

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

EXECUTION APPLICATION NO. 43 OF 2024

IN

ORIGINAL APPLICATION NO. 111 OF 2018

Kachchh Camel Breeders Association**...Applicant****Versus****MoEF&CC and Ors.****...Respondents.****Index**

Sr no.	Annexure	Particulars	Page No.
1.		A copy of Affidavit in Reply on behalf of Respondent No. 2 & 4.	
2.	1	A copy of letter dated 11.06.2024.	
3.	2	A copy of letter dated 11.12.2019.	
4.	3	A copy of letter No. ENV-10-2020-NGT-4T dated 05.11.2020, GCZMA.	
5.	4	A copy of notification dated 10.11.2010.	
6.	5	A copy of letter no. B/JMN/T9/26463-64/2020-21 dated 12.11.2020.	
7.	6	A copy of letter dated 01.12.2020.	
8.	7	From date 14.12.2020 to 09.02.2021 Work commenced for bund removal. A joint inspection confirmed that approximately 4000 RMT of embankment had been removed. A copy of is annexed.	
9.	8 and 9	A copy of letter dated 27.08.2021 and 29.09.2021.	
10.	10	A copy of report dated 13.01.2023.	
11.	11	A copy of letter dated 12.01.2021.	
12.	12	A copy of letter dated 13.10.2023.	
13.	13	A copy of letter dated 09.10.2020	

14.	14, 15, 16	A copy of Reports dated 03.03.2021, 17.12.2021 and 02.05.2022.	
15.	17	A copy of action taken report.	
16.	18	A copy of report dated 15.09.2023.	
17.	19 and 20	A copy of reports dated 04.10.2023, 23.09.2024.	
18.	21	A copy of tabular report.	
19.	22	A copy of report dated 27.05.2025.	
20.	23	A copy of letter dated 03.12.2024	
21.	24	A copy of letter dated 15.01.2025	
22.	25	A copy of letter dated 27.01.2025	
23.	26	A copy of minutes of meeting.	
24.	27 and 28	A copy of letters dated 21.02.2025 & 31.05.2025	



BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Execution Application No. 43 of 2024

IN

Original Application No. 111 of 2018

In the matter of:

Kachchh Camel Breeders Association

....Applicant

Versus

MoEF&CC and Ors.

....Respondents

AFFIDAVIT-IN-REPLY ON BEHALF OF RESPONDENT NO. 2 AND 4

I, Dr. Sandeep kumar, Age: 50 years, serving as Chief Conservator of Forests, Kachchh forest circle, Gujarat, Respondent No. 4 herein, having address at Office of the Chief Conservator of Forest, Forest Complex, near mom's school Bhuj, 370001 do hereby state on solemn oath and submit this affidavit as under:

1. I say and submit that I have read and understood the contents of the present Application. I am competent to swear this affidavit as I am well acquainted with the facts of the case and the issues raised by the Applicant.
2. I further say that, by way of the present Execution Application, the Applicant is seeking compliance of the order dated 11.09.2019 passed in O.A. No. 111/2018, as well as the order dated 16.09.2020 passed in Execution Application No. 12/2020 in O.A. No. 111/2018.
3. I respectfully submit that the Hon'ble Tribunal, vide its order dated 11.09.2019 and 16.09.2020, after considering the issue of rampant clearing of mangroves and the need for protection of the habitat of the indigenous *Kharai* camel species, was pleased to

Chief Conservator of Forest
Kachchh Circle, Bhuj.

issue certain directions. A tabular chart indicating the specific directions issued by the Hon'ble Tribunal and the action taken by the answering Respondents in compliance thereof is set out hereinbelow:

Sr no.	Direction issued by hon'ble tribunal	Compliance
I.	There shall be no obstruction of any kind in the creeks and free and continuous flow of estuarine water in the creeks will be ensured.	As per meeting of DLCRZ committee on date 29-01-2025, All violation are in DPA Land and DPA is primarily responsible for protection of Mangroves . So It is primary Responsibility of DPA that there shall be no obstruction of any kind in the creeks and free and continuous flow of estuarine water in the creeks shall be ensured. It is noteworthy that However if any kind of obstruction find in this area, by letter Dated 11/06/2024 of RO Office GPCB (KUTCH WEST), DLCRZ committee has empowered SDM, Mamalatdar to Remove encroachment. A Copy of letter dated 11.06.2024 is annexed herewith and marked as Annexure- 1.
II.	The Forest Department, Government of Gujarat, GCZMA and Revenue Officials will jointly inspect the area to find out the persons who were responsible for	On Date 10/12/2019 and date 11/12/2019 Joint Committee Visited the bhachau and Jangi Area. Committee had observed the destruction of mangroves and


Chief Conservator of Forest
Kachchh Circle, Bhuj.

	<p>obstruction of the creeks and take action in accordance with law including recovery of environmental damage and cost of restoration of mangroves damaged. This may be done within a period of one (1) month from today.</p>	<p>construction of bund. but person who were responsible for obstruction of the creeks were not found. A Copy of letter dated 11.12.2019 is annexed herewith and marked as Annexure-2.</p>
<p>III.</p>	<p>If there has been any activity which is in violation of CRZ Notification, 2011, the GCZMA will immediately take action in accordance with law.</p>	<p>By Letter No.ENV-10-2020-NGT-4-T Dated 05-11-2020, GCZMA, has given direction under section 5 of the Environment Protection Act-1986 and also directed D.P.T. to deposit amount to carry out mangrove plantation three times of the mangrove destruction in the area as reported by committee. A Copy of Letter No.ENV-10-2020-NGT-4-T Dated 05-11-2020, GCZMA is annexed herewith and marked as Annexure-3.</p>
<p>IV.</p>	<p>If there has been any activity in the mangroves area which are in contravention of the Forest (Conservation) Act, 1980 or any other law, the Forest Department will immediately take action in accordance with law.</p>	<p>This Disputed area is of D.P.T. This area is not R.F. or P.F. so no action can be taken by Forest Department under FCA 1980. Central government has authorized Sub Divisional Magistrate within their jurisdiction for filing complaints under Environment Protection Act-1986 by SO 2763(E) dated 10/11/2010. A Copy of notification dated 10.11.2010 is</p>


Chief Conservator of Forest
Kachchh Circle, Bhuj.

		annexed herewith and marked as Annexure-4.
V.	There shall be no salt manufacturing activity in CRZ-I area without following the due procedures provided under law/notification. If such activity are found the GCZMA will take action immediately to stop forthwith and initiate appropriate proceedings.	It is Related to GPCB and GCZMA.
VI.	The quantum of damage caused to the mangroves shall be assessed by the GCZMA in accordance with laid down procedures and the same shall be recovered from the persons responsible for the same within a period of one month from today.	On Date 10/12/2019 and date 11/12/2019 Joint Committee Visited the bhachau and Jangi Area. Committee has observed the destruction of mangroves and construction of bund. but person who were responsible for obstruction of the creeks were not found. By Letter No.ENV-10-2020-NGT-4-T Dated 05/11/2020, GCZMA, has given directions under section 5 of the Environment Protection Act-1986 and also directed D.P.T. to deposit amount to carry out mangrove plantation three times of the mangrove destruction in the area as reported by committee.
VII.	The Forest Department, Government of Gujarat will take	The Deputy Conservator of Forests (DCF), Kachchh East Division, by



Sandeep
Chief Conservator of Forest
 Kachchh Circle, Bhuj.

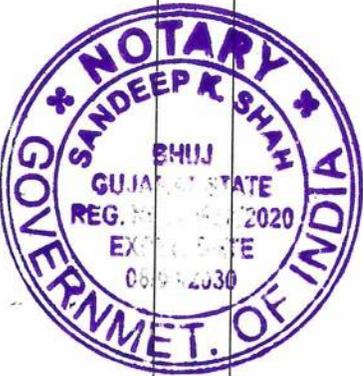
immediate action to restore the mangroves which are damaged within a period of six (6) months from hence."

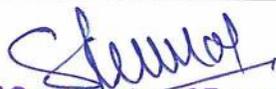
letter no B/JMN/T9/26463-64/2020-21 dated 12/11/2020 issued a demand note of Rs.3,61,15,000/- to DPT for Removal of 8000 RMT of earthen bunds and Restoration of 447 hectares of mangrove cover. A Copy of letter no B/JMN/T9/26463-64/2020-21 dated 12/11/2020 is annexed herewith and marked as **Annexure-5.**

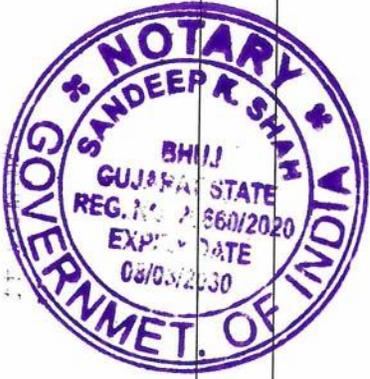
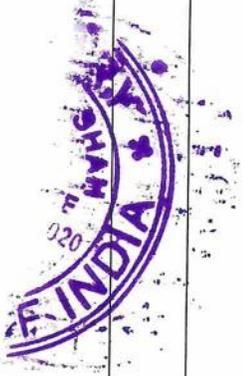
DPT approved Rs. 2,42,64,200/-, excluding the Jangi area, due to jurisdictional disputes with the Revenue Department. A Copy of letter dated 01.12.2020 is annexed herewith and marked as **Annexure:6.**

From Date 14/12/2020 to Date 09/02/2021 Work commenced for bund removal. A joint inspection confirmed that approximately 4000 RMT of embankment had been removed. A Copy of is annexed herewith and marked as **Annexure-7**

Mangrove plantations undertaken over 495 hectares (350 ha and 145 ha from August to December) in Gulamshah Pir, Motichirai, and




 Chief Conservator of Forest
 Kachchh Circle, Bhuj.



Nanichirai areas. For above plantation DCF, Kachchh East Forest Division has passed treatment map on date 27/08/2021 and 23/09/2021. A Copy of letter dated 27.08.2021 and 29.09.2021 is annexed herewith and marked as **Annexure: 8 and 9** respectively.

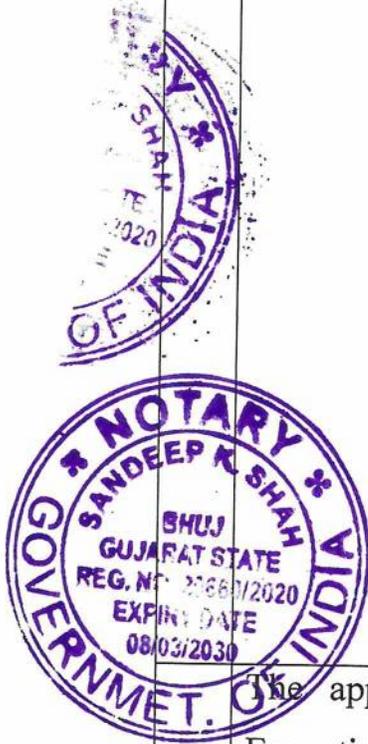
In 2022–2023 Casualty replacement plantations completed. Survival rate reported to be in the range of 80%–85%, as per reports dated 13.01.2023. A Copy of report dated 13.01.2023 is annexed herewith and marked as **Annexure:10.**

Restoration in the Jangi area remains pending due to unresolved boundary disputes between DPT and the Revenue Department.

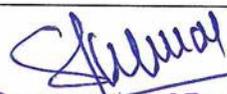
No funds have been deposited by DPT for this area.

DCF Kachchh East Forest Division has written a letter to collector, bhuj on Date 20/11/2020 for survey and Demarcation in jangi area. On Date 12/01/2021 Collector has also written a letter to DILR for survey and Demarcation in jangi area. A copy of letter letter dated

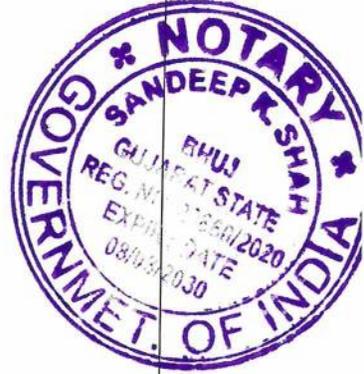

Chief Conservator of Forest
Kachchh Circle, Bhuj.



		<p>12.01.2021 is annexed herewith and marked as Annexure-11.</p> <p>On Date 13/10/2023 Additional demand of ₹15,10,000/- raised for casualty plantation, which was deposited by DPT on 11/12/2023. Forest Department also completed Casualty replacement plantations in 2023. A copy of letter dated 13.10.2023 is annexed herewith and marked as Annexure-12.</p>
	<p>The applicant had earlier filed Execution Application being EA No.12/2020 alleging non-compliance with the order and the said Execution Application was disposed of by the order dated 16.09.2020 by issuing the following directions:-</p> <p>"XXX XXX XXX</p> <p>8. In view of the above, let further steps be taken for enforcement of order of this Tribunal dated 11.09.2019. The amount determined be recovered expeditiously and restoration work be executed which may be overseen by a joint Committee comprising Forest Department and GCZMA. Forest Department will be the</p>	<p>Forest Department has constituted a committee for execution and /or implementation of Hon.NGT order by letter dated 09/10/2020. Annexure-13 and also work mentioned in above tabular chart were done by forest department.</p>


Chief Conservator of Forest
Kachchh Circle, Bhuj.

nodal agency for compliance. The joint Committee may ensure compliance of directions, including stopping and remedying violation of CRZ Notification, including any salt manufacturing activity and Forest Conservation Act, 1980. The joint Committee may file a compliance report with the Chief Secretary, Gujarat within three months."

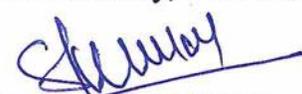


4. It is further submitted that, as per the meeting of the District Level Coastal Regulation Zone Committee (DLCRZ) held on 29/01/2025, it has been observed that all the violations are within the land belonging to the Deendayal Port Authority (DPA). It is the primary responsibility of the DPA to protect the mangroves and to ensure that there is no obstruction of any kind in the creeks and that the free and continuous flow of estuarine water in the creeks is maintained.
5. It is further submitted that, in case any obstruction is found in the said area, the DLCRZ Committee, by Letter dated 11/06/2024 issued by the Regional Officer, Gujarat Pollution Control Board (Kutch West) (Annexure-1), has specifically empowered the Sub-Divisional Magistrate and the Mamlatdar to remove such encroachments. Additionally, disputed area falls within the jurisdiction of the Deendayal Port Trust (D.P.T.). The Central Government, by Notification S.O. 2763(E) dated 10/11/2010 (Annexure-4), has authorized the Sub-Divisional Magistrate


 Chief Conservator of Forest
 Kutchh Circle, Bhuj.

within their jurisdiction to file complaints under the provisions of the Environment Protection Act, 1986.

6. It is submitted that, in compliance with the directions of the Hon'ble Tribunal and the GCZMA, mangrove plantations have been undertaken over a total area of 495 hectares (350 hectares and 145 hectares during August to December) in Gulamshah Pir, Motichirai, and Nanichirai areas. For the above plantations, the Deputy Conservator of Forests (DCF), Kachchh East Forest Division, has approved treatment maps dated 27/08/2021 and 29/09/2021 (Annexures-8 and 9).
7. It is submitted that by letter dated 03/03/2021 ,17/12/2021 ,02/05/2022 Action Taken Reports were submitted by the DCF to the Chief Conservator of Forests (CCF), Kachchh Circle, and the Additional Principal Chief Conservator of Forests (Land), Gandhinagar. A Copy of reports dated 03.03.2021, 17.12.2021 and 02.05.2022 is annexed herewith and marked as **Annexure-14,15,16 respectively.**
8. It is submitted that on 15/12/2022 Action Taken Reports were submitted by Additional Principal Chief Conservator of Forests (Land), to ACS ,Forest and Environment Department. A copy of action taken report is annexed herewith and marked as **Annexure-17.**
9. It is further submitted that, in the year 2022–2023, casualty replacement plantations were completed. The survival rate was reported to be in the range of 80%–85%, as per reports dated 13/01/2023 (Annexure-10).
10. It is submitted that, on 13/10/2023, an additional demand of Rs.15,10,000/- was raised for casualty plantations, which amount was duly deposited by DPT on 13/10/2023. The Forest Department thereafter completed the casualty replacement plantations in 2023 (Annexure-12).
11. It is submitted that on 15/09/2023 Action Taken Reports were submitted by Additional Principal Chief Conservator of Forests (Land), to Director (Environment), Member Secretary, GCZMA,


Chief Conservator of Forest
Kachchh Circle, Bhuj.



Gandhinagar. A copy of report dated 15.09.2023 is annexed herewith and marked as **Annexure-18**.

12. It is submitted that on 04/10/2023, 23/09/2024 Action Taken Reports were submitted by the DCF to RO, GPCB (KUTCH WEST). A copy of reports dated 04/10/2023, 23/09/2024 is annexed herewith and marked as **Annexure-19,20 respectively**.

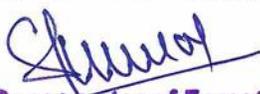
13. It is further submitted that casualty Replacement work in mangrove plantation were carried out in 2022-23 and 2023-24. As on 31/01/2025 around 70 to 75% Mangrove Survive. Same was mentioned in the report of Bhachau Range letter Dated 14/02/2025. A tabular report is annexed herewith and marked as **Annexure-21**.

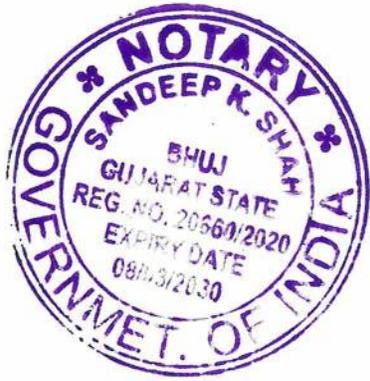
14. It is submitted that restoration work in the Jangi area remains pending due to unresolved boundary disputes between DPT and the Revenue Department. No funds have been deposited by DPT for this area. The DCF, Kachchh East Forest Division, had addressed a letter to the Collector, Bhuj, on 20/11/2020, requesting survey and demarcation in the Jangi area. The Collector, by letter dated 12/01/2021, also directed the DILR for survey and demarcation (Annexure-11).

15. It is submitted that the DCF has submitted a compliance report on 27/05/2025 on the CAG Audit Report to the CCF Office, and the CCF has in turn submitted the compliance report on 04/06/2025 to the APCCF (D&M). A Copy of report dated 27.05.2025 is annexed herewith and marked as **Annexure-22**.

16. It is submitted that, by Letter No. ENV-10-2020-NGT-4-T dated 05/11/2020, the GCZMA (Annexure-3) directed DPT under Section 5 of the Environment Protection Act, 1986 to deposit the amount required to carry out mangrove plantations three times the area of destruction as reported by the Committee.

17. It is submitted that, by letter dated 12/11/2020, the Deputy Conservator of Forests (DCF), Kachchh East Division, issued a demand note of Rs. 3,61,15,000/- to DPT for removal of 8,000 RMT of earthen bunds and restoration of 447 hectares of


Chief Conservator of Forest
Kachchh Circle, Bhuj.



mangrove cover (Annexure-5). Out of the said demand, DPT approved ₹2,42,64,200/-, excluding the Jangi area on account of jurisdictional disputes with the Revenue Department (**Annexure-6**).

18. It is submitted that work for bund removal commenced from 14/12/2020 to 09/02/2021. A joint inspection confirmed that approximately 4,000 RMT of embankments had been removed (**Annexure-7**).

19. It is submitted that, as per the decisions of the District-level CRZ Committee, on 29/11/2024 and 30/11/2024, soil bund removal was carried out by the Forest Department and GPCB in the Bhachau coastal creek area. However, the machinery provided by DPT was insufficient. This fact is mentioned in the report of Bhachau Range, letter dated 03/12/2024. A Copy of letter dated 03.12.2024 is annexed herewith and marked as **Annexure-23**.

20. It is further submitted that, on 02/01/2025, a similar operation was conducted by the Forest Department in Tuna (Anjar Range), where machinery was provided late in the day by DPT, causing operational delays. This was recorded in the report of Anjar Range, letter dated 15/01/2025. A copy of letter dated 15.01.2025 is annexed herewith and marked as **Annexure-24**.

21. It is submitted that, in a meeting held on 03/01/2025 at the Prant Office, Bhachau, chaired by the Prant Officer, DPT stated that they had requested police protection for embankment removal but had not deposited the requisite fees with the police department. This was recorded in the report of DCF, Kachchh East Forest Division, letter dated 27/01/2025. A Copy of letter dated 27.01.2025 is annexed herewith and marked as **Annexure-25**.

22. It is submitted that, in the District-level CRZ Committee meeting held on 29/01/2025, it was resolved that the primary responsibility for mangrove protection lies with DPT, and that DPT was specifically instructed to provide machinery for removal operations, in coordination with GPCB and the Forest



[Handwritten Signature]

Chief Conservator of Forest
Kachchh Circle, Bhuj.

Department. A Copy of minutes of meeting is annexed herewith and marked as **Annexure-26**.

23. It is submitted that, despite repeated letters dated 21/02/2025 and 31/05/2025 issued by the ACF, DPT failed to provide the necessary equipment. A copy of letters dated 21.02.2025 and 31.05.2025 is annexed herewith and marked as **Annexures-27 and 28 respectively**.

24. It is submitted that the area where the damage has occurred falls entirely under the administrative control of DPT, and not under the Forest Department. Despite clear directions, DPT has not taken sufficient action to prevent recurrence of damage or to ensure complete removal of bunds.

25. In view of what has been stated herein above, it is submitted that the Forest Department has complied fully with the directions of the Hon'ble Tribunal by:

- Executing three times mangrove plantations;
- Removing embankments to the extent possible;
- Conducting and reporting survival assessments; and
- Submitting all action-taken and compliance reports within the stipulated time.

SERIAL NO. 176
DATE. 17 SEP 2025
BOOK NO. 28
PAGE NO. 06

Solemnly affirmed at Bhuj on this 17th day of September, 2025.

SOLEMNLY AFFIRMED
BEFORE ME


SANDEEP K. SHAH
NOTARY, Bhuj- Kutch
Govt. of India

17 SEP 2025



Dr. Sandeep Kumar,
Chief Conservator of Forest,
Kachchh Forest Circle,
Respodent No. 4
Deponent



NO. GPCB/RO-KUTCH-WEST/CRZ/T-19 (I)/361

Date: 11 JUN 2024

Read:

1. The Environment (Protection) Act, 1986
2. Coastal Regulation Zone Notification 2019 issued by the Ministry of Environment and Forests, dated 18th January, 2019
3. G.R.No. ENV-10-2011-800-E dated 14th October, 2013 issued by Forest and Environment Department, Government of Gujarat
4. Notification S.O. 2763(E) issued by the Ministry of Environment and Forests, dated 10th November, 2010
5. Notification S.O. 4648(E) issued by the Ministry of Environment and Forests, dated 30th September, 2022
6. The Code of Criminal Procedure, 1973
7. Hon'ble NGT order in O.A. No. 1034/2018 dated 13.12.2018
8. Minutes of Meeting of District Level CRZ Committee dated 01.11.2023

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General:

In exercise of the powers conferred by Section 3 of the Environment (Protection) Act, 1986, the Central Government has the power to take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing controlling and abating environmental pollution.

In exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, in supersession of the Coastal Regulation Zone Notification 2011, number S.O. 19(E), dated the 6th January, 2011 & by notification of the Government of India in the Ministry of Environment and Forests dated 18th January, 2019, the Central Government, with a view to conserve and protect the unique environment of coastal stretches and marine areas has declared the coastal stretches of the country and the water area

up to its territorial water limit as Coastal Regulation Zone;

22/11

OR

are up to its territorial water limit as Coastal Regulation Zone;
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Mannan hi3

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Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

As per Section 23 of the Environment (Protection) Act, 1986, the Central Government, by notification in the Official Gazette, is empowered to delegate its powers and functions to any officer, State Government or other authority.

As per para 9 (iii) of CRZ Notification, 2019, the State Government Coastal Zone Management Authority has been constituted which is primarily responsible for enforcing and monitoring of CRZ notification and to assist in this task, the Gujarat State Government has constituted District Level Committee (DLC) under the Chairmanship of the District Magistrate vide G.R.No. ENV-10-2011-800-E dated 14th October, 2013. District Level Committee for Kutch district has been constituted vide notification no. જીપીસીબી/સીઆરઝેડ/૩૧૦/૨૦૧૫ dated 01.05.2015.

Search and Seizure/Confiscation:

In exercise of the powers conferred by sub-section (1) of section 10 of the Environment (Protection) Act, 1986; central government has empowered Chairman, Member Secretary of all the State Coastal Zone Management Authorities with rights to enter, with such assistance as considered necessary, any place for the purpose of examining and testing any equipment, industrial plant, record, register, document or any other material object or for conducting a search of any building in which they have reason to believe that an offence under this Act or the rules made thereunder has been or is being or is about to be committed and for seizing any such equipment, industrial plant, record, register, document or other material object if they have reason to believe that it may furnish evidence of the commission of an offence punishable under this Act or the rules made thereunder or that such seizure is necessary to prevent or mitigate environmental pollution by S.O. 4648 (E) dated 30.09.2022.

As per section 10 (4) of the Environment (Protection) Act, 1986, the provisions of the Code of Criminal Procedure, 1973 will be applied to any search or seizures under Section 10 (1) of the Act as they apply to any search or seizure warrant issued under Section 94 of the said Code.

As per para 18 of G.R.No. ENV-10-2011-800-E dated 14th October, 2013, materials and assets forfeited and confiscated from the site of violation are to be kept in custody of Forest Department or Police Department.

Page 2 of 5


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

540

In view of the above and as per DLC meeting dated 01.11.2023, the committee hereby resolved to empower following officers on behalf of DLC to forfeit and confiscate any materials and/or assets used for violation of Coastal Regulation Zone Notification, 2019:

Sr.No	Name and Designation
1	Sub-Divisional Magistrate/Mamlatdar – Within their respective jurisdiction
2	Regional Officer, Gujarat Pollution Control Board – Within their respective jurisdiction
3	Assistant Conservator of Forests / Range Forest Officer – Within their respective jurisdiction

The committee further resolved that such confiscated materials are to be kept under the custody of concerned Forest Department.

Removal of Encroachment/Violations:

Para (10) of G.R.No. ENV-10-2011-800-E dated 14th October, 2013 states that the district committee is responsible for removal of encroachments and unauthorized structures in coastal areas of CRZ-I, CRZ-II and CRZ-III.

In view of the above, the committee resolved to empower Sub-Divisional Magistrate/Mamlatdar for removal of encroachments and unauthorized structures violating the CRZ Notification, 2019 in their respective jurisdiction.

Levy Penalty and Recover Cost:

Para (11) of the Hon'ble NGT order in O.A No. 1038/2018 dated 13.12.2018 states that "Needless to say that it will be open to the SPCBs/ Committees and CPCB to take coercive measures including recovery of compensation for the damage to the environment on 'Polluter Pays' principle as well as also to direct taking of such precautionary measures as may be necessary on the basis of 'Precautionary principle'".

As per para (10) of G.R.No. ENV-10-2011-800-E dated 14th October, 2013, District Collector being the Chairman of the Committee is directed to use powers as vested in him to levy penalty or to recover cost from unauthorized constructions.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Page 3 of 5

CPCB has published report on in-house committee methodology for assessing environmental compensation and action to utilize the fund.

The committee hereby resolved that any proposal to recover the cost has to be submitted by concerned Sub-Divisional Magistrate with reference to the above guidelines to the committee for approval.

Offense Registration

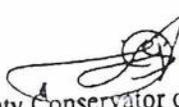
In exercise of the powers conferred under clause (a) of Section 19 of the Environment (Protection) Act, 1986, central government has authorized Sub-Divisional Magistrate within their jurisdiction for filing complaints under Environment (Protection) Act, 1986 by S.O. 2763(E) dated 10.11.2010.

The committee hereby resolved that complaints for any violation if any under the Environment (Protection) Act, 1986, are to be filed by the concerned Sub-Divisional Magistrate in their respective jurisdiction in the competent court.


District Collector and District Magistrate-
Kutch & Chairman of District Level CRZ
Committee (DLCRZ)


Regional Officer, Kutch (West), GPCB &
Member-Secretary of District Level CRZ
Committee (DLCRZ)


11.6.24
Deputy Conservator of Forests, Kutch-East,
Member- DLCRZ


Deputy Conservator of Forests, Kutch-West,
Member- DLCRZ


District Town Planning Officer,
Member- DLCRZ


Port Officer, Gujarat Maritime Board,
Member- DLCRZ


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

11/6/24
Assistant Director, Fisheries Dept.,
Member- DLCRZ

Falgun
Regional Officer, GPCB, Kutch-East,
Member- DLCRZ

Chief Officer, Gandhidham,
Member- DLCRZ

Chief Officer, Anjar,
Member- DLCRZ

Chief Officer, Bhachau,
Member- DLCRZ

Chief Officer, Mandvi,
Member- DLCRZ

Member- DLCRZ

Member- DLCRZ

Member- DLCRZ

કચ્છના - બાજબાગ ૨.૬ | ૨૩૦૬ - ૨૧ ૨૦૨૪ - ૨૫
૭૪ સરખ. ૧૧.૩ ૧૦૭ | ૨૦૨૪

*જમલ રવાના: - અદલનીશ વન કોન્સર્વેશન, તરુક પુર્વ તમામ તથા અધિકારી
વન અધિકારી, તમામ તરુક જાડા તથા જરૂરી માપદંડો તથા
અમાનવારી થવા માટે.*

AD
Assistant Conservator of Forests,
Kachchh (East)-2

AD
Jy. Conservator of Forests
Kachchh East Division, Bhui

AD
જામલ વન સરખેક
૭૪ પૂર્વ વન વિભાગ,
૭૪ - ૬૨૪.

Office of the Range Forest Officer
Bhachau Normal Range
Next to Andhashala, Opposite Custom Check-Post
Phone Number: 02837-224044
Email: rfobhachauormal@gmail.com

No.A/PVY/file.No.433-34/19-20, Bhachau

dt.11/12/2019

To,
Dy. Conservator of Forests,
Kachchh East Division,
Bhuj-Kachchh.

Subject : NGT matter in original application No.111 of 2018 kachchh camel breeders Association vs Union & others.

Reference No : Your letter no B/JMN/T.9/47673-74/19-20, dt.09/12/2019

In reference to the above-mentioned subject, a site inspection was conducted on 10/11/2019 and 11/11/2019 regarding the mangrove destruction issue along the coastal land of Bhachau Taluka, as part of proceedings in Original Application No. 111/2018 filed before the National Green Tribunal Court. The inspection was carried out by the members of the committee constituted for this purpose, along with the applicants who were present at the site during the visit. The members present in the committee are listed below.

Name	Post	Department
Shri P.A.Jadeja	Prant officer Bhachau	Revenue
Shri harshad b Chauhan	Retired Scientist	Isro
Shri K.G.Vichhani	Mamlatdar Bhachau	Revenue
Shri S.R.Thakkar	ACF	Forest Department
Dr.Manan Shukla	Manager Environment	Gujarat Maritime Board
Shri Nichchhal Joshi	Senior Manager	Gujarat Ecology Commission
Shri Devraj D Ahir	Surveyor	DILR, Bhuj
Shri Ashok M Chauhan	J.T.O	Forest and environment
Shri V.P.Jadeja	RFO	Forest Department
Shri K B Chaudhari	Regional Officer	GPCB
Shri A P Trivedi	XEN	DPT
Shri H S Alvani	Junior Engineer	DPT
Shri Rajesh Isharani	Junior Engineer Land	DPT

In reference to the above-mentioned GCZMA (Gujarat Coastal Zone Management Authority) and NGT (National Green Tribunal) matters, the following is the report of the site inspection and observation conducted by the committee members who were present.

1. Dt.10/11/2019 On this day, under the chairmanship of the Sub-Divisional Magistrate (SDM), Bhachau, a meeting was held at the Sub-Divisional Office, Bhachau at 10:30 AM. The committee members and applicants listed in the attached annexure were present at the meeting. Following the meeting, all committee members conducted a site visit to the coastal area of Bhachau, specifically around the vicinity of Gulamshah Pir Dargah located in the Vondh region and also the committee members were present in the areas near Nani Beti and Hadakiya Creek during the site visit. As per information provided by applicant 1. Adam Bhachu Jat and 2. Parbatbhai Rabari, in the Nani beti and Hadakiya Creek site inspection

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

was conducted with the committee and applicants and During the inspection, mangrove deforestation was observed at the location. Additionally, remnants of dried mangrove vegetation (locally referred to as "cher") were found scattered across several area of the site. The presence of earthen embankment construction was also noted in the area. The committee members are of the opinion that the drying of mangroves has occurred as a result of these embankment activities.

The GPS coordinates of the sites visited during the inspection are as follows:

Area name	N	E
Gulamshah Pir Dargah	23.167103	70.369239
The Deendayal Port Trust (DPT) has been allotted specific plots designated for salt production	23.177466	70.350742

2. dt.11/11/2019 As per the instructions of the Sub-Divisional Magistrate, Bhachau, a site inspection was conducted with the committee members listed in the attached annexure, along with the applicants Bhikhabhai Rabari and Mahendrabhai. The entire team, along with the committee members, visited the coastal area near Ambaliyara-Jangi Creek area. Based on the applicants' statements information the inspection conducted at that location, it was observed that mangrove destruction had taken place in the area. The presence of earthen embankment construction was also noted in the area.

Thus, following the two-day inspection conducted by the committee formed in reference to the orders of the National Green Tribunal (NGT), the committee has currently resolved to undertake the following actions.

1. During the two-day site inspection, the committee—formed in accordance with the orders issued by the National Green Tribunal (NGT)—conducted visits to various locations related to this matter, accompanied by the concerned applicants. At multiple sites, the committee observed mangrove destruction.
2. The committee jointly conducted a site visit to locations related to Hadakia Creek and Nani Beti Creek, situated near Vondh and the Jangi areas.
3. The DILR Surveyor, Bhuj, will now submit a detailed report to the Sub-Divisional Magistrate regarding the verification of boundaries in the Jangi area, specifically distinguishing between land owned by the Revenue Department and the Deendayal Port Trust (DPT). This task has been assigned to Mr. Devraj D. Ahir, Surveyor, DILR.
4. With the assistance of BISAG and the use of advanced satellite imaging technology, a detailed report will be submitted outlining the changes observed in the mangrove (locally referred to as *cher*) areas over the past 10 years. The analysis will focus on the region specified in the NGT order, particularly the creek-adjacent coastal stretch from Bhachau coast to the Jangi Ambaliyara area. The report will also include data quantifying the extent of damage to mangrove vegetation along the coastal zone.

This task shall be undertaken by Mr. Nishchal Joshi, Senior Manager at Gujarat Ecology Commission (GEC), and Dr. H. B. Chauhan from ISRO, who are members of the committee.

5. Upon receiving the details related to Point No. 4, the Forest Department shall submit a report outlining the proposed restoration measures and the associated costs for implementation.

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

6. As stated under Point No. 3, once the DILR department completes the boundary demarcation, if mangrove destruction is found within land owned by a specific party, then the responsibility for dismantling the embankments shall lie with that respective landowner. This resolution has been passed by the committee members
7. At the conclusion of the two-day inspection, the Deendayal Port Trust (DPT) made a formal representation to the Sub-Divisional Magistrate regarding the overall matter. This submission was acknowledged and accepted by the committee members.

(V.P.Jadeja)
Range Forest Officer
Bhachau

Annexure : List of Committee Members Present During Site Visits on 10/12/2019 and 11/12/2019 Related to NGT Proceedings

Copy forwarded to : Sub-Divisional Magistrate, Bhachau, Kutch for kind information and necessary action.


Assistant Conservator of Forests,
Kachchh (East)-2


Jy. Conservator of Forests
Kachchh East Division, Bhui

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.

List of Committee Members (and other designated officials present during site visit in compliance with
O/A. no. 111/2018 (I.A. No. 20/2018) passed by Hon. NGT on Dtd. 11/06/2018; Bhachau, Kutch

Date: 10-12-2019

Sr. No.	Name	Designation	Organization	Contact no.	Sign
1	P. A. Jambhani	SDM - Bhachau		9402146200	
2	Nirachal Joshi	Sd. Man - GCR	GEC	9825021323	
3	Dr. H. B. Chaudhari	Retd. Scientist	SAC, ICRO	9427111837	
4	S. R. Thakur	ACE Kutch Ecot.	Forest Department	7534930104	
5	Dr. J. K. Sharma	Manager - Env.	Green Management	7722967233	
6	Abheek Mehandru	JTO of Udy. PARD. C.V.C.	Forest Dept Kutch - GCR	9426011829	
7	K. B. Chandani	Regional officer WPA, Kutch - GCR	WPA	9402215296	
8	Dr. P. Desai	XCHEKUL	Biological Park Trust	9426468350	
9	Mr. Alvaris	J.O. (C)	D.P.T.	949932549	
10	RANESH JAIN	Jr. Engineer (S&T) G-3	Land Survey, DPT	9625526577	
11	Mr. J. K. Desai	Inspector		9391330530	
12	Mr. J. K. Desai	Inspector		9391330530	
13				9391330530	
14					
15					
16					
17					
18					


Assistant Conservator of Forests,
Kachchh (East)-2

Dy. Conservator of Forests
Kachchh East Division, Bhui

List of Committee Members and other designated officials present during site visit in compliance with
 O/A. No. 111/2018 (I.A. No. 20/2019) passed by Hon. NGT on Dtd. 11/09/2019; Bhachau - Kachchh,
 Dt.: 11-12-2019

No.	Name	Designation	Organization	Contact No.	Sign.
1	D. Harshad B. Chauhan	Roll. Sci/Eng.	I.C.R.O	9427417101	[Signature]
2	M. G. Kachari	Assistant Dir. Forests		9427417101	[Signature]
3	S. R. Sharma	A.E. Forest Dept.	Forest Department	9427417101	[Signature]
4	Dr. Khushi - Sharma	A. Jaisan - Environment	Environment Protection Dept.	9427417101	[Signature]
5	Hishad Toshi	Asst. Engineer	GEZ		[Signature]
6	A. V. Desai	Cadastre - Gujarat	GEZ		[Signature]
7	Ashok M. Chauhan	Asst. Dir. Forests	Forest Dept.	9427417101	[Signature]
8	Manoj P. Jaisan	Asst. Dir. Forests	Forest Dept.	9427417101	[Signature]
9	K. B. Chaudhary	P.O. Bhachau	Forest Dept.	9427417101	[Signature]
10	A. P. Chaudhary	Executive Engineer	Forest Dept.	9427417101	[Signature]
11	H. S. Ahirani	Asst. Engineer	Forest Dept.	9427417101	[Signature]
12	Rajesh M. Desai	Asst. Dir. Forests	Forest Dept.	9427417101	[Signature]
13	Manoj P. Jaisan	Asst. Dir. Forests	Forest Dept.	9427417101	[Signature]
14	Manoj P. Jaisan	Asst. Dir. Forests	Forest Dept.	9427417101	[Signature]
15					
16					
17					
18					
19					


Assistant Conservator of Forests,
Kachchh (East)-2

Dy. Conservator of Forests
Kachchh East Division, Bhui



S. M. Saiyad, IFS
Director (Environment) and
Member Secretary, GCZMA

ENV-10-2020-NGT-4-T
GOVERNMENT OF GUJARAT
Forests & Environment Department
Block no. 14, 8th floor
Sachivalaya, Gandhinagar - 382 010
Gujarat, INDIA
Tel: (079) 23251062
Fax: (079) 23252156
Email: direnv@gujarat.gov.in

Date: November 05, 2020

Directions under section 5 of the Environment (Protection) Act, 1986.

Whereas the Ministry of Environment, Forests and Climate Change, Government of India has issued Coastal Regulation Zone (CRZ) Notification, 2011 under the provisions of the Environment (Protection) Act, 1986

AND Whereas the provisions of the CRZ Notification, 2011 are also applicable in the State of Gujarat

AND Whereas as per the CRZ Notification 2011 issued by the Ministry of Environment and Forests, Government of India, area between 500 Mtrs from the HTL and areas between HTL and LTL, and water area upto 12 nautical miles from the LTL are classified as CRZ area.

AND Whereas the areas within the CRZ are classified as CRZ-I(A), CRZI(B), CRZ-II, CRZ-III and CRZ-IV and various industrial and developmental activities are regulated within the CRZ area and prior permission of the competent Authority is a must for commencing any activity within the CRZ areas.

AND Whereas as per the CRZ Notification 2011, existing mangroves are required to be protected and it should not have allowed to be damaged / destructed, since it is classified as Ecologically Sensitive Areas.

AND Whereas this Department received the representation mentioning destruction of the mangroves are taking place at village : Nani Chirai and Moti Chirai, Taluka: Bhachch Dist: Kutch and Jhangi areas.

AND Whereas the Kutch Camel Breeders Association filed an Original Application No-111 /2018 before the Hon'ble NGT for destruction of mangroves and carrying activities within CRZ areas without obtaining necessary clearance under CRZ Notification 2011.

AND Whereas the Hon'ble NGT passed an order on 11-09-2019 and issued following directions:

- I. There shall be no obstruction of any kind in the creeks and free and continuous flow of estuarine water in the creeks will be ensured.
- II. The Forest Department, Government of Gujarat, GCZMA and Revenue Officials will jointly inspect the area to find out the persons who were responsible for obstruction


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

of creeks and take action in accordance with law including recovery of environmental damage and cost of restoration of mangrove damaged. This may be done within a period of one month:

- III. If there has been any activity in violation of CRZ Notification 2011, the GCZMA will immediately take actions in accordance with law.
- IV. If there has been any activity in the mangroves area which are in contravention of the Forest (Conservation) Act, 1980 or any other law, the Forest Department will immediately take action in accordance with law.
- V. There shall be no salt manufacturing activity in CRZ - I area without following the due procedures provided under law/notification. If such activity is found the GCZMA will take action immediately to stop forthwith and initiate appropriate proceedings.
- VI. The quantum of damage caused to the mangroves shall be assessed by the GCZMA in accordance with laid down procedures and the same shall be recovered from the persons responsible for the same within a period of one month from today.
- VII. The Forest Department, Government of Gujarat will take immediate action to restore the mangroves which are damaged within a period of six (6) months from hence.

AND Whereas in compliance of the above said order, the GCZMA constituted a committee to visit areas under question. The Committee visited the areas under questions on 10-12-2019 and 11-12-2019. The Committee submitted its report to GCZMA and report was discussed in GCZMA meeting and the observations/recommendations of the Committee report were share with District Administration and Deendayal Port Trust for their comments. The Comments were received from both the organization.

AND Whereas the Kutch Camel Breeders Association filed an Execution Application No-12/2020 in OA No-111 of 2018 before the Hon'ble NGT for noncompliance of order dated 11-09-2019 passed by the Hon'ble NGT.

AND Whereas Hon'ble National Green Tribunal in its order dated 16/09/2020 in Execution Application No. 12/2020 in Original Application No. 111 / 2018 - Kachchh Camel Breeders Association Vs Union of India & Ors. directed that the amount determined be recovered expeditiously and restoration work be executed which may be overseen by a joint Committee comprising Forest Department and GCZMA. Forest Department will be the nodal agency for compliance.

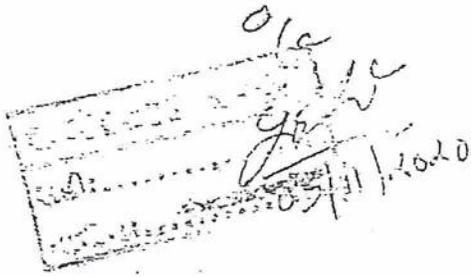

Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhui

NOW, in view of the above and the fact that you are destroying the mangrove habitats, you are hereby directed to:

1. To stop all activities immediately in the said area.
2. To restore the free flow water in the creeks /creek lets by removing all the earthen bunds / roads through Forests Department and deposit the amount to the Forest Department as per the committee report.
3. Carry out mangrove plantation three times of the mangrove destructed in the area as reported by the Committee through Forest Department as per the findings of the committee report, and Dcendayal Port Trust is directed to deposit the amount to Forest Department as per committee report.

Failing to comply with the directions issued hereinabove, you will be held responsible for non-compliance of the directions, which ultimately would attract the provisions of the Environment (Protection) Act, 1986.



(S. M. Saiyad)

Director (Environment) and
Member Secretary, GCZMA
Forests and Environment Department

To,

The Chairman,
M/S Dcendayal Port Trust,
P.O.Box No- 50, Admin Office Building,
Tagore Road, Gandhidham, Dist: Kutch

Copy to:

Dr. Jaipal Singh, IFS
APCCF (Land),
Aranya Bhavan, Sector-10A, Gandhinagar--- with a kind request to implement
Hon'ble NGT order with immediate effect.

5 NOV 2000

Assistant Conservator of Forests,
Kachchh (East)-2.

Dy. Conservator of Forests
Kachchh East Division, Bhuj

भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग III—खण्ड 3—उप-खण्ड (ii)

PART III—Section 3—Sub-section (ii)

प्रधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 2335]

नई दिल्ली, बुधवार, नवम्बर 10, 2010/कार्तिक 19, 1932

No. 2335]

NEW DELHI, WEDNESDAY, NOVEMBER 10, 2010/KARTIKA 19, 1932

पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 10 नवम्बर, 2010

का.आ. 2763(अ).—केंद्रीय सरकार पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 19 के खण्ड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार, पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 394(अ), तारीख 19 अप्रैल, 1987 का निम्नलिखित संशोधन करती है।

उक्त अधिसूचना की सारणी में, क्रम संख्यांक 13 और इससे संबंधित प्रविष्टियों के परचात् निम्नलिखित क्रम संख्यांक और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात् :—

1	2	3
14	उप-खण्ड मजिस्ट्रेट	संपूर्ण उप-खण्ड

[फा. सं. 1(7)/2010-पी एल]

राजनीश दुबे, संयुक्त सचिव

टिप्पण:—मूल अधिसूचना भारत के राजपत्र संख्या का.आ. 394(अ), तारीख 16 अप्रैल, 1987 और परचात्त्वर्ती संशोधन का.आ. 237(अ), तारीख 29 मार्च, 1989, का.आ. 656(अ), तारीख 24 अगस्त, 1989, का.आ. 624(अ), तारीख 3 सितम्बर, 1996, सा.का.नि. 587(अ), तारीख 1 सितम्बर, 2006 और का.आ. 2412(अ), तारीख 22 सितम्बर, 2009 द्वारा प्रकाशित किए गए।

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 10th November, 2010

S.O. 2763(E).—In exercise of the powers conferred by clause (a) of Section 19 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby amends the notification of the Government of India in the Ministry of Environment and Forests No. S.O. 394 (E), dated the 16th April, 1987.

In the said notification, in the Table, after serial No. 13 and the entries relating thereto, the following serial No. and entries shall be inserted, namely :—

1	2	3
14	Sub-Divisional Magistrate	Whole of Sub-Division

[F.No.1(7)2010-PL]

RAJNEESH DUBE, Jt. Secy.

Note :—The Principal notification was published in the Gazette of India vide No. S.O. 394(E), dated 16th April, 1987 and subsequently amended vide S.O. 237(E), dated 29th March, 1989, S.O. 656 (E), dated 24th August, 1989, S.O. 624(E) dated 3rd September, 1996, G.S.R. 587(E), dated 1st September, 2006 and S.O. 2412(E), dated 22nd September, 2009.

4373 GI/2010

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Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

No. B/JMN/T.9/26463-64/2020-21.

Office of the Deputy Conservator of Forests,
Kachchh East forest Division,
Bhuj- Kutch. Dt.12/11/2020To,
The Chairman,
M/s Deendayal Port Trust,
P.O.Box..No.50. Admin Office Building,
Fagor Road. Gandhidham,
Dist.Kutch.Sub: - Hon'ble National Green Tribunal Oder in E.A. no. 12/2020
O.A.no.111/2018Ref. : (1) Director (Enviroment) & Additional Secretary, Forest & Environment
Department, Government of Gujarat, Gandhinagar letter no.
ENV-10-2020-NGT-4-T, dated 09/10/2020. And (2) ENV-10-2020-NGT-
4-T, dated 05/11/2020.
(3) Joint Committee Site Inspection Report dated 10-11/12/2019.

Respected Sir,

With reference to above subject and order of Hon. Nationa Green Tribunal, New Delhi, dated 16/09/2020 in E.A. No. 12/2020 in O.A. No.111/2018 - Kachchh Camel Breeders Associaton VS Union of India & ors, on 16/09/2020, it is directed by Hon. NGT that let further steps be taken for enforcement of the order of the Tribunal dated 11/09/2019. The amount determined to be recovered expeditiously and restoration work be executed which may be overseen by a joint committee comprising Forest Department and GCZMA.

According to site inspection by the committee on Dt.10-11/12/2019, whose report has been approved by the GCZMA on 05/09/2020 as observed by Hon. NGT, it is found that mangroves have been destructed in approximate 148.96 ha. area of Nani Chirai-Moti Chirai, Jungi and Kherasha pir of Bhachau taluka. With respect to the report cited in Ref. no. (3) above, the committee recommended that mangrove restoration work has to be carried out three times the total area of mangrove destruction reported which is approximate 447 ha. (148.96 X 3 = 446.88). The committee concluded that per Ha. cost of mangroves plantation is Rs.45000 considering prevailing plantation models of GEC and Forest Department. Thus, total amount of Rs.2.01.15,000/- (Two crore one laes fifteen thousand rupees only) has to be recovered for mangrove plantation in 447 ha. of area.

In addition, for removing the soil bunds to allow tidal water, the rates suggested by the committee is Rs.2000/- per running meter for destruction of soil bunds. To remove soil bund in

192.168.1.5\VED\Surveyar\JAMAN\CCF-1.doc.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

amounts to Rs.1,60,00,000/- (One crore sixty lakh rupees only). Thus, it is requested to deposit total amount of Rs.3,61,15,000/- (Three Crore sixty one lakh fifteen thousand only) for bund destruction and mangroves plantation in following bank account (As per Demand note attached herewith) to expedite mangroves restoration work and comply with Hon.NGT order dated 16/09/2020.

Attachment :- As above

Yours Sincerely



Deputy Conservator of Forests,
Kachchh East forest Division,
Bhuj- Kutch.

Copy respectfully submitted to : Chief Conservator of Forests, Kachchh Circle, Bhuj and
Member/Convener of the Committee.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Demand note

Hon'ble National Green Tribunal Oder in E.A. no. 12/2020
O.A.no.111/2018 related.

Removing Soil bund & mangrove restoration work in compliance with Hon.NGT
order dated 16/09/2020.

For, Deputy Conservator of Forest, Kachchh East Forest Divison, Gujarat State,
Axis Bank,

Account No. 920010034396773,

ST ID. 896822433SBGOS

Sr. No.	Work	Area	Rate	Total Amount
(A)	Restoration Mangrove plantation (in ha.)	447	45000	2,01,15,000/-
(B)	Removing of soil bund (in rmt)	8000	2000	1,60,00,000/-
Total Amount				3,61,15,000/-


Dy Conservator of Forest
Kachchh East Division, Bhuj.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj



DEENDAYAL PORT TRUST

Administrative Office Building
Post Box NO. 50
GANDHIDHAM (Kutch).
Gujarat: 370 201.
Fax: (02836) 220050
Ph.: (02836) 233192

www.deendayalport.gov.in

No. LW/PL/3361-IV/84

Dated: /11/2020

01/12

To,
The Deputy Conservator of Forests,
Office of the Deputy Conservator of Forests,
Kachchh East Forest Division,
Bhuj-Kachchh- 370001.

Sub: Hon'ble National Green Tribunal Order in E.A. no. 12/2020 in OA No. 111/2018 - **Submission of Details about amount deposited by DPT to Forest Department reg.**

Ref.: 1) Directions issued by the Director (Environment) & Member Secretary, GCZMA vide no. ENV-10-2020-NGT-4-T dated 5/11/2020.
2) DPT submission vide letter No.LW/PL/3361-IV/72 dated 16/11/2020 w.r.t. directions issued dated 5/11/2020.
3) Deputy Conservator of Forests, Kachchh East Forest Division, Bhuj-Kachchh letter no. B/JMN/T.9/26463-64/2020-21 dated 12/11/2020.

Sir,

Kindly refer to the above cited references for the subject mentioned above.

In this regard, it is to inform that, with reference to the directions issued by the Director (Environment) & Member Secretary, GCZMA dated 05/11/2020 & subsequent letter no. B/JMN/T.9/26463-64/2020-21 dated 12/11/2020 of Dy. Conservator of Forests, Kachchh East Forest Division, Bhuj as mentioned in above reference at Sr.No.3, DPT has already deposited an amount of Rs. 2,42,64,200.00 (Transaction details attached - Annexure A) in the Bank Account No. 920010034396773 (Axis Bank) for bund removal and mangrove plantation w.r.t. area under jurisdiction of DPT (Calculation Sheet attached - Annexure B).

However, the committee in report dated 10-11/12/2019 has concluded that, as far as the Jangi area is concerned, there is dispute between DPT and Revenue Department regarding ownership of the land. DPT and Revenue Department should immediately carry out exercise of land demarcation for this area and based on the decision they may share the cost.

.....cont,...

TR
52
3-12-20
X
11/11

Assistant Conservator of Forests,
Kachchh (East)-2

Dy. Conservator of Forests
Kachchh East Division, Bhuj

Therefore, for this particular parcel of land/area (Jungi area), after demarcation of land & ownership of land thereof (DPT or Revenue Department), further steps would be taken accordingly for restoration of mangroves & removal of bund.

This is for kind information & taking further necessary action, please.

Yours faithfully,



Executive Engineer (KL)
Deendayal Port Trust



Assistant Conservator of Forests,
Kachchh (East)-2



Dy. Conservator of Forests
Kachchh East Division, Bhui

DEENDAYAL PORT TRUST
KANDLA LAND SECTION

Trans No	Sequence No	Sender ID	Sender Account No	Beneficiary IFSC	Beneficiary Account No	Amount	Tran Id	Trans Date
IBKL201121205106	54849253	IBKLONEFT01	0412104000199896	UTIB000C817	920010034396773	24264200	S468847043	11/21/2020

T-9 to PUN-144



Assistant Conservator of Forests,
Kachchh (East)-2



Dy. Conservator of Forests
Kachchh East Division, Bhuj

Bund removal work started on 14-12-2020 :

Bund removal work has been started on 14-12-2020 at the location suggested by the Joint Inspection Committee and based on site visit with engineers from Land Section DPT on 03-12-2020.

Illegal earth bund approx 1 metre height has been destructed and available soil has been spread and levelled on both sides of bund in approx 10-12 metre width to allow tidal water to flush the area.



Bund Destruction Started on ground by Forest Dept. on 14-12-2020


**Assistant Conservator of Forests,
Kachchh (East)-2**

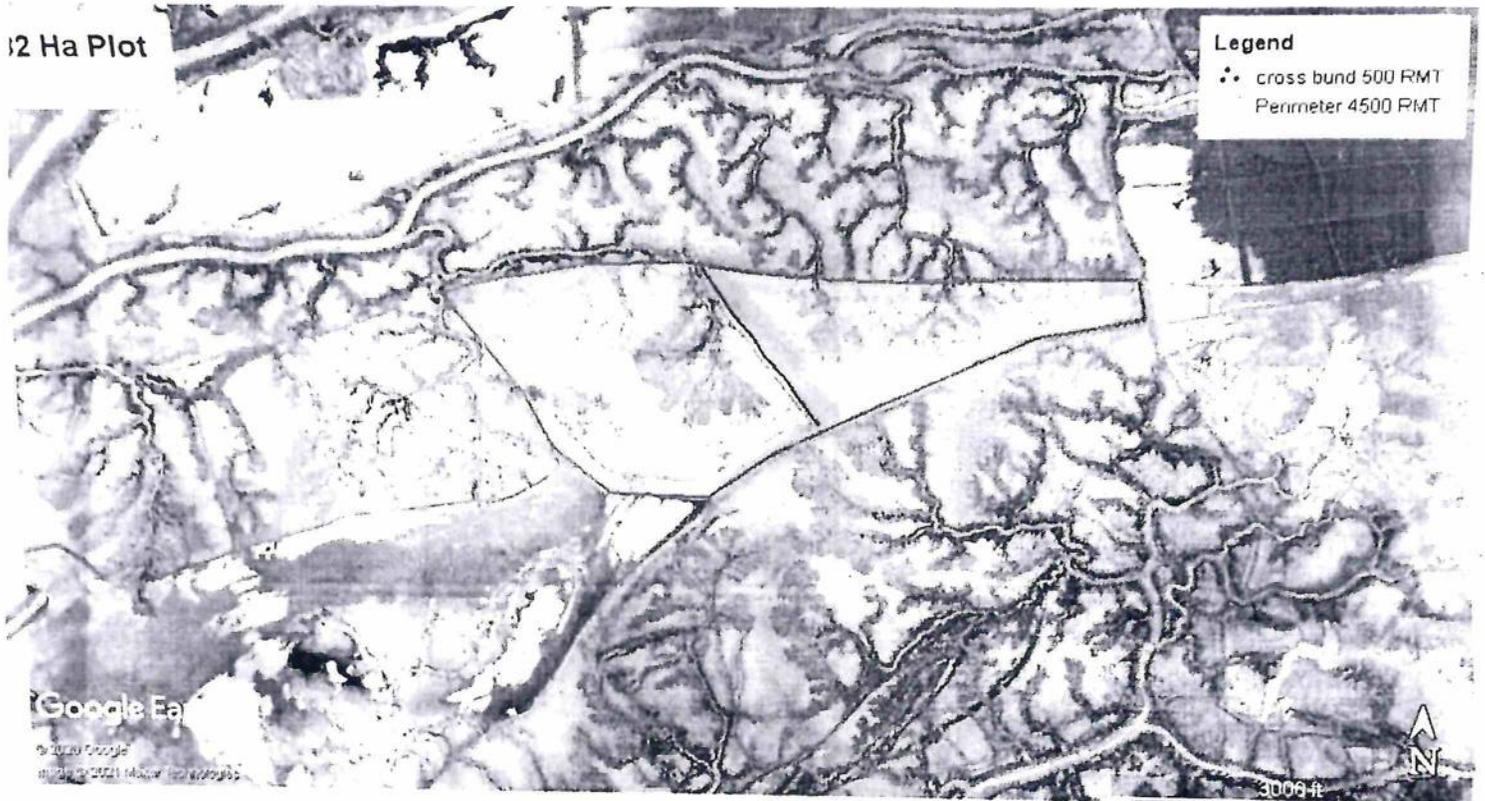

**Dy. Conservator of Forests
Kachchh East Division, Bhui**



Illegal earth bund removal and spreading and levelling of soil on both sides to allow tidal water


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj



Approximately 4000 Running Meter bund has been destructed till the end of January 2021

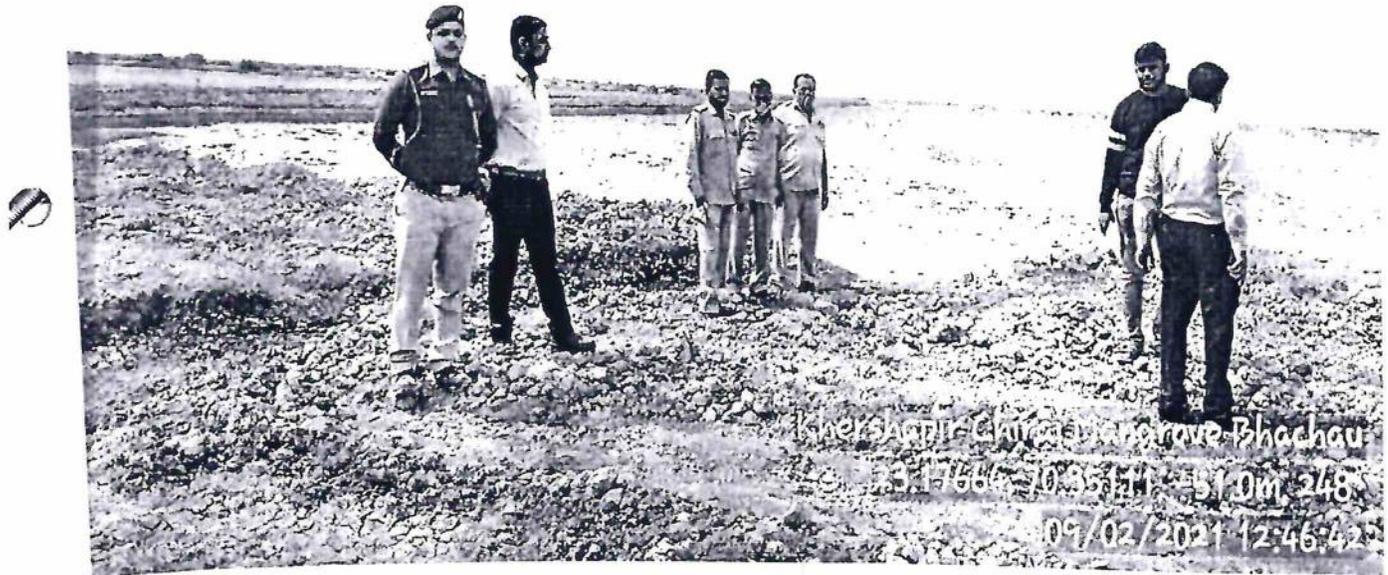
Joint Visit of Forest Dept and DPT Engineers on 09-02-2021:

Site visit by ACF Kachchh East Division-2 and RFO Bhachau with Engineers of Land Section Deendayal Port Trust to inspect the work done so far.

Bund removal work at predecided location has been done and monitored by Forest Dept and DPT engineers jointly. Peripheral work of about 4000 running meter (RMT) bund removal has been done and available soil has been spread and levelled on both sides of bund in approx 10-12 metre width to allow tidal water to flush the area on selected site that is significant to allow tidal water to flush the area and make it suitable for mangrove restoration.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhui



Joint Visit of bund removal site and monitoring by Forest Dept and DPT engineers on 09-02-2021


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhui

Office of the Deputy Conservator of Forests
Kachchh East Forest Division, Forest Complex,
Behind District Industries Centre, Bhuj-Kachchh – 370001
Email: dcfkachchheast@gmail.com |
Phone: 02832-250227 |
Fax: 02832-229630
Ref No.: B/PVY/TMP/T.6/24272-73 /2021-22 Date: 27/08/2021

Subject: Approval of Treatment Map for Plantation Work for the Year 2021–22

Reference:

1. Letter No. A/TMP/File No. 15/115/2021-22 dated 20/07/2021
2. Letter No. B/PVY/TMP/T6/13918/2021-22 dated 27/07/2021
3. Letter from Forest Range Officer, Kachchh East-2, Bhuj No. A/TMP/87/2021-22 dated 05/08/2021

With reference to the above subject, the Range Forest Officer, Bachau Range, is informed that a site-specific treatment map for the planting to be carried out under the following scheme/model in the year 2021-22 was submitted through your letter of reference (1). Accordingly, through our letter of reference (2), the concerned Assistant Conservator of Forests was requested to verify the site and the treatment map. The same was then submitted back to this office with a countersignature via their letter of reference (3).

Therefore, the submitted treatment map is hereby approved as per the details below. One copy is enclosed and sent herewith for necessary action. Please take note and proceed with the planning and immediately action.

<i>Scheme name</i>	<i>Year</i>	<i>Location</i>	<i>Area in Ha.</i>	<i>GPS Location</i>
<i>Hon'ble National Green Tribunal order in E.A.no. 12/2020 O.A.no.111/2018 related Removing Soil bund and Mangrove Restoration Work</i>	2021-22	<i>Bhachau-1</i>	120	<i>N-23.1727015 E-70.3293516 N-23.173293 E-70.3338795 N-23.170676 E-70.3392748 N-23.1607592 E-70.3306991 N-23.1625993 E-70.3226684 N-23.166387 E-70.319474 N-23.1683348 E-70.320691 N-23.1675309 E-70.32591</i>
	2021-22	<i>Bhachau-2</i>	120	<i>N-23.1709363 E-70.3396309 N-23.178647 E-70.3321783 N-23.1813168 E-70.3473895 N-23.1773257 E-70.3509471 N-23.1762674 E-70.3510454</i>
	2021-22	<i>Bhachau</i>	60	<i>N-23.1743416 E-70.3638888 N-23.1734872 E-70.3526788 N-23.1772983 E-70.351609 N-23.1786912 E-70.3630486</i>
	2021-22	<i>Bhachau</i>	50	<i>N-23.1708395 E-70.3396372 N-23.1761018 E-70.3509451 N-23.1733331 E-70.3521028 N-23.169871 E-70.3494524 N-23.1693553 E-70.3464161</i>
<i>Total</i>			350	

(H.J. Thakkar)
Deputy Conservator of Forests
Kachchh East Forest Division, Bhuj

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Copy to:

563

- Forest Range Officer, Bhachau Range
- Forest Range Officer, Kachchh East-2, Bhuj (for information and necessary action)

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Office of the deputy conservator of forests,
Kutch East Forest Division, Forest Complex,
 Behind District Industries Centre, Bhuj-Kutch. 370001.
Email: dcfkachcheast@gmail.com
Phone No: 02832-250227
Fax No: 02832-229630
 NO. B/TMP/T6/29125-26/2021-22 Date 29-09-2021

Subject: Regarding approval of the treatment map for planting in the year 2021-22.

References:(1) Your letter No. A/ TMP /File No. 15/163/2021-22 dated
 23/09/2021

(2) Our letter No. B/ TMP /Tree Map/T.6/28798/2021-22 dated
 27/09/2021

(3) The letter dated 27/09/2021 from the ACF, Kutch East-2, Kutch
 East Forest Division, Bhuj

With reference to the above subject, the Range Forest Officer, Bachau Range, is informed that a site-specific treatment map for the planting to be carried out under the following scheme/model in the year 2021-22 was submitted through your letter of reference (1). Accordingly, through our letter of reference (2), the concerned Assistant Conservator of Forests was requested to verify the site and the treatment map. The same was then submitted back to this office with a countersignature via their letter of reference (3).

Therefore, the submitted treatment map is hereby approved as per the details below. One copy is enclosed and sent herewith for necessary action. Please take note and proceed with the planning and immediately action.

Scheme Name	Year	Location	Area (in hectares)
Hon'ble National Green Tribunal order in E.A. no. 12/2020 O.A. no. 111/2018 related to Removing Soil bund and Mangrove Restoration Work ²⁰	2021-22	Bachau	45
	2021-22	Bachau	50 (2)
	2021-22	Bachau	50 (3)
Total			145

Enclosure: As above

(H.J. Thakkar)
Deputy Conservator of Forests
Kutch East Forest Division, Bhuj.

To,
Range Forest Officer, Bachau Range.

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

565

Copy to: Assistant Conservator of Forests, Kutch East-2, Kutch East Forest Division, Bhuj, for information and necessary action.

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Year of Plantation	Scheme Name	Model Name	Range Name	Round Name	Beat Name	Location	Target (Ha.)	Number of Ota Beds	Survival Percentage as on 31/12/2022	Average Height (c.m)	CFS Location		Remarks	
											Longitude	Latitude		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
Year 2021-22 (NGT) Plantation Of Mangrove, Bhachau Range														
2021-22	Honble National Green Tribunal order in E.A.No 12/2020 O.A.No.111/2018 related Removing Soil Bund and Mangrove Restoration Work		Bhachau	Bhachau	Bhachau	Bhachau	120	48000	80 to 85%	-	60-70	23.1727015	70.3293516	
2021-22	Honble National Green Tribunal order in E.A.No 12/2020 O.A.No.111/2018 related Removing Soil Bund and Mangrove Restoration Work		Bhachau	Bhachau	Bhachau	Bhachau	120	48000	80 to 85%	-	60-70	23.1709363	70.3396309	
2021-22	Honble National Green Tribunal order in E.A.No 12/2020 O.A.No.111/2018 related Removing Soil Bund and Mangrove Restoration Work		Bhachau	Bhachau	Bhachau	Bhachau	50	20000	80 to 85%	-	60-70	23.1708395	70.3396372	
2021-22	Honble National Green Tribunal order in E.A.No 12/2020 O.A.No.111/2018 related Removing Soil Bund and Mangrove Restoration Work		Bhachau	Bhachau	Bhachau	Bhachau	50	20000	80 to 85%	-	60-70	23.163437	70.343359	
2021-22	Honble National Green Tribunal order in E.A.No 12/2020 O.A.No.111/2018 related Removing Soil Bund and Mangrove Restoration Work		Bhachau	Bhachau	Bhachau	Bhachau	50	20000	80 to 85%	-	60-70	23.169143	70.345852	
2021-22	Honble National Green Tribunal order in E.A.No 12/2020 O.A.No.111/2018 related Removing Soil Bund and Mangrove Restoration Work		Bhachau	Bhachau	Bhachau	Bhachau	60	24000	80 to 85%	-	60-70	23.1743416	70.3638888	
2021-22	Honble National Green Tribunal order in E.A.No 12/2020 O.A.No.111/2018 related Removing Soil Bund and Mangrove Restoration Work		Bhachau	Bhachau	Bhachau	Bhachau	45	18000	80 to 85%	-	60-70	23.158452	70.339661	

No. A/Mangrove/424/Year.2022-23,
Office of the Range Forest Officer,
Bhachau Range, Opp. Custom Check Post, Bhachau (Kutch)
Date:13/01/2023

Copy Respectfully Forwarded: "With reference to your letter No. PVT/6/B/30554/2022-23, dated 27/12/2022, addressed to the Deputy Conservator of Forests, Kutch East Forest Division, Bhuj, this is to inform you accordingly."

Range Forest Officer
Bhachau Range



Dy. Conservator of Forests
Kachchh (East) Division, Bhuj



Assistant Conservator of Forests.
Kachchh (East)-2

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.

Office of the Collector and District Magistrate, Bhuj-Kachchh
Revenue Branch, Jamn-6 Section
District Seva Sadan, Mandvi Road, Bhuj-Kachchh, PIN-370001
Email: collector-kut@gujarat.gov.in
Tel: 02832-250020
Fax: 02832-250430

Letter No.: JMN/6/Industry/Vashi/1464/2020

Date: 12/01/2021

Urgent / Time-bound

To
DILR Officer,
Bhuj-Kachchh

Subject: Implementation of Hon'ble National Green Tribunal Order in E.A. No. 12/2020 in Original Application No. 111/2018
Kachchh Camel Breeders Association versus Union of India & Others

Reference: Letter No. A/JMN/T.9/996-98/2020-21 dated 20/11/2020 from the Deputy Conservator of Forests, Kachchh East Forest Division, Bhuj-Kachchh

With reference to the above subject, a copy of the referenced letter from the Deputy Conservator of Forests, Kachchh East Forest Division, Bhuj, along with its enclosures, is attached herewith. As per the order dated 16/09/2020 passed by the Hon'ble National Green Tribunal in E.A. No. 12/2020 in O.A. No. 111/2018 filed by the Kachchh Camel Breeders Association, the Director (Environment) and Member Secretary, GCZMA Gandhinagar, has issued directions under Section 5 of the Environment (Protection) Act, 1986 to DPT (Deendayal Port Trust) for compliance. A demand note has also been issued by their office to DPT.

As per points 3 and 4 of DPT's letter dated 16/11/2020, there is a dispute regarding ownership of land along the 110 km stretch—whether it belongs to DPT or is government land under the Revenue Department. Hence, DPT has not deposited the amount for the disputed land. They requested that for your office to conduct a survey and demarcation to determine ownership and facilitate mangrove restoration work within the stipulated time frame as per the Hon'ble Tribunal's order.

Therefore, in consultation with the Deputy Conservator of Forests, Kachchh East Forest Division, Bhuj, and Deendayal Port Trust, you are requested to urgently initiate the required survey and demarcation work at government expense. Since this work pertains to compliance with the Hon'ble National Green Tribunal's order, it should be given top priority and your personal attention.

Enclosure: As above

(Pravina D.K.)
Collector, Kachchh

Copy forwarded for information and necessary action to:

1. Sub-Divisional Magistrate, Bhachau-Kachchh
2. Chief Conservator of Forests, Kachchh Forest Circle, Behind DIC, Bhuj

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

568

3. Deputy Conservator of Forests, Kachchh East Forest Division, Bhuj
4. Mamlatdar, Bhachau-Kachchh
5. Regional Officer, Gujarat Pollution Control Board, Kachchh East, Room Nos. 215-217, Administrative Building, Deendayal Port Trust, Sector-8A, Gandhidham-Kachchh
6. Chief Engineer, Deendayal Port Trust, Administrative Office Building, P.O. Box No. 50, Gandhidham-Kachchh

Copy respectfully forwarded to:

- Additional Principal Chief Conservator of Forests (Land), Aranya Bhavan, Sector-10/A, Gandhinagar-382010
- Director (Environment) & Additional Secretary, Forest & Environment Department, Block No. 14, 8th Floor, Sachivalaya, Gandhinagar-382010

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Assistant Conservator of Forests,
Kachchh (East)-2


Uy. Conservator of Forests
Kachchh East Division, Bhuj

Office of the Deputy Conservator of Forests
Kachchh East Forest Division, Forest Complex
Behind District Industries Centre, Bhuj-Kachchh – 370001
Email: dcfkachchheast@gmail.com
Phone: 02832-250227
Fax: 02832-229630

Letter No.: PVY/6/A/569-70/2023-24

Date: 13/10/2023

To,
The Chairman,
Deendayal Port Trust
Administrative Office Building
P.O. Box No. 50, Gandhidham-Kachchh

Subject: Implementation of Hon'ble National Green Tribunal Order in E.A. No. 12/2020 in Original Application No. 111/2018 – Kachchh Camel Breeders Association vs Union of India & Others

Reference:

1. Directions issued by Director (Environment) & Member Secretary, GCZMA vide No. ENV-10-2020-NGT-4-T dated 05/11/2020
2. DPT submission vide letter No. LW/PL/3361-IV/72 dated 16/11/2020 w.r.t. directions issued dated 05/11/2020.
3. This office letter No. B/JMN/T.9/26463-64/2020-21 dated 12/11/2020
4. Your office letter No. LW/PL/3361-IV/84 dated 01/12/2020
5. Letter No. A/Mangrove/F.No.56A/275/2023-24 dated 09/10/2023 from Range Forest Officer, Bhachau Range

Sir,

With reference to the above subject and correspondence, it is respectfully submitted that Deendayal Port Trust deposited ₹2,42,64,200/- into this office's Axis Bank account (Account No. 920010034396773) for removal of soil bunds and mangrove plantation in the areas of Nani Chirai, Moti Chirai, and Khersapir Creek under its jurisdiction. Accordingly, the Range Forest Officer, Bhachau Range, carried out removal of 4215 RMT of bunds and completed mangrove plantation over 350 ha + 145 ha (additional area based on fund availability), total 495 ha during the years 2020–21 and 2021–22.

Subsequently, unauthorized soil bunds were constructed by anti-social elements, causing damage to the mangroves. This was reported to your office. To prevent further damage, bunds were removed and casualty plantation was carried out during September 2022 using available funds.

The area does not fall under reserved forest or sanctuary limits and is owned by Deendayal Port Trust. It is ecologically sensitive, but forest laws cannot be enforced due to Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

ownership of DPT. There are salt production units near this area and there are number of challenges. The area is remote, located approximately 25–30 km from Bhachau Range headquarters, and regular patrolling by forest staff is not feasible. Nevertheless, Bhachau Range staff continue to monitor the mangrove plantation area during routine forest patrols. It is requested that your office establish a permanent protection mechanism for the mangrove plantation area.

Additionally, the Additional Principal Chief Conservator of Forests (Land), Gandhinagar, visited Bhachau recently and discussions were held regarding mangrove restoration. He has instructed to increase density in mangrove plantation through gap plantation. Accordingly, the undersigned visited the site on 07/10/2023 and observed positive results in plantation area. To further enhance mangrove density in the restored 495 ha area, it is proposed to carry out direct seed sowing over approximately 100 ha (20% of the area) as casualty plantation. As per the enclosed demand note, an estimated amount of ₹15,10,000/- is required. You are kindly requested to approve the necessary financial allocation.

Yours faithfully,

(G.D. Sarvaiya)
Deputy Conservator of Forests
Kachchh East Forest Division, Bhuj

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

<u>Demand Note</u>				
Hon'ble National Green Tribunal Order in E.A. no. 12/2020 in OA No. 111/2018 Reg.				
Removing soil bund & Mangrove restoration work in compliance with Hon'ble NGT order dated 16/09/2020.				
For, Deputy Conservator of Forest, Kachchh East Forest Division, Bhuj. Axis Bank, Account No.: 920010034396773 IFSC Code: UTIB0000817				
Sr.	Type of work	Unit	Rate	Amount
1.	Collection of Seed	Per Bed	Rs. 23/-	Rs. 9,200/-
2.	Seed Sowing	Per Bed	Rs. 3.75/-	Rs. 1,500/-
3.	Miscellaneous Expenditure Including Transportation and Labours etc.	Per Bed	Rs. 11/-	Rs.4,400/-
4.	Total Cost per Bed	Per Bed	Rs. 37.75/-	Rs.15,100/-
5.	For 100 Ha. Gap Plantation by Direct Seed Sowing	100 Ha.	Rs.15,100/-	Rs.15,10,000/-
			Total Amount	Rs. 15,10,000/-

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj



S.M. Saiyad, IAS
Director (Environment) &
Additional Secretary

Government of Gujarat
Forest & Environment Department
BLOCK NO, 14, 8TH FLOOR, SACHIVALAYA
GANDHINAGAR - 392 010

Ph : (079) 23252000
Fax : (079) 23252156
E-mail : director@gujarat.gov.in

File No. ENV-10-2020-NGT-4-T

Date: 09-10-2020

To,
The Principal Chief Conservator of Forest and
Head of Forest Force,
Aranya Bhavan,
Sector - 10/A, Gandhinagar.

Sub:- Constitution of Committee for Implementation of Hon'ble National Green Tribunal
Order in E.A. no. 12/2020 in O.A. no. 111/2018
Ref:- This Department email dated 19/09/2020.

Respected Sir,

An application was registered in the Hon'ble National Green Tribunal, Principal Bench, New Delhi in Execution Application No. 12/2020 in Original Application No. 111 / 2018 - Kachchh Camel Breeders Association Vs Union of India & Ors. Issued order dated 16/09/2020. The Original Application alleged violation of provisions of Coastal Regulation Zone Notification, 2011 (CRZ Notification) and Forest Conservation Act, 1980 by clearing of the mangroves, by Deen Dayal Port Trust ('DPT') in Nani Chirai and Moti Chirai areas of Bhachau Taluka in District Kutch, Gujarat.

Hon. NGT for enforcement of order of the Tribunal dated 11.09.2019, ordered on 16/09/2020 that the amount determined be recovered expeditiously and restoration work be executed which may be overseen by a joint Committee comprising Forest Department and GCZMA. Forest Department will be the nodal agency for compliance. The joint Committee may ensure compliance of directions, including stopping and remedying violation of CRZ Notification, including any salt manufacturing activity and Forest Conservation Act, 1980. The joint Committee may file a compliance report with the Chief Secretary, Gujarat within three months.

In pursuant to the directions by the Hon. National Green Tribunal Principal Bench, New Delhi vide the order stated above, This Department hereby constitute a committee for execution and / or implementation of Hon. National Green Tribunal order as under:


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhui

Sr. No.	Details	Designation
1.	Additional Principal Chief Conservator of Forest (Land), Aranya Bhavan, Sector -10/A, Gandhinagar.	Chairman
2.	Director (Environment) and Member Secretary, Gujarat Coastal Zone Management Authority, Department of Forests & Environment, Govt. of Gujarat	Member
3.	Representative of Member Secretary, Gujarat Ecology Commission, Udyog Bhavan, Sector -11, Gandhinagar.	Member
4.	Dr. H. B. Chauhan, Retd, Scientist, Space Application Centre and Member of GCZMA.	Member
5.	Representative of District Collector, Kutch.	Member
6.	Regional Officer, Gujarat Pollution Control Board, Kutch-East	Member
7.	Chief Conservator of Forest, Kutch	Member - Convener

The Terms and Conditions shall be as follows :

- 1) The Committee shall meet as and when required.
- 2) This Committee will also be the Monitoring Committee for execution of the action plans and for compliance of the directions by the Hon. National Green Tribunal in the said order.
- 3) The Chairman shall co-opt the members and the subject experts as per the requirements.
- 4) The committee may file its report to Hon'ble Chief Secretary before 06th December, 2020.

This is for your information and necessary action at your level.

Thanking You,

o/c
g/b
09/10/2020

Yours sincerely,

S. M. Saiyad
(S. M. Saiyad)

Copy to :- All committee members

BD
Assistant Conservator of Forests,
Kachchh (East)-2

Du
Dy. Conservator of Forests
Kachchh East Division, Bhui

Annexure: 14
574



सत्यमेव जयते

Email: dcfkachcheast@gmail.com

Office of the Deputy Conservator of Forests
Kachchh East Forest Division, Forest Complex,
B/h District Industrial Centre,
Bhuj- Kachchh 370001.



Ph: 02832-250227

Fax: 02832-229630

Dt. 31/03/2021

No : A/PVY/6/2482-9/2020-21

To
The Chief Conservator of Forests
Kachchh Circle, Bhuj

Sub:- Status Report on compliance of Hon'ble NGT Order dated 16/9/2020 reg..

With reference to above quoted subject, Comprehensive Status report on compliance of Hon'ble NGT order dated 16/9/2020 is prepared and annexure wise details are attached herewith .

enclosed:- as above

(H.J.Thakkar)

Deputy Conservator of forests
Kachchh East Division, Bhuj

Copy forwarded to:- Additional Principal Chief Conservator of Forests, Land- Gujarat state
Gandhinagar .


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Status Report on compliance of Hon'ble NGT Order dated 16/09/2020

Honourable National Green Tribunal order dated September 16th,2020 :

Learned counsel for the State of Gujarat and GCZMA submitted that in compliance of orders of Hon'ble NGT, a joint committee was constituted which gave its report that has been approved by the GCZMA on 05/09/2020.

Hon'ble NGT passed an order in Execution Application No 12/2020 In Original Application No.111/2018 on 16/09/2020 stating,

- Blocking/bunds to be removed on priority, so that mangrove areas get water and survive. There shall be no obstruction of any kind in the creeks and free and continuous flow of estuarine water in the creeks will be ensured.
- The amount determined be recovered expeditiously and restoration work be executed which may be overseen by a joint Committee comprising Forest Department and GCZMA. The joint Committee may ensure compliance of directions, including stopping and remedying violation of CRZ Notification, including any salt manufacturing activity and Forest Conservation Act, 1980.
- The Forest Dept; Govt.of Gujarat will take immediate action to restore the mangroves. Forest Dept will be the nodal agency for compliance.

Constitution of Committee :

- Director (Environment) & Additional Secretary, Forest & Environment Dept. Govt. of Gujarat constituted a committee for implementation of Hon'ble NGT order in E.A.No.12/2020 in O.A.No.111/2018 on 09-10-2020. **(Annexure-i)**
- Committee comprises of members of Forest Dept; GCZMA,Gujarat Ecology Commission, GPCB and a representative of District Collector, Kachchh with condition that the committee may file its report to Hon'ble Chief Secretary, Govt.of Gujarat before 06th December,2020.

Directions under Section 5 of the Environment (Protection) Act,1986:

Director (Environment) and Member Secretary, GCZMA issued directions under Section 5 of the Environment (Protection) Act,1986 to DPT dated 05/11/2020.

(Annexure-ii)

- To stop all activities immediately in the said area. To restore the free flow water in the creeks.


Assistant Conservator of Forests,
Kachchh (East)-2


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Kachchh East Division, Bhuj

- To restore the free flow of water in the creeks lets by removing all the earthen bunds through Forest department and deposit the amount to the Forest department as per the committee report.
- Carry out mangrove plantation three times of the mangrove destructed in the area as reported by the Committee through Forest Department as per the findings of the committee report, and Deendayal Port Trust is directed to deposit the amount to Forest Department as per committee report.

Demand note for compliance work :

Demand note prepared by DCF Kachchh East Division Forest Department to destruct bunds and restore mangrove area as per the findings of the committee report and sent the same to Deendayal Port Trust. **(Annexure - iii)**

Sr. No.	WORK	AREA	RATE	TOTAL AMOUNT
(A)	Restoration mangrove plantation (in Ha)	447	45000	2,01,15,000/-
(B)	Removing of soil bund (in RMT)	8000	2000	1,60,00,000/-
Total Amount				3,61,15000/-

Submission by Deendayal Port Trust in compliance of the directions issued to the DPT dated 05/11/2020 :

Chief Engineer DPT made submission as approved by Chairman DPT regarding compliance to directions given by GCZMA on 16/11/2020. **(Annexure - iv)**

- To Stop all activities immediately in the said area and "Status quo shall be maintained till further orders." Since then, it is once again confirmed that, there is no activity going on in the said area allotted


Assistant Conservator of Forests,
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Dy. Conservator of Forests
Kachchh East Division, Bhuj

by the DPT.

- DPT has already taken action to comply with the order of Hon'ble NGT dated 16/09/2020 with regard to the area under jurisdiction of DPT.

Submission of details about amount deposited by DPT to Forest Dept reg.:

DPT has deposited an amount of Rs.2,42,64,200/- to Forest Dept account for bund removal and mangrove plantation with regard to the area (Nani Chirai and Moti Chirai only) under jurisdiction of DPT.

(Annexure - v)

However, As far as the Jangi area is concerned, there is dispute between DPT and Revenue Department regarding ownership of the land. DPT and Revenue Department should immediately carry out exercise of land demarcation for this area and based on the decision they may share the cost.

Therefore, for this particular parcel of land/area (Jangi), after the demarcation of land and ownership of land thereof (DPT or Revenue Dept), further steps would be taken accordingly for removal of bund and mangrove restoration.

Direction from district Collector-Kachchh- Bhuj has been issued to DILR for survey of disputed land in Jangi area. **(Annexure - vi)**

Site visit to mark exact location for bund removal :

Site visit by Range Forest Officer Bhachau and Engineers of Land Section Deendayal Port Trust was carried out on 03-12-2020 to mark the exact location/area with GPS where bund removal work need to be carried out and prepared staff rojkam of the same.

According to joint visit and based on committee reports, site has been selected where bunds are to be removed and mangrove restoration can be done.


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Kachchh East Division, Bhuj



Site Visit By Forest Dept And DPT Engineers on 03-12-2020

Bund removal work started on 14-12-2020 :

Bund removal work has been started on 14-12-2020 at the location suggested by the Joint Inspection Committee and based on site visit with engineers from Land Section DPT on 03-12-2020.

Illegal earth bund approx 1metre height has been destructed and available soil has been spread and levelled on both sides of bund in approx 10-12 metre width to allow tidal water to flush the area.


Assistant Conservator of Forests,
Kachchh (East)-2

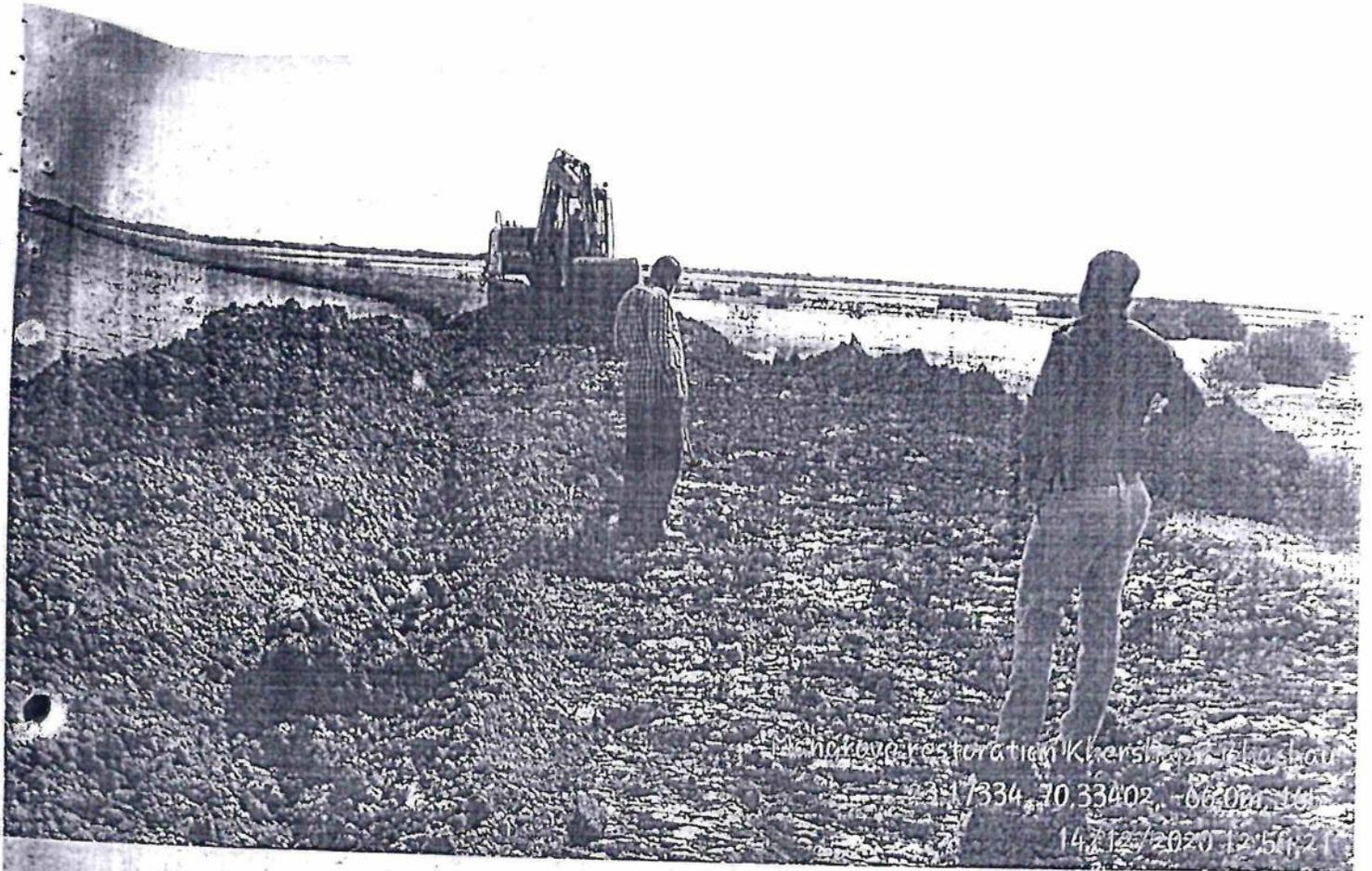

Uy. Conservator of Forests
Kachchh East Division, BHU



Bund Destruction Started on ground by Forest Dept. on 14-12-2020


Assistant Conservator of Forests
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhui



Illegal earth bund removal and spreading and levelling of soil on both sides to allow tidal water


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Dy. Conservator of Forests
Kachchh East Division, Bhui



Approximately 4000 Running Meter bund has been destructed till the end of January 2021

Joint Visit of Forest Dept and DPT Engineers on 09-02-2021:

Site visit by ACF Kachchh East Division-2 and RFO Bhachau with Engineers of Land Section Deendayal Port Trust to inspect the work done so far.

Bund removal work at pre-decided location has been done and monitored by Forest department and DPT engineers jointly. Peripheral work of about 4000 running meter (RMT) bund removal has been done and available soil has been spread and leveled on both sides of bund in approx 10-12 meter width to allow tidal water to flush the area on selected site that is significant to allow tidal water to flush the area and make it suitable for mangrove restoration.

Assistant Conservator of Forests,
Kachchh (East)-2.

Dy. Conservator of Forests
Kachchh East Division, Bhuj



Joint Visit of bund removal site and monitoring by Forest Dept and DPT engineers on
09-02-2021


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Second Demand Note by Forest Department:

DCF Kachchh East Forest Division sent second demand note for further bund removal work as per joint site visit on 03-12-2020 by RFO Bhachau and Engineers DPT. (Annexure - vii).

According to this ground truthing done with engineers DPT by RFO Bhachau, it can be concluded that the total length of the bund to be removed is 13098 rmt out of which amount has been deposited by DPT for 4240 rmt of length (Letter from DPT office no. LW/PL/3361-IV/84, Dt.01/12/2020.). Thus, for the remaining 8858 rmt (13098 - 4240) of soil bund, the amount is yet to be deposited.

Planning of plantation of mangrove spp.:

According to seed availability, plantation of mangrove will be carried out on selected site at Nani Chirai-Moti Chirai creek area.

Species	Months of Seed availability	Seed storage periods
Avicennia marina	July - October	Maximum 10 days
Ceriops tagal	March - May	Maximum 10 days
Rhizophora mucronata	June - October	Maximum 10 days

According to above seed availability period, propagules of Ceriops tagal will be available during month of March - May. Thus, plantation of C.tagal will be done in the month of April-May on small area to check the result of plantation.

As far as mangroves in Gulf of Kachchh region is concerned, A.marina is dominating species. Therefore to check site suitability for C.tagal, plantation on pilot plot will be done and result will be assessed.

Annexure:

- (i) Implementation committee
- (ii) Directions under Section 5
- (iii) Demand note by Forest Dept
- (iv) Submission by DPT
- (v) Amount deposited by DPT to Forest
- (vi) Direction from District Collector Kachchh to DILR
- (vii) Second demand note by Forest Dept


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj



S.M.Saiyad, IFS
 Director (Environment) &
 Additional Secretary

Government of Gujarat
Forest & Environment Department
 BLOCK NO. 14, 8TH FLOOR, SACHIVALAYA
 GANDHINAGAR - 382 010

Ph : (079) 23252660
 Fax : (079) 23252156
 E-mail : direnv@gujarat.gov.in

File No. ENV-10-2020-NGT-4-T

Date: 09-10-2020

To,
 The Principal Chief Conservator of Forest and
 Head of Forest Force,
 Aranya Bhavan,
 Sector - 10/A, Gandhinagar.

Sub:- Constitution of Committee for implementation of Hon'ble National Green Tribunal
 Order in E.A. no. 12/2020 In O.A. no. 111/2018
 Ref:- This Department email dated 19/09/2020.

Respected Sir,

An application was registered in the Hon'ble National Green Tribunal, Principal Bench, New Delhi in Execution Application No. 12/2020 in Original Application No. 111 / 2018 - Kachchh Camel Breeders Association Vs Union of India & Ors. Issued order dated 16/09/2020. The Original Application alleged violation of provisions of Coastal Regulation Zone Notification, 2011 (CRZ Notification) and Forest Conservation Act, 1980 by clearing of the mangroves by Deen Dayal Port Trust ('DPT') in Nani Chirai and Moti Chirai areas of Bhachau Taluka in District Kutch, Gujarat.

Hon. NGT for enforcement of order of the Tribunal dated 11.09.2019, ordered on 16/09/2020 that the amount determined be recovered expeditiously and restoration work be executed which may be overseen by a joint Committee comprising Forest Department and GCZMA. Forest Department will be the nodal agency for compliance. The joint Committee may ensure compliance of directions, including stopping and remedying violation of CRZ Notification, including any salt manufacturing activity and Forest Conservation Act, 1980. The joint Committee may file a compliance report with the Chief Secretary, Gujarat within three months.

In pursuant to the directions by the Hon. National Green Tribunal Principal Bench, New Delhi vide the order stated above, This Department hereby constitute a committee for execution and / or implementation of Hon. National Green Tribunal order as under:


 Assistant Conservator of Forests,
 Kachchh (East)-2


 Dy. Conservator of Forests
 Kachchh East Division, Bhut

Sr. No.	Details	Designation
1.	Additional Principal Chief Conservator of Forest (Land), Aranya Bhavan, Sector -10/A, Gandhinagar.	Chairman
2.	Director (Environment) and Member Secretary, Gujarat Coastal Zone Management Authority, Department of Forests & Environment, Govt. of Gujarat	Member
3.	Representative of Member Secretary, Gujarat Ecology Commission, Udhog Bhavan, Sector -11, Gandhinagar.	Member
4.	Dr. H. B. Chauhan, Retd. Scientist, Space Application Centre and Member of GCZMA.	Member
5.	Representative of District Collector, Kutch	Member
6.	Regional Officer, Gujarat Pollution Control Board, Kutch -East	Member
7.	Chief Conservator of Forest, Kutch	Member – Convener

The Terms and Conditions shall be as follows :

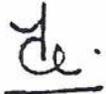
- 1) The Committee shall meet as and when required.
- 2) This Committee will also be the Monitoring Committee for execution of the action plans and for compliance of the directions by the Hon. National Green Tribunal in the said order.
- 3) The Chairman shall co-opt the members and the subject experts as per the requirements.
- 4) The committee may file its report to Hon'ble Chief Secretary before 06th December, 2020.

This is for your information and necessary action at your level.

Thanking You,

o/c
gblg
04/10/2020

Yours sincerely,


(S. M. Saiyad)

Copy to :- All committee members


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj



S. M. Saiyad, IFS
Director (Environment) and
Member Secretary, GCZMA

ENV-10-2020-NGT-4-T
GOVERNMENT OF GUJARAT
 Forests & Environment Department
 Block no. 14, 8th floor
 Sachivalaya, Gandhinagar - 382 010
 Gujarat, INDIA
 Tel: (079) 23251062
 Fax: (079) 23252156
 Email: direnv@gujarat.gov.in

Date: November 05, 2020

Directions under section 5 of the Environment (Protection) Act, 1986.

Whereas the Ministry of Environment, Forests and Climate Change, Government of India has issued Coastal Regulation Zone (CRZ) Notification, 2011 under the provisions of the Environment (Protection) Act, 1986

AND Whereas the provisions of the CRZ Notification, 2011 are also applicable in the State of Gujarat

AND Whereas as per the CRZ Notification 2011 issued by the Ministry of Environment and Forests, Government of India, area between 500 Mtrs from the HTL and areas between HTL and LTL, and water area upto 12 nautical miles from the LTL are classified as CRZ area.

AND Whereas the areas within the CRZ are classified as CRZ-I(A), CRZI(B), CRZ-II, CRZ-III and CRZ-IV and various industrial and developmental activities are regulated within the CRZ area and prior permission of the competent Authority is a must for commencing any activity within the CRZ areas.

AND Whereas as per the CRZ Notification 2011, existing mangroves are required to be protected and it should not have allowed to be damaged / destroyed, since it is classified as Ecologically Sensitive Areas.

AND Whereas this Department received the representation mentioning destruction of the mangroves are taking place at village : Nani Chirai and Moti Chirai, Taluka: Bhachauth Dist: Kutch and Jhangi areas.

AND Whereas the Kutch Camel Breeders Association filed an Original Application No-111 /2018 before the Hon'ble NGT for destruction of mangroves and carrying activities within CRZ areas without obtaining necessary clearance under CRZ Notification 2011.

AND Whereas the Hon'ble NGT passed an order on 11-09-2019 and issued following directions:

- I. There shall be no obstruction of any kind in the creeks and free and continuous flow of estuarine water in the creeks will be ensured.
- II. The Forest Department, Government of Gujarat, GCZMA and Revenue Officials will jointly inspect the area to find out the persons who were responsible for obstruction.


 Assistant Conservator of Forests,
 Kachchh (East)-2


 Dy. Conservator of Forests
 Kachchh East Division, Bhuj

- of creeks and take action in accordance with law including recovery of environmental damage and cost of restoration of mangrove damaged. This may be done within a period of one month:
- III. If there has been any activity is in violation of CRZ Notification 2011, the GCZMA will immediately take actions in accordance with law.
 - IV. If there has been any activity in the mangroves area which are in contravention of the Forest (Conservation) Act, 1980 or any other law, the Forest Department will immediately take action in accordance with law.
 - V. There shall be no salt manufacturing activity in CRZ - I area without following the due procedures provided under law/notification. If such activity is found the GCZMA will take action immediately to stop forthwith and initiate appropriate proceedings.
 - VI. The quantum of damage caused to the mangroves shall be assessed by the GCZMA in accordance with laid down procedures and the same shall be recovered from the persons responsible for the same within a period of one month from today.
 - VII. The Forest Department, Government of Gujarat will take immediate action to restore the mangroves which are damaged within a period of six (6) months from hence.

AND Whereas in compliance of the above said order, the GCZMA constituted a committee to visit areas under question. The Committee visited the areas under questions on 10-12-2019 and 11-12-2019. The Committee submitted its report to GCZMA and report was discussed in GCZMA meeting and the observations/recommendations of the Committee report were share with District Administration and Deendayal Port Trust for their comments. The Comments were received from both the organization.

AND Whereas the Kutch Camel Breeders Association filed an Execution Application No-12/2020 in OA No-111 of 2018 before the Hon'ble NGT for noncompliance of order dated 11-09-2019 passed by the Hon'ble NGT.

AND Whereas Hon'ble National Green Tribunal in its order dated 16/09/2020 in Execution Application No. 12/2020 in Original Application No. 111 / 2018 - Kachchh Camel Breeders Association Vs Union of India & Ors. directed that the amount determined be recovered expeditiously and restoration work be executed which may be overseen by a joint Committee comprising Forest Department and GCZMA. Forest Department will be the nodal agency for compliance.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhut

NOW, in view of the above and the fact that you are destroying the mangrove habitats, you are hereby directed to:

1. To stop all activities immediately in the said area.
2. To restore the free flow water in the creeks /creek lets by removing all the earthen bunds / roads through Forests Department and deposit the amount to the Forest Department as per the committee report.
3. Carry out mangrove plantation three times of the mangrove destructed in the area as reported by the Committee through Forest Department as per the findings of the committee report, and Deendayal Port Trust is directed to deposit the amount to Forest Department as per committee report.

Failing to comply with the directions issued hereinabove, you will be held responsible for non-compliance of the directions, which ultimately would attract the provisions of the Environment (Protection) Act, 1986.



(S. M. Saiyad)

Director (Environment) and

Member Secretary, GCZMA

Forests and Environment Department

To,

The Chairman,
M/S Deendayal Port Trust,
P.O.Box No- 50, Admin Office Building,
Tagore Road, Gandhidham , Dist: Kutch

Copy to:

Dr. Jaipal Singh, IFS
APCCF (Land),
Aranya Bhavan, Sector-10A, Gandhinagar--- with a kind request to implement
Hon'ble NGT order with immediate effect.

Assistant Conservator of Forests,
Kachchh (East)-2

Uj. Conservator of Forests
Kachchh East Division, Bhut

No. B/JMN/T.9/26463-64/2020-21.

Office of the Deputy Conservator of Forests,
Kachchh East forest Division,
Bhuj- Kutch. Dt.12/11/2020

To,
The Chairman,
M/s Deendayal Port Trust,
P.O.Box.No.50, Admin Office Building,
Tagor Road, Gandhidham,
Dist.Kutch.

Sub: - Hon'ble National Green Tribunal Oder in E.A. no. 12/2020
O.A.no.111/2018

Ref. : (1) Director (Environment) & Additional Secretary, Forest & Environment
Department, Government of Gujarat, Gandhinagar letter no.
ENV-10-2020-NGT-4-T, dated 09/10/2020. And (2) ENV-10-2020-NGT-
4-T, dated 05/11/2020.
(3) Joint Committee Site Inspection Report dated 10-11/12/2019.

Respected Sir,

With reference to above subject and order of Hon. National Green Tribunal, New Delhi, dated 16/09/2020 in E.A. No. 12/2020 in O.A. No.111/2018 - Kachchh Camel Breeders Association VS Union of India & ors, on 16/09/2020, it is directed by Hon. NGT that let further steps be taken for enforcement of the order of the Tribunal dated 11/09/2019. The amount determined to be recovered expeditiously and restoration work be executed which may be overseen by a joint committee comprising Forest Department and GCZMA.

According to site inspection by the committee on Dt.10-11/12/2019, whose report has been approved by the GCZMA on 05/09/2020 as observed by Hon. NGT, it is found that mangroves have been destructed in approximate 148.96 ha. area of Nani Chirai-Moti Chirai, Jungi and Kherasha pir of Bhachau taluka. With respect to the report cited in Ref. no. (3) above, the committee recommended that mangrove restoration work has to be carried out three times the total area of mangrove destruction reported which is approximate 447 ha. ($148.96 \times 3 = 446.88$). The committee concluded that per Ha. cost of mangroves plantation is Rs.45000 considering prevailing plantation models of GEC and Forest Department. Thus, total amount of Rs.2.01.15,000/- (Two crore one lacs fifteen thousand rupees only) has to be recovered for mangrove plantation in 447 ha. of area.

In addition, for removing the soil bunds to allow tidal water, the rates suggested by the committee is Rs.2000/- per running meter for destruction of soil bunds. To remove soil bund in
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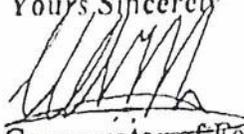

Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

amounts to Rs.1,60,00,000/- (One crore sixty lakh rupees only). Thus, it is requested to deposit total amount of Rs.3,61,15,000/- (Three Crore sixty one lakh fifteen thousand only) for bund destruction and mangroves plantation in following bank account (As per Demand note attached herewith) to expedite mangroves restoration work and comply with Hon.NGT order dated 16/09/2020.

Attachment :- As above

Yours Sincerely


Deputy Conservator of Forests,
Kachchh East forest Division,
Bhuj- Kutch.

Copy respectfully submitted to : Chief Conservator of Forests, Kachchh Circle, Bhuj and
Member/Convener of the Committee.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Demand note

Hon'ble National Green Tribunal Oder in E.A. no. 12/2020
O.A.no.111/2018 related.

Removing Soil bund & mangrove restoration work in compliance with Hon.NGT
order dated 16/09/2020.

For, Deputy Conservator of Forest, Kachchh East Forest Divison, Gujarat State,
Axis Bank,

Account No. 920010034396773,

● ST ID. 896822433SBGOS

Sr. No.	Work	Area	Rate	Total Amount
(A)	Restoration Mangrove plantation (in ha.)	447	45000	2,01,15,000/-
(B)	Removing of soil bund (in rmt)	8000	2000	1,60,00,000/-
Total Amount				3,61,15,000/-


Dy Conservator of Forest
Kachchh East Division, Bhuj.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Copy of Earlier Detailed Submission
Already Made by DPT :



DEENDAYAL PORT TRUST
(Erstwhile: KANDLA PORT TRUST)

ISO 9001:2008 PORT

Administrative Office Building
Post Box NO. 50
GANDHIDHAM (Kutch).
Gujarat: 370 201.
Fax: (02836) 235982
Ph.: (02836) 233001, 234601

www.deendayalport.gov.in

No. LW/ PL/3361-IV/316

Date: 24-06-2019
01-07

Dr. Rajiv Kumar Gupta, I.A.S.,
Additional Chief Secretary,
Government of Gujarat,
Forest & Environment Department,
Block No.14, 8th Floor,
New Sachivalaya,
Gandhinagar-382 010.
Gujarat State.

Email: secfed@gujarat.gov.in

Sub: Directions u/s 5 of the Environment (Protection) Act, 1986.
Ref.: ENV-10-2018-20-NGT-27 dated 13-06-2019.

Sir, Respected Sir,

Please refer to the above cited reference for the subject matter, wherein directions u/s 5 of the Environment(Protection) Act, 1986 have been issued to the Deendayal Port Trust, based on the site visit report of the sub-committee of District Level Committee, Kutch, constituted by the State Government, in context of the unauthorized occupation of DPT Land, attempt of encroachment, illegal activities and violations of Environment Laws taking place in the subject lands

02. At the outset, the Deendayal Port Trust would like to emphasize on the fact that DPT has never been engaged in any activity which disrupts the ecologically sensitive areas. In fact, as a responsible Government body, all efforts are taken at DPT for strict compliances of the all the statutory rules, regulations and laws.

03. It is submitted that, in this subject matter, the DPT has neither been given a hearing to submit its stand nor been provided with the copy of the said report of the sub-committee. Also, it may kindly be noted that even during the said inspection of the sub-committee, the DPT was not intimated.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

04. It is further to state that the so called complainant Kutch Camel Breeder Association, admittedly themselves, are responsible for destruction of mangroves by grazing of their animals unauthorizedly in the vacant DPT land. The complainants have repeatedly affirmed in the tribunal proceedings also that camel herders graze their animals inside the mangrove plantations of subject lands unauthorizedly. They have filed the subject complaint with malice intentions and ulterior motives. The DPT believes that complaints from the Kutch Camel breeders have been filed at the behest of persons who want to illegally occupy lands belonging to DPT for salt manufacturing.

05. It is briefly submitted that the alleged destruction of mangroves or blockage of creeks as complained by the Kachchh Camel Breeders Association is not done by the DPT. It is further submitted that Kandla Port water front land from village Jangi to village Veera extends in a length of about 110 kms. Due to inaccessibility by vehicles to most of these lands, it is practically not possible for any organization to monitor these lands on day to day basis.

06. Further, it may be noted that in this particular region, a peripheral boundary length of about 110 kms is disputed as to which parcel of land belongs to the DPT or the Govt. of Gujarat (revenue land). As such, till date, there have been no clearly demarcated boundaries of lands belonging to the DPT and those belonging to the State Government.

As a result, there exist many cases wherein the State Government has allotted lands to the salt manufacturers, which even extends to the lands belonging to the D.P.T. Further, due to lack of demarcation, there have been many cases of illegal encroachments over D.P.T. lands by miscreants. That whenever D.P.T. officials try to remove the encroachers/trespassers from its land, they claim to be the allottees from the State Government and do not allow the D.P.T. officials to even enter into the subject lands. In this regard, D.P.T. has made several complaints (**Annexed**) to the offices of the DILR as well as to the PSI, Bachchau, the PSI Samakhiali and the Superintendent of Police (Kutch). Even till date, it is not clear that land alleged by the complainant comes under the jurisdiction of the D.P.T. of the GoG revenue land. This aspect has also been placed before the Hon'ble NGT, New Delhi, in response to the similar complaint filed by the same complainant in the NGT, New Delhi.

07. That the D.P.T. has been taking up the issue of survey and demarcation of the boundaries of D.P.T. land and land belonging to the state government since the year 2009 from the DILR to the Collector office to the Office of the Chief Secretary, GoG. However, these efforts have now started giving the fruits very recently and the joint land demarcation process has been started recently and envisaged to be completed in the near future, which shall eliminate /curb the possibilities of future such types of illegal activities.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

08. It is to state that, if at all, any destruction of mangroves has taken place, as compliant by the complainant, the same has been done by the encroachers, who have illegally entered upon the lands belonging to D.P.T., the same being rightly mentioned in the directions u/s 5 dated 12/06/2019. The lands belonging to D.P.T. in the subject areas, referred by the complainant, are under the possession of the D.P.T. on record. These lands have not been allotted by the D.P.T. to any salt manufacturer till date and no permission has been given by the D.P.T. to any party to enter upon its land and do any kind of activity on the subject lands and hence D.P.T. is not a party to any such destruction of mangroves or blockage of creeks.

09. That such types of repeated complaints, with the ulterior motives, against the DPT/its lessees, regarding violation of the various statutory norms, are detrimental to the reputation of the esteemed organization such as DPT, the no. 1 Major Port of the Nation. The same is being misused by some miscreants, in order to harass a Government of India organization to fulfill their vested commercial interests.

10. The point-wise submission from Deendayal Port Trust side, with regard to the directions issued dated 12/06/2019, is as under:-

10.1. To stop carrying out any activity in and around the intertidal areas which are affecting the mangroves, blocking the creeks and disturbing the natural flow of tidal waters, and commenced without obtaining prior clearance from the competent authority and are in violation of the provision of the CRZ Notification.

It is relevant to submit once again here that, the subject lands have not been allotted by the D.P.T. to any salt manufacturer till date and no permission has been given by the D.P.T. to any party to enter upon its land and do any kind of activity on the subject lands and hence D.P.T. is not a party to any such destruction of mangroves, blockage of creeks, disturbing the natural flow of tidal waters etc. The same has been done by the encroachers, who have illegally entered upon the lands belonging to D.P.T., the same being rightly mentioned in the directions u/s 5 dated 12/06/2019.

The Deendayal Port Trust would like to emphasize on the fact that DPT has never been engaged in any activity which disrupts the ecologically sensitive areas. In fact, as a responsible Government body, all efforts are taken at DPT for strict compliances of the statutory rules, regulations and laws.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhui

10.2. Remove all the bunds which are blocking the Creeks and all the expenditure in this regard shall be borne by the DPT.

It is once again to submit here that, the subject lands have not been allotted on lease basis by the D.P.T. to any salt manufacturer till date and no permission has been given by the D.P.T. to any party to enter upon its land and do any kind of activity on the subject lands and hence D.P.T. is not a party to any such construction of bunds which are blocking the creeks. The same has been done by the encroachers, who have illegally entered upon the lands belonging to D.P.T., the same being rightly mentioned in the directions u/s 5 dated 12/06/2019.

However, it is hereby assured that, DPT will take immediate action for removal of all the bunds which are blocking the creeks and action taken report in this regard will be submitted in due course.

10.3. Stop the construction of bunds of any kind anywhere within CRZ areas of this region as well as in DPT areas.

The subject lands have not been allotted by the D.P.T. to any salt manufacturer till date and no permission has been given by the D.P.T. to any party to enter upon its land and do any kind of activity on the subject lands and hence D.P.T. is not a party to any such construction of bunds. Further, it is also relevant to mention here that, DPT is a renowned No. 1 Major Port of India and as a responsible Government organization, whenever such complaints are received, the officials of the Land section along with security staff visit the site and stop all such activities immediately along with making official complaints to the relevant Police stations. In the present case also, after site inspection, the illegal activities at the vacant land in Jungi was also reported to the SP (East Kachchh) vide communication dated 6/5/2019.

Due to efforts taken by the DPT officials, the miscreants/encroachers have vacated the land with their machinery and currently no activity is going on at the said land.

10.4. Cancel all the leases granted for salt manufacturing in the CRZ -I (A) area, which is classified as ecologically sensitive areas as per CRZ Notification, and who are in violation of CRZ Notification.

It is once again to submit here that, the subject lands have not been allotted on lease basis by the D.P.T. to any salt manufacturer till date and no permission has been given by the D.P.T. to any party to enter upon its land and do any kind of activity on the subject lands and hence D.P.T. is not a party to any such destruction of mangroves, blockage of creeks, disturbing the natural flow of tidal waters etc.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

However, as a responsible government organization, whenever such complaints are received, the officials of the Land Section along with security staff visit the site and stop all such activities immediately along with making official complaints to the relevant Police stations. The same has been done in this case also.

It is hereby assured that in future developments also, D.P.T. shall ensure that necessary permissions i.e. CRZ/ENV. Clearances are obtained by the respective parties before carrying out any activity. And if, authority grants statutory permission/s, then only, salt manufacturing activity will be started on the said lands.

10.5. Prepare a restoration Plan for the impacted and surrounding mangrove areas and effective implementation should be done by the DPT with an appropriate mechanism.

It is submitted that, for sustainable development, the Deendayal Port Trust is equally concerned about the protection of Coastal Environment & Mangroves. The Deendayal Port Trust would like to emphasize on the fact that DPT has never been engaged in any activity which disrupts the ecologically sensitive areas. In fact, as a responsible Government body, all efforts are taken at DPT for strict compliances of the statutory rules, regulations and laws.

As per the stipulations in Environmental & CRZ Clearances accorded by the MoEF&CC, GoI/GCZMA for various developmental projects, the DPT has undertaken mangrove afforestation in an area of 1350 Ha., till date through various agencies like Forest Department/GEC etc. & presently, 50 Ha. Mangrove Plantation is in progress through the Gujarat Ecology Commission.

However, as already submitted under compliance at Para 10.2, the DPT will take immediate action for removal of all the bunds which are blocking the creeks for the subject lands and thereafter if any restoration measures will be required, the DPT is ready to implement the same as per the suggestions of the GCZMA or other concerned regulatory authority.

10.6. An action taken report in this regard shall be submitted immediately.

A copy of action taken report is attached herewith as Annexure-I.

In addition to above, it is respectfully submitted that, Deendayal Port Trust is equally concerned with the protection of Environment including of the coastal area and have made all efforts to ensure that there is minimum impact on the environment by any of the activities that may be undertaken by Deendayal Port Trust. Furthermore, Deendayal Port has always taken proactive steps on Environmental Issues like Mangrove Plantation 1300 Ha., Green Belt Development, Regular Monitoring of Environmental Parameters,


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

protect from pollutants while handling coal including installation of Air sprinkling system, CSR activities as per the Guidelines issued by Ministry of Shipping, GoI etc. Further, as per the stipulated conditions mentioned in the EC & CRZ Clearance accorded by the MoEF&CC, GoI, DPT has appointed renowned agency i.e. M/s GUIDE, Bhuj for regular monitoring of marine ecology, comprehensive & Integrated Conservation plan for DPT Marine environment, studies on Dredged Material for presence of contaminants, Regional Strategic Impact Assessment study etc., Biodiversity Action Plan, etc. Further, DPT is already having full fledged Environmental Management Cell to maintain healthy Environment in the Port.

Once again, let me assure you that, Deendayal Port Trust is equally concerned about the protection of Coastal Environment & Mangroves and would ensure, being a responsible Government Organization, that, we have abide by the extant provision of law and rules.

In light of the above background, it is requested that, the submission from the Deendayal Port Trust as mentioned above may kindly be considered in compliance of the directions issued to the DPT dated 12/6/2019.

Thanking you,

with warm regards

Yours faithfully,

S. K. Mehta

**S. K. Mehta, IFS
Chairman,
Deendayal Port Trust**

[Signature]

**Assistant Conservator of Forests,
Kachchh (East)-2**

[Signature]

**Dy. Conservator of Forests
Kachchh East Division, Bhuj**



DEENDAYAL PORT TRUST
(Erstwhile: KANDLA PORT TRUST)

ISO 14001:2015 &
ISO 9001:2008 PORT

Administrative Office Building
Post Box NO. 50
GANDHIDHAM (Kutch).
Gujarat: 370 201.
Fax: (02836) 235982
Ph.: (02836) 233001, 234601

www.deendayalport.gov.in

No. LW/ PL/3361-IV/ 72

Date: 13 -11-2020
16

Shri S.M. Saiyad, IFS,
Director (Environment) & Member Secretary, GCZMA,
Government of Gujarat,
Forest & Environment Department,
Block No.14, 8th Floor,
New Sachivalaya,
Gandhinagar-382 010.
Gujarat State.

Email: direnv@gujarat.gov.in

Sub: Directions u/s 5 of the Environment (Protection) Act, 1986.

Ref.: ENV-10-2020-NGT-4-T dated 05-11-2020.

Sir,

Please refer to the above cited reference for the subject matter, wherein directions u/s 5 of the Environment (Protection) Act, 1986 have been issued to the Deendayal Port Trust, based on the order passed by the Hon'ble NGT dated 16/9/2020 in the EA No. 12/2020 in OA No. 111/2018 - Kachchh Camel Breeders Association Vs Union of India & Ors.

02. At the outset, the Deendayal Port Trust would like to emphasize once again on the fact that DPT has never been engaged in any activity which disrupts the ecologically sensitive areas. In fact, as a responsible Government body, all efforts are taken at DPT for strict compliances of the all the statutory rules, regulations and laws.

03. It is briefly submitted once again that the alleged destruction of mangroves or blockage of creeks as complained by the Kachchh Camel Breeders Association is not done by the DPT. It is further submitted that Kandla Port water front land from village Jangi to village Veera extends in a length of about 110 kms.

..... Cont...


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

04. Further, it may be noted that in this particular region, a peripheral boundary length of about 110 kms is disputed as to which parcel of land belongs to the DPT or the Govt. of Gujarat (revenue land). As such, till date, there have been no clearly demarcated boundaries of lands belonging to the DPT and those belonging to the State Government.

As a result, there exist many cases wherein the State Government has allotted lands to the salt manufacturers, which even extends to the lands belonging to the D.P.T. Further, due to lack of demarcation, there have been many cases of illegal encroachments over D.P.T. lands by miscreants. The detailed submission made by the DPT vide dated 24/6/2019 in response to the Directions issued dated 12/6/2019 may kindly be perused (**Copy enclosed**).

05. The point-wise submission from Deendayal Port Trust side, with regard to the directions issued dated 5/11/2020, is as under:-

5.1. To stop all activities immediately in the said area:

With regard to the Plots allotted by the DPT (5 plots – area 3500 acres) between village Bhachau and Jungi for production of salt, during the hearing in the Hon'ble Nation Green Tribunal on 17/3/2018 in the case filed by the Kutch Camel Breeders Association (O.A. 111/2018), it was categorically submitted by DPT that construction and other activity leading to destruction of mangroves is not being done. Hence, based on the said categorical statement, the Hon'ble NGT had directed that "Status quo shall be maintained till further orders". Since then, it is hereby once again confirmed that, there is no activity going on in the said area allotted by the DPT.

5.2. To restore the free flow of water in the creeks/creek lets by removing all the earthen bunds/roads through Forests department and deposit the amount to the Forest Department as per the committee report

5.3. Carry out mangrove plantation three times of the mangrove destroyed in the area as reported by the Committee through Forest Department as per the findings of the committee report, and Deendayal Port Trust is directed to deposit the amount to Forest Department as per committee report:

Subsequent to the directions issued dated 5/11/2020, DPT has received final report of the committee through email dated 11/11/2020 of Director (Environment), Forest & Environment Department, GoG.

It is submitted that, the Hon'ble NGT has passed the orders dated 11/9/2019 and 16/9/2020 which DPT is bound to comply. DPT is already taken action to comply with the same **with regard to the area under jurisdiction of DPT.**

.....Cont.....


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhui

- 3 -

In light of the above background, it is requested that, the submission from the Deendayal Port Trust as mentioned above may kindly be considered in compliance of the directions issued to the DPT dated 5/11/2020.

This has the approval of Chairman, Deendayal Port Trust.

Yours faithfully,


Chief Engineer
Deendayal Port Trust

Copy for kind information to :

Dr. Jaipal Singh, IFS
APCCF (Land),
Aranya Bhavan, Sector 10 A,
Gandhinagar.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

DEENDAYAL PORT TRUST

Administrative Office Building
Post Box No. 59
GANDHIDHAMA (Kutch),
Gujarat- 370 201.
Fax: (02836) 229950
Ph: (02836) 233192

www.deendayalport.gov.in

No LW/PL/3361-IV/cu

Dated: /11/2020

To,
The Deputy Conservator of Forests,
Office of the Deputy Conservator of Forests,
Kachchh East Forest Division,
Bhuj-Kachchh- 370001.

Sub: Hon'ble National Green Tribunal Order in E.A. no. 12/2020 in OA No. 111/2018 - Submission of Details about amount deposited by DPT to Forest Department req.

- Ref.:** 1) Directions issued by the Director (Environment) & Member Secretary, GCZMA vide no. ENV-10-2020-NGT-4-T dated 5/11/2020.
2) DPT- submission vide letter No.LW/PL/3361-IV/72 dated 16/11/2020 w.r.t. directions issued dated 5/11/2020.
3) Deputy Conservator of Forests, Kachchh East Forest Division, Bhuj- Kachchh letter no. B/JMN/T.9/26463-64/2020-21 dated 12/11/2020.

Sir,

Kindly refer to the above cited references for the subject mentioned above.

In this regard, it is to inform that, with reference to the directions issued by the Director (Environment) & Member Secretary, GCZMA dated 05/11/2020 & subsequent letter no. B/JMN/T.9/26463-64/2020-21 dated 12/11/2020 of Dy. Conservator of Forests, Kachchh East Forest Division, Bhuj as mentioned in above reference at Sr.No.3, DPT has already deposited an amount of Rs. 2,42,64,200.00 (**Transaction details attached - Annexure A**) in the Bank Account No. 920010034395773 (Axis Bank) for bund removal and mangrove plantation w.r.t. area under jurisdiction of DPT (**Calculation Sheet attached - Annexure B**).

However, the committee in report dated 10-11/12/2019 has concluded that, as far as the Jangi area is concerned, there is dispute between DPT and Revenue Department regarding ownership of the land. DPT and Revenue Department should immediately carry out exercise of land demarcation for this area and based on the decision they may share the cost.


Assistant Conservator of Forests,
Kachchh (East) - 2


Dy. Conservator of Forests,
Kachchh East Division, Bhuj

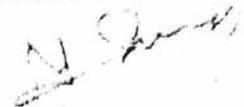
.....cont,....

- 2 -

Therefore, for this particular parcel of land/area (Jungi area), after demarcation of land & ownership of land thereof (DPT or Revenue Department), further steps would be taken accordingly for restoration of mangroves & removal of bund.

This is for kind information & taking further necessary action, please.

Yours faithfully,


Executive Engineer(KL)
Deendayal Port Trust

Copy for kind information also to :

- 1) Shri S.M. Saiyad, IFS,
Director (Environment) & Member Secretary, GCZMA,
Government of Gujarat,
Forest & Environment Department,
Block No.14, 8th Floor, New Sachivalaya,
Gandhinagar-382 010.

- 2) Chief Conservator of Forests, Kachchh,
Chief Conservator of Forests, Kutch Circle,
B/H. DIC Office, near Mom's school,
Bhuj-Kutch (pin 370 001)
Email ID: cc@kachchh@gmail.com

Member Convener of the committee
constituted vide order no.
ENV-10-2020-NGT-4-T dt.9/10/2020


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

BLENDAYAL PORT TRUST
KANDIA LAND SECTI

Sl. No.	Sequence No.	Order ID	Sender Account No.	Beneficiary IFSC	Beneficiary Account No.	Amount	Trans Id	Trans Date
1	64849753	ENJNLF701	041110400019896	UTIB0000917	920010034396773	24264200	545847043	11/21/2020


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests,
Kachchh East Division, Bhuj

CALCULATION SHEETCOMMITTEE REPORT FINDINGS:

(A) Mangrove Area destruction mentioned in report

Nani and Moti Chirai : 31.92 Ha

Kher Shah Pir Mosque area : 85 Ha.

Jungi Area : 32 Ha.

Total : 148.92 Ha.

(B) Bund at Nani & Moti Chirai : 4240 Rmt. And Bund At Jungi area 5271 Rmt

Cost Calculation With Regard to Area Pertains to DPT :(Mangrove area : 31.92 + 85 = 116.92 Ha & Bund 4240 Rmt)

Three times mangrove plantation & Bund removal cost :

Mangrove Plantation three times : 116.92 Ha. X 3 times = 350.76 Ha. X Rs. 45000/Ha = Rs. 1,57,84,200.00

Bund Removal : 4240 rmt X Rs. 2000/Rmt = Rs. 84,80,000.00

Total = Rs. 2,42,64,200.00For Disputed Area (GoG/DPT) :

Mangrove Plantation three times 32 Ha. X 3 times = 96 Ha. X Rs. 45000/Ha = Rs. 43,20,000.00

Bund Removal : 5271 rmt X Rs. 2000/Rmt = Rs. 10,542,000.00

Total = Rs. 1,48,62,000.00


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhul.

No. B/JMN/T.9/34396-97/2020-21.
Office of the Deputy Conservator of Forests,
Kachchh East forest Division,
Bhuj- Kutch. Dt. 31/12/2020

To,
Executive Engineer (KL),
M/s Deendayal Port Trust,
P.O.Box.,No.50, Admin Office Building,
Tagor Road, Gandhidham,
Dist.Kutch.

Sub: - Hon'ble National Green Tribunal Order in E.A. no. 12/2020 O.A. no. 111/2018 reg.

Ref. : (1) This office letter no. B/JMN/T.9/26463-64/2020-21, Dt. 12/11/2020.

(2) Letter from your office no. LW/PL/3361-IV/84, Dt.01/12/2020.

(3) Letter of RFO Bhachau no. A/PVY/Fa.No./419-23, Dt. 08/12/2020.

Sir,

With reference to above cited subject and letter at ref. no. (1), a demand note has been issued to the DPT (Deendayal Port Trust) on 12/11/2020 in which 'Removing of soil bund' (in rmt.) was calculated for 8000 rmt for 148 ha. area. It was also mentioned in that letter that the total length of the soil bund to be destructed is approximate and it may vary after ground truthing. In response to the demand note, your office has deposited an amount of Rs.2,42,64,200/- for bund removal and mangrove plantation w.r.t. area under jurisdiction of DPT. As per the Annexure B – Calculation sheet of that letter total length of the bund was calculated as 4240 rmt to be removed which excludes the area of Jungi of which the ownership is in dispute.

Please refer the letter of RFO Bhachau (ref.no.(3) attached herewith) to your office which states that RFO Bhachau, Forester Bhachau and engineers of Land section of DPT have visited the area on 03/12/2020 and done the Rojkam accordingly for the area of which the bund has to be removed under the jurisdiction of DPT. According to this ground truthing done with your engineers by RFO Bhachau, it can be concluded that the total length of the bund to be removed is 13098 rmt out of which amount has been deposited by DPT for 4240 rmt of length (ref. no.(2)). Thus, for the remaining 8858 rmt (13098 – 4240) of soil bund the amount is yet to be deposited.


Assistant Conservator of Forests,
Kachchh (East)-2

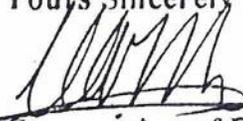

Deputy Conservator of Forests,
Kachchh East Division, Bhuj

(P.T.O.)

It is requested to deposit the remaining amount for bund destruction in the area under jurisdiction of DPT i.e. $8858 \times 2000 = 1,77,16,000/-$ (One Crore Seventy Seven Lakh Sixteen Thousands only) in following bank account (as per Demand note attached herewith).

Attachment :- As above

Yours Sincerely


Deputy Conservator of Forests,
Kachchh East forest Division,
Bhuj- Kutch.

Copy respectfully submitted to : Chief Conservator of Forests, Kachchh Circle, Bhuj
and Member/Convener of the Committee.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Demand note

Hon'ble National Green Tribunal Oder in E.A. no. 12/2020
O.A.no.111/2018 related.

Removing Soil bund work in compliance with Hon. NGT order dated 16/09/2020.

For, Deputy Conservator of Forest, Kachchh East Forest Divison, Gujarat State,
Axis Bank,
Account No. 920010034396773,
CUST ID. 896822433SBGOS

Sr. No.	Work	Area	Rate	Total Amount
(A)	Removing of soil bund (in rmt)	8858	2000	1,77,16,000/-
Total Amount				1,77,16,000/-


Dy. Conservator of Forests
Kachchh East Division, Bhuj.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Office of the Deputy Conservator of Forests
Kachchh East Forest Division, Forest Complex
Behind District Industries Centre, Bhuj-Kachchh – 370001
Email: dcfkachchheast@gmail.com
Phone: 02832-250227
Fax: 02832-229630

Ref No.: PVY/6/A/ 953/2021-22
Date: 17 /12 /2021

To
Chief Conservator of Forests
Kachchh Forest Circle
Bhuj-Kachchh

Subject: Implementation of Hon'ble National Green Tribunal Order in E.A. No. 12/2020 in Original Application No. 111/2018 Kachchh Camel Breeders Association vs. Union of India & Others

Reference: Your office letter No. B/JMN/T12/3156/2021-22 dated 20/11/2021

With reference to the above subject and correspondence, it is respectfully stated that the detailed Action Taken Report regarding the implementation of the Hon'ble National Green Tribunal's order in E.A. No. 12/2020 in O.A. No. 111/2018 is enclosed herewith in two copies for your information and records.

Enclosure: As above

(H.J. Thakkar)

Deputy Conservator of Forests
Kachchh East Forest Division, Bhuj

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj



S.M.Saiyad, IFS
Director (Environment) &
Additional Secretary

Government of Gujarat
Forest & Environment Department
BLOCK NO. 14, 8TH FLOOR, SACHIVALAYA
GANDHINAGAR - 382 010

Ph : (079) 23252660
Fax : (079) 23252156
E-mail : direnva.gujarat.gov.in

File No. ENV-10-2020-NGT-4-T

Date: 09-10-2020

To,
The Principal Chief Conservator of Forest and
Head of Forest Force,
Aranya Bhavan,
Sector - 10/A, Gandhinagar.

Sub:- Constitution of Committee for implementation of Hon'ble National Green Tribunal
Order in E.A. no. 12/2020 in O.A. no. 111/2018
Ref:- This Department email dated 19/09/2020.

Respected Sir,

An application was registered in the Hon'ble National Green Tribunal, Principal Bench, New Delhi in Execution Application No. 12/2020 in Original Application No. 111 / 2018 - Kachchh Camel Breeders Association Vs Union of India & Ors. Issued order dated 16/09/2020. The Original Application alleged violation of provisions of Coastal Regulation Zone Notification, 2011 (CRZ Notification) and Forest Conservation Act, 1980 by clearing of the mangroves by Deen Dayal Port Trust ('DPT') in Nani Chirai and Moti Chirai areas of Bhachau Taluka in District Kutch, Gujarat.

Hon. NGT for enforcement of order of the Tribunal dated 11.09.2019, ordered on 16/09/2020 that the amount determined be recovered expeditiously and restoration work be executed which may be overseen by a joint Committee comprising Forest Department and GCZMA. Forest Department will be the nodal agency for compliance. The joint Committee may ensure compliance of directions, including stopping and remedying violation of CRZ Notification, including any salt manufacturing activity and Forest Conservation Act, 1980. The joint Committee may file a compliance report with the Chief Secretary, Gujarat within three months.

In pursuant to the directions by the Hon. National Green Tribunal Principal Bench, New Delhi vide the order stated above, This Department hereby constitute a committee for execution and / or implementation of Hon. National Green Tribunal order as under.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhut

Sr. No.	Details	Designation
1.	Additional Principal Chief Conservator of Forest (Land), Aranya Bhavan, Sector -10/A, Gandhinagar.	Chairman
2.	Director (Environment) and Member Secretary, Gujarat Coastal Zone Management Authority, Department of Forests & Environment, Govt. of Gujarat	Member
3.	Representative of Member Secretary, Gujarat Ecology Commission, Udhyog Bhavan, Sector -11, Gandhinagar.	Member
4.	Dr. H. B. Chauhan, Retd. Scientist, Space Application Centre and Member of GCZMA.	Member
5.	Representative of District Collector, Kutch	Member
6.	Regional Officer, Gujarat Pollution Control Board, Kutch -East	Member
7.	Chief Conservator of Forest, Kutch	Member - Convener

The Terms and Conditions shall be as follows :

- 1) The Committee shall meet as and when required.
- 2) This Committee will also be the Monitoring Committee for execution of the action plans and for compliance of the directions by the Hon. National Green Tribunal in the said order.
- 3) The Chairman shall co-opt the members and the subject experts as per the requirements.
- 4) The committee may file its report to Hon'ble Chief Secretary before 06th December, 2020.

This is for your information and necessary action at your level

Thanking You,

Yours sincerely,


(S. M. Saiyad)

Copy to :- All committee members


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

DEENDAYAL PORT TRUST

Administrative Office Building
Post Box NO. 50
GANDHIDHAM (Kutch).
Gujarat: 370 201.
Fax: (02836) 220050
Ph.: (02836) 233192

www.deendayalport.gov.in

No. LW/PL/3361-IV/64

Dated: /11/2020

01/12

To,
The Deputy Conservator of Forests,
Office of the Deputy Conservator of Forests,
Kachchh East Forest Division,
Bhuj-Kachchh- 370001.

Sub: Hon'ble National Green Tribunal Order in E.A. no. 12/2020 in OA No. 111/2018 - Submission of Details about amount deposited by DPT to Forest Department req.

Ref.: 1) Directions issued by the Director (Environment) & Member Secretary, GCZMA vide no. ENV-10-2020-NGT-4-T dated 5/11/2020.
2) DPT submission vide letter No.LW/PL/3361-IV/72 dated 16/11/2020 w.r.t. directions issued dated 5/11/2020.
3) Deputy Conservator of Forests, Kachchh East Forest Division, Bhuj-Kachchh letter no. B/JMN/T.9/26463-64/2020-21 dated 12/11/2020.

Sir,

Kindly refer to the above cited references for the subject mentioned above.

In this regard, it is to inform that, with reference to the directions issued by the Director (Environment) & Member Secretary, GCZMA dated 05/11/2020 & subsequent letter no. B/JMN/T.9/26463-64/2020-21 dated 12/11/2020 of Dy. Conservator of Forests, Kachchh East Forest Division, Bhuj as mentioned in above reference at Sr.No.3, DPT has already deposited an amount of Rs. 2,42,64,200.00 (**Transaction details attached - Annexure A**) in the Bank Account No. 920010034396773 (Axis Bank) for bund removal and mangrove plantation w.r.t. area under jurisdiction of DPT (**Calculation Sheet attached - Annexure B**).

However, the committee in report dated 10-11/12/2019 has concluded that, as far as the Jangli area is concerned, there is dispute between DPT and Revenue Department regarding ownership of the land. DPT and Revenue Department should immediately carry out exercise of land demarcation for this area and based on the decision they may share the cost.

.....cont,....


Assistant Conservator of Forests,
Kachchh (East)-2

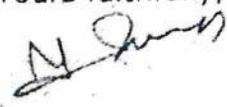

Dy. Conservator of Forests
Kachchh East Division, Bhuj

- 2 -

Therefore, for this particular parcel of land/area (Jungi area), after demarcation of land & ownership of land thereof (DPT or Revenue Department), further steps would be taken accordingly for restoration of mangroves & removal of bund.

This is for kind information & taking further necessary action, please.

Yours faithfully,


Executive Engineer(KL)
Deendayal Port Trust

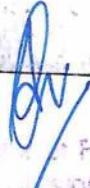
Copy for kind information also to :

1) Shri S.M. Saiyad, IFS,
Director (Environment) & Member Secretary, GCZMA,
Government of Gujarat,
Forest & Environment Department,
Block No.14, 8th Floor, New Sachivalaya,
Gandhinagar-382 010.

2) Chief Conservator of Forests, Kachchh,
Chief Conservator of Forests, Kutch Circle,
B/H. DIC Office, near Mom's school,
Bhuj-Kutch (pin 370 001)
Email ID: ccfkachchh@gmail.com

Member Convener of the committee
constituted vide order no.
ENV-10-2020-NGT-4-T dt.9/10/2020.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh Division, Bhuj

DEENDAYAL PORT TRUST
KANDLA LAND SECTION

Trans No	Sequence No	Sender ID	Sender Account No	Beneficiary IFSC	Beneficiary Account No	Amount	Tran Id	Trans Date
HBK201121205106	54849753	HBK1ONEFT01	0412104000199896	UTIB00000817	920010034296773	24264200	S46847043	11/21/2020


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh, Bhuj

CALCULATION SHEETCOMMITTEE REPORT FINDINGS:

(A) Mangrove Area destruction mentioned in report :

Nani and Moti Chirai : 31.92 Ha
 Khershah Pir Mosque area : 85 Ha.
 Jungi Area : 32 Ha.
 Total : 148.92 Ha .

(B) Bund at Nani & Moti Chirai : 4240 Rmt. And Bund At Jungi area 5271 Rmt.

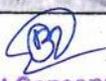
Cost Calculation With Regard to Area Pertains to DPT :(Mangrove area : 31.92 + 85 = 116.92 Ha & Bund 4240 Rmt)

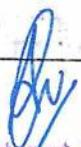
Three times mangrove plantation & Bund removal cost :

Mangrove Plantation three times : 116.92 Ha. X 3 times = 350.76 Ha . X Rs. 45000/Ha = Rs. 1,57,84,200.00
 Bund Removal ; 4240 rmt X Rs. 2000/Rmt = Rs. 84,80,400.00
 Total = Rs. 2,42,64,200/-

For Disputed Area (GoG/DPT) :

Mangrove Plantation three times 32 Ha. X 3 times = 96 Ha X Rs. 45000/Ha = Rs. 43,20,000.00
 Bund Removal = 5271 rmt X Rs. 2000/Rmt = Rs. 1,05,42,000.00
 Total = Rs. 1,48,62,000.00


 Assistant Conservator of Forests,
 Kachchh (East)-2


 Dy. Conservator of Forests
 Kachchh East Division, Bhuj

Detailed Action Taken Report

Demand note for compliance work :

Demand note prepared by DCF Kachchh East Div; Forest Dept to destruct bunds and restore mangrove area as per the findings of the committee report and sent the same to Deendayal Port Trust. (Annexure - iii)

Sr.No.	WORK	AREA	RATE	TOTAL AMOUNT
(A)	Restoration mangrove plantation (in Ha)	447	45000	2,01,15,000/-
(B)	Removing of soil bund (in RMT)	8000	2000	1,60,00,000/-
Total Amount				3,61,15000/-

Submission by Deendayal Port Trust in compliance of the directions issued to the DPT dated 05/11/2020 :

Chief Engineer DPT made submission as approved by Chairman DPT regarding compliance to directions given by GCZMA on 16/11/2020. (Annexure - iv)

- To Stop all activities immediately in the said area and "Status quo shall be maintained till further orders." Since then, it is once again confirmed that, there is no activity going on in the said area allotted by the DPT.
- DPT has already taken action to comply with the order of Hon'ble NGT dated 16/09/2020 with regard to the area under jurisdiction of DPT.

Submission of details about amount deposited by DPT to Forest Dept reg.:

DPT has deposited an amount of Rs.2,42,64,200/- to Forest Dept account for bund removal and mangrove plantation with regard to the area (Nani Chirai and Moti Chirai only) under jurisdiction of DPT. (Annexure - v)

However, As far as the Jangi area is concerned, there is dispute between DPT and Revenue Department regarding ownership of the land. DPT and Revenue Department should immediately carry out exercise of land demarcation for this area and based on the decision they may share the cost.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Therefore, for this particular parcel of land/area (Jangi), after the demarcation of land and ownership of land thereof (DPT or Revenue Dept), further steps would be taken accordingly for removal of bund and mangrove restoration.

Direction from district Collector-Kachh Bhuj has been issued to DILR for survey of disputed land in Jungi area. (Annexure - vi)

Site visit to mark exact location for bund removal :

Site visit by Range Forest Officer Bhachau and Engineers of Land Section Deendayal Port Trust was carried out on 03-12-2020 to mark the exact location/area with GPS where bund removal work need to be carried out and prepared staff rojakam of the same.

According to joint visit and based on committee reports, site has been selected where bunds are to be removed and mangrove restoration can be done.




Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj



Site Visit By Forest Dept And DPT Engineers on 03-12-2020


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Bund removal work started on 14-12-2020 :

Bund removal work has been started on 14-12-2020 at the location suggested by the Joint Inspection Committee and based on site visit with engineers from Land Section DPT on 03-12-2020.

Illegal earth bund approx 1 metre height has been destructed and available soil has been spread and levelled on both sides of bund in approx 10-12 metre width to allow tidal water to flush the area.



Bund Destruction Started on ground by Forest Dept. on 14-12-2020

BD
Assistant Conservator of Forests,
Kachchh (East)-2

Dr
Dy. Conservator of Forests
Kachchh (East) Division, Bhut



Illegal earth bund removal and spreading and levelling of soil on both sides to allow tidal water


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj



Approximately 4000 Running Meter bund has been destructed till the end of January 2021

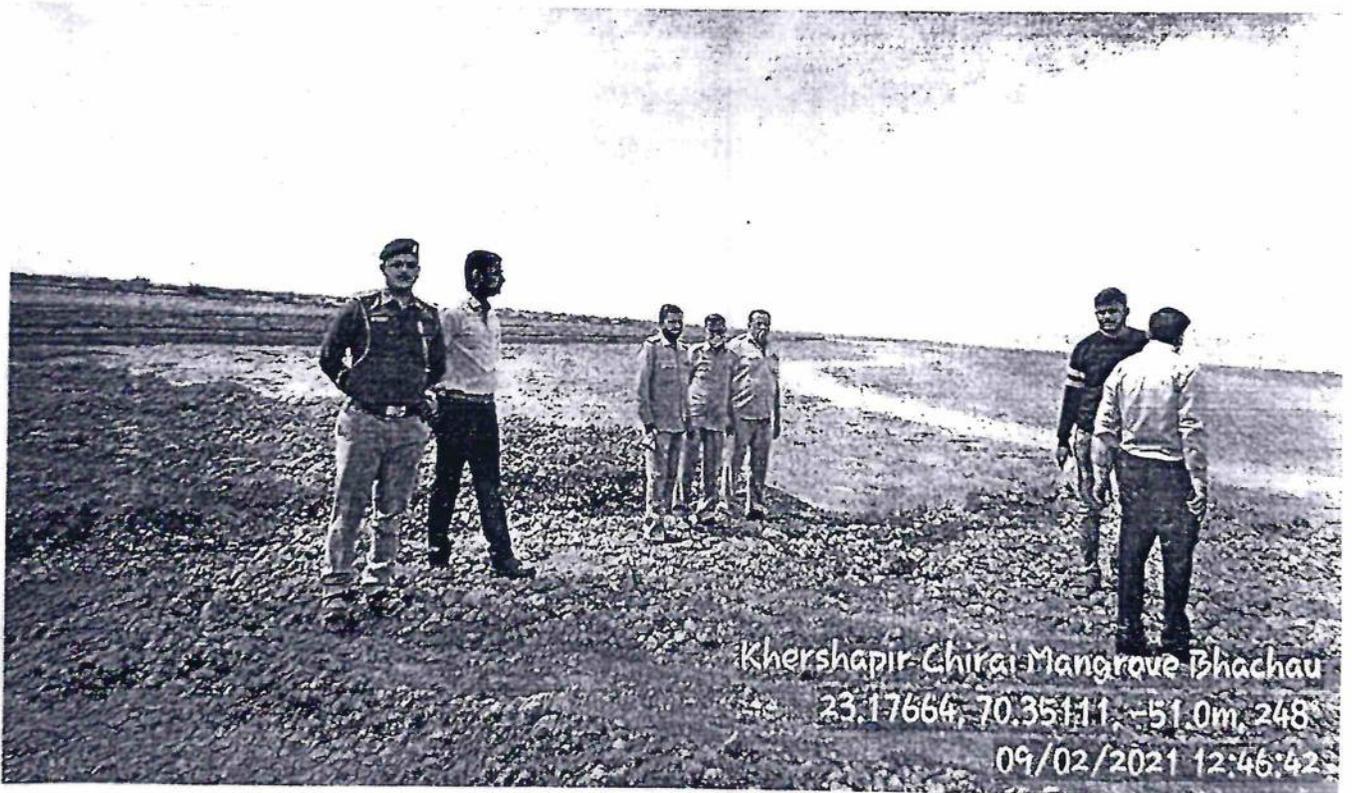
Joint Visit of Forest Dept and DPT Engineers on 09-02-2021:

Site visit by ACF Kachchh East Division-2 and RFO Bhachau with Engineers of Land Section Deendayal Port Trust to inspect the work done so far.

Bund removal work at predecided location has been done and monitored by Forest Dept and DPT engineers jointly. Peripheral work of about 4000 running meter (RMT) bund removal has been done and available soil has been spread and levelled on both sides of bund in approx 10-12 metre width to allow tidal water to flush the area on selected site that is significant to allow tidal water to flush the area and make it suitable for mangrove restoration.

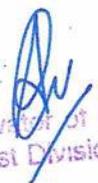

Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhui



Joint Visit of bund removal site and monitoring by Forest Dept and DPT engineers on 09-02-2021


Assistant Conservator of Forests,
Kachchh (East)-2


Ly. Conservator of Forests
Kachchh East Division, Bhuj

Second Demand Note by Forest Department:

DCF Kachchh East Forest Division sent second demand note for further bund removal work as per joint site visit on 03-12-2020 by RFO Bhachau and Engineers DPT. (Annexure - vii)

According to this ground truthing done with engineers DPT by RFO Bhachau, it can be concluded that the total length of the bund to be removed is 13098 rmt out of which amount has been deposited by DPT for 4240 rmt of length (Letter from DPT office no. LW/PL/3361-IV/84, Dt.01/12/2020.). Thus, for the remaining 8858 rmt (13098 - 4240) of soil bund, the amount is yet to be deposited.

Demand note				
Hon'ble National Green Tribunal Order in E.A. no. 12/2020 O.A.no.111/2018 related.				
Removing Soil bund work in compliance with Hon. NGT order dated 16/09/2020.				
For, Deputy Conservator of Forest, Kachchh East Forest Division , Gujarat State, Account No. 920010034396773 , CUST ID. 896822433SBGOS				Axis Bank,
Sr. No.	Work	Quantity	Rate	Total Amount
(A)	Removing of soil bund (in RMT)	8858	2000	1,77,16,000/-
Total Amount				1,77,16,000/-


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Planning of plantation of mangrove species:

According to seed availability, plantation of mangrove will be carried out on selected site at Nani Chirai-Moti Chirai creek area.

Species	Months of Seed availability	Seed storage periods
Avicennia marina	July - October	Maximum 10 days
Ceriops tagal	March -May	Maximum 10 days
Rhizophora mucronata	June - October	Maximum 10 days

So, according to above seed availability periode, propagules of Ceriops tagal will be available during month of March - May. So plantation of C.tagal will be done in the month of April-May on site on approx 10 Ha area to check the result of plantation.

Because as far as mangroves in Gulf of Kachchh region is concerned, A.marina is dominating species. Therefore to check site suitability for C.tagal,plantation on pilot plot of 10 Ha will be done and result will be assessed.

Mangrove plantation profiles which are available and practised by Forest Dept. are as under:

(1) Raised Bed plantation and (2) Direct Seed Sowing plantation

Raised Bed Plantation (A.marina) Plantation Profile				
No. of Raised Bed 400/Ha				
Size of Bed 1.00 Mtr*1.00 Mtr*0.30 Mtr				
No. of Seeds 40/Bed				
Space 5 Mtr * 5 Mtr				
Sr.No.	Item of Work	Unit	Unit Rate As per Daily Wage Rate 340.20	Cost/Ha
1	Preparation of bed 1Mtr * 1Mtr * 0.30Mtr	No.	34.66/- (Per Bed)	13864
2	Collection of Seed	No.	17.89/- (Per Bed)	7156
3	Alignment	No.	6.93/- (Per Bed)	2772
4	Seed Sowing	No.	2.90/- (Per Bed)	1160
5	Miscellaneous Expenditure including transportation of labour etc.	No.	8.66/- (Per Bed)	3464
6	Protection / Maintenance Removal of algae, Repairing of Raised Bed and Protection	Ha.	3355/- (per Ha.)	3355
				31771


Assistant Conservator of Forests,
Kachchh (East)-2

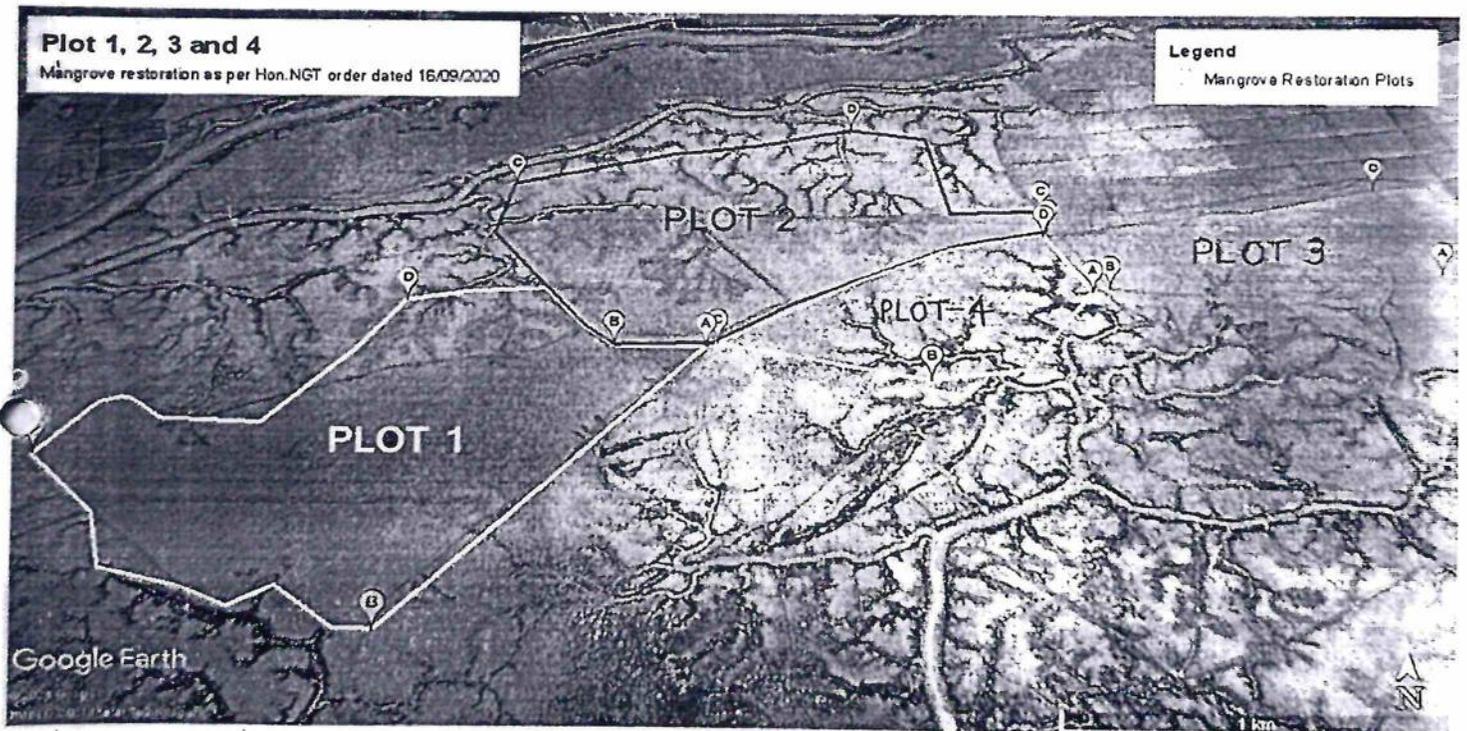

Dy. Conservator of Forests
Kachchh East Division, Bhut

Mangrove Restoration:

Plantation of mangrove has been carried out by forest department at the said location where illegal earth bund was removed previously at Khershapur Creek, Nani Chirai and Moti Chirai area - lands under ownership of Deendayal Port Trust.

Total of 350 hectare area covered under mangrove plantation as per raised bed model for *Avicennia marina* spp. This is in compliance of Hon.NGT order dated 16/09/2020, as order stated that three times the total area of mangrove destruction can be restored by the forest department as nodal agency

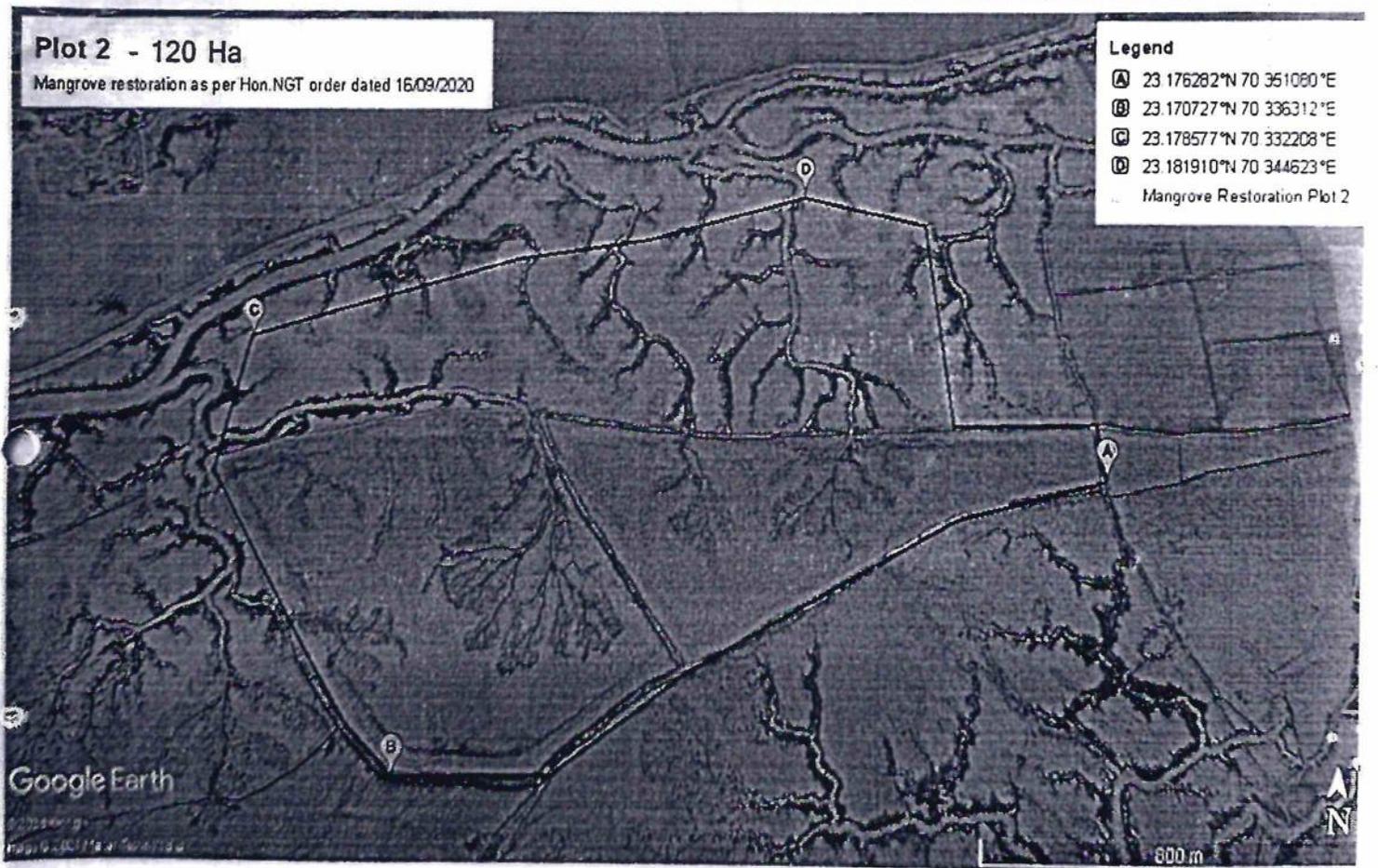
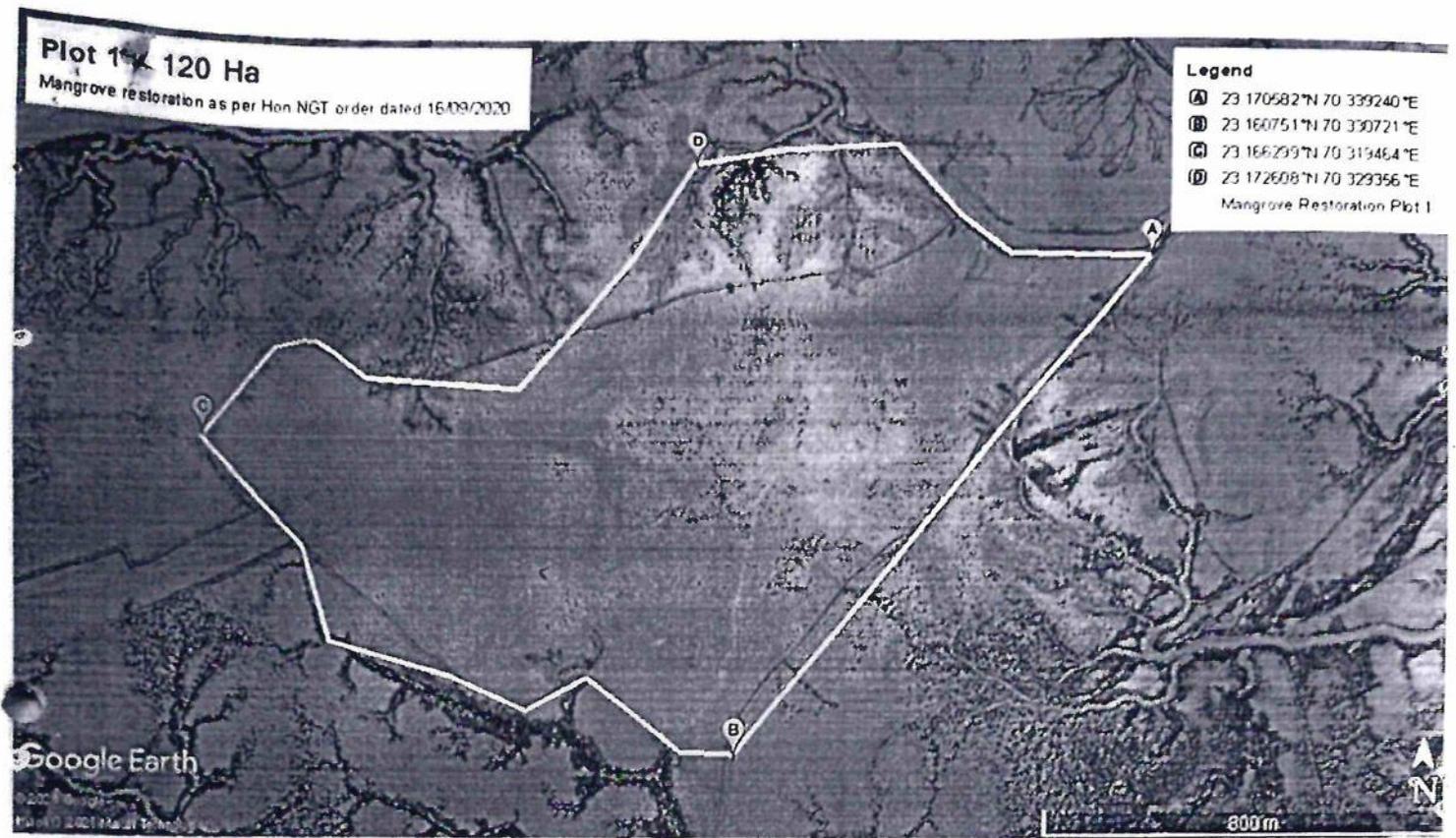
Sr.No.	Plantation Plots	Area (Ha)	Mangrove Species	Model
1	Plot 1	120	<i>Avicennia marina</i>	Raised Bed Plantation
2	Plot 2	120	<i>Avicennia marina</i>	Raised Bed Plantation
3	Plot 3	60	<i>Avicennia marina</i>	Raised Bed Plantation
4	Plot 4	50	<i>Avicennia marina</i>	Raised Bed Plantation



350 Hectare Mangrove Plantation across four plots: Plot1, 2, 3 and 4

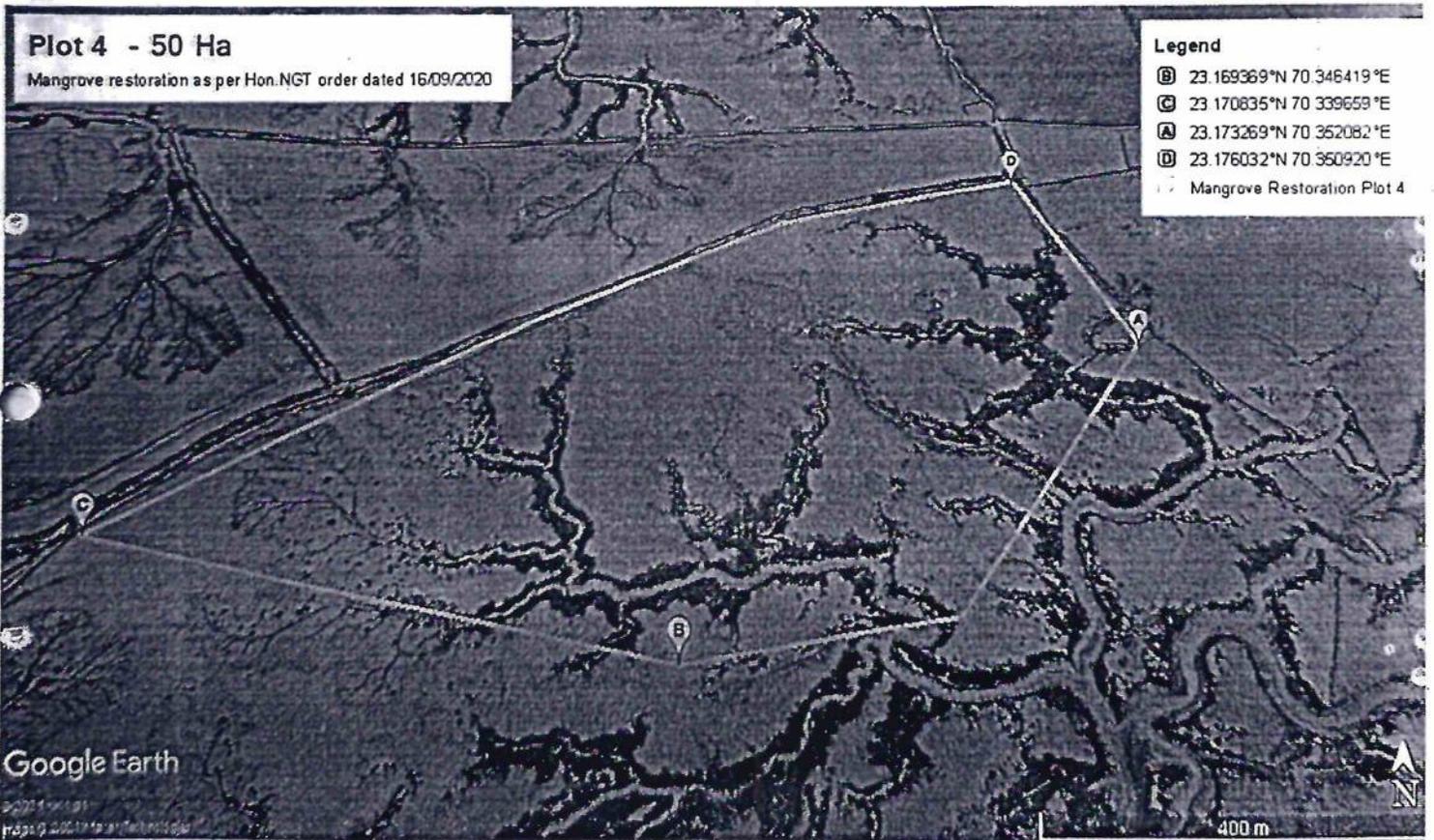
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Assistant Conservator of Forests,
Kachchh (East)-2

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Dy. Conservator of Forests
Kachchh-East Division, Bhui



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Assistant Conservator of Forests,
Kachchh (East)-2

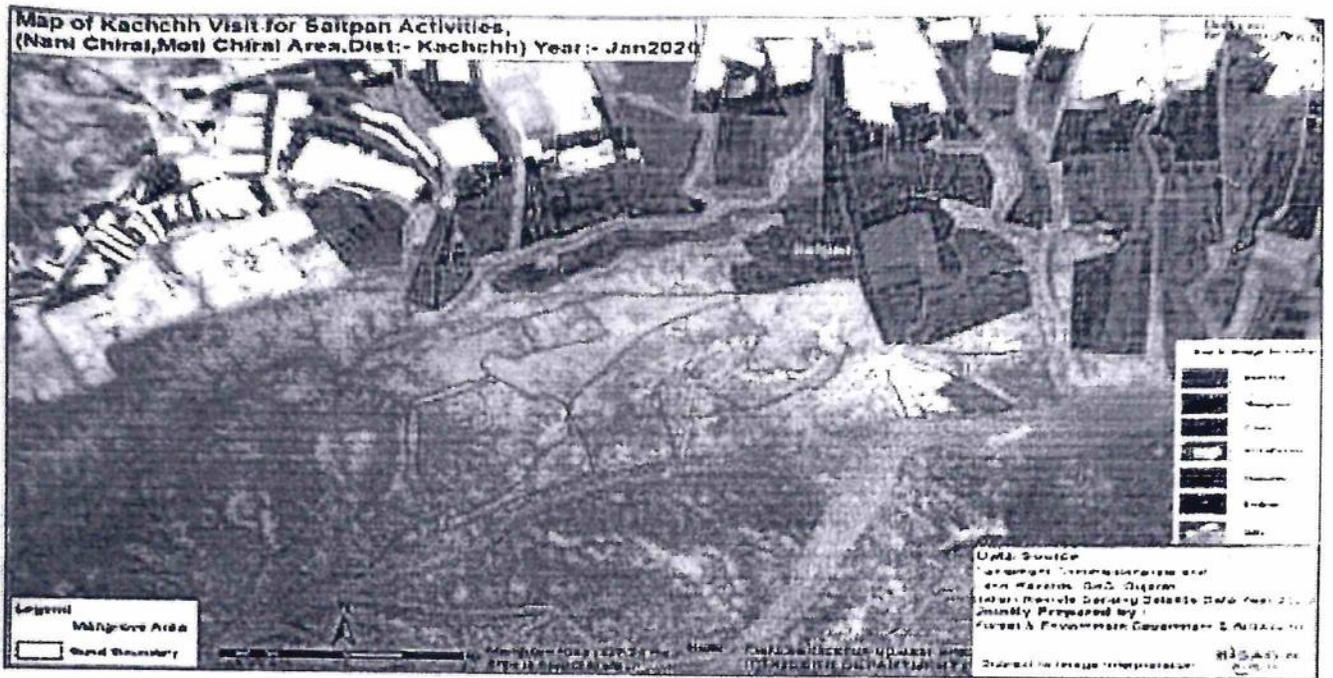
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Dy. Conservator of Forests
Kachchh East Division, Bhui




Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhut

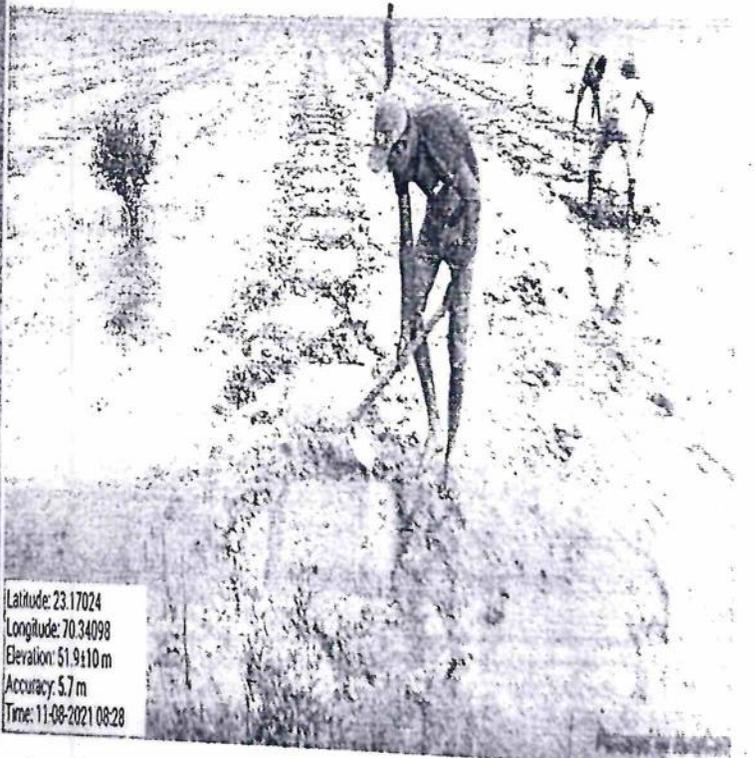
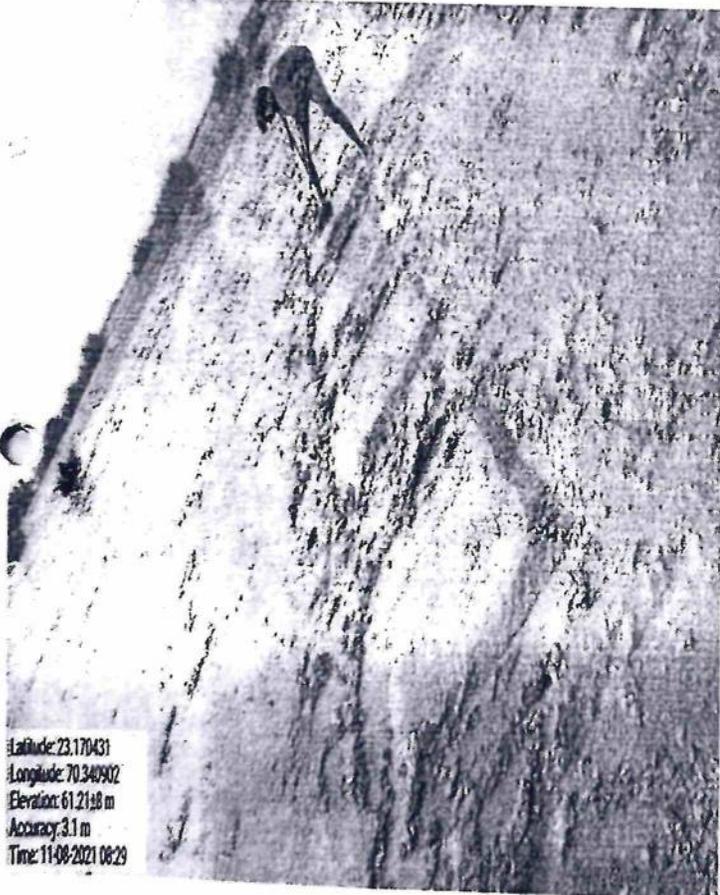
The area targetted to restore mangrove species was same as found destructed due to illegal earth bund during the visit of Joint Inspection Committee. Satellite imagery has been shown in below picture of said location: Nani Chirai, Moti Chirai and Khersapir creek area of Deendayal Port Trust.



NANI CHIRAI & MOTI CHIRAI AREA – SATELLITE IMAGERY

[Signature]
Assistant Conservator of Forests,
Kachchh (East)-2

[Signature]
Dy. Conservator of Forests
Kachchh East Division, Bhuj



Preparation of Raised Bed at the site for Mangrove Restoration

**Assistant Conservator of Forests,
Kachchh (East)-2**

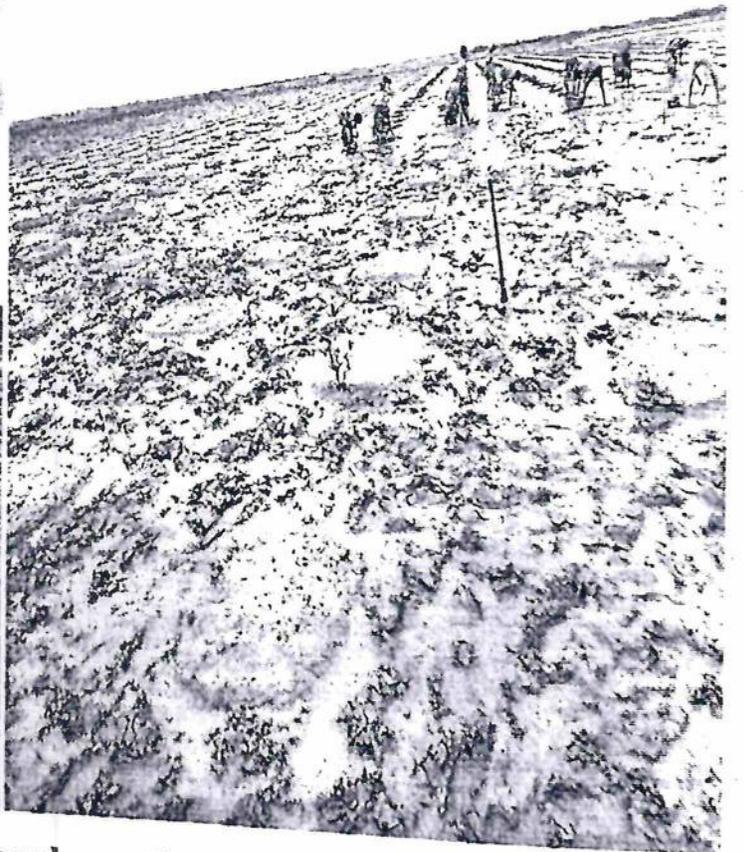
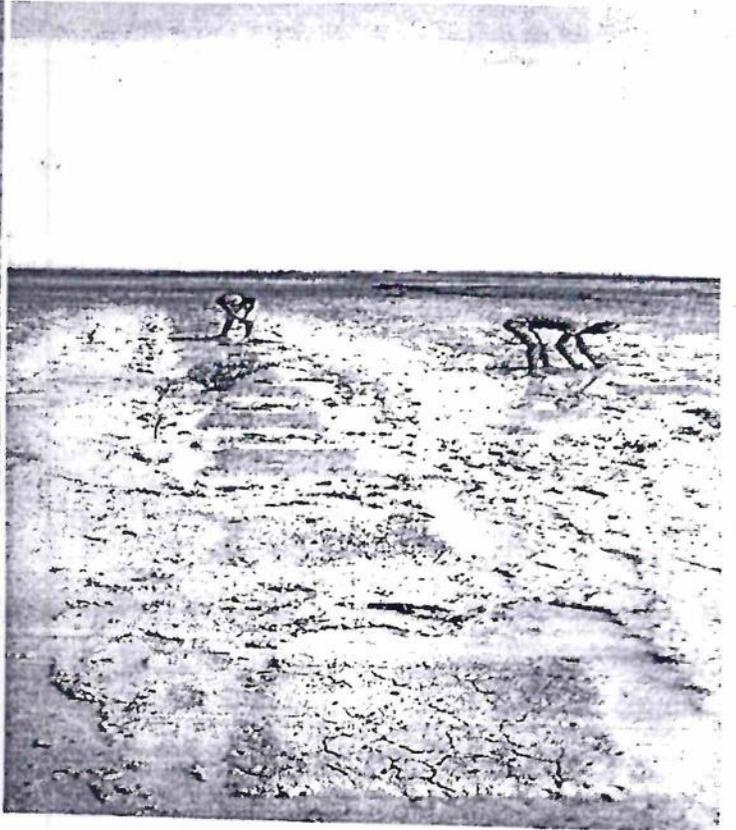
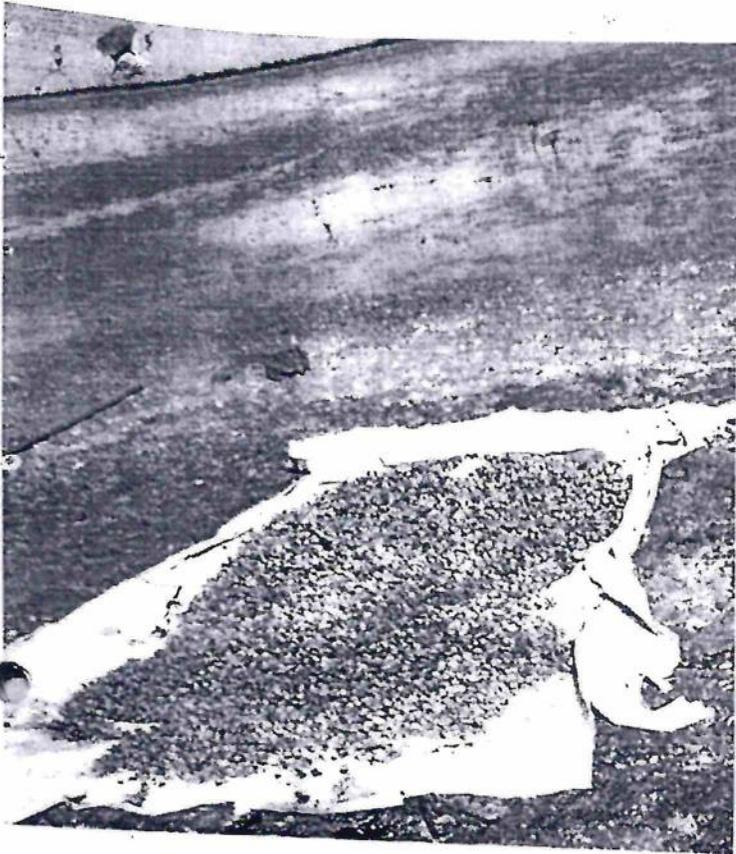
**Dy. Conservator of Forests
Kachchh East Division, Bhul**



Raised Bed Prepared for Direct Seed Sowing to Restore Mangroves


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhui



Seeds Sowing on previously made Raised Beds


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhul



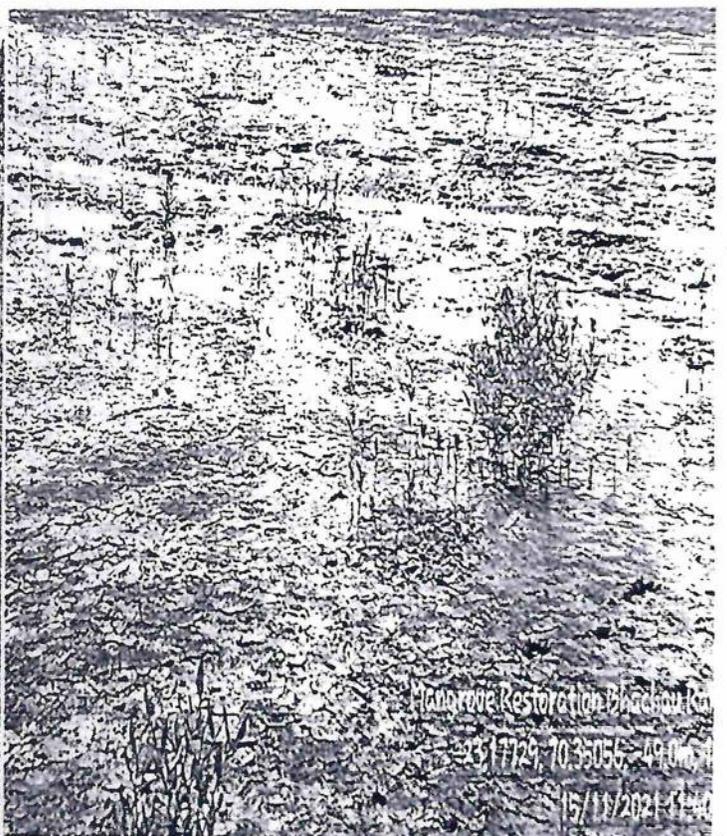
Mangrove Seeds Sowing (*Avicennia marina* spp.) which were collected from the local creek area

BD

Assistant Conservator of Forests,
Kachchh (East)-2

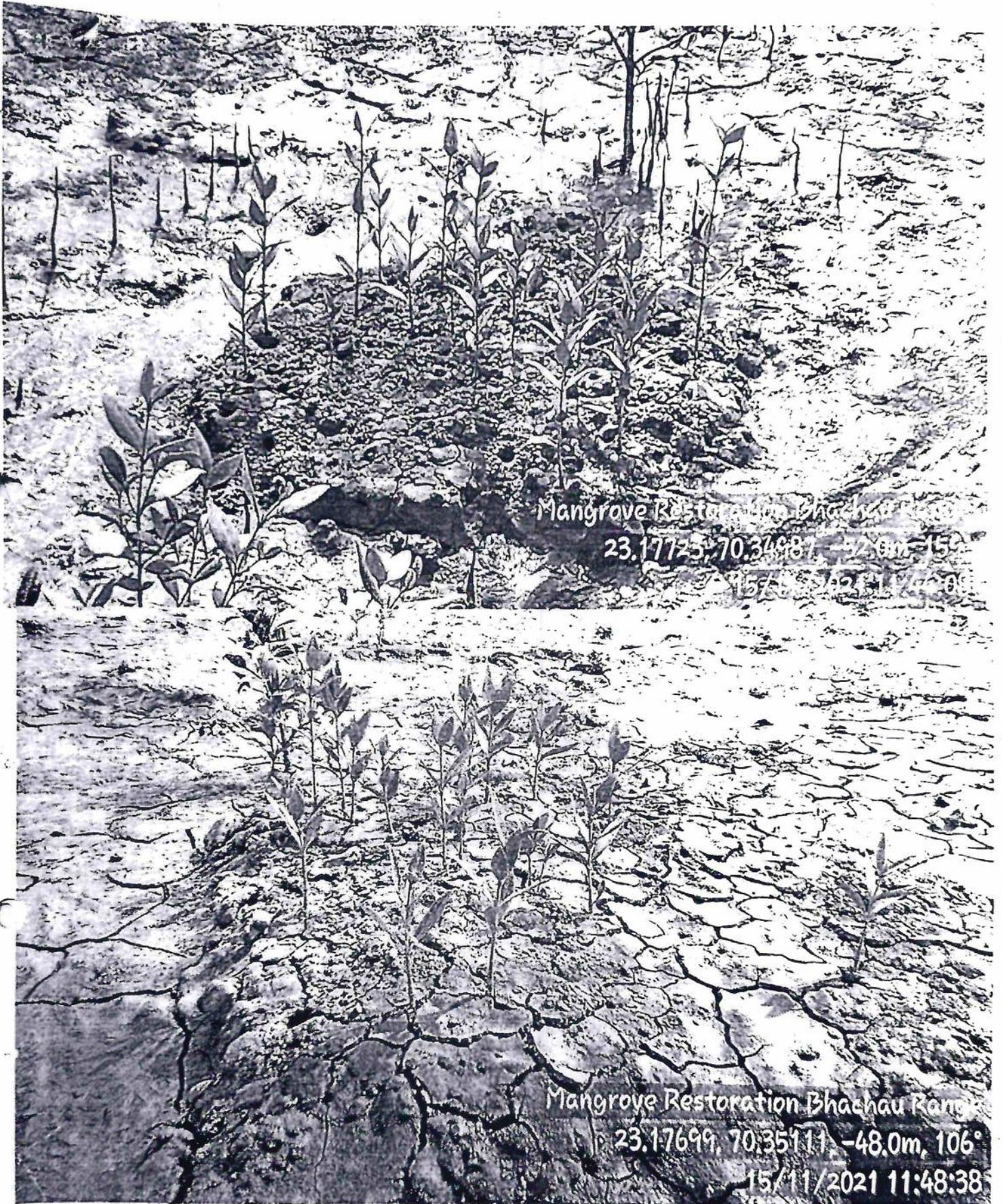
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Dy. Conservator of Forests
Kachchh East Division, Bhuj




 Assistant Conservator of Forests,
 Kachchh (East)-2


 Dy. Conservator of Forests
 Kachchh East Division, Bhui



Regeneration of Mangrove Seeds at the Restoration Site


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhui

Annexure-16

634

Office of the Deputy Conservator of Forests
Kachchh East Forest Division, Forest Complex
Behind District Industries Centre, Bhuj-Kachchh – 370001
Email: dcfkachchheast@gmail.com
Phone: 02832-250227
Fax: 02832-229630

Ref No.: PVY/6/A/138-39 /2022-23
Date: 02/05/2022

To
Chief Conservator of Forests
Kachchh Forest Circle
Bhuj-Kachchh

Subject: Implementation of Hon'ble National Green Tribunal Order in E.A. No. 12/2020 in Original Application No. 111/2018

Kachchh Camel Breeders Association vs. Union of India & Others

Reference:

1. Your office letter No. B/JMN/T12/3156/2021-22 dated 20/11/2021
2. This office letter No. PVY/6/A/953/2021-22 dated 17/12/2021
3. Your office letter No. B/JMN/T12/3866/2021-22 dated 11/01/2022

With reference to the above subject and correspondence, it is respectfully stated that as per Reference-3, you requested a chronological Action Taken Report regarding the implementation of the Hon'ble National Green Tribunal's order in E.A. No. 12/2020 in O.A. No. 111/2018. Accordingly, the detailed Action Taken Report is enclosed herewith in two copies for your information and records.

Enclosure: As above

(G.D. Sarvaiya)

Deputy Conservator of Forests
Kachchh East Forest Division, Bhuj

Copy forwarded to:

Forest Range Officer, Bhachau Range, Bhachau-Kachchh – for information regarding their letter No. A/Mangrove/File No. 56A/33/2022-23 dated 30/04/2022

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Forest Division, Bhuj

	Authority	
09.11.2019	Collector Kachchh to Forest Dept	Has directed the Dy. Conservator of Forests, Kutch(East) along with other members of the District Level Committee to carry out site visit of the areas as alleged in the petition and submit a report within three days.
10.12.2019	District Level Committee	Site visit was carried out on 10-12-2019 and on 11-12-2019
09.10.2020	Implementation Committee	Director (Environment) & Additional Secretary, Govt.of Gujarat constituted a committee for implementation of Hon'ble NGT order dated 16-09-2020
05.11.2020	Member Secretary,GCZMA	To stop all activities immediately in the said area. To restore the free flow water in the creeks. Carry out mangrove plantation three times of the mangrove destroyed in the area as reported by the Committee through Forest Department as per the findings of the committee report, and Deendayal Port Trust is directed to deposit the amount to the Forest Department as per committee report.
2.11.2020	DCF,Kachchh East to DPT	Demand note by Forest Dept to destruct bunds and restore mangrove area
16.11.2020	Chairman DPT to Member Secretary,GCZMA	DPT submission regarding compliance to directions given by GCZMA
01.12.2020	Chairman DPT to DCF Kachchh East	Submission of details about amount deposited by DPT to Forest Dept reg.
03.12.2020	Site Visit by DPT and Forest	Site visit was carried out to identify bund destruction locations precisely for which order was passed by Hon.NGT on 16/09/2020. So that illegal earth bunds can be removed immediately and forest dept.can proceed with mangrove plantations in the said creek area.
4.12.2020	Bund Destruction	Actual bund destruction work has been started in presence of Range Forest Officer-Bhachau and Forester Bhachau. Photographs with GPS coordinates are attached in the Detailed Action Taken Report submitted by RFO-Bhachau to Kachchh East Division.
27.01.2021	RFO Bhachau to Chief Engineer DPT	Range Forest Officer intimated in written to Chief Engineer-Deendayal Port Trust regarding completion of illegal bund destruction work and to carry out joint inspection to assess the work done.
09.02.2021	Joint inspection of bund removal work	Joint inspection of illegal earth bund removal work has been carried out by Engineers-Deendayal Port Trust and ACF Kachchh East Division and RFO Bhachau.


 Assistant Conservator of Forests,
 Kachchh (East)-2


 Dy. Conservator of Forests
 Kachchh East Division, Bhuj

Detailed Action Taken Report

KACHCHH CAMEL BREEDERS ASSOCIATION V/S UNION OF INDIA & OTHERS [O.A. NO. 111/2018]		
O.A.No. 111/2018	KACHCHH CAMEL BREEDERS ASSOCIATION V/S UNION OF INDIA & OTHERS	Alleged violation of provisions of Coastal Regulation Zone Notification, 2011 (CRZ Notification) and Forest Conservation Act, 1980 by clearing of the mangroves by Deen Dayal Port Trust (DPT) in Nani Chirai and Moti Chirai areas of Bhachau Taluka in District Kutch, Gujarat.
14.03.2018	Sub Committee headed by DCF Kachchh East Forest Div	Sub-committee headed by the DCF, Kutch (east) and comprised of representative from DILR, GPCB, GUIDE, Fisheries Department, Mamlatdar - Bhachau and NGO, etc visited the site on 14-03-2018
9.03.2018	Ordered by Hon.NGT	To maintain status quo and to carry out joint inspections by GPCB and CPCB and a report to be filed in this regard.
28.03.2018	District Level CRZ Committee	Collector and District Magistrate & Chairman of the District Level CRZ Committee has issued Advisory letter to M/S Deendayal Port Trust
27.04.2018	Joint Inspection Report	As the possession letters are not yet given by the DPT to allottees (salt industries), it is opined that the responsibilities lie with DPT for such activities and violations. Gujarat Coastal Zone Management Authority (GCZMA) should take appropriate action.
12.06.2019	Hon.NGT order	Directions Under Section 5 of Environment Protection Act, 1986 were issued to Deendayal Port Trust, to remove all the bunds and prepare mangrove restoration plan
03.07.2019	Affidavit filed by GPCB	Regarding compliance wrt Hon.NGT order dated 24.05.2019 stating that with the assistance of the Collector and District Magistrate, Kachchh completed the work of demolition of bunds and removal of all obstructions to the satisfaction of the complainant.
11.09.2019	Hon. National Green Tribunal has passed an order	The Forest Department, Government of Gujarat, GCZMA and Revenue Officials will jointly inspect the area to find out the persons who were responsible for obstruction of creeks and take action in accordance with law including recovery of environmental damage and cost of restoration of mangrove damage.
04.10.2019	45th meeting of Gujarat Coastal Zone Management	It was decided that to constitute committee of following members from GCZMA along with other members from Forests and Revenue Department for compliance of Hon.NGT order dated 11.09.2019


Assistant Conservator of Forests,
Kachchh East Division-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

20.07.2021	RFO Bhachau to DCF Kachchh East	Treatment map prepared and sent for approval to DCF Kachchh East Forest Division to carry out mangrove plantation in 350 Ha area.
July-August 2021	Seed Collection Season	Seed collection season and raised bed creation on Khersapir - Moti Chirai creek area to restore mangroves as per Direct Seed Sowing-Raised Bed plantation profile.
27.08.2021	DCF Kachchh East to RFO Bhachau	Treatment maps were approved to carry out mangrove plantation in 350 Ha area.
September 2021	Seed sowing	Direct seed sowing on the raised bed created on Mangrove Restoration Site and carried out mangrove plantation. Photographs with GPS coordinates are attached in the report.
04.09.2021	RFO Bhachau to DCF Kachchh East	RFO Bhachau sought approval from DCF Kachchh East Forest Division to carry out 145 Ha additional mangrove plantation from the available fund.
23.09.2021	RFO Bhachau to DCF Kachchh East	Treatment map prepared and sent for approval to DCF Kachchh East Forest Division to carry out mangrove plantation in an additional 145 Ha area.
24.09.2021	DCF Kachchh East to RFO Bhachau	DCF Kachchh East has given written consent to RFO Bhachau to carry out mangrove plantation in limit of allocated budget by DPT for Mangrove Restoration.
29.09.2021	DCF Kachchh East to RFO Bhachau	Treatment maps were approved to carry out mangrove plantation in an additional 145 Ha area.
Oct-Nov 2021	Additional 145 Ha Mangrove Plantation	Forester Bhachau-RFO Bhachau-Forest Dept carry out additional 145 Ha mangrove plantation at Khersapir - Moti Chirai creek area as per approval from DCF Kachchh East Forest Division.
0.12.2021	Submission of Action Taken Report by RFO	RFO Bhachau submitted a Detailed Action Taken Report with Annexures to DCF-Kachchh East Forest Division.


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Kachchh East Division, Bhuj


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Demand note for compliance work :

Demand note prepared by DCF Kachchh East Div; Forest Dept to destruct bunds and restore mangrove area as per the findings of the committee report and sent the same to Deendayal Port Trust. (Annexure - iii)

Sr.No.	WORK	AREA	RATE	TOTAL AMOUNT
(A)	Restoration mangrove plantation (in Ha)	447	45000	2,01,15,000/-
(B)	Removing of soil bund (in RMT)	8000	2000	1,60,00,000/-
Total Amount				3,61,15,000/-

Submission by Deendayal Port Trust in compliance of the directions issued to the DPT dated 05/11/2020 :

Chief Engineer DPT made a submission as approved by Chairman DPT regarding compliance to directions given by GCZMA on 16/11/2020. (Annexure - iv)

- To Stop all activities immediately in the said area and "Status quo shall be maintained till further orders." Since then, it is once again confirmed that there is no activity going on in the said area allotted by the DPT.
- DPT has already taken action to comply with the order of Hon'ble NGT dated 16/09/2020 with regard to the area under jurisdiction of DPT.

Submission of details about amount deposited by DPT to Forest Dept reg.:

DPT has deposited an amount of Rs.2,42,64,200/- to Forest Dept account for bund removal and mangrove plantation with regard to the area (Nani Chirai and Moti Chirai only) under jurisdiction of DPT. (Annexure - v)

However, As far as the Jangi area is concerned, there is a dispute between DPT and Revenue Department regarding ownership of the land. DPT and Revenue Department


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Kachchh East Division, Bhuj

should immediately carry out an exercise of land demarcation for this area and based on the decision they may share the cost.

Therefore, for this particular parcel of land/area (Jangi), after the demarcation of land and ownership of land thereof (DPT or Revenue Dept), further steps would be taken accordingly for removal of bund and mangrove restoration.

Direction from district Collector-Kachchh Bhuj has been issued to DILR for survey of disputed land in Jungi area. (Annexure - vi)

Site visit to mark exact location for bund removal :

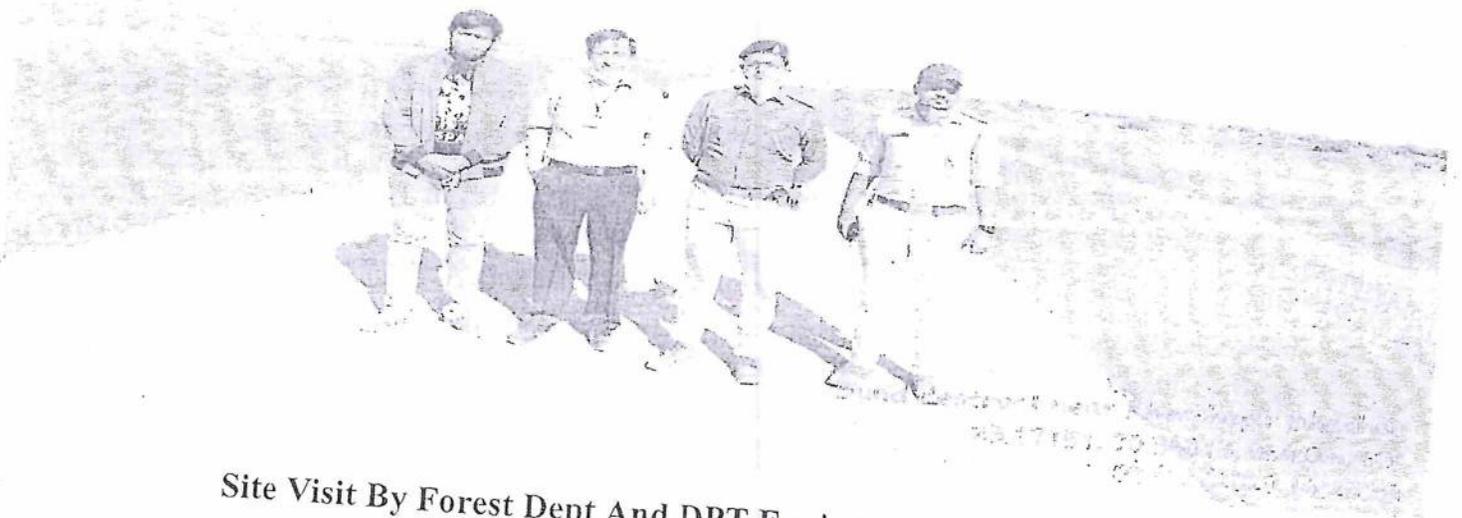
Site visit by Range Forest Officer Bhachau and Engineers of Land Section Deendayal Port Trust was carried out on 03-12-2020 to mark the exact location/area with GPS where bund removal work needed to be carried out and prepared staff rojakam of the same.

According to joint visit and based on committee reports, a site has been selected where bunds are to be removed and mangrove restoration can be done.




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Site Visit By Forest Dept And DPT Engineers on 03-12-2020

Bund removal work started on 14-12-2020 :

Bund removal work started on 14-12-2020 at the location suggested by the Joint Inspection Committee and based on site visit with engineers from Land Section DPT on 03-12-2020.

Illegal earth bund approx 1 metre height has been destructed and available soil has been spread and leveled on both sides of bund in approx 10-12 meter width to allow tidal water to flush the area.



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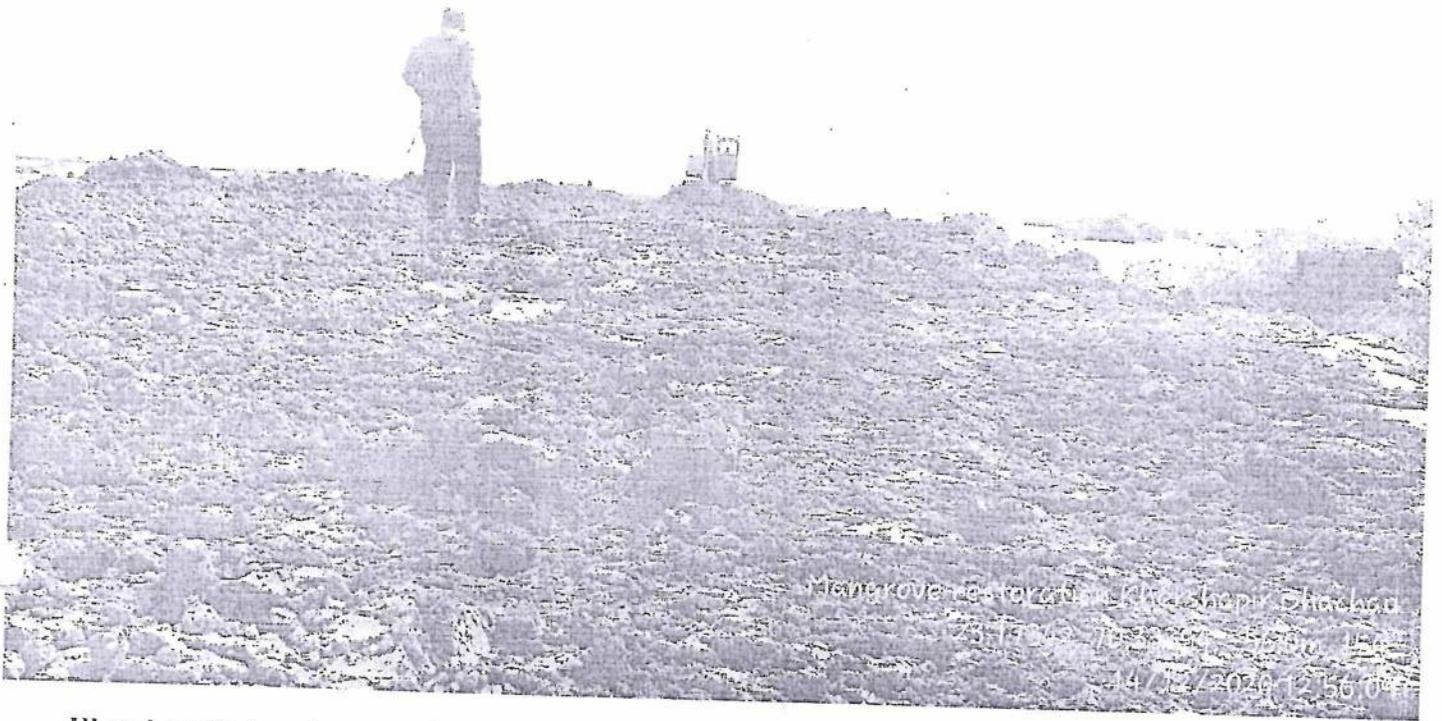


Bund Destruction Started on ground by Forest Dept. on 14-12-2020

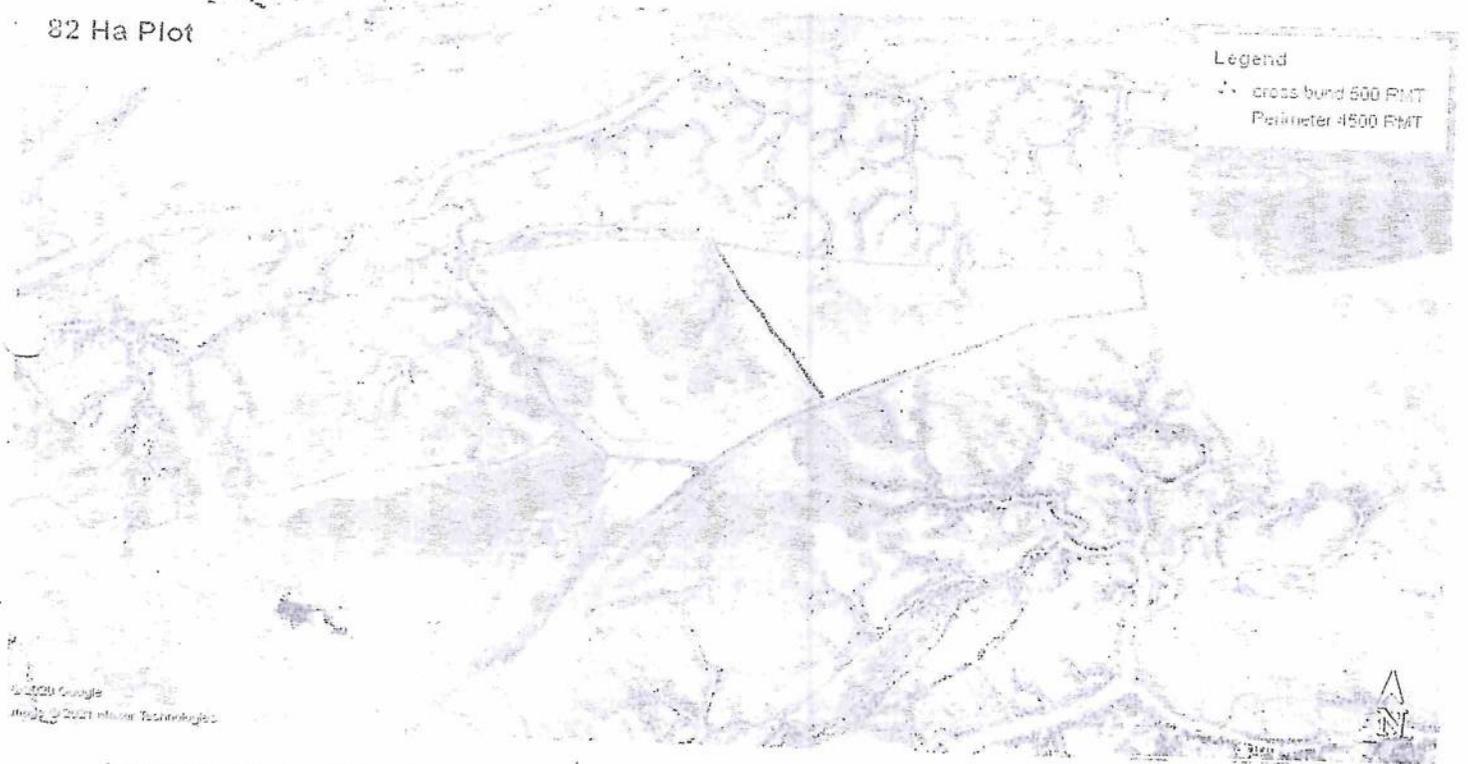


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Illegal earth bund removal and spreading and leveling of soil on both sides to allow tidal water



Approximately 4000 Running Meter bund has been destructed till the end of January 2021

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Joint Visit of Forest Dept and DPT Engineers on 09-02-2021:

Site visit by ACF Kachchh East Division-2 and RFO Bhachau with Engineers of Land Section Decndayal Port Trust to inspect the work done so far.

Bund removal work at pre-decided locations has been done and monitored by Forest Dept and DPT engineers jointly. Peripheral work of about 4000 running meter (RMT) bund removal has been done and available soil has been spread and leveled on both sides of bund in approx 10-12 meter width to allow tidal water to flush the area on selected site that is significant to allow tidal water to flush the area and make it suitable for mangrove restoration.



Joint Visit of bund removal site and monitoring by Forest Dept and DPT engineers on 09-02-2021

(Signature)

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(Signature)

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Kachchh East Division, Bhul

Second Demand Note by Forest Department:

DCF Kachchh East Forest Division sent a second demand note for further bund removal work as per joint site visit on 03-12-2020 by RFO Bhachau and Engineers DPT. (Annexure - vii)

According to this ground truthing done with engineers DPT by RFO Bhachau, it can be concluded that the total length of the bund to be removed is 13098 rmt out of which amount has been deposited by DPT for 4240 running meter of length (Letter from DPT office no. LW/PL/3361-IV/84, Dt.01/12/2020.). Thus, for the remaining 8858 rmt (13098 - 4240) of soil bund, the amount is yet to be deposited.

Demand note				
Hon'ble National Green Tribunal Order in E.A. no. 12/2020 O.A.no.111/2018 related.				
Removing Soil bund work in compliance with Hon. NGT order dated 16/09/2020.				
For, Deputy Conservator of Forest, Kachchh East Forest Division, Gujarat State, Account No. 920010034396773 . CUST ID. 896822433SBGOS			Axis Bank,	
Sr. No.	Work	Quantity	Rate	Total Amount
(A)	Removing of soil bund (in RMT)	8858	2000	1,77,16,000/-
Total Amount				1,77,16,000/-


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Planning of plantation of mangrove species:

According to seed availability, plantation of mangrove will be carried out on a selected site at Nani Chirai-Moti Chirai creek area.

Species	Months of Seed availability	Seed storage periods
Avicennia marina	July - October	Maximum 10 days
Ceriops tagal	March -May	Maximum 10 days
Rhizophora mucronata	June - October	Maximum 10 days

So, according to the above seed availability periode, propagules of Ceriops tagal will be available during the months of March - May. So plantation of C.tagal will be done in the month of April-May on site on approx 10 Ha area to check the result of plantation.

Because as far as mangroves in the Gulf of Kachchh region is concerned, A.marina is the dominant species. Therefore to check site suitability for C.tagal,plantation on a pilot plot of 10 Ha will be done and the result will be assessed.

Mangrove plantation profiles which are available and practiced by the Forest Dept. are as under:

- (1) Raised Bed plantation and (2) Direct Seed Sowing plantation


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Raised Bed Plantation (A.marina) Plantation Profile				
No. of Raised Bed 400/Ha				
Size of Bed 1.00 Mtr*1.00 Mtr*0.30 Mtr				
No. of Seeds 40/Bed				
Space 5 Mtr * 5 Mtr				
Sr.No.	Item of Work	Unit	Unit Rate As per Daily Wage Rate 340.20	Cost/Ha
1	Preparation of bed 1Mtr * 1Mtr * 0.30Mtr	No.	34.66/- (Per Bed)	13864
2	Collection of Seed	No.	17.89/- (Per Bed)	7156
3	Alignment	No.	6.93/- (Per Bed)	2772
4	Seed Sowing	No.	2.90/- (Per Bed)	1160
5	Miscellaneous Expenditure including transportation of labours etc.	No.	8.66/- (Per Bed)	3464
6	Protection / Maintenance Removal of algae, Repairing of Raised Bed and Protection	Ha.	3355/- (per Ha.)	3355
				31771


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Marine National Park Jamnagar
Mangrove Plantation Through Direct Seed Sowing
Model : DSS

Spacing :- 2 mt. x 2 mt.

Nos. of Propegules :- (1) Ceriops 1750 Propegules / ha.
(2) Rhizophora 750 Propegules / ha.,

Mangrove Associates (1) Salvadoria Persica (Pilu) 500 gm. / ha.
(2) Suaeda Nudiflora (Unt Morad) 1 kg. / ha.

Items	Qty	Rate	Amt.
Ceriops			
(1) Collection, transport with handling charge	1750	1.00	1750.00
(2) Sowing of seeds on mudflat with alignment	1750	2.00	3500.00
(A) Total :-	1750	3.00	5250.00
Rhizophora			
(1) Collection, transport with handling charge	750	1.5	1125.00
(2) Sowing of Propegules on mudflat with alignment	750	2.5	1875.00
(B) Total :-	750	4.00	3000.00
Mangrove Associates			
Salvadora Persica (Pilu) & Suaeda Nudiflora (Unt Morad)			
(1) Collection & transport of seeds with handling charge	-	-	425.00
(2) Sowing of seeds on mudflat	-	-	757.00
(C) Total :-			1182.00
Grand Total :- (A+B+C)	2500		9432.00

Direct Seed Sowing Scheme (C.tagal) Plantation Profile


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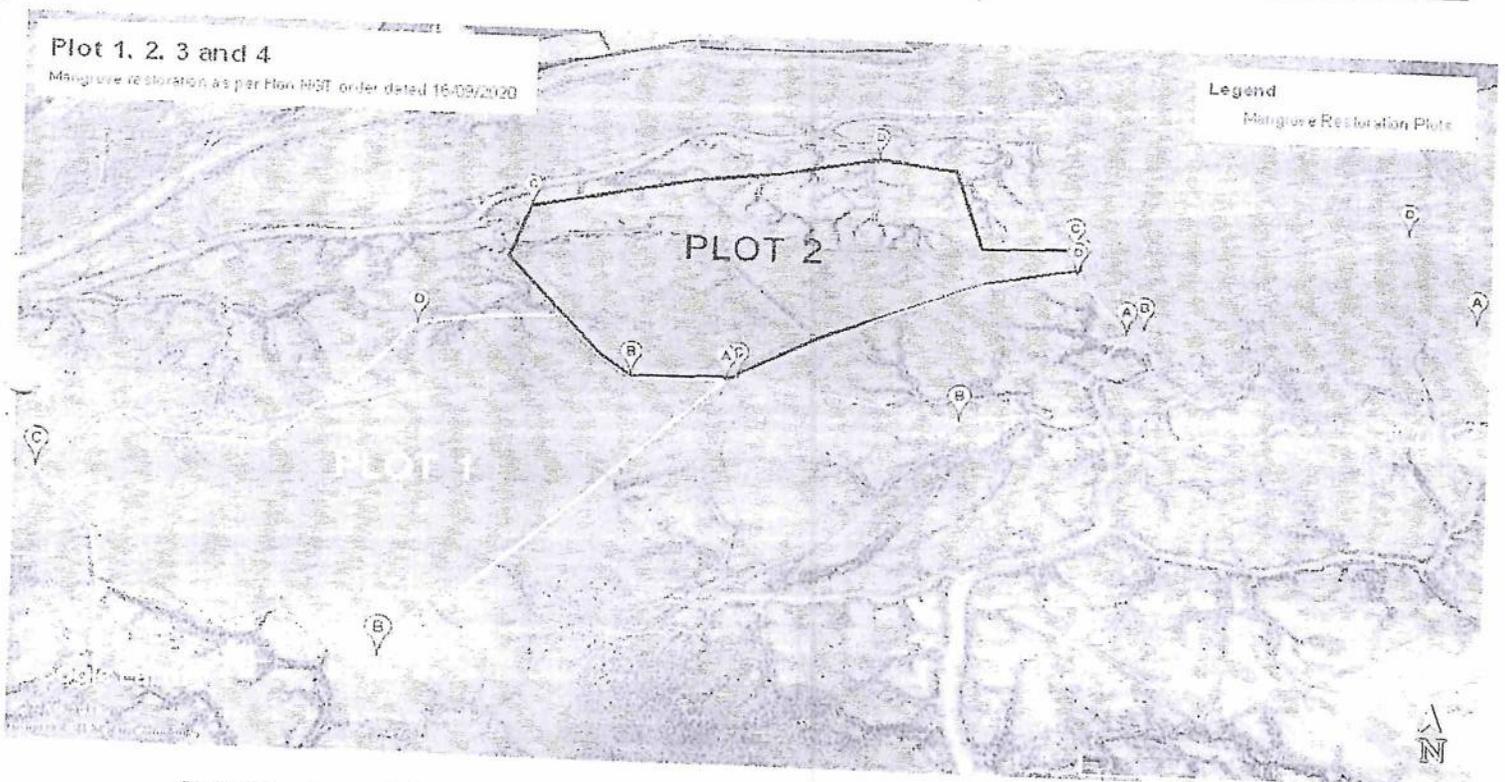

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Mangrove Restoration:

Treatment map prepared and sent for approval to DCF Kachchh East Forest Division to carry out mangrove plantation in 350 Ha area and treatment maps were approved by DCF Kachchh East to carry out mangrove plantation in 350 Ha area (Annexure - viii). Plantation of mangrove has been carried out by forest department at the said location where illegal earth bund was removed previously at Khersapir Creek, Nani Chirai and Moti Chirai area - lands under ownership of Deendayal Port Trust.

Total of 350 hectare area covered under mangrove plantation as per raised bed model for *Avicennia marina* spp. This is in compliance with Hon.NGT order dated 16/09/2020, as the order stated that three times the total area of mangrove destruction can be restored by the forest department as nodal agency.

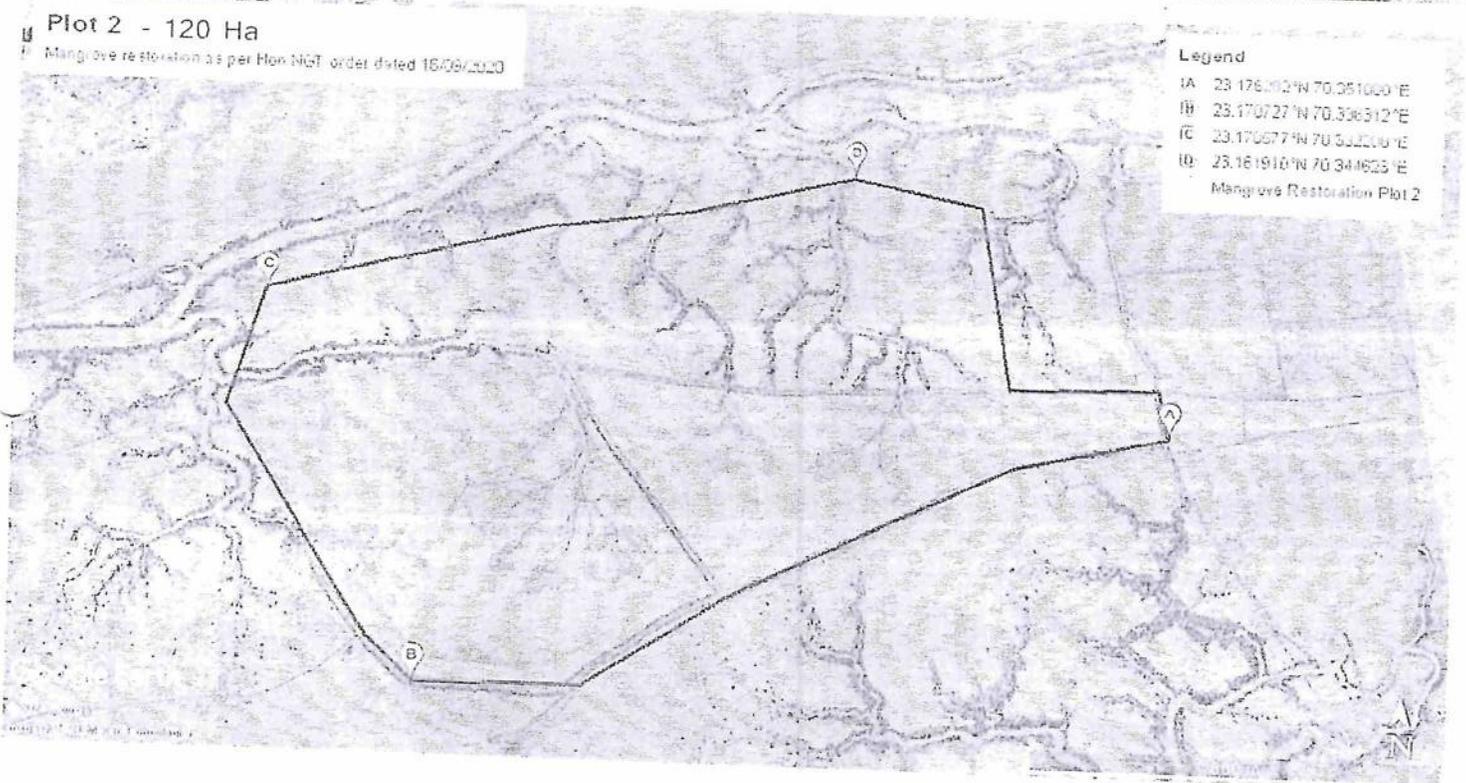
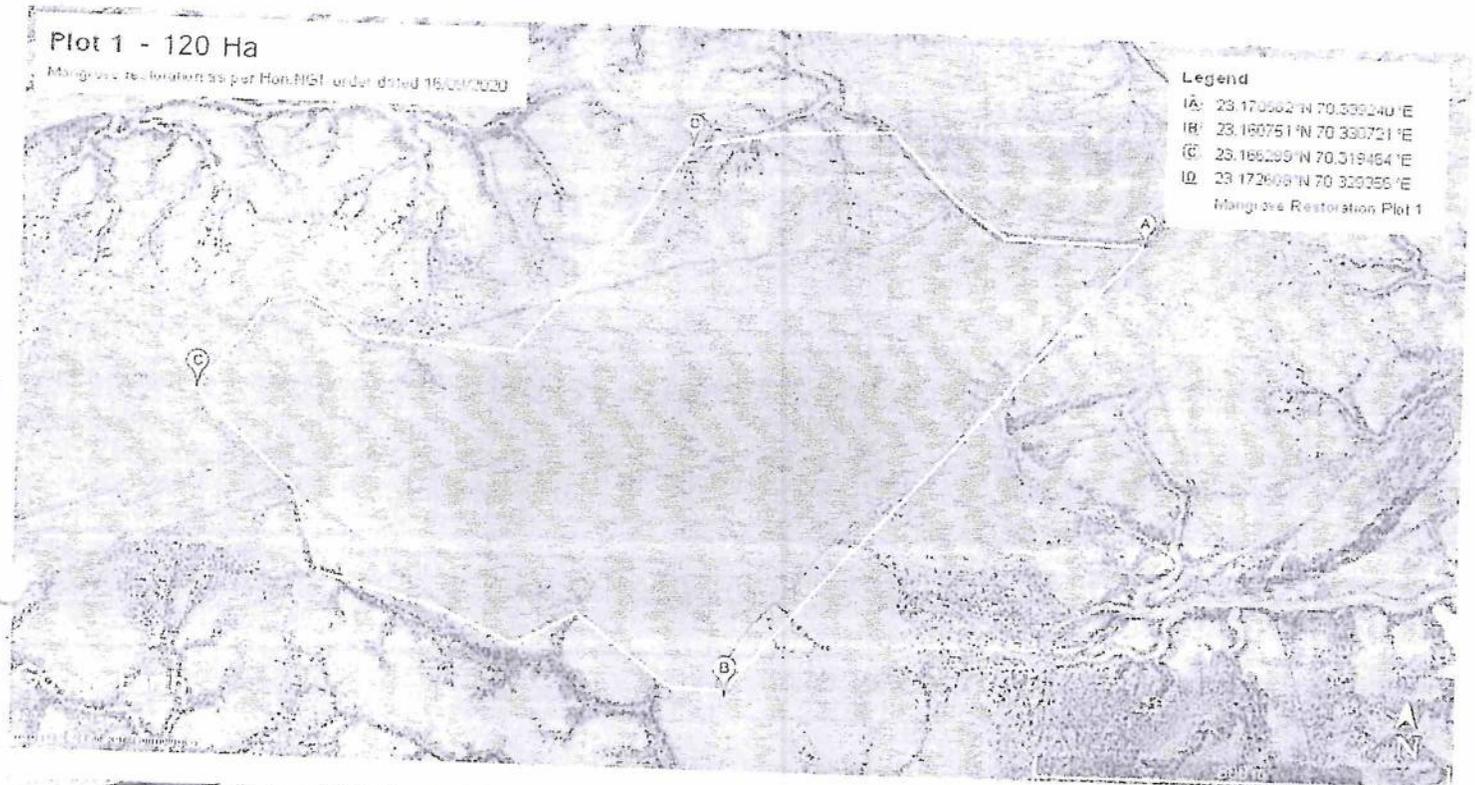
Sr.No.	Plantation Plots	Area (Ha)	Mangrove Species	Model
1	Plot 1	120	<i>Avicennia marina</i>	Raised Bed Plantation
2	Plot 2	120	<i>Avicennia marina</i>	Raised Bed Plantation
3	Plot 3	60	<i>Avicennia marina</i>	Raised Bed Plantation
4	Plot 4	50	<i>Avicennia marina</i>	Raised Bed Plantation



350 Hectare Mangrove Plantation across four plots: Plot1, 2, 3 and 4

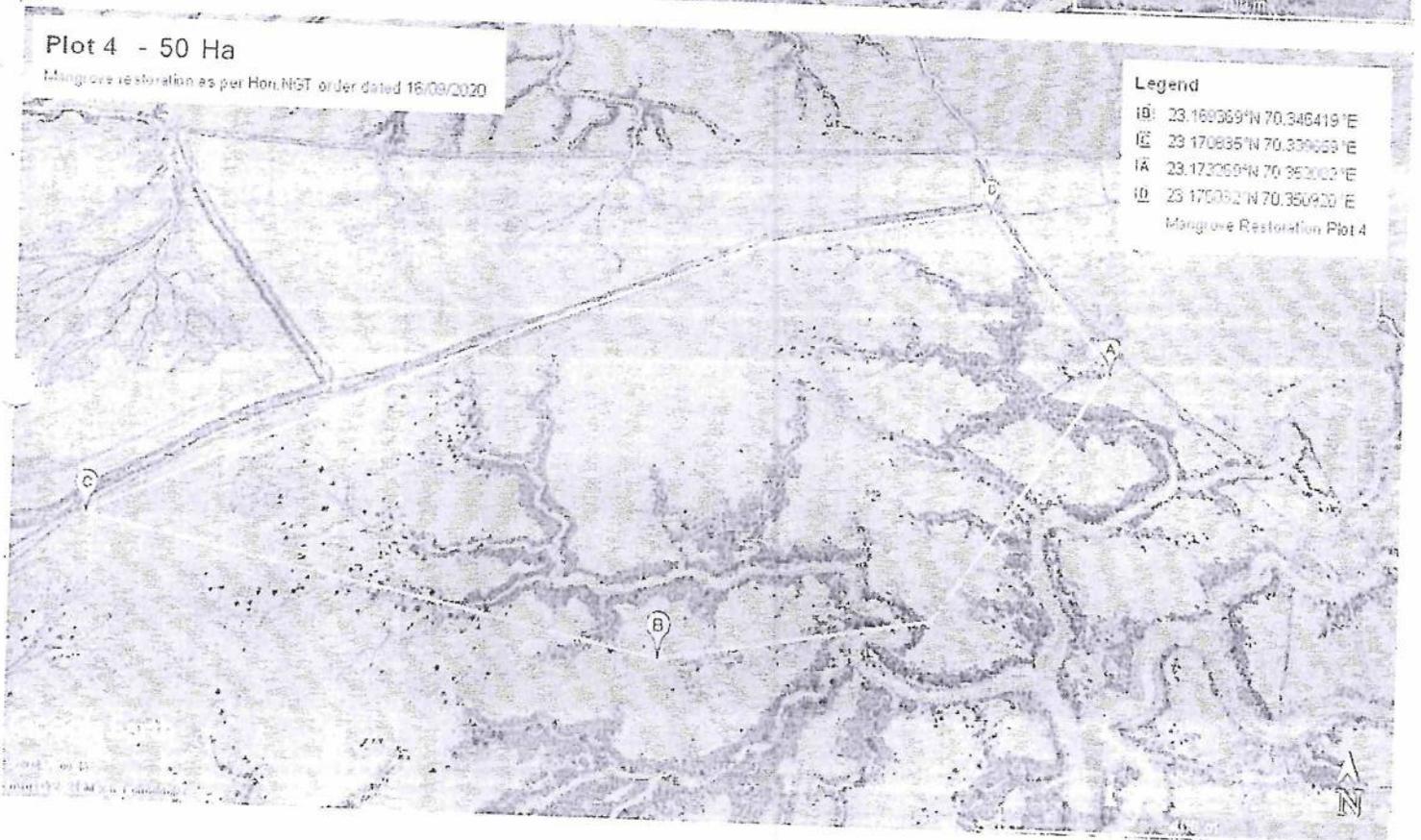
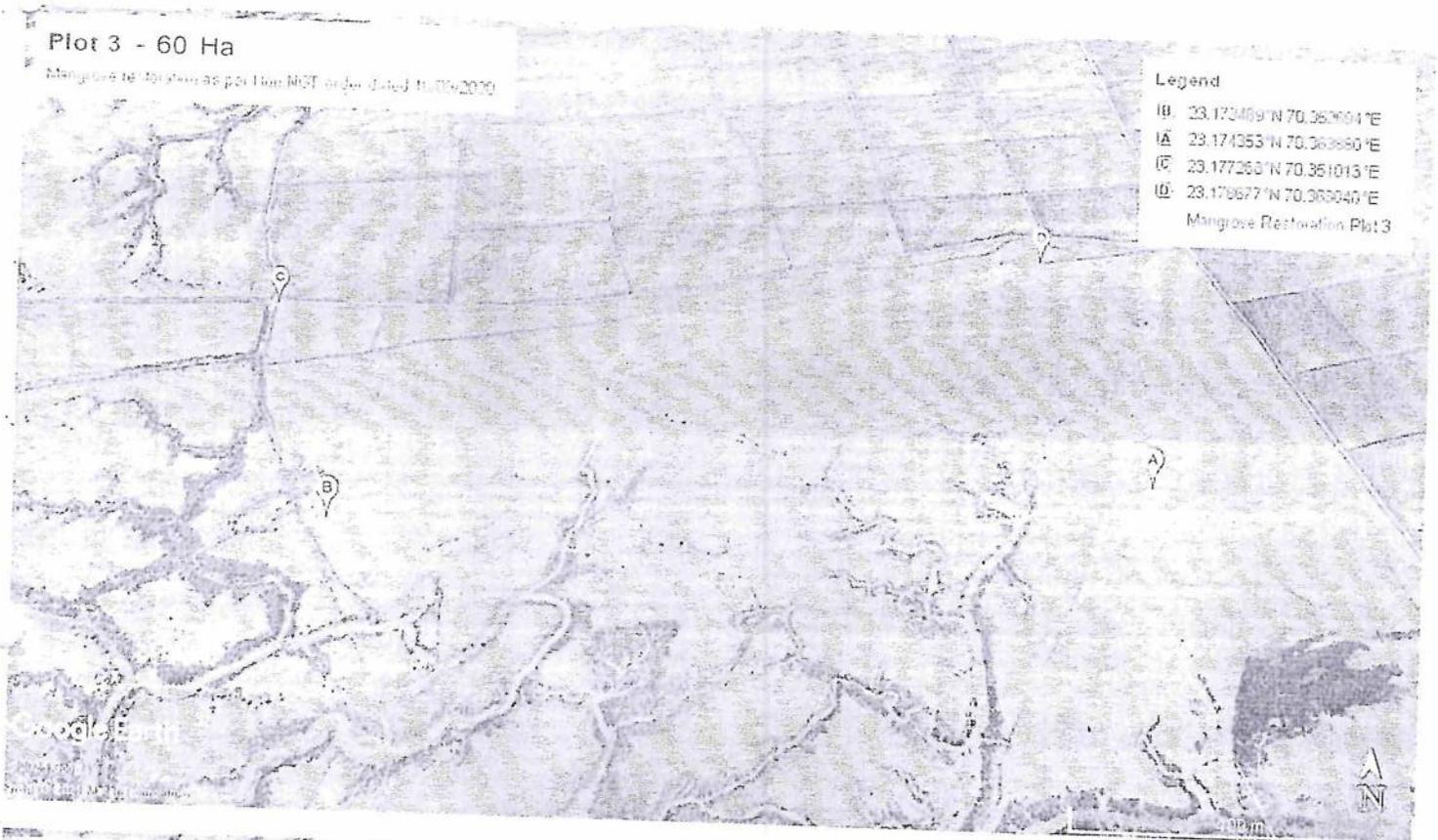

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[Signature]
 Assistant Conservator of Forests,
 Kachchh (East)-2

[Signature]
 Dy. Conservator of Forests
 Kachchh East Division, Bhuj

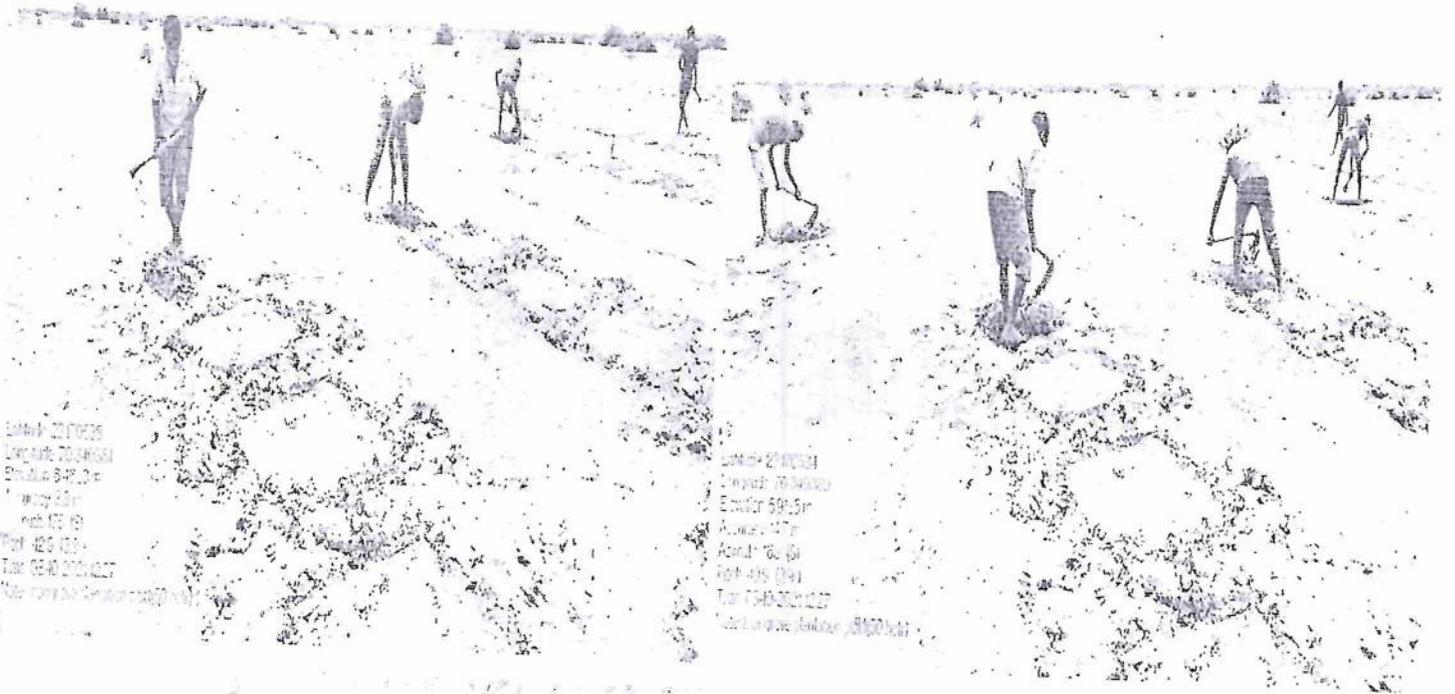
The area targeted to restore mangrove species was destroyed due to illegal earth bund during the visit of Joint Inspection Committee. Satellite imagery has been shown in the below picture of said location: Nani Chirai, Moti Chirai and Khersapir creek area of Deendayal Port Trust.



NANI CHIRAI & MOTI CHIRAI AREA – SATELLITE IMAGERY

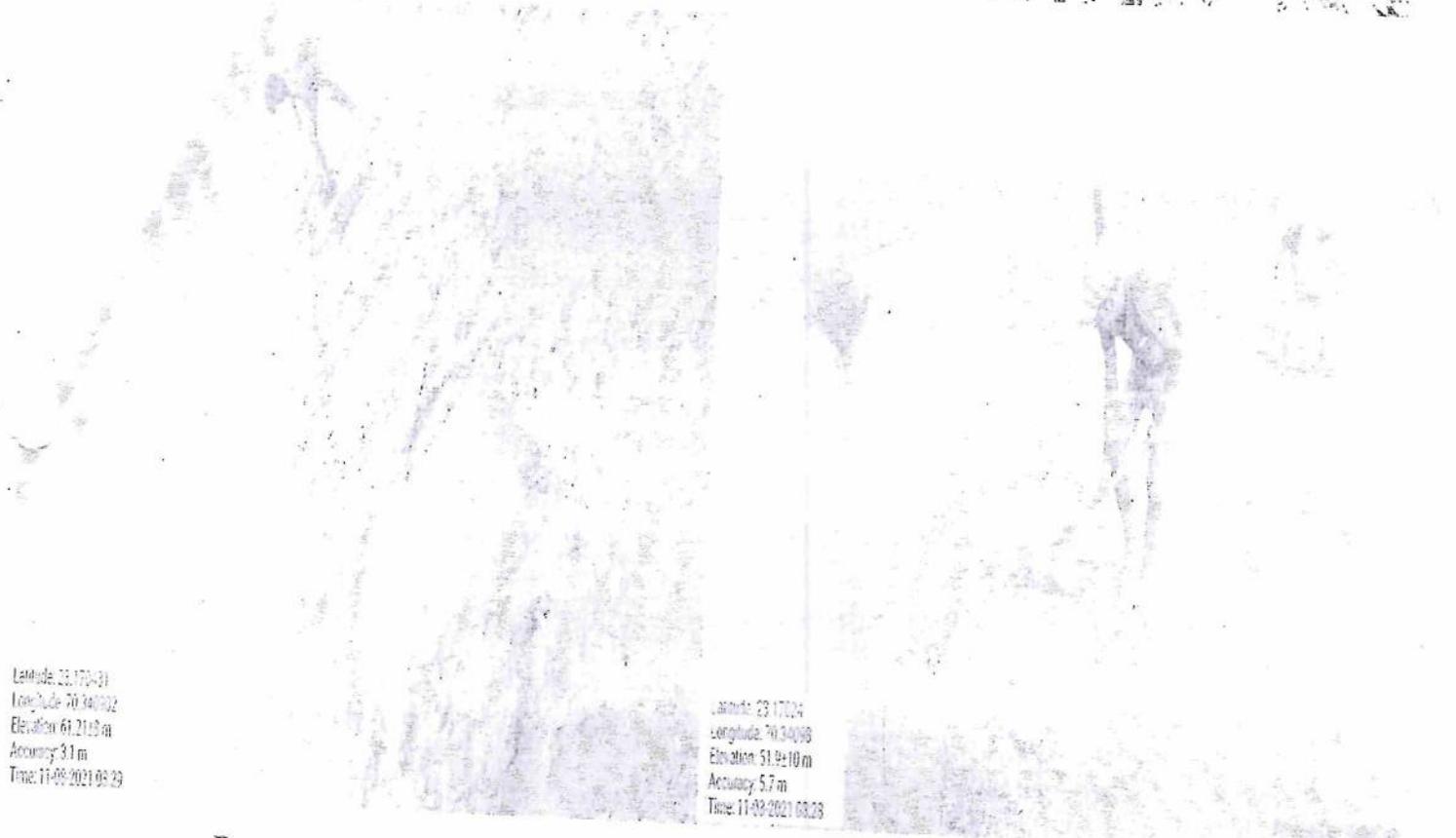
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Kachchh East Division, Bhuj



Latitude: 23.17036
Longitude: 70.34068
Elevation: 61.2110 m
Accuracy: 3.1 m
Time: 11-09-2021 08:29

Latitude: 23.17036
Longitude: 70.34068
Elevation: 61.2110 m
Accuracy: 3.1 m
Time: 11-09-2021 08:29



Latitude: 23.17036
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Elevation: 61.2110 m
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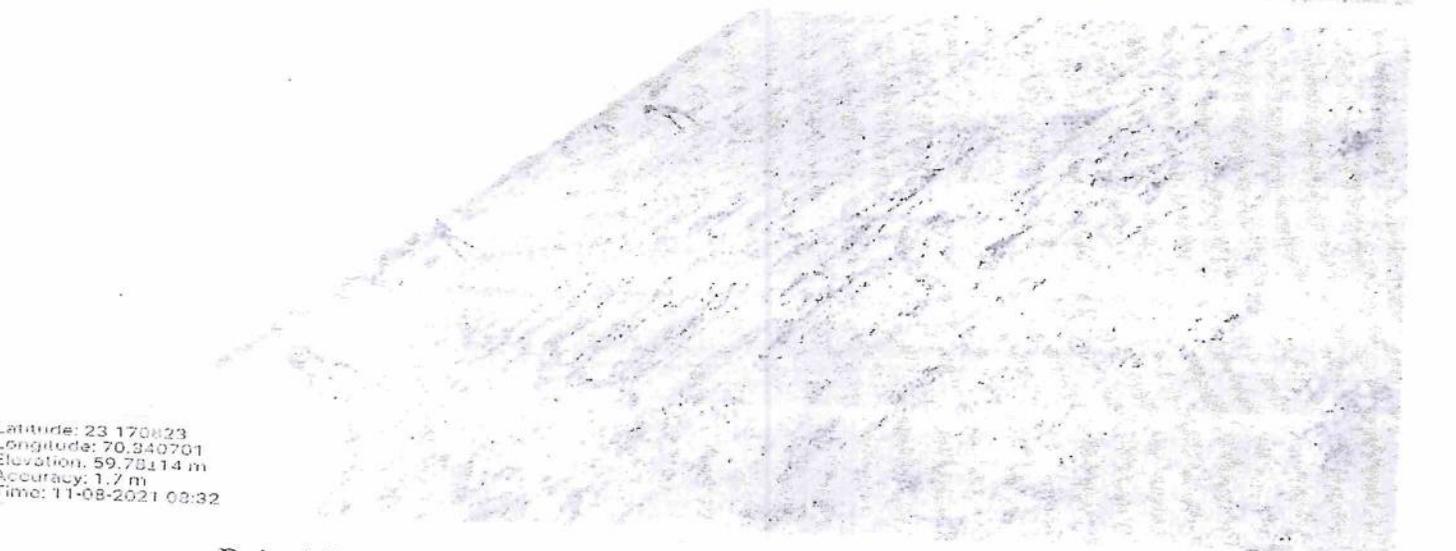
Preparation of Raised Bed at the site for Mangrove Restoration


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Latitude: 23.177094
Longitude: 70.355594
Elevation: 6.0210 m
Accuracy: 3.8 m
Azimuth: 0.77 (m)
Pitch: 19.4 (m)
Time: 08-10-2021 11:21
New mangrove plantation plot (10x8 feet)



Latitude: 23.170423
Longitude: 70.340701
Elevation: 59.78114 m
Accuracy: 1.7 m
Time: 11-08-2021 09:32

Raised Bed Prepared for Direct Seed Sowing to Restore Mangroves

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Kachchh (East)-2**

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Kachchh East Division, Bhuj**



Seeds Sowing on previously made Raised Beds .

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Kachchh (East)-2

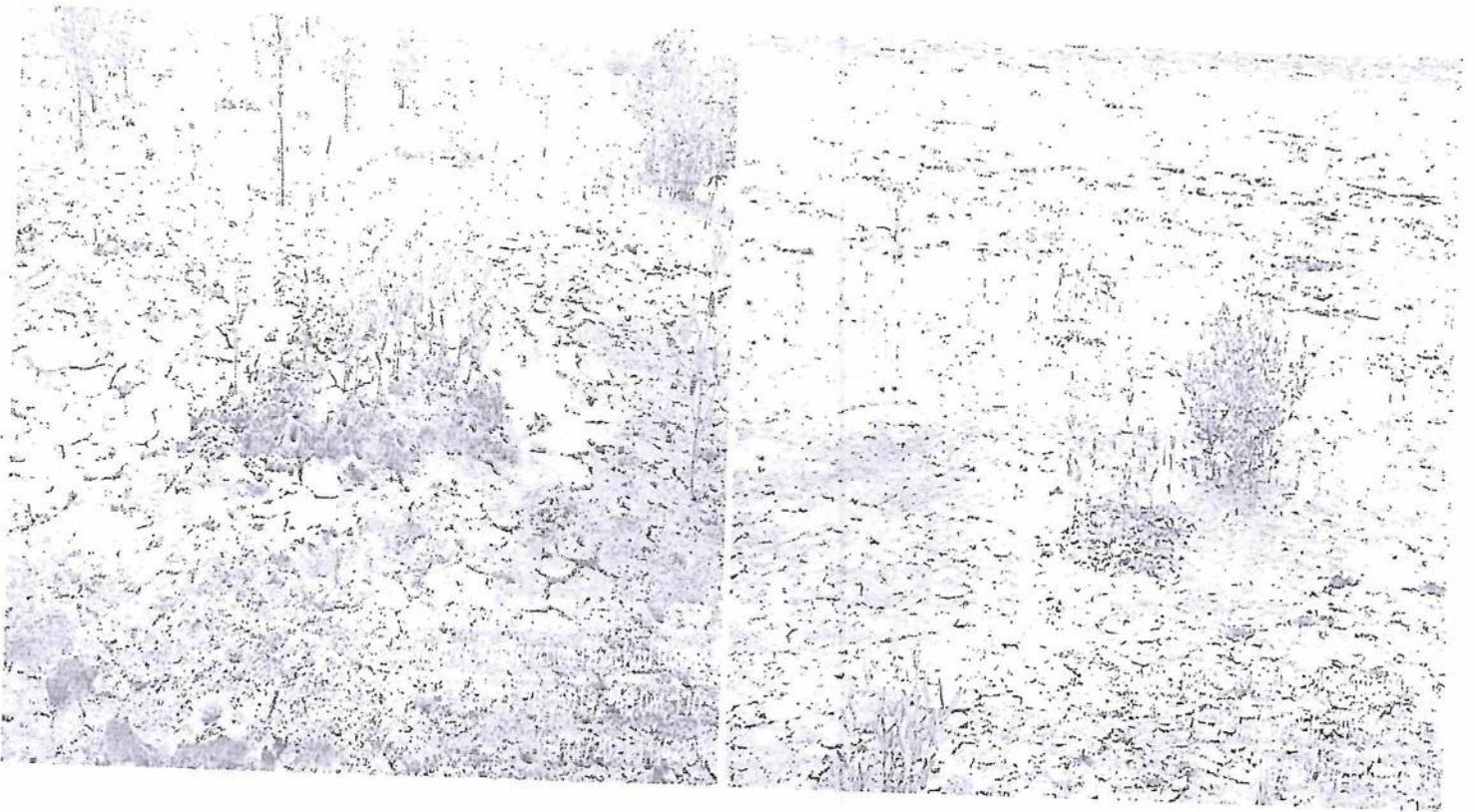
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Mangrove Seeds Sowing (*Avicennia marina* spp.) which were collected from the local creek area

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Kachchh East Division, Bhuj

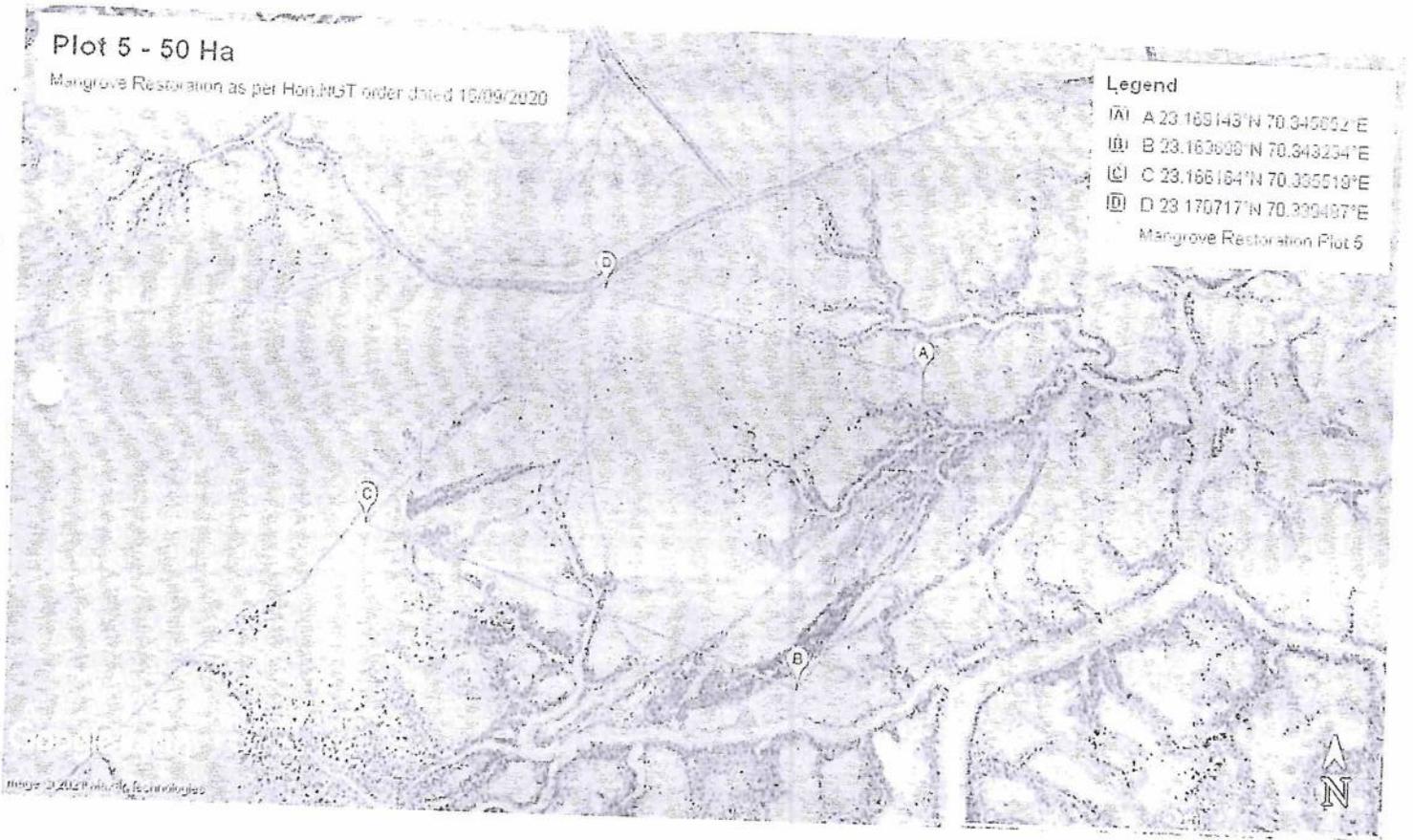


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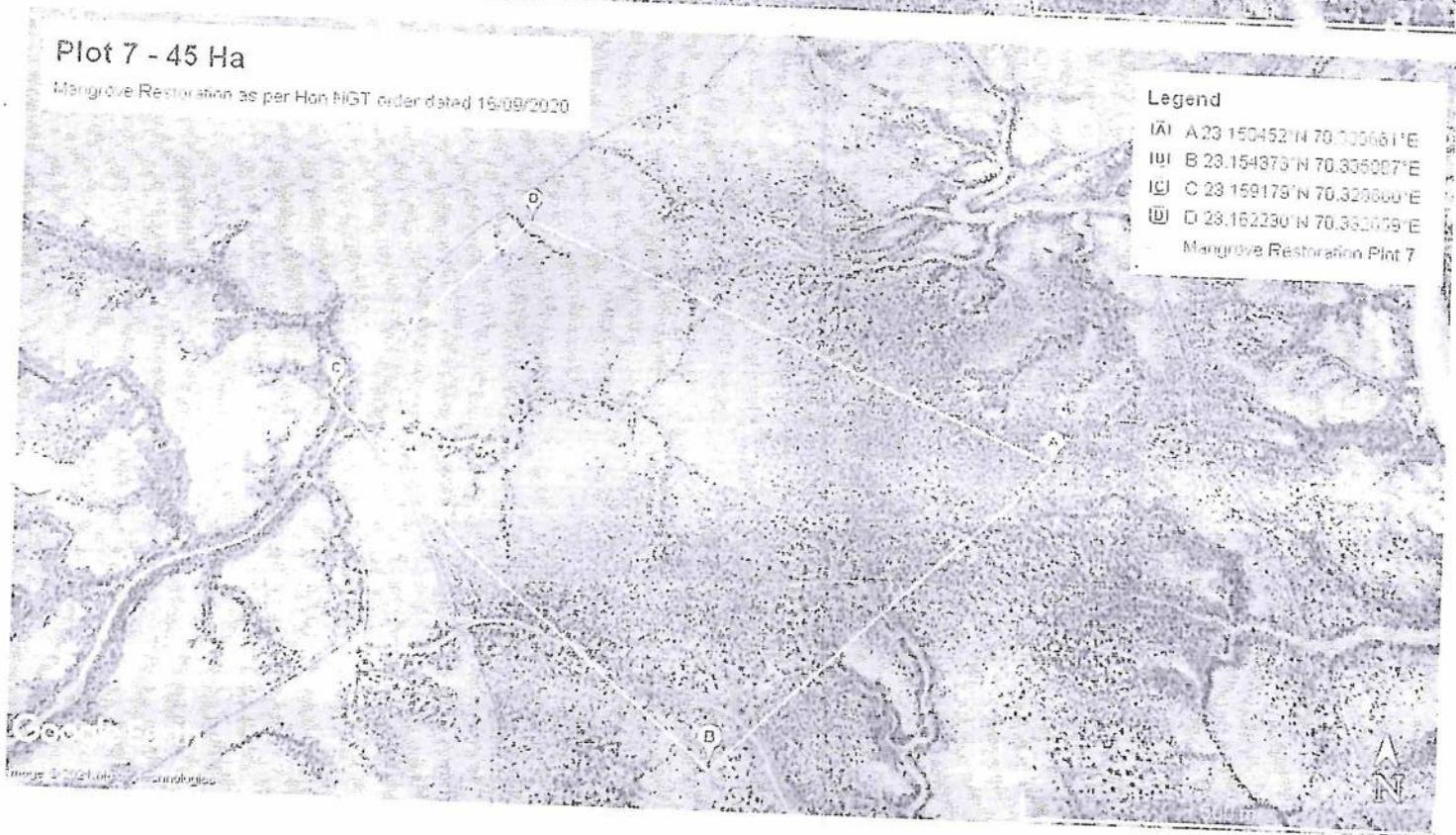
Additional Mangrove Plantation on 145 Ha land:

Treatment map prepared by RFO Bhachau and sent for approval to DCF Kachchh East Forest Division to carry out mangrove plantation in an additional 145 Ha area. Treatment maps were approved by DCF Kachchh East Forest Division to carry out mangrove plantation in additional 145 Ha area. (Annexure - ix)



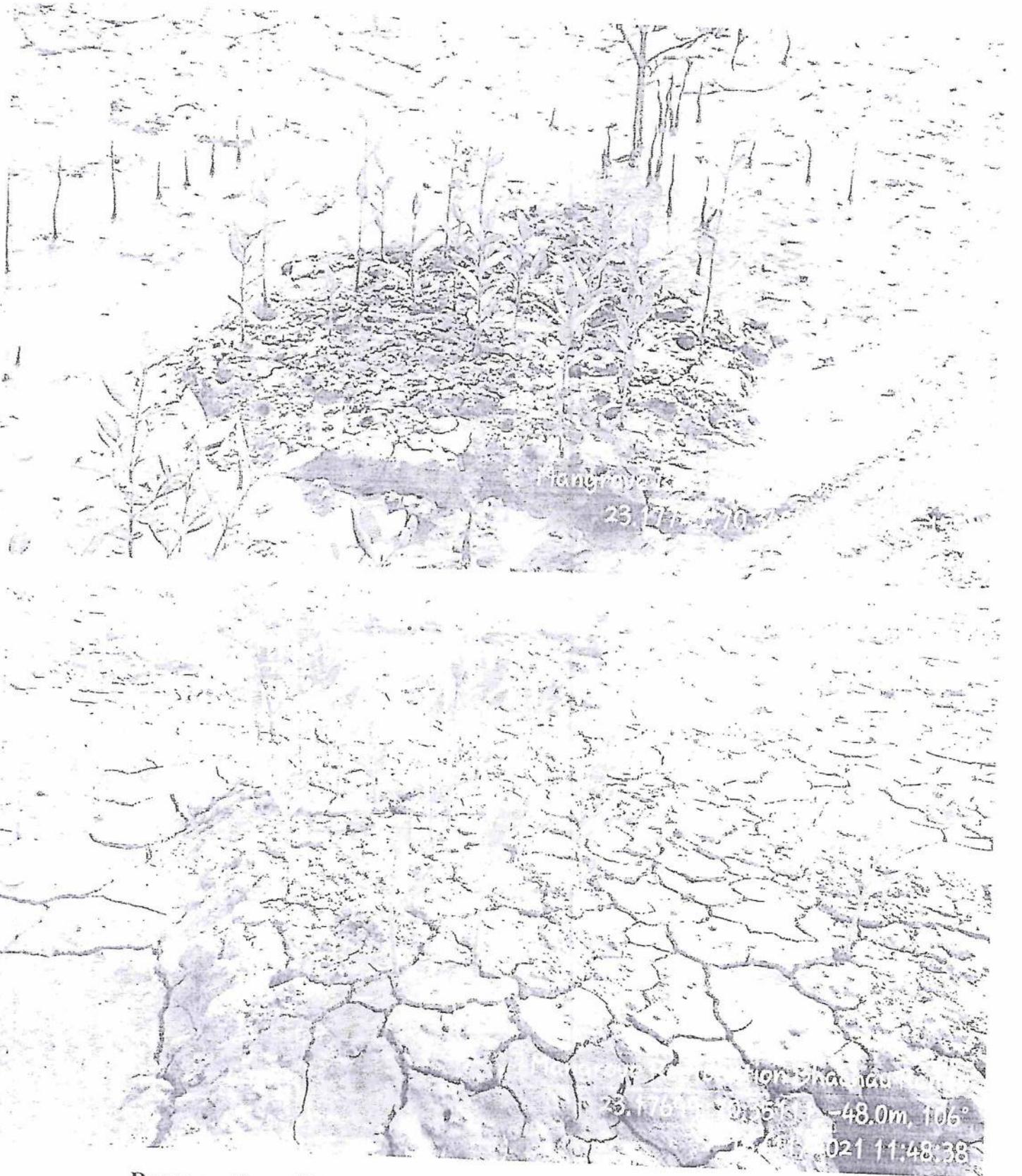

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Regeneration of Mangroves observed on raised bed during site visit

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Kachchh (East)-2

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Kachchh East Division, Bhuj

Annexures:

- (i) Implementation committee
- (ii) Directions under Section 5
- (iii) Demand note by Forest Dept
- (iv) Submission by DPT
- (v) Amount deposited by DPT to Forest
- (vi) Not available with Range, Pls encl.
- (vii) Second demand note by Forest Dept
- (viii) Treatment Map approved for 350 Ha Mangrove Plantation
- (ix) Treatment Map approved for 145 Ha Mangrove Plantation



Assistant Conservator of Forests,
Kachchh (East)-2



Dy. Conservator of Forests
Kachchh East Division, Bhuj



S.M.Saiyad, IFS
Director (Environment) &
Additional Secretary

Government of Gujarat
Forest & Environment Department
BLOCK NO. 14, 8TH FLOOR, SACHIVALAYA
GANDHINAGAR 382 013

Ph : (079) 23252443
Fax : # 79, 23252154
E-mail : env@ga.gov.in

File No. ENV-10-2020 NGT 4-T

Date: 10-2020

To,
The Principal Chief Conservator of Forest and
Head of Forest Force,
Aranya Bhavan,
Sector - 10/A, Gandhinagar.

Sub:- Constitution of Committee for implementation of Hon'ble National Green Tribunal
Order in E.A. no. 12/2020 in O.A. no. 111/2018
Ref:- This Department email dated 19/09/2020.

Respected Sir,

An application was registered in the Hon'ble National Green Tribunal, Principal Bench, New Delhi in Execution Application No. 12/2020 in Original Application No. 111 / 2018 - Kachch Camel Breeders Association Vs Union of India & Ors. Issued order dated 16/09/2020. The Original Application alleged violation of provisions of Coastal Regulation Zone Notification, 2011 (CRZ Notification) and Forest Conservation Act, 1980 by clearing of the mangroves by Deen Dayal Port Trust ('DPT') in Nani Chirai and Moti Chirai areas of Bhachau Taluka in District Kutch, Gujarat.

Hon. NGT for enforcement of order of the Tribunal dated 11.09.2019, ordered on 16/09/2020 that the amount determined be recovered expeditiously and restoration work be executed which may be overseen by a joint Committee comprising Forest Department and GCZMA. Forest Department will be the nodal agency for compliance. The joint Committee may ensure compliance of directions, including stopping and remedying violation of CRZ Notification, including any salt manufacturing activity and Forest Conservation Act, 1980. The joint Committee may file a compliance report with the Chief Secretary, Gujarat within three months.

In pursuant to the directions by the Hon. National Green Tribunal Principal Bench, New Delhi vide the order stated above, This Department hereby constitute a committee for execution and / or implementation of Hon. National Green Tribunal order as under:


Assistant Conservator of Forests,
Kachch, quad-2


Dy. Conservator of Forests
Kachch East Division, Bhui

Sr. No.	Details	Designation
1.	Additional Principal Chief Conservator of Forest (Land), Aranya Bhawan, Sector -10/A, Gandhinagar.	Chairman
2.	Director (Environment) and Member Secretary, Gujarat Coastal Zone Management Authority, Department of Forests & Environment, Govt. of Gujarat	Member
3.	Representative of Member Secretary, Gujarat Ecology Commission, Aranya Bhawan, Sector -11, Gandhinagar	Member
4.	Dr. H. B. Chauhan, Retd. Scientist, Space Application Centre and Member of GCZMA.	Member
5.	Representative of District Collector, Kutch	Member
6.	Regional Officer, Gujarat Pollution Control Board, Kutch - East	Member
7.	Chief Conservator of Forest, Kutch	Member - Convener

The Terms and Conditions shall be as follows :

- 1) The Committee shall meet as and when required.
- 2) This Committee will also be the Monitoring Committee for execution of the action plans and for compliance of the directions by the Hon. National Green Tribunal in the said order.
- 3) The Chairman shall co-opt the members and the subject experts as per the requirements.
- 4) The committee may file its report to Hon'ble Chief Secretary before 06th December, 2020.

This is for your information and necessary action at your level.

Thanking You,

Yours sincerely


(S. M. Saiyad)

Copy to :- All committee members


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj



S. M. Saiyad, IFS
Director (Environment) and
Member Secretary, GCZMA

ENV-10-2020-NGT-4-T
GOVERNMENT OF GUJARAT
Forests & Environment Department
Block no. 14, 8th floor
Sachivalaya, Gandhinagar - 382 010
Gujarat, INDIA
Tel: (079) 23251002
Fax: (079) 23252156
Email: direnv@gujarat.gov.in

Date: November 05, 2020

Directions under section 5 of the Environment (Protection) Act, 1986.

Whereas the Ministry of Environment, Forests and Climate Change, Government of India has issued Coastal Regulation Zone (CRZ) Notification, 2011 under the provisions of the Environment (Protection) Act, 1986

AND Whereas the provisions of the CRZ Notification, 2011 are also applicable in the State of Gujarat

AND Whereas as per the CRZ Notification 2011 issued by the Ministry of Environment and Forests, Government of India, area between 500 Mtrs from the HTL and areas between HTL and LTL and water area upto 12 nautical miles from the LTL are classified as CRZ area.

AND Whereas the areas within the CRZ are classified as CRZ-I(A), CRZ-I(B), CRZ-II, CRZ-III and CRZ-IV and various industrial and developmental activities are regulated within the CRZ area and prior permission of the competent Authority is a must for commencing any activity within the CRZ areas.

AND Whereas as per the CRZ Notification 2011, existing mangroves are required to be protected and it should not have allowed to be damaged / destroyed, since it is classified as Ecologically Sensitive Areas.

AND Whereas this Department received the representation mentioning destruction of the mangroves are taking place at village : Nani Chirai and Moti Chirai, Taluka: Bhachau Dist: Kutch and Jhangi areas.

AND Whereas the Kutch Canal Breeder's Association filed an Original Application No-111 /2018 before the Hon'ble NGT for destruction of mangroves and carrying activities within CRZ areas without obtaining necessary clearance under CRZ Notification 2011.

AND Whereas the Hon'ble NGT passed an order on 11-09-2019 and issued following directions:

- I. There shall be no obstruction of any kind in the creeks and free and continuous flow of estuarine water in the creeks will be ensured.
- II. The Forest Department, Government of Gujarat, GCZMA and Revenue Officials will jointly inspect the area to find out the persons who were responsible for obstruction

Assistant Conservator of Forests,
Kachchh (East)-2

Dy. Conservator of Forests
Kachchh East Division, Bhuj

- of creeks and take action in accordance with law including recovery of environmental damage and cost of restoration of mangrove damaged. This may be done within a period of one month.
- III. If there has been any activity in violation of CRZ Notification 2011, the GCZMA will immediately take actions in accordance with law.
 - IV. If there has been any activity in the mangroves area which are in contravention of the Forest (Conservation) Act, 1980 or any other law, the Forest Department will immediately take action in accordance with law.
 - V. There shall be no salt manufacturing activity in CRZ - I area without following the due procedures provided under law-notification. If such activity is found the GCZMA will take action immediately to stop forthwith and initiate appropriate proceedings.
 - VI. The quantum of damage caused to the mangroves shall be assessed by the GCZMA in accordance with laid down procedures and the same shall be recovered from the persons responsible for the same within a period of one month from today.
 - VII. The Forest Department, Government of Gujarat will take immediate action to restore the mangroves which are damaged within a period of six (6) months from hence.

AND Whereas in compliance of the above said order, the GCZMA constituted a committee to visit areas under question. The Committee visited the areas under questions on 10-12-2019 and 11-12-2019. The Committee submitted its report to GCZMA and report was discussed in GCZMA meeting and the observations/recommendations of the Committee report were share with District Administration and Deeroyal Port Trust for their comments. The Comments were received from both the organization.

AND Whereas the Kutch Camel Breeders Association filed an Execution Application No-12/2020 in OA No-111 of 2018 before the Hon'ble NGT for noncompliance of order dated 11-09-2019 passed by the Hon'ble NGT.

AND Whereas Hon'ble National Green Tribunal in its order dated 16-09-2020 in Execution Application No. 12/2020 in Original Application No. 111 - 2018 - Kachchh Camel Breeders Association Vs Union of India & Ors. directed that the amount determined be recovered expeditiously and restoration work be executed which may be overseen by a joint Committee comprising Forest Department and GCZMA. Forest Department will be the nodal agency for compliance.



Assistant Conservator of Forests,
Kachchh (2020)-2



Dy. Conservator of Forests
Kachchh East Division, Bhuj

NOW. In view of the above and the fact that you are destroying the mangrove habitats, you are hereby directed to:

1. To stop all activities immediately in the said area.
2. To restore the free flow water to the creeks, creek lets by removing all the earthen bunds / roads through Forests Department and deposit the amount to the Forest Department as per the committee report.
3. Carry out mangrove plantation three times of the mangrove destructed in the area as reported by the Committee through Forest Department as per the findings of the committee report, and Deendayal Port Trust is directed to deposit the amount to Forest Department as per committee report.

Failing to comply with the directions issued hereinabove, you will be held responsible for non-compliance of the directions, which ultimately would attract the provisions of the Environment (Protection) Act, 1986.



(S. M. Saiyad)

Director (Environment) and
Member Secretary, GCZMA

Forests and Environment Department

To,

The Chairman,
M/S Deendayal Port Trust,
P.O.Box No- 50, Admin Office Building,
Tagore Road, Gandhidham, Dist: Kutch

Copy to:

Dr. Jalpal Singh, IAS
APCC (Land),
Aranya Bhavan, Sector-10A, Gandhinagar--- with a kind request to implement
Hon'ble NGT order with immediate effect.



Assistant Conservator of Forests,
Kachchh (East)-2



Dy. Conservator of Forests
Kachchh East, Division, Bhuj

32

No. B/JMN/T.9/26463-64/2020-21.
Office of the Deputy Conservator of Forests,
Kachchh East forest Division,
Bhuj- Kutch. Dt.12/11/2020

To,
The Chairman,
M/s Deendayal Port Trust,
P.O.Box..No.50, Admin Office Building,
Tagor Road, Gandhidham,
Dist.Kutch.

Sub: - Hon'ble National Green Tribunal Oder in E.A. no. 12/2020
O.A.no.111/2018

Ref. : (1) Director (Enviroment) & Additional Secretary, Forest & Environment
Department, Government of Gujarat, Gandhinagar letter no.
ENV-10-2020-NGT-4-T, dated 09/10/2020. And (2) ENV-10-2020-NGT-
4-T, dated 05/11/2020.
(3) Joint Committee Site Inspection Report dated 10-11/12/2019.

Respected Sir,

With reference to above subject and order of Hon. Nationa Green Tribunal, New Delhi, dated 16/09/2020 in E.A. No. 12/2020 in O.A. No.111/2018 - Kachchh Camel Breeders Association VS Union of India & ors, on 16/09/2020, it is directed by Hon. NGT that let further steps be taken for enforcement of the order of the Tribunal dated 11/09/2019. The amount determined to be recovered expeditiously and restoration work be executed which may be overseen by a joint committee comprising Forest Department and GCZMA.

According to site inspection by the committee on Dt.10-11/12/2019, whose report has been approved by the GCZMA on 05/09/2020 as observed by Hon. NGT, it is found that mangroves have been destructed in approximate 148.96 ha. area of Nani Chirai-Moti Chirai, Jungi and Kherasha pir of Bhachau taluka. With respect to the report cited in Ref. no. (3) above, the committee recommended that mangrove restoration work has to be carried out three times the total area of mangrove destruction reported which is approximate 447 ha. ($148.96 \times 3 = 446.88$). The committee concluded that per Ha. cost of mangroves plantation is Rs.45000 considering prevailing plantation models of GEC and Forest Department. Thus, total amount of Rs 2,01,15,000/- (Two crore one laes fifteen thousand rupees only) has to be recovered for mangrove plantation in 447 ha. of area.

In addition, for removing the soil bunds to allow tidal water, the rates suggested by the committee is Rs.2000/- per running meter for destruction of soil bunds. To remove soil bund in

192,188 1.5x1.5mTED:SurveyarUAMAN/CCF-1.doc.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

amounts to Rs 1,60,00,000 - (One crore sixty lakh rupees only). Thus, it is requested to deposit total amount of Rs.3,61,15,000. (Three Crore sixty one lakh fifteen thousand only) for bund destruction and mangroves plantation in following bank account (As per Demand note attached herewith) to expedite mangroves restoration work and comply with Hon.NGT order dated 16/09/2020

Attachment - As above

Yours Sincerely



Deputy Conservator of Forests,
Kachchh East forest Division,
Bhuj- Kutch.

Copy respectfully submitted to : Chief Conservator of Forests, Kachchh Circle, Bhuj and
Member/Convener of the Committee.



Assistant Conservator of Forests,
Kachchh East Division-2



Dy. Conservator of Forests
Kachchh East Division, Bhuj

Demand note

Hon'ble National Green Tribunal Oder in E.A. no. 12/2020
O.A.no.111/2018 related.

Removing Soil bund & mangrove restoration work in compliance with Hon.NGT
order dated 16/09/2020.

For, Deputy Conservator of Forest, Kachchh East Forest Divison, Gujarat State,
Axis Bank.

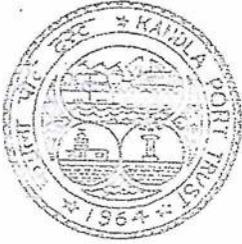
Account No. 920010034396773,
CUST ID. 896822433SBGOS

No.	Work	Area	Rate	Total Amount
(A)	Restoration Mangrove plantation (in ha.)	447	45000	2,01,15,000/-
(B)	Removing of soil bund (in rmt)	8000	2000	1,60,00,000/-
Total Amount				3,61,15,000/-


Dy Conservator of Forest
Kachchh East Division, Bhuj.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj.



DEENDAYAL PORT TRUST
(Erstwhile: KANDLA PORT TRUST)

ISO 14001:2015 &
 ISO 9001:2008 PORT

Administrative Office Building,
 Post Box NO. 50
 GANDHIDHAM (Kutch),
 Gujarat: 370 201.
 Fax: (02836) 235982
 Ph.: (02836) 233001, 234601

www.deendayalport.gov.in

No. LW/ FL/3361-IV/ 72

Date: 13 -11-2020

16

Shri S.M. Saiyad, IFS,
 Director (Environment) & Member Secretary, GCZMA,
 Government of Gujarat,
 Forest & Environment Department,
 Block No.14, 8th Floor,
 New Sachivalaya,
 Gandhinagar-382 010,
 Gujarat State.

Email: direnv@gujarat.gov.in

Sub: Directions u/s 5 of the Environment (Protection) Act, 1986.

Ref.: ENV-10-2020-NGT-4-T dated 05-11-2020.

Sir,

Please refer to the above cited reference for the subject matter, wherein directions u/s 5 of the Environment (Protection) Act, 1986 have been issued to the Deendayal Port Trust, based on the order passed by the Hon'ble NGT dated 16/9/2020 in the EA No. 12/2020 in OA No. 111/2018 - Kachchh Camel Breeders Association Vs Union of India & Ors.

02. At the outset, the Deendayal Port Trust would like to emphasize once again on the fact that DPT has never been engaged in any activity which disrupts the ecologically sensitive areas. In fact, as a responsible Government body, all efforts are taken at DPT for strict compliances of the all the statutory rules, regulations and laws.

03. It is briefly submitted once again that the alleged destruction of mangroves or blockage of creeks as complained by the Kachchh Camel Breeders Association is not done by the DPT. It is further submitted that Kandla Port water front land from village Jangi to village Veera extends in a length of about 110 kms.

Assistant Conservator of Forests,
 Kachchh (East)-2

Dy. Conservator of Forests
 Kachchh East Division, Bhuj

..... Cont...

04. Further, it may be noted that in this particular region, a peripheral boundary length of about 110 kms is disputed as to which parcel of land belongs to the DPT or the Govt. of Gujarat (revenue land). As such, till date, there have been no clearly demarcated boundaries of lands belonging to the DPT and those belonging to the State Government.

As a result, there exist many cases wherein the State Government has allotted lands to the salt manufacturers, which even extends to the lands belonging to the D.P.T. Further, due to lack of demarcation, there have been many cases of illegal encroachments over D.P.T. lands by miscreants. The detailed submission made by the DPT vide dated 24/6/2019 in response to the Directions issued dated 12/6/2019 may kindly be perused (CCCV enclosed).

05. The point-wise submission from Deendayal Port Trust side, with regard to the directions issued dated 5/11/2020, is as under:-

5.1. To stop all activities immediately in the said area:

With regard to the Plots allotted by the DPT (5 plots - area 3500 acres) between village Bhachau and Jungi for production of salt, during the hearing in the Hon'ble Nation Green Tribunal on 17/3/2018 in the case filed by the Kutch Camel Breeders Association (O.A. 111/2018), it was categorically submitted by DPT that construction and other activity leading to destruction of mangroves is not being done. Hence, based on the said categorical statement, the Hon'ble NGT had directed that "Status quo shall be maintained till further orders". Since then, it is hereby once again confirmed that, there is no activity going on in the said area allotted by the DPT.

5.2. To restore the free flow of water in the creeks/creek lets by removing all the earthen bunds/roads through Forests department and deposit the amount to the Forest Department as per the committee report

5.3. Carry out mangrove plantation three times of the mangrove destructed in the area as reported by the Committee through Forest Department as per the findings of the committee report, and Deendayal Port Trust is directed to deposit the amount to Forest Department as per committee report:

Subsequent to the directions issued dated 5/11/2020, DPT has received final report of the committee through email dated 11/11/2020 of Director (Environment), Forest & Environment Department, GoG.

It is submitted that, the Hon'ble NGT has passed the orders dated 11/9/2019 and 16/9/2020 which DPT is bound to comply. DPT is already taken action to comply with the same with regard to the area under jurisdiction of DPT.

.....Cont.....


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

In light of the above background, it is requested that, the submission from the Deendayal Port Trust as mentioned above may kindly be considered in compliance of the directions issued to the DPT dated 5/11/2020.

This has the approval of Chairman, Deendayal Port Trust.

Yours faithfully,


Chief Engineer
Deendayal Port Trust

Copy for kind information to :

Dr. Jaipal Singh, IFS
APCCF (Land),
Aranya Bhavan, Sector 10 A,
Gandhinagar.


Assistant Conservator of Forests,
Kachhhi (East)-2


Dy. Conservator of Forests
Kachhhi East Division, Bhul

Copy of Earlier Detailed Submission
Already Made by DPT :

34

DEENDAYAL PORT TRUST
(Erstwhile: KANDLA PORT TRUST)



ISO 9001:2008 PORT

Administrative Office Building
Post Box NO. 50
GANDHIDHAM (Kutch).
Gujarat: 370 201.
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Ph.: (02836) 233001, 234601

www.deendayalport.gov.in

No. LW/ PL/3361-IV/316

Date: 24-06-2019
01-07

Dr. Rajiv Kumar Gupta, I.A.S.,
Additional Chief Secretary,
Government of Gujarat,
Forest & Environment Department,
Block No.14, 3th Floor,
New Sachivalaya,
Gandhinagar-382 010.
Gujarat State.

Email: secfed@gujarat.gov.in

Sub: Directions u/s 5 of the Environment (Protection) Act, 1986.
Ref.: ENV-10-2018-20-NGT-27 dated 13-06-2019.

Sir, Respected Sir,

Please refer to the above cited reference for the subject matter, wherein directions u/s 5 of the Environment(Protection) Act, 1986 have been issued to the Deendayal Port Trust, based on the site visit report of the sub-committee of District Level Committee, Kutch, constituted by the State Government, in context of the unauthorized occupation of DPT Land, attempt of encroachment, illegal activities and violations of Environment Laws taking place in the subject lands

02. At the outset, the Deendayal Port Trust would like to emphasize on the fact that DPT has never been engaged in any activity which disrupts the ecologically sensitive areas. In fact, as a responsible Government body, all efforts are taken at DPT for strict compliances of the all the statutory rules, regulations and laws.

03. It is submitted that, in this subject matter, the DPT has neither been given a hearing to submit its stand nor been provided with the copy of the said report of the sub-committee. Also, it may kindly be noted that even during the said inspection of the sub-committee, the DPT was not intimidated.

Assistant Conservator of Forests,
Kachchh (East)-2

Dy. Conservator of Forests
Kachchh East Division, Bhui

04. It is further to state that the so called complainant Kutch Camel Breeder Association, admittedly themselves, are responsible for destruction of mangroves by grazing of their animals unauthorizedly in the vacant DPT land. The complainants have repeatedly affirmed in the tribunal proceedings also that camel herders graze their animals inside the mangrove plantations of subject lands unauthorizedly. They have filed the subject complaint with malice intentions and ulterior motives. The DPT believes that complaints from the Kutch Camel breeders have been filed at the behest of persons who want to illegally occupy lands belonging to DPT for salt manufacturing.

05. It is briefly submitted that the alleged destruction of mangroves or blockage of creeks as complained by the Kachchh Camel Breeders Association is not done by the DPT. It is further submitted that Kandla Port water front land from village Jangi to village Veera extends in a length of about 110 kms. Due to inaccessibility by vehicles to most of these lands, it is practically not possible for any organization to monitor these lands on day to day basis.

06. Further, it may be noted that in this particular region, a peripheral boundary length of about 110 kms is disputed as to which parcel of land belongs to the DPT or the Govt. of Gujarat (revenue land). As such, till date, there have been no clearly demarcated boundaries of lands belonging to the DPT and those belonging to the State Government.

As a result, there exist many cases wherein the State Government has allotted lands to the salt manufacturers, which even extends to the lands belonging to the D.P.T. Further, due to lack of demarcation, there have been many cases of illegal encroachments over D.P.T. lands by miscreants. That whenever D.P.T. officials try to remove the encroachers/trespassers from its land, they claim to be the allottees from the State Government and do not allow the D.P.T. officials to even enter into the subject lands. In this regard, D.P.T. has made several complaints (**Annexed**) to the offices of the DILR as well as to the PSI, Bachchau, the PSI Samakhiyali and the Superintendent of Police (Kutch). Even till date, it is not clear that land alleged by the complainant comes under the jurisdiction of the D.P.T. of the GoG revenue land. This aspect has also been placed before the Hon'ble NGT, New Delhi, in response to the similar complaint filed by the same complainant in the NGT, New Delhi.

07. That the D.P.T. has been taking up the issue of survey and demarcation of the boundaries of D.P.T. land and land belonging to the state government since the year 2009 from the DILR to the Collector office to the Office of the Chief Secretary, GoG. However, these efforts have now started giving the fruits very recently and the joint land demarcation process has been started recently and envisaged to be completed in the near future, which shall eliminate /curb the possibilities of future such types of illegal activities.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

08. It is to state that, if at all, any destruction of mangroves has taken place, as compliant by the complainant, the same has been done by the encroachers, who have illegally entered upon the lands belonging to D.P.T., the same being rightly mentioned in the directions u/s 5 dated 12/06/2019. The lands belonging to D.P.T. in the subject areas, referred by the complainant, are under the possession of the D.P.T. on record. These lands have not been allotted by the D.P.T. to any salt manufacturer till date and no permission has been given by the D.P.T. to any party to enter upon its land and do any kind of activity on the subject lands and hence D.P.T. is not a party to any such destruction of mangroves or blockage of creeks.

09. That such types of repeated complaints, with the ulterior motives, against the DPT/its lessees, regarding violation of the various statutory norms, are detrimental to the reputation of the esteemed organization such as DPT, the no. 1 Major Port of the Nation. The same is being misused by some miscreants, in order to harass a Government of India organization to fulfill their vested commercial interests.

10. The point-wise submission from Deendayal Port Trust side, with regard to the directions issued dated 12/06/2019, is as under:-

10.1. To stop carrying out any activity in and around the intertidal areas which are affecting the mangroves, blocking the creeks and disturbing the natural flow of tidal waters, and commenced without obtaining prior clearance from the competent authority and are in violation of the provision of the CRZ Notification.

It is relevant to submit once again here that, the subject lands have not been allotted by the D.P.T. to any salt manufacturer till date and no permission has been given by the D.P.T. to any party to enter upon its land and do any kind of activity on the subject lands and hence D.P.T. is not a party to any such destruction of mangroves, blockage of creeks, disturbing the natural flow of tidal waters etc. The same has been done by the encroachers, who have illegally entered upon the lands belonging to D.P.T., the same being rightly mentioned in the directions u/s 5 dated 12/06/2019.

The Deendayal Port Trust would like to emphasize on the fact that DPT has never been engaged in any activity which disrupts the ecologically sensitive areas. In fact, as a responsible Government body, all efforts are taken at DPT for strict compliances of the statutory rules, regulations and laws.


Assistant Conservator of Forests
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

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10.2. Remove all the bunds which are blocking the Creeks and all the expenditure in this regard shall be borne by the DPT.

It is once again to submit here that, the subject lands have not been allotted on lease basis by the D.P.T. to any salt manufacturer till date and no permission has been given by the D.P.T. to any party to enter upon its land and do any kind of activity on the subject lands and hence D.P.T. is not a party to any such construction of bunds which are blocking the creeks. The same has been done by the encroachers, who have illegally entered upon the lands belonging to D.P.T., the same being rightly mentioned in the directions u/s 5 dated 12/06/2019.

However, it is hereby assured that, DPT will take immediate action for removal of all the bunds which are blocking the creeks and action taken report in this regard will be submitted in due course.

10.3. Stop the construction of bunds of any kind anywhere within CRZ areas of this region as well as in DPT areas.

The subject lands have not been allotted by the D.P.T. to any salt manufacturer till date and no permission has been given by the D.P.T. to any party to enter upon its land and do any kind of activity on the subject lands and hence D.P.T. is not a party to any such construction of bunds. Further, it is also relevant to mention here that, DPT is a renowned No. 1 Major Port of India and as a responsible Government organization, whenever such complaints are received, the officials of the Land section along with security staff visit the site and stop all such activities immediately along with making official complaints to the relevant Police stations. In the present case also, after site inspection, the illegal activities at the vacant land in Jungi was also reported to the SP (East Kachchh) vide communication dated 6/5/2019.

Due to efforts taken by the DPT officials, the miscreants/encroachers have vacated the land with their machinery and currently no activity is going on at the said land.

10.4. Cancel all the leases granted for salt manufacturing in the CRZ -I (A) area, which is classified as ecologically sensitive areas as per CRZ Notification, and who are in violation of CRZ Notification.

It is once again to submit here that, the subject lands have not been allotted on lease basis by the D.P.T. to any salt manufacturer till date and no permission has been given by the D.P.T. to any party to enter upon its land and do any kind of activity on the subject lands and hence D.P.T. is not a party to any such destruction of mangroves, blockage of creeks, disturbing the natural flow of tidal waters etc.



Assistant Conservator of Forests
Kachchh (G. 1) D.



Jy. Conservator of Forests
Kachchh East Division, Bhuj

However, as a responsible government organization, whenever such complaints are received, the officials of the Land Section along with security staff visit the site and stop all such activities immediately along with making official complaints to the relevant Police stations. The same has been done in this case also.

It is hereby assured that in future developments also, D.P.T. shall ensure that necessary permissions i.e. CRZ/ENV. Clearances are obtained by the respective parties before carrying out any activity. And if, authority grants statutory permission/s, then only, salt manufacturing activity will be started on the said lands.

10.5. Prepare a restoration Plan for the impacted and surrounding mangrove areas and effective implementation should be done by the DPT with an appropriate mechanism.

It is submitted that, for sustainable development, the Deendayal Port Trust is equally concerned about the protection of Coastal Environment & Mangroves. The Deendayal Port Trust would like to emphasize on the fact that DPT has never been engaged in any activity which disrupts the ecologically sensitive areas. In fact, as a responsible Government body, all efforts are taken at DPT for strict compliances of the statutory rules, regulations and laws.

As per the stipulations in Environmental & CRZ Clearances accorded by the MoEF&CC, GoI/GCZMA for various developmental projects, the DPT has undertaken mangrove afforestation in an area of 1350 Ha., till date through various agencies like Forest Department/GEC etc. & presently, 50 Ha. Mangrove Plantation is in progress through the Gujarat Ecology Commission.

However, as already submitted under compliance at Para 10.2, the DPT will take immediate action for removal of all the bunds which are blocking the creeks for the subject lands and thereafter if any restoration measures will be required, the DPT is ready to implement the same as per the suggestions of the GCZMA or other concerned regulatory authority.

10.6. An action taken report in this regard shall be submitted immediately.

A copy of action taken report is attached herewith as Annexure-I.

In addition to above, it is respectfully submitted that, Deendayal Port Trust is equally concerned with the protection of Environment including of the coastal area and have made all efforts to ensure that there is minimum impact on the environment by any of the activities that may be undertaken by Deendayal Port Trust. Furthermore, Deendayal Port has always taken proactive steps on Environmental issues like Mangrove Plantation 1300 Ha., Green Belt Development, Regular Monitoring of Environmental Parameters,

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protect from pollutants while handling coal including installation of Air sprinkling system, CSR activities as per the Guidelines issued by Ministry of Shipping, GoI etc. Further, as per the stipulated conditions mentioned in the EC & CRZ Clearance accorded by the MoEF&CC, GoI, DPT has appointed renowned agency i.e. M/s GUIDE, Bhuj for regular monitoring of marine ecology, comprehensive & integrated Conservation plan for DPT Marine environment, studies on Dredged Material for presence of contaminants, Regional Strategic Impact Assessment study etc., Biodiversity Action Plan, etc. Further, DPT is already having full fledged Environmental Management Cell to maintain healthy Environment in the Port.

Once again, let me assure you that, Deendayal Port Trust is equally concerned about the protection of Coastal Environment & Mangroves and would ensure, being a responsible Government Organization, that, we have abide by the extant provision of law and rules.

In light of the above background, it is requested that, the submission from the Deendayal Port Trust as mentioned above may kindly be considered in compliance of the directions issued to the DPT dated 12/6/2019.

Thanking you,

with warm regards

Yours faithfully,



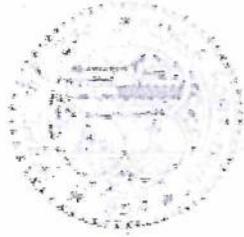
**S. K. Mehta, IFS
Chairman,
Deendayal Port Trust**



**Assistant Conservator of Forests,
Kachchh (East)-2**



**Dy. Conservator of Forests
Kachchh East Division, Bhuj**

DIENDAYAL PORT TRUST

DIENDAYAL PORT TRUST
 KACHCHH EAST FOREST DIVISION
 BHUJ

Diendayal Port Trust

No. LW/PL/3361-IV/2020

Dated: 11/11/2020

To
 The Deputy Conservator of Forests,
 Office of the Deputy Conservator of Forests,
 Kachchh East Forest Division,
 Bhuj-Kachchh-370001.

Sub: Hon'ble National Green Tribunal Order in E.A. no. 12/2020 in CA No. 111/2019 - Submission of Details about amount deposited by DPI to Forest Department reg.

- Ref:** 1) Directions issued by the Director (Environment) & Member Secretary, GCZMA vide no. ENV-10-2020-NGT-4-T dated 5/11/2020.
 2) DPT submission vide letter No. LW/PL/3361-IV/72 dated 16/11/2020 w.r.t. directions issued dated 5/11/2020.
 3) Deputy Conservator of Forests, Kachchh East Forest Division, Bhuj Kachchh letter no. B/JNW/T.9/26463-64/2020-21 dated 12/11/2020.

Sr.

Kindly refer to the above cited references for the subject mentioned above.

In this regard, it is to inform that, with reference to the directions issued by the Director (Environment) & Member Secretary, GCZMA dated 05/11/2020 & subsequent letter no. B/JNW/T.9/26463-64/2020-21 dated 12/11/2020 of Dy. Conservator of Forests, Kachchh East Forest Division, Bhuj as mentioned in above reference at Sr. No.3, DPT has already deposited an amount of Rs. 2,42,64,250.00 (Transaction details attached - Annexure A) in the Bank Account No. 932010034396773 (Axis Bank) for bund removal and mangrove plantation in the area under jurisdiction of DPT. (Calculation Sheet attached - Annexure B).

However, the committee in report dated 10-11/12/2019 has concluded that, as far as the land area is concerned, there is dispute between DPT and Revenue Department regarding ownership of the land. DPT and Revenue Department should immediately carry out exercise of land demarcation for the area and based on the decision they may share the cost.

Assistant Conservator of Forests,
 Kachchh (East)-2

Dy. Conservator of Forests
 Kachchh East Division, Bhuj

CCNT...

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Therefore, for this particular parcel of land/area (4.00 Hectare) after demarcation of land & ownership of land thereof (DPT or Revenue Department), further steps would be taken accordingly for restoration of mangroves & closure of bund.

This is for kind information & taking further necessary action.

Yours faithfully,

Executive Engineer (KL)
Deendayal Port Trust

Copy for kind information also to :

1) Sr. S.M. Saliyad, IFS,
Director (Environment) & Member Secretary, GCZMA,
Government of Gujarat,
Forest & Environment Department,
Block No.14, 8th Floor, New Sachivalaya,
Gandhinagar-382 010.

2) Chief Conservator of Forests, Kachchh,
Chief Conservator of Forests, Kutch Circle,
B/H. DIC Office, near Mom's school,
Bhuj-Kutch (pin 370 001)
Email ID: gk@kchh2@gmail.com

Member Conservator of the committee
constituted vide order no.
ENV-19-2020-NST-4-T dt: 9.10.2022.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

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DIENDAYAI PORT TRUST
KANDALAND ST. VN

Sl. No.	Area (Acres)	Location	Approx. Area (Acres)	Remarks	Assessment	Year
1	100.00
2

Assistant Conservator of Forests,
Kachin (East)-2

Dy. Conservator of Forests
Kachin East Division, Bhamo

CALCULATION SHEET

COMMITTEE REPORT FINDINGS:

(A) Mangrove Area destroyed as mentioned in report

Nani and Moti Chirai	: 31.92 Ha
Kherakhir Pir Mosque area	: 85 Ha
Jungi Area	: 32 Ha
Total	: 148.92 Ha

(B) Bund at Nani & Moti Chirai : 4240 Rmt. And Bund At Jungi area : 5271 Rmt

Cost Calculation With Regard to Area Pertains to DPT :

(Mangrove area : $31.92 + 85 = 116.92$ Ha & Bund 4240 Rmt)

Three times mangrove plantation & Bund removal cost :

Mangrove plantation three times : 116.92 Ha \times 3 times = 350.76 Ha \times Rs. 15000/Ha = Rs. 5,261,400/-

Bund removal : 42 Rmt \times Rs. 2000/Rmt = Rs. 84,000/-

Total = Rs. 5,345,400/-

For Disputed Area (GoG/DPT) :

Mangrove plantation three times : 96 Ha \times 3 times = 288 Ha \times Rs. 15000/Ha = Rs. 4,320,000/-

Bund removal : 5271 Rmt \times Rs. 2000/Rmt = Rs. 10,542,000/-

Total = Rs. 1,48,67,000.00


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests,
Kachchh East Division, E

hs

No. B/JMN/T.9/34396-97/2020-21.

Office of the Deputy Conservator of Forests,
Kachchh East forest Division,
Bhuj- Kutch. Dt. 31/12/2020

To,
Executive Engineer (K1),
M/s Deendayal Port Trust,
P.O.Box.,No.50, Admin Office Building,
Tagor Road, Gandhidham,
Dist.Kutch.

Sub: - Hon'ble National Green Tribunal Order in E.A. no. 12/2020 O.A. no. 111/2018 reg.

Ref. : (1) This office letter no. B/JMN/T.9/26463-64/2020-21, Dt. 12/11/2020.

(2) Letter from your office no. LW/PL/3361-IV/84, Dt.01/12/2020.

(3) Letter of RFO Bhachau no. A/PVY/Fa.No./419-23, Dt. 08/12/2020.

Sir,

With reference to above cited subject and letter at ref. no. (1), a demand note has been issued to the DPT (Deendayal Port Trust) on 12/11/2020 in which 'Removing of soil bund' (in rmt.) was calculated for 8000 rmt for 148 ha. area. It was also mentioned in that letter that the total length of the soil bund to be destructed is approximate and it may vary after ground truthing. In response to the demand note, your office has deposited an amount of Rs.2,42,64,200/- for bund removal and mangrove plantation w.r.t. area under jurisdiction of DPT. As per the Annexure B – Calculation sheet of that letter total length of the bund was calculated as 4240 rmt to be removed which excludes the area of Jungi of which the ownership is in dispute.

Please refer the letter of RFO Bhachau (ref.no.(3) attached herewith) to your office which states that RFO Bhachau, Forester Bhachau and engineers of Land section of DPT have visited the area on 03/12/2020 and done the Rojkam accordingly for the area of which the bund has to be removed under the jurisdiction of DPT. According to this ground truthing done with your engineers by RFO Bhachau, it can be concluded that the total length of the bund to be removed is 13098 rmt out of which amount has been deposited by DPT for 4240 rmt of length (ref. no.(2)). Thus, for the remaining 8858 rmt (13098 – 4240) of soil bund the amount is yet to be deposited.


Assistant Conservator of Forests,
Kachchh (East)-2

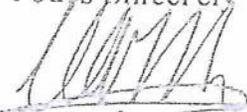

Ly. Conservator of Forests
Kachchh East Division, Bhuj

(P.T.O.)

It is requested to deposit the remaining amount for bund destruction in the area under jurisdiction of DPT i.e. $8858 \times 2000 = 1,77,16,000/-$ (One Crore Seventy Seven Lakh Sixteen Thousands only) in following bank account (as per Demand-note attached herewith).

Attachment :- As above

Yours Sincerely



Deputy Conservator of Forests,
Kachchh East forest Division,
Bhuj- Kutch.

Copy respectfully submitted to : Chief Conservator of Forests, Kachchh Circle, Bhuj
and Member/Convener of the Committee.


Assistant Conservator of Forests,
Kachchh (east)-2


Deputy Conservator of Forests
Kachchh East Division, Bhuj

<u>Demand note</u>				
Hon'ble National Green Tribunal Oder in E.A. no. 12/2020 O.A.no.111/2018 related.				
Removing Soil bund work in compliance with Honi. NGT order dated 16/09/2020.				
For, Deputy Conservator of Forest, Kachchh East Forest Divison, Gujarat State, Axis Bank, Account No. 920010034396773, CUST ID. 896822433SBGOS				
Sr. No.	Work	Area	Rate	Total Amount
(A)	Removing of soil bund (in rmt)	8858	2000	1,77,16,000/-
Total Amount				1,77,16,000/-


Dy. Conservator of Forests
Kachchh East Division, Bhuj.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Annexure:- JH
685

Office of the Principal Chief Conservator of Forests
Government of Gujarat
A-Wing, 3rd Floor, Aranya Bhavan
Sector-10A, Gandhinagar
Letter No.: JMN/CourtCase/21.1/B/847/2022-23

Date: 15/12/2022

To,
Additional Chief Secretary
Forest and Environment Department
Government of Gujarat, Gandhinagar

Subject: Implementation of Hon'ble National Green Tribunal order in E.A. No. 12/2020 in

O.A. No. 111/2018

Reference:

- (1) Letter No. ENV-10-2020-NGT-04-T dated 27/02/2022 from Forest and Environment Department, Government of Gujarat, Gandhinagar
(2) Letter No. PVY/6/B/640 dated 30/11/2022 from Deputy Conservator of Forests, Kutch East Forest Division, Bhuj

Sir,

With reference to the above subject and correspondence, this is to inform you that in compliance with the Hon'ble National Green Tribunal's order in E.A. No. 12/2020 in O.A. No. 111/2018, the Deputy Conservator of Forests, Kutch East Forest Division, Bhuj has submitted detailed Action Taken Report which is enclosed herewith for your kind information.

(Dr. Jaipal Singh)
Additional Principal Chief Conservator of Forests (Land)
Government of Gujarat, Gandhinagar

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

686

Office of the Deputy Conservator of Forests
Kachchh East Forest Division, Forest Complex,
Behind District Industries Centre, Bhuj-Kachchh – 370001
Email: dcfkachchheast@gmail.com |
Phone: 02832-250227 |
Fax: 02832-229630
Ref No.: PVY/6/B/940/2022-23 **Date:** 30/11/2022

To,
Additional Principal Chief Conservator of Forest,
Land, Gujarat State, Gandhinagar.

Subject: Implementation of Hon'ble National Green Tribunal Order in E.A.No. 12/2020 in original Application No. 111/2018 regarding

Kachchh Camel Breeders Association versus Union of India & others

Reference: R.F.O, Bhachau Range letter No. A/Mangrove/349/2022-23, dt.30/11/2022

With reference to the above subject and context, it is respectfully submitted that, in compliance with the Hon'ble National Green Tribunal's Order in E.A. No. 12/2020 in O.A. No. 111/2018, the Detailed Action Taken Report has been prepared and is hereby submitted in two copies enclosed herewith for your kind information and necessary record

(G.D.Sarvaiya)
Deputy Conservator of Forests
Kachchh East Forest Division, Bhuj

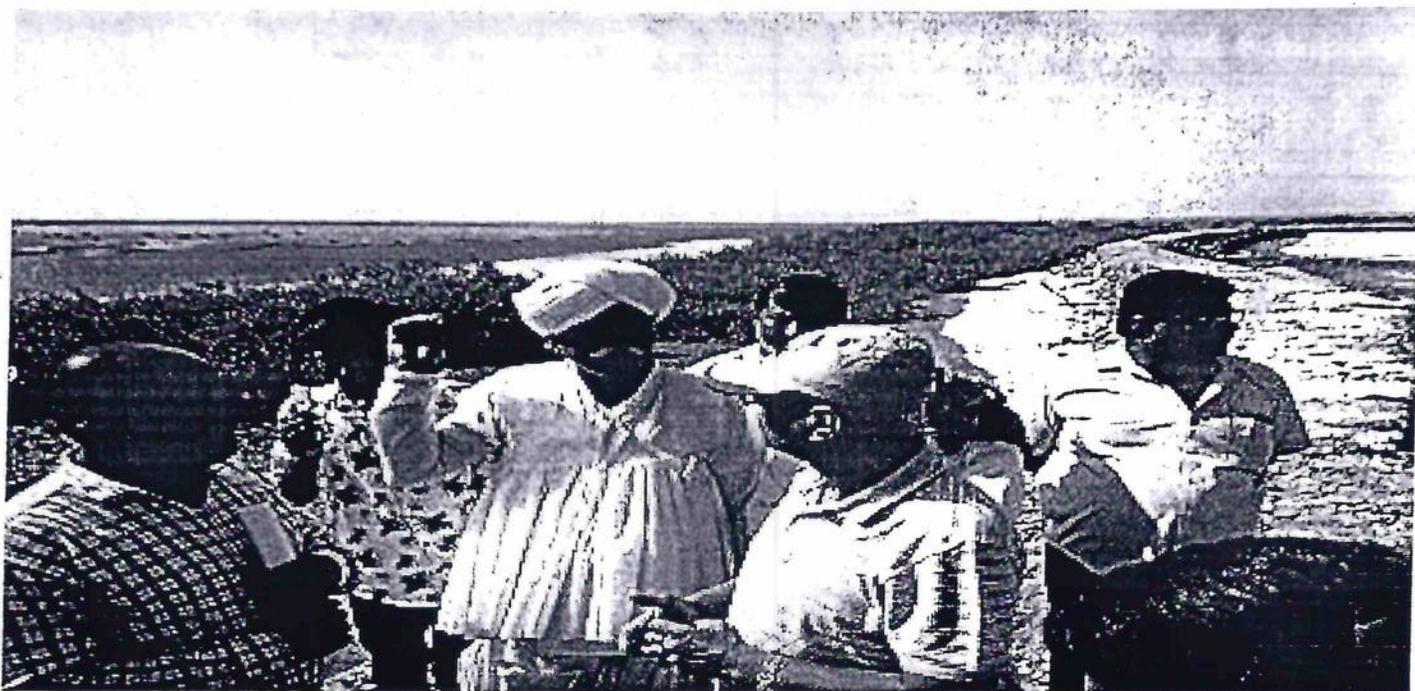
Copy to:

- Chief Conservator of Forests, Kutch Circle Bhuj for Information.


Assistant Conservator of Forests,
Kachchh East Division, Bhuj


Dy. Conservator of Forests
Kachchh East Division, Bhuj

REPORT ON NANI CHIRAI AND MOTI CHIRAI TALUKA: BHACHAU, DIST: KACHCHH IN COMPLIANCE OF ORDER OF HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN THE MATTER OF KACHCHH CAMEL BREEDERS ASSOCIATION V/S UNION OF INDIA & OTHERS [O.A. NO. 111/2018]



DECEMBER 2019

1.0 BACKGROUND

Member Secretary, Gujarat Ecology Commission (GEC) through its letter dated 21st August-2018 informed to GCZMA about destruction of mangrove at Nani Chirai and Moti Chirai areas of Bhachau, Dist: Kutch based on representation made by Prof. Nagar, M S University to GEC.

Based on this, GCZMA directed Collector & Chairman, District Level Committee, Kutch and Regional Officer and MS, District Level CRZ Committee, Kutch through letter dated 26-02-2018 to get the matter verified and initiate suitable actions ensuring that no destruction of mangrove had taken place. They were also requested to take necessary actions and submit an action taken report to GCZMA.

The Gujarat Pollution Control Board, Gandhinagar submitted a letter dated 03-04-

Assistant Conservator of Forests,
Kachchh (East)-2

Dy. Conservator of Forests
Kachchh (East) Division, Bhuj

2018 along with a copy of an inspection report dated 14-03-2018 carried out by the Sub-Committee of District Level Committee, Kutch based on the representation received and as requested by the GCZMA.

It was mentioned that the sub-committee headed by the DCF, Kutch (east) and comprised of representatives from DILR, GPCB, GUIDE, Fisheries Department, Mamlatdar - Bhachau and NGO, etc visited the site on 14-03-2018. The committee visited five plots and surrounding areas.

The observations were as under:

- Representative of Deendayal Port Trust (DPT) informed that the said area of total five plots admeasuring an area of 3500 acres, is leased out for salt production activity to M/S. Shree Jyoti Salt Industries and M/S Shri Ram Salt Supply
 - It was observed that obstructions are created along the creeks by way of constructing earthen bunds/roads which is in due course of time, affects the very survival of mangroves in a vast area and its associated biodiversity
 - Uprooted mangroves were evident from the cutting and remains of mangrove plant parts in the visited areas
 - Land levelling was noticed which affects the minor creek system within the area
- All the above activities resulted in destruction of mangroves habitat and removal of mangroves in area of @ 750 acres. Out of which, 250 acres area can be classified as moderate mangrove and balanced 500 acres can be classified as open mangrove(sparse mangrove)
- The Committee has also noticed extensive construction of earthen bunding even beyond the five above said plots. Since the length of bunds were extensive it was very difficult to predict the exact impact area due to bunds. Nevertheless, this could impact several folds of the lease areas as mentioned above
 - The bunding's/leveling activity was carried out since two—two and half months
- Since the area falls under mangrove i.e CRZ-IA, any activity without prior permission on habitat alteration or removal of mangroves is a case of clear violation of CRZ Notification 2011 as amendment thereof

The Sub-Committee recommended following actions:


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh Eco. Division, Bhuj.

1. To stop all activities immediately in the said area
2. To restore the free flow water in the creeks/creek lets by removing all the earthen bunds/roads
3. Since areas falls under CRZ Category I-A, all the leases should be canceled with immediate effect and legality should be followed
4. The restoration plan needs to be prepared for the impacted and surrounding areas and effective implementation should be envisaged with appropriate monitoring mechanism

Based on the Sub-committee report, Collector and District Magistrate & Chairman of the District Level CRZ Committee has issued an advisory letter to M/S Deendayal Port Trust on 28-03-2018. The District Collector has also requested to take all the actions under Environment (Protection) Act 1986 and also requested to appraise the State Government accordingly.

Based on the DLC report and request from Collector, Kutch, Directions under Section 5 of Environment (Protection) Act, 1986 were issued on 20-04-2018 to M/S Deendayal Port Trust as follows;

1. To stop all activities immediately in the said area
2. To restore the free flow water in the creeks/creek lets by removing all the earthen bunds/roads
3. Since areas falls under CRZ Category I-A, all the leases should be canceled with immediate effect and legality should be followed
4. The restoration plan needs to be prepared for the impacted and surrounding areas and effective implementation should be envisaged with appropriate monitoring mechanism

In the meantime, the Kachchh Camel Breeders Association has filed an Original Application No 111 of 2018 versus Union of India ,through Secretary, MOEF&CC and Others against the violations CRZ Notification 2011 issued by the Ministry of Environment, Forest and Climate Change, Government of India as well as the violations of Forests Conservation Act, 1980 by rampant clearing of the mangroves in Nani Chirai and Moti Chirai area of Bhachau Taluka in Kutch District by Deendayal Port Trust.

The Hon'ble National Green Tribunal vide order dated 19th March, 2018 directed that status quo be maintained till further orders in order to stop the



Assistant Conservator of Forests,
Kachchh (Ea-1)-2



Dy. Conservator of Forests
Kachchh Division, Bhuj.

destruction of mangroves. The Tribunal had also ordered Joint Inspection to be conducted and a report in this regard to be filed by the Gujarat State Pollution Control Board (GPCB) and the Central Pollution Control Board (CPCB).

Joint Inspection of the site was conducted on 13th April, 2018 by officials of the GPCB and CPCB and the report was filed on 27th April, 2018:

On 28th April, 2018, it was noted that obstructions caused in the creeks have resulted in depletion of the water in the areas where mangroves were growing and if this position continues, destruction will be complete. Besides, if the water is not allowed to pass through the creeks, it will destroy all the mangroves and the area will be exposed to reclamation which may be the intention of the vested interests. The Gujarat State Pollution Control Board (GPCB) assisted by the District Magistrate was directed forthwith to visit the spot and remove all obstructions from the creeks to ensure flow of water to the area where mangroves exist. The GPCB was asked to report compliance within ten (10) days from 24th May, 2019.

The Gujarat Pollution Control Board filed an affidavit in 3rd July, 2019 in compliance with reference to Hon'ble NGT order dated 24-05-2019 stating that with the assistance of the Collector and District Magistrate, Kachchh completed the work of demolition of bunds and removal of all obstructions to the satisfaction of the complainant.

The Kachchh Camel Breeders Association again filed an I.A. No 20 of 2019 in O.A. No-111 of 2018 on 08-01-2019 regarding continuation of mangrove destruction in and nearby creeks in Jangi Village areas.

The District Level CRZ Committee informed regarding this issues, as the applicant Kachchh Camel Breeders' Association made a representation on 03-01-2019 to MS, District Level Committee and submitted that the District level Committee met on 08-03-2019 in Shri Aadatbhai Bhachubhai Jat, a representative of Kachchh Camel Breeders Associations, who informed that no activities have been started on that place. Also the site was not approachable. The DPT informed that they have informed the Superintendent of Police on 26-12-2018 (east Kutch), Gandhidham for unauthorized occupation, attempt of encroachment, illegal activities and violation of Environmental norms on vacant and unutilized DPT land located opposite salt land/ Plot of Ex-lease of M/S


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Kanoria Chemicals near Village Jangi. The Committee Directed DPT on 02-05-2019 for removal of bunds at Jangi Village.

The Forests and Environment Department filed an affidavit on 01-02-2019 before the NGT with a request that a subcommittee would be visit the site and take necessary action; DPT also filed a reply on 24-01-2019

Further to this, based on Hon'ble NGT oral order on 08-05-2019, Directions Under Section 5 of Environment Protection Act, 1986 were issued on 12-06-2019 to Deendayal Port Trust as follows:

1. To Stop carrying out any activity in and around the intertidal areas which are affecting the mangroves, blocking the creeks and disturbing the natural flow of tidal waters, and commenced without obtaining prior clearance from the competent Authority and are in violation of the provision of the CRZ notification
2. Remove all the bunds which are blocking the Creeks and all the expenditure in this regard shall be borne by the DPT
3. Stop the construction of bunds of any kind anywhere within CRZ areas of this region as well as in DPT areas
4. Cancel all the leases granted for salt manufacturing in the CRZ-I(A) area , which is classified as ecologically Sensitive areas as per CRZ Notification, and who are in violation of CRZ Notification
5. Prepare a restoration Plan for the impacted and surrounding mangrove areas and effective implementation should be done by the DPT with an appropriate Mechanism
6. An Action Taken report in this regard shall be submitted immediately
The District Level Committee was also requested to file FIRs against known unknown persons for destruction of mangroves and violating the Environmental Laws.

The Hon'ble National Green Tribunal has passed an order on 11-09-2019 as follows:

1. There shall be no obstruction of any kind in the creeks, and, free and continuous flow of estuarine water in the creeks will be ensured. 2. The Forest Department, Government of Gujarat, GCZMA and Revenue Officials will jointly inspect the area to find out the persons who were responsible for


Assistant Conservator of Forests,
Kachchh (E&F)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

obstruction of creeks and take action in accordance with law including recovery of environmental damage and cost of restoration of mangrove damaged. This may be done within a period of one month. 3. If there has been any activity that is in violation of CRZ Notification 2011, the GCZMA will immediately take actions in accordance with law. 4. If there has been any activity in the mangroves area which are in contravention of the Forest (Conservation) Act, 1980 or any other law, the Forest Department will immediately take action in accordance with law. 5. There shall be no salt manufacturing activity in CRZ - 1 area without following the due procedures provided under law/notification. If such activity is found the GCZMA will take action immediately to stop forthwith and initiate appropriate proceedings.

6. The quantum of damage caused to the mangroves shall be assessed by the GCZMA in accordance with laid down procedures and the same shall be recovered from the persons responsible for the same within a period of one month from today.

7. The Forest Department, Government of Gujarat will take immediate action to restore the mangroves which are damaged within a period of six (6) months from hence.

The matter was disposed of with above directions.

This matter was discussed in the 45th meeting of Gujarat Coastal Zone Management Authority, which was held on 04-10-2019, During the meeting the Authority deliberate the issues and after detailed discussion, it was decided that to constitute committee of following members from GCZMA alongwith others members from Forests and Revenue Department and carry out visit and submit report about actions required to taken in compliance NGT order dated 11-09-2019

1. Director , BISAG, Member GCZMA
2. Representative of MS, GPCB, Member GCZMA.
3. Shri Nischal Joshi, GEC
4. Representative of PCCF(WL), Member, GCZMA.
5. Shri H.B.Chauhan. Member, GCZMA.

However, due to the preoccupation of the Director, BISAG, It was decided to include Dr. Manan Shukla, Manager (Environment), Gujarat Maritime Board as a


Assistant Conservator of Forests,
Kachchh (G. 0-2)


Dy. Conservator of Forests
Kachchh East Division, Bhuj

member of the Committee.

The Collector, Kutch vide its letter dated 09-11-2019 has directed the Conservator of Forests, Kutch(East) along with other members of the District Level Committee to carry out site visit of the areas as alleged in the petition and submit a report within three days.

Attempts were made to carry out site visits by the GCZMA committee and DLC, however due to pre-occupancies, it was not materialized. However, finally, the site visit was carried out on 10-12-2019 and on 11-12-2019

2.0 SITE VISIT.

As decided, the site visit was carried out during 10-12-2019 and 11-12-2019 by the Committee of GCZMA and District Forest Officials and District Revenue Officials and members of DLC.

In the beginning of the visit, the committee started with meeting all stakeholders. Meeting with all stakeholder was conveyed on 10-12-2019 under Chairmanship of SDM, Bhachau, Kutch at SDM, Office, Bhachau, along with the District level Forests officials, Committee members, Representative of Deendayal Port Trust and representative of the Petitioner wherein the following officials remained present during meeting:


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

O/A. no. 111/2018 (I. A. No. 20/2019) passed by Hon. NGT on Dtd. 11/09/2019; Bhachau, Kutch

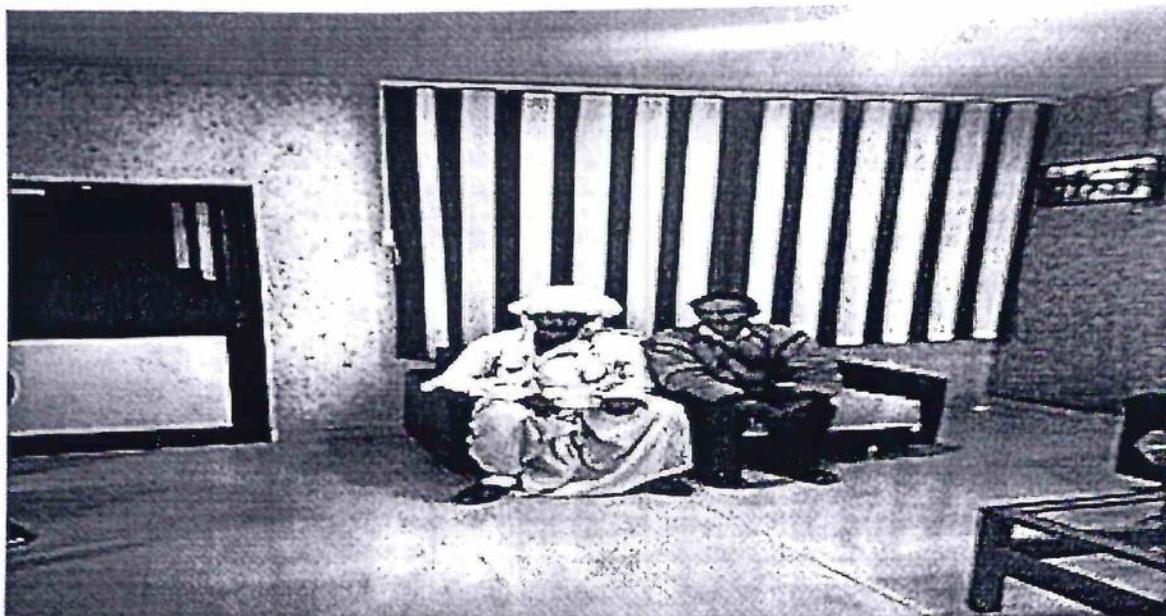
Date: 10-12-2019

Sl. No.	Name	Designation	Organization	Contact no.	Slip
1	P. A. Jaiswal	SO M - Bhachau		9408146400	
2	Nischal Jaiswal	SO M - GEC	GEC	98250 21173	
3	Dr. H. S. ...	Asst. Secy. SO	SAC, ISRO	9127417887	
4	S. R. ...	Asst. Secy. SO	Forest Department	70349 50164	
5	Dr. Manoj Kumar	Manoj Kumar	Government	9322967253	
6	M. S. ...	Asst. Secy. SO	Forest Department	912641624	
7	K. B. ...	Asst. Secy. SO	Forest Department	9402222200	
8	A. P. ...	Asst. Secy. SO	Forest Department	9426908100	
9	H. S. ...	Asst. Secy. SO	D. P. T.	9408146400	
10	Rajesh ...	Asst. Secy. SO	Forest Department, DPT	9425553650	
11	Arjun ...	Applicant		98983 08307	
12	Rajesh ...	Applicant		98983 08307	
13					
14					
15					
16					
17					
18					

During discussion with the representatives of the applicant, it was informed that process of bunding and destruction of mangrove has taken place at two places, namely 1) the area where DPT has given lease for salt work and 2) near Jangi area.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj



APPLICANT BEING HEARD IN THE MATTER BEFORE SITE VISIT

After meeting, site visit of the Deendayal Port Trust area was carried out by the above officials and observations were as under:

3.0 SITE VISIT ON 10-12-2019

OBSERVATIONS:

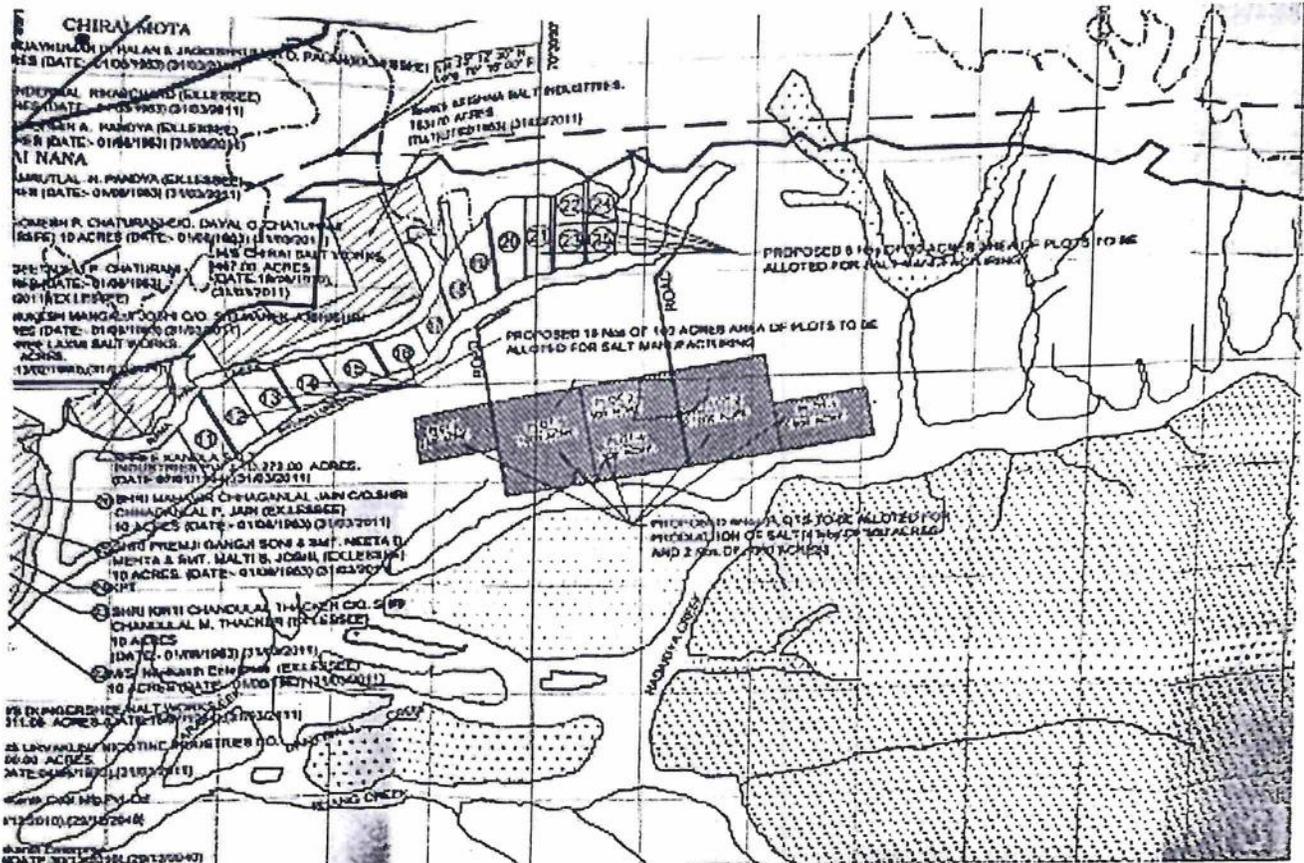
Committee visited the area on 10th December 2019 allotted by DPT on lease for the salt pan work to Shri Jyoti salt industries and Shri Ram salt supplies. It was not possible to approach the exact location due to inaccessibility of that area. Members were able to approach the nearest possible point and from there members observed the affected area. The corresponding site visit photographs are as following:

PLOTS LEASED BY DPT FOR SALT PANS LEADING TO DESTRUCTION OF MANGROVES

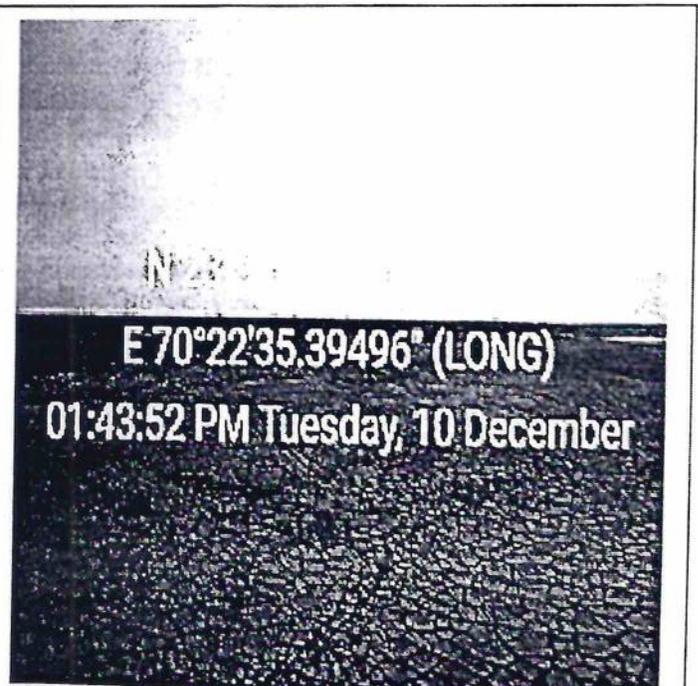
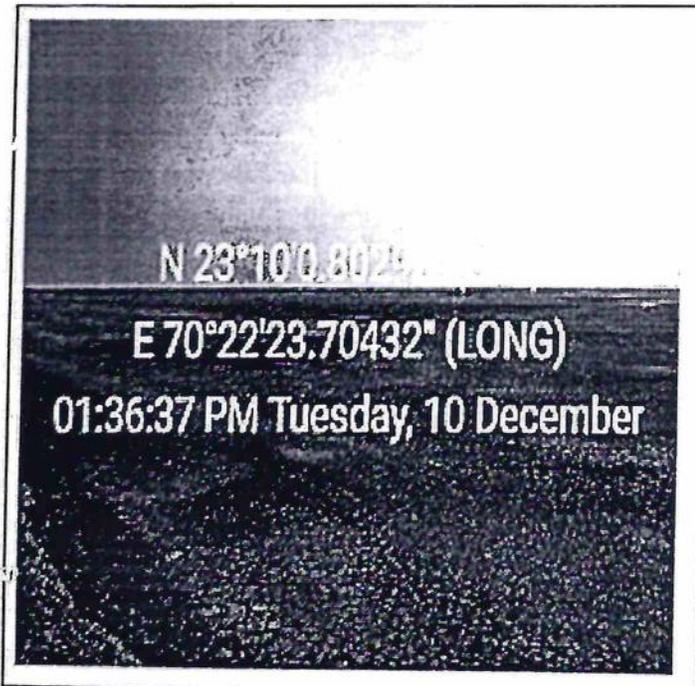
Allotment of 06 nos. of plot of various sizes admeasuring a total area of 4000 acres between village Bhachau and village Jangi were leased by DPT for production of salt on 30 years lease.


Assistant Conservator of Forests,
Kachchh (East)-2


Uy. Conservator of Forests
Kachchh East Division, Bhuj

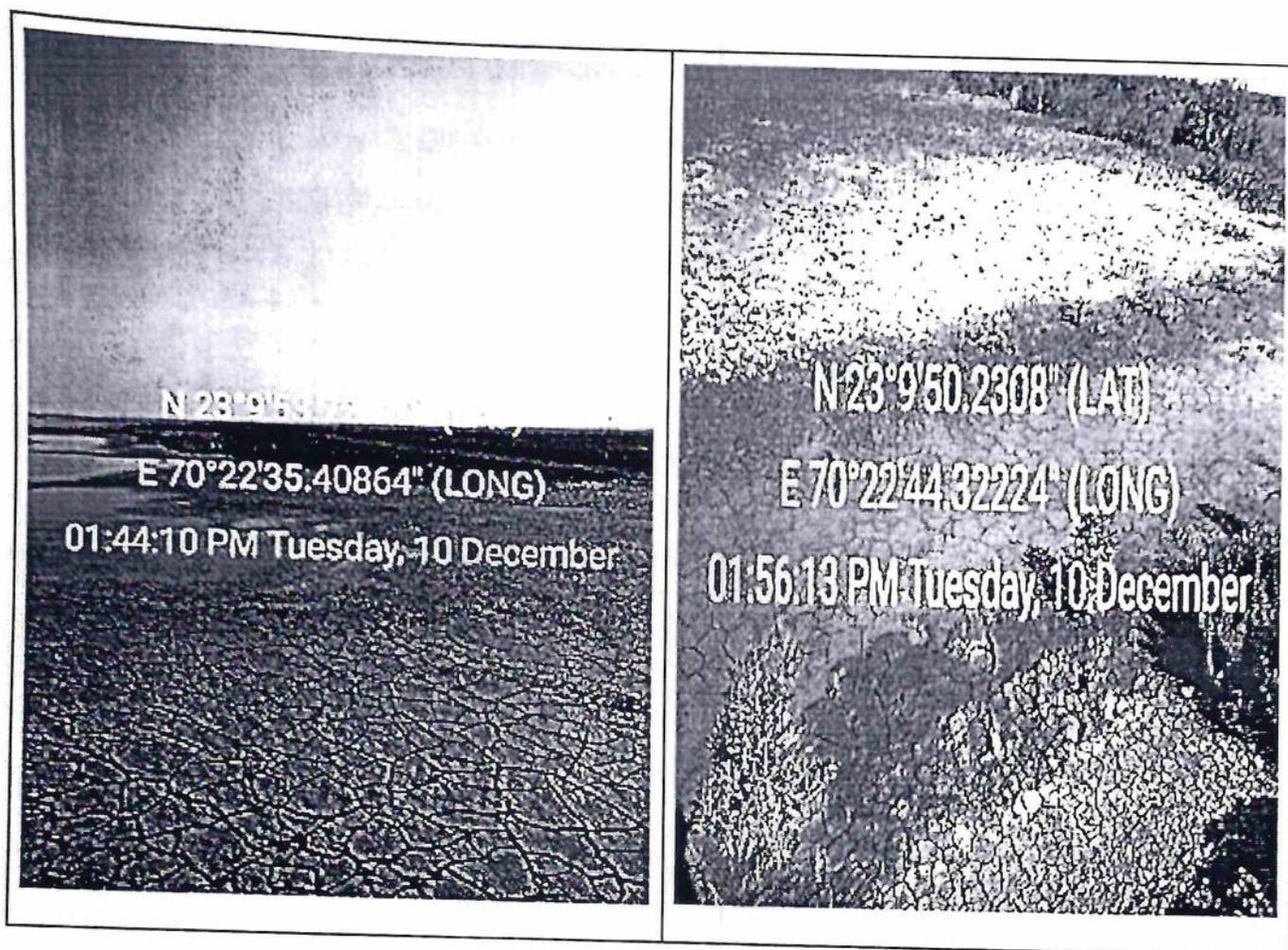


SITE VISIT PHOTOGRAPHS



[Signature]
 Assistant Conservator of Forests,
 Kachchh (East)-2

[Signature]
 Dy. Conservator of Forests
 Kachchh East Division, Bhut



DRYING OF ENTIRE AREA DUE TO BLOCKAGE OF CREEKS FOR SALT PRODUCTION

4.0 SITE VISIT ON 11-12-2019

OBSERVATIONS

On 11th December 2019, committee visited the Jangi area, at this place also it was not possible to reach the exact location due to inaccessibility of the area, committee members observed the location from the nearest point at bank of the creek. After visiting the place, all present stake holders had put their views to the committee.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhut

List of Committee Members and other designated officials present during site visit in compliance with
O/A. No. 111/2018 (I. A. No. 20/2019) passed by Hon. NGT on Dtd. 11/09/2019; Bhachau - Kachchh

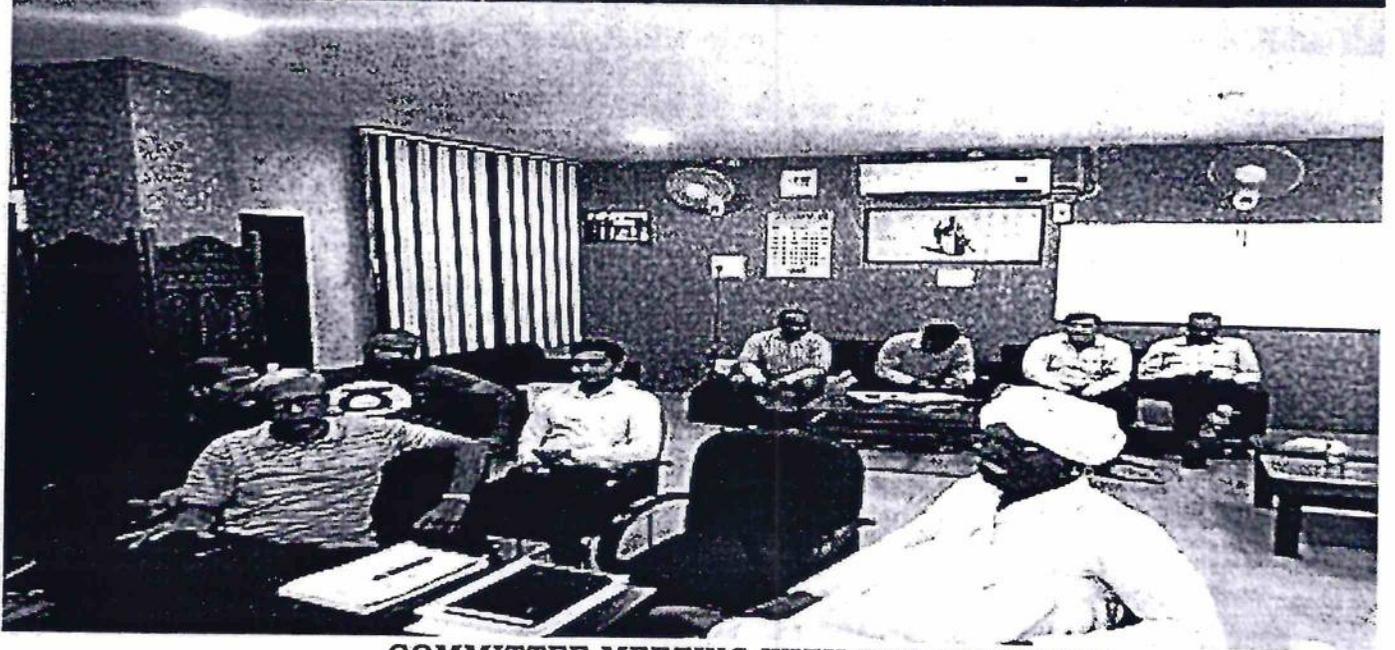
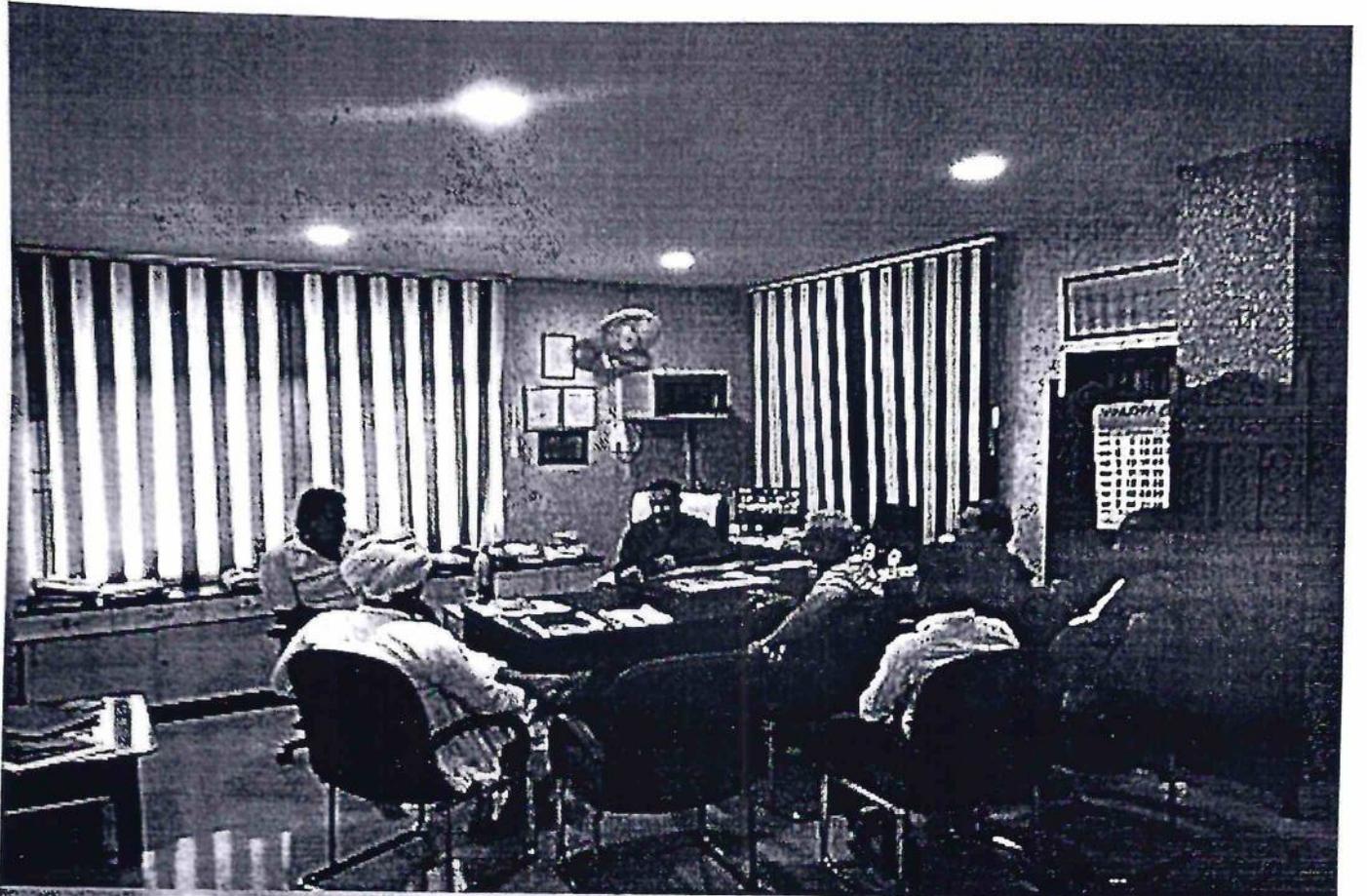
Dt.: 11-12-2019

No.	Name	Designation	Organization	Contact No.	Sgn.
1	Dr. Harshad B Chauhan	Retd. Sci/Eng	ISRO	9427417887	11/12/2019
2	A. G. Gokhani	Min. of Forests		98221 68040	
3	S. R. Bhatt	A.E. Campy. Engr.	Forest Department	9774950164	
4	Dr. Manoj Swara	Manager - Environment	Greenfield Khatri	971297253	
5	Nischal Joshi	Jr. Manager	UGL		
6	Dr. P. S. Desai	Executive Engineer	UGL	910205172	
7	Ashok M. Chaudhari	ITO & U.S. Field	PEO, UGL	9922011729	
8	Sanjay P. Jais	Asst. Commr.	Forest Dept.	911416114	
9	K. B. Chaudhary	Asst. Commr. Kutch Field	UGL	984144780	
10	A. S. Jain	Executive Engineer	BPT	94269 6280	
11	H. S. Ahir	J.O. O	BPT	96090704	
12	Vijesh M. Bhatt	Technical Officer	Deendayal Port Trust	982553157	
13	Dr. P. S. Desai	Executive Engineer			
14	Dr. P. S. Desai			822011111	
15					

MEETING HELD WITH APPLICANT AFTER SITE VISIT ON 11-12-2019


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhut



COMMITTEE MEETING WITH DPT OFFICIALS

Assistant Conservator of Forests,
Kachchh (East)-2

Dy. Conservator of Forests
Kachchh East Division, Bhuj



5.0 OBSERVATIONS OF THE FIELD VISIT Dated 10th December-2019

Following observations made by the committee during the field visit :

1. Bunds in intertidal areas were observed in the areas leased by DPT.
2. It was also informed by the GPCB & Forest Department officers that Mangroves were destructed in this area, however due to inaccessibility of areas the committee was not in position to reach the mangrove destructed areas.
3. One of the petitioners has showed another area [near *Khersa Pir* mosque, Ambaliyara] in which bunds are created about 1 KM length by some unknown persons, however it was confirmed by the DDP/T officers that this land belongs to DPT. Committee observed the bunds created and also saw that due to that mangroves destruction took place.

OBSERVATIONS OF THE FIELD VISIT Dated 11th December-2019

1. The sites under question are inaccessible hence; the committee was not able to observe any destruction during site visit. Therefore, the committee has decided to review the site using satellite images to find the period of bund construction activities and destruction of mangroves, if any. It was also decided to use time series satellite data for the same.

The Detailed satellite images after duly superimposition of the sites in questions


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhut

are received from BISAG on 13th July, 2020.

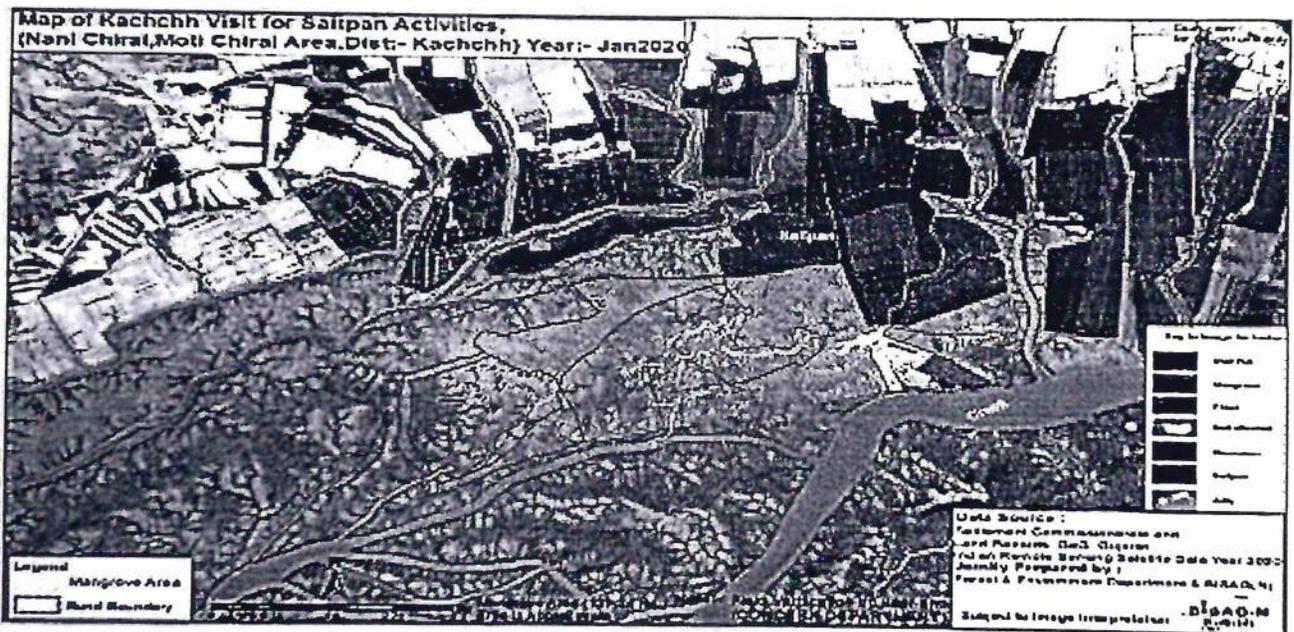
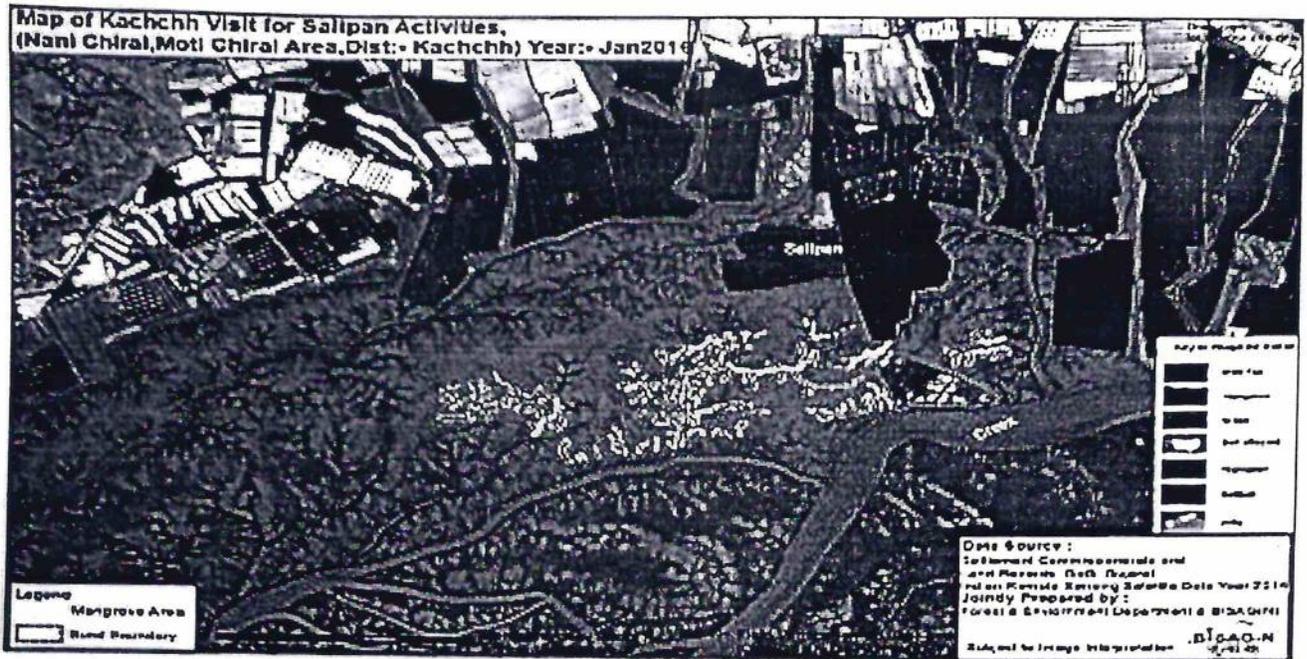


CREATION OF BUND FOR SALT PRODUCTION PROCESS IN MANGROVE AREA

NANI CHIRAI & MOTI CHIRAI AREA - SATELLITE IMAGERY SHOWING PRE (2016) & POST (2020) CONDITIONS DUE TO BUND FORMATION IN THE AREA FOR SALT PRODUCTION


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6.0 Findings of the Committee:

Followings are the findings of the Committee:

- Representative of Deendayal Port Trust (DPT) informed that the said area near by Nani Chirai & Moti Chirai villages contains of total five plots admeasuring an

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area of 3500 acres, is leased out for salt production activity to M/S. Shree Jyoti Salt Industries and M/S Shri Ram Salt Supply

- It was observed that obstructions are created along the creeks by way of constructing earthen bunds/roads which is in due course of time, affects the survival of mangroves
- Total Mangrove area is **159.26 Hectares** as per the satellite imagery of year 2016 before allocation by DPT for salt pan work
- The same area satellite imagery of year 2020 shows creation of bunds all around and reduction in mangrove area to **127.34 Hectares**
- The total length of the bunds is 4240 Rmt for Nani Chirai – Moti Chirai area. Based on the study of the satellite imageries, the approximate destruction of the mangrove in Jangi area is 32 Ha and the total length of the bund is about 5271 Rmt.
- Along the way of the site visit, it was found that Mangroves are withered and dried due to bund construction due to the salt pans activities
- No construction activities noticed which affects the minor creek system within area
- It was found that long earthen bund has been constructed near *Khershah Pir Mosque* and the same has been impacted over the Mangroves growth in the particular area. It is estimated that a total of 85 Ha. Mangroves area is impacted. It was also confirmed that the area belongs to the DPT.
- The earthen bunds are created in CRZ -1A area
- Study of Satellite imageries shows that destruction of Mangroves and constructions of earthen bunds are currently existed in Jangi disputed area. The area at Jangi is disputed with respect to ownership between DPT & Revenue Department; Hence, actual ownership is not able to confirmed by the Committee

7.0 CONCLUSION :

- It was concluded that the destruction of the mangrove at Nani & Moti Chirai villages area is about 31.92 ha ,the area of Jangi where the mangroves have been destructed is about 32 Ha. And another 85 Ha area has been destructed near *Khershah Pir mosque*


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- The land in which mangroves destructions happened near Moti Chirai & Nani Chirai as well as near *Khershah Pir* belongs to the DPT. However, DPT has leased out to third party. Hence, it is concluded that DPT is the preliminary responsible for above stated destructions
- DPT was not able to provide the details of culprit therefore, it was difficult for the committee to identify the exact name of the culprit
- As far as the Jangi area is concerned, there is dispute between DPT and Revenue Department regarding ownership of the land
- DPT and Revenue Department should immediately carry out exercise of land demarcation for this area and based on the decision they may share the cost or recover from the culprit to be incurred for restoration of mangroves and clearing the bunds
- The Committee concluded that per Ha cost for mangroves plantation is Rs.45000 considering the prevailing plantation model of GEC and the Forest Department. Whereas the cost of demolition of bund is approximately Rs.2000/rmt. However, it may be depending upon the site conditions and the approach

8.0 RECOMMENDATIONS :

In view of the NGT order, the committee recommendations are as follows:

1. It is recommended that three times of total mangrove destruction as reported above should be carried out by DPT.
2. It is recommended that DPT should immediately remove the bund at Mota Chirai and Nani Chirai to ensure the free flow of water.
3. GCZMA may direct DPT and Revenue department to identify the real culprit and recover the cost of Mangrove destruction and bund removal.
4. GCZMA may direct the Revenue Department and DPT jointly to take the actions for removal of bunds at Jhangi site immediately for ensuring free flow of water.
5. GCZMA may also issue suitable directions to DPT and Revenue Department as well as to the Forest Department to initiate immediate actions for removal of bunds at all the disputed sites.


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9.0 Way Forward :

Honorable National Green Tribunal order dated September 16th,2020 :

Learned counsel for the State of Gujarat and GCZMA submitted that in compliance with orders of Hon'ble NGT, a joint committee was constituted which gave its report that has been approved by the GCZMA on 05/09/2020.

Hon'bleNGT passed an order in Execution Application No.12/2020 In Original Application No.111/2018 on 16/09/2020 stating,

- blocking/bunds to be removed on priority, so that mangrove areas get water and survive. There shall be no obstruction of any kind in the creeks and free and continuous flow of estuarine water in the creeks will be ensured.

-The amount determined be recovered expeditiously and restoration work be executed which may be overseen by a joint Committee comprising Forest Department and GCZMA. The joint Committee may ensure compliance of directions, including stopping and remedying violation of CRZ Notification, including any salt manufacturing activity and Forest Conservation Act, 1980.

- The Forest Dept; Govt.of Gujarat will take immediate action to restore the mangroves. Forest Dept will be the nodal agency for compliance.

Constitution of Committee :

-Director (Environment) & Additional Secretary, Forest & Environment Dept. Govt. of Gujarat constituted a committee for implementation of Hon'ble NGT order in E.A.No.12/2020 in O.A.No.111/2018 on 09-10-2020. (Annexure-i)

-Committee comprises of members of Forest Dept; GCZMA,Gujarat Ecology Commission,GPCB and a representative of District Collector, Kachchh with condition that the committee may file its report to Hon'ble Chief Secretary, Govt.of Gujarat before 06th December,2020.

Directions under Section 5 of the Environment (Protection) Act,1986:

Director (Environment) and Member Secretary, GCZMA issued directions under Section 5


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of the Environment (Protection) Act, 1986 to DPT dated 05/11/2020. (Annexure-ii)

- To stop all activities immediately in the said area. To restore the free flow water in the creeks.
- To restore the free flow of water in the creeks lets by removing all the earthen bunds through Forest Dept and deposit the amount to the Forest Dept as per the committee report.
- Carry out mangrove plantation three times of the mangrove destructed in the area as reported by the Committee through Forest Department as per the findings of the committee report, and Deendayal Pon Trust is directed to deposit the amount to Forest Department as per committee report.

Detailed Action Taken Report

KACHCHH CAMEL BREEDERS ASSOCIATION V/S UNION OF INDIA & OTHERS [O.A. NO. 111/2018]		
O.A.No. 111/2018	KACHCHH CAMEL BREEDERS ASSOCIATION V/S UNION OF	Alleged violation of provisions of Coastal Regulation Zone Notification, 2011 (CRZ Notification) and Forest Conservation Act, 1980 by clearing of the mangroves by Deen Dayal Port Trust (DPT) in Nani Chirai and Moti Chirai areas of Bhachau Taluka in District Kutch, Gujarat.


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	INDIA & OTHERS	
14.03.2018	Sub Committee headed by DCF Kachchh East Forest Div	Sub-committee headed by the DCF, Kutch (east) and comprised of representative from DILR, GPCB, GUIDE, Fisheries Department, Mamlatdar - Bhachau and NGO, etc visited the site on 14-03-2018
19.03.2018	Ordered by Hon.NGT	To maintain status quo and to carry out joint inspections by GPCB and CPCB and a report to be filed in this regard.
28.03.2018	District Level CRZ Committee	Collector and District Magistrate & Chairman of the District Level CRZ Committee has issued Advisory letter to M/S Deendayal Port Trust
27.04.2018	Joint Inspection Report	As the possession letters are not yet given by the DPT to allottees (salt industries), it is opined that the responsibilities lie with DPT for such activities and violations. Gujarat Coastal Zone Management Authority (GCZMA) should take appropriate action.
12.06.2019	Hon.NGT order	Directions Under Section 5 of Environment Protection Act, 1986 were issued to Deendayal Port Trust, to remove all the bunds and prepare mangrove restoration plan
03.07.2019	Affidavit filed by GPCB	Regarding compliance wrt Hon.NGT order dated 24.05.2019 stating that with the assistance of the Collector and District Magistrate, Kachchh completed the work of demolition of bunds and removal of all obstructions to the satisfaction of the complainant.
11.09.2019	Hon. National Green Tribunal has passed an order	The Forest Department, Government of Gujarat, GCZMA and Revenue Officials will jointly inspect the area to find out the persons who were responsible for obstruction of creeks and take action in accordance with law including recovery of environmental damage and cost of restoration of mangrove damage.
04.10.2019	45th meeting of Gujarat Coastal Zone Management Authority	It was decided that to constitute committee of following members from GCZMA along with other members from Forests and Revenue Department for compliance of Hon.NGT order dated 11.09.2019
09.11.2019	Collector Kachchh to Forest Dept	Has directed the Dy. Conservator of Forests. Kutch(East) along with other members of the District Level Committee to carry out site visit of the areas as alleged in the petition and submit a report within three days.
10.12.2019	District Level Committee	Site visit was carried out on 10-12-2019 and on 11-12-2019



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Kachchh (East)-2



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09.10.2020	Implementation Committee	Director (Environment) & Additional Secretary, Govt.of Gujarat constituted a committee for implementation of Hon'ble NGT order dated 16-09-2020
05.11.2020	Member Secretary,GCZMA	To stop all activities immediately in the said area. To restore the free flow water in the creeks. Carry out mangrove plantation three times of the mangrove destroyed in the area as reported by the Committee through Forest Department as per the findings of the committee report, and Deendayal Port Trust is directed to deposit the amount to the Forest Department as per committee report.
12.11.2020	DCF,Kachchh East to DPT	Demand note by Forest Dept to destruct bunds and restore mangrove area
16.11.2020	Chairman DPT to Member Secretary,GCZMA	DPT submission regarding compliance to directions given by GCZMA
01.12.2020	Chairman DPT to DCF Kachchh East	Submission of details about amount deposited by DPT to Forest Dept reg.
03.12.2020	Site Visit by DPT and Forest	Site visit was carried out to identify bund destruction locations precisely for which order was passed by Hon.NGT on 16/09/2020. So that illegal earth bunds can be removed immediately and forest dept.can proceed with mangrove plantations in the said creek area.
14.12.2020	Bund Destruction	Actual bund destruction work has been started in presence of Range Forest Officer-Bhachau and Forester Bhachau. Photographs with GPS coordinates are attached in the Detailed Action Taken Report submitted by RFO-Bhachau to Kachchh East Division.
27.01.2021	RFO Bhachau to Chief Engineer DPT	Range Forest Officer intimated in written to Chief Engineer-Deendayal Port Trust regarding completion of illegal bund destruction work and to carry out joint inspection to assess the work done.
09.02.2021	Joint inspection of bund removal work	Joint inspection of illegal earth bund removal work has been carried out by Engineers-Deendayal Port Trust and ACF Kachchh East Division and RFO Bhachau.
20.07.2021	RFO Bhachau to DCF Kachchh East	Treatment map prepared and sent for approval to DCF Kachchh East Forest Division to carry out mangrove plantation in 350 Ha area.
July-August 2021	Seed Collection Season	Seed collection season and raised bed creation on Khersapir - Moti Chirai creek area to restore mangroves as per Direct Seed Sowing-Raised Bed plantation profile.
27.08.2021	DCF Kachchh East to RFO	Treatment maps were approved to carry out mangrove plantation in 350 Ha area.


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	Bhachau	
September 2021	Seed sowing	Direct seed sowing on the raised bed created on Mangrove Restoration Site and carried out mangrove plantation. Photographs with GPS coordinates are attached in the report.
04.09.2021	RFO Bhachau to DCF Kachchh East	RFO Bhachau sought approval from DCF Kachchh East Forest Division to carry out 145 Ha additional mangrove plantation from the available fund.
23.09.2021	RFO Bhachau to DCF Kachchh East	Treatment map prepared and sent for approval to DCF Kachchh East Forest Division to carry out mangrove plantation in an additional 145 Ha area.
24.09.2021	DCF Kachchh East to RFO Bhachau	DCF Kachchh East has given written consent to RFO Bhachau to carry out mangrove plantation in limit of allocated budget by DPT for Mangrove Restoration.
29.09.2021	DCF Kachchh East to RFO Bhachau	Treatment maps were approved to carry out mangrove plantation in an additional 145 Ha area.
Oct-Nov 2021	Additional 145 Ha Mangrove Plantation	Forester Bhachau-RFO Bhachau-Forest Dept carry out additional 145 Ha mangrove plantation at Khersapir - Moti Chirai creek area as per approval from DCF Kachchh East Forest Division.
10.12.2021	Submission of Action Taken Report by RFO	RFO Bhachau submitted a Detailed Action Taken Report with Annexures to DCF-Kachchh East Forest Division.
02.08.2022	DCF, Kachchh East to DPT	Demand note sent to Executive Engineer (Land) Deendayal Port Trust by DCF Kachchh East Div to carry out mangrove restoration work in remaining area of Jangi Round-Bhachau Range.
30.08.2022	DCF, Kachchh East to RFO Bhachau	Instructions given by DCF to RFO Bhachau to carry out casualty replacement work at Nani Chirai-Moti Chirai creek area where mangrove restoration has been done in 2021-22.

Demand note for compliance work :

Demand note prepared by DCF Kachchh East Div; Forest Dept to destruct bunds and restore mangrove area as per the findings of the committee report and sent the same to Deendayal Port Trust. (Annexure - iii)


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Sr. No.	WORK	AREA	RATE	TOTAL AMOUNT
(A)	Restoration mangrove plantation (in Ha)	447	45000	2,01,15,000/-
(B)	Removing of soil bund (in RMT)	8000	2000	1,60,00,000/-
Total Amount				3,61,15000/-

Submission by Deendayal Port Trust in compliance of the directions issued to the DPT dated 05/11/2020 :

Chief Engineer DPT made a submission as approved by Chairman DPT regarding compliance to directions given by GCZMA on 16/11/2020. (Annexure - iv)

- To Stop all activities immediately in the said area and "Status quo shall be maintained till further orders." Since then, it is once again confirmed that there is no activity going on in the said area allotted by the DPT.
- DPT has already taken action to comply with the order of Hon'ble NGT dated 16/09/2020 with regard to the area under jurisdiction of DPT.

Submission of details about amount deposited by DPT to Forest Dept reg.:

DPT has deposited an amount of Rs.2,42,64,200/- to Forest Dept account for bund removal and mangrove plantation with regard to the area (Nani Chirai and Moti Chirai only) under jurisdiction of DPT. (Annexure - v)

However, As far as the Jangi area is concerned, there is a dispute between DPT and Revenue Department regarding ownership of the land. DPT and Revenue Department should immediately carry out an exercise of land demarcation for this area and based on the decision they may share the cost.

Therefore, for this particular parcel of land/area (Jangi), after the demarcation of land and ownership of land thereof (DPT or Revenue Dept), further steps would be taken accordingly for removal of bund and mangrove restoration.

Direction from district Collector-Kachchh Bhuj has been issued to DILR for survey of disputed land in Jungi area. (Annexure - vi)

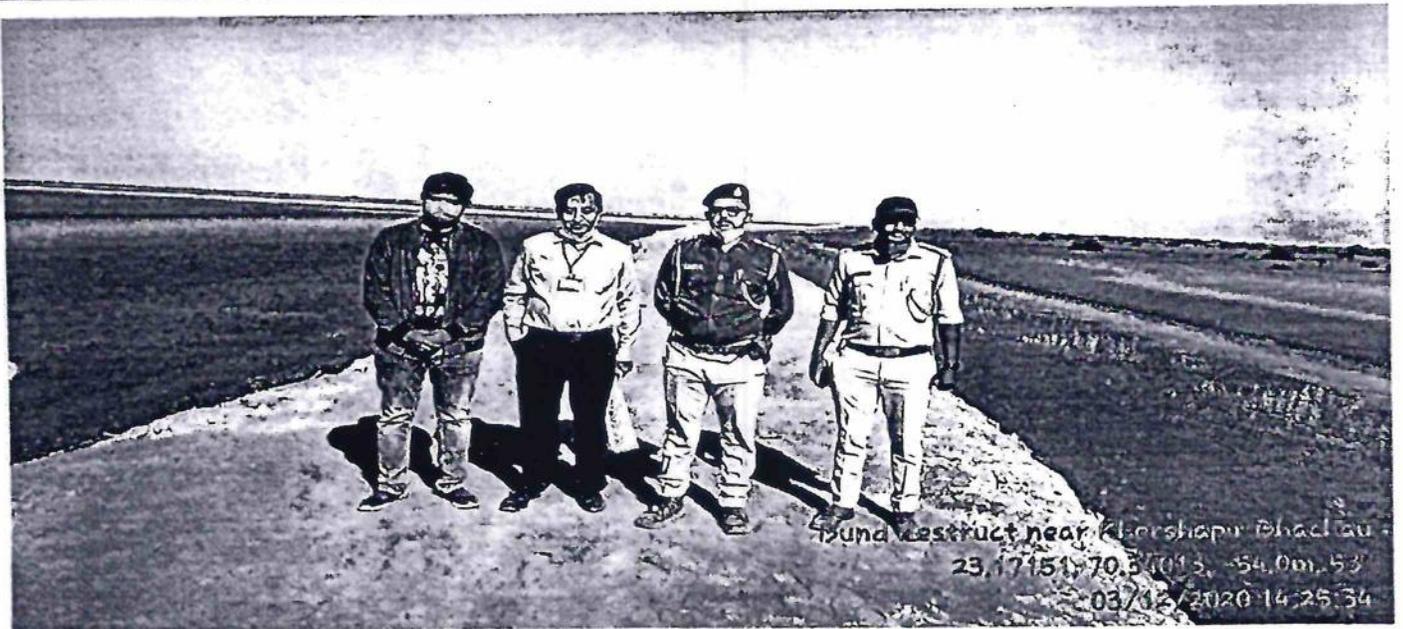

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Site visit to mark exact location for bund removal :

Site visit by Range Forest Officer Bhachau and Engineers of Land Section Deendayal Port Trust was carried out on 03-12-2020 to mark the exact location/area with GPS where bund removal work needed to be carried out and prepared staff rojakam of the same.

According to joint visit and based on committee reports, a site has been selected where bunds are to be removed and mangrove restoration can be done.




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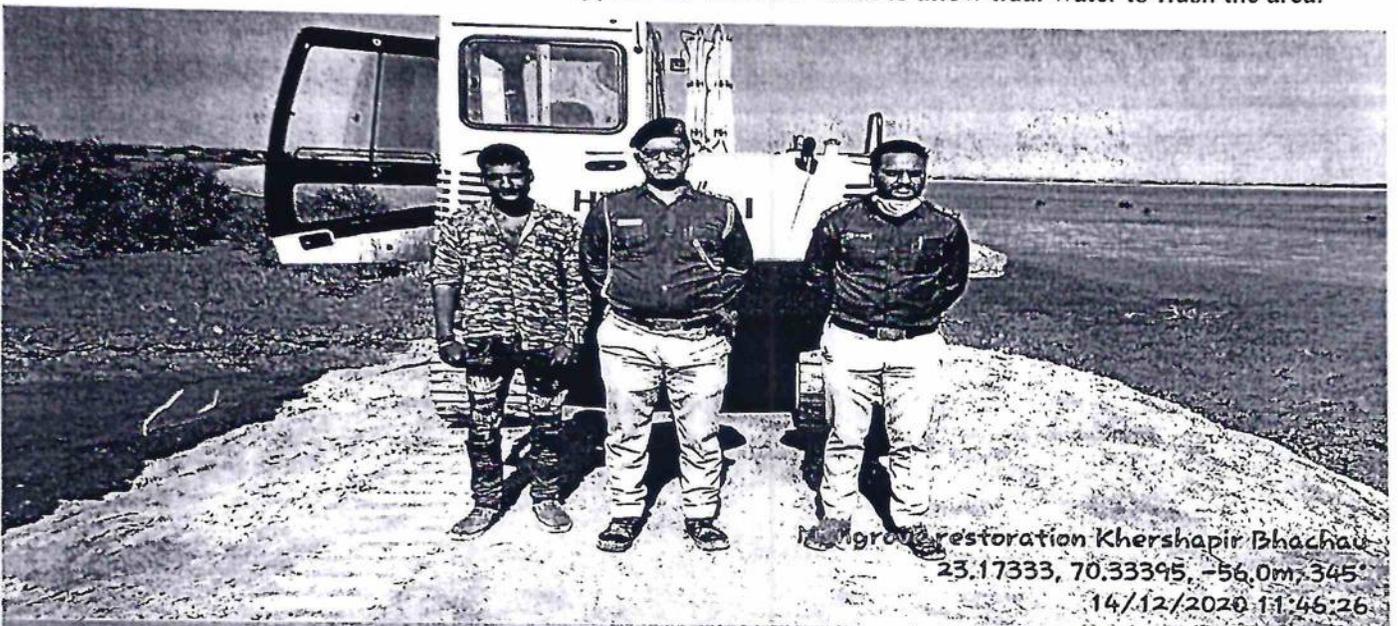

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Site Visit By Forest Dept And DPT Engineers on 03-12-2020

Bund removal work started on 14-12-2020 :

Bund removal work started on 14-12-2020 at the location suggested by the Joint Inspection Committee and based on site visit with engineers from Land Section DPT on 03-12-2020.

Illegal earth bund approx 1 metre height has been destroyed and available soil has been spread and leveled on both sides of bund in approx 10-12 meter width to allow tidal water to flush the area.



Bund Destruction Started on ground by Forest Dept. on 14-12-2020

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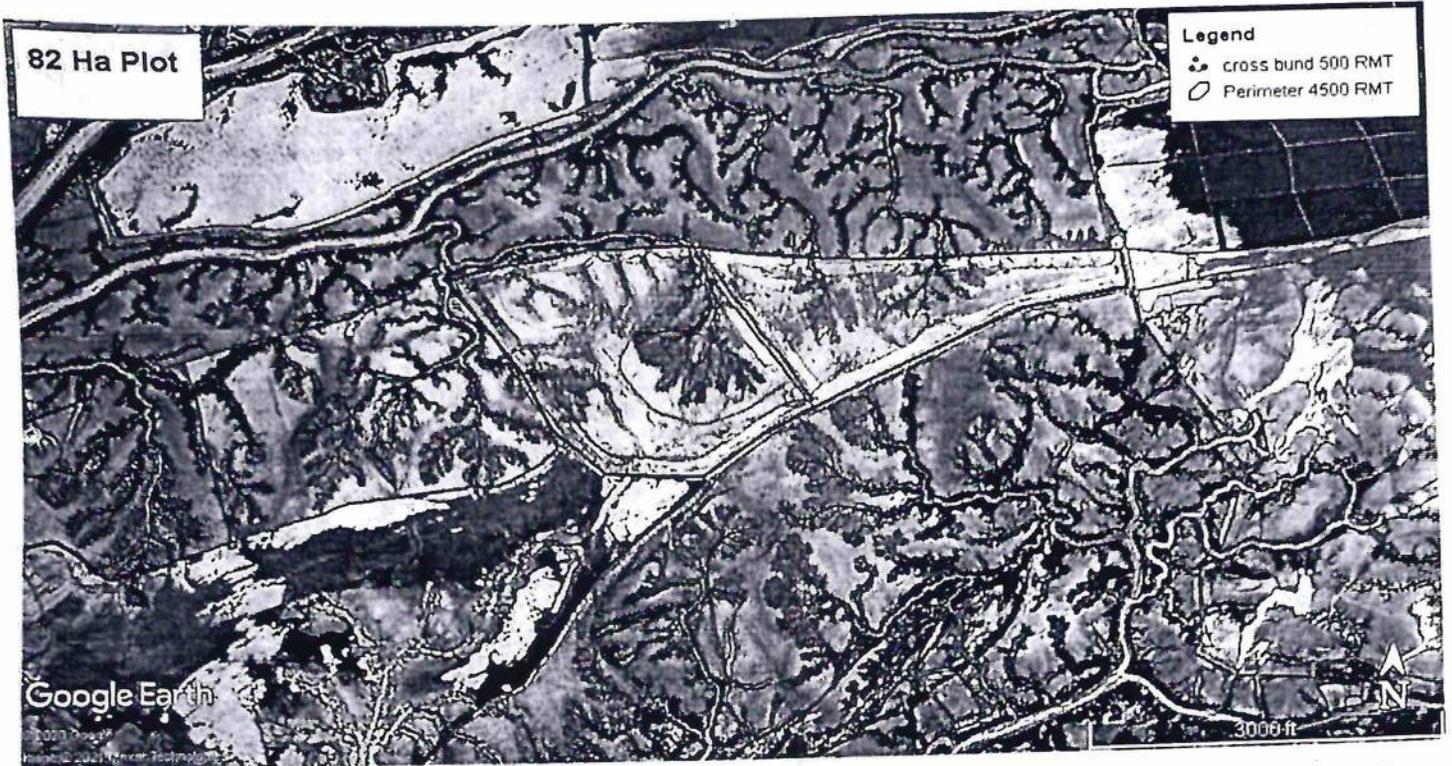
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Illegal earth bund removal and spreading and leveling of soil on both sides to allow tidal water


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Approximately 4000 Running Meter bund has been destructed till the end of January 2021

Joint Visit of Forest Dept and DPT Engineers on 09-02-2021:

Site visit by ACF Kachchh East Division-2 and RFO Bhachau with Engineers of Land Section Deendayal Port Trust to inspect the work done so far.

Bund removal work at pre-decided locations has been done and monitored by Forest Dept and DPT engineers jointly. Peripheral work of about 4000 running meter (RMT) bund removal has been done and available soil has been spread and leveled on both sides of bund in approx 10-12 meter width to allow tidal water to flush the area on selected site that is significant to allow tidal water to flush the area and make it suitable for mangrove restoration.


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**Joint Visit of bund removal site and monitoring by Forest Dept and DPT engineers on
09-02-2021**

Second Demand Note by Forest Department:

DCF Kachchh East Forest Division sent a second demand note for further bund removal work as per joint site visit on 03-12-2020 by RFO Bhachau and Engineers DPT. (Annexure - vii)

According to this ground truthing done with engineers DPT by RFO Bhachau, it can be concluded that the total length of the bund to be removed is 13098 rmt out of which amount has been deposited by DPT for 4240 running meter of length (Letter from DPT office no. LW/PL/3361-IV/84, Dt.01/12/2020.). Thus, for the remaining 8858 rmt (13098 - 4240) of soil bund, the amount is yet to be deposited.


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Demand note				
Hon'ble National Green Tribunal Order in E.A. no. 12/2020 O.A.no.111/2018 related.				
Removing Soil bund work in compliance with Hon. NGT order dated 16/09/2020.				
For, Deputy Conservator of Forest, Kachchh East Forest Divison , Gujarat State, Account No. 920010034396773 , CUST ID. 896822433SBGOS				Axis Bank,
Sr. No.	Work	Quantity	Rate	Total Amount
(A)	Removing of soil bund (in RMT)	8858	2000	1,77,16,000/-
Total Amount				1,77,16,000/-

Planning of plantation of mangrove species:

According to seed availability, plantation of mangrove will be carried out on a selected site at Nani Chirai-Moti Chirai creek area.

Species	Months of Seed availability	Seed storage periods
Avicennia marina	July - October	Maximum 10 days
Ceriops tagal	March -May	Maximum 10 days
Rhizophora mucronata	June - October	Maximum 10 days

So, according to the above seed availability periode, propagules of Ceriops tagal will be


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available during the months of March - May. So plantation of C.tagal will be done in the month of April-May on site on approx 10 Ha area to check the result of plantation.

Because as far as mangroves in the Gulf of Kachchh region is concerned, A.marina is the dominant species. Therefore to check site suitability for C.tagal,plantation on a pilot plot of 10 Ha will be done and the result will be assessed.

Mangrove plantation profiles which are available and practiced by the Forest Dept. are as under:

- (1) Raised Bed plantation and (2) Direct Seed Sowing plantation

Raised Bed Plantation (A.marina) Plantation Profile
No. of Raised Bed 400/Ha
Size of Bed 1.00 Mtr*1.00 Mtr*0.30 Mtr
No. of Seeds 40/Bed
Space 5 Mtr * 5 Mtr


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Sr.No.	Item of Work	Unit	Unit Rate As per Daily Wage Rate 340.20	Cost/Ha
1	Preparation of bed 1Mtr * 1Mtr * 0.30Mtr	No.	34.66/- (Per Bed)	13864
2	Collection of Seed	No.	17.89/- (Per Bed)	7156
3	Alignment	No.	6.93/- (Per Bed)	2772
4	Seed Sowing	No.	2.90/- (Per Bed)	1160
5	Miscellaneous Expenditure including transportation of labours etc.	No.	8.66/- (Per Bed)	3464
6	Protection / Maintenance Removal of algae, Repairing of Raised Bed and Protection	Ha.	3355/- (per Ha.)	3355
				31771


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Marine National Park Jamnagar
Mangrove Plantation Through Direct Seed Sowing
Model : DSS

Spacing :- 2 mt. x 2 mt.

Nos. of Propegules :- (1) Ceriops 1750 Propegules / ha.
(2) Rhizophora 750 Propegules / ha.

Mangrove Associates: (1) Salvadoria Persica (Pilu) 500 gin. / ha.
(2) Suaeda Nudiflora (Unt Morad) 1 kg. / ha.

Items	Qty	Rate
Ceriops		
(1) Collection, transport with handling charge	1750	1.00
(2) Sowing of seeds on mudflat with alignment	1750	2.00
(A) Total :-	1750	3.00
Rhizophora		
(1) Collection, transport with handling charge	750	1.5
(2) Sowing of Propegules on mudflat with alignment	750	2.5
(B) Total :-	750	4.00
Mangrove Associates		
Salvadora Persica (Pilu) & Suaeda Nudiflora (Unt Morad)		
(1) Collection & transport of seeds with handling charge	-	-
(2) Sowing of seeds on mudflat	-	-
(C) Total :-		
Grand Total :- (A+B+C)	2500	

Direct Seed Sowing Scheme (C.tagal) Plantation Profile


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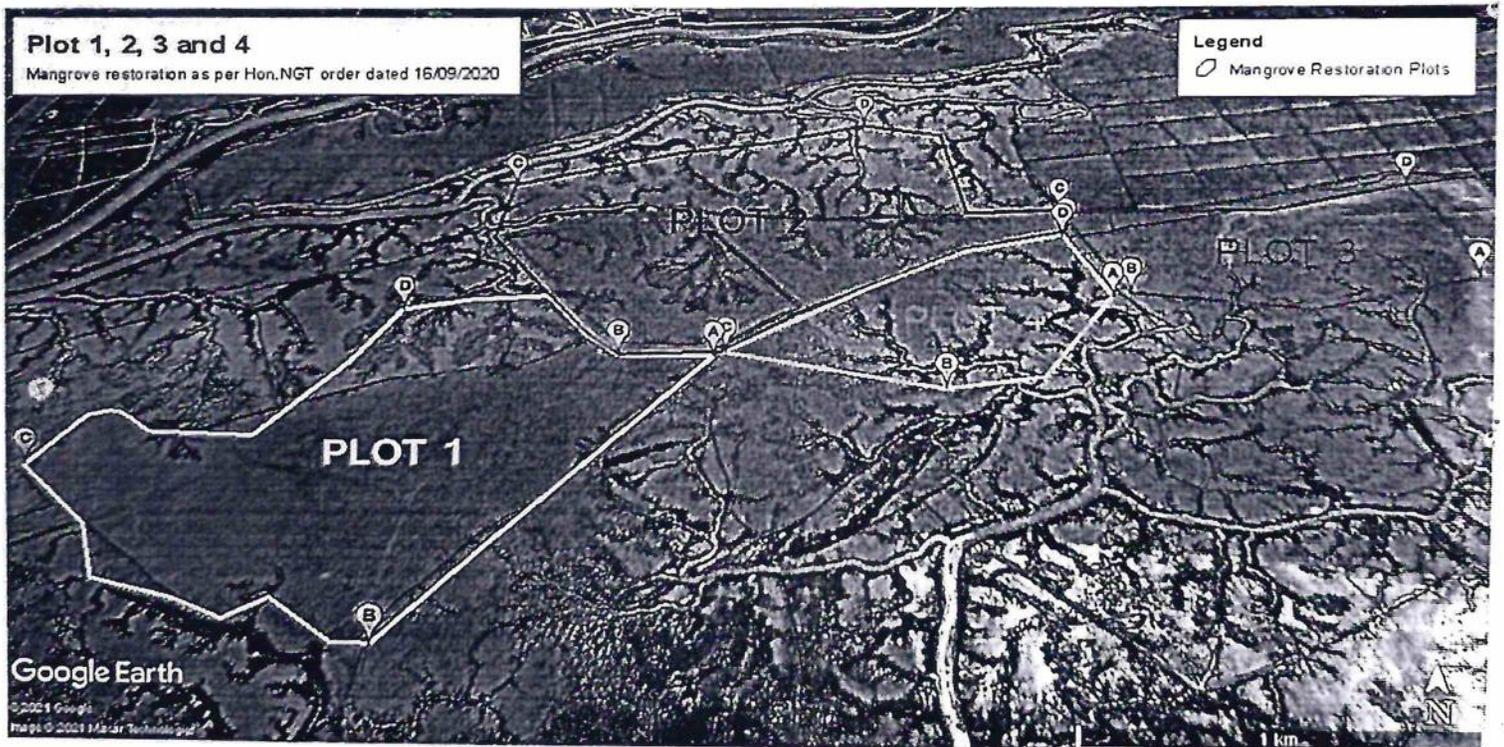

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Mangrove Restoration:

Treatment map prepared and sent for approval to DCF Kachchh East Forest Division to carry out mangrove plantation in 350 Ha area and treatment maps were approved by DCF Kachchh East to carry out mangrove plantation in 350 Ha area (Annexure - viii). Plantation of mangrove has been carried out by forest department at the said location where illegal earth bund was removed previously at Khersapir Creek, Nani Chirai and Moti Chirai area - lands under ownership of Deendayal Port Trust.

Total of 350 hectare area covered under mangrove plantation as per raised bed model for *Avicennia marina* spp. This is in compliance with Hon.NGT order dated 16/09/2020, as the order stated that three times the total area of mangrove destruction can be restored by the forest department as nodal agency.

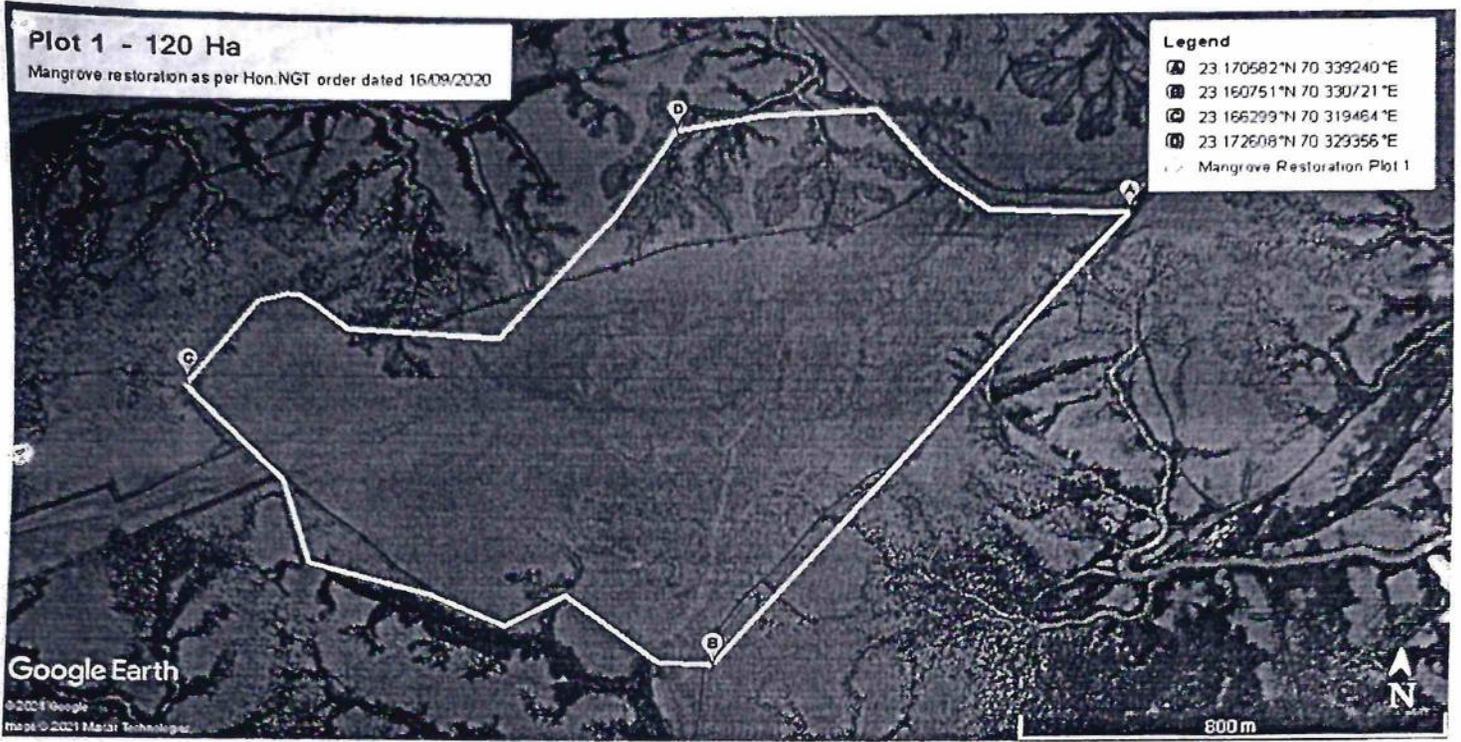
Sr.No.	Plantation Plots	Area (Ha)	Mangrove Species	Model
1	Plot 1	120	<i>Avicennia marina</i>	Raised Bed Plantation
2	Plot 2	120	<i>Avicennia marina</i>	Raised Bed Plantation
3	Plot 3	60	<i>Avicennia marina</i>	Raised Bed Plantation
4	Plot 4	50	<i>Avicennia marina</i>	Raised Bed Plantation



350 Hectare Mangrove Plantation across four plots: Plot 1, 2, 3 and 4

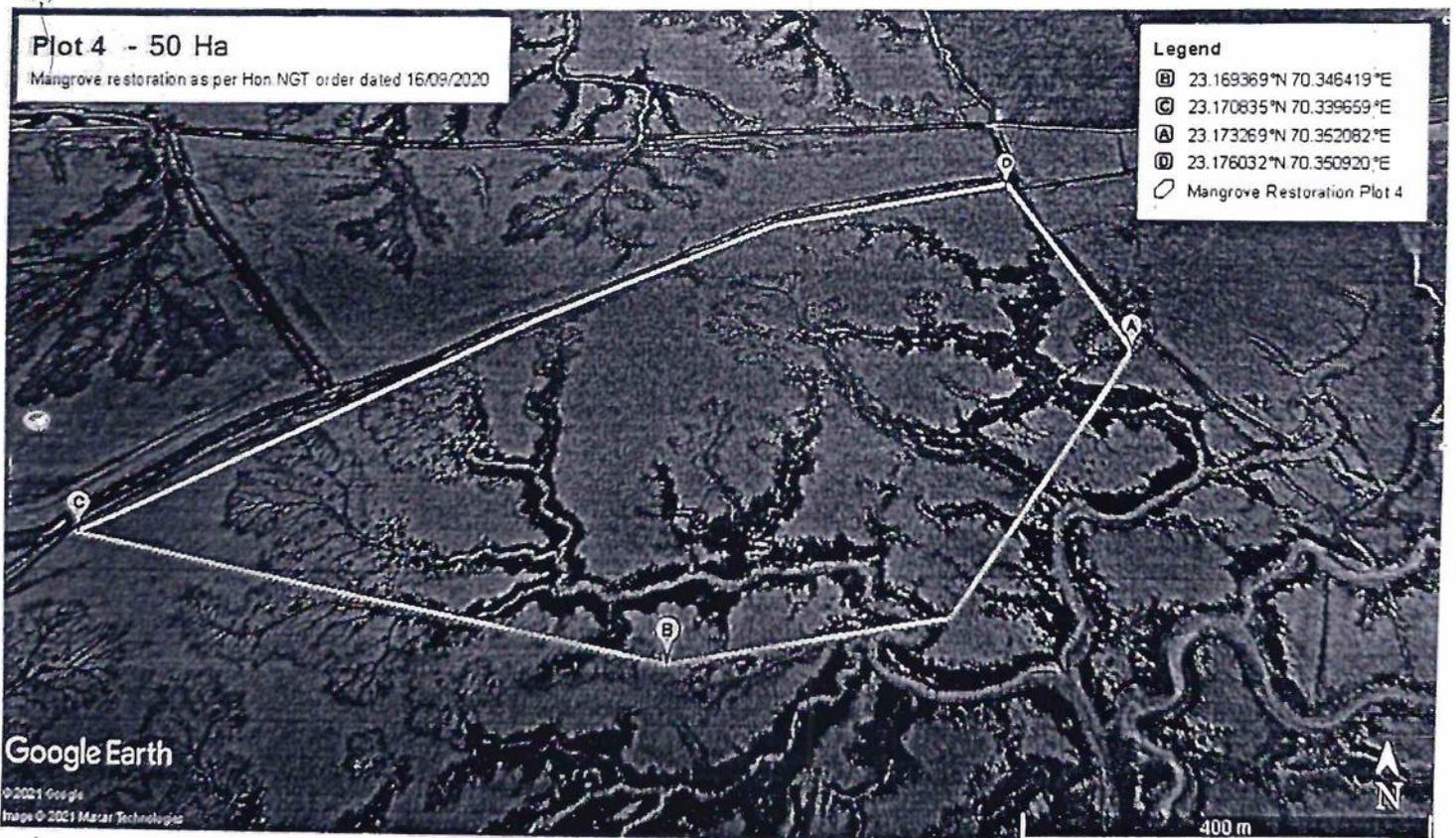

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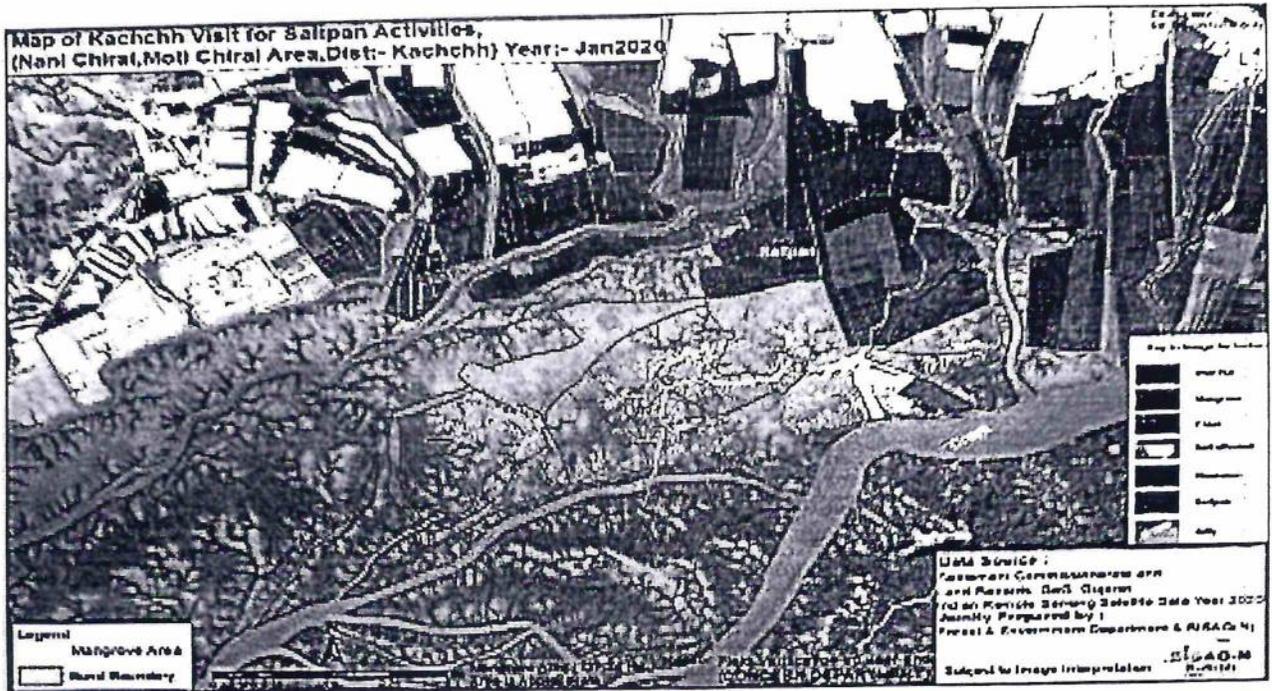


The area targeted to restore mangrove species was destroyed due to illegal earth bund during the

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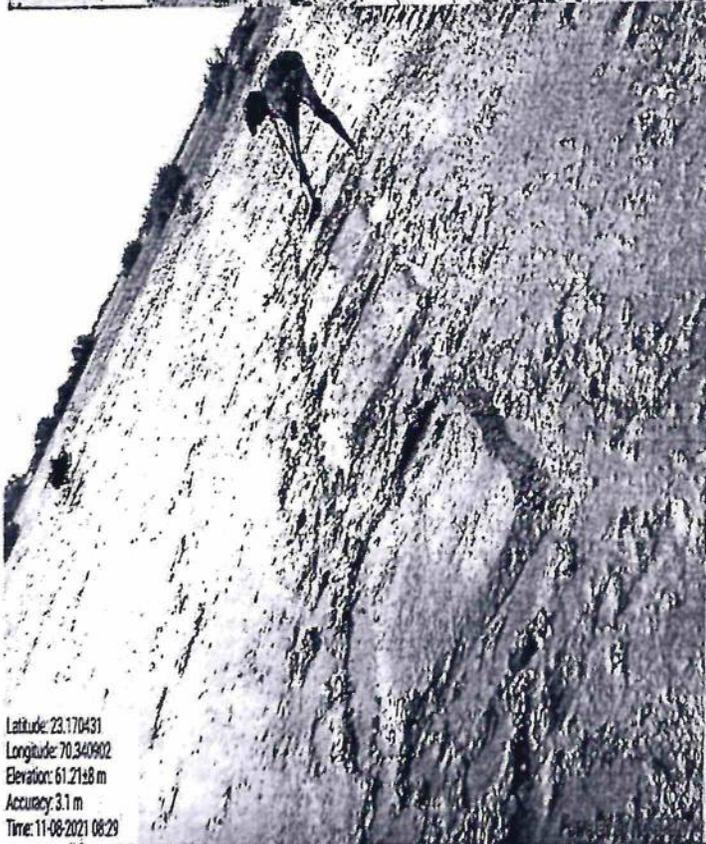
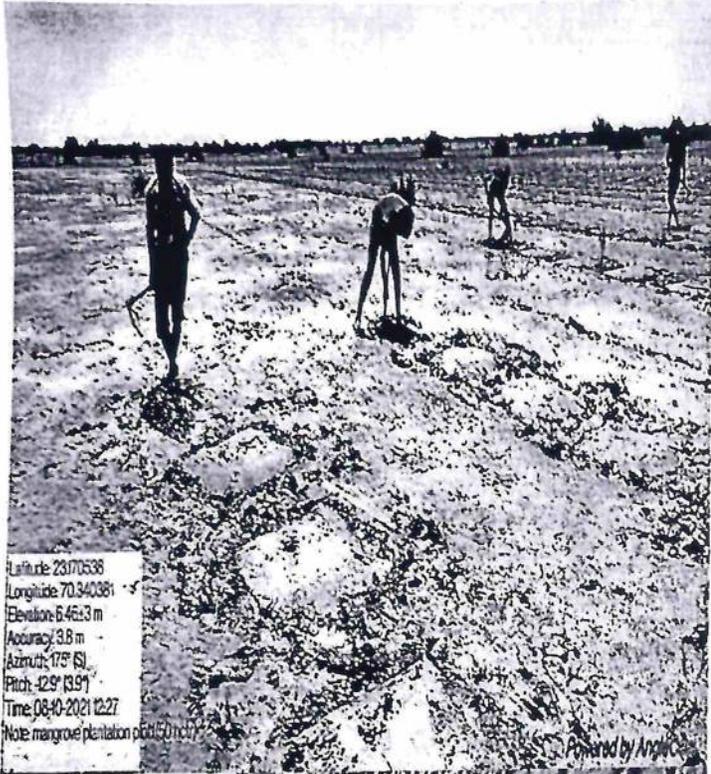
visit of Joint Inspection Committee. Satellite imagery has been shown in the below picture of said location: Nani Chirai, Moti Chirai and Khersapir creek area of Deendayal Port Trust.



NANI CHIRAI & MOTI CHIRAI AREA – SATELLITE IMAGERY


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Kachchh East Division, Bhuj



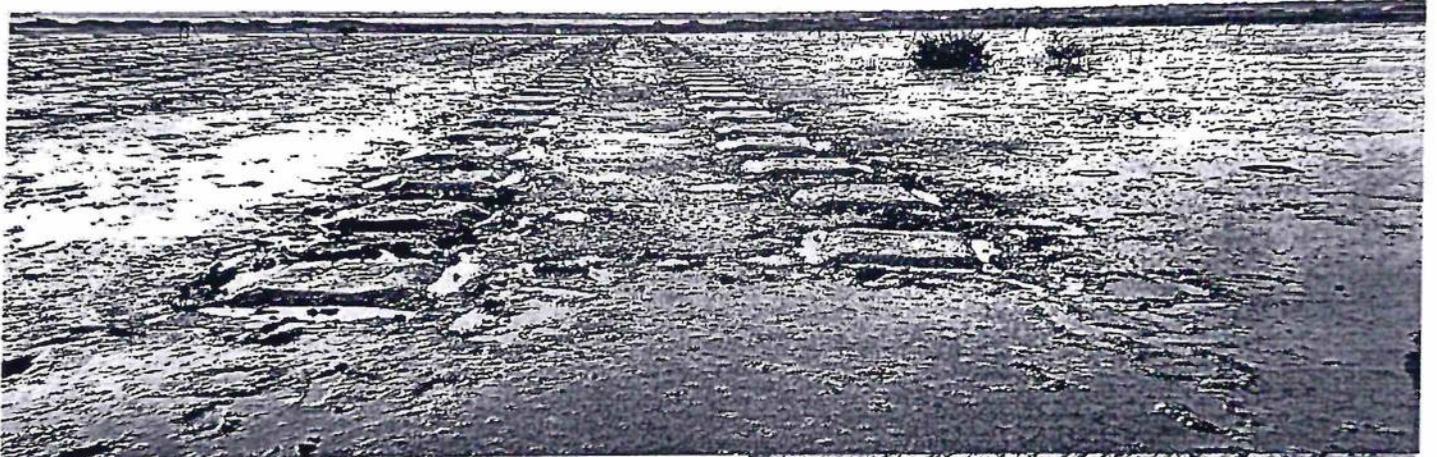
Preparation of Raised Bed at the site for Mangrove Restoration


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj



Latitude: 23.177094
Longitude: 70.355564
Elevation: 6.82±3 m
Accuracy: 3.6 m
Azimuth: 87° (E)
Pitch: 18.4° (3.3°)
Time: 08-10-2021 11:21
Note: mangrove plantation per (08/10/21)

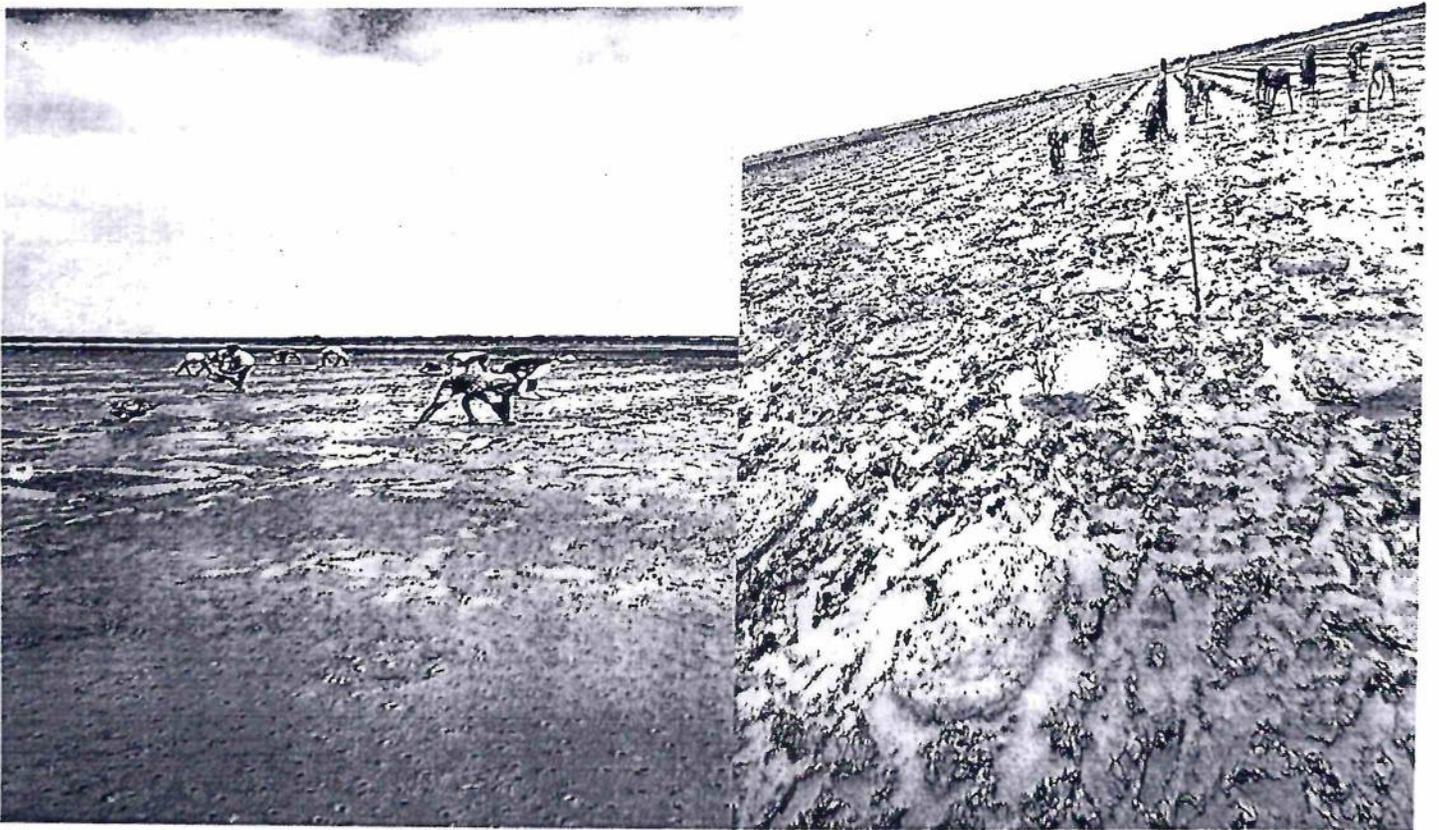
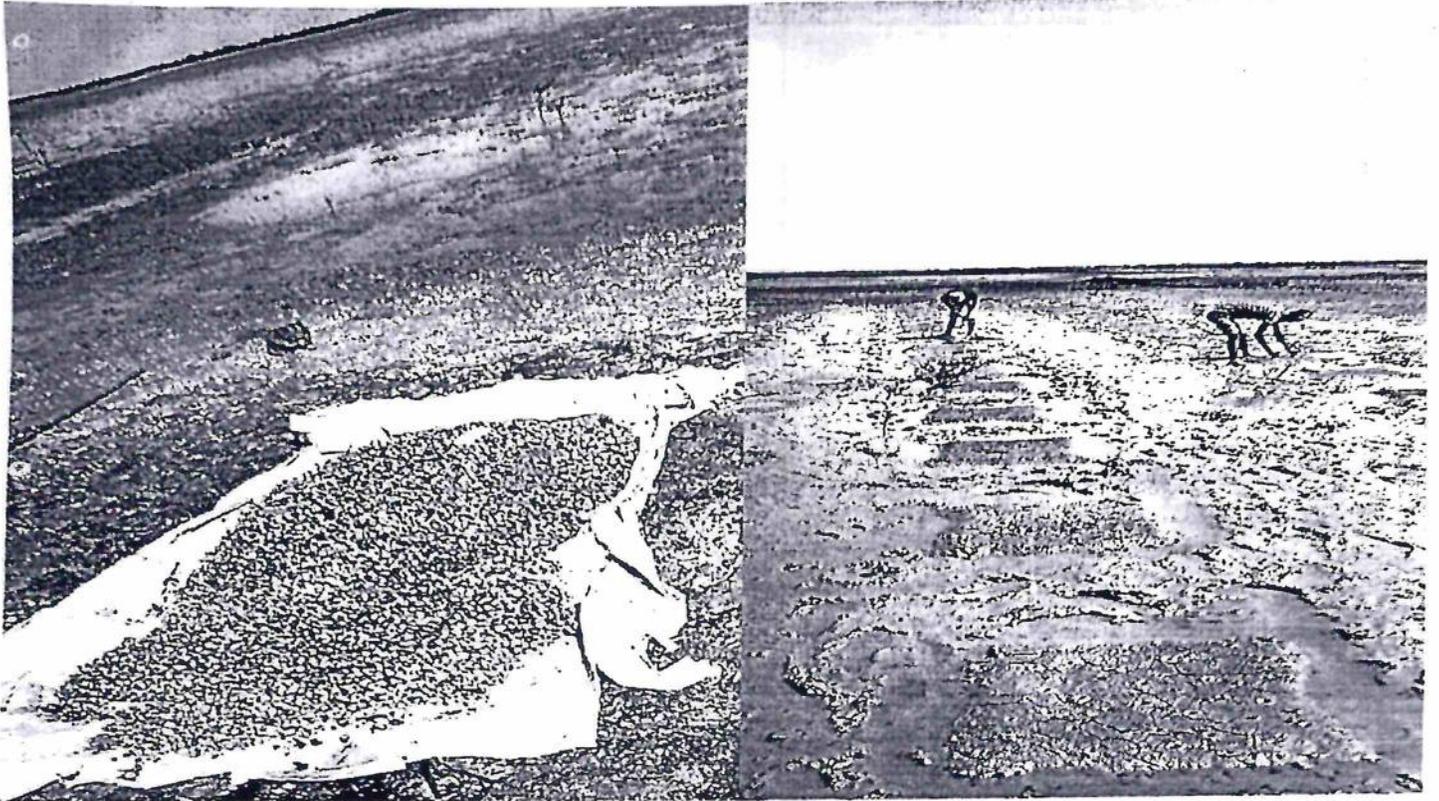


Latitude: 23.170823
Longitude: 70.340701
Elevation: 59.78±14 m
Accuracy: 1.7 m
Time: 11-08-2021 08:32

Raised Bed Prepared for Direct Seed Sowing to Restore Mangroves


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj



Seeds Sowing on previously made Raised Beds

Assistant Conservator of Forests,
Kachchh (East)-2

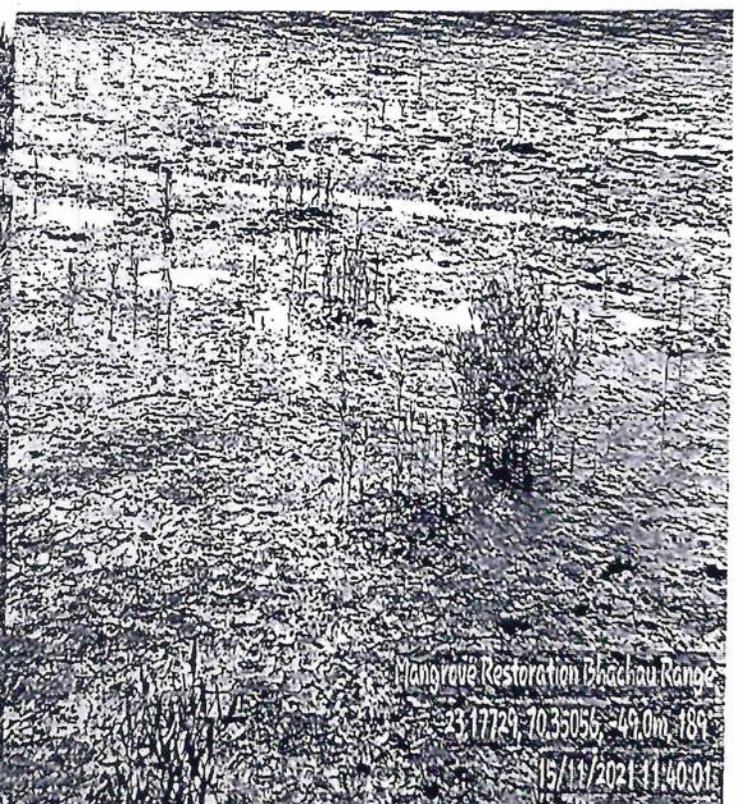
Dy. Conservator of Forests
Kachchh East Division, Bhut



Mangrove Seeds Sowing (*Avicennia marina* spp.) which were collected from the local creek area

Assistant Conservator of Forests,
Kachchh (East)-2

Dy. Conservator of Forests
Kachchh East Division, Bhuj

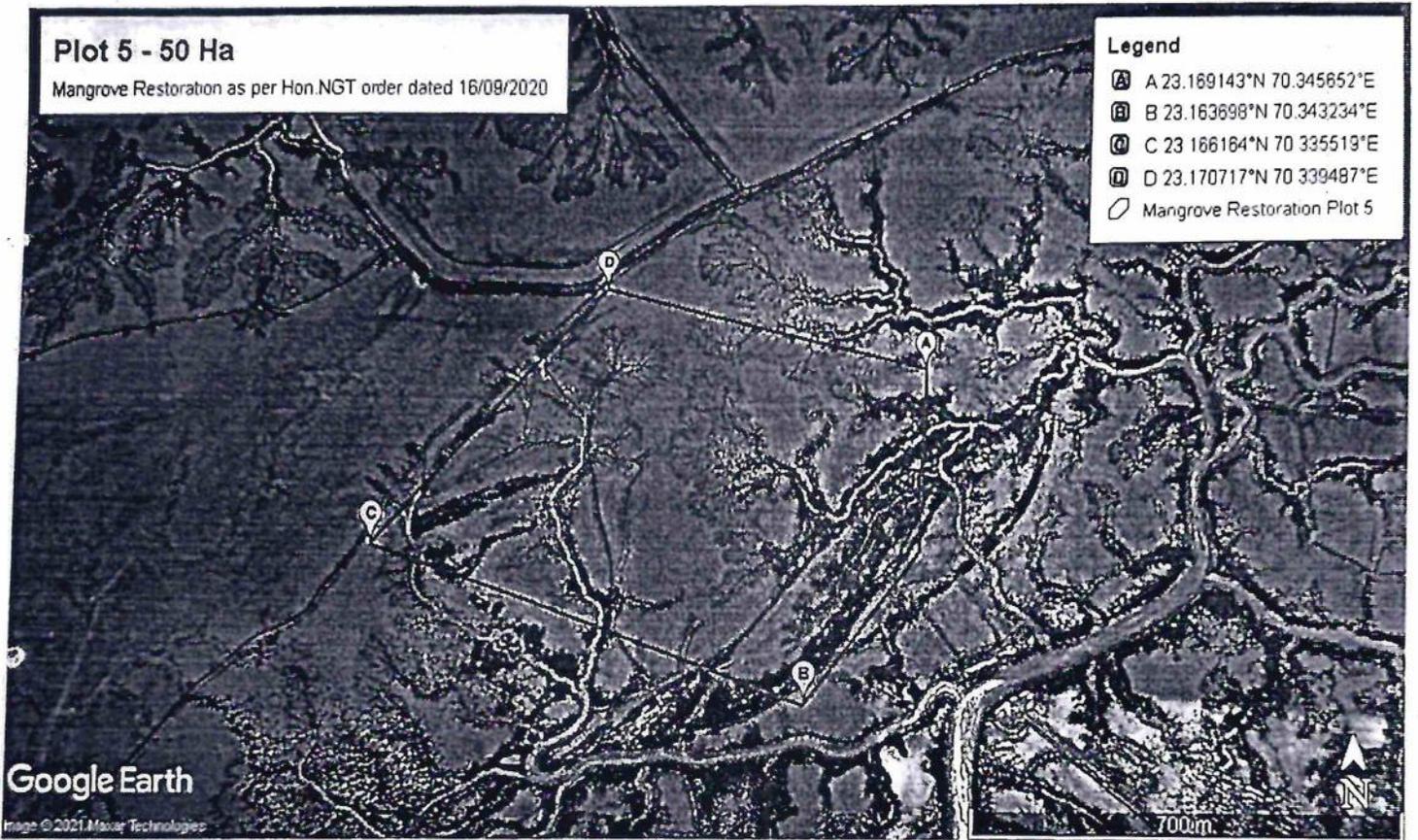


Additional Mangrove Plantation on 145 Ha land:

Assistant Conservator of Forests,
Kachchh (East)-2

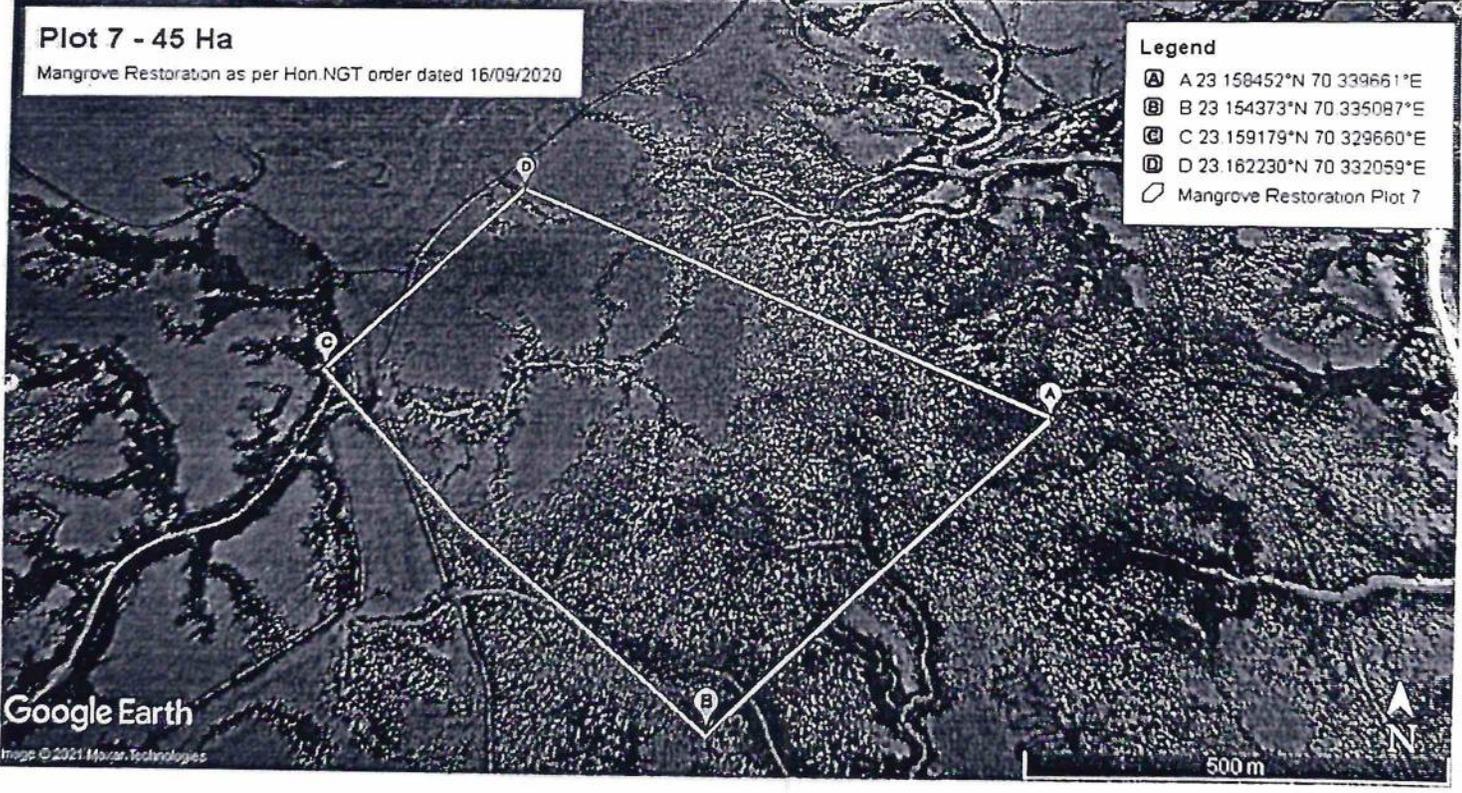
Dy. Conservator of Forests
Kachchh East Division, Bhui

Treatment map prepared by RFO Bhachau and sent for approval to DCF Kachchh East Forest Division to carry out mangrove plantation in an additional 145 Ha area. Treatment maps were approved by DCF Kachchh East Forest Division to carry out mangrove plantation in additional 145 Ha area. (Annexure - ix)



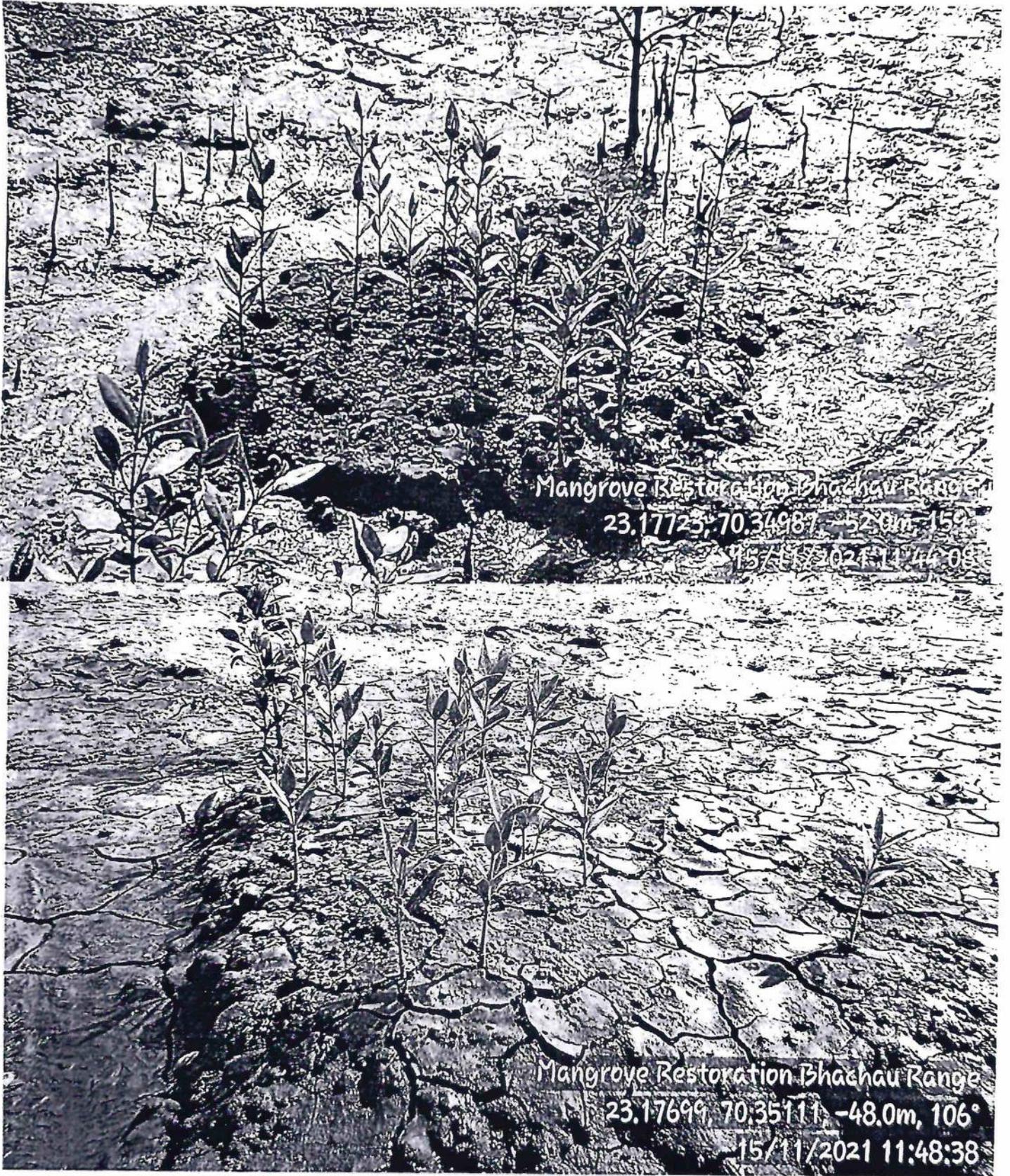
Bh
Assistant Conservator of Forests,
Kachchh (East)-2

Ch
Dy. Conservator of Forests
Kachchh East Division, Bhut




Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj



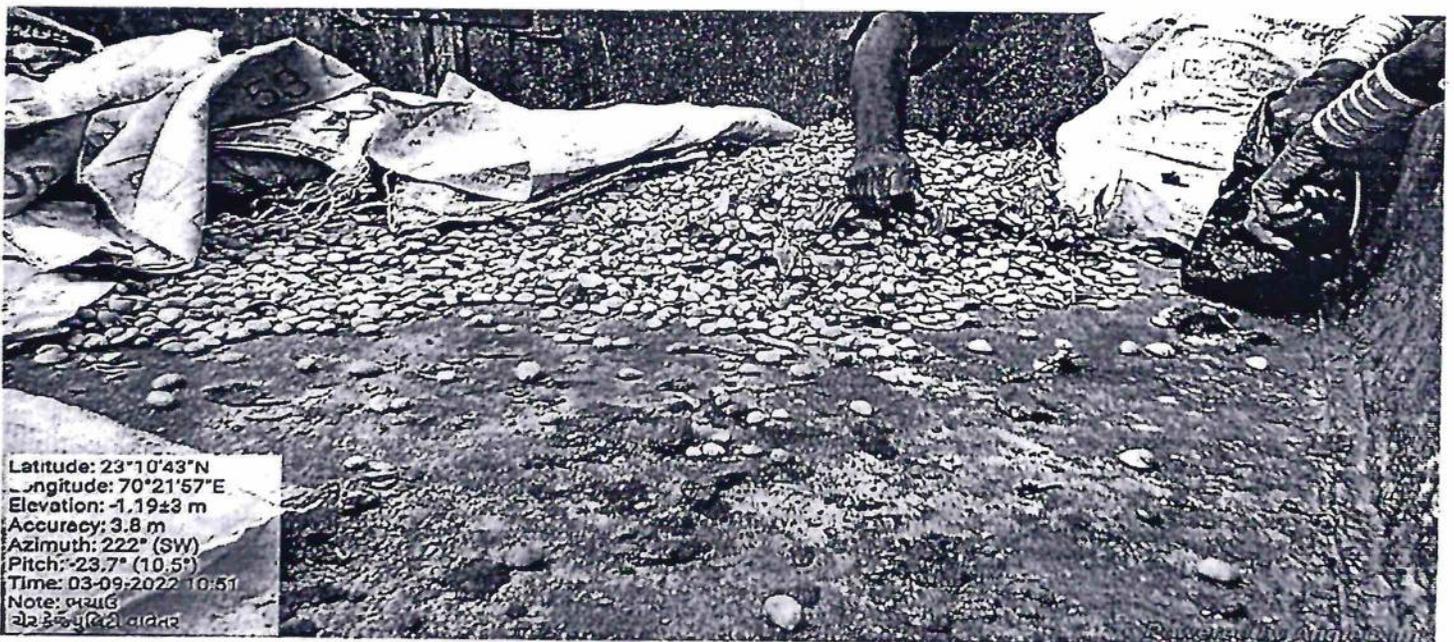
Regeneration of Mangroves observed on raised bed during site visit


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

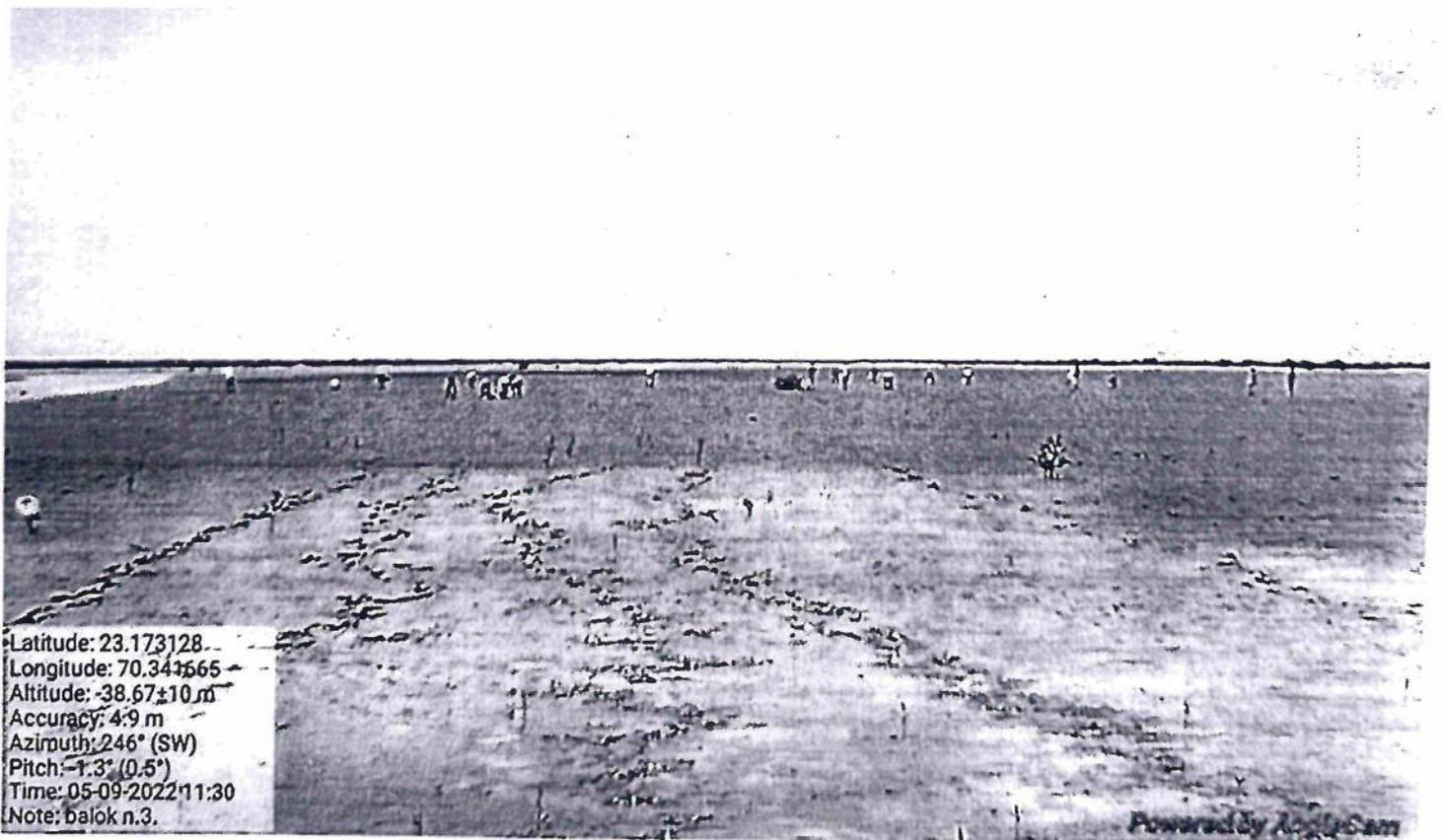
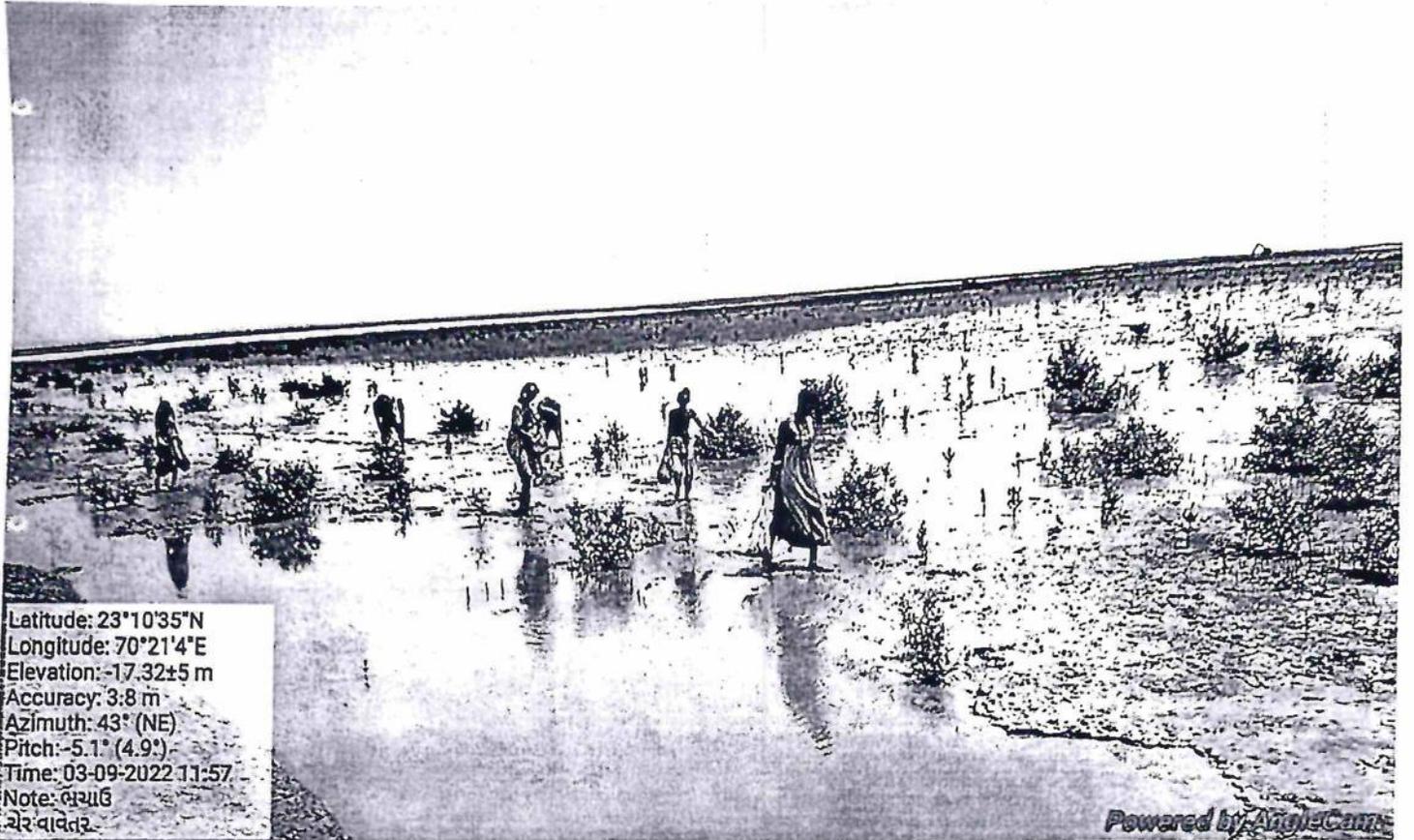
Casualty Replacement Work:

Casualty replacement work has been carried out in September-2022 at Nani Chirai, Moti Chirai, Khershampir creek area where mangrove restoration work has already been carried out in the year 2021-22 as instructions received from Dy. Conservator of Forest-Kachchh East Division to complete the work urgently vide letter dated 30/08/2022.



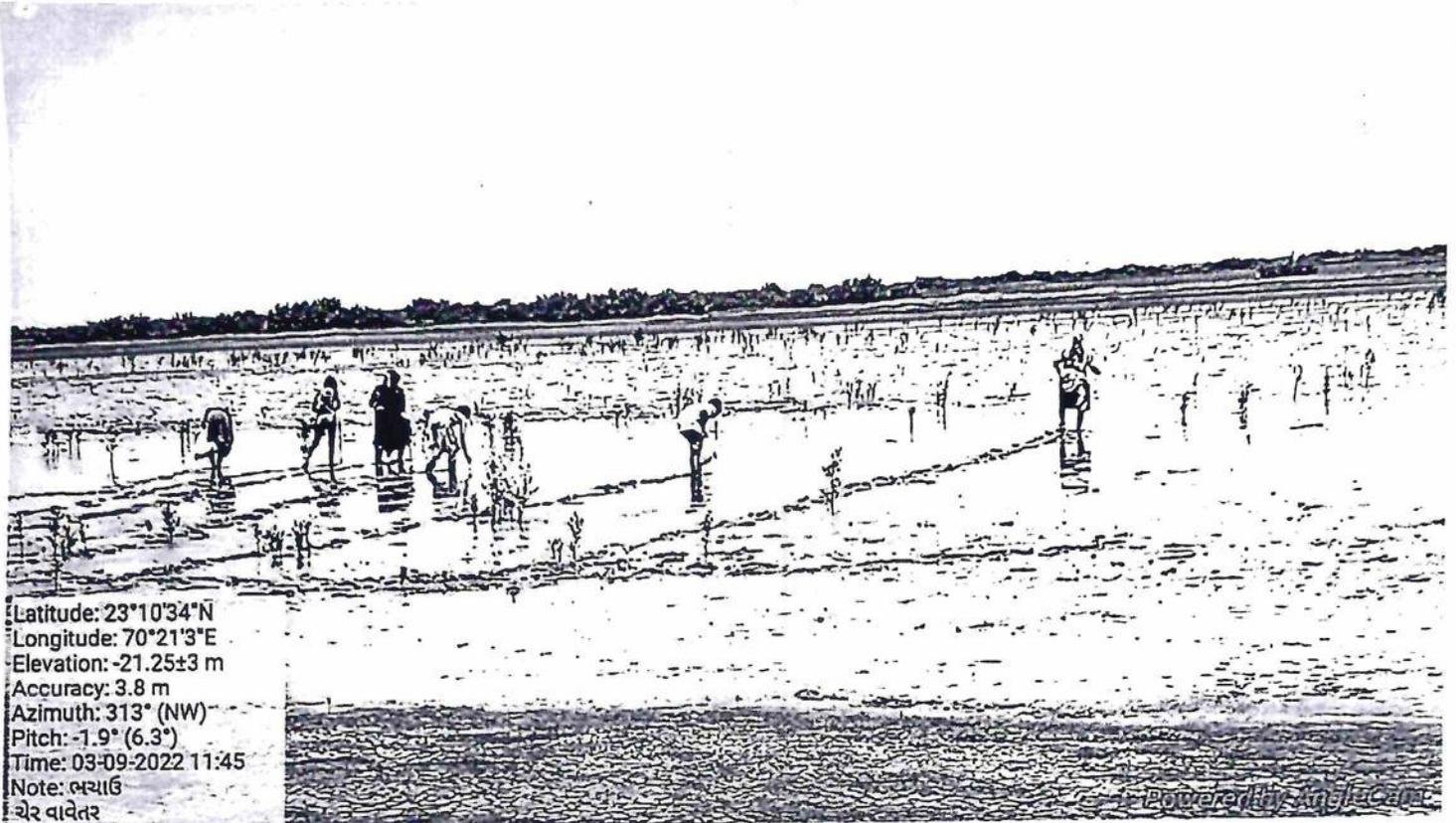

Assistant Conservator of Forests,
Kachchh (Ea. D)-2


Dy. Conservator of Forests
Kachchh East Division, Bhut



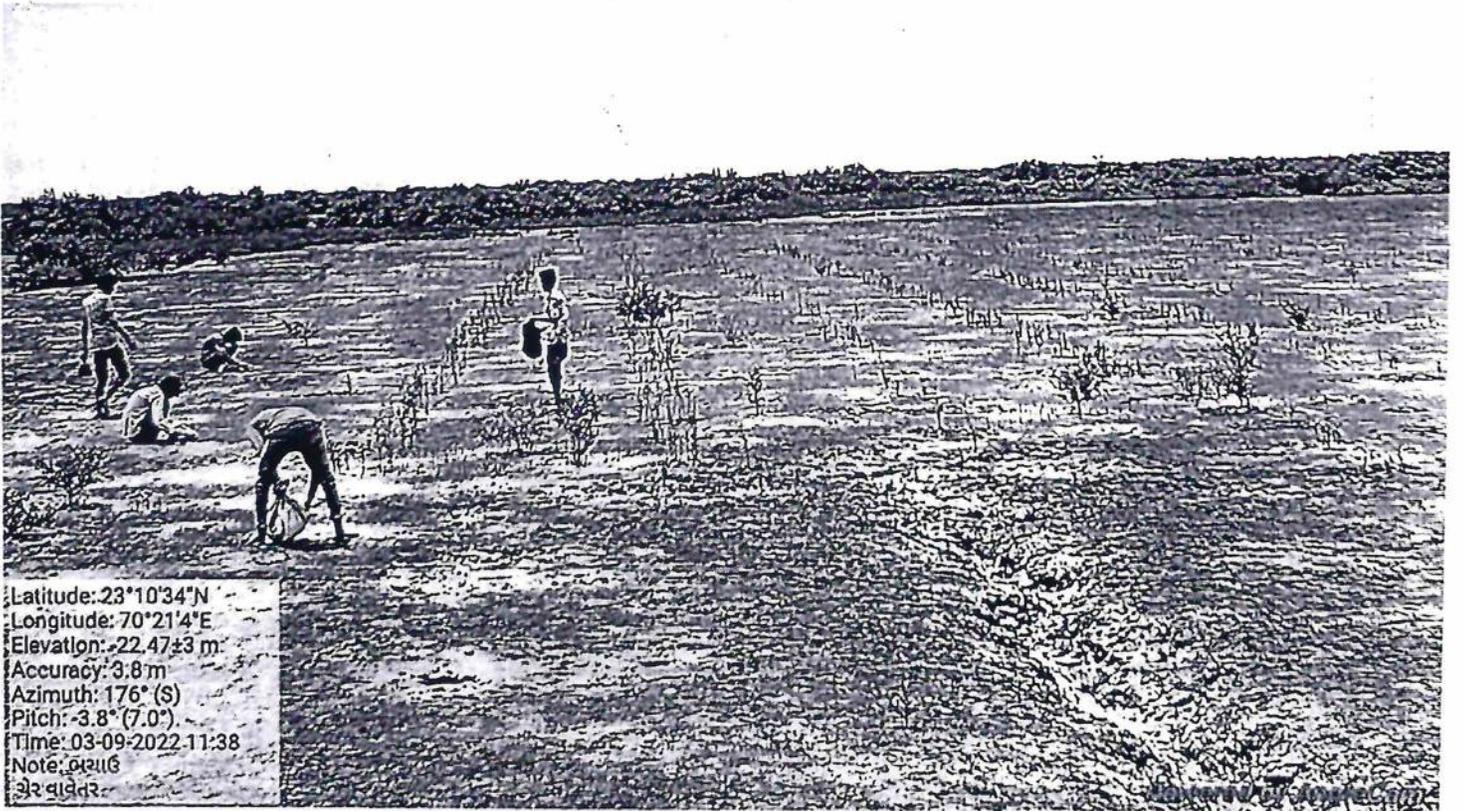

 Assistant Conservator of Forests,
 Kachchh (East)-2


 Dy. Conservator of Forests
 Kachchh East Division, Bhuj



Latitude: 23°10'34"N
Longitude: 70°21'3"E
Elevation: -21.25±3 m
Accuracy: 3.8 m
Azimuth: 313° (NW)
Pitch: -1.9° (6.3°)
Time: 03-09-2022 11:45
Note: ભચાઈ
એર વાવેતર

Powered by AgriCam

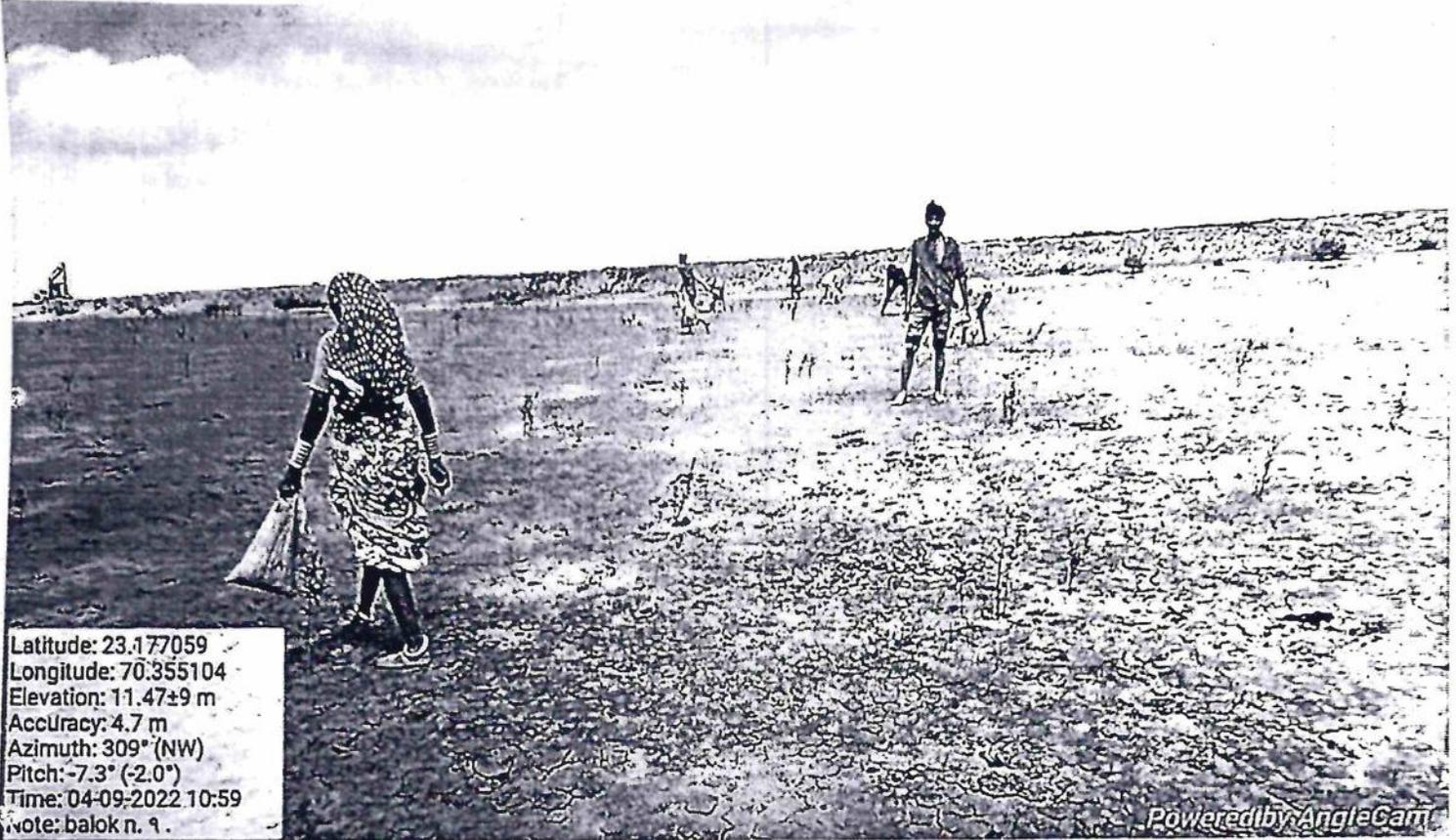


Latitude: 23°10'34"N
Longitude: 70°21'4"E
Elevation: -22.47±3 m
Accuracy: 3.8 m
Azimuth: 176° (S)
Pitch: 3.8° (7.0°)
Time: 03-09-2022 11:38
Note: ભચાઈ
એર વાવેતર

Powered by AgriCam

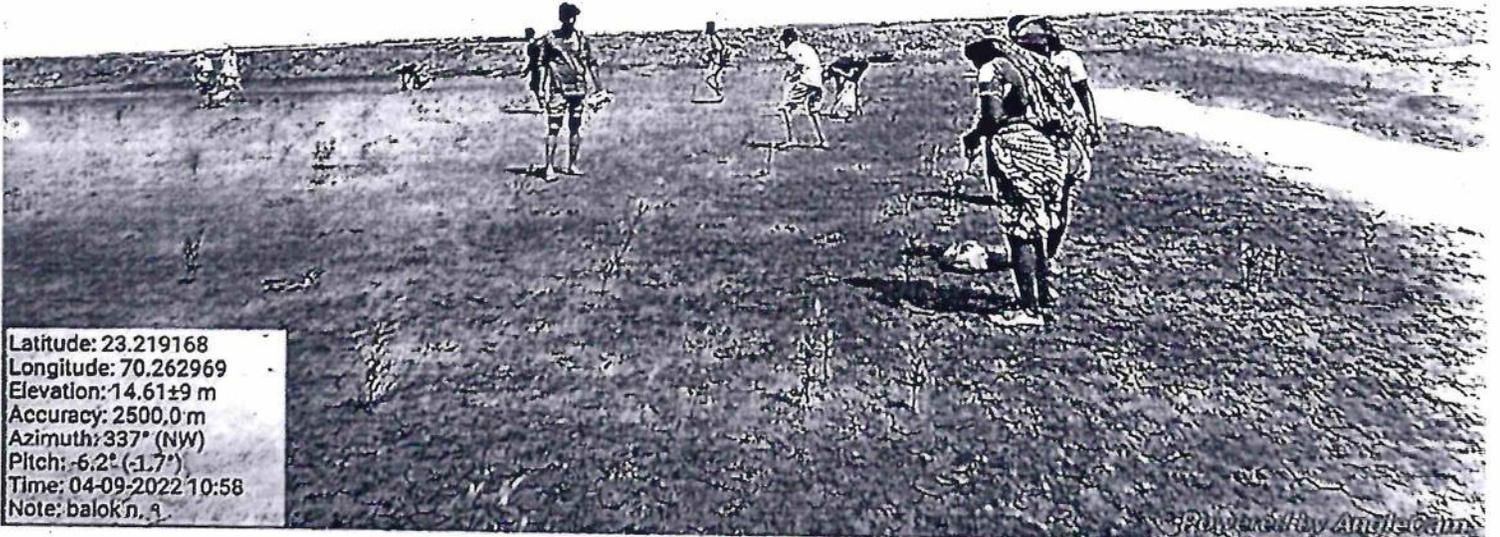

Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj



Latitude: 23.177059
Longitude: 70.355104
Elevation: 11.47±9 m
Accuracy: 4.7 m
Azimuth: 309° (NW)
Pitch: -7.3° (-2.0°)
Time: 04-09-2022 10:59
Note: balok n. 1.

Powered by AngleCam



Latitude: 23.219168
Longitude: 70.262969
Elevation: 14.61±9 m
Accuracy: 2500.0 m
Azimuth: 337° (NW)
Pitch: -6.2° (-1.7°)
Time: 04-09-2022 10:58
Note: balok n. 1.

Powered by AngleCam


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj



Latitude: 23.17305
Longitude: 70.340668
Elevation: 9.38±9 m
Accuracy: 4.7 m
Azimuth: 94° (E)
Pitch: -8.7°
Time: 05-09-2022 11:26
Note: balok n.3

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Azimuth: 143° (SE)
Pitch: -3.4° (-2.3°)
Time: 05-09-2022 11:25
Note: balok n.3

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Assistant Conservator of Forests,
Kachchh (East)-2

Uy. Conservator of Forests
Kachchh East Division, Bhui



Latitude: 23.170651
Longitude: 70.338083
Elevation: 8.0±9 m
Accuracy: 4.7 m
Azimuth: 160° (S)
Pitch: -31.1° (-7.9°)
Time: 05-09-2022 11:44
Note: balok.n.4

Powered by Angia Cam



Latitude: 23.17066
Longitude: 70.33799
Elevation: 6.97±10 m
Accuracy: 4.9 m
Azimuth: 149° (SE)
Pitch: -14.4° (-4.9°)
Time: 05-09-2022 11:45
Note: balok.n.4

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Assistant Conservator of Forests,
Kachchh (East)-2

Uy. Conservator of Forests
Kachchh East Division, Bhut




Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhui



Latitude: 23.174078
Longitude: 70.3451
Elevation: -0.92±10 m
Accuracy: 4.9 m
Azimuth: 117° (SE)
Pitch: -3.9°
Time: 05-09-2022 12:51
Note: balok .n:6

Powered by AngleCam



Azimuth: 344° (N)
Pitch: -10.41 (-2.7°)
Time: 05-09-2022 12:42
Note: balok .n:2

Powered by AngleCam


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj.

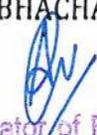
• (NGT) Mangrove Plantation Expenditure Detail Bhachau Range

Account Month	Location	Area (Ha.)	Work Detail	Work date	work Quantity	Expenditure	Saving
01/2021	Bhachau Nani-moti chirai creek area	450 rmt	matipala toti jamin samthal karvani kangiri	14/12 to 20/12/2020	450 rmt	899160	
05/2021	Bhachau Nani-moti chirai creek area	3765 rmt	matipala toti jamin samthal karvani kangiri	21/12 to 29/12/2020	3765 rmt	7530000	
SOIL BAND Total Grant				8480400		8429160	
09/2021	Bhachau Nani-moti chirai creek area	120 (1) Ha.	Mangrove restoration Work (All Work)	09/2021	48000 Otta Bed	3408000	
	Bhachau Nani-moti chirai creek area	120 (2) Ha.	Mangrove restoration Work (All Work)	09/2021	48000 Otta Bed	3408000	
	Bhachau Nani-moti chirai creek area	50(1) Ha.	Mangrove restoration Work (All Work)	09/2021	20000 Otta Bed	1420000	
	Bhachau Nani-moti chirai creek area	60 Ha.	Mangrove restoration Work (All Work)	09/2021	24000 Otta Bed	1704000	
						9940000	
12/2021	Bhachau Nani-moti chirai creek area	50(2) Ha.	Mangrove restoration Work (All Work)	10,11/2021	20000 Otta Bed	1420000	
	Bhachau Nani-moti chirai creek area	50(3) Ha.	Mangrove restoration Work (All Work)	10,11/2021	20000 Otta Bed	1420000	
	Bhachau Nani-moti chirai creek area	45 Ha.	Mangrove restoration Work (All Work)	10,11/2021	18000 Otta Bed	1278000	
						4118000	
Mangrove restoration Total Grant				15784200		14058000	
All Total Grant				24264200		22487160	1777040
Year 2022-23 Replasmnt							
11/2022	Bhachau Nani-moti chirai creek area	120 (1) Ha.	Mangrove Replasmnt Work (All Work)	01/09 to 05/09/2022	14400 Otta Bed	424080	
	Bhachau Nani-moti chirai creek area	120 (2) Ha.	Mangrove Replasmnt Work (All Work)	01/09 to 05/09/2022	14500 Otta Bed	427025	
	Bhachau Nani-moti chirai creek area	50(1) Ha.	Mangrove Replasmnt Work (All Work)	01/09 to 05/09/2022	6100 Otta Bed	179645	
	Bhachau Nani-moti chirai creek area	60 Ha.	Mangrove Replasmnt Work (All Work)	01/09 to 05/09/2022	7400 Otta Bed	217930	
	Bhachau Nani-moti chirai creek area	50(2) Ha.	Mangrove Replasmnt Work (All Work)	02/09 to 05/09/2022	6200 Otta Bed	182590	
	Bhachau Nani-moti chirai creek area	50(3) Ha.	Mangrove Replasmnt Work (All Work)	01/09 to 05/09/2022	6000 Otta Bed	176700	
	Bhachau Nani-moti chirai creek area	45 Ha.	Mangrove Replasmnt Work (All Work)	03/09 to 05/09/2022	5400 Otta Bed	159030	
						1767000	10040

(B.J. MALA)

RANGE FOREST OFFICER
BHACHAU RANGE


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhui

Compliance Work As per Hon.NGT Order Dated 16.09.2020				
Sr.No.	Year	Work	Quantity	Amount
1	2020-21	Budget allotted by DPT		24264200
2	2020-21	Illegal Earth Bund Destruction	4215 RMT	8,42,9160
3	2021-22	Mangrove Restoration	350 Ha	9940000
4	2021-22	Mangrove Restoration	145 Ha	4118000
5	2022-23	Casualty Replacement	60000 Raised Beds	1767000

Annexures:(i) **Implementation committee**(ii) **Directions under Section 5**(iii) **Demand note by Forest Dept**(iv) **Submission by DPT**(v) **Amount deposited by DPT to Forest**(vi) **Available with Kachchh East Forest Division Office.**(vii) **Second demand note by Forest Dept**(viii) **Treatment Map approved for 350 Ha Mangrove Plantation**(ix) **Treatment Map approved for 145 Ha Mangrove Plantation**


 Assistant Conservator of Forests,
 Kachchh (East)-2


 Dy. Conservator of Forests
 Kachchh East Division, Bhut

e-subeeer
file no - 1256

Office of the,

Principal Chief Conservator of Forests,

Aranya Bhavan, Block No.A/3,

Sector-10/A, Gandhinagar, Dt. 15/09/2023

To,

The Director(Environment) &

Member Secretary, GCZMA,

Gandhinagar.

Sub: Action Taken Report(ATR) regarding
Implementation of Hon'ble NGT order Dated
11/09/2019, OA No 111/2018 for Restoration of
mangroves.

Ref: Your office latter No.ENV-10-2018-NGT-27-F,
Dt.11/09/2023

With reference to the above subject and letter the Action Taken Report(ATR)
regarding Implementation of Hon'ble NGT order Dated 11/09/2019, OA No
111/2018 for Restoration of mangroves is attached here with.

Attach: As per above.

Jonw
(Dr. Jaipal Singh)

Addl. Pri. Chief Conservator of Forests

Land

Gujarat State, Gandhinagar

qu
qu
19/9/23

BD
Assistant Conservator of Forests,
Kachchh (East)-2

AD
Dy. Conservator of Forests
Kachchh East Division, Bhui

Annexure 743

Office of the Deputy Conservator of Forests
Kachchh East Forest Division, Forest Complex
Behind District Industries Centre, Bhuj-Kachchh – 370001
Email: dcfkachchheast@gmail.com
Phone: 02832-250227
Fax: 02832-229630

Letter No.: PVY/6/B/5082/2023-24
Date: 04/10/2023

To
Regional Officer
Gujarat Pollution Control Board
Regional Office, Kachchh (West)
Katira Complex-1, Near Mangalam Crossroads
Sanskar Nagar, Bhuj – 370001

Subject: Implementation of Hon'ble National Green Tribunal Order in E.A. No. 12/2020 in Original Application No. 111/2018
Kachchh Camel Breeders Association vs. Union of India & Others

Reference: Your letter No. GPCB/R.O./Kachchh(West)/T-(43)/ dated 22/09/2023

With reference to the above subject, it is respectfully stated that your referenced letter requested a report on the actions taken under the mentioned case. Accordingly, the detailed Action Taken Report regarding the implementation of the Hon'ble National Green Tribunal's order in E.A. No. 12/2020 in O.A. No. 111/2018 is enclosed herewith for your information and records.

Enclosure: As above

(G.D. Sarvaiya)

Deputy Conservator of Forests
Kachchh East Forest Division, Bhuj

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Assistant Conservator of Forests,
Kachchh (East)-2


Uy. Conservator of Forests
Kachchh East Division, Bhuj

REPORT ON NANI CHIRAI AND MOTI CHIRAI TALUKA: BHACHAU, DIST: KACHCHH IN COMPLIANCE OF ORDER OF HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN THE MATTER OF KACHCHH CAMEL BREEDERS ASSOCIATION V/S UNION OF INDIA & OTHERS [O.A. NO. 111/2018]



DECEMBER

2019

1.0 BACKGROUND

Member Secretary, Gujarat Ecology Commission (GEC) through its letter dated 21st August-2018 informed to GCZMA about destruction of mangrove at Nani Chirai and Moti Chirai areas of Bhachau, Dist: Kutch based on representation made by Prof. Nagar, M S University to GEC.

Based on this, GCZMA directed Collector & Chairman, District Level Committee, Kutch and Regional Officer and MS, District Level CRZ Committee, Kutch through latter dated 26-02-2018 to get the matter verified and initiate suitable actions ensuring that no destruction of mangrove had taken place. They were also requested to take necessary actions and submit an action taken report to GCZMA.

The Gujarat Pollution Control Board, Gandhinagar submitted a letter dated 03-04-

(Signature)
Assistant Conservator of Forests,
Kachchh (East)-2

(Signature)
Assistant Conservator of Forests,
Kachchh (East)-2

(Signature)
Dy. Conservator of Forests
Kachchh East Division, Bhuj

2018 along with a copy of an inspection report dated 14-03-2018 carried out by the Sub-Committee of District Level Committee, Kutch based on the representation received and as requested by the GCZMA.

It was mentioned that the sub-committee headed by the DCF, Kutch (east) and comprised of representatives from DILR, GPCB, GUIDE, Fisheries Department, Mamlatdar - Bhachau and NGO, etc visited the site on 14-03-2018. The committee visited five plots and surrounding areas.

The observations were as under:

- Representative of Deendayal Port Trust (DPT) informed that the said area of total five plots admeasuring an area of 3500 acres, is leased out for salt production activity to M/S. Shree Jyoti Salt Industries and M/S Shri Ram Salt Supply
- It was observed that obstructions are created along the creeks by way of constructing earthen bunds/roads which is in due course of time, affects the very survival of mangroves in a vast area and its associated biodiversity
- Uprooted mangroves were evident from the cutting and remains of mangrove plant parts in the visited areas
- Land levelling was noticed which affects the minor creek system within the area
- All the above activities resulted in destruction of mangroves habitat and removal of mangroves in area of @ 750 acres. Out of which, 250 acres area can be classified as moderate mangrove and balanced 500 acres can be classified as open mangrove(sparse mangrove)
- The Committee has also noticed extensive construction of earthen bunding even beyond the five above said plots. Since the length of bunds were extensive it was very difficult to predict the exact impact area due to bunds. Nevertheless, this could impact several folds of the lease areas as mentioned above
- The bunding's/leveling activity was carried out since two—two and half months
- Since the area falls under mangrove i.e CRZ-IA, any activity without prior permission on habitat alteration or removal of mangroves is a case of clear violation of CRZ Notification 2011 as amendment thereof

The Sub-Committee recommended following actions:


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

1. To stop all activities immediately in the said area
2. To restore the free flow water in the creeks/creek lets by removing all the earthen bunds/roads
3. Since areas falls under CRZ Category I-A, all the leases should be canceled with immediate effect and legality should be followed
4. The restoration plan needs to be prepared for the impacted and surrounding areas and effective implementation should be envisaged with appropriate monitoring mechanism

Based on the Sub-committee report, Collector and District Magistrate & Chairman of the District Level CRZ Committee has issued an advisory letter to M/S Deendayal Port Trust on 28-03-2018. The District Collector has also requested to take all the actions under Environment (Protection) Act 1986 and also requested to appraise the State Government accordingly.

Based on the DLC report and request from Collector, Kutch, Directions under Section 5 of Environment (Protection) Act, 1986 were issued on 20-04-2018 to M/S Deendayal Port Trust as follows;

1. To stop all activities immediately in the said area
2. To restore the free flow water in the creeks/creek lets by removing all the earthen bunds/roads
3. Since areas falls under CRZ Category I-A, all the leases should be canceled with immediate effect and legality should be followed
4. The restoration plan needs to be prepared for the impacted and surrounding areas and effective implementation should be envisaged with appropriate monitoring mechanism

In the meantime, the Kachchh Camel Breeders Association has filed an Original Application No 111 of 2018 versus Union of India ,through Secretary, MOEF&CC and Others against the violations CRZ Notification 2011 issued by the Ministry of Environment, Forest and Climate Change, Government of India as well as the violations of Forests Conservation Act, 1980 by rampant clearing of the mangroves in Nani Chirai and Moti Chirai area of Bhachau Taluka in Kutch District by Deendayal Port Trust.

The Hon'ble National Green Tribunal vide order dated 19th March, 2018 directed that status quo be maintained till further orders in order to stop the


Assistant Conservator of Forests,
Kachchh (E.S)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

destruction of mangroves. The Tribunal had also ordered Joint Inspection to be conducted and a report in this regard to be filed by the Gujarat State Pollution Control Board (GPCB) and the Central Pollution Control Board (CPCB).

Joint Inspection of the site was conducted on 13th April, 2018 by officials of the GPCB and CPCB and the report was filed on 27th April, 2018:

On 28th April, 2018, it was noted that obstructions caused in the creeks have resulted in depletion of the water in the areas where mangroves were growing and if this position continues, destruction will be complete. Besides, if the water is not allowed to pass through the creeks, it will destroy all the mangroves and the area will be exposed to reclamation which may be the intention of the vested interests. The Gujarat State Pollution Control Board (GPCB) assisted by the District Magistrate was directed forthwith to visit the spot and remove all obstructions from the creeks to ensure flow of water to the area where mangroves exist. The GPCB was asked to report compliance within ten (10) days from 24th May, 2019.

The Gujarat Pollution Control Board filed an affidavit in 3rd July, 2019 in compliance with reference to Hon'ble NGT order dated 24-05-2019 stating that with the assistance of the Collector and District Magistrate, Kachchh completed the work of demolition of bunds and removal of all obstructions to the satisfaction of the complainant.

The Kachchh Camel Breeders Association again filed an I.A. No 20 of 2019 in O.A. No-111 of 2018 on 08-01-2019 regarding continuation of mangrove destruction in and nearby creeks in Jangi Village areas.

The District Level CRZ Committee informed regarding this issues, as the applicant Kachchh Camel Breeders' Association made a representation on 03-01-2019 to MS, District Level Committee and submitted that the District level Committee met on 08-03-2019 in Shri Aadatbhai Bhachubhai Jat, a representative of Kachchh Came Breeders Associations, who informed that no activities have been started on that place. Also the site was not approachable. The DPT informed that they have informed the Superintendent of Police on 26-12-2018 (east Kutch), Gandhidham for unauthorized occupation, attempt of encroachment, illegal activities and violation of Environmental norms on vacant and unutilized DPT land located opposite salt land/ Plot of Ex-lease of M/S


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhui

obstruction of creeks and take action in accordance with law including recovery of environmental damage and cost of restoration of mangrove damaged. This may be done within a period of one month. 3. If there has been any activity that is in violation of CRZ Notification 2011, the GCZMA will immediately take actions in accordance with law. 4. If there has been any activity in the mangroves area which are in contravention of the Forest (Conservation) Act, 1980 or any other law, the Forest Department will immediately take action in accordance with law. 5. There shall be no salt manufacturing activity in CRZ - 1 area without following the due procedures provided under law/notification. If such activity is found the GCZMA will take action immediately to stop forthwith and initiate appropriate proceedings.

6. The quantum of damage caused to the mangroves shall be assessed by the GCZMA in accordance with laid down procedures and the same shall be recovered from the persons responsible for the same within a period of one month from today.
7. The Forest Department, Government of Gujarat will take immediate action to restore the mangroves which are damaged within a period of six (6) months from hence.

The matter was disposed of with above directions.

This matter was discussed in the 45th meeting of Gujarat Coastal Zone Management Authority, which was held on 04-10-2019, During the meeting the Anthony deliberate the issues and after detailed discussion, it was decided that to constitute committee of following members from GCZMA alongwith others members from Forests and Revenue Department and carry out visit and submit report about actions required to taken in compliance NGT order dated 11-09-2019

1. Director , BISAG, Member GCZMA
2. Representative of MS, GPCB, Member GCZMA.
3. Shri Nischal Joshi, GEC
4. Representative of PCCF(WL), Member, GCZMA.
5. Shri H.B.Chauhan. Member, GCZMA.

However, due to the preoccupation of the Director, BISAG, It was decided to include Dr. Manan Shukla, Manager (Environment), Gujarat Maritime Board as a


 Assistant Conservator of Forests,
 Kachchh (East)-2


 Dy. Conservator of Forests
 Kachchh East Division, Bhuj

Kanoria Chemicals near Village Jangi. The Committee Directed DPT on 02-05-2019 for removal of bunds at Jangi Village.

The Forests and Environment Department filed an affidavit on 01-02-2019 before the NGT with a request that a subcommittee would be visit the site and take necessary action; DPT also filed a reply on 24-01-2019

Further to this, based on Hon'ble NGT oral order on 08-05-2019, Directions Under Section 5 of Environment Protection Act, 1986 were issued on 12-06-2019 to Deendayal Port Trust as follows:

1. To Stop carrying out any activity in and around the intertidal areas which are affecting the mangroves, blocking the creeks and disturbing the natural flow of tidal waters, and commenced without obtaining prior clearance from the competent Authority and are in violation of the provision of the CRZ notification
2. Remove all the bunds which are blocking the Creeks and all the expenditure in this regard shall be borne by the DPT
3. Stop the construction of bunds of any kind anywhere within CRZ areas of this region as well as in DPT areas
4. Cancel all the leases granted for salt manufacturing in the CRZ-I(A) area , which is classified as ecologically Sensitive areas as per CRZ Notification, and who are in violation of CRZ Notification
5. Prepare a restoration Plan for the impacted and surrounding mangrove areas and effective implementation should be done by the DPT with an appropriate Mechanism
6. An Action Taken report in this regard shall be submitted immediately
The District Level Committee was also requested to file FIRs against known unknown persons for destruction of mangroves and violating the Environmental Laws.

The Hon'ble National Green Tribunal has passed an order on 11-09-2019 as follows:

1. There shall be no obstruction of any kind in the creeks, and, free and continuous flow of estuarine water in the creeks will be ensured. 2. The Forest Department, Government of Gujarat, GCZMA and Revenue Officials will jointly inspect the area to find out the persons who were responsible for


 Assistant Conservator of Forests, Kachchh (East)-2


 Dy. Conservator of Forests, Kachchh East Division, Bhuj

member of the Committee.

The Collector, Kutch vide its letter dated 09-11-2019 has directed the Conservator of Forests, Kutch(East) along with other members of the District Level Committee to carry out site visit of the areas as alleged in the petition and submit a report within three days.

Attempts were made to carry out site visits by the GCZMA committee and DLC, however due to pre-occupancies, it was not materialized. However, finally, the site visit was carried out on 10-12-2019 and on 11-12-2019

2.0 SITE VISIT.

As decided, the site visit was carried out during 10-12-2019 and 11-12-2019 by the Committee of GCZMA and District Forest Officials and District Revenue Officials and members of DLC.

In the beginning of the visit, the committee started with meeting all stakeholders. Meeting with all stakeholder was conveyed on 10-12-2019 under Chairmanship of SDM, Bhachau, Kutch at SDM, Office, Bhachau, along with the District level

Forests officials, Committee members, Representative of Deendayal Port Trust and representative of the Petitioner wherein the following officials remained present during meeting:



Assistant Conservator of Forests, Uy. Conservator of Forests
Kachch (East)-2 Kachch East Division, Bhuj



DIA no. 111/2018 (I.A No. 20/2018) passed by Hon NGT on Dtd. 11/09/2019, Bhachan, Kutch

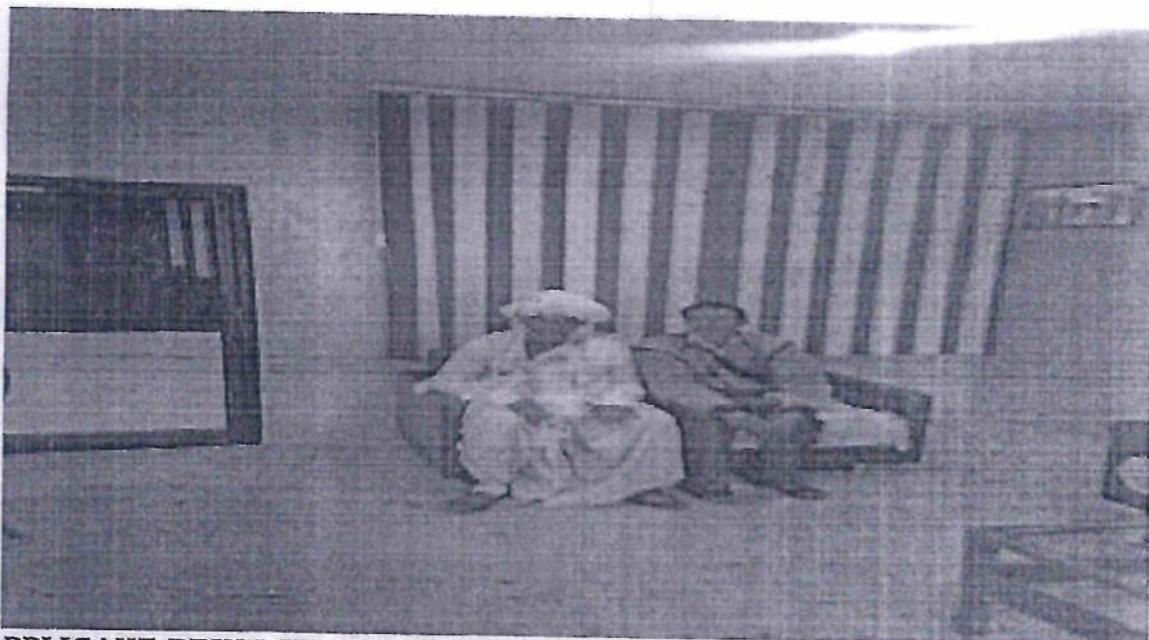
Date: 10-12-2019

Sr. No.	Name	Designation	Organization	Contact No.	Sign
1	P. H. Jambhani	Senior - Bhachan		91-982144 5478	
2	Nishal Joshi	Senior - GOR	GOI	98250 21373	
3	P. H. Jambhani	Senior - Bhachan		91-982144 5478	
4	P. H. Jambhani	Senior - Bhachan		91-982144 5478	
5	D. H. Sarda	Senior - Bhachan	Senior - Bhachan	98250 21373	
6	P. H. Jambhani	Senior - Bhachan		91-982144 5478	
7	P. H. Jambhani	Senior - Bhachan		91-982144 5478	
8	P. H. Jambhani	Senior - Bhachan		91-982144 5478	
9	P. H. Jambhani	Senior - Bhachan		91-982144 5478	
10	P. H. Jambhani	Senior - Bhachan		91-982144 5478	
11	P. H. Jambhani	Senior - Bhachan		91-982144 5478	
12	P. H. Jambhani	Senior - Bhachan		91-982144 5478	
13					
14					
15					
16					

During discussion with the representatives of the applicant, it was informed that process of bunding and destruction of mangrove has taken place at two places, namely 1) the area where DPT has given lease for salt work and 2) near Jangi area.


 Assistant Conservator of Forests,
 Kachchh (East)-2


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 Kachchh East Division, Bhuj



APPLICANT BEING HEARD IN THE MATTER BEFORE SITE VISIT

After meeting, site visit of the Deendayal Port Trust area was carried out by the above officials and observations were as under:

3.0 SITE VISIT ON 10-12-2019

OBSERVATIONS:

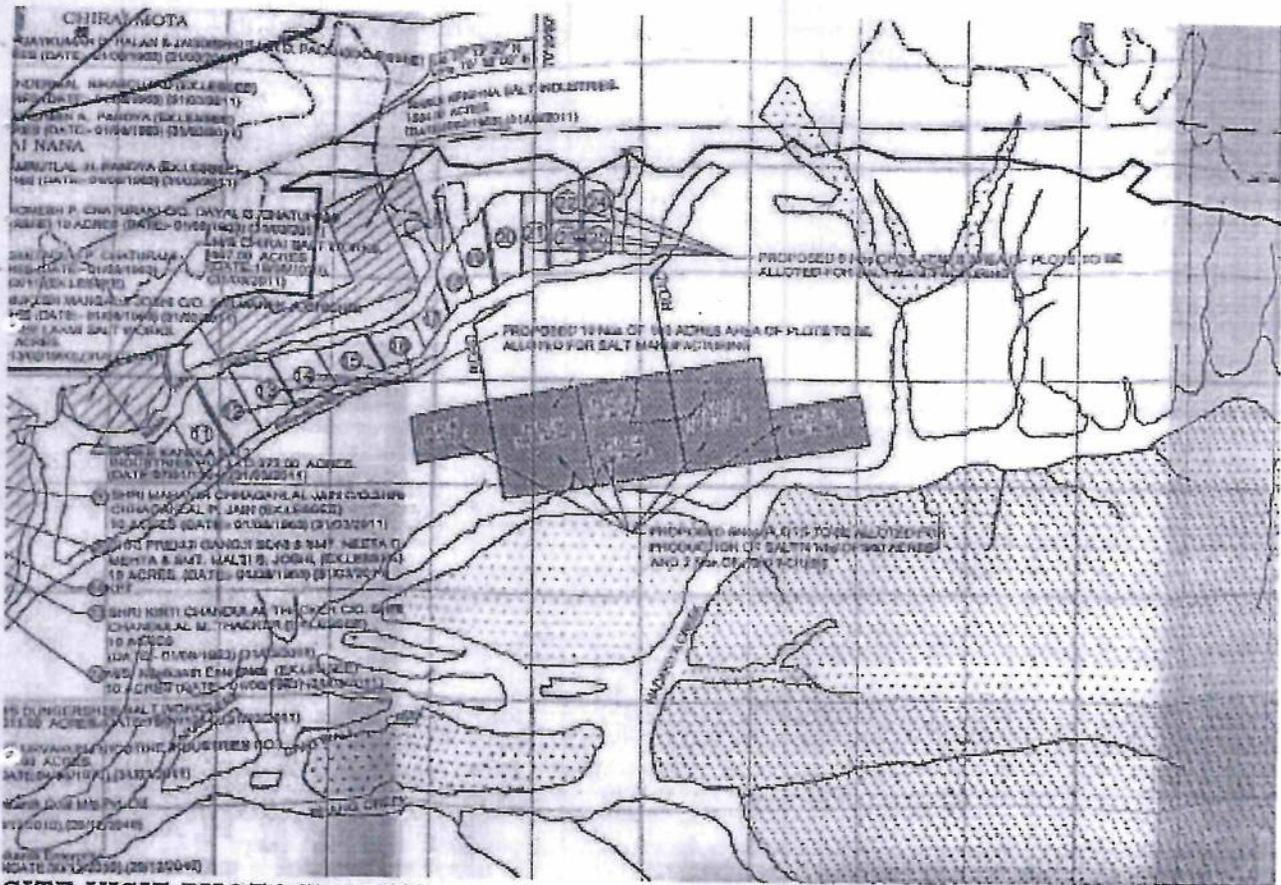
Committee visited the area on 10th December 2019 allotted by DPT on lease for the salt pan work to Shri Jyoti salt industries and Shri Ram salt supplies. It was not possible to approach the exact location due to inaccessibility of that area. Members were able to approach the nearest possible point and from there members observed the affected area. The corresponding site visit photographs are as following:

PLOTS LEASED BY DPT FOR SALT PANS LEADING TO DESTRUCTION OF MANGROVES

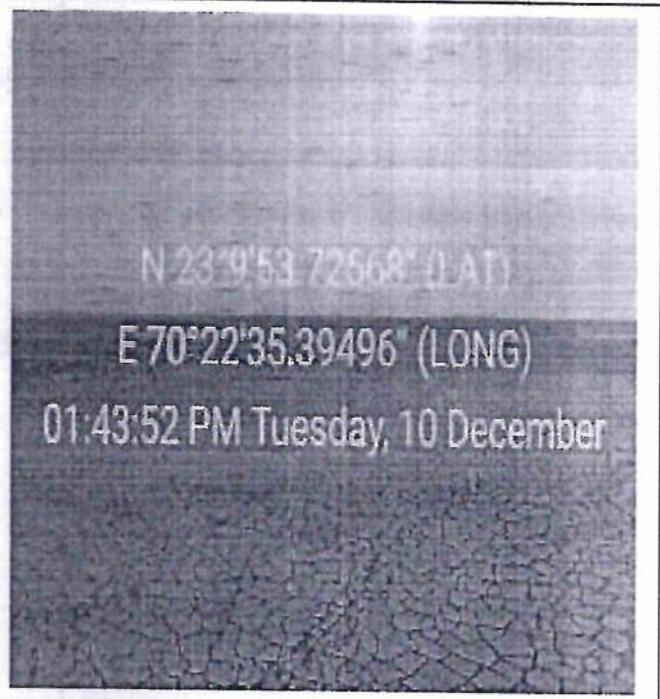
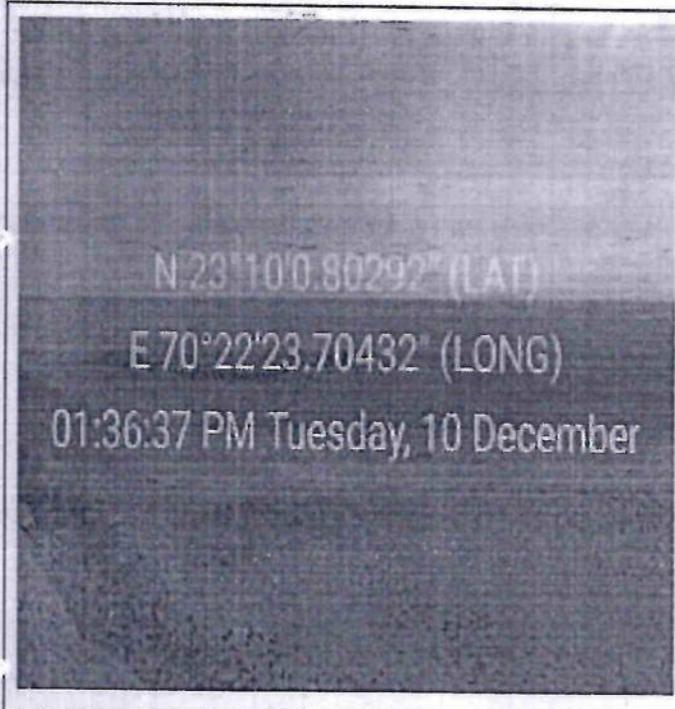
Allotment of 06 nos. of plot of various sizes admeasuring a total area of 4000 acres between village Bhachau and village Jangi were leased by DPT for production of salt on 30 years lease.

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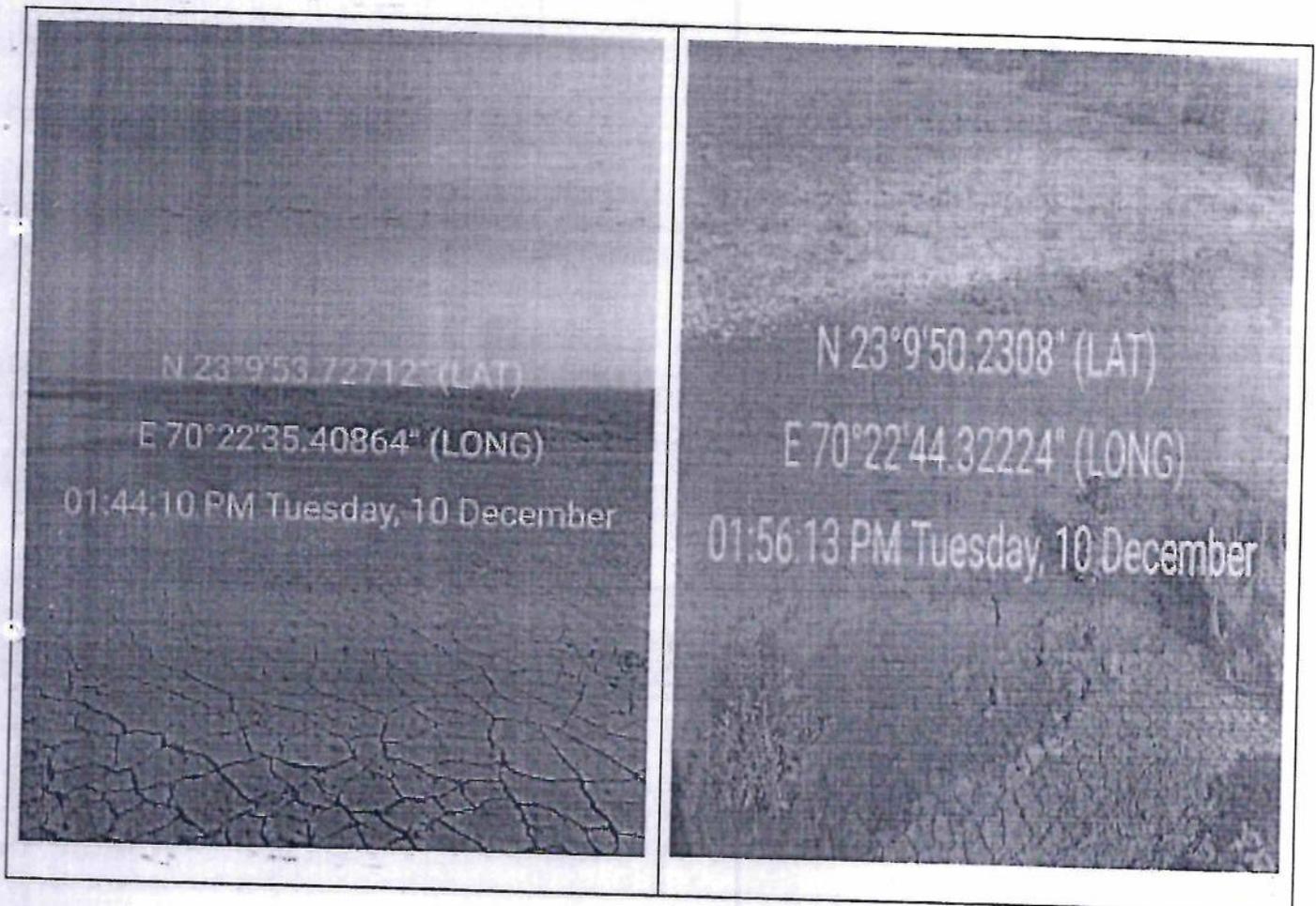


SITE VISIT PHOTOGRAPHS




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 Kachchh East Division, Bhuj



DRYING OF ENTIRE AREA DUE TO BLOCKAGE OF CREEKS FOR SALT PRODUCTION

4.0 SITE VISIT ON 11-12-2019

OBSERVATIONS

On 11th December 2019, committee visited the Jangi area, at this place also it was not possible to reach the exact location due to inaccessibility of the area, committee members observed the location from the nearest point at bank of the creek. After-visiting the place, all present stake holders had put their views to the committee.


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Kachchh (East)-2

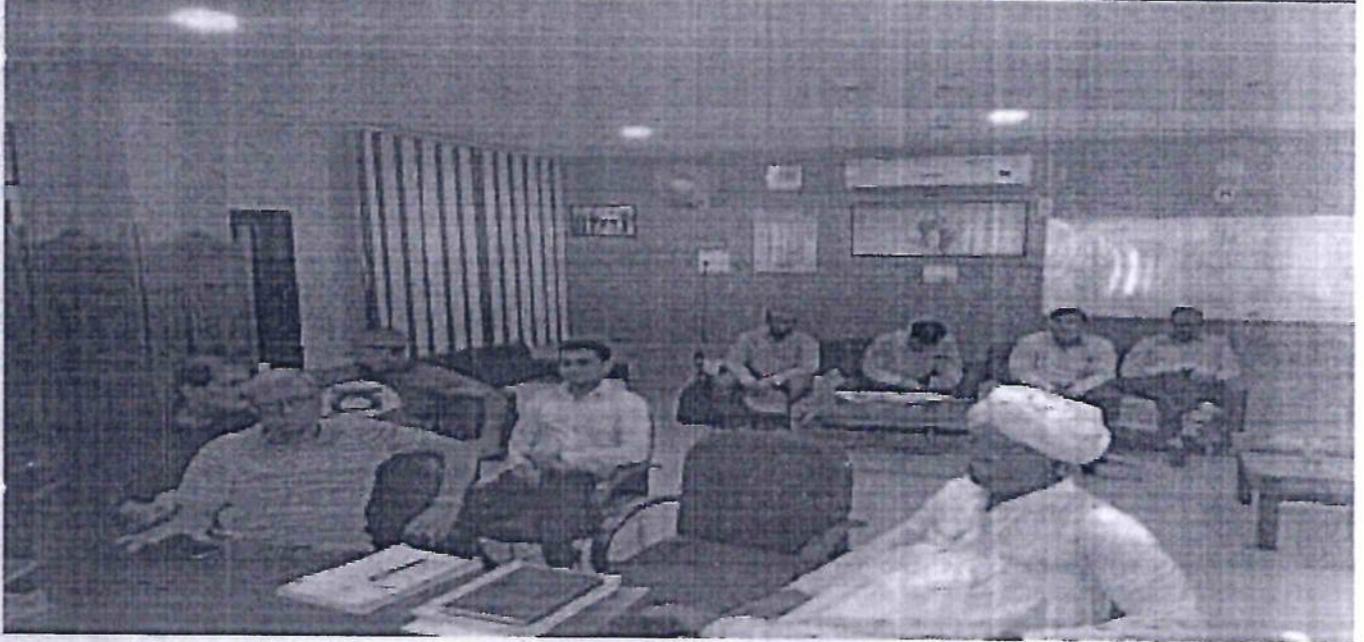

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Kachchh East Division, Bhuj

List of Committee Members and other designated officials present during site visit in compliance with
 O/A No. 111/2018 (I. A. No. 20/2019) passed by Hon. NGT on Dtd. 11/09/2019, Bhachau - Kachchh
 Dt.: 11-12-2019

No.	Name	Designation	Organization	Contact No.	Sign
1	Dr. Harshad B. Chavhan	Prof. Sci/Eng	ESRO	91274723	[Signature]
2	A. B. Lakshani	Member/Chairman			[Signature]
3	J. R. Bhanu	Asst. Comm. Forest Officer			[Signature]
4	Dr. Manoj Kumar	Director, Forest Dept.	Govt. of Gujarat	91281253	[Signature]
5	Nishal Jethi	Asst. Comm. Forest Officer			[Signature]
6	[Faint Name]	[Faint Designation]	[Faint Organization]	[Faint Contact No.]	[Faint Sign]
7	[Faint Name]	[Faint Designation]	[Faint Organization]	[Faint Contact No.]	[Faint Sign]
8	[Faint Name]	[Faint Designation]	[Faint Organization]	[Faint Contact No.]	[Faint Sign]
9	[Faint Name]	[Faint Designation]	[Faint Organization]	[Faint Contact No.]	[Faint Sign]
10	[Faint Name]	[Faint Designation]	[Faint Organization]	[Faint Contact No.]	[Faint Sign]
11	[Faint Name]	[Faint Designation]	[Faint Organization]	[Faint Contact No.]	[Faint Sign]
12	[Faint Name]	[Faint Designation]	[Faint Organization]	[Faint Contact No.]	[Faint Sign]
13	[Faint Name]	[Faint Designation]	[Faint Organization]	[Faint Contact No.]	[Faint Sign]
14	[Faint Name]	[Faint Designation]	[Faint Organization]	[Faint Contact No.]	[Faint Sign]
15	[Faint Name]	[Faint Designation]	[Faint Organization]	[Faint Contact No.]	[Faint Sign]

MEETING HELD WITH APPLICANT AFTER SITE VISIT ON 11-12-2019

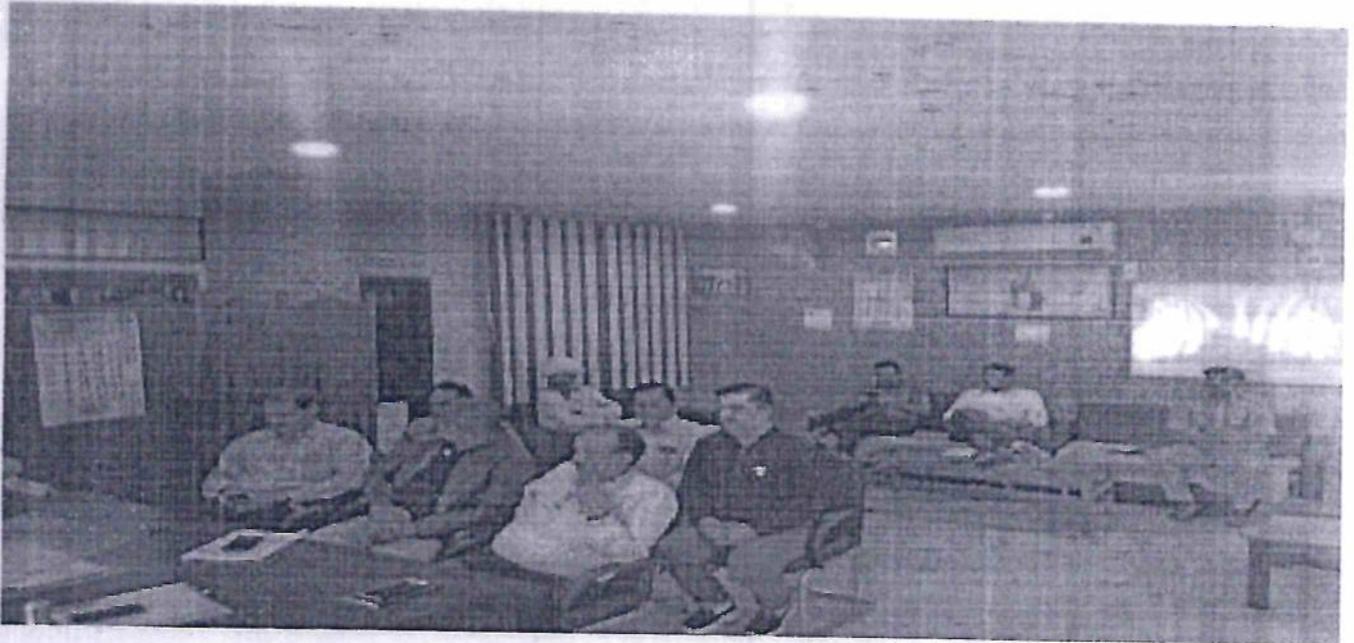
[Signature]
 Dy. Conservator of Forests
 Kachchh East Division, Bhuj
 Assistant Conservator of Forests
 Kachchh (East)-2



COMMITTEE MEETING WITH DPT OFFICIALS

Assistant Conservator of Forests,
Kachchh (East)-2

H. Conservator of Forests
Kachchh East Division, Bhuj



5.0 OBSERVATIONS OF THE FIELD VISIT Dated 10th December-2019

Following observations made by the committee during the field visit :

1. Bunds in intertidal areas were observed in the areas leased by DPT.
2. It was also informed by the GPCB & Forest Department officers that Mangroves were destructed in this area, however due to inaccessibility of areas the committee was not in position to reach the mangrove destructed areas.
3. One of the petitioners has showed another area [near *Khersa Pir* mosque, Ambaliyara] in which bunds are created about 1 KM length by some unknown persons, however it was confirmed by the DDP/T officers that this land belongs to DPT. Committee observed the bunds created and also saw that due to that mangroves destruction took place.

OBSERVATIONS OF THE FIELD VISIT Dated 11th December-2019

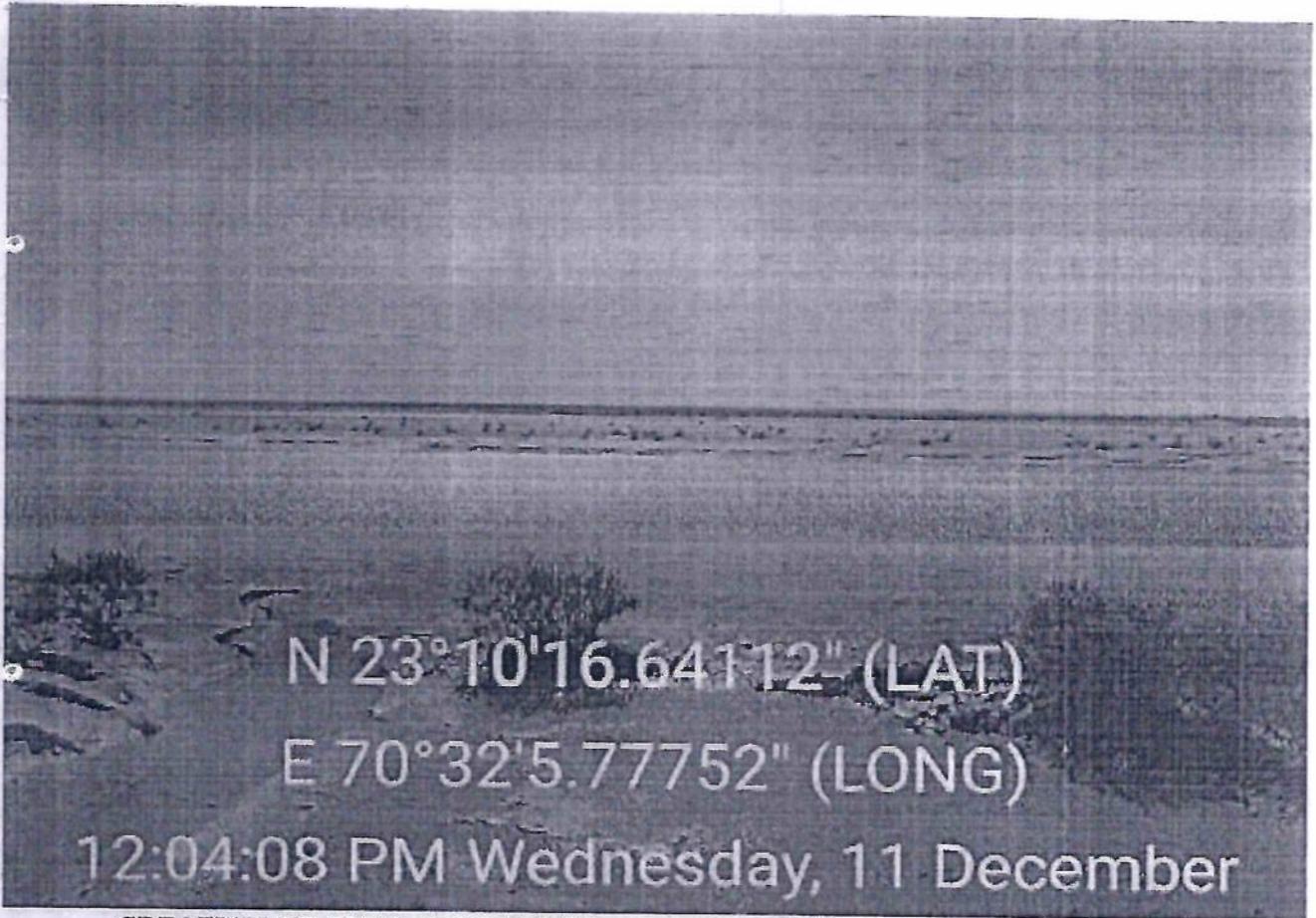
1. The sites under question are inaccessible hence; the committee was not able to observe any destruction during site visit. Therefore, the committee has decided to review the site using satellite images to find the period of bund construction activities and destruction of mangroves, if any. It was also decided to use time series satellite data for the same.

The Detailed satellite images after duly superimposition of the sites in questions


 Assistant Conservator of Forests,
 Kachchh (East)-2


 Conservator of Forests
 Kachchh East Division, Bhuj

are received from BISAG on 13th July, 2020.



CREATION OF BUND FOR SALT PRODUCTION PROCESS IN MANGROVE AREA

NANI CHIRAI & MOTI CHIRAI AREA - SATELLITE IMAGERY SHOWING PRE (2016) & POST (2020) CONDITIONS DUE TO BUND FORMATION IN THE AREA FOR SALT PRODUCTION


Assistant Conservator of Forests, Dy. Conservator of Forests
Kachchh (East)-2 Kachchh East Division, Bhut



6.0 Findings of the Committee:

Followings are the findings of the Committee:

- Representative of Deendayal Port Trust (DPT) informed that the said area near by Nani Chirai & Moti Chirai villages contains of total five plots admeasuring an

[Signature]
Assistant Conservator of Forests,
Kachchh (East)-2

[Signature]
Jy. Conservator of Forests
Kachchh East Division, Bhuj

- area of 3500 acres, is leased out for salt production activity to M/S. Shree Jyoti Salt Industries and M/S Shri Ram Salt Supply
- It was observed that obstructions are created along the creeks by way of constructing earthen bunds/roads which is in due course of time, affects the survival of mangroves
 - Total Mangrove area is **159.26 Hectares** as per the satellite imagery of year 2016 before allocation by DPT for salt pan work
 - The same area satellite imagery of year 2020 shows creation of bunds all around and reduction in mangrove area to **127.34 Hectares**
 - The total length of the bunds is 4240 Rmt for Nani Chirai – Moti Chirai area. Based on the study of the satellite imageries, the approximate destruction of the mangrove in Jangi area is 32 Ha and the total length of the bund is about 5271 Rmt.
 - Along the way of the site visit, it was found that Mangroves are withered and dried due to bund construction due to the salt pans activities
 - No construction activities noticed which affects the minor creek system within area
 - It was found that long earthen bund has been constructed near *Khershah Pir* Mosque and the same has been impacted over the Mangroves growth in the particular area. It is estimated that a total of 85 Ha. Mangroves area is impacted. It was also confirmed that the area belongs to the DPT.
 - The earthen bunds are created in CRZ -1A area
 - Study of Satellite imageries shows that destruction of Mangroves and constructions of earthen bunds are currently existed in Jangi disputed area. The area at Jangi is disputed with respect to ownership between DPT & Revenue Department; Hence, actual ownership is not able to confirmed by the Committee

7.0 CONCLUSION :

- It was concluded that the destruction of the mangrove at Nani & Moti Chirai villages area is about **31.92 ha**, the area of Jangi where the mangroves have been destructed is about **32 Ha**. And another **85 Ha** area has been destructed near *Khershah Pir* mosque


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

- The land in which mangroves destructions happened near Moti Chirai & Nani Chirai as well as near *Kher Shah Pir* belongs to the DPT. However, DPT has leased out to third party. Hence, it is concluded that DPT is the preliminary responsible for above stated destructions
- DPT was not able to provide the details of culprit therefore, it was difficult for the committee to identify the exact name of the culprit
- As far as the Jangi area is concerned, there is dispute between DPT and Revenue Department regarding ownership of the land
- DPT and Revenue Department should immediately carry out exercise of land demarcation for this area and based on the decision they may share the cost or recover from the culprit to be incurred for restoration of mangroves and clearing the bunds
- The Committee concluded that per Ha cost for mangroves plantation is Rs.45000 considering the prevailing plantation model of GEC and the Forest Department. Whereas the cost of demolition of bund is approximately Rs.2000/rmt. However, it may be depending upon the site conditions and the approach

8.0 RECOMMENDATIONS :

In view of the NGT order, the committee recommendations are as follows:

1. It is recommended that three times of total mangrove destruction as reported above should be carried out by DPT.
2. It is recommended that DPT should immediately remove the bund at Mota Chirai and Nani Chirai to ensure the free flow of water.
3. GCZMA may direct DPT and Revenue department to identify the real culprit and recover the cost of Mangrove destruction and bund removal.
4. GCZMA may direct the Revenue Department and DPT jointly to take the actions for removal of bunds at Jhangi site immediately for ensuring free flow of water.
5. GCZMA may also issue suitable directions to DPT and Revenue Department as well as to the Forest Department to initiate immediate actions for removal of bunds at all the disputed sites.

9.0 Way Forward :

Honorable National Green Tribunal order dated September 16th,2020 :


 Assistant Conservator of Forests, Jy. Conservator of Forests
 Kachchh (East)-2 Kachchh East Division, Bhuj

Learned counsel for the State of Gujarat and GCZMA submitted that in compliance with orders of Hon'ble NGT, a joint committee was constituted which gave its report that has been approved by the GCZMA on 05/09/2020.

Hon'ble NGT passed an order in Execution Application No.12/2020 In Original Application No.111/2018 on 16/09/2020 stating,

- blocking/bunds to be removed on priority, so that mangrove areas get water and survive. There shall be no obstruction of any kind in the creeks and free and continuous flow of estuarine water in the creeks will be ensured.

-The amount determined be recovered expeditiously and restoration work be executed which may be overseen by a joint Committee comprising Forest Department and GCZMA. The joint Committee may ensure compliance of directions, including stopping and remedying violation of CRZ Notification, including any salt manufacturing activity and Forest Conservation Act, 1980.

- The Forest Dept; Govt.of Gujarat will take immediate action to restore the mangroves. Forest Dept will be the nodal agency for compliance.

Constitution of Committee :

-Director (Environment) & Additional Secretary, Forest & Environment Dept. Govt. of Gujarat constituted a committee for implementation of Hon'ble NGT order in E.A.No.12/2020 in O.A.No.111/2018 on 09-10-2020. (Annexure-i)

-Committee comprises of members of Forest Dept; GCZMA, Gujarat Ecology Commission, GPCB and a representative of District Collector, Kachchh with condition that the committee may file its report to Hon'ble Chief Secretary, Govt.of Gujarat before 06th December, 2020.

Directions under Section 5 of the Environment (Protection) Act, 1986:

Director (Environment) and Member Secretary, GCZMA issued directions under Section 5 of the Environment (Protection) Act, 1986 to DPT dated 05/11/2020. (Annexure-ii)

- To stop all activities immediately in the said area. To restore the free flow water in the creeks.
- To restore the free flow of water in the creeks lets by removing all the earthen bunds


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

through Forest Dept and deposit the amount to the Forest Dept as per the committee report.

- Carry out mangrove plantation three times of the mangrove destructed in the area as reported by the Committee through Forest Department as per the findings of the committee report, and Deendayal Pon Trust is directed to deposit the amount to Forest Department as per committee report.

Detailed Action Taken Report

KACHCHH CAMEL BREEDERS ASSOCIATION V/S UNION OF INDIA & OTHERS [O.A. NO. 111/2018]		
J.A.No. 111/2018	KACHCHH CAMEL BREEDERS ASSOCIATION V/S UNION OF INDIA & OTHERS	Alleged violation of provisions of Coastal Regulation Zone Notification, 2011 (CRZ Notification) and Forest Conservation Act, 1980 by clearing of the mangroves by Deen Dayal Port Trust (DPT) in Nani Chirai and Moti Chirai areas of Bhachau Taluka in District Kutch, Gujarat.
14.03.2018	Sub Committee headed by DCF Kachchh East	Sub-committee headed by the DCF, Kutch (east) and comprised of representative from DILR, GPCB, GUIDE, Fisheries Department, Mamlatdar - Bhachau and NGO, etc visited the site on 14-03-2018


Assistant Conservator of Forests,
Kachchh (East)-2


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Kachchh East Division, Bhuj

	Forest Div	
19.03.2018	Ordered by Hon.NGT	To maintain status quo and to carry out joint inspections by GPCB and CPCB and a report to be filed in this regard.
28.03.2018	District Level CRZ Committee	Collector and District Magistrate & Chairman of the District Level CRZ Committee has issued Advisory letter to M/S Deendayal Port Trust
27.04.2018	Joint Inspection Report	As the possession letters are not yet given by the DPT to allottees (salt industries), it is opined that the responsibilities lie with DPT for such activities and violations. Gujarat Coastal Zone Management Authority (GCZMA) should take appropriate action.
12.06.2019	Hon.NGT order	Directions Under Section 5 of Environment Protection Act, 1986 were issued to Deendayal Port Trust, to remove all the bunds and prepare mangrove restoration plan
03.07.2019	Affidavit filed by GPCB	Regarding compliance wrt Hon.NGT order dated 24.05.2019 stating that with the assistance of the Collector and District Magistrate, Kachchh completed the work of demolition of bunds and removal of all obstructions to the satisfaction of the complainant.
11.09.2019	Hon. National Green Tribunal has passed an order	The Forest Department, Government of Gujarat, GCZMA and Revenue Officials will jointly inspect the area to find out the persons who were responsible for obstruction of creeks and take action in accordance with law including recovery of environmental damage and cost of restoration of mangrove damage.
04.10.2019	45th meeting of Gujarat Coastal Zone Management Authority	It was decided that to constitute committee of following members from GCZMA along with other members from Forests and Revenue Department for compliance of Hon.NGT order dated 11.09.2019
09.11.2019	Collector Kachchh to Forest Dept	Has directed the Dy. Conservator of Forests. Kutch(East) along with other members of the District Level Committee to carry out site visit of the areas as alleged in the petition and submit a report within three days.
10.12.2019	District Level Committee	Site visit was carried out on 10-12-2019 and on 11-12-2019
09.10.2020	Implementation Committee	Director (Environment) & Additional Secretary, Govt.of Gujarat constituted a committee for implementation of Hon'ble NGT order dated 16-09-2020
05.11.2020	Member Secretary,GCZMA	To stop all activities immediately in the said area. To restore the free flow water in the creeks. Carry out mangrove plantation three times of the mangrove destroyed in the area as reported by the Committee through Forest Department as per the findings of the committee report, and Deendayal Pon Trust is directed to deposit the amount to the Forest Department as per committee report.


Assistant Conservator of Forests,
Kachchh (E.A.)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

12.11.2020	DCF, Kachchh East to DPT	Demand note by Forest Dept to destruct bunds and restore mangrove area
16.11.2020	Chairman DPT to Member Secretary, GCZMA	DPT submission regarding compliance to directions given by GCZMA
01.12.2020	Chairman DPT to DCF Kachchh East	Submission of details about amount deposited by DPT to Forest Dept reg.
03.12.2020	Site Visit by DPT and Forest	Site visit was carried out to identify bund destruction locations precisely for which order was passed by Hon. NGT on 16/09/2020. So that illegal earth bunds can be removed immediately and forest dept. can proceed with mangrove plantations in the said creek area.
14.12.2020	Bund Destruction	Actual bund destruction work has been started in presence of Range Forest Officer-Bhachau and Forester Bhachau. Photographs with GPS coordinates are attached in the Detailed Action Taken Report submitted by RFO-Bhachau to Kachchh East Division.
27.01.2021	RFO Bhachau to Chief Engineer DPT	Range Forest Officer intimated in written to Chief Engineer-Deendayal Port Trust regarding completion of illegal bund destruction work and to carry out joint inspection to assess the work done.
09.02.2021	Joint inspection of bund removal work	Joint inspection of illegal earth bund removal work has been carried out by Engineers-Deendayal Port Trust and ACF Kachchh East Division and RFO Bhachau.
20.07.2021	RFO Bhachau to DCF Kachchh East	Treatment map prepared and sent for approval to DCF Kachchh East Forest Division to carry out mangrove plantation in 350 Ha area.
July-August 2021	Seed Collection Season	Seed collection season and raised bed creation on Khersapir - Moti Chirai creek area to restore mangroves as per Direct Seed Sowing-Raised Bed plantation profile.
27.08.2021	DCF Kachchh East to RFO Bhachau	Treatment maps were approved to carry out mangrove plantation in 350 Ha area.
September 2021	Seed sowing	Direct seed sowing on the raised bed created on Mangrove Restoration Site and carried out mangrove plantation. Photographs with GPS coordinates are attached in the report.
04.09.2021	RFO Bhachau to DCF Kachchh East	RFO Bhachau sought approval from DCF Kachchh East Forest Division to carry out 145 Ha additional mangrove plantation from the available fund.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

23.09.2021	RFO Bhachau to DCF Kachchh East	Treatment map prepared and sent for approval to DCF Kachchh East Forest Division to carry out mangrove plantation in an additional 145 Ha area.
24.09.2021	DCF Kachchh East to RFO Bhachau	DCF Kachchh East has given written consent to RFO Bhachau to carry out mangrove plantation in limit of allocated budget by DPT for Mangrove Restoration.
29.09.2021	DCF Kachchh East to RFO Bhachau	Treatment maps were approved to carry out mangrove plantation in an additional 145 Ha area.
Oct-Nov 2021	Additional 145 Ha Mangrove Plantation	Forester Bhachau-RFO Bhachau-Forest Dept carry out additional 145 Ha mangrove plantation at Khersapir - Moti Chirai creek area as per approval from DCF Kachchh East Forest Division.
10.12.2021	Submission of Action Taken Report by RFO	RFO Bhachau submitted a Detailed Action Taken Report with Annexures to DCF-Kachchh East Forest Division.
02.08.2022	DCF,Kachchh East to DPT	Demand note sent to Executive Engineer (Land) Deendayal Port Trust by DCF Kachchh East Div to carry out mangrove restoration work in remaining area of Jangi Round-Bhachau Range.
30.08.2022	DCF,Kachchh East to RFO Bhachau	Instructions given by DCF to RFO Bhachau to carry out casualty replacement work at Nani Chirai-Moti Chirai creek area where mangrove restoration has been done in 2021-22.

Demand note for compliance work :

Demand note prepared by DCF Kachchh East Div; Forest Dept to destruct bunds and restore mangrove area as per the findings of the committee report and sent the same to Deendayal Port Trust. (Annexure - iii)

Sr. No.	WORK	AREA	RATE	TOTAL AMOUNT
(A)	Restoration mangrove plantation (in Ha)	447	45000	2,01,15,000/-
(B)	Removing of soil bund (in RMT)	8000	2000	1,60,00,000/-
Total Amount				3,61,15000/-


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Dy. Conservator of Forests
Kachchh East Division, Bhuj

Submission by Deendayal Port Trust in compliance of the directions issued to the DPT dated 05/11/2020 :

Chief Engineer DPT made a submission as approved by Chairman DPT regarding compliance to directions given by GCZMA on 16/11/2020. (Annexure - iv)

- To Stop all activities immediately in the said area and "Status quo shall be maintained till further orders." Since then, it is once again confirmed that there is no activity going on in the said area allotted by the DPT.
- DPT has already taken action to comply with the order of Hon'ble NGT dated 16/09/2020 with regard to the area under jurisdiction of DPT.

Submission of details about amount deposited by DPT to Forest Dept reg.:

DPT has deposited an amount of Rs.2,42,64,200/- to Forest Dept account for bund removal and mangrove plantation with regard to the area (Nani Chirai and Moti Chirai only) under jurisdiction of DPT. (Annexure - v)

However, As far as the Jangi area is concerned, there is a dispute between DPT and Revenue Department regarding ownership of the land. DPT and Revenue Department should immediately carry out an exercise of land demarcation for this area and based on the decision they may share the cost.

Therefore, for this particular parcel of land/area (Jangi), after the demarcation of land and ownership of land thereof (DPT or Revenue Dept), further steps would be taken accordingly for removal of bund and mangrove restoration.

Direction from district Collector-Kachchh Bhuj has been issued to DILR for survey of disputed land in Jungi area. (Annexure - vi)

Site visit to mark exact location for bund removal :

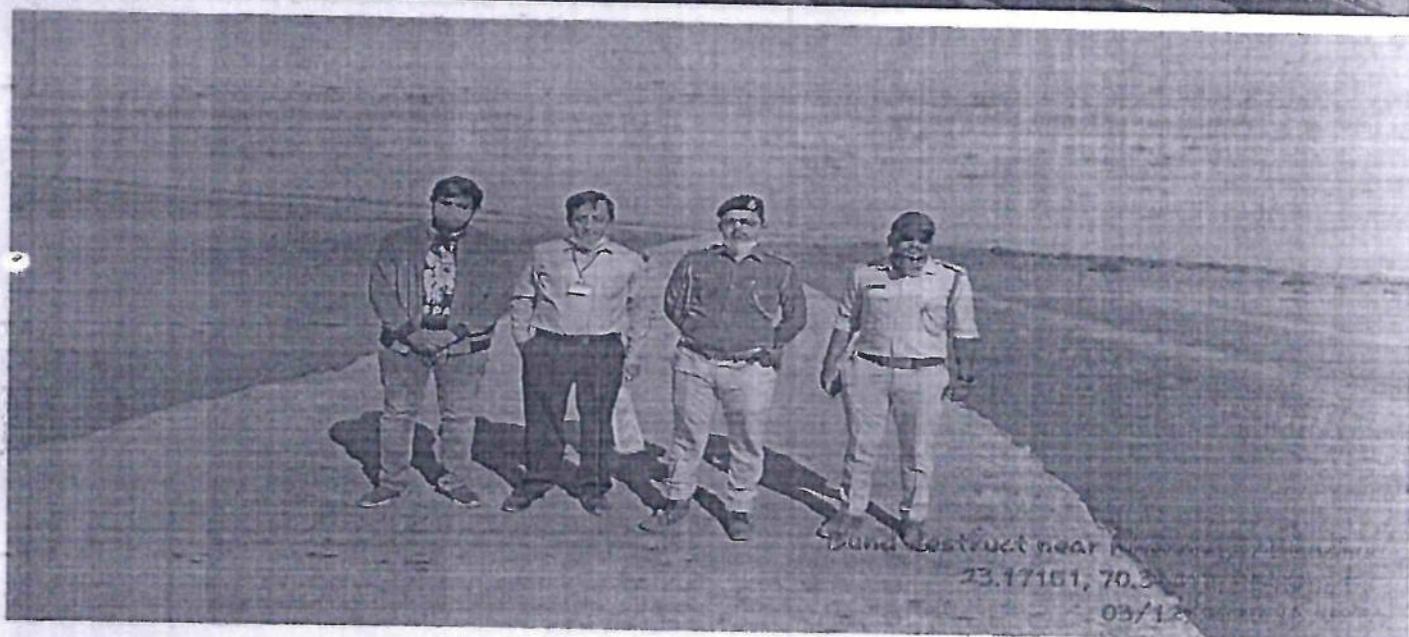
Site visit by Range Forest Officer Bhachau and Engineers of Land Section Deendayal Port Trust was carried out on 03-12-2020 to mark the exact location/area with GPS where bund removal work needed to be carried out and prepared staff rojakam of the same.

According to joint visit and based on committee reports, a site has been selected where


Assistant Conservator of Forests,
Kachchh East Division, Bhuj


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bunds are to be removed and mangrove restoration can be done.



Site Visit By Forest Dept And DPT Engineers on 03-12-2020

Bund removal work started on 14-12-2020 :

Bund removal work started on 14-12-2020 at the location suggested by the Joint Inspection Committee and based on site visit with engineers from Land Section DPT on 03-12-2020.

Illegal earth bund approx 1 metre height has been destructed and available soil has been spread and leveled on both sides of bund in approx 10-12 meter width to allow tidal water to flush the


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area.



Bund Destruction Started on ground by Forest Dept. on 14-12-2020


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Illegal earth bund removal and spreading and leveling of soil on both sides to allow tidal water


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Approximately 4000 Running Meter bund has been destructed till the end of January 2021

Joint Visit of Forest Dept and DPT Engineers on 09-02-2021:

Site visit by ACF Kachchh East Division-2 and RFO Bhachau with Engineers of Land Section Deendayal Port Trust to inspect the work done so far.

Bund removal work at pre-decided locations has been done and monitored by Forest Dept and DPT engineers jointly. Peripheral work of about 4000 running meter (RMT) bund removal has been done and available soil has been spread and leveled on both sides of bund in approx 10-12 meter width to allow tidal water to flush the area on selected site that is significant to allow tidal water to flush the area and make it suitable for mangrove restoration.

[Signature]
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Kachchh East Division, Bhui



Khershapir Chirai Mangrove
23.17666, 70.35106, -48
09/02/2021



Khershapir Chirai Mangrove
23.17664, 70.35111, -51
09/02/2021

Joint Visit of bund removal site and monitoring by Forest Dept and DPT engineers on
09-02-2021

Second Demand Note by Forest Department:

DCF Kachchh East Forest Division sent a second demand note for further bund removal work as per joint site visit on 03-12-2020 by RFO Bhachau and Engineers DPT. (Annexure - vii)

According to this ground truthing done with engineers DPT by RFO Bhachau, it can be concluded that the total length of the bund to be removed is 13098 rmt out of which amount has been deposited by DPT for 4240 running meter of length (Letter from DPT office no. LW/PL/3361-IV/84, Dt.01/12/2020.). Thus, for the remaining 8858 rmt (13098 - 4240) of soil bund, the amount is yet to be deposited.


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Demand note				
Hon'ble National Green Tribunal Order in E.A. no. 12/2020 O.A.no.111/2018 related.				
Removing Soil bund work in compliance with Hon. NGT order dated 16/09/2020.				
For, Deputy Conservator of Forest, Kachchh East Forest Divison , Gujarat State, Account No. 920010034396773 , CUST ID. 896822433SBGOS			Axis Bank,	
Sr. No.	Work	Quantity	Rate	Total Amount
(A)	Removing of soil bund (in RMT)	8858	2000	1,77,16,000/-
Total Amount				1,77,16,000/-

Planning of plantation of mangrove species:

According to seed availability, plantation of mangrove will be carried out on a selected site at Nani Chirai-Moti Chirai creek area.

Species	Months of Seed availability	Seed storage periods
Avicennia marina	July - October	Maximum 10 days
Ceriops tagal	March -May	Maximum 10 days
Rhizophora mucronata	June - October	Maximum 10 days

So, according to the above seed availability periode, propagules of Ceriops tagal will be


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 Kachchh (East)-2 Kachchh East Division, Bhuj

available during the months of March - May. So plantation of *C.tagal* will be done in the month of April-May on site on approx 10 Ha area to check the result of plantation.

Because as far as mangroves in the Gulf of Kachchh region is concerned, *A.marina* is the dominant species. Therefore to check site suitability for *C.tagal*,plantation on a pilot plot of 10 Ha will be done and the result will be assessed.

Mangrove plantation profiles which are available and practiced by the Forest Dept. are as under:

- (1) Raised Bed plantation and (2) Direct Seed Sowing plantation

Raised Bed Plantation (<i>A.marina</i>) Plantation Profile
No. of Raised Bed 400/Ha
Size of Bed 1.00 Mtr*1.00 Mtr*0.30 Mtr
No. of Seeds 40/Bed
Space 5 Mtr * 5 Mtr


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Sr.No.	Item of Work	Unit	Unit Rate As per Daily Wage Rate 340.20	Cost/Ha
1	Preparation of bed 1Mtr * 1Mtr * 0.30Mtr	No.	34.66/- (Per Bed)	13864
2	Collection of Seed	No.	17.89/- (Per Bed)	7156
3	Alignment	No.	6.93/- (Per Bed)	2772
4	Seed Sowing	No.	2.90/- (Per Bed)	1160
5	Miscellaneous Expenditure including transportation of labours etc.	No.	8.66/- (Per Bed)	3464
6	Protection / Maintenance Removal of algae, Repairing of Raised Bed and Protection	Ha.	3355/- (per Ha.)	3355
				31771


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Marine National Park Jamnagar
Mangrove Plantation Through Direct Seed Sowing
Model : DSS

Spacing :- 2 mt. x 2 mt.

Nos. of Propegules :- (1) Ceriops 1750 Propegules / ha.
(2) Rhizophora 750 Propegules / ha.

Mangrove Associates (1) Salvadora Persica (Pilu) 500 gm. / ha.
(2) Suaeda Nudiflora (Unt Morad) 1 kg. / ha.

Items	Qty	Rate
Ceriops		
(1) Collection, transport with handling charge	1750	1.00
(2) Sowing of seeds on mudflat with alignment	1750	2.00
(A) Total :-	1750	3.00
Rhizophora		
(1) Collection, transport with handling charge	750	1.5
(2) Sowing of Propegules on mudflat with alignment	750	2.5
(B) Total :-	750	4.00
Mangrove Associates Salvadora Persica (Pilu) & Suaeda Nudiflora (Unt Morad)		
(1) Collection & transport of seeds with handling charge		
(2) Sowing of seeds on mudflat		
(C) Total :-		
Grand Total :- (A+B+C)	2500	

Direct Seed Sowing Scheme (C.tagal) Plantation Profile


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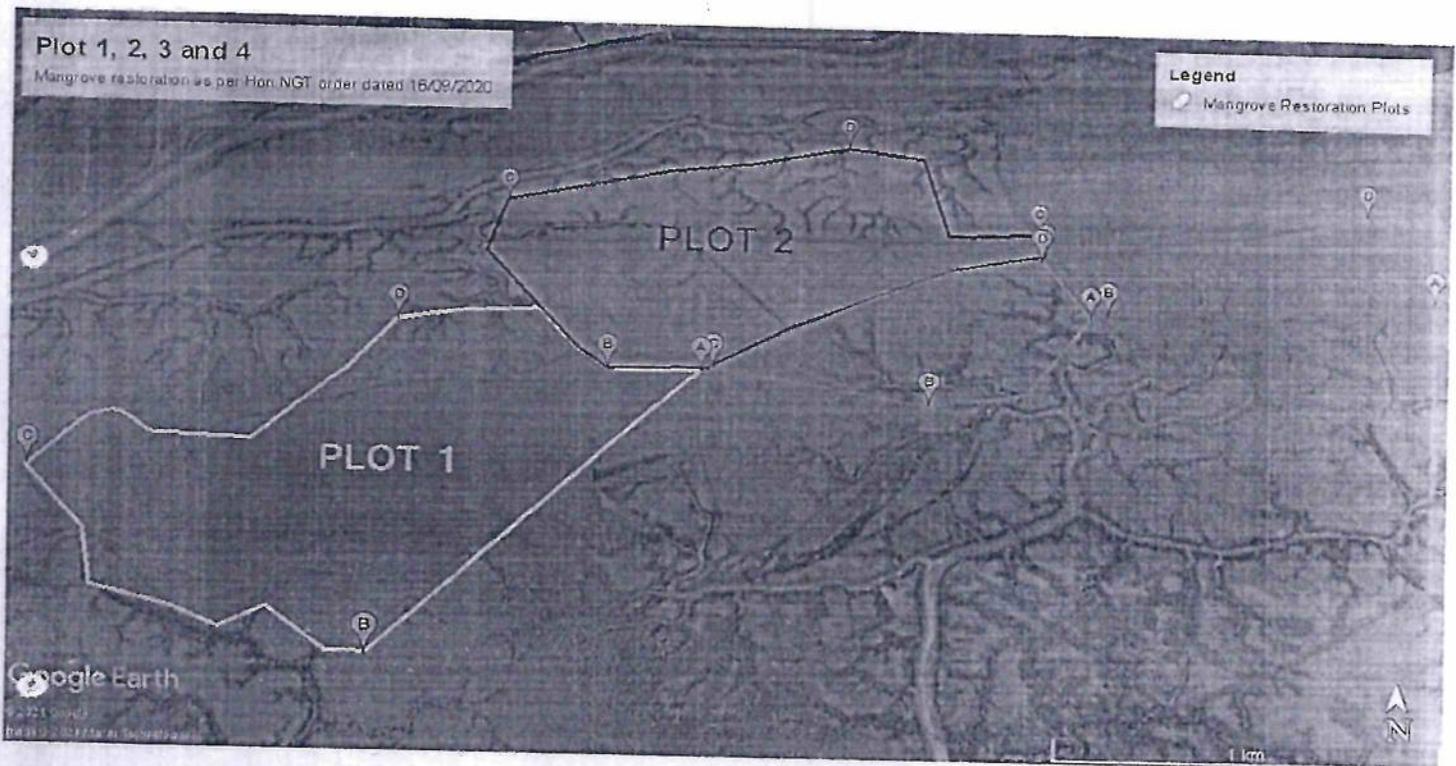

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Kachchh East Division, Bhuj

Mangrove Restoration:

Treatment map prepared and sent for approval to DCF Kachchh East Forest Division to carry out mangrove plantation in 350 Ha area and treatment maps were approved by DCF Kachchh East to carry out mangrove plantation in 350 Ha area (Annexure - viii). Plantation of mangrove has been carried out by forest department at the said location where illegal earth bund was removed previously at Khersapir Creek, Nani Chirai and Moti Chirai area - lands under ownership of Deendayal Port Trust.

Total of 350 hectare area covered under mangrove plantation as per raised bed model for *Avicennia marina* spp. This is in compliance with Hon.NGT order dated 16/09/2020, as the order stated that three times the total area of mangrove destruction can be restored by the forest department as nodal agency.

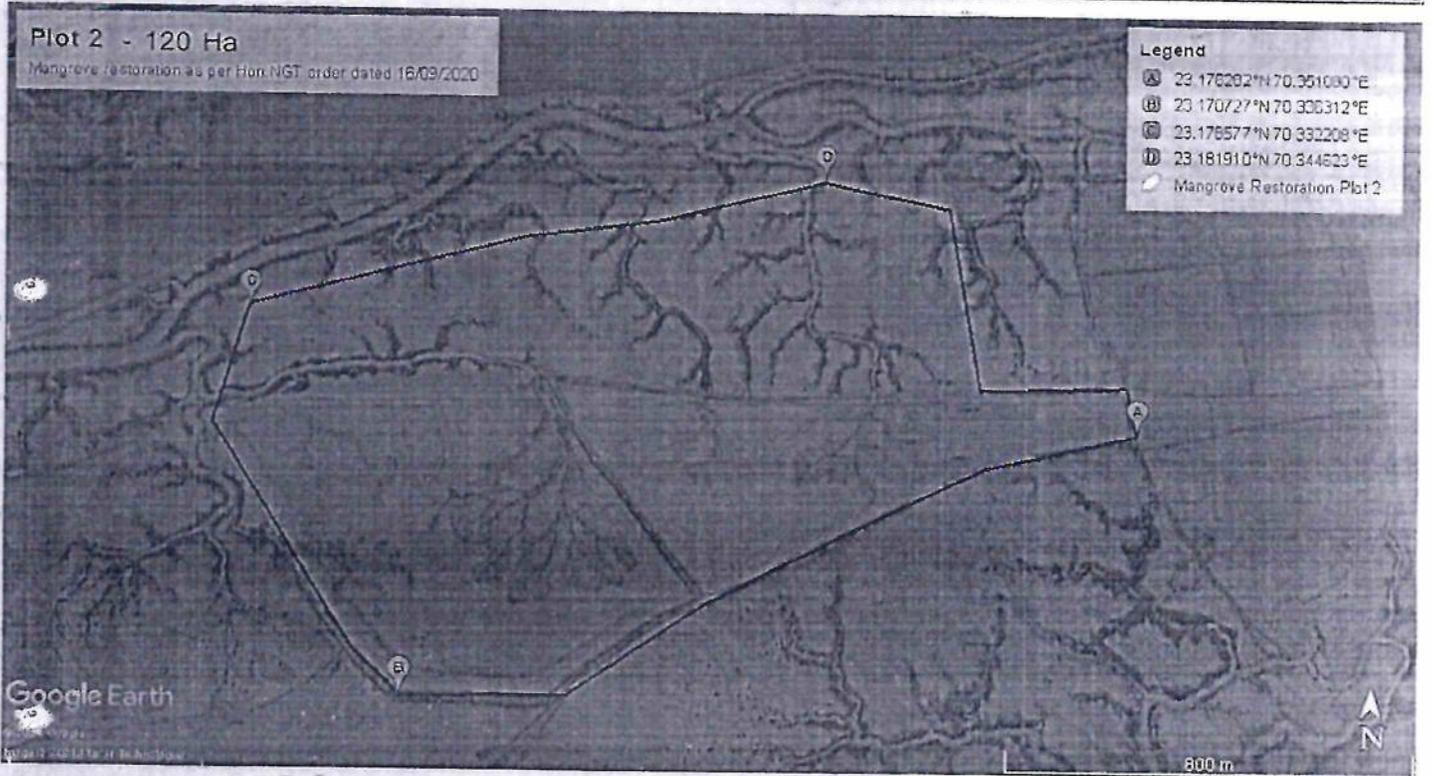
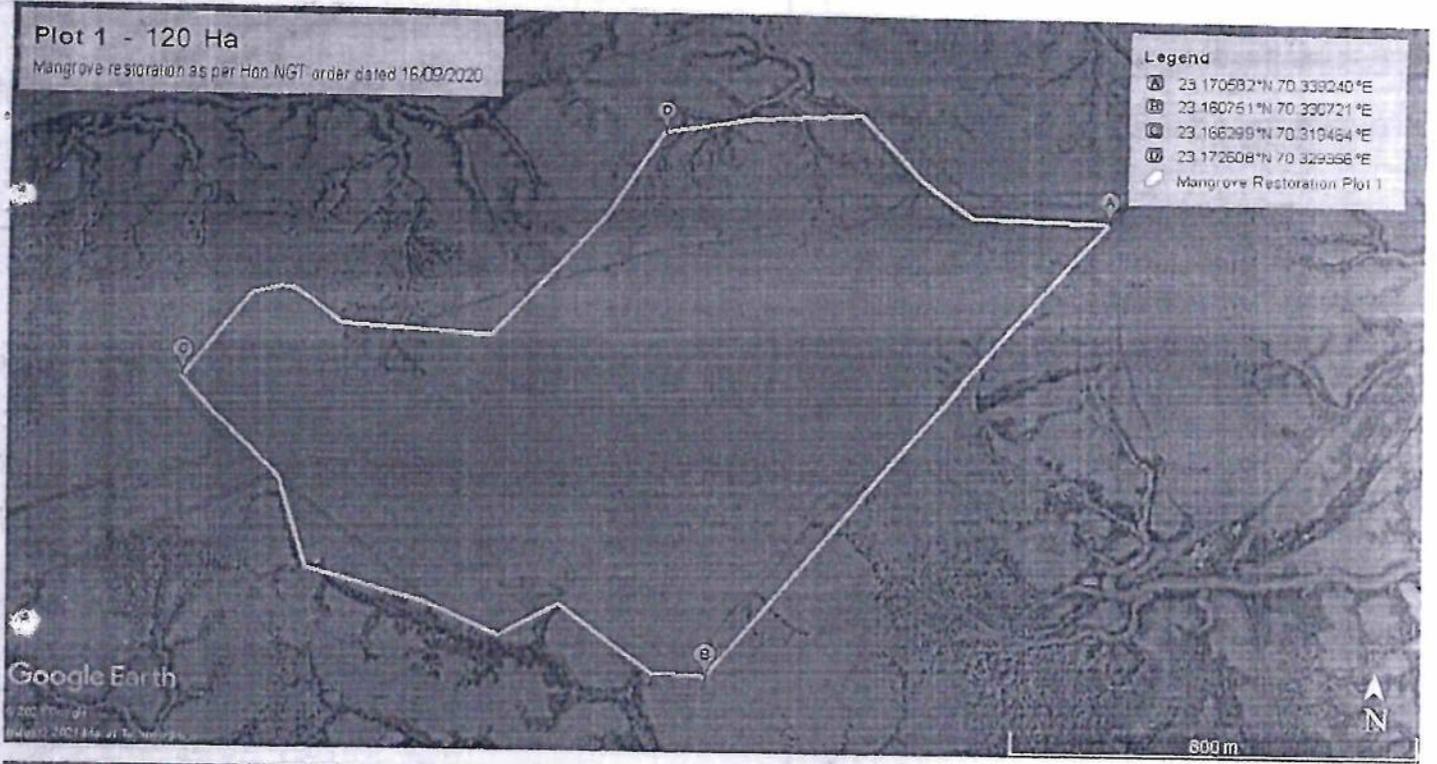
Sr.No.	Plantation Plots	Area (Ha)	Mangrove Species	Model
1	Plot 1	120	<i>Avicennia marina</i>	Raised Bed Plantation
2	Plot 2	120	<i>Avicennia marina</i>	Raised Bed Plantation
3	Plot 3	60	<i>Avicennia marina</i>	Raised Bed Plantation
4	Plot 4	50	<i>Avicennia marina</i>	Raised Bed Plantation



350 Hectare Mangrove Plantation across four plots: Plot1, 2, 3 and 4

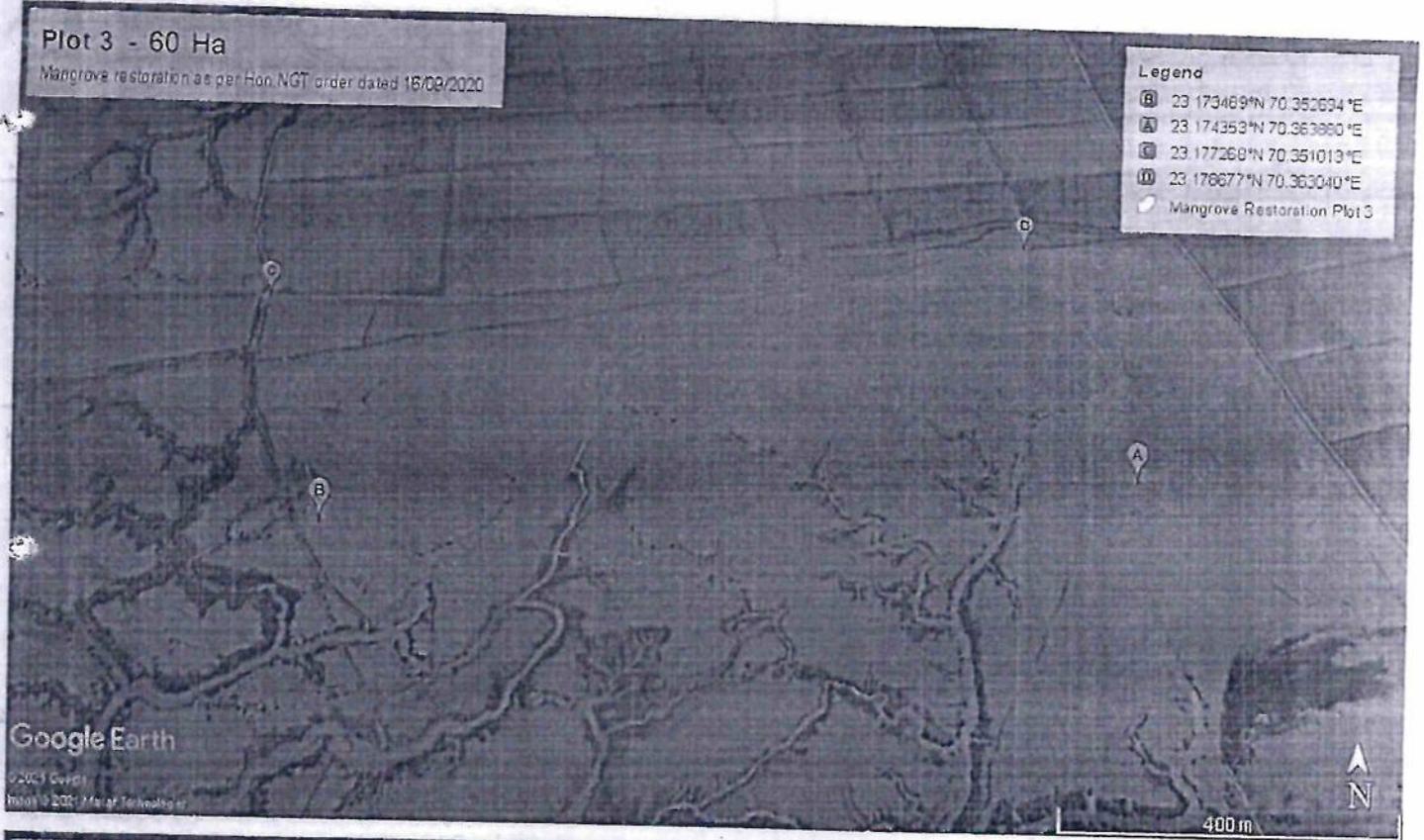
Assistant Conservator of Forests, Kachchh (East)-2

Conservator of Forests, Kachchh East Division, Bhuj




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Kachchh (East)-2


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The area targeted to restore mangrove species was destroyed due to illegal earth bund during the


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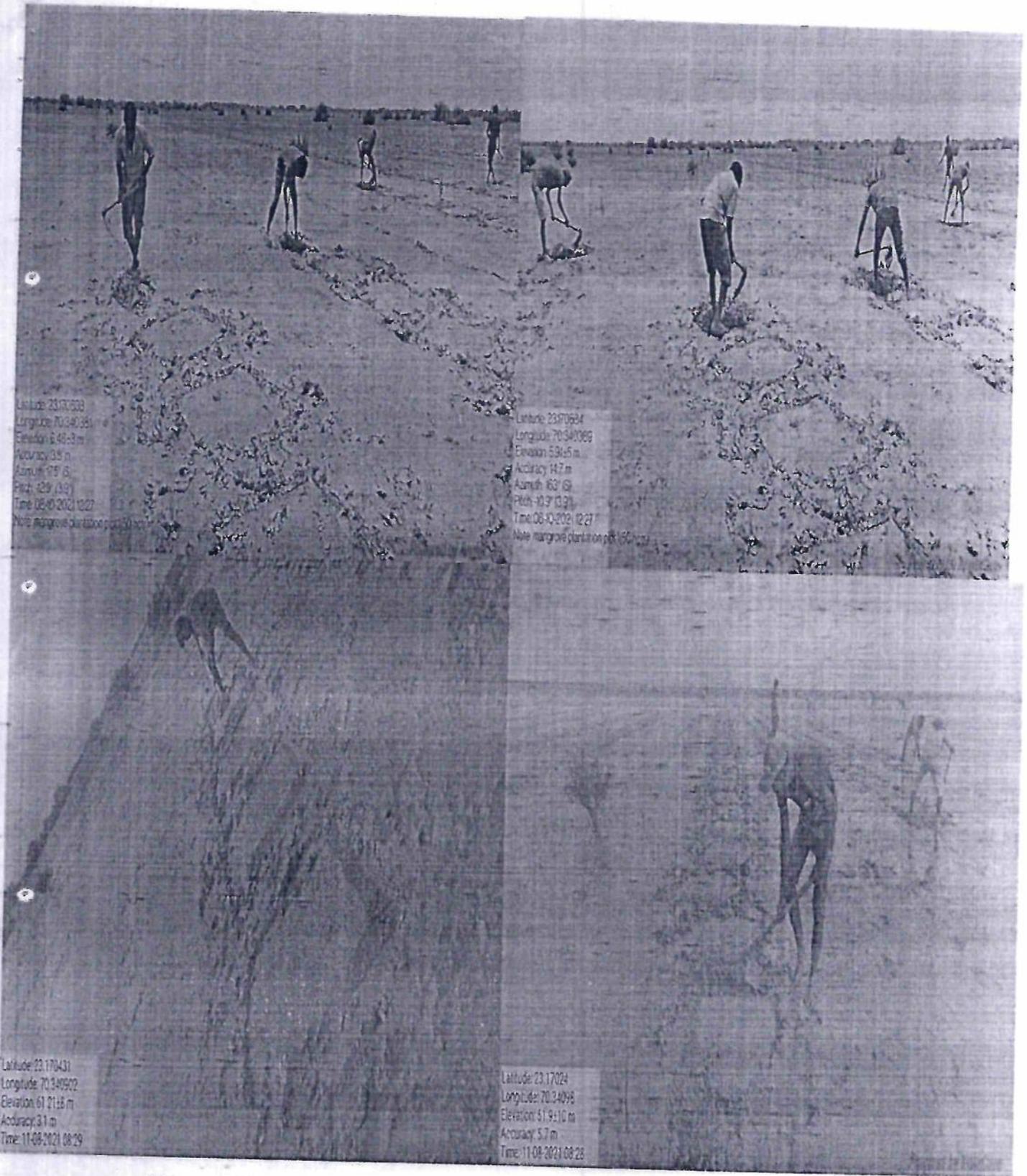
visit of Joint Inspection Committee. Satellite imagery has been shown in the below picture of said location: Nani Chirai, Moti Chirai and Khersapir creek area of Deendayal Port Trust.



NANI CHIRAI & MOTI CHIRAI AREA – SATELLITE IMAGERY

[Signature]
Assistant Conservator of Forests,
Kachchh (East)-2

[Signature]
Dy. Conservator of Forests
Kachchh East Division, Bhuj



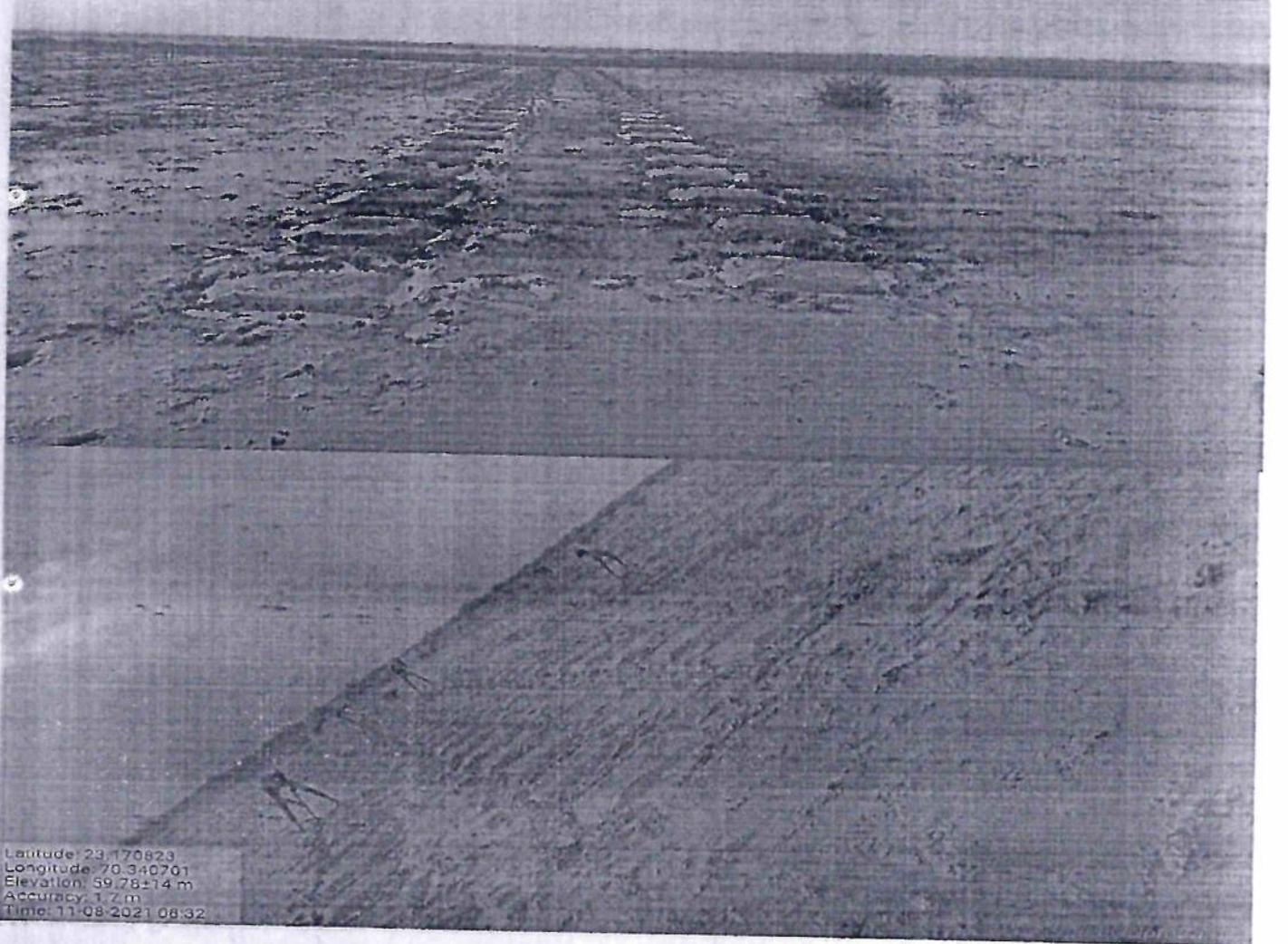
Preparation of Raised Bed at the site for Mangrove Restoration


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Kachchh East Division, Bhui



Latitude: 23.177054
Longitude: 70.355564
Elevation: 0.82±3 m
Accuracy: 3.8 m
Azimuth: 97° (E)
Pitch: 18.4° (E)
Time: 08-10-2021 11:21
Note: mangrove plantation plot (05) not

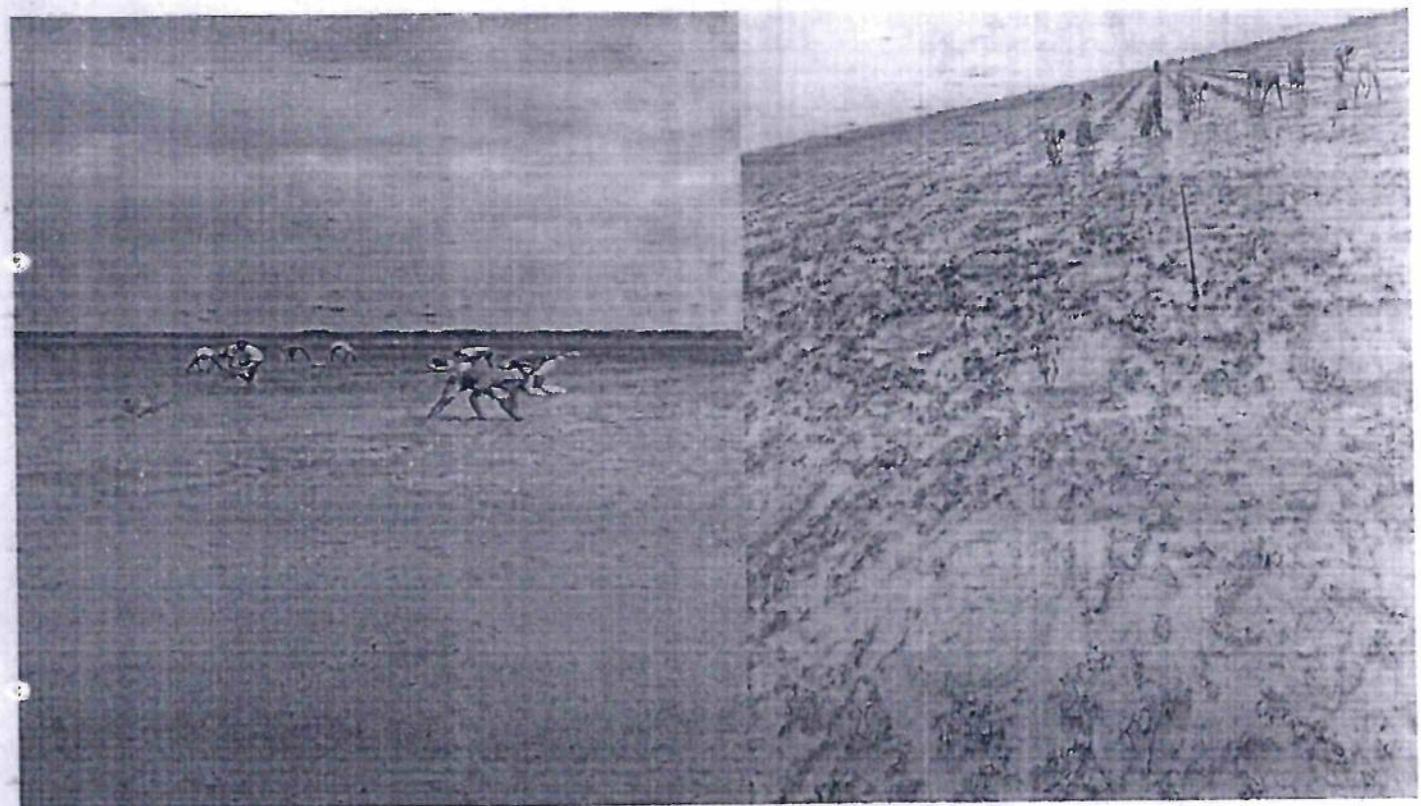
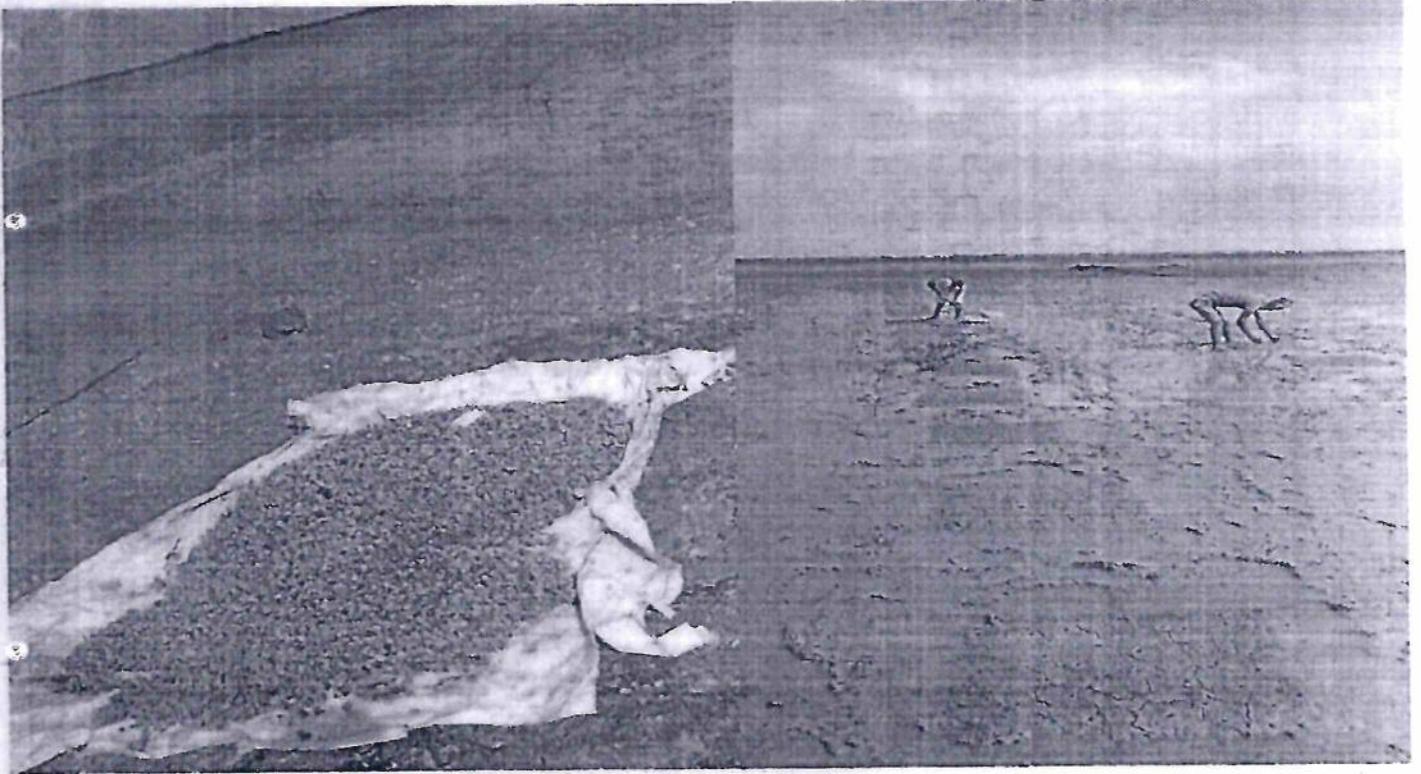


Latitude: 23.170823
Longitude: 70.340701
Elevation: 59.78±14 m
Accuracy: 1.7 m
Time: 11-08-2021 08:32

Raised Bed Prepared for Direct Seed Sowing to Restore Mangroves


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Kachchh (East)-2

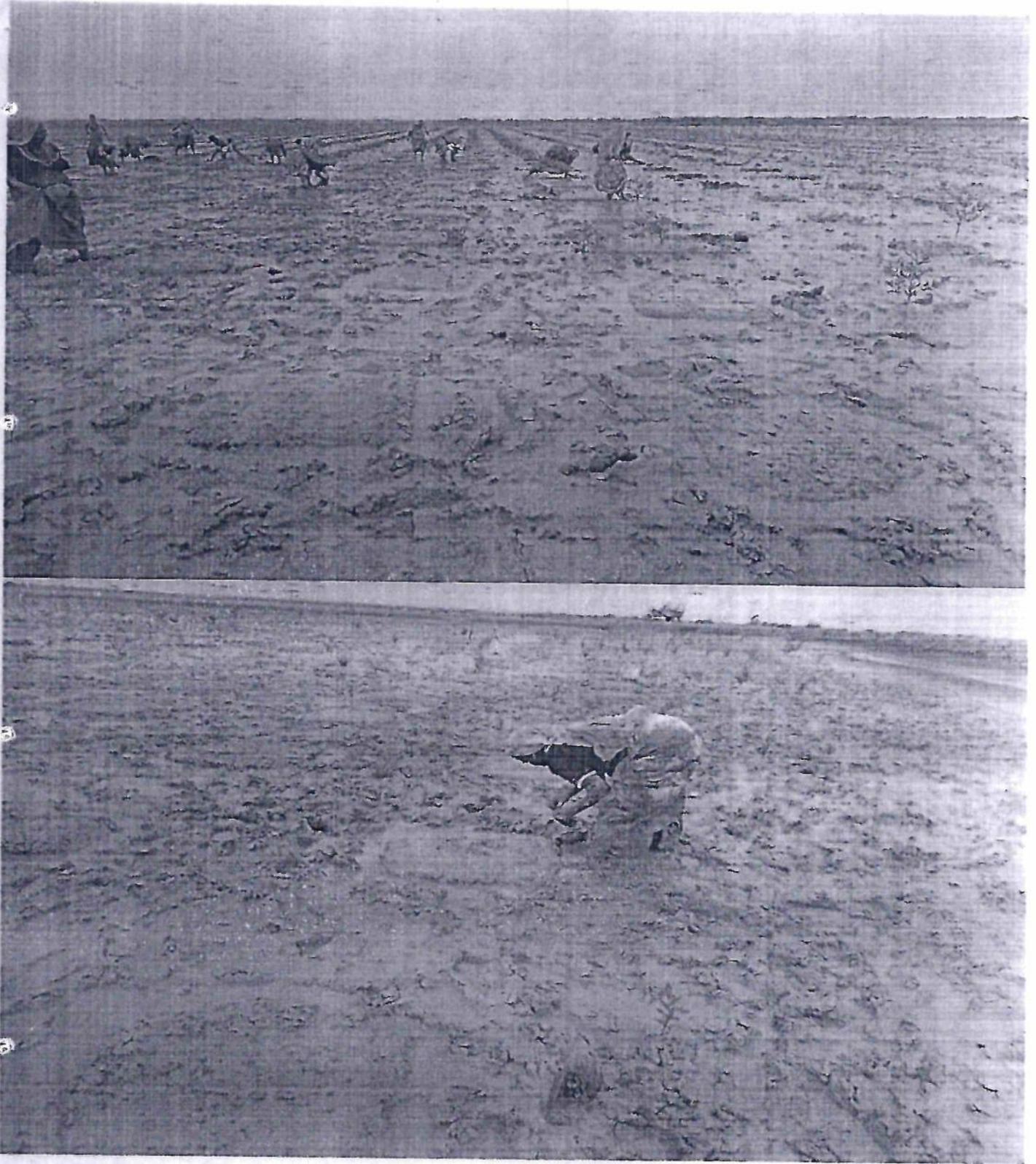

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Kachchh East Division, Bhui



Seeds Sowing on previously made Raised Beds

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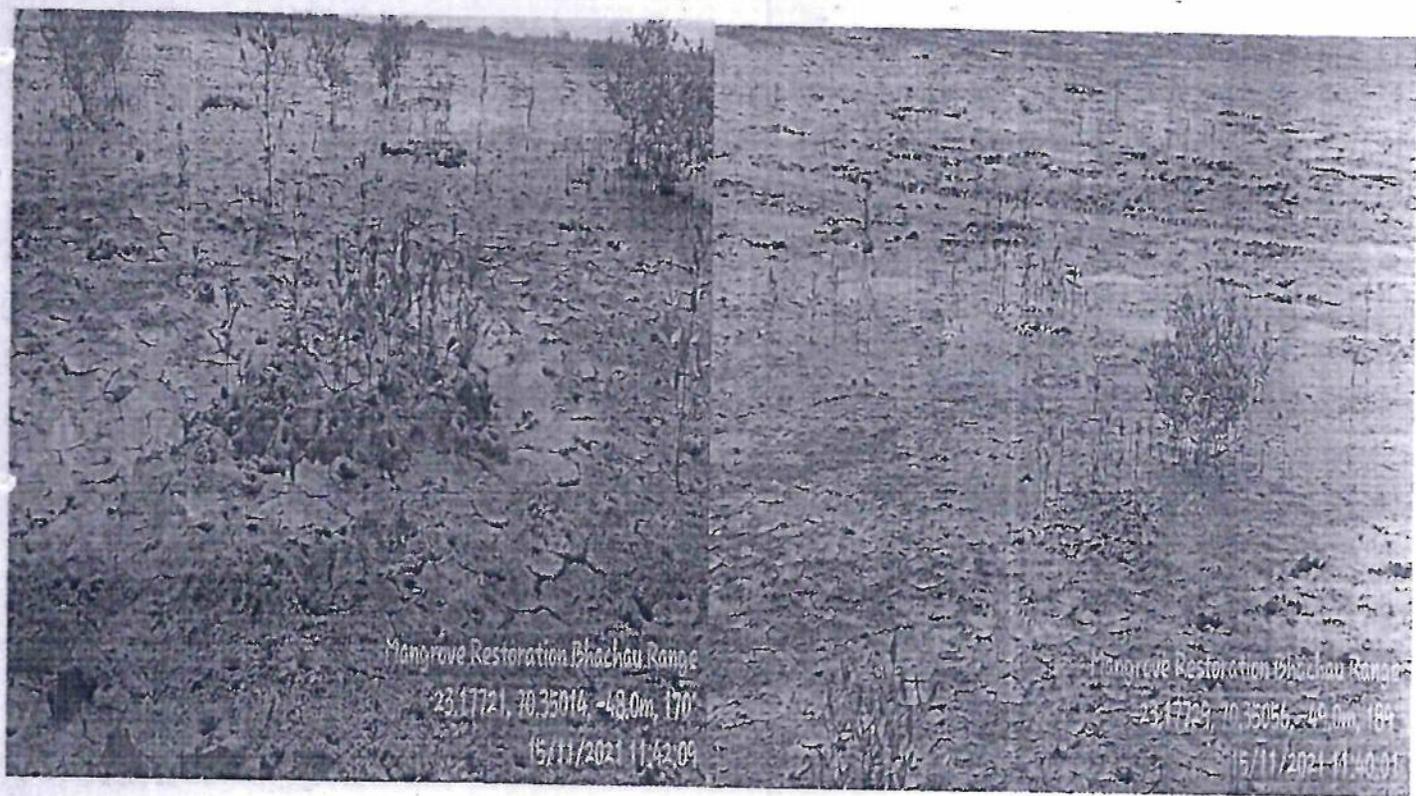
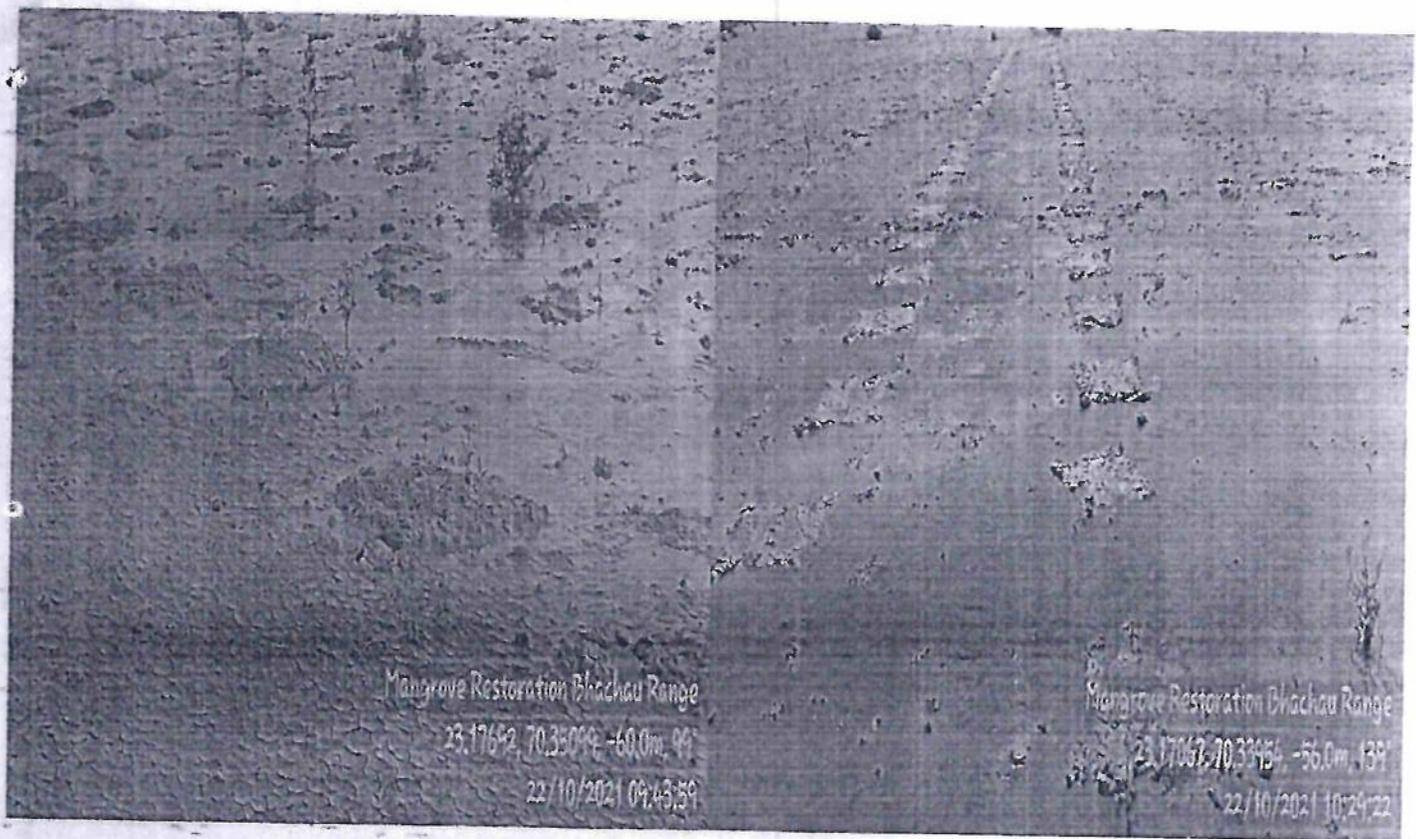
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Mangrove Seeds Sowing (*Avicennia marina* spp.) which were collected from the local creek area


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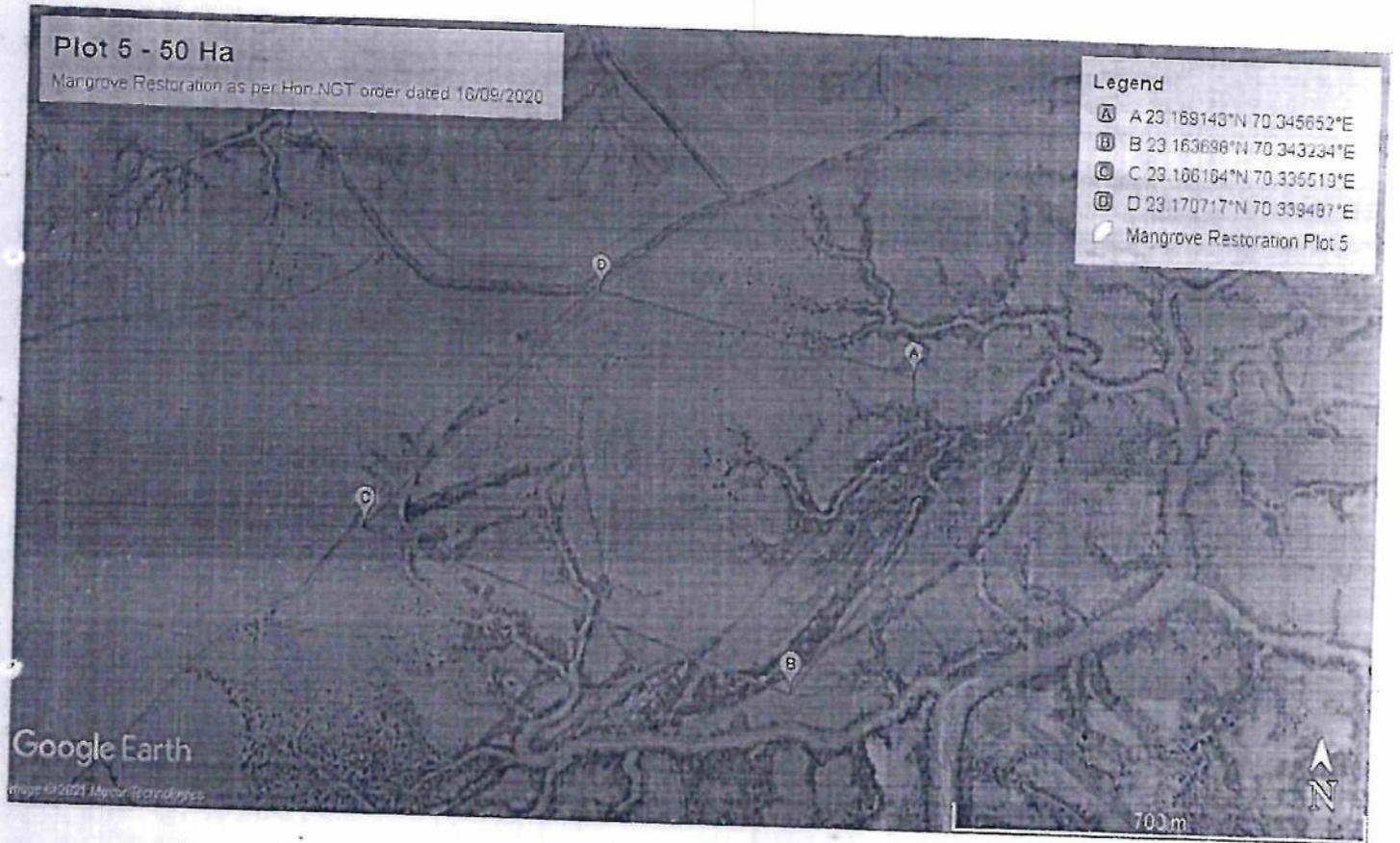


Additional Mangrove Plantation on 145 Ha land:


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Treatment map prepared by RFO Bhachau and sent for approval to DCF Kachchh East Forest Division to carry out mangrove plantation in an additional 145 Ha area. Treatment maps were approved by DCF Kachchh East Forest Division to carry out mangrove plantation in additional 145 Ha area. (Annexure - ix)



[Signature]
Assistant Conservator of Forests,
Kachchh (East)-2

[Signature]
By, Conservator of Forests
Kachchh East Division, Bhuj

Plot 6 - 50 Ha

Mangrove Restoration as per Hon NGT order dated 16/09/2020

Legend

- A 23.163437°N 70.343359°E
- B 23.158718°N 70.339461°E
- C 23.162159°N 70.332397°E
- D 23.166080°N 70.335547°E
- Mangrove Restoration Plot 6

Google Earth

© 2021 Mapbox Technologies

Plot 7 - 45 Ha

Mangrove Restoration as per Hon NGT order dated 16/09/2020

Legend

- A 23.158452°N 70.339661°E
- B 23.154373°N 70.336087°E
- C 23.159178°N 70.329660°E
- D 23.162230°N 70.332059°E
- Mangrove Restoration Plot 7

Google Earth

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Regeneration of Mangroves observed on raised bed during site visit


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Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Casualty Replacement Work:

Casualty replacement work has been carried out in September-2022 at Nani Chirai, Moti Chirai, Khershampir creek area where mangrove restoration work has already been carried out in the year 2021-22 as instructions received from Dy. Conservator of Forest-Kachchh East Division to complete the work urgently vide letter dated 30/08/2022.

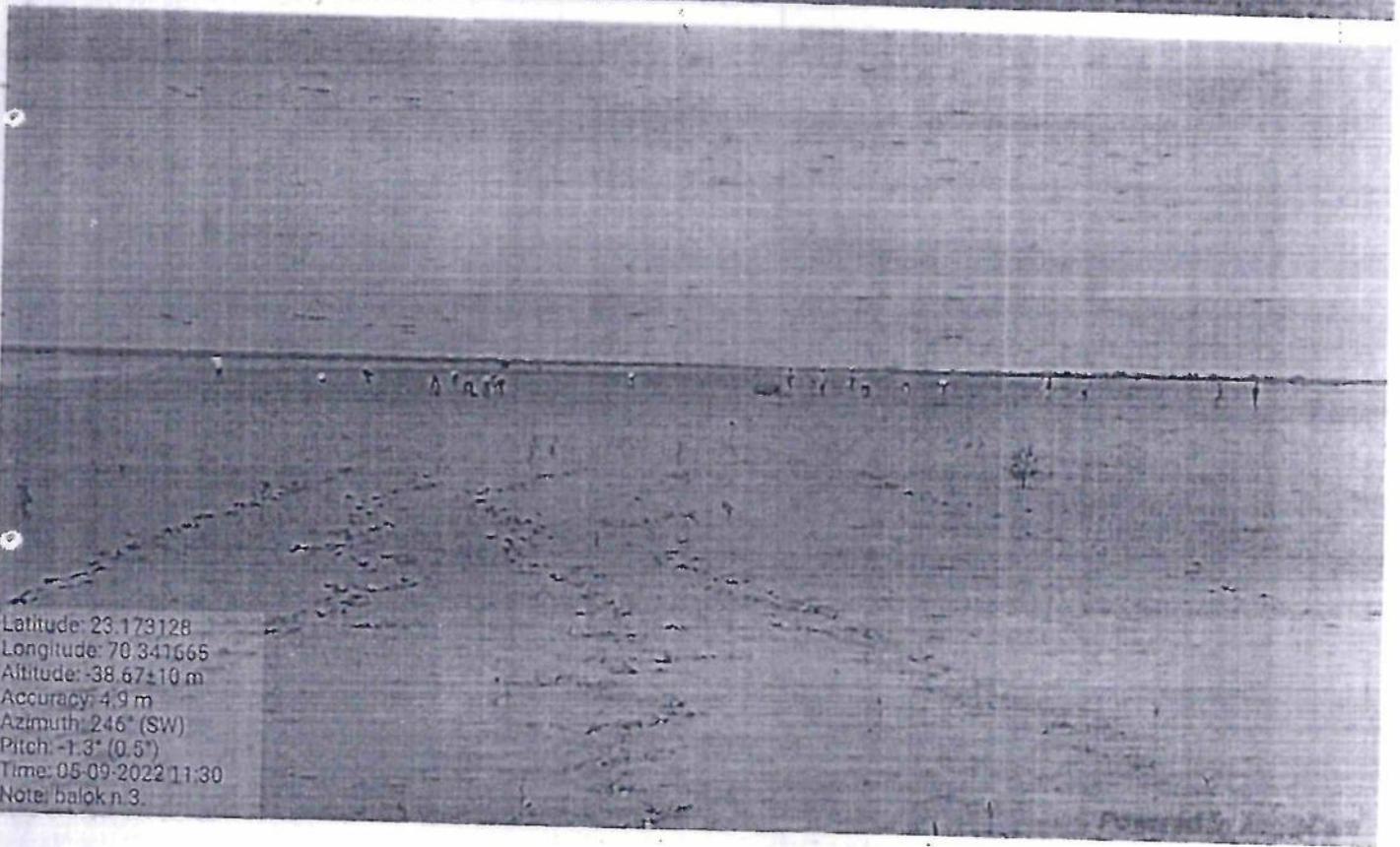



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Kachchh East Division, Bhui



Latitude: 23°10'35"N
Longitude: 70°21'4"E
Elevation: -17.32±5 m
Accuracy: 3.8 m
Azimuth: 43° (NE)
Pitch: -5.1° (4.9°)
Time: 03-09-2022 11:57
Note: लसाG
येर बावेदर



Latitude: 23.173128
Longitude: 70.347666
Altitude: -38.67±10 m
Accuracy: 4.9 m
Azimuth: 246° (SW)
Pitch: -1.3° (0.5°)
Time: 05-09-2022 11:30
Note: balok n.3.

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Kachchh East Division, Bhuj



Latitude: 23°10'34"N
Longitude: 70°21'31"E
Elevation: -21.25±3 m
Accuracy: 3.8 m
Azimuth: 313° (NW)
Pitch: -1.9° (6.3°)
Time: 03-09-2022 11:45
Note: भयाँ
शेर बाबेतर



Latitude: 23°10'34"N
Longitude: 70°21'41"E
Elevation: -22.47±3 m
Accuracy: 3.8 m
Azimuth: 176° (S)
Pitch: -3.8° (7.0°)
Time: 03-09-2022 11:38
Note: भयाँ
शेर बाबेतर


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj



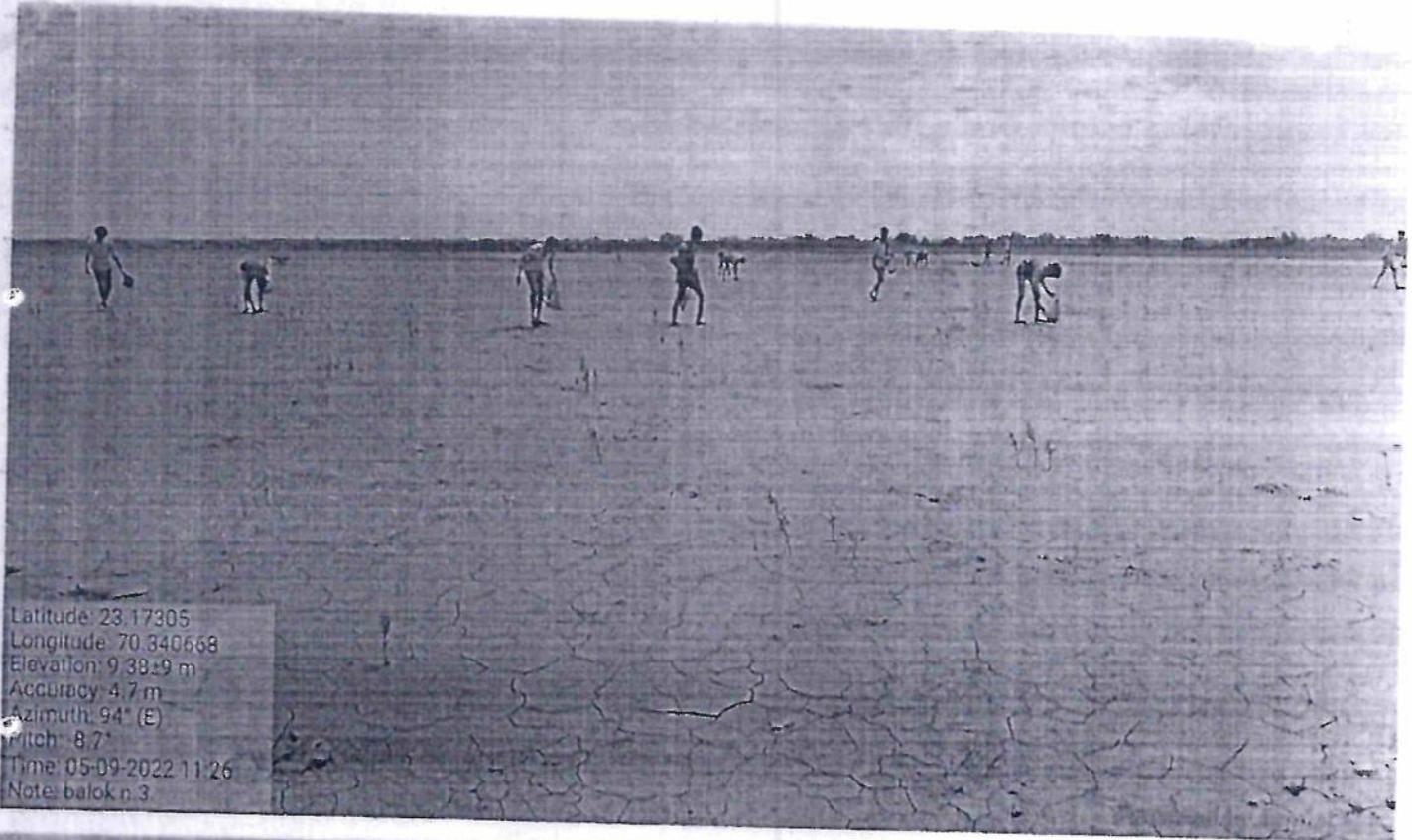
Latitude: 23.177059
Longitude: 70.355104
Elevation: 11.47±9 m
Accuracy: 4.7 m
Azimuth: 309° (NW)
Pitch: -7.3° (-2.0°)
Time: 04-09-2022 10:59
Note: balok n. 1



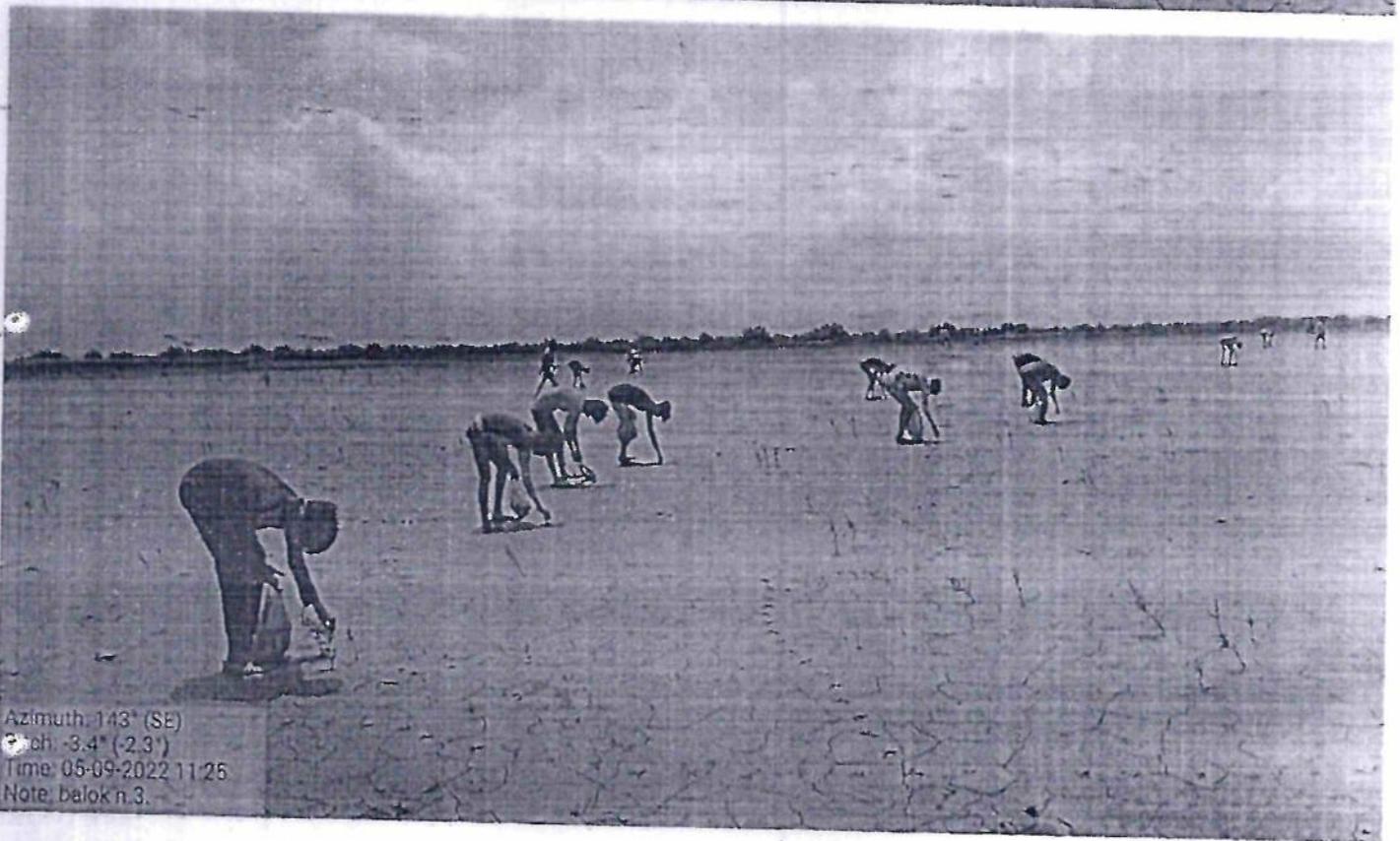
Latitude: 23.219168
Longitude: 70.262969
Elevation: 14.61±9 m
Accuracy: 2500.0 m
Azimuth: 337° (NW)
Pitch: -6.2° (-1.7°)
Time: 04-09-2022 10:58
Note: balok n. 1


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Kachchh (East)-2


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Kachchh East Division, Bhut



Latitude: 23.17305
Longitude: 70.340668
Elevation: 9.3819 m
Accuracy: 4.7 m
Azimuth: 94° (E)
Pitch: 8.7°
Time: 05-09-2022 11:26
Note: balok n.3



Azimuth: 143° (SE)
Pitch: -3.4° (-2.3°)
Time: 05-09-2022 11:25
Note: balok n.3


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Kachchh (East)-2


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Kachchh East Division, Bhui



Latitude: 23.170661
Longitude: 70.338083
Elevation: 8.0±9 m
Accuracy: 4.7 m
Azimuth: 160° (S)
Pitch: 31.1° (7.9°)
Time: 05-09-2022 11:44
Note: balok n.4



Latitude: 23.17066
Longitude: 70.33799
Elevation: 6.97±10 m
Accuracy: 4.9 m
Azimuth: 149° (SE)
Pitch: 14.4° (-4.9°)
Time: 05-09-2022 11:45
Note: balok n.4

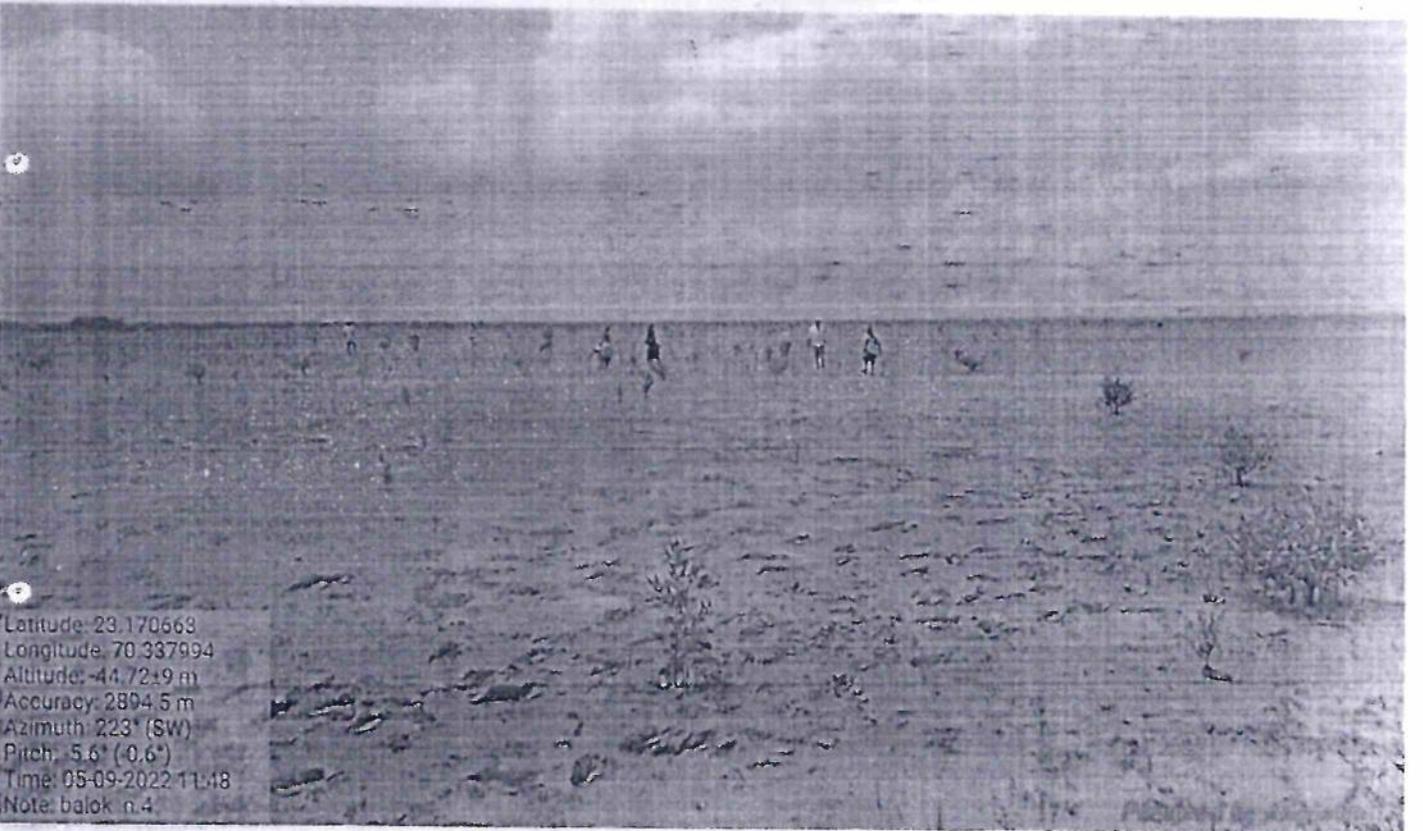
Assistant Conservator of Forests,
Kachchh (East)-2

Dy. Conservator of Forests
Kachchh, East Division, Bhut



Latitude: 23.174078
Longitude: 70.3451
Elevation: -0.92±10 m
Accuracy: 4.9 m
Azimuth: 137° (SE)
Pitch: -1.7° (1.5°)
Time: 05-09-2022 12:51
Note: balok n.6

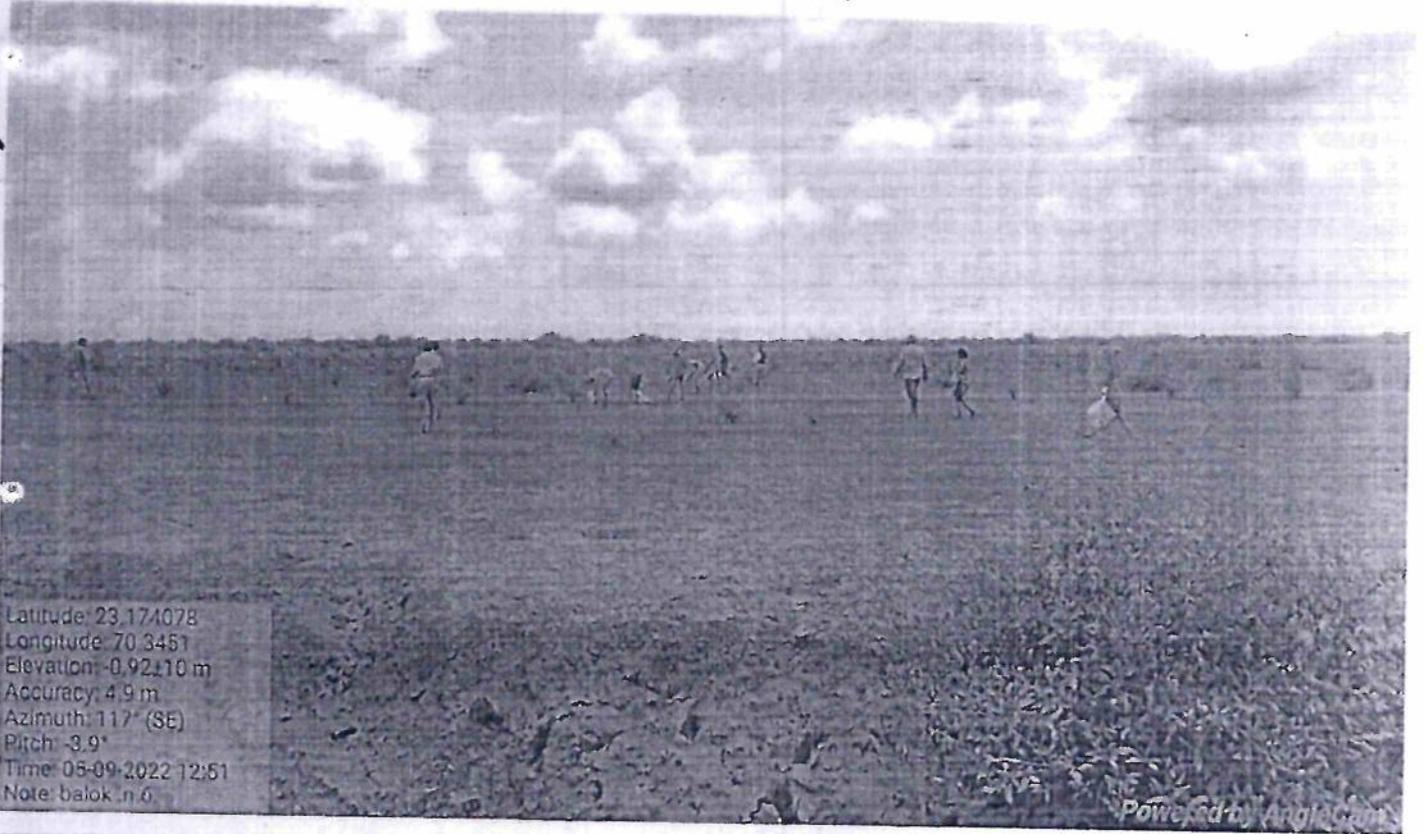
Powered by AnglerCam



Latitude: 23.170668
Longitude: 70.337994
Altitude: -44.72±9 m
Accuracy: 2894.5 m
Azimuth: 223° (SW)
Pitch: 5.6° (-0.6°)
Time: 05-09-2022 11:48
Note: balok n.4

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Kachchh (East)-2

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Kachchh East Division, Bhuj




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Kachchh (East)-2


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Kachchh East Division, Bhuj

Compliance Work As per Hon.NGT Order Dated 16.09.2020			
Sr.No.	Year	Work	Amount
1	2020-21	Budget allotted by DPT	24264200
		Total	24264200

➤ Expende Details :-

Sr.No.	Year	Work	Quantity	Amount
1	2020-21	Illegal Earth Bund Destruction	4215 RMT	8429160
2	2021-22	Mangrove Restoration	350 Ha	9940000
3	2021-22	Mangrove Restoration	145 Ha	4118000
4	2022-23	Casualty Replacement	60000 Raised Beds	1767000
		Total Expende		24254160

Annexures:

- (i) Implementation committee
- (ii) Directions under Section 5
- (iii) Demand note by Forest Dept
- (iv) Submission by DPT
- (v) Amount deposited by DPT to Forest
- (vi) Available with Kachchh East Forest Division Office.
- (vii) Second demand note by Forest Dept
- (viii) Treatment Map approved for 350 Ha Mangrove Plantation
- (ix) Treatment Map approved for 145 Ha Mangrove Plantation


Assistant Conservator of Forests,
Kachchh (East)-2


Deputy Conservator of Forests,
Kachchh East Division, Bhuj

Annexure-20
798

Office of the Deputy Conservator of Forests
Kachchh East Forest Division, Forest Complex
Behind District Industries Centre, Bhuj-Kachchh – 370001
Email: dcfkachchheast@gmail.com
Phone: 02832-250227
Fax: 02832-229630
Letter No.: PVY/6/B/4784-85 /2024-25
Date: 23/09/2024

To
Regional Officer
Gujarat Pollution Control Board
Regional Office, Kachchh (West)
Katira Complex-1, Near Mangalam Crossroads
Sanskar Nagar, Bhuj – 370001

Subject: To present the work completed w.r.t mangrove plantation (DPA funded) With satellite images in reference to Hon'ble NGT O.A. No. 111/2018 & E.A. No. 12/2020 in the upcoming DLCRZ meeting. Decision of DLCRZ Committee.

Reference:

1. This office letter No. PVY/6/B/5082/2023-24 dated 04/10/2024
2. Your letter No. GPCB/RO-KUTCH-WEST/CRZ/T-19(I)/14/614 dated 10/09/2024

With reference to the above subject, it is respectfully stated that the detailed Action Taken Report regarding the implementation of the Hon'ble National Green Tribunal's order in E.A. No. 12/2020 in O.A. No. 111/2018 has already been submitted to you via the letter mentioned in Reference-1.

Further, as per your letter mentioned in Reference-2, you have requested to submit the satellite images and details of work in the DLCRZ meeting scheduled for 24/09/2024. Accordingly, the required details are enclosed herewith for your information and records.

Enclosure: As above

(G.D. Sarvaiya)
Deputy Conservator of Forests
Kachchh East Forest Division, Bhuj

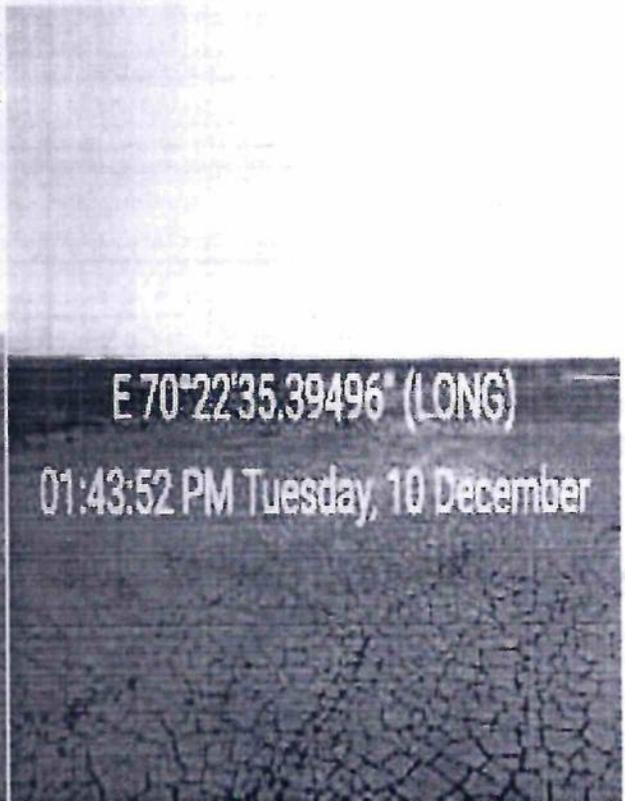
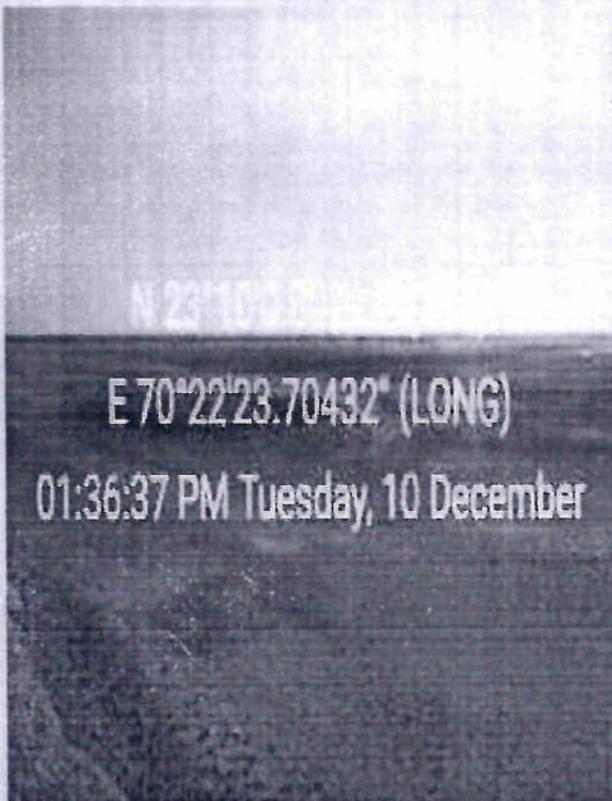
Copy respectfully forwarded to: District Collector, Kachchh-Bhuj – for information and with the enclosed Action Taken Report as per Reference-1.

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Affected site during joint inspection by District Level Committee report as per Hon.NGT order in O.A. no.111/2018 & E.A.12/2020 :



[Handwritten Signature]

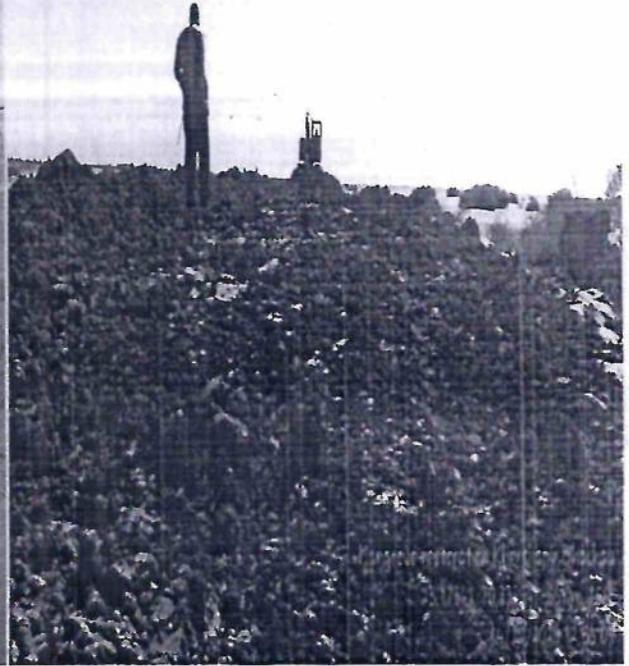
Assistant Conservator of Forests,
Kachchh (East)-2

[Handwritten Signature]

Dy. Conservator of Forests
Kachchh East Division, Bhuj

Bund removal work in December 2020 :

Bund removal work started at the location suggested by the Joint Inspection Committee and based on site visit with engineers from Land Section of Deendayal Port Authority on 03-12-2020.



Khershapir Chirai Mangrove Bhachau
23.17664, 70.35111, -51.0m, 248
09/02/2021 12:46:42

Joint Visit of bund removal site and monitoring by Forest Dept and Deendayal Port Authority Engineers on 09-02-2021

Assistant Conservator of Forests,
Kachchh (East)-2

Dy. Conservator of Forests
Kachchh East Division, Bhuj

Mangrove Restoration Compliance Work As per Hon.NGT Order Dated 16.09.2020 Expenditure						
Sr. No.	Account Month	Work	Quantity	Budget	Expenditure	Saving
1	12/2020-21	Budget allotted by DPT		24264200		
2	01/2021-22	Illegal Earth Bund Destruction and levelling	450 RMT		899160	
3	05/2021-22	Illegal Earth Bund Destruction and levelling	3765 RMT		7530000	
4		Budget for Bund Destruction	4215	8480000	8429160	50840
5	09/2021-22	Mangrove Restoration 120 Ha	48000 Bed		3408000	
6	09/2021-22	Mangrove Restoration 120 Ha	48000 Bed		3408000	
7	09/2021-22	Mangrove Restoration 60 Ha	24000 Bed		1704000	
8	09/2021-22	Mangrove Restoration 50 Ha	20000 Bed		1420000	
9					9940000	
10	12/2021-22	Mangrove Restoration 50 Ha	20000 Bed		1420000	
11	12/2021-22	Mangrove Restoration 50 Ha	20000 Bed		1420000	
12	12/2021-22	Mangrove Restoration 45 Ha	18000 Bed		1278000	
13					4118000	
14		Budget for Mangrove Restoration		15784200	14058000	1726200
15	2021-2022	Total Budget		24264200	22487160	1777040
16	11/2022-23	Casualty Replacement	14400 Bed		424080	
17	11/2022-23	Casualty Replacement	14500 Bed		427025	
18	11/2022-23	Casualty Replacement	6100 Bed		179645	
19	11/2022-23	Casualty Replacement	7400 Bed		217930	
20	11/2022-23	Casualty Replacement	6200 Bed		182590	
21	11/2022-23	Casualty Replacement	6000 Bed		176700	
22	11/2022-23	Casualty Replacement	5400 Bed		159030	
23	2022-23	Total			1767000	
24		Gross		24264200	24254160	10040
25	2023-24	Budget for Gap Plantation		1508833		
26	10/2023-24	Seed Collection 16800 Bed KG	5040		141120	
27	10/2023-24	Seed sowing on Raised Bed 16800 in Ha	42		48720	
28	10/2023-24	Transportaion of labour 15-17 KM Trip	46		115000	
29	10/2023-24	Seed Collection 17600 Bed KG	5280		147840	
30	10/2023-24	Seed sowing on Raised Bed 17600 in Ha	44		51040	
31	10/2023-24	Transportaion of labour 15-17 KM Trip	48		120000	
32	10/2023-24	Seed Collection 5600 Bed KG	1680		47040	


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33	10/2023-24	Seed sowing on Raised Bed 5600 in Ha	14		16240	
34	10/2023-24	Transportaion of labour 15-17 KM Trip	15		37500	
35	10/2023-24	Seed Collection 8000 Bed KG	2400		67200	
36	10/2023-24	Seed sowing on Raised Bed 8000 in Ha	20		23200	
37	10/2023-24	Transportaion of labour 15-17 KM Trip	22		55000	
38	11/2023-24	Seed Collection 6000 Bed KG	1800		50400	
39	11/2023-24	Seed sowing on Raised Bed 6000 in Ha	15		17400	
40	11/2023-24	Transportaion of labour 15-17 KM Trip	17		42500	
41	11/2023-24	Seed Collection 6200 Bed KG	1860		52080	
42	11/2023-24	Seed sowing on Raised Bed 6200 in Ha	15.5		17980	
43	11/2023-24	Transportaion of labour 15-17 KM Trip	17		42500	
44	11/2023-24	Seed Collection 7200 Bed KG	2160		60480	
45	11/2023-24	Seed sowing on Raised Bed 7200 Ha	18		20880	
46	11/2023-24	Transportaion of labour 15-17 KM Trip	20		50000	
47	11/2023-24	Removal of earth bund by JCB to allow creek water in Hours	181		284713	
48		Total		1508833	1508833	00
49		Gross		25773033	25762993	10040

Range Forest Officer
Bhachau Normal Range

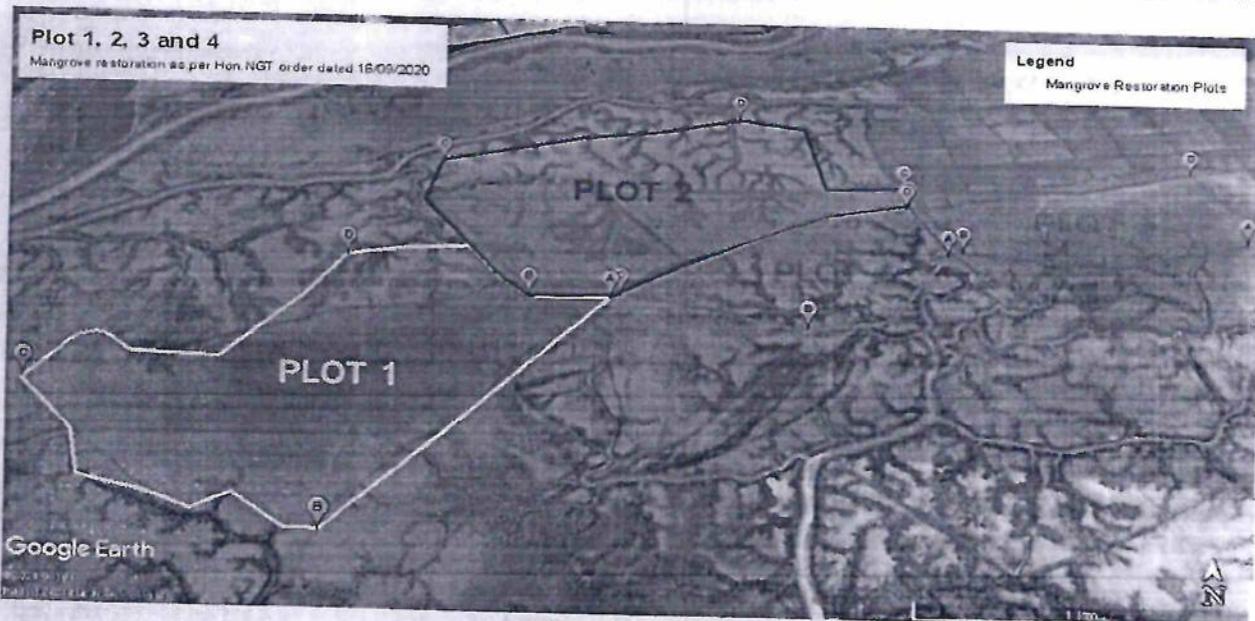

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Mangrove Restoration:

Treatment map prepared and sent for approval to DCF Kachchh East Forest Division to carry out mangrove plantation in 350 Ha area at the said location where illegal earth bund was removed previously at Gulamshapir Creek, Nani Chirai and Moti Chirai area - lands under ownership of Deendayal Port Trust.

Sr.No.	Plantation Plots	Area (Ha)	Mangrove Species	Model
1	Plot 1	120	Avicennia marina	Raised Bed Plantation
2	Plot 2	120	Avicennia marina	Raised Bed Plantation
3	Plot 3	60	Avicennia marina	Raised Bed Plantation
4	Plot 4	50	Avicennia marina	Raised Bed Plantation



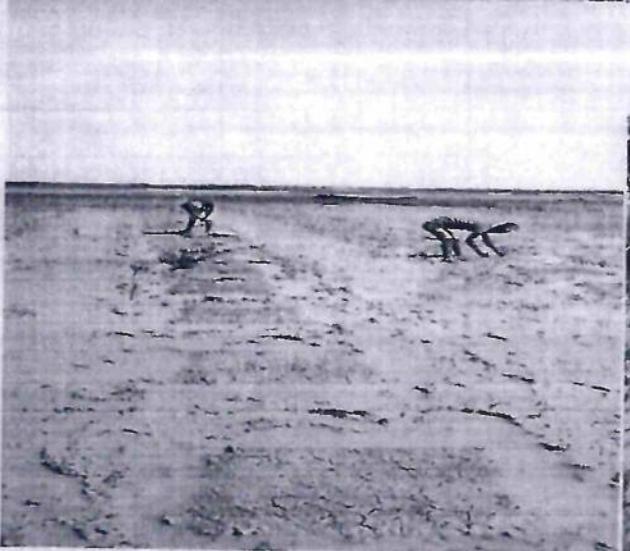
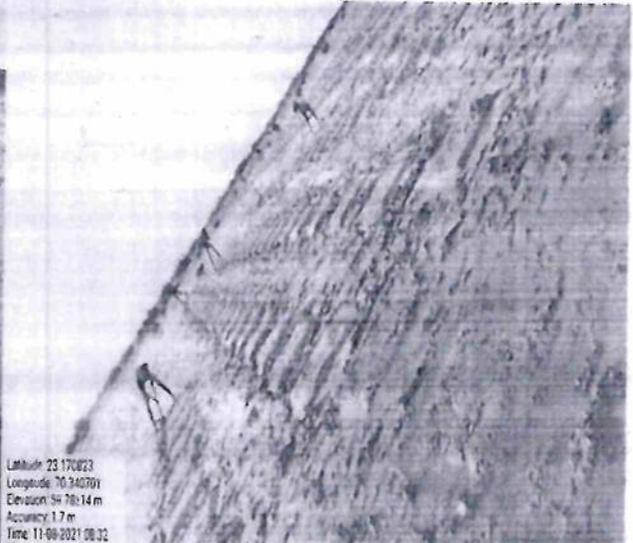
BN
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 Kachchh (East)-2

Ch
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 Kachchh East Division, Bhuj

Preparation of Raised Bed for Mangrove Restoration Work



Latitude: 23.170823
Longitude: 70.340701
Elevation: 59.14m
Accuracy: 1.7m
Time: 11-09-2021 08:32



Mangrove Seeds Sowing (*Avicennia marina* spp.) which were collected from the local creek area


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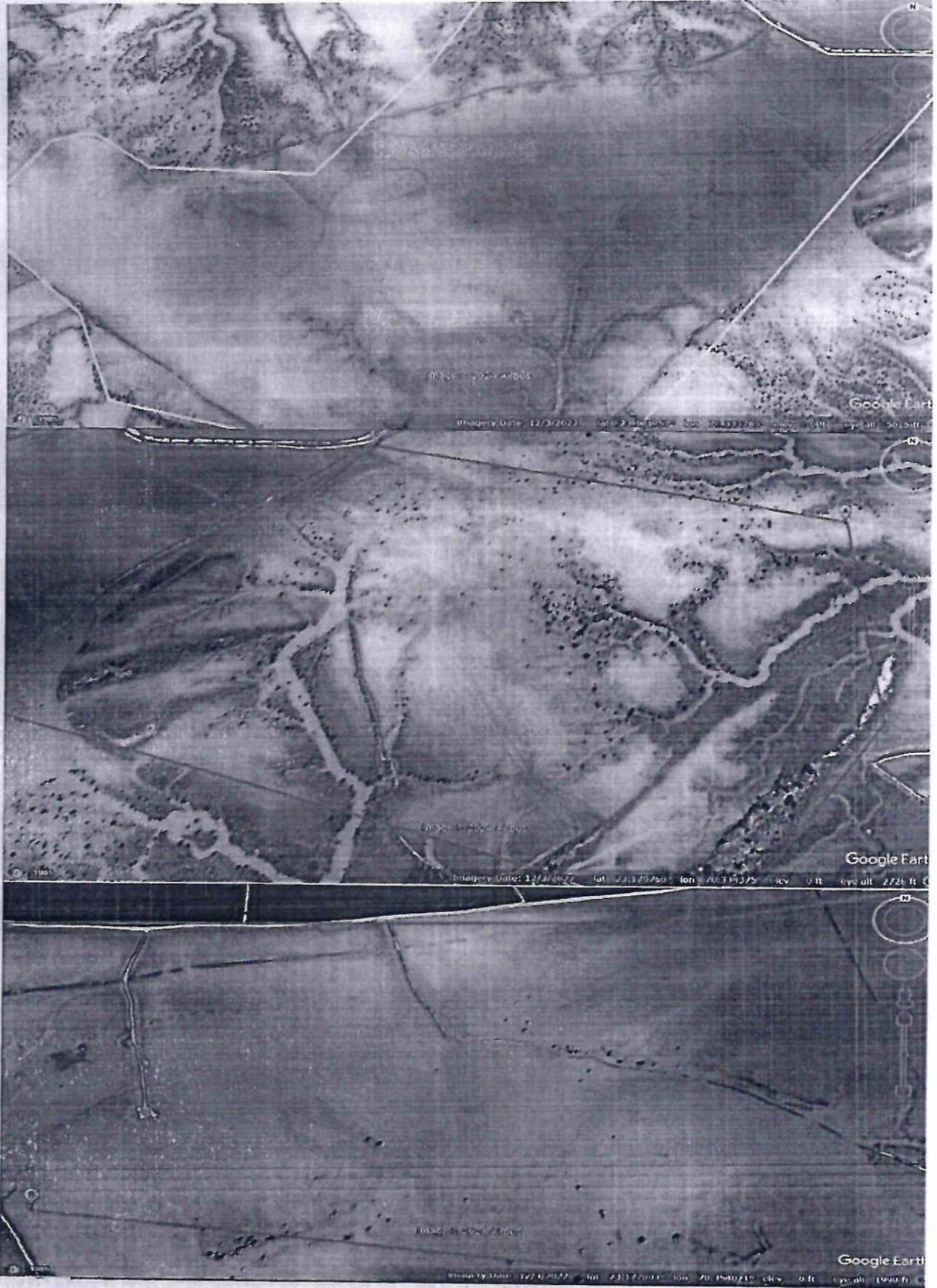

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Google Earth Images of Mangrove Plantation Area




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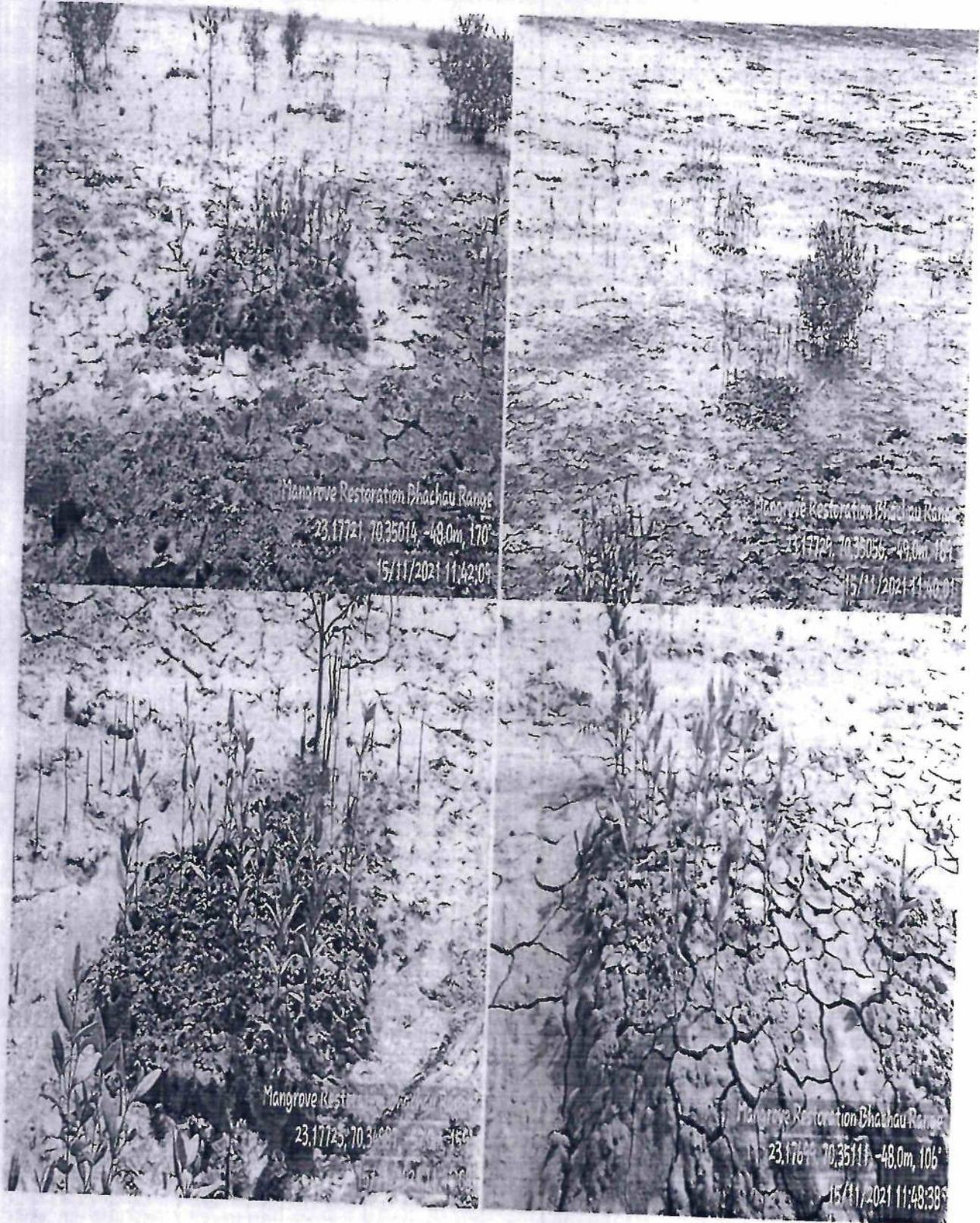

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Photos with GPS location taken at regular interval after seed germination and plantation development:




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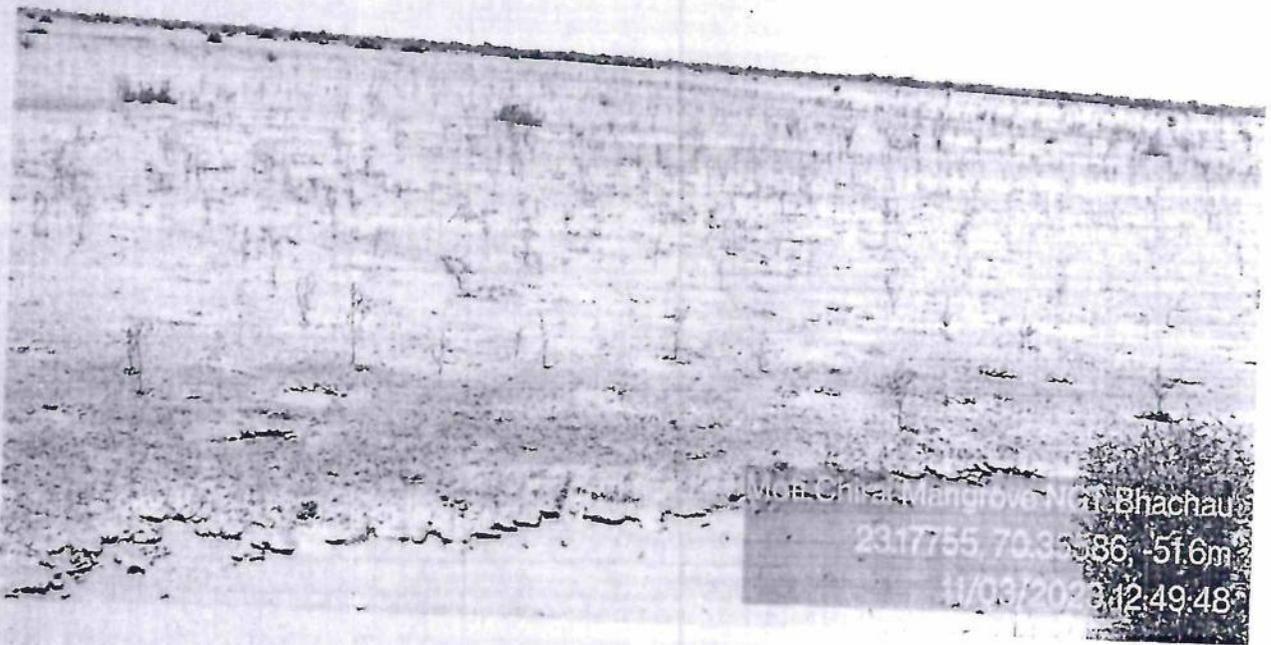
Casualty Replacement Work during September 2022




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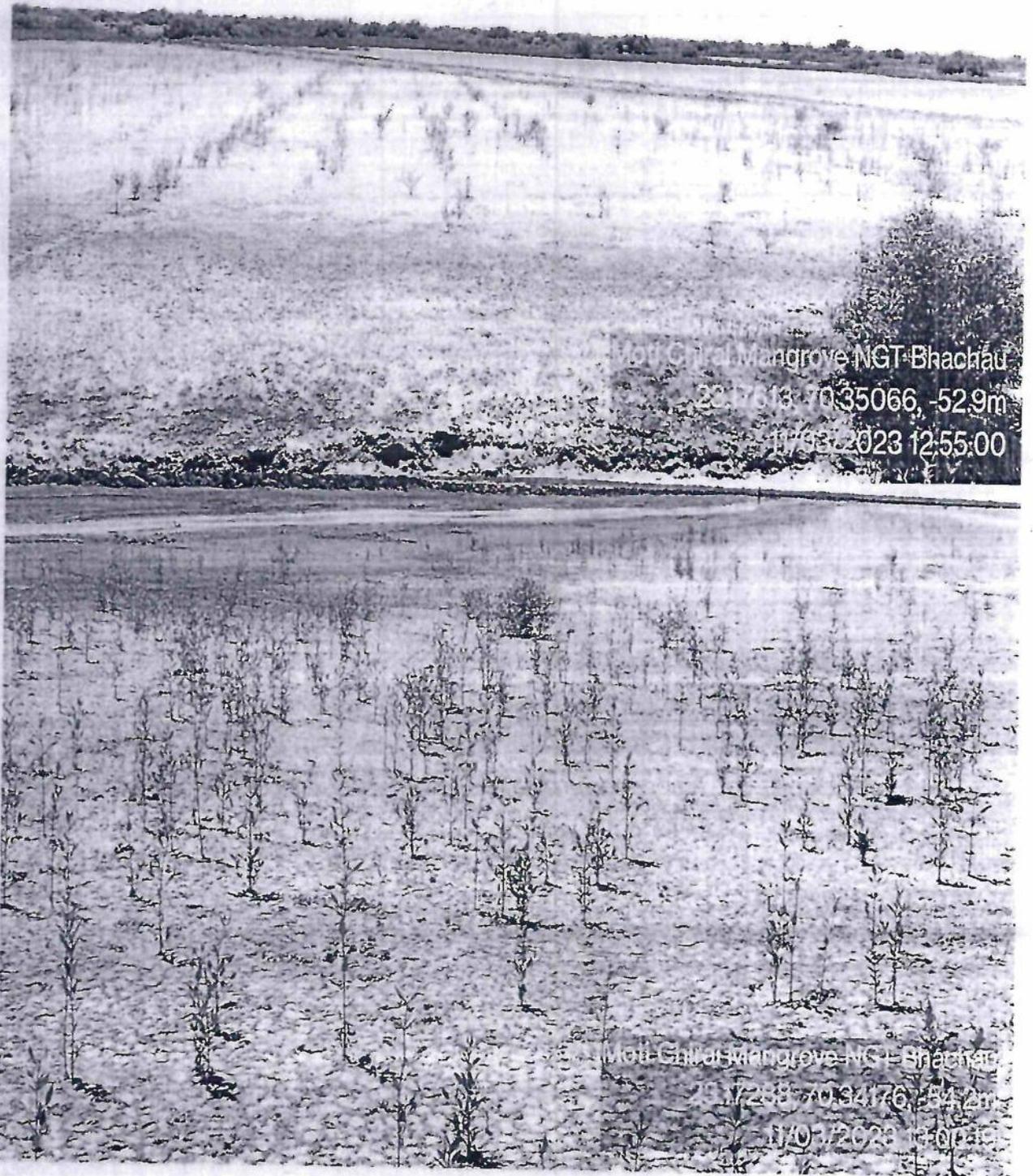

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Plantation Status as on March 2023 after Casualty Replacement Work



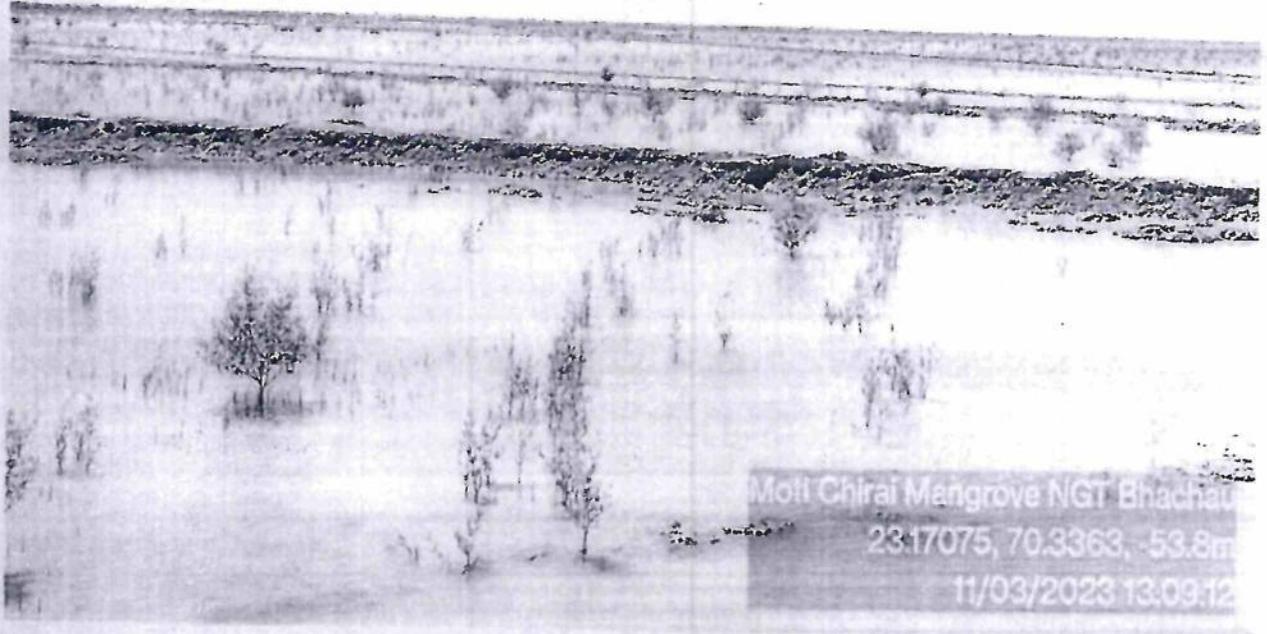

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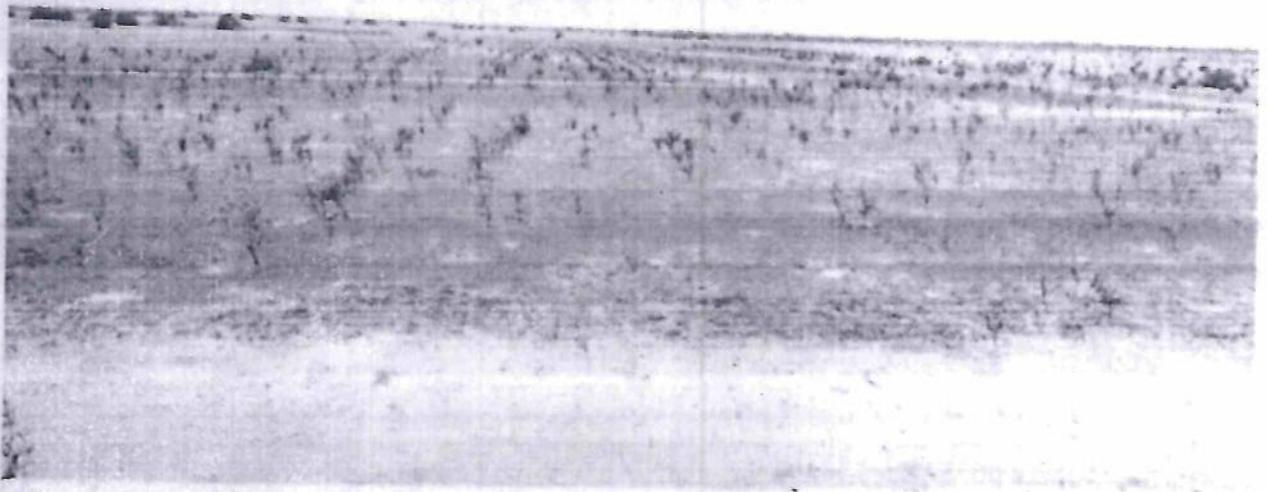
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Moti Chirai Mangrove NGT Bhachau
23.17075, 70.3363, -53.8m
11/03/2023 13:09:12

Plantation Status as on August 2023




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Latitude: 23.177709
Longitude: 70.355956
Altitude: -75.5±24 m
Accuracy: 30.8 m
Time: 08-12-2023 17:07
Note: Bhachau



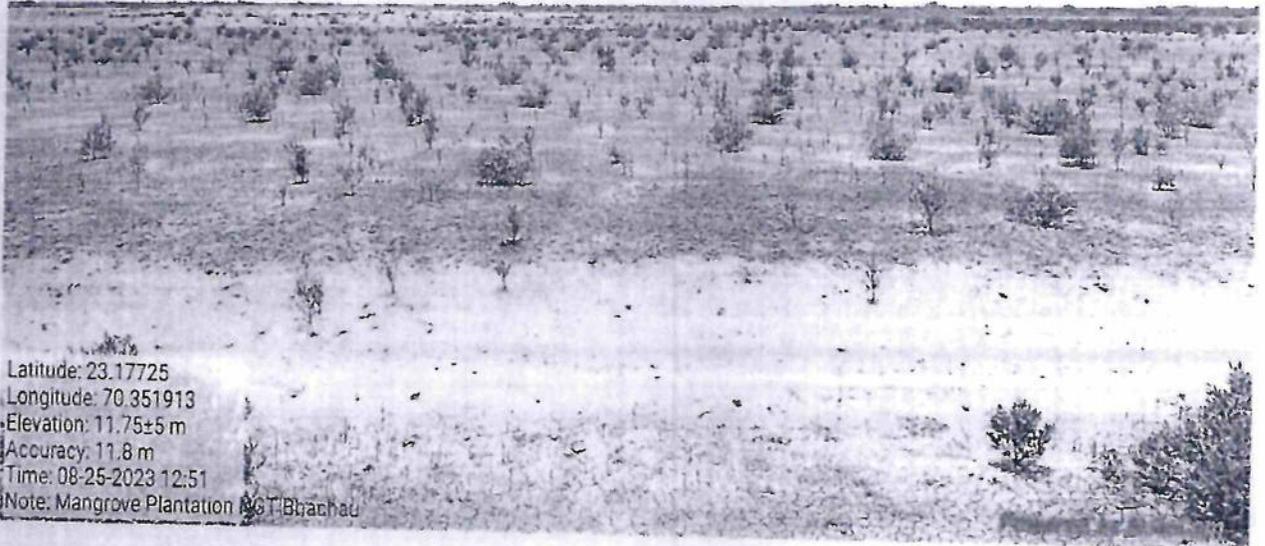
Latitude: 23.17764
Longitude: 70.355912
Elevation: -1.85±7 m
Accuracy: 26.4 m
Time: 08-12-2023 17:07
Note: Bhachau



Latitude: 23.177512
Longitude: 70.355711
Elevation: 18.43±7 m
Accuracy: 5.7 m
Time: 08-25-2023 12:44
Note: Mangrove Plantation NGI Bhachau


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Latitude: 23.17725
Longitude: 70.351913
Elevation: 11.75±5 m
Accuracy: 11.8 m
Time: 08-25-2023 12:51
Note: Mangrove Plantation NGT Bhachau

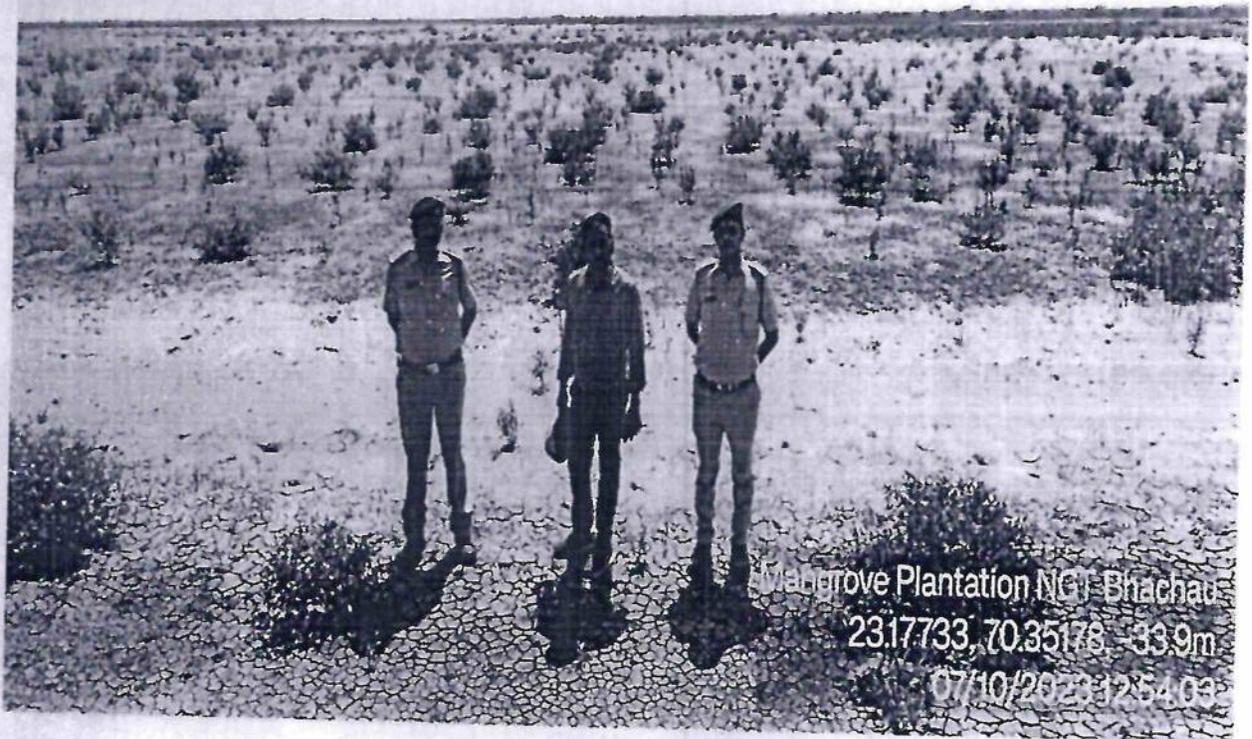
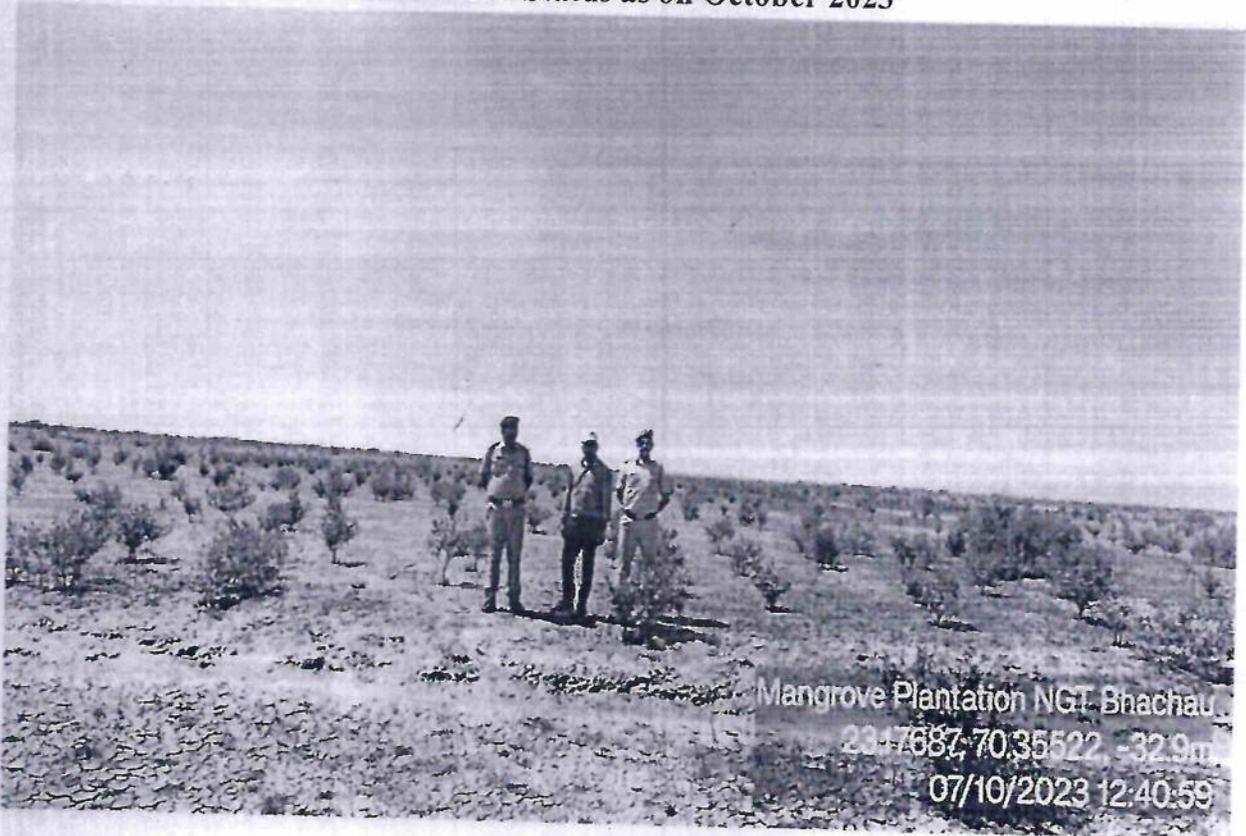


Latitude: 23.177394
Longitude: 70.351087
Elevation: 3.57±6 m
Accuracy: 17.4 m
Time: 08-25-2023 12:52
Note: Mangrove Plantation NGT Bhachau

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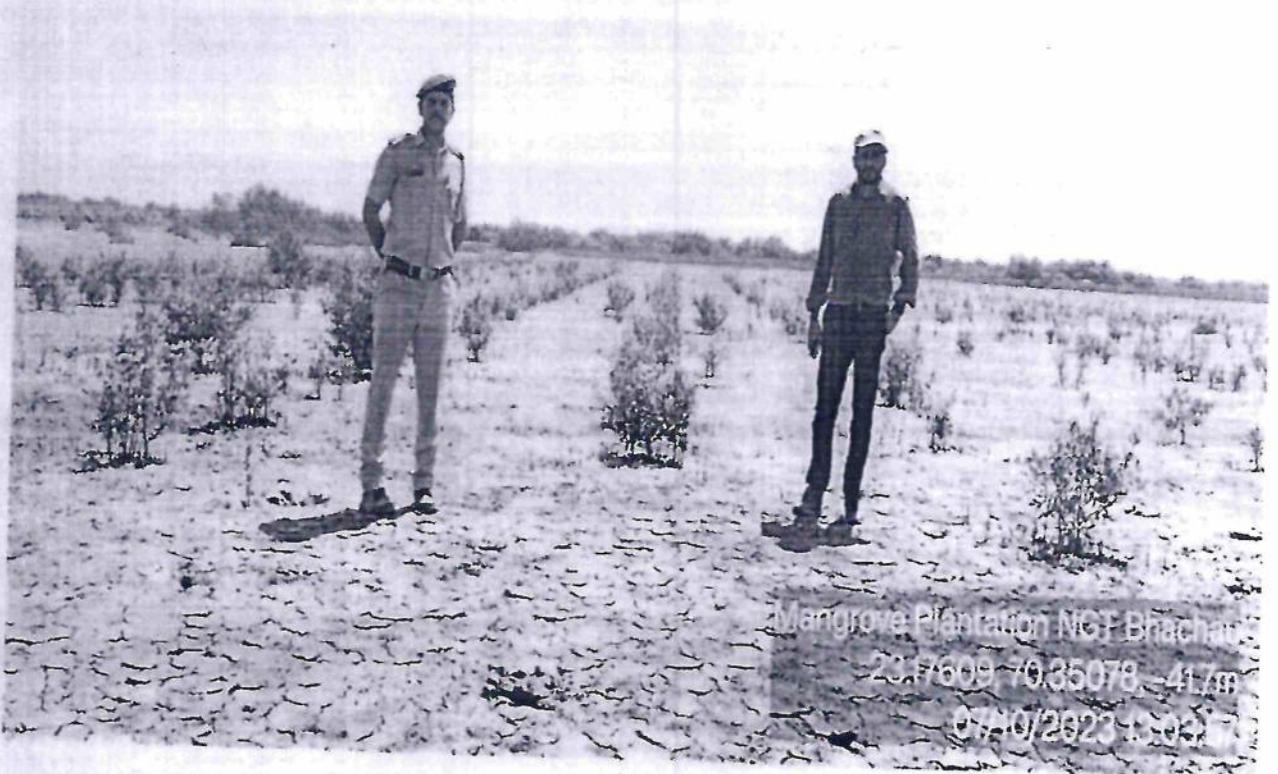
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Plantation Status as on October 2023

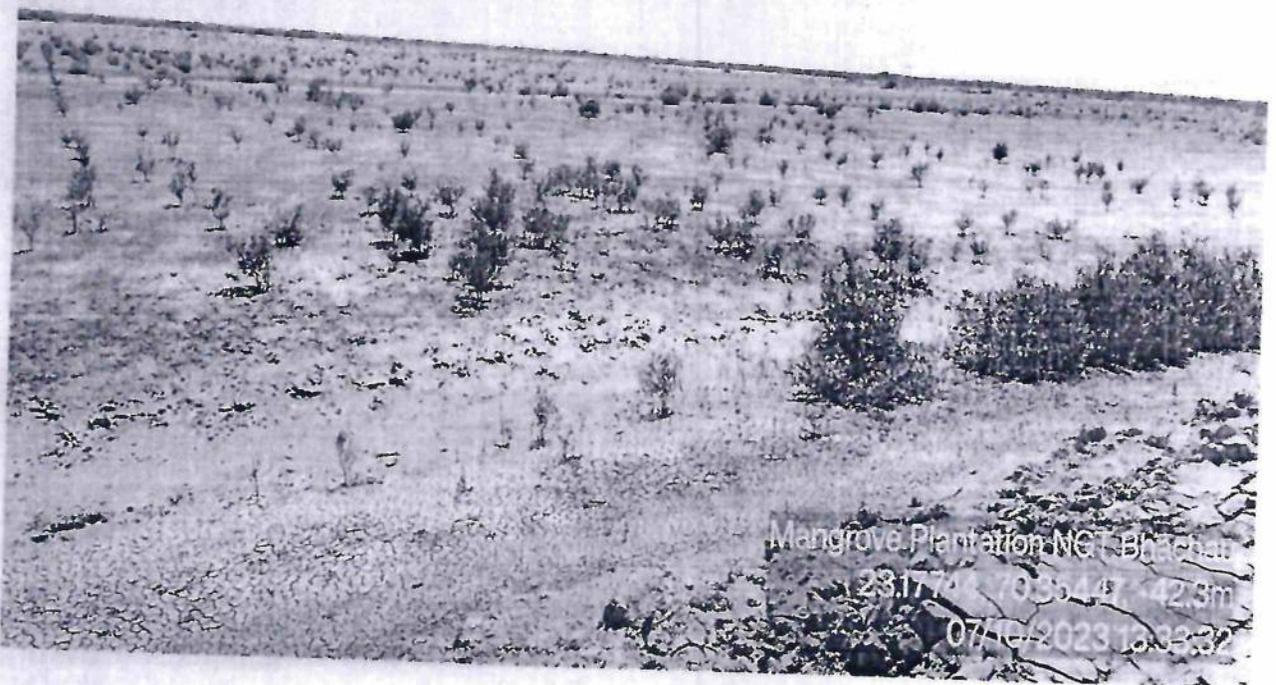



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Mangrove Plantation NCF Bhachau
23.17609 70.35078 - 41.7m
07/10/2023 1:03:37

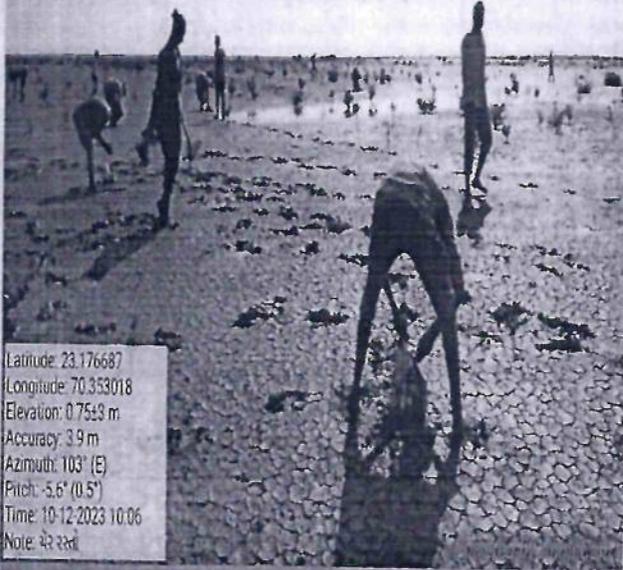


Mangrove Plantation NCF Bhachau
23.1774 70.35447 - 42.3m
07/10/2023 1:03:37


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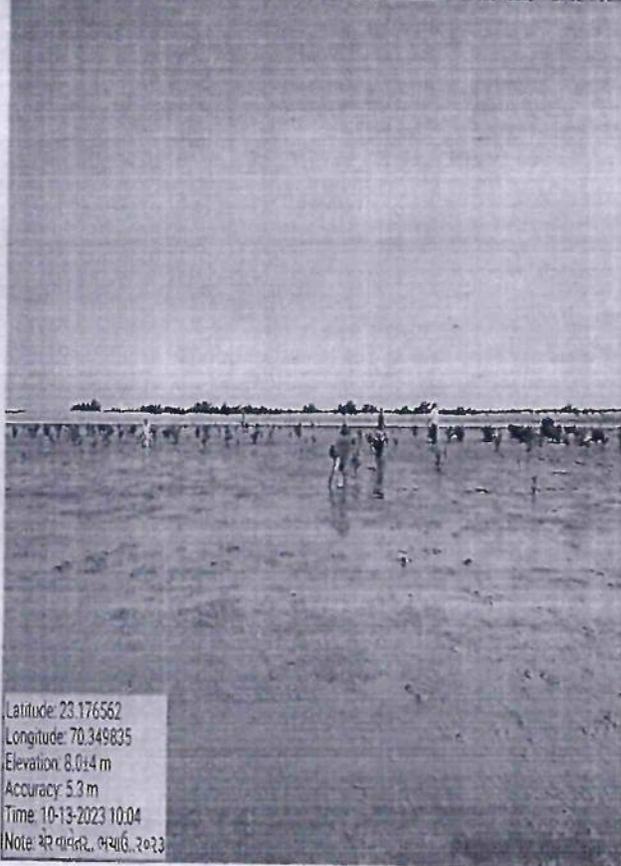
Gap Plantation with Mangrove Seeds during October 2023



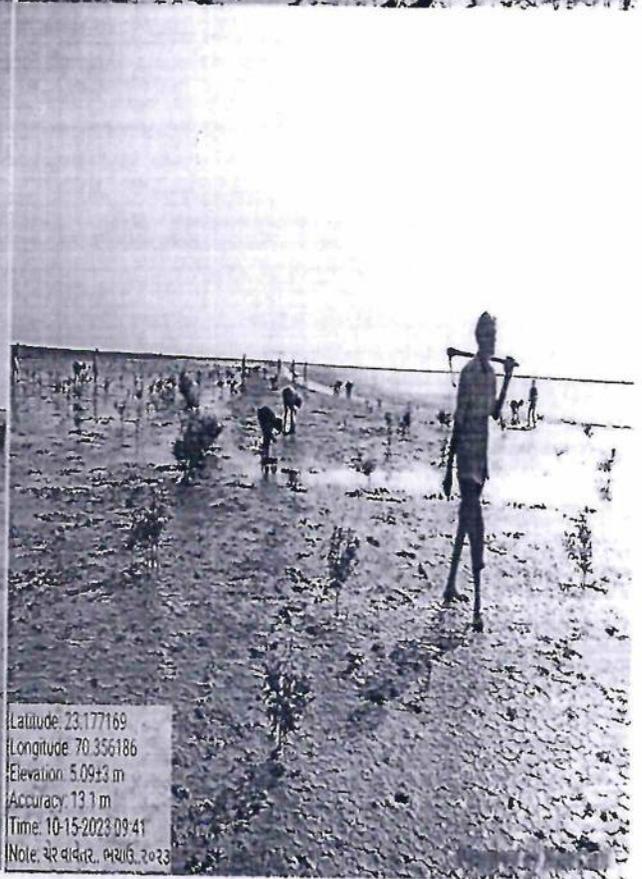
Latitude: 23.176687
Longitude: 70.353018
Elevation: 0.75±3 m
Accuracy: 3.9 m
Azimuth: 103° (E)
Pitch: -5.6° (0.5°)
Time: 10-12-2023 10:06
Note: २२ २२२



Latitude: 23.177203
Longitude: 70.352704
Elevation: 7.53±3 m
Accuracy: 3.9 m
Azimuth: 119° (SE)
Pitch: -3.1° (1.0°)
Time: 10-12-2023 09:54
Note: २२ २२२



Latitude: 23.176562
Longitude: 70.349835
Elevation: 8.0±4 m
Accuracy: 5.3 m
Time: 10-13-2023 10:04
Note: २२ २२२, २२/१०/२०२३



Latitude: 23.177169
Longitude: 70.356186
Elevation: 5.09±3 m
Accuracy: 13.1 m
Time: 10-15-2023 09:41
Note: २२ २२२, २२/१०/२०२३


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Plantation Status as on August 2024



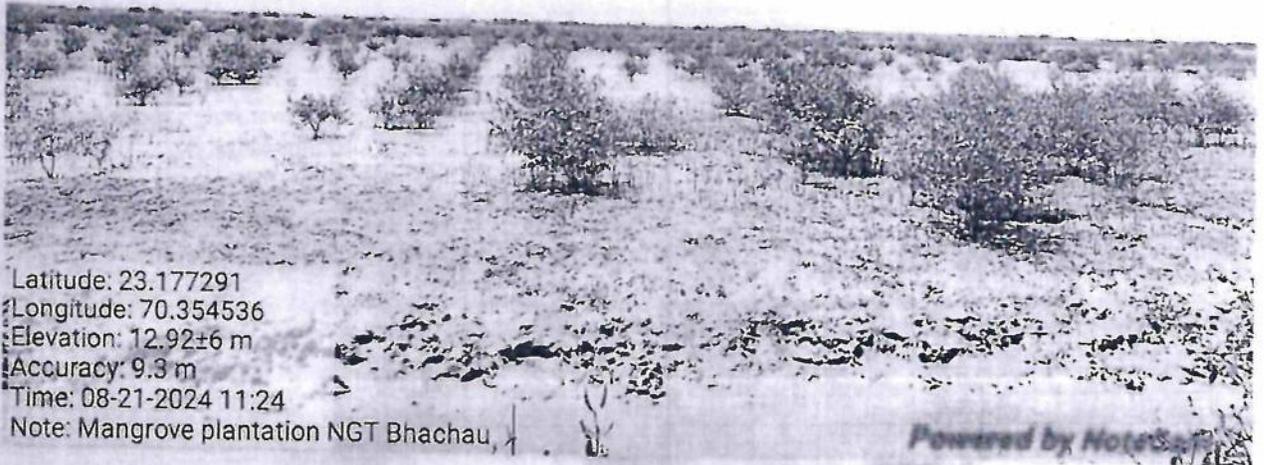

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REPORT ON NANI CHIRAI AND MOTI CHIRAI TALUKA: BHACHAU, DIST: KACHCHH IN COMPLIANCE OF ORDER OF HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN THE MATTER OF KACHCHH CAMEL BREEDERS ASSOCIATION V/S UNION OF INDIA & OTHERS [O.A. NO. 111/2018]



DECEMBER

2019

1.0 BACKGROUND

Member Secretary, Gujarat Ecology Commission (GEC) through its letter dated 21st August-2018 informed to GCZMA about destruction of mangrove at Nani Chirai and Moti Chirai areas of Bhachau, Dist: Kutch based on representation made by Prof. Nagar, M S University to GEC.

Based on this, GCZMA directed Collector & Chairman, District Level Committee, Kutch and Regional Officer and MS, District Level CRZ Committee, Kutch through latter dated 26-02-2018 to get the matter verified and initiate suitable actions ensuring that no destruction of mangrove had taken place. They were also requested to take necessary actions and submit an action taken report to GCZMA.

The Gujarat Pollution Control Board, Gandhinagar submitted a letter dated 03-04-


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2018 along with a copy of an inspection report dated 14-03-2018 carried out by the Sub-Committee of District Level Committee, Kutch based on the representation received and as requested by the GCZMA.

It was mentioned that the sub-committee headed by the DCF, Kutch (east) and comprised of representatives from DILR, GPCB, GUIDE, Fisheries Department, Mamlatdar - Bhachau and NGO, etc visited the site on 14-03-2018. The committee visited five plots and surrounding areas.

The observations were as under:

- Representative of Deendayal Port Trust (DPT) informed that the said area of total five plots admeasuring an area of 3500 acres, is leased out for salt production activity to M/S. Shree Jyoti Salt Industries and M/S Shri Ram Salt Supply
 - It was observed that obstructions are created along the creeks by way of constructing earthen bunds/roads which is in due course of time, affects the very survival of mangroves in a vast area and its associated biodiversity
 - Uprooted mangroves were evident from the cutting and remains of mangrove plant parts in the visited areas
 - Land levelling was noticed which affects the minor creek system within the area
- All the above activities resulted in destruction of mangroves habitat and removal of mangroves in area of @ 750 acres. Out of which, 250 acres area can be classified as moderate mangrove and balanced 500 acres can be classified as open mangrove(sparse mangrove)
- The Committee has also noticed extensive construction of earthen bunding even beyond the five above said plots. Since the length of bunds were extensive it was very difficult to predict the exact impact area due to bunds. Nevertheless, this could impact several folds of the lease areas as mentioned above
 - The bunding's/leveling activity was carried out since two—two and half months
- Since the area falls under mangrove i.e CRZ-IA, any activity without prior permission on habitat alteration or removal of mangroves is a case of clear violation of CRZ Notification 2011 as amendment thereof

The Sub-Committee recommended following actions:


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1. To stop all activities immediately in the said area
2. To restore the free flow water in the creeks/creek lets by removing all the earthen bunds/roads
3. Since areas falls under CRZ Category I-A, all the leases should be canceled with immediate effect and legality should be followed
4. The restoration plan needs to be prepared for the impacted and surrounding areas and effective implementation should be envisaged with appropriate monitoring mechanism

Based on the Sub-committee report, Collector and District Magistrate & Chairman of the District Level CRZ Committee has issued an advisory letter to M/S Deendayal Port Trust on 28-03-2018. The District Collector has also requested to take all the actions under Environment (Protection) Act 1986 and also requested to appraise the State Government accordingly.

Based on the DLC report and request from Collector, Kutch, Directions under Section 5 of Environment (Protection) Act, 1986 were issued on 20-04-2018 to M/S Deendayal Port Trust as follows;

1. To stop all activities immediately in the said area
2. To restore the free flow water in the creeks/creek lets by removing all the earthen bunds/roads
3. Since areas falls under CRZ Category I-A, all the leases should be canceled with immediate effect and legality should be followed
4. The restoration plan needs to be prepared for the impacted and surrounding areas and effective implementation should be envisaged with appropriate monitoring mechanism

In the meantime, the Kachchh Camel Breeders Association has filed an Original Application No 111 of 2018 versus Union of India ,through Secretary, MOEF&CC and Others against the violations CRZ Notification 2011 issued by the Ministry of Environment, Forest and Climate Change, Government of India as well as the violations of Forests Conservation Act, 1980 by rampant clearing of the mangroves in Nani Chirai and Moti Chirai area of Bhachau Taluka in Kutch District by Deendayal Port Trust.

The Hon'ble National Green Tribunal vide order dated 19th March, 2018 directed that status quo be maintained till further orders in order to stop the


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destruction of mangroves. The Tribunal had also ordered Joint Inspection to be conducted and a report in this regard to be filed by the Gujarat State Pollution Control Board (GPCB) and the Central Pollution Control Board (CPCB).

Joint Inspection of the site was conducted on 13th April, 2018 by officials of the GPCB and CPCB and the report was filed on 27th April, 2018:

On 28th April, 2018, it was noted that obstructions caused in the creeks have resulted in depletion of the water in the areas where mangroves were growing and if this position continues, destruction will be complete. Besides, if the water is not allowed to pass through the creeks, it will destroy all the mangroves and the area will be exposed to reclamation which may be the intention of the vested interests. The Gujarat State Pollution Control Board (GPCB) assisted by the District Magistrate was directed forthwith to visit the spot and remove all obstructions from the creeks to ensure flow of water to the area where mangroves exist. The GPCB was asked to report compliance within ten (10) days from 24th May, 2019.

The Gujarat Pollution Control Board filed an affidavit in 3rd July, 2019 in compliance with reference to Hon'ble NGT order dated 24-05-2019 stating that with the assistance of the Collector and District Magistrate, Kachchh completed the work of demolition of bunds and removal of all obstructions to the satisfaction of the complainant.

The Kachchh Camel Breeders Association again filed an I.A. No 20 of 2019 in O.A. No-111 of 2018 on 08-01-2019 regarding continuation of mangrove destruction in and nearby creeks in Jangi Village areas.

The District Level CRZ Committee informed regarding this issues, as the applicant Kachchh Camel Breeders' Association made a representation on 03-01-2019 to MS, District Level Committee and submitted that the District level Committee met on 08-03-2019 in Shri Aadatbhai Bhachubhai Jat, a representative of Kachchh Came Breeders Associations, who informed that no activities have been started on that place. Also the site was not approachable. The DPT informed that they have informed the Superintendent of Police on 26-12-2018 (east Kutch), Gandhidham for unauthorized occupation, attempt of encroachment, illegal activities and violation of Environmental norms on vacant and unutilized DPT land located opposite salt land/ Plot of Ex-lease of M/S



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Kanoria Chemicals near Village Jangi. The Committee Directed DPT on 02-05-2019 for removal of bunds at Jangi Village.

The Forests and Environment Department filed an affidavit on 01-02-2019 before the NGT with a request that a subcommittee would be visit the site and take necessary action; DPT also filed a reply on 24-01-2019

Further to this, based on Hon'ble NGT oral order on 08-05-2019, Directions Under Section 5 of Environment Protection Act, 1986 were issued on 12-06-2019 to Deendayal Port Trust as follows:

1. To Stop carrying out any activity in and around the intertidal areas which are affecting the mangroves, blocking the creeks and disturbing the natural flow of tidal waters, and commenced without obtaining prior clearance from the competent Authority and are in violation of the provision of the CRZ notification
2. Remove all the bunds which are blocking the Creeks and all the expenditure in this regard shall be borne by the DPT
3. Stop the construction of bunds of any kind anywhere within CRZ areas of this region as well as in DPT areas
4. Cancel all the leases granted for salt manufacturing in the CRZ-I(A) area , which is classified as ecologically Sensitive areas as per CRZ Notification, and who are in violation of CRZ Notification
5. Prepare a restoration Plan for the impacted and surrounding mangrove areas and effective implementation should be done by the DPT with an appropriate Mechanism
6. An Action Taken report in this regard shall be submitted immediately
The District Level Committee was also requested to file FIRs against known unknown persons for destruction of mangroves and violating the Environmental Laws.

The Hon'ble National Green Tribunal has passed an order on 11-09-2019 as follows:

1. There shall be no obstruction of any kind in the creeks, and, free and continuous flow of estuarine water in the creeks will be ensured. 2. The Forest Department, Government of Gujarat, GCZMA and Revenue Officials will jointly inspect the area to find out the persons who were responsible for


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obstruction of creeks and take action in accordance with law including recovery of environmental damage and cost of restoration of mangrove damaged. This may be done within a period of one month. 3. If there has been any activity that is in violation of CRZ Notification 2011, the GCZMA will immediately take actions in accordance with law. 4. If there has been any activity in the mangroves area which are in contravention of the Forest (Conservation) Act, 1980 or any other law, the Forest Department will immediately take action in accordance with law. 5. There shall be no salt manufacturing activity in CRZ - 1 area without following the due procedures provided under law/notification. If such activity is found the GCZMA will take action immediately to stop forthwith and initiate appropriate proceedings.

6. The quantum of damage caused to the mangroves shall be assessed by the GCZMA in accordance with laid down procedures and the same shall be recovered from the persons responsible for the same within a period of one month from today.
7. The Forest Department, Government of Gujarat will take immediate action to restore the mangroves which are damaged within a period of six (6) months from hence.

The matter was disposed of with above directions.

This matter was discussed in the 45th meeting of Gujarat Coastal Zone Management Authority, which was held on 04-10-2019, During the meeting the Anthony deliberate the issues and after detailed discussion, it was decided that to constitute committee of following members from GCZMA alongwith others members from Forests and Revenue Department and carry out visit and submit report about actions required to taken in compliance NGT order dated 11-09-2019

1. Director , BISAG, Member GCZMA
2. Representative of MS, GPCB, Member GCZMA.
3. Shri Nischal Joshi, GEC
4. Representative of PCCF(WL), Member, GCZMA.
5. Shri H.B.Chauhan. Member, GCZMA.

However, due to the preoccupation of the Director, BISAG, It was decided to include Dr. Manan Shukla, Manager (Environment), Gujarat Maritime Board as a


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member of the Committee.

The Collector, Kutch vide its letter dated 09-11-2019 has directed the Conservator of Forests, Kutch(East) along with other members of the District Level Committee to carry out site visit of the areas as alleged in the petition and submit a report within three days.

Attempts were made to carry out site visits by the GCZMA committee and DLC, however due to pre-occupancies, it was not materialized. However, finally, the site visit was carried out on 10-12-2019 and on 11-12-2019

2.0 SITE VISIT.

As decided, the site visit was carried out during 10-12-2019 and 11-12-2019 by the Committee of GCZMA and District Forest Officials and District Revenue Officials and members of DLC.

In the beginning of the visit, the committee started with meeting all stakeholders. Meeting with all stakeholder was conveyed on 10-12-2019 under Chairmanship of SDM, Bhachau, Kutch at SDM, Office, Bhachau, along with the District level

Forests officials, Committee members , Representative of Deendayal Port Trust and representative of the Petitioner wherein the following officials remained present during meeting:



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OIA no. 111/2018 (I.A. No. 20/2019) passed by Hon'ble NGT on Dtd. 11/09/2019. Bhachch, Kutch
Date: 10-12-2019

Sr. No.	Name	Designation	Organization	Contact No.	Sign
1	P. H. Jambhani	Sa. Ma - Bhachch		94282146200	[Signature]
2	Nishal Jodi	Sa. Ma - GRC	GRC	98250-1323	[Signature]
3	Dr. V. R. Deshpande	Joint Director	Govt. Dept.	98250-1323	[Signature]
4	S. R. Bhatt	Joint Director	Govt. Dept.	98250-1323	[Signature]
5	Dr. Mahesh Kumar	Joint Director	Govt. Dept.	98250-1323	[Signature]
6	Mr. Anand Kumar	Joint Director	Govt. Dept.	98250-1323	[Signature]
7	Mr. B. Chandan	Joint Director	Govt. Dept.	98250-1323	[Signature]
8	Mr. G. Deshpande	Joint Director	Govt. Dept.	98250-1323	[Signature]
9	Mr. H. Deshpande	Joint Director	Govt. Dept.	98250-1323	[Signature]
10	Mr. I. Deshpande	Joint Director	Govt. Dept.	98250-1323	[Signature]
11	Mr. J. Deshpande	Joint Director	Govt. Dept.	98250-1323	[Signature]
12	Mr. K. Deshpande	Joint Director	Govt. Dept.	98250-1323	[Signature]
13	Mr. L. Deshpande	Joint Director	Govt. Dept.	98250-1323	[Signature]
14	Mr. M. Deshpande	Joint Director	Govt. Dept.	98250-1323	[Signature]
15	Mr. N. Deshpande	Joint Director	Govt. Dept.	98250-1323	[Signature]
16	Mr. O. Deshpande	Joint Director	Govt. Dept.	98250-1323	[Signature]
17	Mr. P. Deshpande	Joint Director	Govt. Dept.	98250-1323	[Signature]
18	Mr. Q. Deshpande	Joint Director	Govt. Dept.	98250-1323	[Signature]

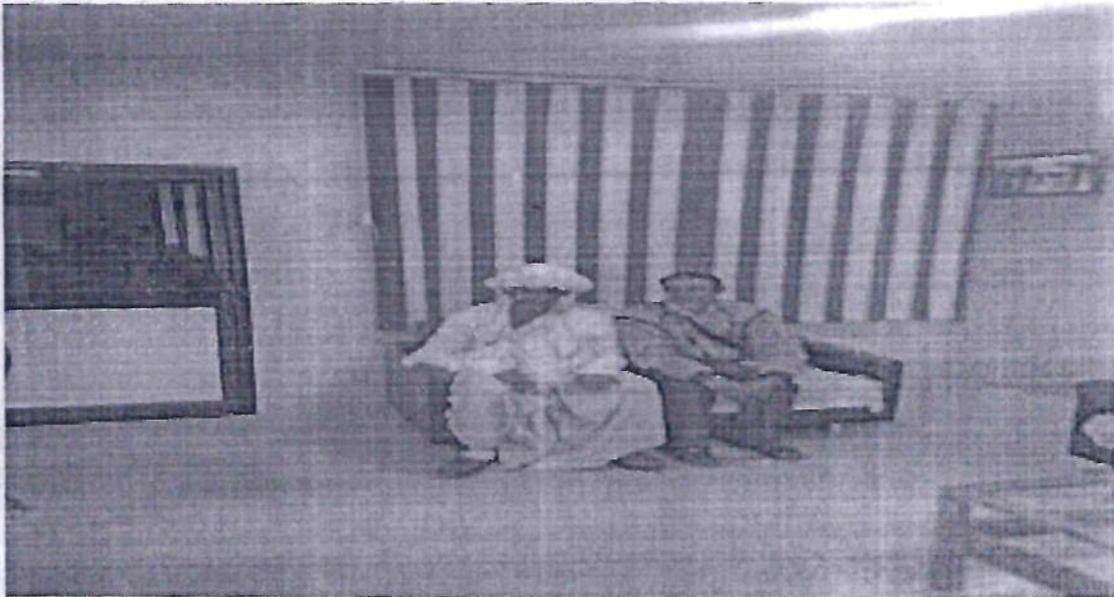
During discussion with the representatives of the applicant, it was informed that process of bunding and destruction of mangrove has taken place at two places, namely 1) the area where DPT has given lease for salt work and 2) near Jangi area.

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APPLICANT BEING HEARD IN THE MATTER BEFORE SITE VISIT

After meeting, site visit of the Deendayal Port Trust area was carried out by the above officials and observations were as under:

3.0 SITE VISIT ON 10-12-2019

OBSERVATIONS:

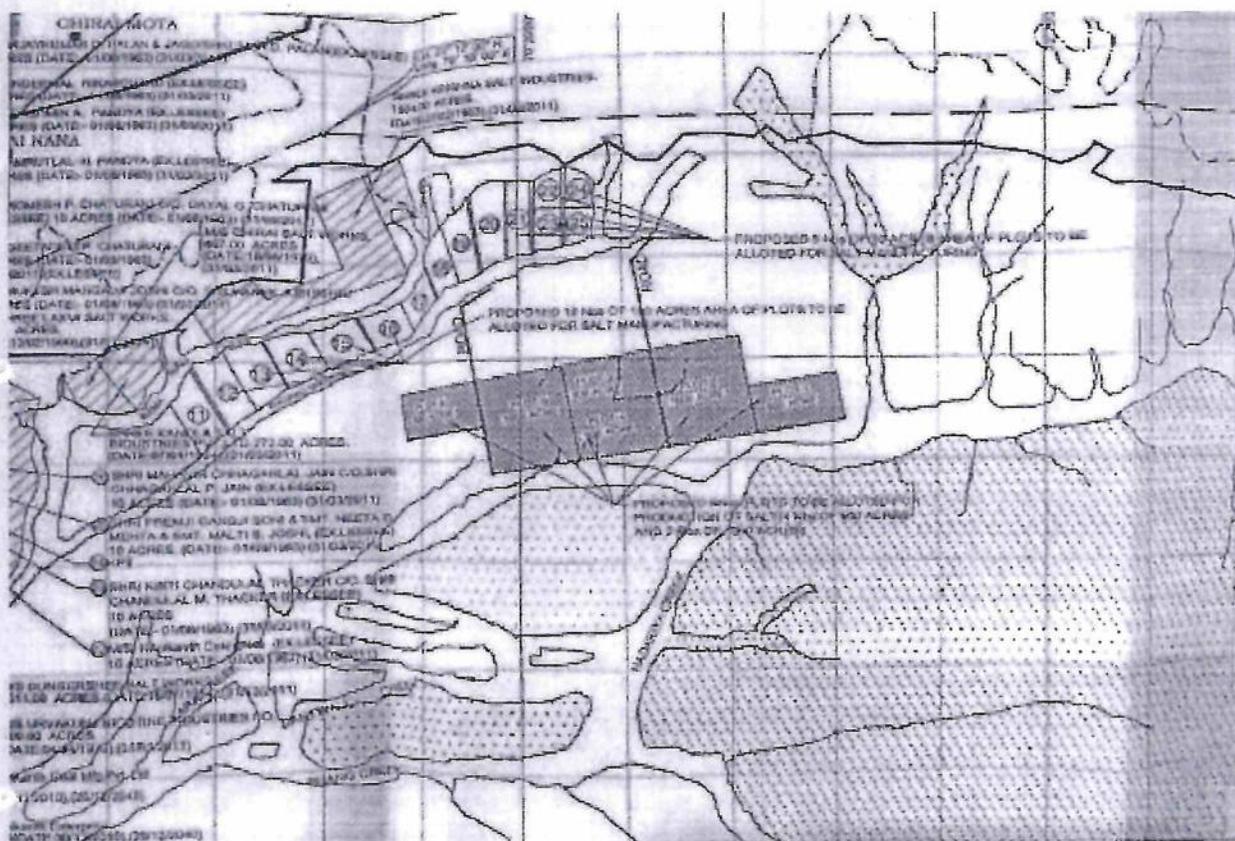
Committee visited the area on 10th December 2019 allotted by DPT on lease for the salt pan work to Shri Jyoti salt industries and Shri Ram salt supplies. It was not possible to approach the exact location due to inaccessibility of that area. Members were able to approach the nearest possible point and from there members observed the affected area. The corresponding site visit photographs are as following:

PLOTS LEASED BY DPT FOR SALT PANS LEADING TO DESTRUCTION OF MANGROVES

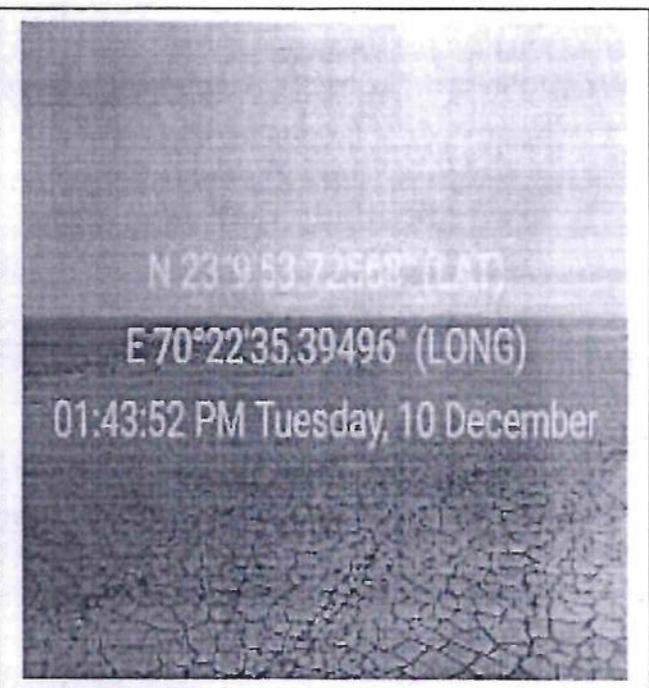
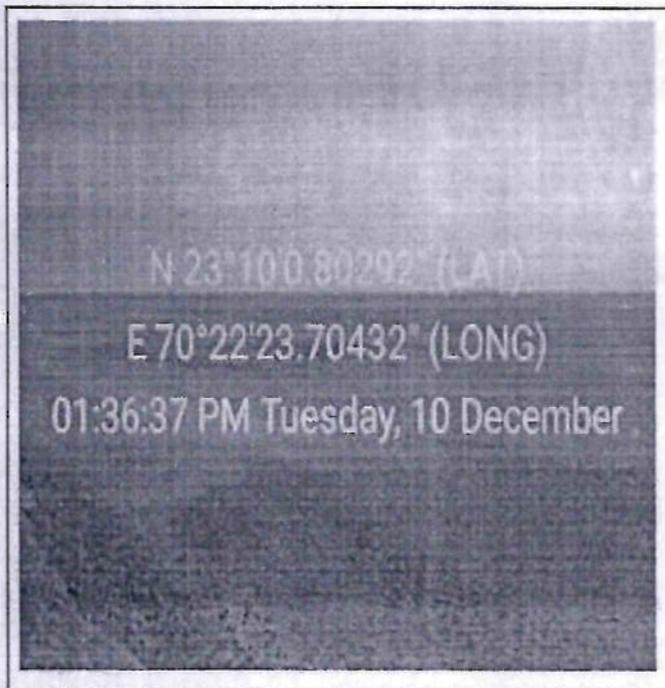
Allotment of 06 nos. of plot of various sizes admeasuring a total area of 4000 acres between village Bhachau and village Jangi were leased by DPT for production of salt on 30 years lease.

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Kachchh East Division, Bhuj

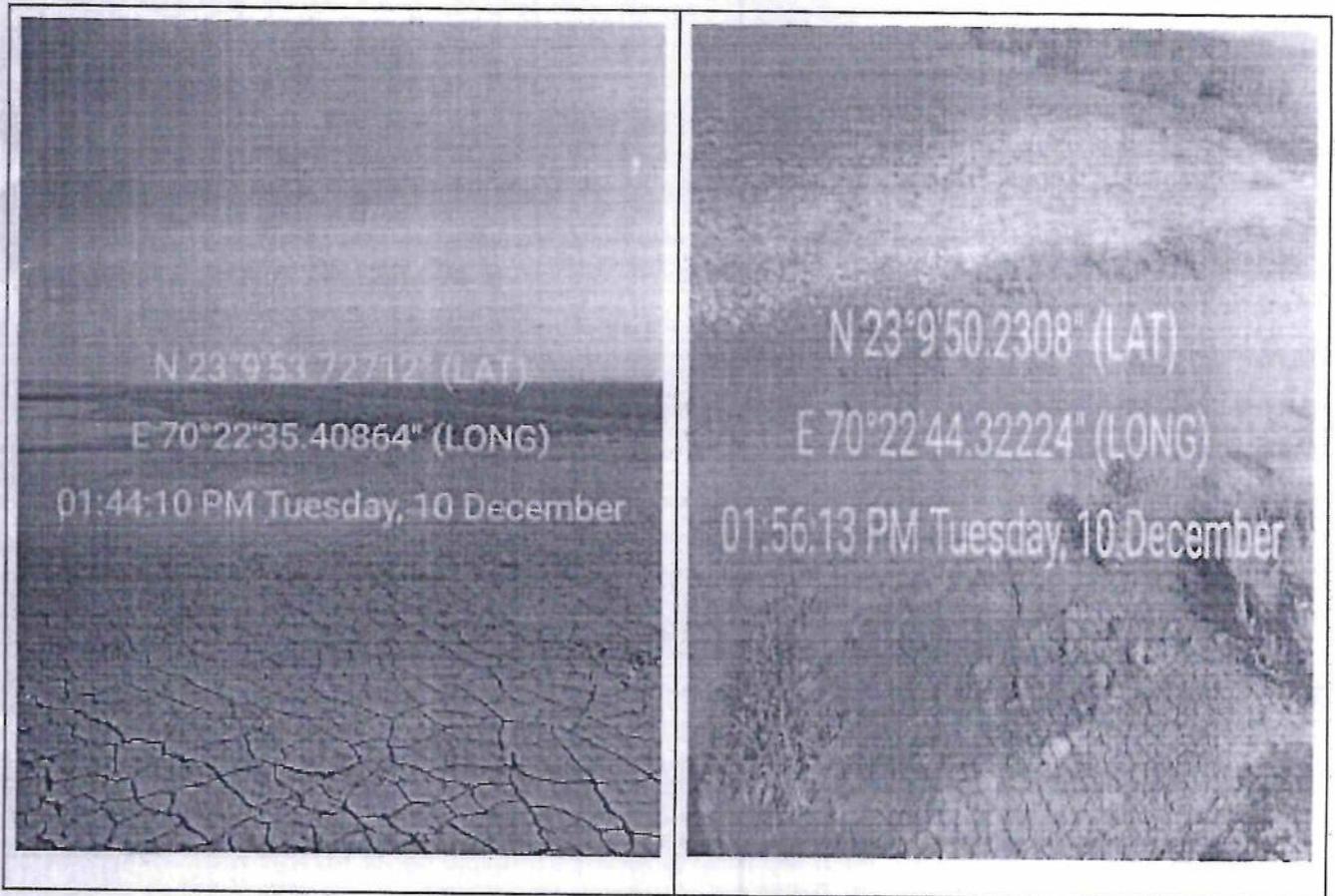


SITE VISIT PHOTOGRAPHS



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DRYING OF ENTIRE AREA DUE TO BLOCKAGE OF CREEKS FOR SALT PRODUCTION

4.0 SITE VISIT ON 11-12-2019

OBSERVATIONS

On 11th December 2019, committee visited the Jangi area, at this place also it was not possible to reach the exact location due to inaccessibility of the area, committee members observed the location from the nearest point at bank of the creek. After visiting the place, all present stake holders had put their views to the committee.


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Kachchh (East)-2


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Kachchh East Division, Bhuj

List of Committee Members and other designated officials present during site visit in compliance with O/A. No. 111/2018 (I. A. No. 20/2019) passed by Hon. NGT on Dtd. 11/09/2019, Bhachau - Kachchh
 Dt: 11-12-2019

No.	Name	Designation	Organization	Contact No.	Sign
1	Dr. Harshad B. Chouhan	Prof. Sr./Eng.	ISRO	94294765	[Signature]
2	A. K. Mishra	Member, Bhachau			[Signature]
3	A. K. Mishra	Asst. Commr.			[Signature]
4	Dr. Manoj Kumar	Member, Bhachau		9129135	[Signature]
5	Nishal Joshi	Asst. Commr.			[Signature]
6	Dr. Manoj Kumar	Member, Bhachau			[Signature]
7	Ashish K. Choudhary	Asst. Commr.		99200009	[Signature]
8	Dr. Manoj Kumar	Member, Bhachau			[Signature]
9	K. K. Choudhary	Asst. Commr.		99200009	[Signature]
10					
11					
12	Dr. Manoj Kumar	Member, Bhachau		99200009	[Signature]
13					
14					
15					

MEETING HELD WITH APPLICANT AFTER SITE VISIT ON 11-12-2019

[Signature]
 Assistant Conservator of Forests,
 Kachchh (East)-2

[Signature]
 Dy. Conservator of Forests
 Kachchh East Division, Bhut



COMMITTEE MEETING WITH DPT OFFICIALS

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Kachchh East Division, Bhuj



5.0 OBSERVATIONS OF THE FIELD VISIT Dated 10th December-2019

Following observations made by the committee during the field visit :

1. Bunds in intertidal areas were observed in the areas leased by DPT.
2. It was also informed by the GPCB & Forest Department officers that Mangroves were destructed in this area, however due to inaccessibility of areas the committee was not in position to reach the mangrove destructed areas.
3. One of the petitioners has showed another area [near *Khersa Pir* mosque, Ambaliyara] in which bunds are created about 1 KM length by some unknown persons, however it was confirmed by the DDP/T officers that this land belongs to DPT. Committee observed the bunds created and also saw that due to that mangroves destruction took place.

OBSERVATIONS OF THE FIELD VISIT Dated 11th December-2019

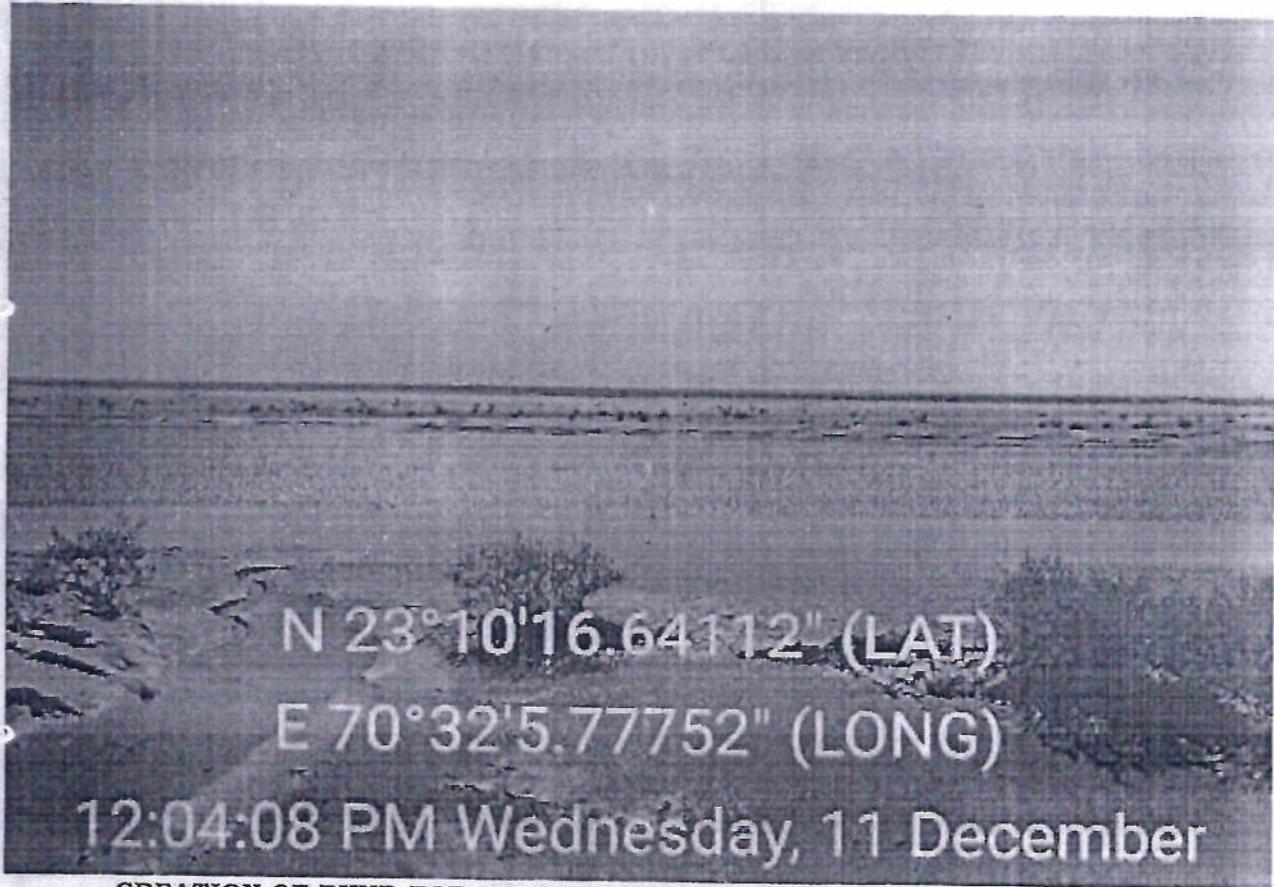
1. The sites under question are inaccessible hence; the committee was not able to observe any destruction during site visit. Therefore, the committee has decided to review the site using satellite images to find the period of bund construction activities and destruction of mangroves, if any. It was also decided to use time series satellite data for the same.

The Detailed satellite images after duly superimposition of the sites in questions


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are received from BISAG on 13th July, 2020.



NANI CHIRAI & MOTI CHIRAI AREA - SATELLITE IMAGERY SHOWING PRE (2016) & POST (2020) CONDITIONS DUE TO BUND FORMATION IN THE AREA FOR SALT PRODUCTION


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6.0 Findings of the Committee:

Followings are the findings of the Committee:

- Representative of Deendayal Port Trust (DPT) informed that the said area near by Nani Chirai & Moti Chirai villages contains of total five plots admeasuring an

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- area of 3500 acres, is leased out for salt production activity to M/S. Shree Jyoti Salt Industries and M/S Shri Ram Salt Supply
- It was observed that obstructions are created along the creeks by way of constructing earthen bunds/roads which is in due course of time, affects the survival of mangroves
 - Total Mangrove area is **159.26 Hectares** as per the satellite imagery of year 2016 before allocation by DPT for salt pan work
 - The same area satellite imagery of year 2020 shows creation of bunds all around and reduction in mangrove area to **127.34 Hectares**
 - The total length of the bunds is 4240 Rmt for Nani Chirai – Moti Chirai area. Based on the study of the satellite imageries, the approximate destruction of the mangrove in Jangi area is 32 Ha and the total length of the bund is about 5271 Rmt.
 - Along the way of the site visit, it was found that Mangroves are withered and dried due to bund construction due to the salt pans activities
 - No construction activities noticed which affects the minor creek system within area
 - It was found that long earthen bund has been constructed near *Khershah Pir* Mosque and the same has been impacted over the Mangroves growth in the particular area. It is estimated that a total of 85 Ha. Mangroves area is impacted. It was also confirmed that the area belongs to the DPT.
 - The earthen bunds are created in CRZ -1A area
 - Study of Satellite imageries shows that destruction of Mangroves and constructions of earthen bunds are currently existed in Jangi disputed area. The area at Jangi is disputed with respect to ownership between DPT & Revenue Department; Hence, actual ownership is not able to confirmed by the Committee

7.0 CONCLUSION :

- It was concluded that the destruction of the mangrove at Nani & Moti Chirai villages area is about **31.92 ha**, the area of Jangi where the mangroves have been destroyed is about **32 Ha**. And another **85 Ha** area has been destroyed near *Khershah Pir* mosque


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Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

- The land in which mangroves destructions happened near Moti Chirai & Nani Chirai as well as near *Kher Shah Pir* belongs to the DPT. However, DPT has leased out to third party. Hence, it is concluded that DPT is the preliminary responsible for above stated destructions
- DPT was not able to provide the details of culprit therefore, it was difficult for the committee to identify the exact name of the culprit
- As far as the Jangi area is concerned, there is dispute between DPT and Revenue Department regarding ownership of the land
- DPT and Revenue Department should immediately carry out exercise of land demarcation for this area and based on the decision they may share the cost or recover from the culprit to be incurred for restoration of mangroves and clearing the bunds
- The Committee concluded that per Ha cost for mangroves plantation is Rs.45000 considering the prevailing plantation model of GEC and the Forest Department. Whereas the cost of demolition of bund is approximately Rs.2000/rmt. However, it may be depending upon the site conditions and the approach

8.0 RECOMMENDATIONS :

In view of the NGT order, the committee recommendations are as follows:

1. It is recommended that three times of total mangrove destruction as reported above should be carried out by DPT.
2. It is recommended that DPT should immediately remove the bund at Mota Chirai and Nani Chirai to ensure the free flow of water.
3. GCZMA may direct DPT and Revenue department to identify the real culprit and recover the cost of Mangrove destruction and bund removal.
4. GCZMA may direct the Revenue Department and DPT jointly to take the actions for removal of bunds at Jhangi site immediately for ensuring free flow of water.
5. GCZMA may also issue suitable directions to DPT and Revenue Department as well as to the Forest Department to initiate immediate actions for removal of bunds at all the disputed sites.

9.0 Way Forward :

Honorable National Green Tribunal order dated September 16th, 2020 :


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Learned counsel for the State of Gujarat and GCZMA submitted that in compliance with orders of Hon'ble NGT, a joint committee was constituted which gave its report that has been approved by the GCZMA on 05/09/2020.

Hon'ble NGT passed an order in Execution Application No.12/2020 In Original Application No.111/2018 on 16/09/2020 stating,

- blocking/bunds to be removed on priority, so that mangrove areas get water and survive. There shall be no obstruction of any kind in the creeks and free and continuous flow of estuarine water in the creeks will be ensured.

- The amount determined be recovered expeditiously and restoration work be executed which may be overseen by a joint Committee comprising Forest Department and GCZMA. The joint Committee may ensure compliance of directions, including stopping and remedying violation of CRZ Notification, including any salt manufacturing activity and Forest Conservation Act, 1980.

- The Forest Dept; Govt.of Gujarat will take immediate action to restore the mangroves. Forest Dept will be the nodal agency for compliance.

Constitution of Committee :

- Director (Environment) & Additional Secretary, Forest & Environment Dept. Govt. of Gujarat constituted a committee for implementation of Hon'ble NGT order in E.A.No.12/2020 in O.A.No.111/2018 on 09-10-2020. (Annexure-i)

- Committee comprises of members of Forest Dept; GCZMA, Gujarat Ecology Commission, GPCB and a representative of District Collector, Kachchh with condition that the committee may file its report to Hon'ble Chief Secretary, Govt.of Gujarat before 06th December, 2020.

Directions under Section 5 of the Environment (Protection) Act, 1986:

Director (Environment) and Member Secretary, GCZMA issued directions under Section 5 of the Environment (Protection) Act, 1986 to DPT dated 05/11/2020. (Annexure-ii)

- To stop all activities immediately in the said area. To restore the free flow water in the creeks.
- To restore the free flow of water in the creeks lets by removing all the earthen bunds

Assistant Conservator of Forests,
Kachchh (East)-2

Dy. Conservator of Forests
Kachchh East Division, Bhuj

through Forest Dept and deposit the amount to the Forest Dept as per the committee report.

- Carry out mangrove plantation three times of the mangrove destructed in the area as reported by the Committee through Forest Department as per the findings of the committee report, and Deendayal Pon Trust is directed to deposit the amount to Forest Department as per committee report.

Detailed Action Taken Report

KACHCHH CAMEL BREEDERS ASSOCIATION V/S UNION OF INDIA & OTHERS [O.A. NO. 111/2018]		
O.A.No. 111/2018	KACHCHH CAMEL BREEDERS ASSOCIATION V/S UNION OF INDIA & OTHERS	Alleged violation of provisions of Coastal Regulation Zone Notification, 2011 (CRZ Notification) and Forest Conservation Act, 1980 by clearing of the mangroves by Deen Dayal Port Trust (DPT) in Nani Chirai and Moti Chirai areas of Bhachau Taluka in District Kutch, Gujarat.
14.03.2018	Sub Committee headed by DCF Kachchh East	Sub-committee headed by the DCF, Kutch (east) and comprised of representative from DILR, GPCB, GUIDE, Fisheries Department, Mamlatdar - Bhachau and NGO, etc visited the site on 14-03-2018



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	Forest Div	
19.03.2018	Ordered by Hon.NGT	To maintain status quo and to carry out joint inspections by GPCB and CPCB and a report to be filed in this regard.
28.03.2018	District Level CRZ Committee	Collector and District Magistrate & Chairman of the District Level CRZ Committee has issued Advisory letter to M/S Deendayal Port Trust
27.04.2018	Joint Inspection Report	As the possession letters are not yet given by the DPT to allottees (salt industries), it is opined that the responsibilities lie with DPT for such activities and violations. Gujarat Coastal Zone Management Authority (GCZMA) should take appropriate action.
12.06.2019	Hon.NGT order	Directions Under Section 5 of Environment Protection Act, 1986 were issued to Deendayal Port Trust, to remove all the bunds and prepare mangrove restoration plan
03.07.2019	Affidavit filed by GPCB	Regarding compliance wrt Hon.NGT order dated 24.05.2019 stating that with the assistance of the Collector and District Magistrate, Kachchh completed the work of demolition of bunds and removal of all obstructions to the satisfaction of the complainant.
11.09.2019	Hon. National Green Tribunal has passed an order	The Forest Department, Government of Gujarat, GCZMA and Revenue Officials will jointly inspect the area to find out the persons who were responsible for obstruction of creeks and take action in accordance with law including recovery of environmental damage and cost of restoration of mangrove damage.
04.10.2019	45th meeting of Gujarat Coastal Zone Management Authority	It was decided that to constitute committee of following members from GCZMA along with other members from Forests and Revenue Department for compliance of Hon.NGT order dated 11.09.2019
09.11.2019	Collector Kachchh to Forest Dept	Has directed the Dy. Conservator of Forests, Kutch(East) along with other members of the District Level Committee to carry out site visit of the areas as alleged in the petition and submit a report within three days.
10.12.2019	District Level Committee	Site visit was carried out on 10-12-2019 and on 11-12-2019
09.10.2020	Implementation Committee	Director (Environment) & Additional Secretary, Govt.of Gujarat constituted a committee for implementation of Hon'ble NGT order dated 16-09-2020
05.11.2020	Member Secretary,GCZMA	To stop all activities immediately in the said area. To restore the free flow water in the creeks. Carry out mangrove plantation three times of the mangrove destroyed in the area as reported by the Committee through Forest Department as per the findings of the committee report, and Deendayal Pon Trust is directed to deposit the amount to the Forest Department as per committee report.


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Kachchh East Division, Bhuj

12.11.2020	DCF, Kachchh East to DPT	Demand note by Forest Dept to destruct bunds and restore mangrove area
16.11.2020	Chairman DPT to Member Secretary, GCZMA	DPT submission regarding compliance to directions given by GCZMA
01.12.2020	Chairman DPT to DCF Kachchh East	Submission of details about amount deposited by DPT to Forest Dept reg.
03.12.2020	Site Visit by DPT and Forest	Site visit was carried out to identify bund destruction locations precisely for which order was passed by Hon. NGT on 16/09/2020. So that illegal earth bunds can be removed immediately and forest dept. can proceed with mangrove plantations in the said creek area.
14.12.2020	Bund Destruction	Actual bund destruction work has been started in presence of Range Forest Officer-Bhachau and Forester Bhachau. Photographs with GPS coordinates are attached in the Detailed Action Taken Report submitted by RFO-Bhachau to Kachchh East Division.
27.01.2021	RFO Bhachau to Chief Engineer DPT	Range Forest Officer intimated in written to Chief Engineer-Deendayal Port Trust regarding completion of illegal bund destruction work and to carry out joint inspection to assess the work done.
09.02.2021	Joint inspection of bund removal work	Joint inspection of illegal earth bund removal work has been carried out by Engineers-Deendayal Port Trust and ACF Kachchh East Division and RFO Bhachau.
20.07.2021	RFO Bhachau to DCF Kachchh East	Treatment map prepared and sent for approval to DCF Kachchh East Forest Division to carry out mangrove plantation in 350 Ha area.
July-August 2021	Seed Collection Season	Seed collection season and raised bed creation on Khersapir - Moti Chirai creek area to restore mangroves as per Direct Seed Sowing-Raised Bed plantation profile.
27.08.2021	DCF Kachchh East to RFO Bhachau	Treatment maps were approved to carry out mangrove plantation in 350 Ha area.
September 2021	Seed sowing	Direct seed sowing on the raised bed created on Mangrove Restoration Site and carried out mangrove plantation. Photographs with GPS coordinates are attached in the report.
04.09.2021	RFO Bhachau to DCF Kachchh East	RFO Bhachau sought approval from DCF Kachchh East Forest Division to carry out 145 Ha additional mangrove plantation from the available fund.


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Kachchh (East)-2


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23.09.2021	RFO Bhachau to DCF Kachchh East	Treatment map prepared and sent for approval to DCF Kachchh East Forest Division to carry out mangrove plantation in an additional 145 Ha area.
24.09.2021	DCF Kachchh East to RFO Bhachau	DCF Kachchh East has given written consent to RFO Bhachau to carry out mangrove plantation in limit of allocated budget by DPT for Mangrove Restoration.
29.09.2021	DCF Kachchh East to RFO Bhachau	Treatment maps were approved to carry out mangrove plantation in an additional 145 Ha area.
Oct-Nov 2021	Additional 145 Ha Mangrove Plantation	Forester Bhachau-RFO Bhachau-Forest Dept carry out additional 145 Ha mangrove plantation at Khersapir - Moti Chirai creek area as per approval from DCF Kachchh East Forest Division.
10.12.2021	Submission of Action Taken Report by RFO	RFO Bhachau submitted a Detailed Action Taken Report with Annexures to DCF-Kachchh East Forest Division.
02.08.2022	DCF, Kachchh East to DPT	Demand note sent to Executive Engineer (Land) Deendayal Port Trust by DCF Kachchh East Div to carry out mangrove restoration work in remaining area of Jangi Round-Bhachau Range.
20.08.2022	DCF, Kachchh East to RFO Bhachau	Instructions given by DCF to RFO Bhachau to carry out casualty replacement work at Nani Chirai-Moti Chirai creek area where mangrove restoration has been done in 2021-22.

Demand note for compliance work :

Demand note prepared by DCF Kachchh East Div; Forest Dept to destruct bunds and restore mangrove area as per the findings of the committee report and sent the same to Deendayal Port Trust. (Annexure - iii)

Sr. No.	WORK	AREA	RATE	TOTAL AMOUNT
(A)	Restoration mangrove plantation (in Ha)	447	45000	2,01,15,000/-
(B)	Removing of soil bund (in RMT)	8000	2000	1,60,00,000/-
Total Amount				3,61,15,000/-


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bunds are to be removed and mangrove restoration can be done.



Site Visit By Forest Dept And DPT Engineers on 03-12-2020

Bund removal work started on 14-12-2020 :

Bund removal work started on 14-12-2020 at the location suggested by the Joint Inspection Committee and based on site visit with engineers from Land Section DPT on 03-12-2020.

Illegal earth bund approx 1metre height has been destructed and available soil has been spread and leveled on both sides of bund in approx 10-12 meter width to allow tidal water to flush the


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Submission by Deendayal Port Trust in compliance of the directions issued to the DPT dated 05/11/2020 :

Chief Engineer DPT made a submission as approved by Chairman DPT regarding compliance to directions given by GCZMA on 16/11/2020. (Annexure - iv)

- To Stop all activities immediately in the said area and "Status quo shall be maintained till further orders." Since then, it is once again confirmed that there is no activity going on in the said area allotted by the DPT.
- DPT has already taken action to comply with the order of Hon'ble NGT dated 16/09/2020 with regard to the area under jurisdiction of DPT.

Submission of details about amount deposited by DPT to Forest Dept reg.:

DPT has deposited an amount of Rs.2,42,64,200/- to Forest Dept account for bund removal and mangrove plantation with regard to the area (Nani Chirai and Moti Chirai only) under jurisdiction of DPT. (Annexure - v)

However, As far as the Jangi area is concerned, there is a dispute between DPT and Revenue Department regarding ownership of the land. DPT and Revenue Department should immediately carry out an exercise of land demarcation for this area and based on the decision they may share the cost.

Therefore, for this particular parcel of land/area (Jangi), after the demarcation of land and ownership of land thereof (DPT or Revenue Dept), further steps would be taken accordingly for removal of bund and mangrove restoration.

Direction from district Collector-Kachchh Bhuj has been issued to DILR for survey of disputed land in Jungi area. (Annexure - vi)

Site visit to mark exact location for bund removal :

Site visit by Range Forest Officer Bhachau and Engineers of Land Section Deendayal Port Trust was carried out on 03-12-2020 to mark the exact location/area with GPS where bund removal work needed to be carried out and prepared staff rojakam of the same.

According to joint visit and based on committee reports, a site has been selected where



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area.



Bund Destruction Started on ground by Forest Dept. on 14-12-2020

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Illegal earth bund removal and spreading and leveling of soil on both sides to allow tidal water

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Approximately 4000 Running Meter bund has been destructed till the end of January 2021

Joint Visit of Forest Dept and DPT Engineers on 09-02-2021:

Site visit by ACF Kachchh East Division-2 and RFO Bhachau with Engineers of Land Section Deendayal Port Trust to inspect the work done so far.

Bund removal work at pre-decided locations has been done and monitored by Forest Dept and DPT engineers jointly. Peripheral work of about 4000 running meter (RMT) bund removal has been done and available soil has been spread and leveled on both sides of bund in approx 10-12 meter width to allow tidal water to flush the area on selected site that is significant to allow tidal water to flush the area and make it suitable for mangrove restoration.

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Joint Visit of bund removal site and monitoring by Forest Dept and DPT engineers on
09-02-2021

Second Demand Note by Forest Department:

DCF Kachchh East Forest Division sent a second demand note for further bund removal work as per joint site visit on 03-12-2020 by RFO Bhachau and Engineers DPT. (Annexure - vii)

According to this ground truthing done with engineers DPT by RFO Bhachau, it can be concluded that the total length of the bund to be removed is 13098 rmt out of which amount has been deposited by DPT for 4240 running meter of length (Letter from DPT office no. LW/PL/3361-IV/84, Dt.01/12/2020.). Thus, for the remaining 8858 rmt (13098 - 4240) of soil bund, the amount is yet to be deposited.

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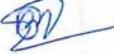
Demand note				
Hon'ble National Green Tribunal Order in E.A. no. 12/2020 O.A.no.111/2018 related.				
Removing Soil bund work in compliance with Hon. NGT order dated 16/09/2020.				
For, Deputy Conservator of Forest, Kachchh East Forest Division, Gujarat State, Account No. 920010034396773, CUST ID. 896822433SBGOS				Axis Bank.
Sr. No.	Work	Quantity	Rate	Total Amount
(A)	Removing of soil bund (in RMT)	8858	2000	1,77,16,000/-
Total Amount				1,77,16,000/-

Planning of plantation of mangrove species:

According to seed availability, plantation of mangrove will be carried out on a selected site at Nani Chirai-Moti Chirai creek area.

Species	Months of Seed availability	Seed storage periods
Avicennia marina	July - October	Maximum 10 days
Ceriops tagal	March -May	Maximum 10 days
Rhizophora mucronata	June - October	Maximum 10 days

So, according to the above seed availability periode, propagules of Ceriops tagal will be


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Kachchh (East)-2


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Kachchh East Division, Bhuj

available during the months of March - May. So plantation of *C.tagal* will be done in the month of April-May on site on approx 10 Ha area to check the result of plantation.

Because as far as mangroves in the Gulf of Kachchh region is concerned, *A.marina* is the dominant species. Therefore to check site suitability for *C.tagal*, plantation on a pilot plot of 10 Ha will be done and the result will be assessed.

Mangrove plantation profiles which are available and practiced by the Forest Dept. are as under:

- (1) Raised Bed plantation and (2) Direct Seed Sowing plantation

Raised Bed Plantation (<i>A.marina</i>) Plantation Profile
No. of Raised Bed 400/Ha
Size of Bed 1.00 Mtr*1.00 Mtr*0.30 Mtr
No. of Seeds 40/Bed
Space 5 Mtr * 5 Mtr


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Sr.No.	Item of Work	Unit	Unit Rate As per Daily Wage Rate 340.20	Cost/Ha
1	Preparation of bed 1Mtr * 1Mtr * 0.30Mtr	No.	34.66/- (Per Bed)	13864
2	Collection of Seed	No.	17.89/- (Per Bed)	7156
3	Alignment	No.	6.93/- (Per Bed)	2772
4	Seed Sowing	No.	2.90/- (Per Bed)	1160
5	Miscellaneous Expenditure including transportation of labours etc.	No.	8.66/- (Per Bed)	3464
6	Protection / Maintenance Removal of algae, Repairing of Raised Bed and Protection.	Ha.	3355/- (per Ha.)	3355
				31771


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Marine National Park Jamnagar
Mangrove Plantation Through Direct Seed Sowing
Model : DSS

Spacing :- 2 mt x 2 mt.

Nos. of Propegules :- (1) Ceriops 1750 Propegules / ha.
(2) Rhizophora 750 Propegules / ha.

Mangrove Associates (1) Salvadoria Persica (Pilu) 500 gm. / ha.
(2) Suaeda Nudiflora (Unt Morad) 1 kg. / ha.

Items	Qty	Rate
Ceriops		
(1) Collection, transport with handling charge	1750	1.00
(2) Sowing of seeds on mudflat with alignment	1750	2.00
(A) Total :-	1750	3.00
Rhizophora		
(1) Collection, transport with handling charge	750	1.5
(2) Sowing of Propegules on mudflat with alignment	750	2.5
(B) Total :-	750	4.00
Mangrove Associates		
Salvadoria Persica (Pilu) & Suaeda Nudiflora (Unt Morad)		
(1) Collection & transport of seeds with handling charge		
(2) Sowing of seeds on mudflat		
(C) Total :-		
Grand Total :- (A+B+C)	2500	

Direct Seed Sowing Scheme (C.tagal) Plantation Profile


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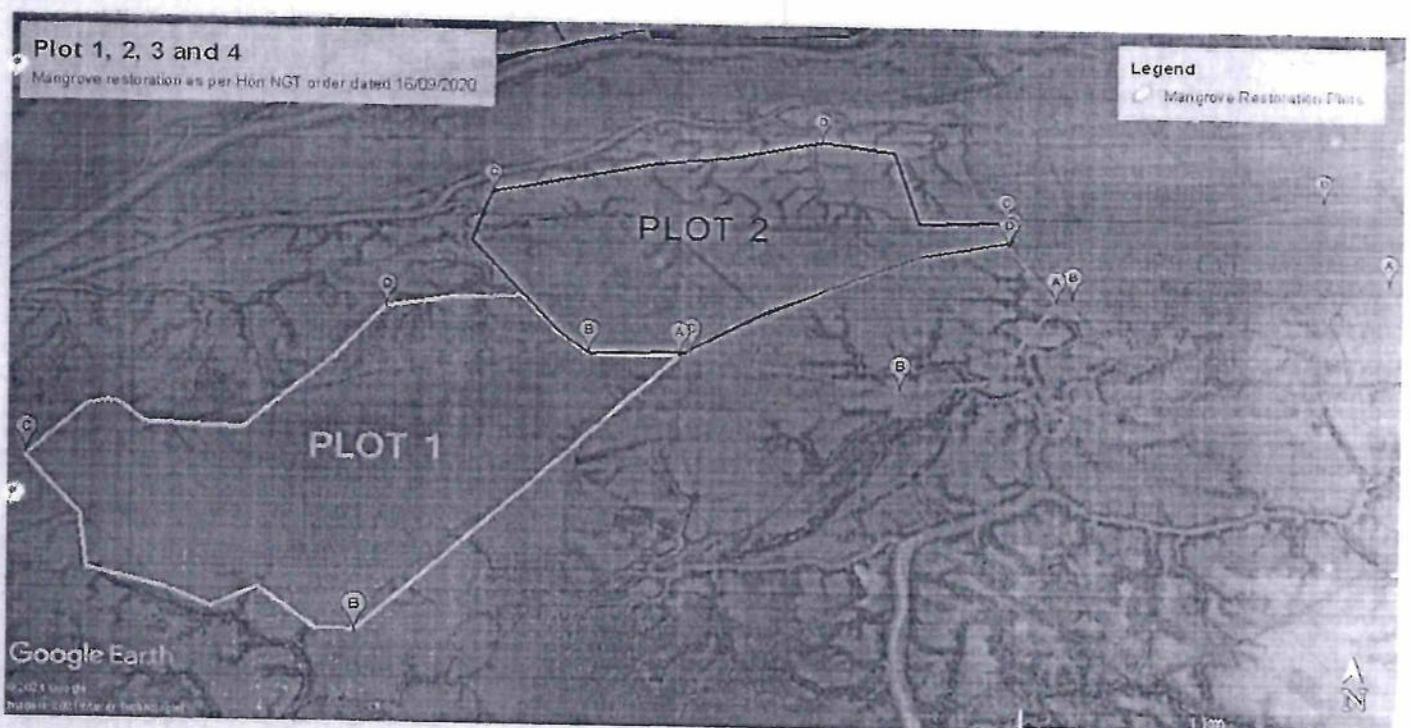

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Kachch East Division, Bhuj

Mangrove Restoration:

Treatment map prepared and sent for approval to DCF Kachchh East Forest Division to carry out mangrove plantation in 350 Ha area and treatment maps were approved by DCF Kachchh East to carry out mangrove plantation in 350 Ha area (Annexure - viii). Plantation of mangrove has been carried out by forest department at the said location where illegal earth bund was removed previously at Khersapir Creek, Nani Chirai and Moti Chirai area - lands under ownership of Deendayal Port Trust.

Total of 350 hectare area covered under mangrove plantation as per raised bed model for *Avicennia marina* spp. This is in compliance with Hon.NGT order dated 16/09/2020, as the order stated that three times the total area of mangrove destruction can be restored by the forest department as nodal agency.

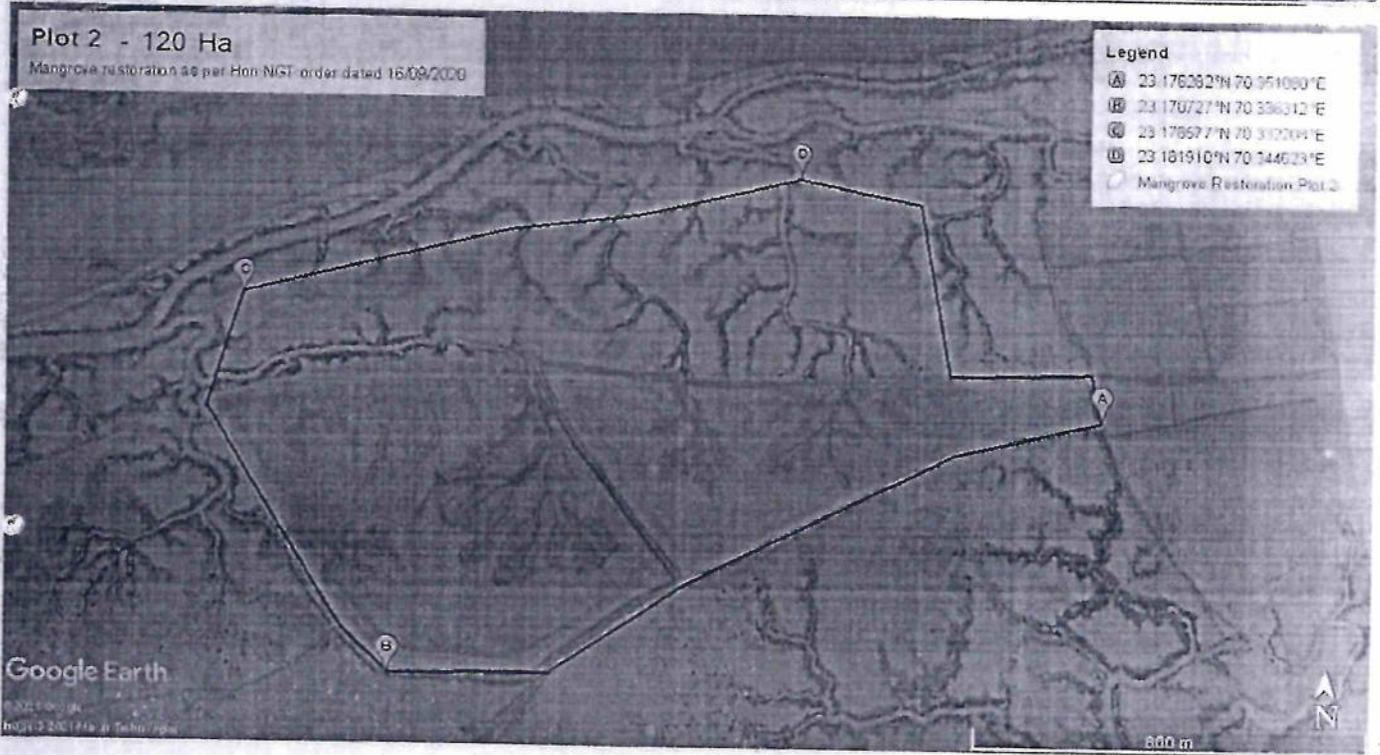
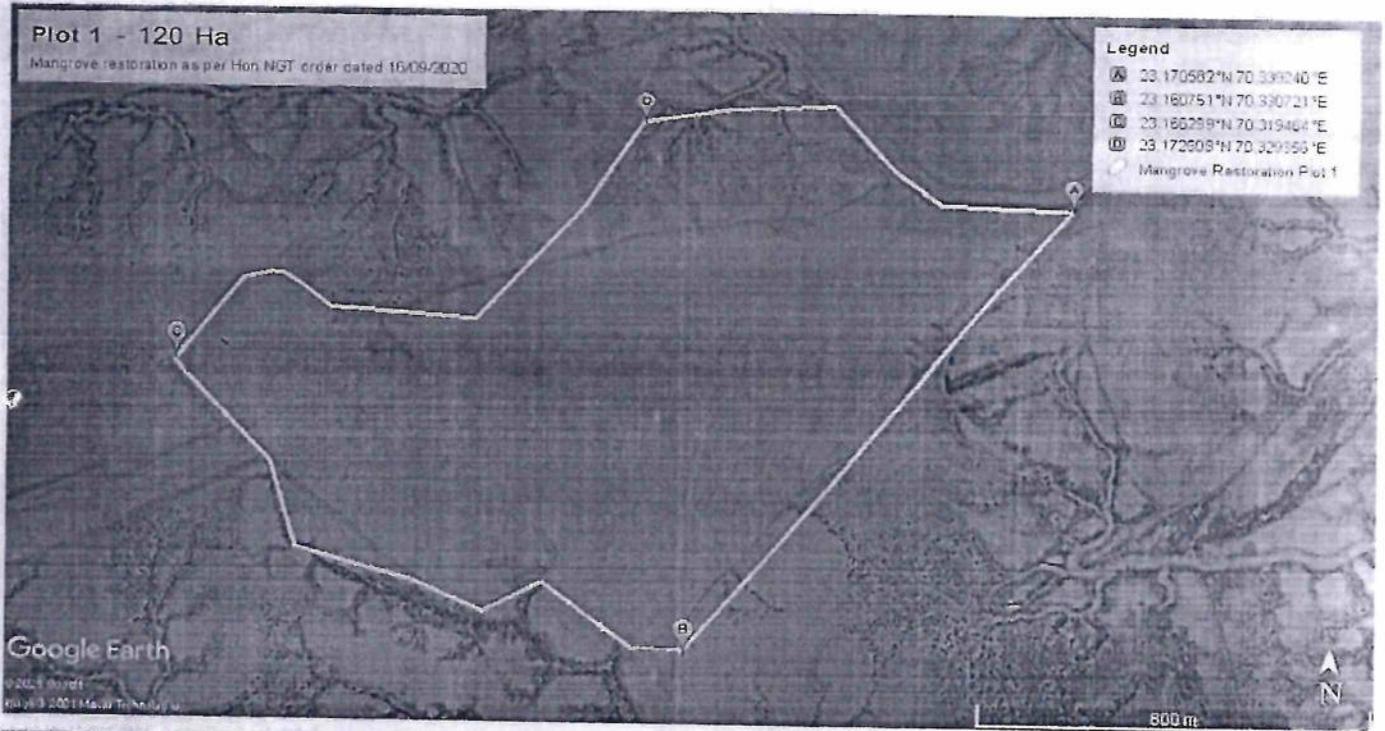
Sr.No.	Plantation Plots	Area (Ha)	Mangrove Species	Model
1	Plot 1	120	<i>Avicennia marina</i>	Raised Bed Plantation
2	Plot 2	120	<i>Avicennia marina</i>	Raised Bed Plantation
3	Plot 3	60	<i>Avicennia marina</i>	Raised Bed Plantation
4	Plot 4	50	<i>Avicennia marina</i>	Raised Bed Plantation



350 Hectare Mangrove Plantation across four plots: Plot1, 2, 3 and 4

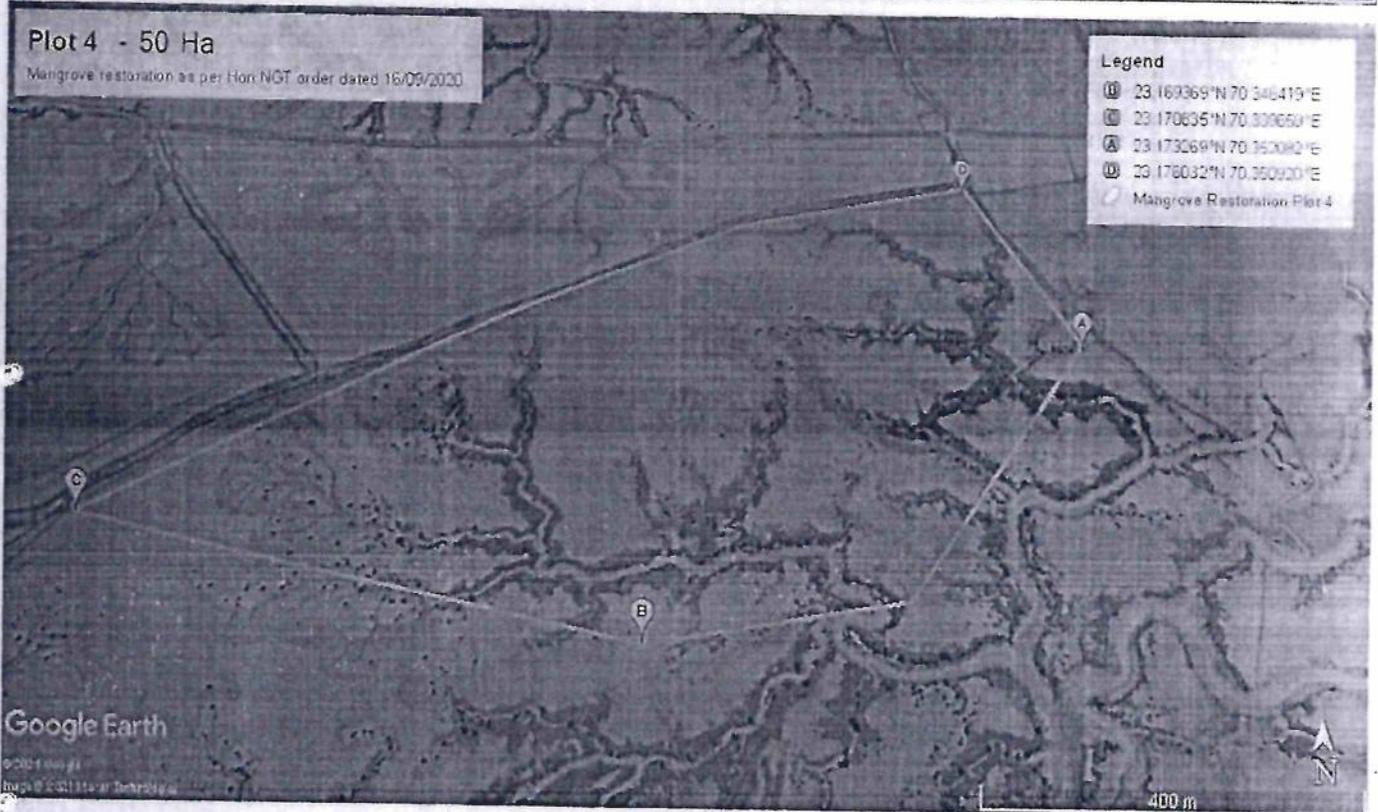
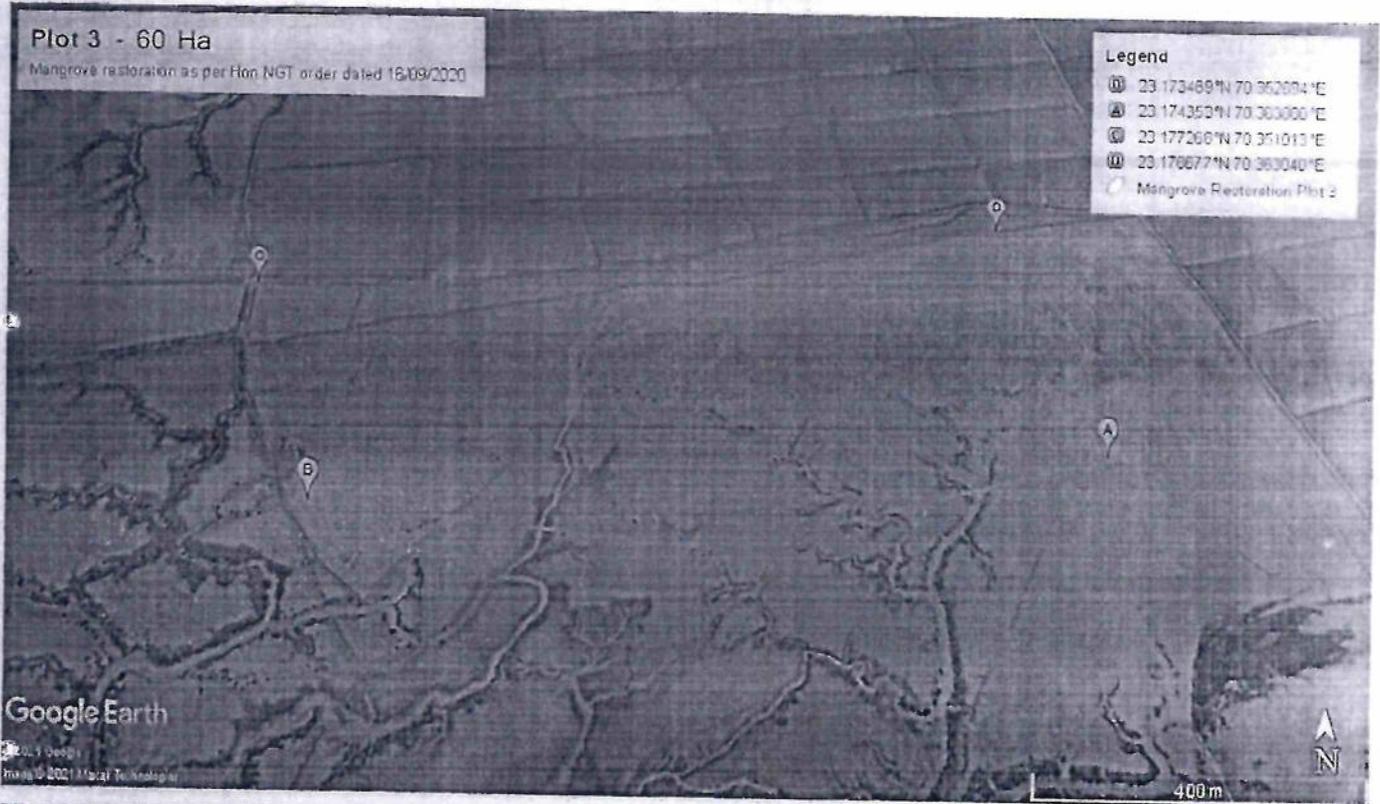
BD
Assistant Conservator of Forests,
Kachchh (East)-2

AD
Dy. Conservator of Forests
Kachchh East Division, Bhuj




Assistant Conservator of Forests,
Kachchh (East)-2


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The area targeted to restore mangrove species was destroyed due to illegal earth bund during the


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Kachchh East Division, Bhut

visit of Joint Inspection Committee. Satellite imagery has been shown in the below picture of said location:
Nani Chirai, Moti Chirai and Khersapir creek area of Deendayal Port Trust.



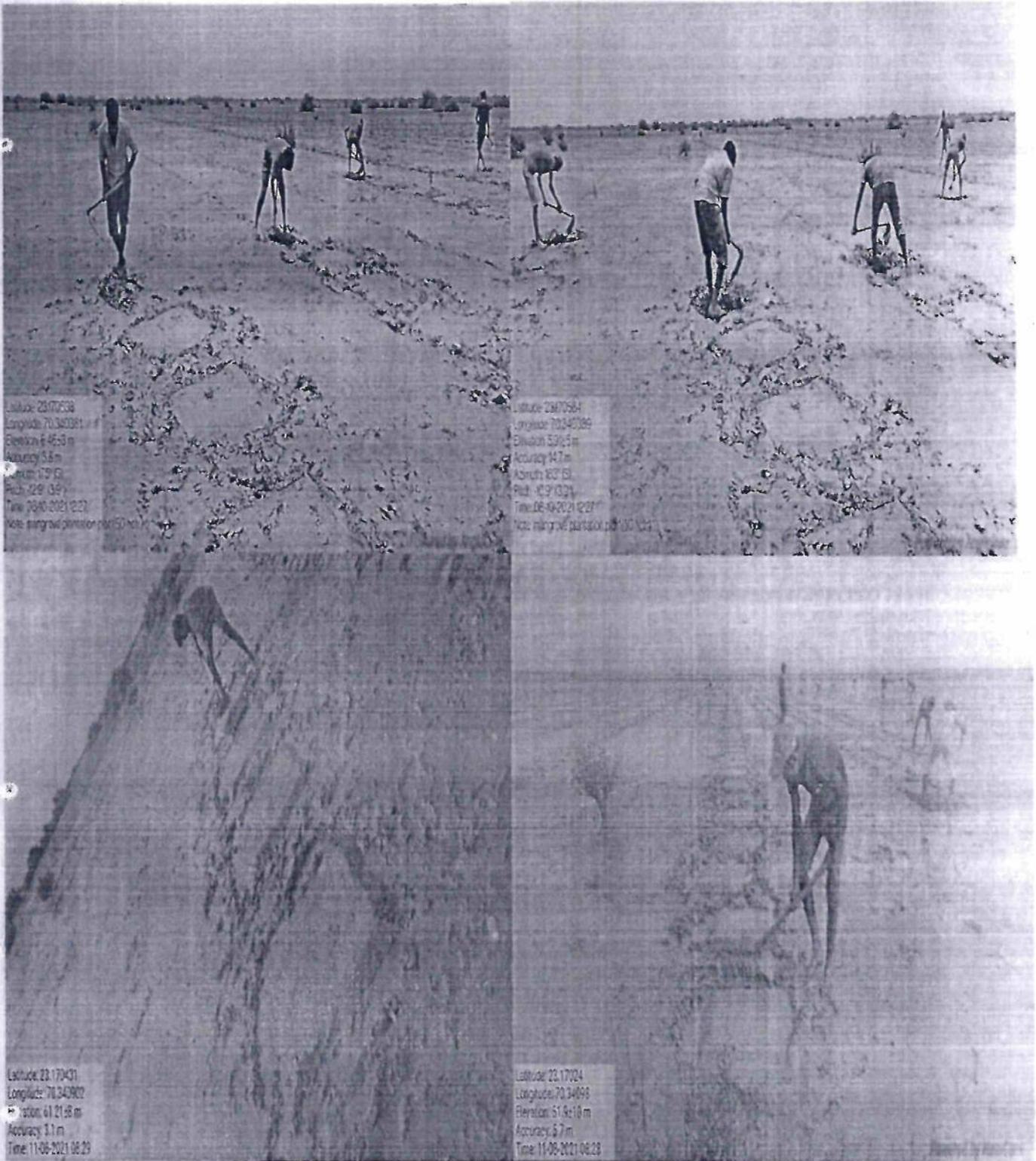
NANI CHIRAI & MOTI CHIRAI AREA – SATELLITE IMAGERY

[Signature]

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Kachchh (East)-2

[Signature]

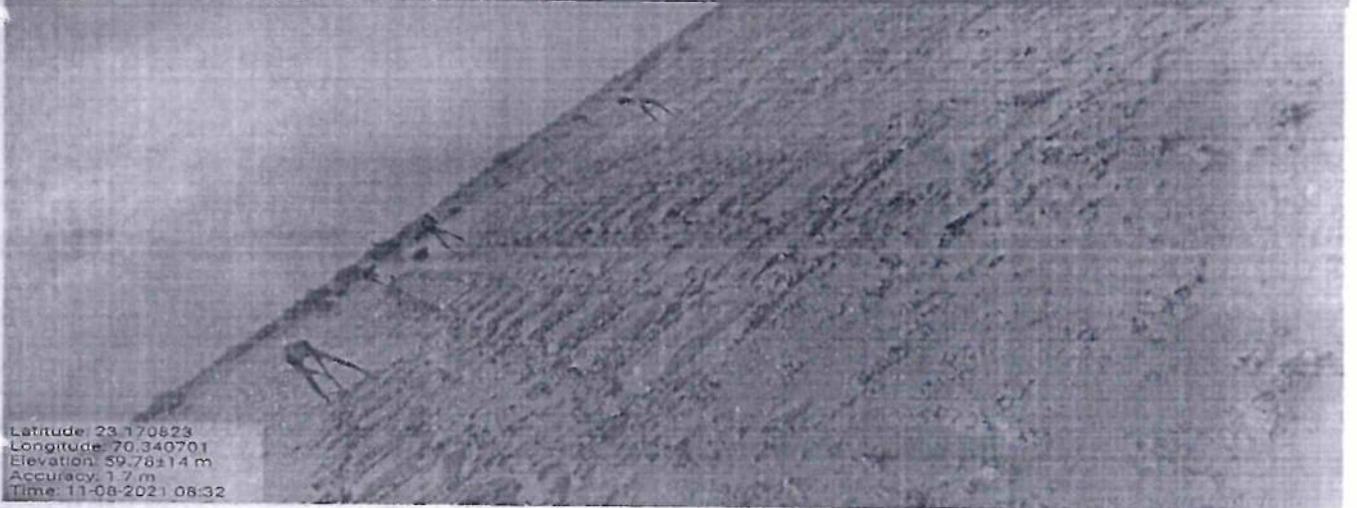
Dy. Conservator of Forests
Kachchh East Division, Bhuj



Preparation of Raised Bed at the site for Mangrove Restoration

**Assistant Conservator of Forests,
Kachohh (East)-2**

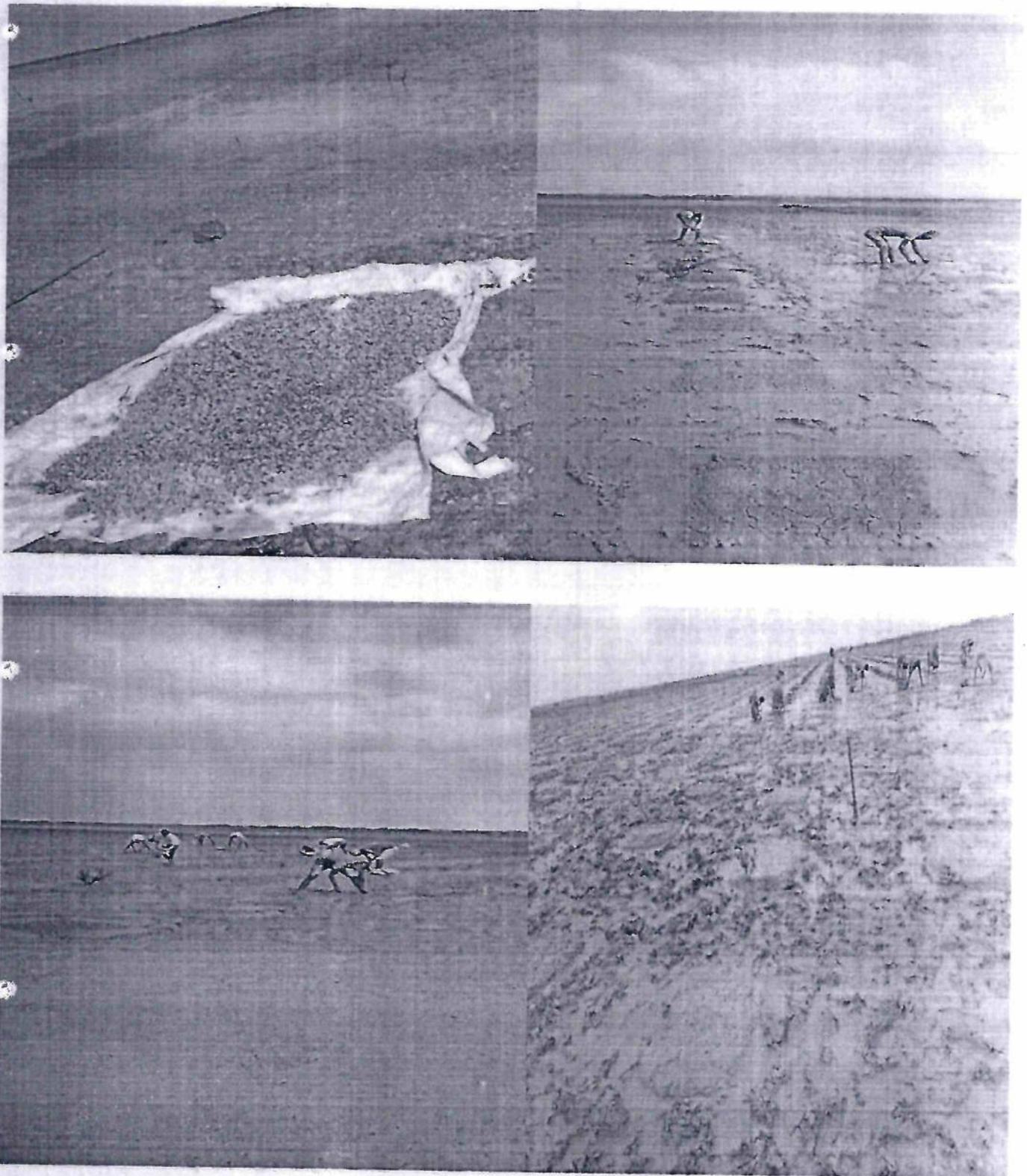
**Dy. Conservator of Forests
Kachohh East Division, Bhuj**



Raised Bed Prepared for Direct Seed Sowing to Restore Mangroves

Assistant Conservator of Forests,
Kachchh (East)-2

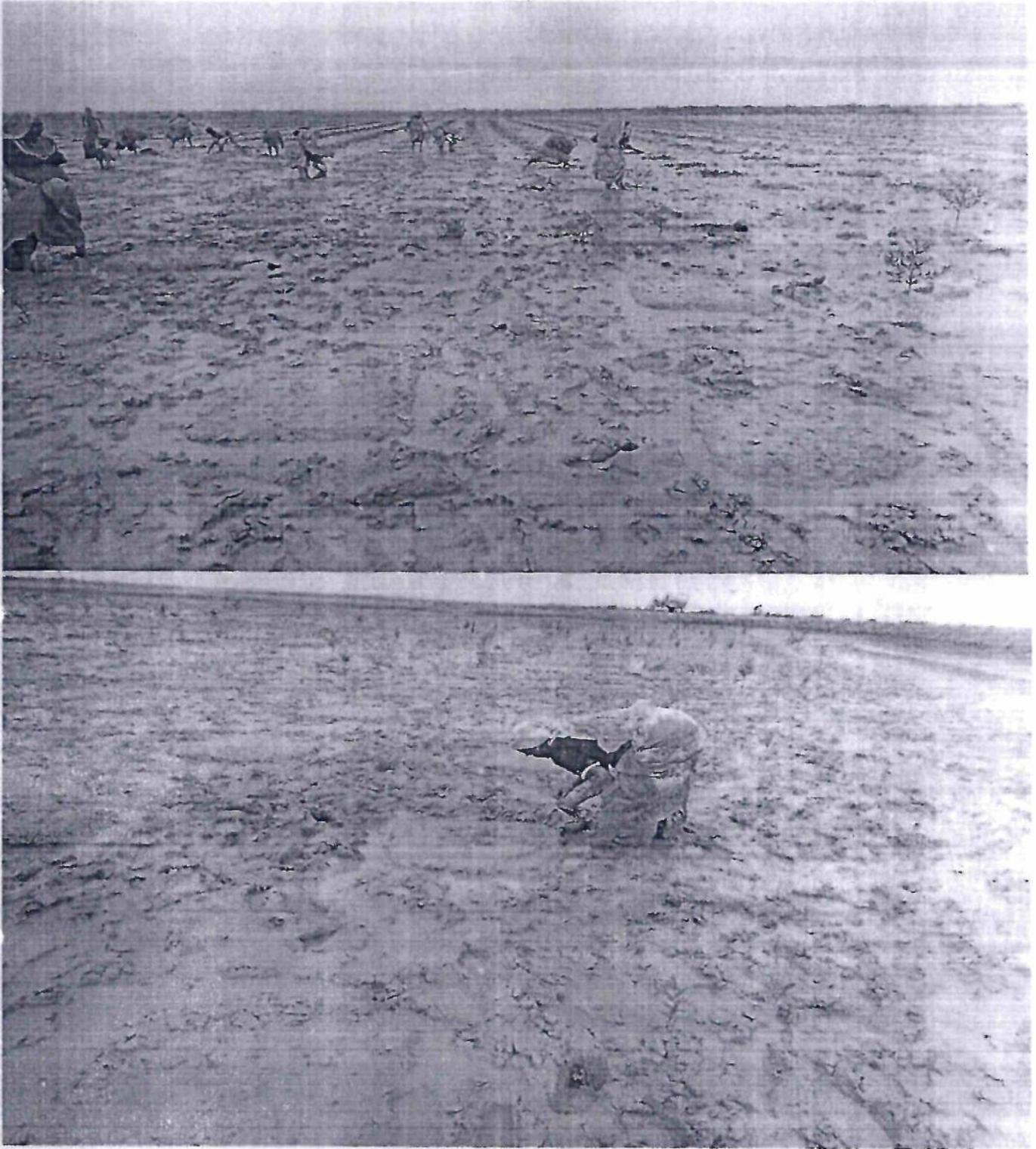
Dy. Conservator of Forests
Kachchh East Division, Bhui



Seeds Sowing on previously made Raised Beds


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Kachehn (East)-2

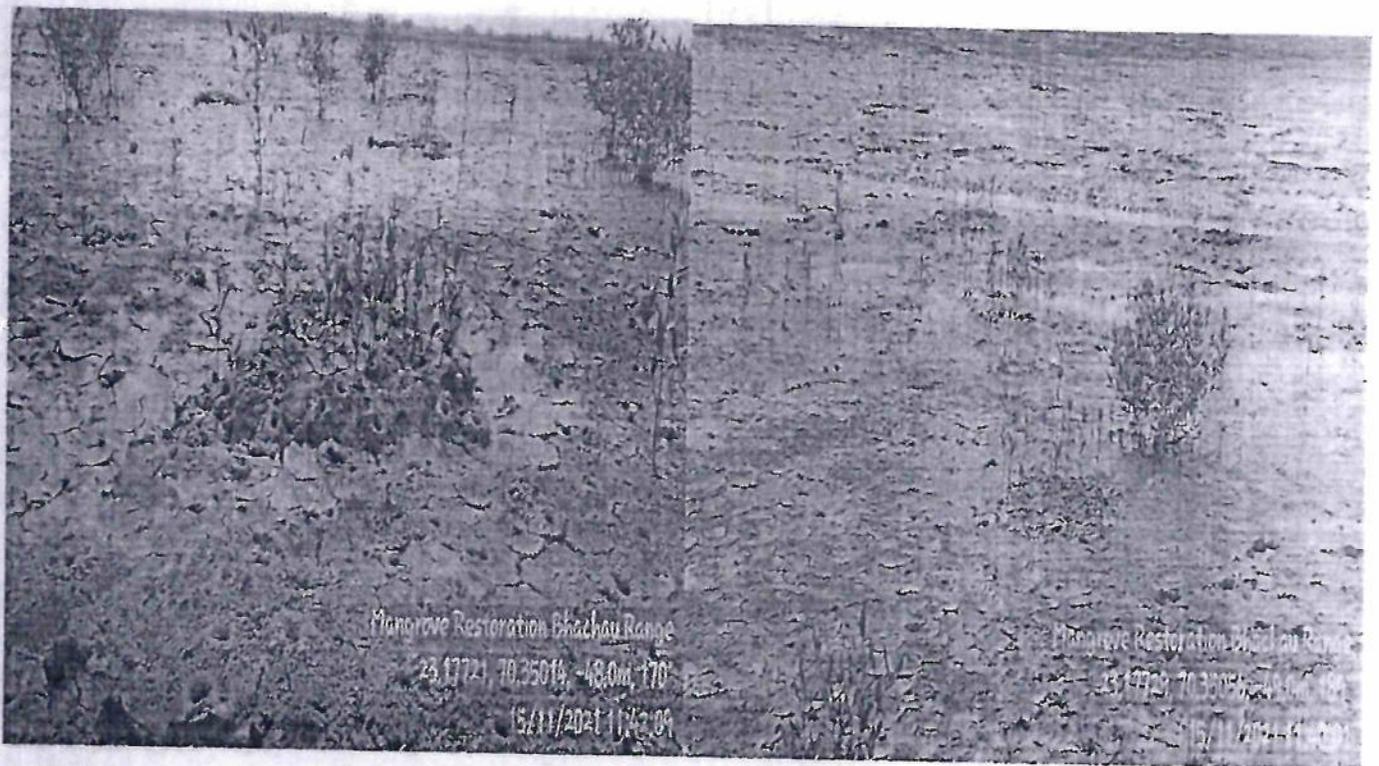
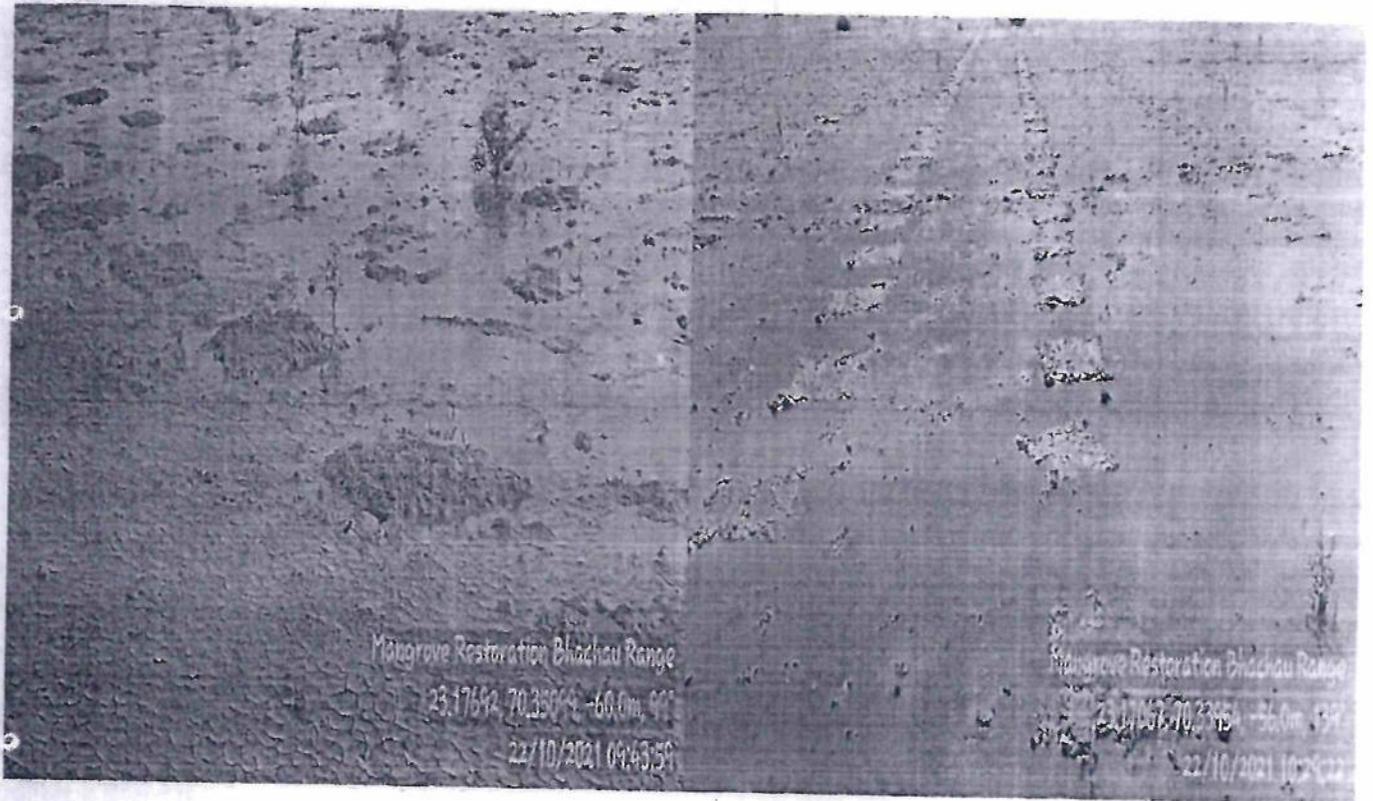

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Kachehn East Division, Bhut



Mangrove Seeds Sowing (*Avicennia marina* spp.) which were collected from the local creek area


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Kachchh (East)-2


Div. Conservator of Forests
Kachchh East Division, Bhut

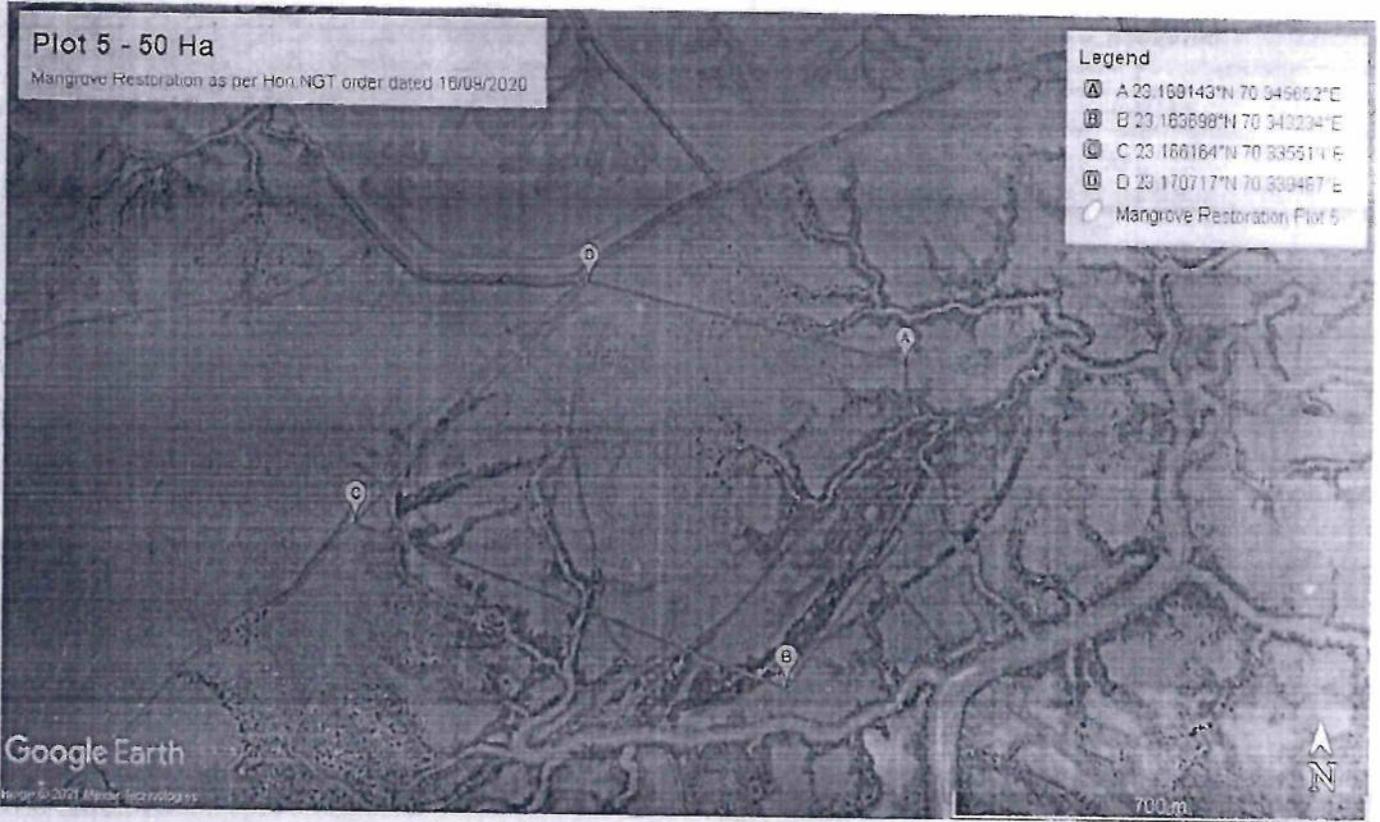


Additional Mangrove Plantation on 145 Ha land:


Assistant Conservator of Forests,
Kachchh (East)-2

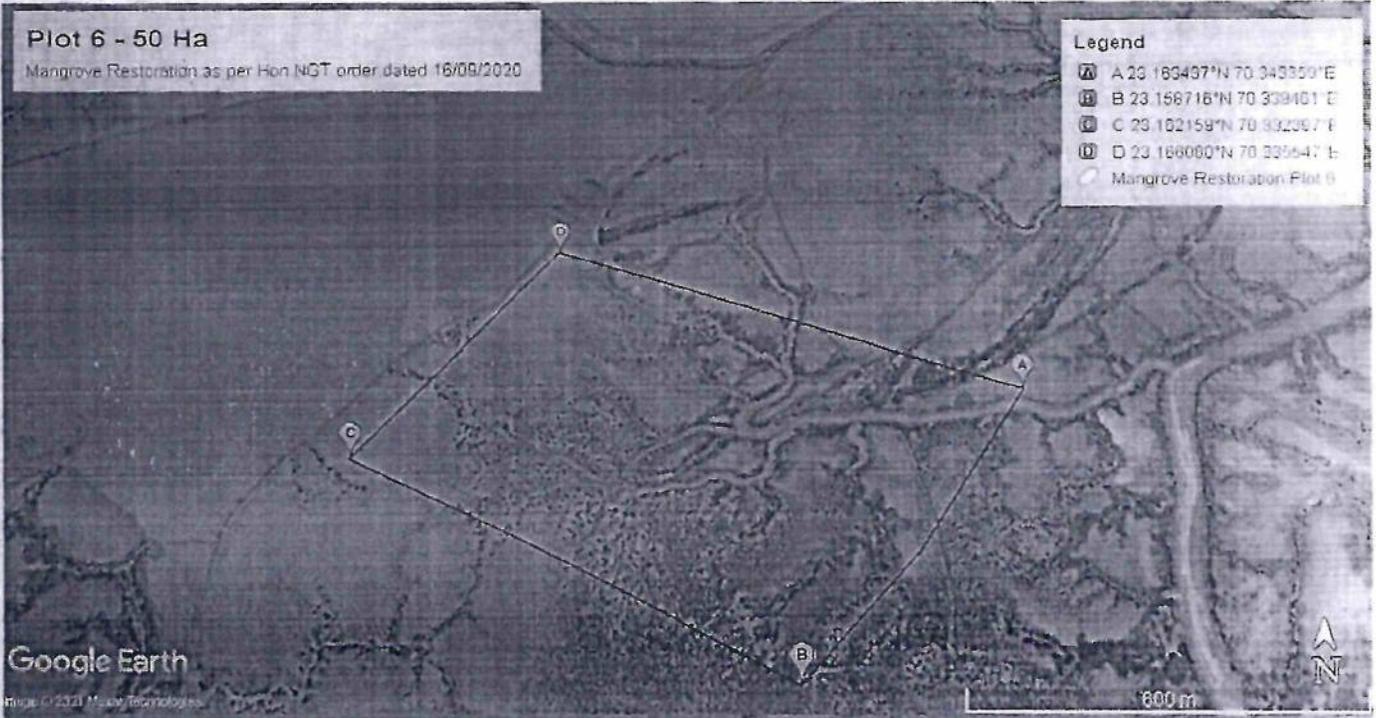

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Kachchh East Division, Bhuj

Treatment map prepared by RFO Bhachau and sent for approval to DCF Kachchh East Forest Division to carry out mangrove plantation in an additional 145 Ha area. Treatment maps were approved by DCF Kachchh East Forest Division to carry out mangrove plantation in additional 145 Ha area. (Annexure - ix)



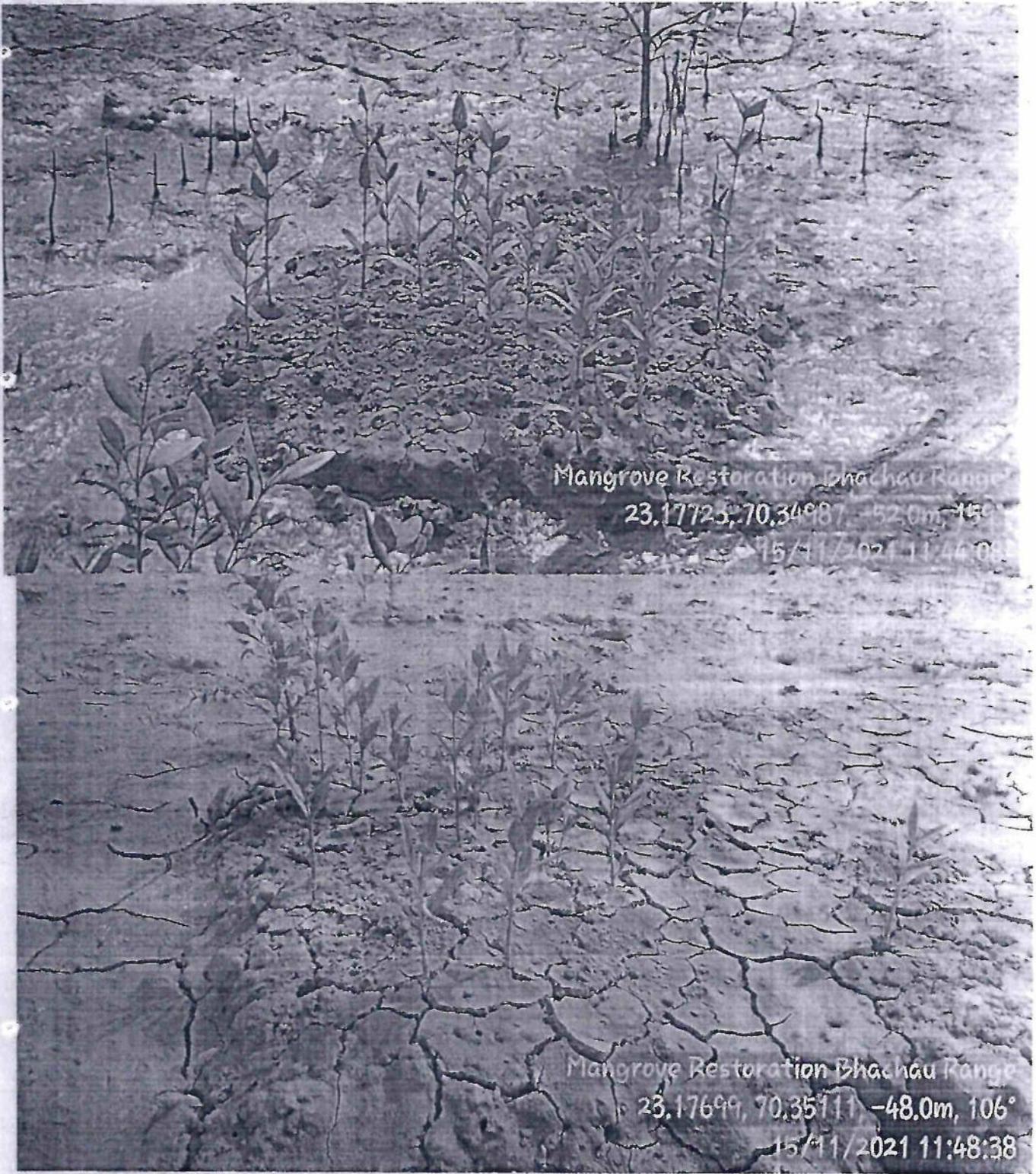
BL
Assistant Conservator of Forests,
Kachchh (East)-2

DL
Dy. Conservator of Forests
Kachchh East Division, Bhuj




Assistant Conservator of Forests,
Kachchh (R&S)-2


Dy. Conservator of Forests
Kachchh East Division, Bhut



Regeneration of Mangroves observed on raised bed during site visit

Assistant Conservator of Forests,
Kachchh (East)-2

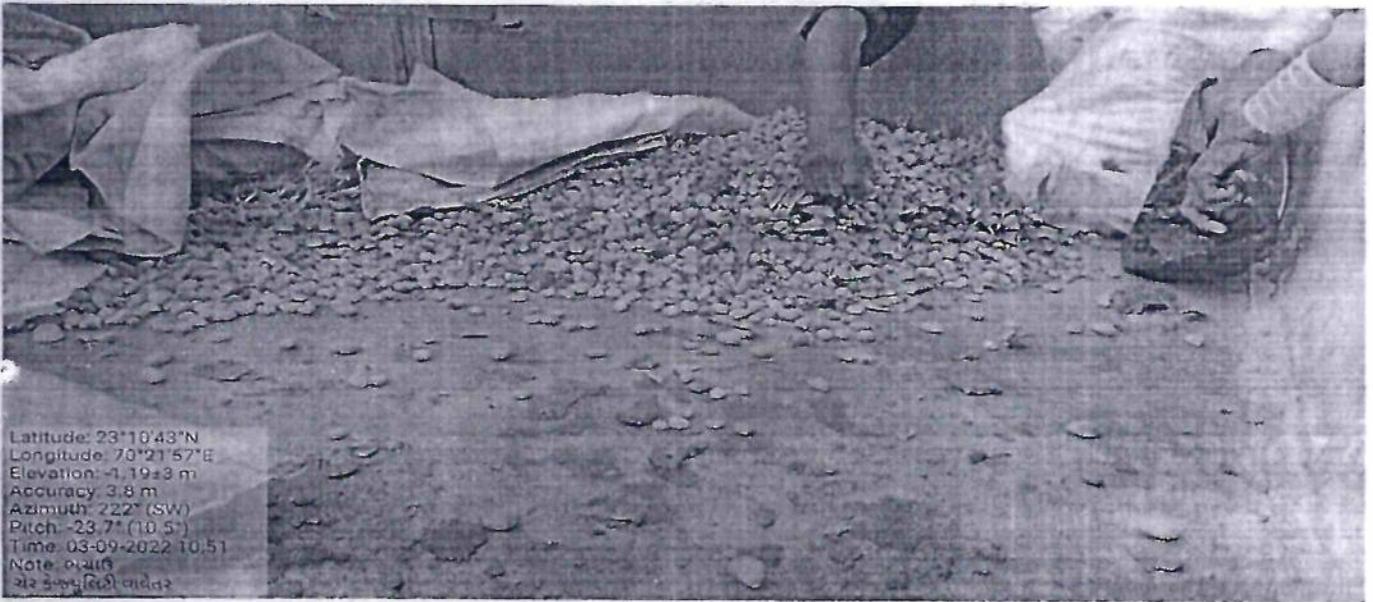
Dy. Conservator of Forests
Kachchh East Division, Bhui

Casualty Replacement Work:

Casualty replacement work has been carried out in September-2022 at Nani Chirai, Moti Chirai, Khershapir creek area where mangrove restoration work has already been carried out in the year 2021-22 as instructions received from Dy. Conservator of Forest-Kachchh East Division to complete the work urgently vide letter dated 30/08/2022.



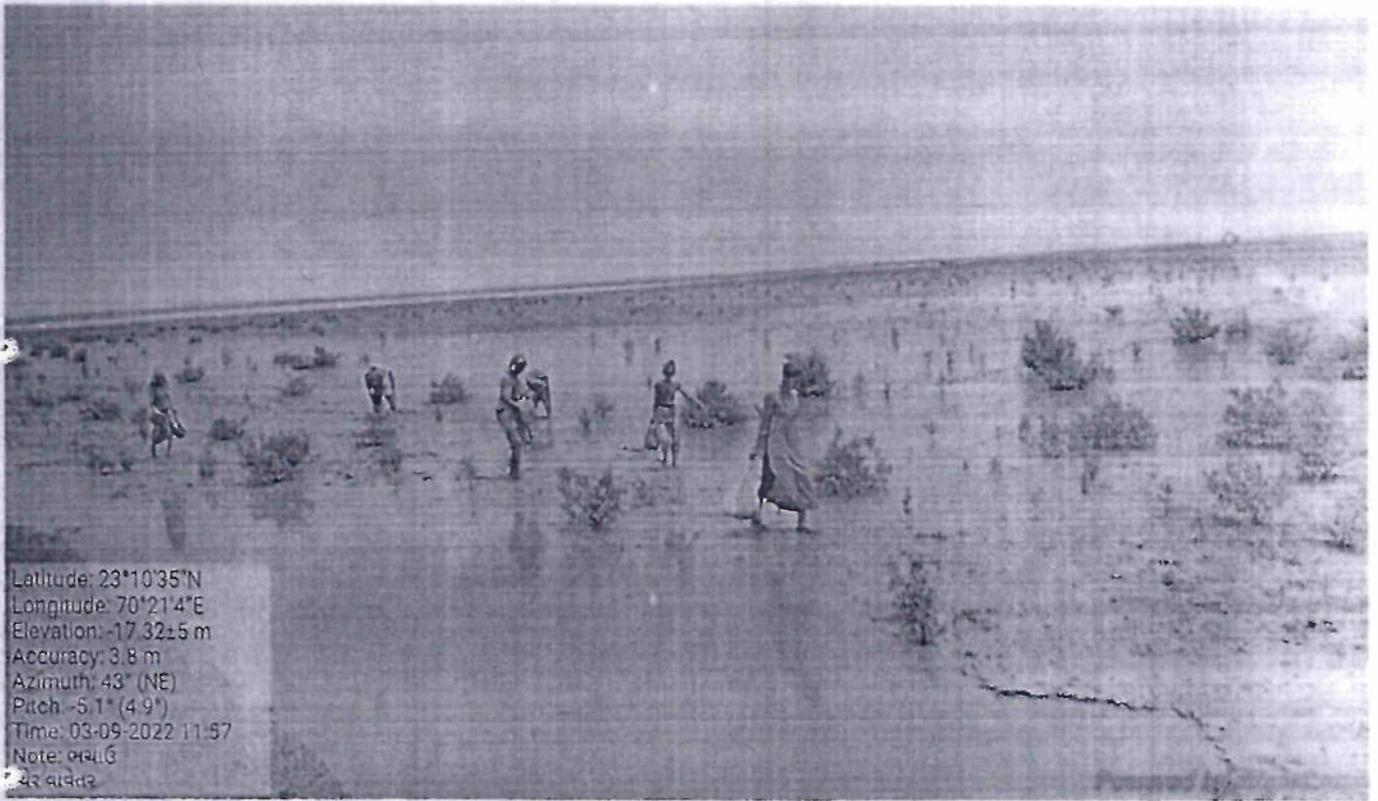
Latitude: 23°10'43"N
 Longitude: 70°21'57"E
 Elevation: 9.91±3 m
 Accuracy: 3.8 m
 Azimuth: 230° (SW)
 Pitch: -16.8° (5.3°)
 Time: 03-09-2022 10:55
 Note: ૧૫/૬
 રાજ સ્વચ્છતા કાંડ



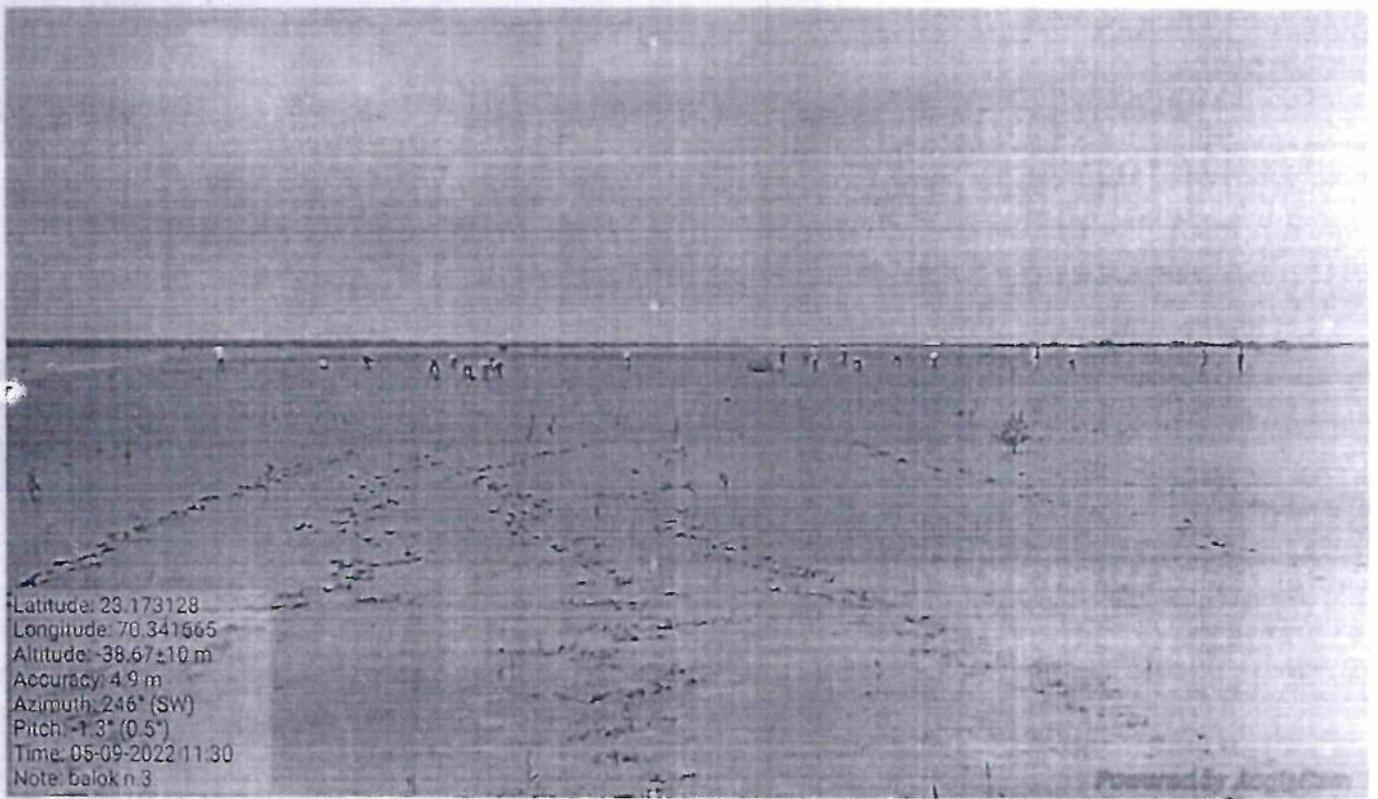
Latitude: 23°10'43"N
 Longitude: 70°21'57"E
 Elevation: -1.19±3 m
 Accuracy: 3.8 m
 Azimuth: 222° (SW)
 Pitch: -23.7° (10.5°)
 Time: 03-09-2022 10:51
 Note: ૧૫/૬
 રાજ સ્વચ્છતા કાંડ


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 Kachchh (East)-2


 Dy. Conservator of Forests
 Kachchh East Division, Bhuj



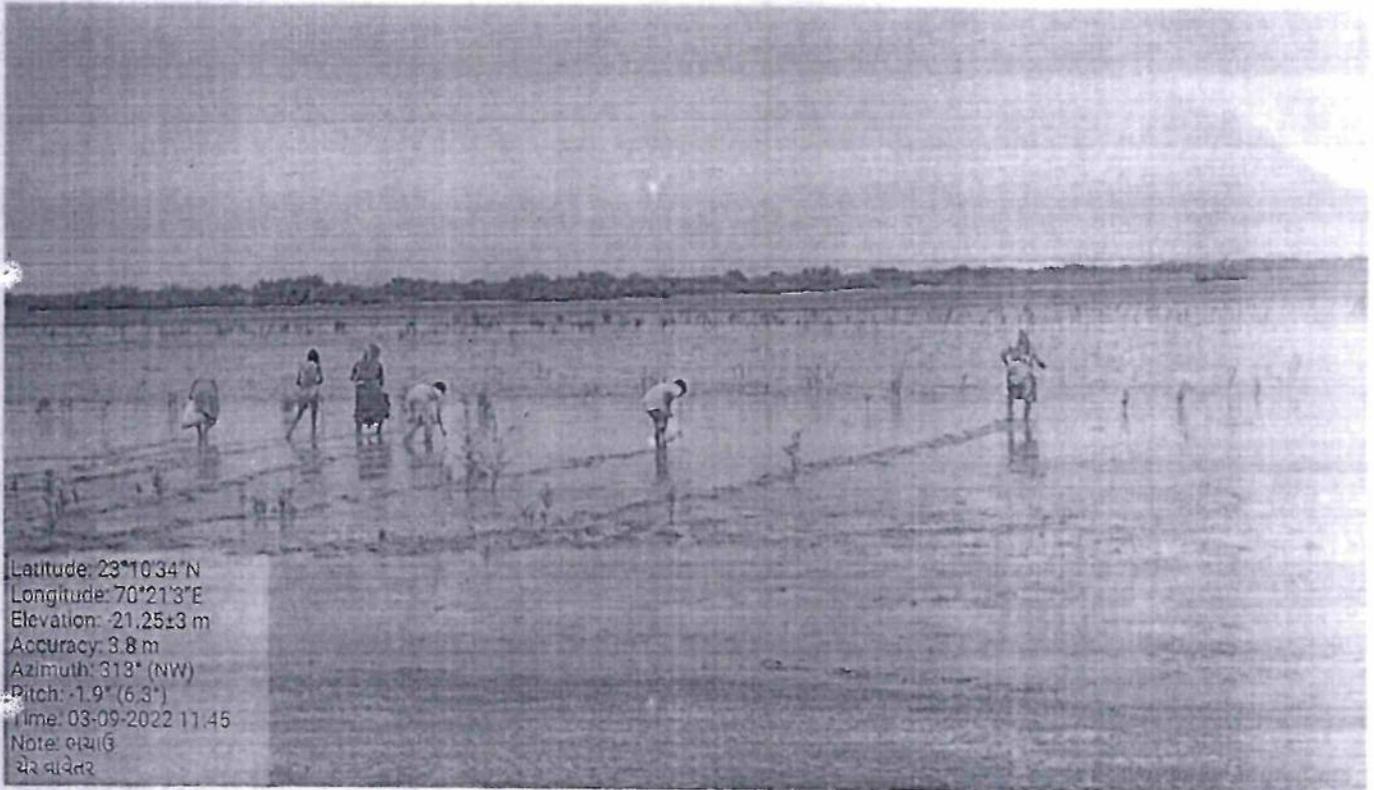
Latitude: 23°10'35"N
Longitude: 70°21'4"E
Elevation: -17.32±5 m
Accuracy: 3.8 m
Azimuth: 43° (NE)
Pitch: -5.1° (4.9°)
Time: 03-09-2022 11:57
Note: બાલક
કચ્છ ક્ષેત્ર



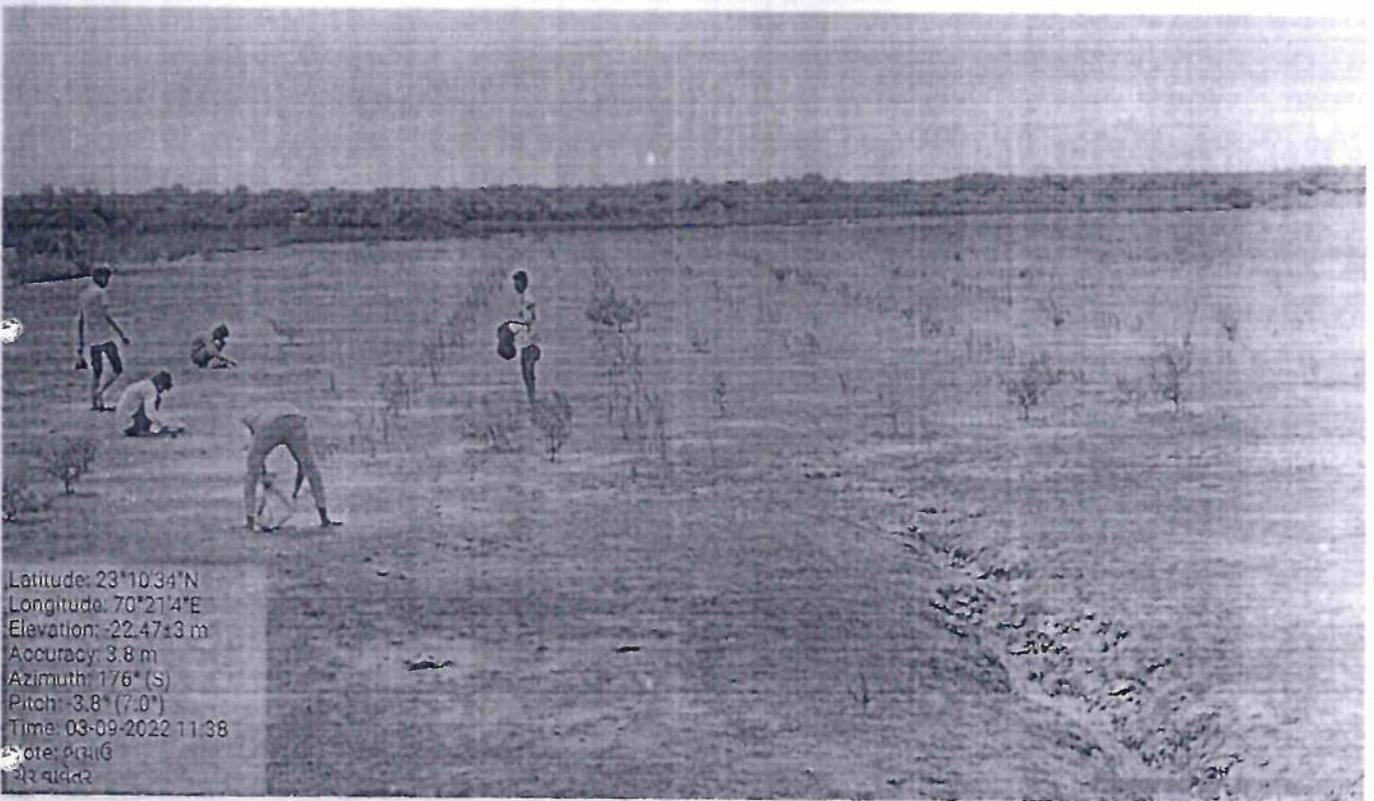
Latitude: 23.173128
Longitude: 70.341565
Altitude: -38.67±10 m
Accuracy: 4.9 m
Azimuth: 246° (SW)
Pitch: -1.3° (0.5°)
Time: 05-09-2022 11:30
Note: balok n 3


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Latitude: 23°10'34" N
Longitude: 70°21'3"E
Elevation: 21.25±3 m
Accuracy: 3.8 m
Azimuth: 318° (NW)
Pitch: -1.9° (6.3°)
Time: 03-09-2022 11:45
Note: भयाँ
येर बावेतर



Latitude: 23°10'34" N
Longitude: 70°21'4"E
Elevation: 22.47±3 m
Accuracy: 3.8 m
Azimuth: 176° (S)
Pitch: -3.8° (7.0°)
Time: 03-09-2022 11:38
Note: भयाँ
येर बावेतर

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Kachchh (East)-2

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Kachchh East Division, Bhuj



Latitude: 23.177059
Longitude: 70.355104
Elevation: 11.4719 m
Accuracy: 4.7 m
Azimuth: 309° (NW)
Pitch: -7.3° (-2.0°)
Time: 04-09-2022 10:59
Note: balck n. 1



Latitude: 23.219168
Longitude: 70.262969
Elevation: 14.6119 m
Accuracy: 2500.0 m
Azimuth: 387° (NW)
Pitch: -6.2° (-1.7°)
Time: 04-09-2022 10:58
Note: balok n. 1

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Kachchh East Division, Bhuj



Latitude: 23.17305
Longitude: 70.340668
Elevation: 9.38+9 m
Accuracy: 4.7 m
Azimuth: 94° (E)
Pitch: -8.7°
Time: 05-09-2022 11:26
Note: balok n.3



Azimuth: 143° (SE)
Pitch: -3.4° (-2.3°)
Time: 05-09-2022 11:25
Note: balok n.3


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Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj



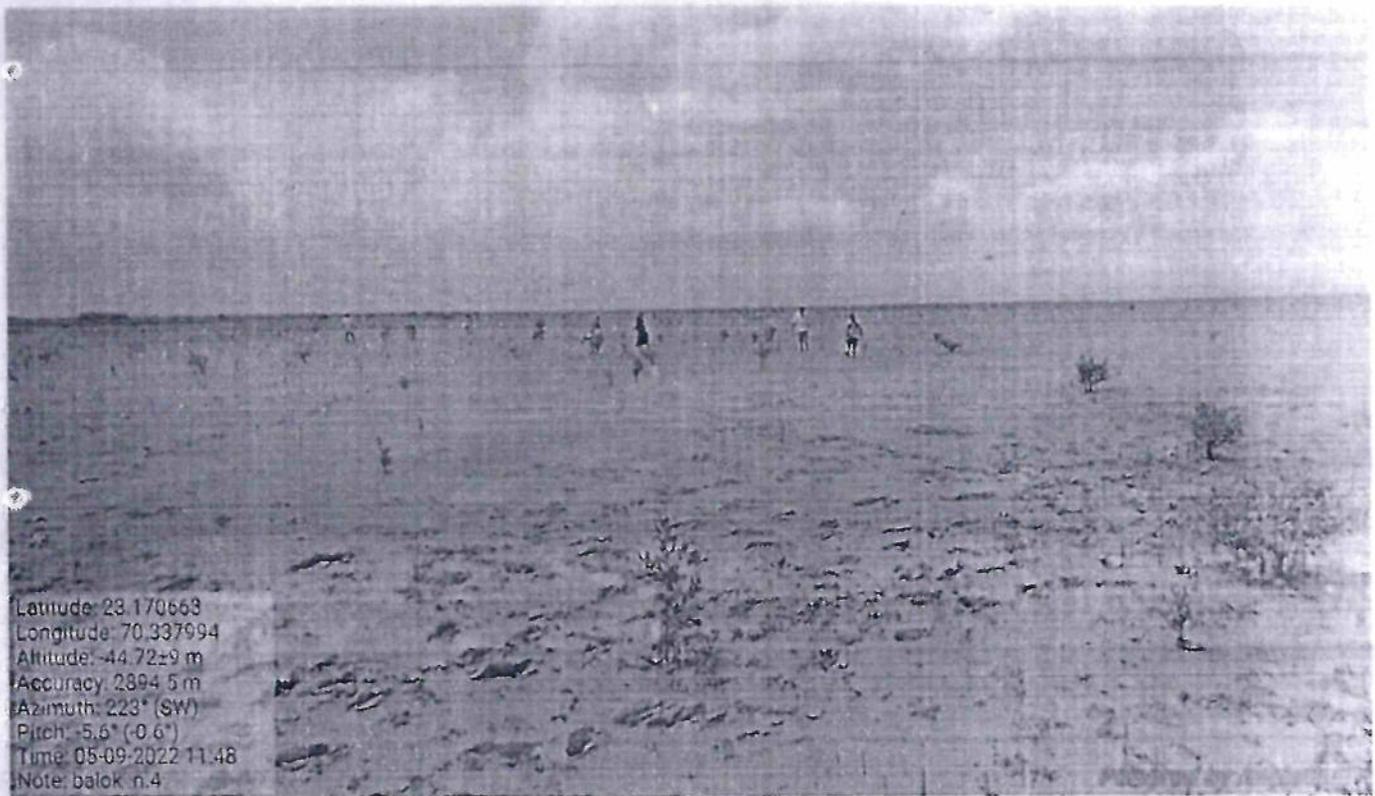
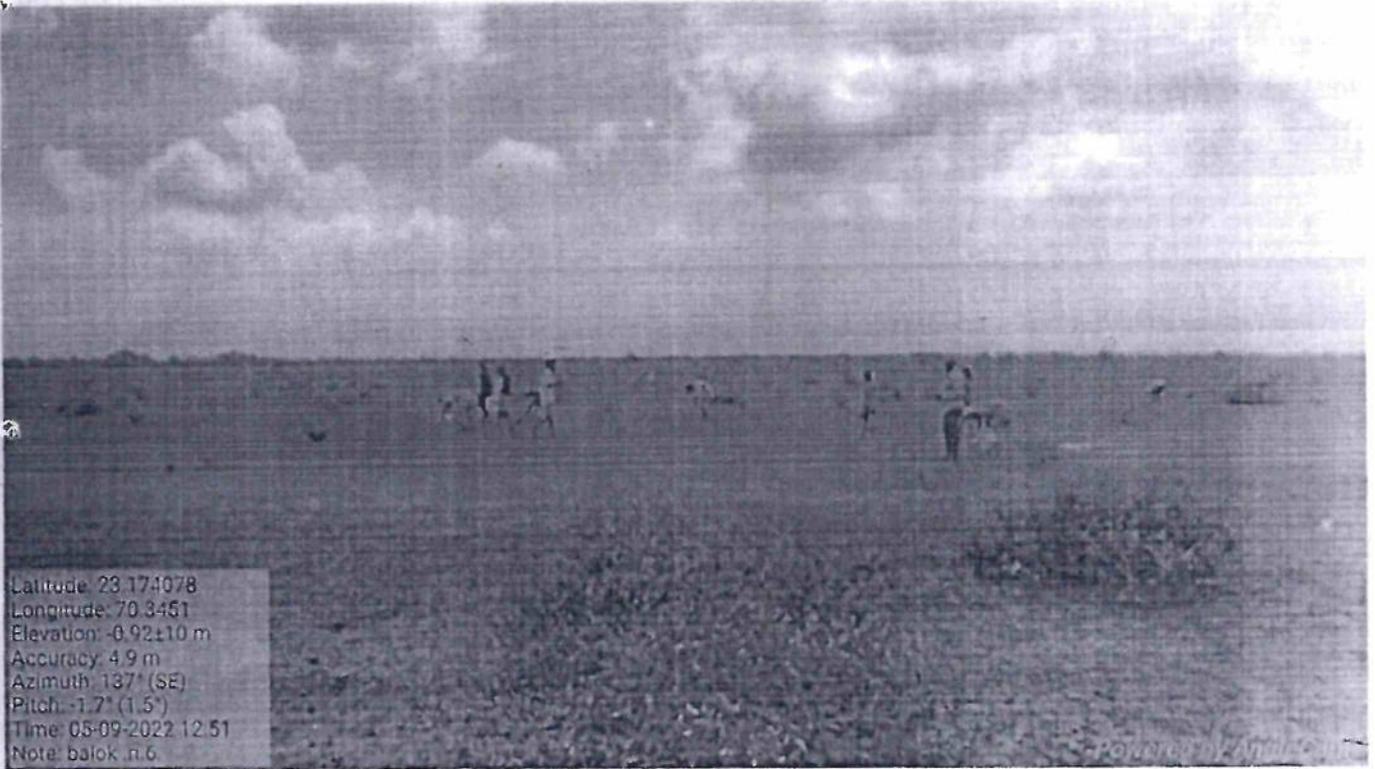
Latitude: 23.170651
Longitude: 70.338083
Elevation: 8.0±9 m
Accuracy: 4.7 m
Azimuth: 160° (S)
Pitch: 31.1° (-7.9°)
Time: 05-09-2022 11:44
Note: balok n.4



Latitude: 23.17066
Longitude: 70.33799
Elevation: 6.97±10 m
Accuracy: 4.9 m
Azimuth: 149° (SE)
Pitch: 14.4° (-4.9°)
Time: 05-09-2022 11:45
Note: balok n.4

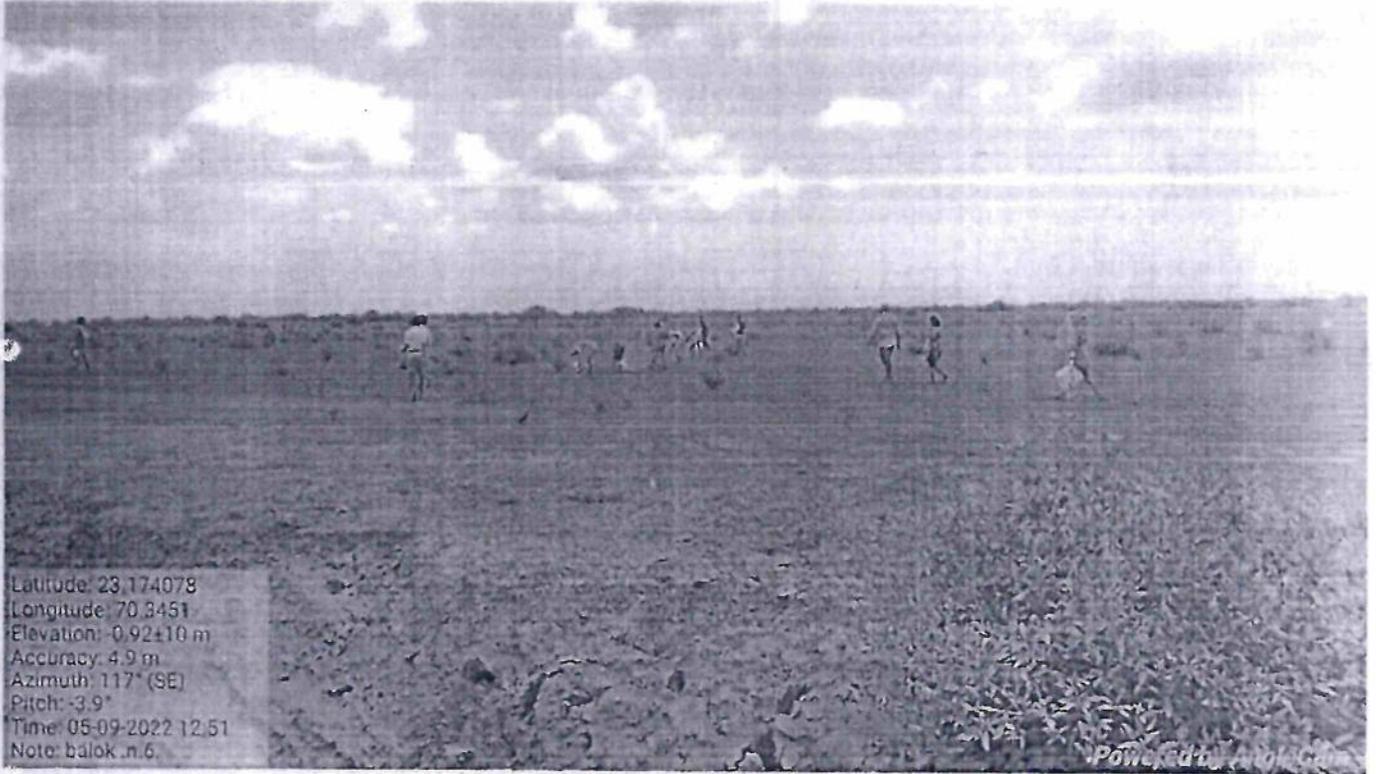

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Kachchh East Division, Bhuj




Assistant Conservator of Forests
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj



Latitude: 23.174078
Longitude: 70.3451
Elevation: 0.92±10 m
Accuracy: 4.9 m
Azimuth: 117° (SE)
Pitch: -3.9°
Time: 05-09-2022 12:51
Note: balok n.6

Powered by Balok GPS



Azimuth: 344° (N)
Pitch: -10.4° (-2.7°)
Time: 05-09-2022 12:42
Note: balok n.2

Assistant Conservator of Forests,
Kachchh (East)-2

Dy. Conservator of Forests
Kachchh East Division, Bhuj

Compliance Work As per Hon.NGT Order Dated 16.09.2020			
Sr.No.	Year	Work	Amount
1	2020-21	Budget allotted by DPT	24264200
		Total	24264200

➤ Expenditure Details :-

Sr.No.	Year	Work	Quantity	Amount
1	2020-21	Illegal Earth Bund Destruction	4215 RMT	8429160
2	2021-22	Mangrove Restoration	350 Ha	9940000
3	2021-22	Mangrove Restoration	145 Ha	4118000
4	2022-23	Casualty Replacement	60000 Raised Beds	1767000
		Total Expenditure		24254160

Annexures:

- (i) Implementation committee
- (ii) Directions under Section 5
- (iii) Demand note by Forest Dept
- (iv) Submission by DPT
- (v) Amount deposited by DPT to Forest
- (vi) Available with Kachchh East Forest Division Office.
- (vii) Second demand note by Forest Dept
- (viii) Treatment Map approved for 350 Ha Mangrove Plantation
- (ix) Treatment Map approved for 145 Ha Mangrove Plantation


Assistant Conservator of Forests.
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

874



GUJARAT POLLUTION CONTROL BOARD

Regional Office : Kutch - West

Katira Complex-1, Manglam Char Rasta, Sanskar Nagar, BHUJ-KUTCH : 370 001.
Ph. No. 02832-250620. E-mail : ro-gpcb-kutw@gujarat.gov.in • xgn site : gpcbagn.gujarat.gov.in

BY R.P.A.D

NO. GPCB/RO-KUTCH-WEST/CRZ/T-19 (1)/408

Date: 8 JUL 2024

To,
The Deputy Chief Conservator of Forests,
Kutch-East Division,
Circle B/H. DIC Office, Near Moms school,
Bhuj-Kutch



Subject: Decision of DLCRZ Committee in view of representation received from Kutch Camel Breeders Association & Deendayal Port Authority (DPA) regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau.

Respected Sir,

As per Forest and Environment Department G.R.No.ENV-10-2011-800-E dated 14th October, 2013; District Level CRZ Committee (DLCRZ) has been formed for District Kutch vide no. GPCB/CRZ/310/2015 dated 01.05.2015. DLCRZ Committee meetings are conducted regularly in matter of representations/complaint received for violation of CRZ notification.

In this regard, the meeting of DLCRZ committee was held on 11.06.2024 under the chairmanship of District Collector and District Magistrate, Kutch. In this meeting above mentioned matter was discussed & as per DLCRZ Committee's decision, you are requested to present the work completed w.r.t mangrove plantation (DPA funded) with satellite images in reference to Hon'ble NGT O.A. No. 111/2018 & E.A. No. 12/2020 in the next DLCRZ meeting. This is for further necessary action please.

For and On Behalf of
Gujarat Pollution Control Board,


Regional Officer & Member
Secretary, DLCRZ

TG
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T-9
RFO મચ્છાન NGT
આવશ્યક સેટેલાઈટ ઇમેજીસ
સુધી પહોંચી શકાય


Assistant Conservator of Forests,
Kutch (East)-2


Dy. Conservator of Forests
Kutch East Division, Bhuj

Copy to:

- 1. The District Collector and District Magistrate, Kutchfor information please.

ક્રમિકો: પવન/બજા/ડી/૨૬૨૬/૨૦૨૪-૨૫

ભુજ-૬૨૬૦.

તા. ૧૨/૦૭/૨૦૨૪.

* જાહેર વધાનારું - પ.વ.અ.કી - અમારું રેન્જ તરફ ઉક્ત વિગતે
 બાહ્ય લોકો પત્રમાં જણાવ્યાનુસાર એરેલાઉટ
 ફોરેસ્ટાક્ષય તાત્કાલિક અંગેની સાદર ફરવા
 સુચના આપવામાં આવે છે.

R. Parbhani
 નાયબ વન સંરક્ષક
 કરછ પૂર્વ વન વિભાગ
 ભુજ-૬૨૬૦

[Signature]

Assistant Conservator of Forests,
Kutch (East)-2

[Signature]

Dy. Conservator of Forests
Kutch East Division, Bhuj

876



GUJARAT POLLUTION CONTROL BOARD

Regional Office : Kutch - West

Katira Complex-1, Manglam Char Rasta, Sanskar Nagar, BHUJ-KUTCH : 370 001.
Ph. No. 02832-250620. E-mail : ro-gpcb-kutw@gujarat.gov.in • xgn site : gpcbgn.gujarat.gov.in

BY R.P.A.D

NO. GPCB/RO-KUTCH-WEST/CRZ/T-19 (I)/14/614

Date: 10 SEP 2024

To,
The Deputy Chief Conservator of Forests,
Kutch-East Division,
Circle B/H. DIC Office, Near Moms school,
Bhuj-Kutch



Subject: To present the work completed w.r.t mangrove plantation (DPA funded) with satellite images in reference to Hon'ble NGT O.A. No. 111/2018 & E.A. No. 12/2020 in the upcoming DLCRZ meeting. Decision of DLCRZ Committee

Respected Sir,

As per Forest and Environment Department G.R.No.ENV-10-2011-800-E dated 14th October, 2013; District Level CRZ Committee (DLCRZ) has been formed for District Kutch vide no. GPCB/CRZ/310/2015 dated 01.05.2015. DLCRZ Committee meetings are conducted regularly in matter of representations/complaint received for violation of CRZ notification.

In view of representation received from Kutch Camel Breeders Association & Deendayal Port Authority (DPA) regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau meeting of DLCRZ committee was held on 11.06.2024 under the chairmanship of District Collector and District Magistrate, Kutch. In this meeting above mentioned matter was discussed & as per DLCRZ Committee's decision, you were requested to present the work completed w.r.t mangrove plantation (DPA funded) with satellite images in reference to Hon'ble NGT O.A. No. 111/2018 & E.A. No. 12/2020 in the DLCRZ meeting. It is to inform you that the DLCRZ meeting is scheduled on 24.09.2024, 12.30 pm at Hon'ble Collector Office, Bhuj. Thus, you are hereby requested to take note of the same and present the said work to the committee in the upcoming meeting.

For and On Behalf of
Gujarat Pollution Control Board,

Regional Officer & Member
Secretary, DLCRZ

Assistant Conservator of Forests,
Kachchh (East)-2

By, Conservator of Forests
Kachchh East Division, Bhuj

T-9
1817
RPO M4G

Copy to:

1. The District Collector and District Magistrate, Kutchfor information please.


Assistant District Magistrate
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Agenda for DLCRZ meeting

1. Further action on representation received from a) Kutch Camel Breeders Association & Deendayal Port Authority regarding destruction of mangroves, creeks and violation of NGT order in Village: Bhachau and Vondh, Ta: Bhachau & letter received from Hon'ble Collector office dated 24.08.2024 b) Representation received from Insaf Sangathan Kutch dated 12.02.2024 regarding non-removal of encroachment of land by DPT in the area from Kandla to Chirai c) Further action on Representation received by RO, Kutch (East) regarding complaint from Mr. Neel Vjihoda regarding destruction of mangroves from Surajbari to Chirai.
2. Further action on representation received from Department of Environment and Forest w.r.t newspaper item in context to CAG Report mentioning mangrove destruction in Ta: Bhachau and illegal construction in Ta: Mandvi.
3. Further action on representation received from DoEF dated 06.03.2024 regarding complaint received from Shri Naran Gadhvi regarding stopping of work of oil storage tanks constructed by IOCL without EC/CRZ clearance in Ta: Mundra
4. Further action on representation received from Shri Ilyas Alibhai Juneja dated 16.04.2024 regarding destruction of forest and mangroves by unit M/s. DP World in Vill: Tuna-Rampar, Ta: Anjar
5. Further action on representation received from Kandla Juth Machimar Sahakari Mandli Ltd vide e-mail dated 18.03.2024 regarding mangrove destruction and violation of CRZ by DPA
6. Further action on representation received from Shri Ibrahim A Kadar Turk dated 26.04.2024 regarding illegal construction of M/s. Sea leaf Resort and violation of CRZ notification in Vill:Maska, Ta: Mandvi
7. Further action on i) Representation received from Shri Usmangani Sherasiya regarding violation of CRZ norms, destruction of mangroves and obstruction of tide flow in Village: Luni, Ta: Mundra and ii) Representation received from Brackish Water Research Centre regarding 1.25 km construction of illegal bunds, destruction of CRZ land, mangroves and creek in Village: Luni, Ta: Mundra and Representation received from Shri Reliya Altaf Junas regarding illegal cutting of mangroves, construction of embankments and bunds in CRZ area of Village: Luni, Ta: Mundra by salt company.


Assistant Conservator of Forests,
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Kachchh East Division, Bhuj

8. Further action on representation received from RO, Kutch (East) vide e-mail dated 12.04.2023 w.r.t complaint received from Mr. Siddiq Usman Sama regarding illegal construction of bunds obstructing flow in creeks and Banas River
9. Further action on representation received by RO, Kutch (East) regarding Complaint received from Mr. Hasam Aamad Sotha regarding destruction of mangroves in Virasim Sea, Ta: Anjar
10. Appointment of 03 new active local fishermen as members of DLCRZ committee.
11. E-mail received from DoEF regarding representation received from Altaf Reliya in context of backfilling of Sea by Adani Port Authority, Ta: Mundra.


Assistant Conservator of Forests,
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Kachchh East Division, Bhuj

Year of Plantation	Scheme Name	Model Name	Range Name	Round Name	Beat Name	Location	Target (Ha.)	Number of Ofla Beds	Survival Percentage as on 31/01/2025	Average Height (cm)	GPS Location		Remarks	
											Longitude	Latitude		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
Year 2021-22 (NGT) Plantation Of Mangrove, Bhachau Range														
2021-22	Honble National Green Tribunal order in E.A.No 12/2020 O.A.No.111/2018 related Removing Soil Bund and Mangrove Restoration Work		Bhachau	Bhachau	Bhachau	Bhachau	120	48000	70 to 75%	90-95	23.1727015	70.3295516		
2021-22	Honble National Green Tribunal order in E.A.No 12/2020 O.A.No.111/2018 related Removing Soil Bund and Mangrove Restoration Work		Bhachau	Bhachau	Bhachau	Bhachau	120	48000	70 to 75%	90-95	23.1709363	70.3396309		
2021-22	Honble National Green Tribunal order in E.A.No 12/2020 O.A.No.111/2018 related Removing Soil Bund and Mangrove Restoration Work		Bhachau	Bhachau	Bhachau	Bhachau	50	20000	70 to 75%	90-95	23.1708395	70.3396372	09/2021 to 11/2021 Plantation	
2021-22	Honble National Green Tribunal order in E.A.No 12/2020 O.A.No.111/2018 related Removing Soil Bund and Mangrove Restoration Work		Bhachau	Bhachau	Bhachau	Bhachau	50	20000	70 to 75%	90-95	23.163437	70.343359	09/2022 Replacement	
2021-22	Honble National Green Tribunal order in E.A.No 12/2020 O.A.No.111/2018 related Removing Soil Bund and Mangrove Restoration Work		Bhachau	Bhachau	Bhachau	Bhachau	50	20000	70 to 75%	90-95	23.169143	70.345852	10/2023 to 11/2023 Replacement	
2021-22	Honble National Green Tribunal order in E.A.No 12/2020 O.A.No.111/2018 related Removing Soil Bund and Mangrove Restoration Work		Bhachau	Bhachau	Bhachau	Bhachau	60	24000	70 to 75%	90-95	23.1743416	70.3638833		
2021-22	Honble National Green Tribunal order in E.A.No 12/2020 O.A.No.111/2018 related Removing Soil Bund and Mangrove Restoration Work		Bhachau	Bhachau	Bhachau	Bhachau	45	18000	70 to 75%	90-95	23.158452	70.339661		

No. A/Mangrove/674/Year.2024-25,
Office of the Range Forest Officer,
Bhachau Range, Opp. Custom Check Post, Bhachau (Kutch)
Date: 14/02/2025

Copy Respectfully Forwarded: Deputy Conservator of Forests, Kutch East Forest Division, Bhuj For the kind information.

Range Forest Officer
Bhachau Range

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Uj. Conservator of Forests,
Kachchh (East)-2


Uj. Conservator of Forests,
Kachchh East Division, Bhuj

Office of the Deputy Conservator of Forests

Kachchh East Forest Division

Forest Complex, B/h District Industrial Centre,

Bhuj - Kachchh 370001

Email: dofkachchheast@gmail.com

Ph: 02832-250227

PVY/6/A/ 209 /2025-26

Dt. 27/05/2025

To,
The Chief Conservator of Forests,
Kachchh Circle,
Bhuj, Gujarat.

Subject: Reply to Audit Para 5.1(v)(b) - CAG Report No. 4 of 2022 on Conservation of Coastal Ecosystem - Compliance with Hon'ble NGT Orders on Mangrove Restoration in Nani Chirai and Moti Chirai, Bhachau Taluka, Kachchh District.

Reference: Audit Report Observation - Para 5.1(v)(b)

Respected Sir,

With reference to the audit observation under Para 5.1(v)(b) of the CAG Report No. 4 of 2022 concerning the Conservation of Coastal Ecosystem, specifically regarding the alleged non-compliances with the Hon'ble National Green Tribunal's (NGT) order dated 11.09.2019 relating to mangrove restoration and removal of obstructions in creeks at Nani Chirai and Moti Chirai areas, Bhachau Taluka, Kachchh District, the following point-wise compliance report is respectfully submitted:

1. Obstruction Removal and Restoration of Tidal Flow:

In strict compliance with the Hon'ble NGT directives, a Joint Committee comprising members from the Gujarat Coastal Zone Management Authority (GCZMA) and the Forest Department conducted site inspections on 10th and 11th December 2019. Due to limited accessibility of the affected areas, satellite imagery was employed to assess the damage and identify bunding obstructions. Following these assessments, bund removal work commenced on 14.12.2020. By February 2021, approximately 4,215 running meters of bunds were removed, facilitating the restoration of tidal water flow. A joint inspection to verify the completion of this work was conducted on 09.02.2021.

2. Assessment of Damage and Recovery from Responsible Parties:

The Joint Committee's findings confirmed substantial destruction of mangroves at multiple sites. However, due to difficulties in determining precise individual offenders—primarily owing to land access and ownership disputes—Deendayal Port Trust (DPT), as the lease-holding authority, was held principally responsible. Accordingly, DPT has deposited ₹2,42,64,200/- with the Forest Department towards restoration and bund removal activities.

Regarding the Jangi area, where land ownership remains contested between DPT and the Revenue Department, the District Collector has issued directives to the Department of Land and Land


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Records (DILR) for demarcation. Subsequent cost recovery measures will be undertaken based on the demarcation outcome.

3. Restoration of Mangroves:

In accordance with the NGT's directive to undertake afforestation at three times the extent of destruction, the Forest Department has implemented the following restoration activities:

- 350 hectares of mangrove plantation completed during 2021-22.

- An additional 145 hectares planted in the same financial year.

- Replacement of 60,000 raised beds due to casualties carried out in 2022-23.

These plantations were executed employing scientifically approved techniques, including raised-bed and direct seed sowing methods, utilizing native mangrove species such as *Avicennia marina* and *Ceriops tagal*. All activities were duly documented with GPS-tagged photographs and detailed treatment maps for field verification.

Conclusion:

The compliance with the Hon'ble NGT Order dated 11.09.2019, and subsequent directives, has been fully addressed through coordinated efforts involving GCZMA, the Forest Department, and Deendayal Port Trust. Restoration works, financial recovery, and ecological rejuvenation have been undertaken in a phased, documented, and verifiable manner. Therefore, the audit observations under Para 5.1(v)(b) stand satisfactorily addressed.

This report is submitted for your kind perusal and record.

Encl.- Detailed ATR.

Thanking you,

Yours faithfully,

[G.D. Sarvaiya]
Deputy Conservator of Forests
Kachchh East Division, Bhuj.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

883

No.PVY/T-4/351-52
2025-26
Office of the Chief Conservator of Forests,
Kachchh Circle, Bhuj.
Dt. 4/06/2025

To,
Additional Principal Chief Conservator of Forests,
Development And Management,
Gujarat State, Gandhinagar.

Sub :- Reply to Audit para 5.1 (v) (b) - CAG Report No. 4 of 2022 on
Conservation of Coastal Ecosystem - Compliance with Hon'ble NGT
Orders on Mangrove Restoration in Nane Chirai and Moti Chirai,
Bhachau Taluka, Kachchh District.

Ref :- (1) Audit Report Observation-Para 5.1 (v) (b)

(2) Deputy Conservator of Forests, Kachchh East Division, Bhuj
No.PVY/6/A/209/2025-26, Dt.27/05/2025

Respected Sir, -

With reference to the audit observation under Para 5.1 (v) (b) of the CAG Report No. 4 of 2022 concerning the Conservation of Coastal Ecosystem, Specifically regarding the alleged non-compliances with the Hon'ble National Green Tribunal's (NGT) order dated 11.09.2019 relating to mangrove restoration and removal of obstructions in creeks at Nani Chirai and Moti Chirai area, Bhachau Taluka, Kachchh District the following point-wise compliance report is respectfully submitted by Deputy Conservator of Forest with reference no.2:

1. Obstruction Removal and Restoration of Tidal Flow :

In strict compliance with the Hon'ble NGT directives, a Joint Committee comprising members from the Gujarat Coastal Zone Management Authority (GCZMA) and the Forest Department conducted site inspections on 10th and 11th December 2019. Due to limited accessibility of the affected areas, satellite imagery was employed to assess the damage and identify bunding obstructions. Following these assessments, bund removal work commenced on 14.12.2020. By February 2021, approximately 4,215 running meters of bunds were removed, facilitating the restoration of tidal water flow. A joint inspection to verify the completion of this work was conducted on 09.02.2021.

2. Assessment of Damage and Recovery from Responsible Parties :

The Joint Committee's findings confirmed substantial destruction of mangroves at multiple sites. However, due to difficulties in determining precise individual offenders-primarily owing to land access and ownership disputes-Deendayal Port Trust (DPT), as the lease-holding authority, was held principally responsible. Accordingly, DPT has deposited 2,42,64,200/- with the Forest Department towards restoration and bund removal activities.

Regarding the Jangi area, where land ownership remains contested between DPT and the Revenue Department, the District Collector has issued directives to the Department of Land and Land Records (DILR) for demarcation. Subsequent cost recovery measures will be undertaken based on the demarcation outcome.


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In accordance with the NGT's directive to undertake afforestation at three times the extent of destruction, the Forest Department has implemented the following restoration activities:

- 350 hectares of mangrove plantation completed during 2021-22.
- An Additional 145 hectares planted in the same financial year.
- Replacement of 60,000 raised beds due to casualties carried out in 2022-23.

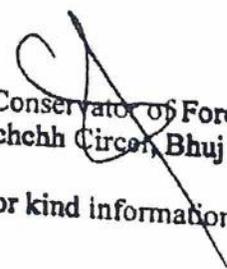
These Plantations were executed employing scientifically approved techniques, including raised-bed and direct seed sowing methods, utilizing native mangrove species such as *Avicennia marina* and *Ceriops tagal*. All activities were duly documented with GPS-tagged photographs and detailed treatment maps for field verification.

Conclusion :

The compliance with the Hon'ble NGT Order dated 11.09.2019, and subsequent directives, has been fully addressed through coordinated efforts involving GCZMA, the Forest Department, and Deendayl Port Trust. Restoration works, financial recovery, and ecological rejuvenation have been undertaken in a phased, documented, and verifiable manner. Therefore, the audit observations under Para 5.1 (v) (b) stand satisfactorily addressed.

This report is submitted for your kind perusal and record.

Encl :- Detailed ATR,


Chief Conservator of Forests
Kachchh Circle, Bhuj

Copy to: Deputy Conservator of Forest, Kachchh East Division, Bhuj for kind information.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

REPORT ON NANI CHIRAI AND MOTI CHIRAI TALUKA: BHACHAU, DIST: KACHCHH IN COMPLIANCE OF ORDER OF HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN THE MATTER OF KACHCHH CAMEL BREEDERS ASSOCIATION V/S UNION OF INDIA & OTHERS [O.A. NO. 111/2018]



DECEMBER

2019

1.0 BACKGROUND

Member Secretary, Gujarat Ecology Commission (GEC) through its letter dated 21st August-2018 informed to GCZMA about destruction of mangrove at Nani Chirai and Moti Chirai areas of Bhachau, Dist: Kutch based on representation made by Prof. Nagar, M S University to GEC.

Based on this, GCZMA directed Collector & Chairman, District Level Committee, Kutch and Regional Officer and MS, District Level CRZ Committee, Kutch through latter dated 26-02-2018 to get the matter verified and initiate suitable actions ensuring that no destruction of mangrove had taken place. They were also requested to take necessary actions and submit an action taken report to GCZMA.

The Gujarat Pollution Control Board, Gandhinagar submitted a letter dated 03-04-


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2018 along with a copy of an inspection report dated 14-03-2018 carried out by the Sub-Committee of District Level Committee, Kutch based on the representation received and as requested by the GCZMA.

It was mentioned that the sub-committee headed by the DCF, Kutch (east) and comprised of representatives from DILR, GPCB, GUIDE, Fisheries Department, Mamlatdar - Bhachau and NGO, etc visited the site on 14-03-2018. The committee visited five plots and surrounding areas.

The observations were as under:

- Representative of Deendayal Port Trust (DPT) informed that the said area of total five plots admeasuring an area of 3500 acres, is leased out for salt production activity to M/S. Shree Jyoti Salt Industries and M/S Shri Ram Salt Supply
- It was observed that obstructions are created along the creeks by way of constructing earthen bunds/roads which is in due course of time, affects the very survival of mangroves in a vast area and its associated biodiversity
- Uprooted mangroves were evident from the cutting and remains of mangrove plant parts in the visited areas
- Land levelling was noticed which affects the minor creek system within the area
- All the above activities resulted in destruction of mangroves habitat and removal of mangroves in area of @ 750 acres. Out of which, 250 acres area can be classified as moderate mangrove and balanced 500 acres can be classified as open mangrove(sparse mangrove)
- The Committee has also noticed extensive construction of earthen bunding even beyond the five above said plots. Since the length of bunds were extensive it was very difficult to predict the exact impact area due to bunds. Nevertheless, this could impact several folds of the lease areas as mentioned above
- The bunding's/leveling activity was carried out since two—two and half months
- Since the area falls under mangrove i.e CRZ-IA, any activity without prior permission on habitat alteration or removal of mangroves is a case of clear violation of CRZ Notification 2011 as amendment thereof

The Sub-Committee recommended following actions:


Assistant Conservator of Forests,
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Kachchh East Division, Bhut

1. To stop all activities immediately in the said area
2. To restore the free flow water in the creeks/creek lets by removing all the earthen bunds/roads
3. Since areas falls under CRZ Category I-A, all the leases should be canceled with immediate effect and legality should be followed
4. The restoration plan needs to be prepared for the impacted and surrounding areas and effective implementation should be envisaged with appropriate monitoring mechanism

Based on the Sub-committee report, Collector and District Magistrate & Chairman of the District Level CRZ Committee has issued an advisory letter to M/S Deendayal Port Trust on 28-03-2018. The District Collector has also requested to take all the actions under Environment (Protection) Act 1986 and also requested to appraise the State Government accordingly.

Based on the DLC report and request from Collector, Kutch, Directions under Section 5 of Environment (Protection) Act, 1986 were issued on 20-04-2018 to M/S Deendayal Port Trust as follows;

1. To stop all activities immediately in the said area
2. To restore the free flow water in the creeks/creek lets by removing all the earthen bunds/roads
3. Since areas falls under CRZ Category I-A, all the leases should be canceled with immediate effect and legality should be followed
4. The restoration plan needs to be prepared for the impacted and surrounding areas and effective implementation should be envisaged with appropriate monitoring mechanism

In the meantime, the Kachchh Camel Breeders Association has filed an Original Application No 111 of 2018 versus Union of India ,through Secretary, MOEF&CC and Others against the violations CRZ Notification 2011 issued by the Ministry of Environment, Forest and Climate Change, Government of India as well as the violations of Forests Conservation Act, 1980 by rampant clearing of the mangroves in Nani Chirai and Moti Chirai area of Bhachau Taluka in Kutch District by Deendayal Port Trust.

The Hon'ble National Green Tribunal vide order dated 19th March, 2018 directed that status quo be maintained till further orders in order to stop the


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destruction of mangroves. The Tribunal had also ordered Joint Inspection to be conducted and a report in this regard to be filed by the Gujarat State Pollution Control Board (GPCB) and the Central Pollution Control Board (CPCB).

Joint Inspection of the site was conducted on 13th April, 2018 by officials of the GPCB and CPCB and the report was filed on 27th April, 2018:

On 28th April, 2018, it was noted that obstructions caused in the creeks have resulted in depletion of the water in the areas where mangroves were growing and if this position continues, destruction will be complete. Besides, if the water is not allowed to pass through the creeks, it will destroy all the mangroves and the area will be exposed to reclamation which may be the intention of the vested interests. The Gujarat State Pollution Control Board (GPCB) assisted by the District Magistrate was directed forthwith to visit the spot and remove all obstructions from the creeks to ensure flow of water to the area where mangroves exist. The GPCB was asked to report compliance within ten (10) days from 24th May, 2019.

The Gujarat Pollution Control Board filed an affidavit in 3rd July, 2019 in compliance with reference to Hon'ble NGT order dated 24-05-2019 stating that with the assistance of the Collector and District Magistrate, Kachchh completed the work of demolition of bunds and removal of all obstructions to the satisfaction of the complainant.

The Kachchh Camel Breeders Association again filed an I.A. No 20 of 2019 in O.A. No-111 of 2018 on 08-01-2019 regarding continuation of mangrove destruction in and nearby creeks in Jangi Village areas.

The District Level CRZ Committee informed regarding this issues, as the applicant Kachchh Camel Breeders' Association made a representation on 03-01-2019 to MS, District Level Committee and submitted that the District level Committee met on 08-03-2019 in Shri Aadatbhai Bhachubhai Jat, a representative of Kachchh Came Breeders Associations, who informed that no activities have been started on that place. Also the site was not approachable. The DPT informed that they have informed the Superintendent of Police on 26-12-2018 (east Kutch), Gandhidham for unauthorized occupation, attempt of encroachment, illegal activities and violation of Environmental norms on vacant and unutilized DPT land located opposite salt land/ Plot of Ex-lease of M/S


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Kanoria Chemicals near Village Jangi. The Committee Directed DPT on 02-05-2019 for removal of bunds at Jangi Village.

The Forests and Environment Department filed an affidavit on 01-02-2019 before the NGT with a request that a subcommittee would be visit the site and take necessary action; DPT also filed a reply on 24-01-2019

Further to this, based on Hon'ble NGT oral order on 08-05-2019, Directions Under Section 5 of Environment Protection Act, 1986 were issued on 12-06-2019 to Deendayal Port Trust as follows:

1. To Stop carrying out any activity in and around the intertidal areas which are affecting the mangroves, blocking the creeks and disturbing the natural flow of tidal waters, and commenced without obtaining prior clearance from the competent Authority and are in violation of the provision of the CRZ notification
2. Remove all the bunds which are blocking the Creeks and all the expenditure in this regard shall be borne by the DPT
3. Stop the construction of bunds of any kind anywhere within CRZ areas of this region as well as in DPT areas
4. Cancel all the leases granted for salt manufacturing in the CRZ-I(A) area , which is classified as ecologically Sensitive areas as per CRZ Notification, and who are in violation of CRZ Notification
5. Prepare a restoration Plan for the impacted and surrounding mangrove areas and effective implementation should be done by the DPT with an appropriate Mechanism
6. An Action Taken report in this regard shall be submitted immediately
The District Level Committee was also requested to file FIRs against known unknown persons for destruction of mangroves and violating the Environmental Laws.

The Hon'ble National Green Tribunal has passed an order on 11-09-2019 as follows:

1. There shall be no obstruction of any kind in the creeks, and, free and continuous flow of estuarine water in the creeks will be ensured. 2. The Forest Department, Government of Gujarat, GCZMA and Revenue Officials will jointly inspect the area to find out the persons who were responsible for



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obstruction of creeks and take action in accordance with law including recovery of environmental damage and cost of restoration of mangrove damaged. This may be done within a period of one month. 3. If there has been any activity that is in violation of CRZ Notification 2011, the GCZMA will immediately take actions in accordance with law. 4. If there has been any activity in the mangroves area which are in contravention of the Forest (Conservation) Act, 1980 or any other law, the Forest Department will immediately take action in accordance with law. 5. There shall be no salt manufacturing activity in CRZ - 1 area without following the due procedures provided under law/notification. If such activity is found the GCZMA will take action immediately to stop forthwith and initiate appropriate proceedings.

6. The quantum of damage caused to the mangroves shall be assessed by the GCZMA in accordance with laid down procedures and the same shall be recovered from the persons responsible for the same within a period of one month from today.
7. The Forest Department, Government of Gujarat will take immediate action to restore the mangroves which are damaged within a period of six (6) months from hence.

The matter was disposed of with above directions.

This matter was discussed in the 45th meeting of Gujarat Coastal Zone Management Authority, which was held on 04-10-2019, During the meeting the Anthony deliberate the issues and after detailed discussion, it was decided that to constitute committee of following members from GCZMA alongwith others members from Forests and Revenue Department and carry out visit and submit report about actions required to taken in compliance NGT order dated 11-09-2019

1. Director , BISAG, Member GCZMA
2. Representative of MS, GPCB, Member GCZMA.
3. Shri Nischal Joshi, GEC
4. Representative of PCCF(WL), Member, GCZMA.
5. Shri H.B.Chauhan. Member, GCZMA.

However, due to the preoccupation of the Director, BISAG, It was decided to include Dr. Manan Shukla, Manager (Environment), Gujarat Maritime Board as a



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member of the Committee.

The Collector, Kutch vide its letter dated 09-11-2019 has directed the Conservator of Forests, Kutch(East) along with other members of the District Level Committee to carry out site visit of the areas as alleged in the petition and submit a report within three days.

Attempts were made to carry out site visits by the GCZMA committee and DLC, however due to pre-occupancies, it was not materialized. However, finally, the site visit was carried out on 10-12-2019 and on 11-12-2019

2.0 SITE VISIT.

As decided, the site visit was carried out during 10-12-2019 and 11-12-2019 by the Committee of GCZMA and District Forest Officials and District Revenue Officials and members of DLC.

In the beginning of the visit, the committee started with meeting all stakeholders. Meeting with all stakeholder was conveyed on 10-12-2019 under Chairmanship of SDM, Bhachau, Kutch at SDM, Office, Bhachau, along with the District level

Forests officials, Committee members , Representative of Deendayal Port Trust and representative of the Petitioner wherein the following officials remained present during meeting:



Assistant Conservator of Forests,
Kachchh (East)-2



Dy. Conservator of Forests
Kachchh East Division, Bhachau

OA no. 1152018 (U.A. No. 202219) passed by Hon. NGT on Ind. 11092019; Bhaichak, Kachch

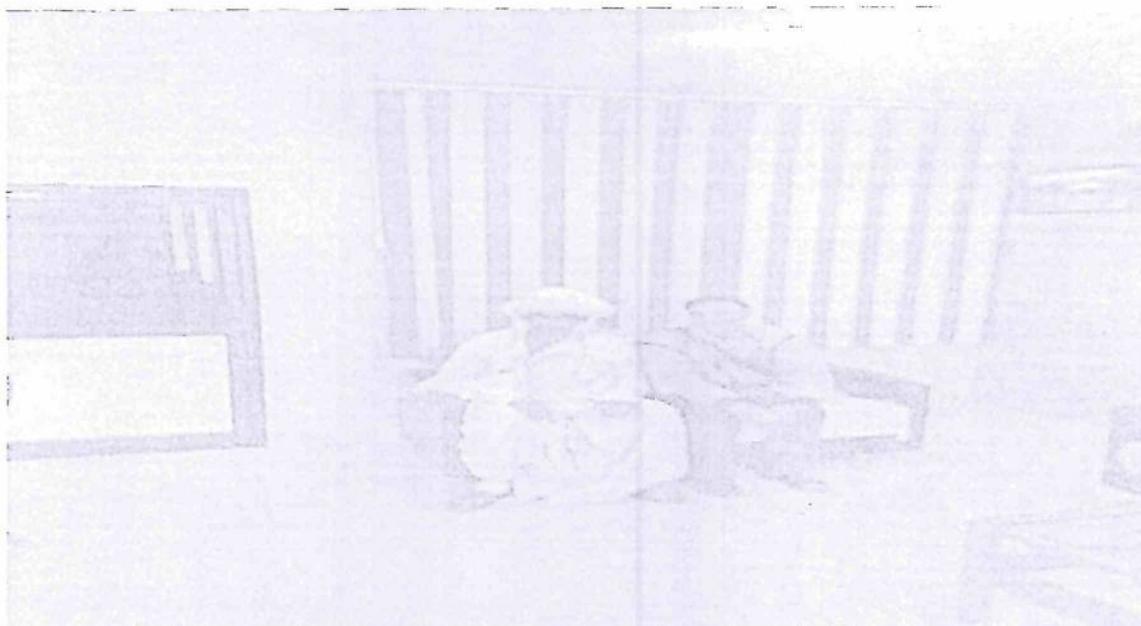
Date: 16-12-2019

Sr. No.	Name	Designation	Organization	Contact No.	Sign
1	P. H. Jaiswal	SA (Forest)	Forest Dept.	9826114500	[Signature]
2	Michael Jaiswal	SA (Forest)	Forest Dept.	9826114500	[Signature]
3	Dr. H. B. Bhaichak	SA (Forest)	Forest Dept.	9826114500	[Signature]
4	M. H. Bhaichak	SA (Forest)	Forest Dept.	9826114500	[Signature]
5	Dr. Jaiswal	SA (Forest)	Forest Dept.	9826114500	[Signature]
6	Dr. Jaiswal	SA (Forest)	Forest Dept.	9826114500	[Signature]
7	Dr. Jaiswal	SA (Forest)	Forest Dept.	9826114500	[Signature]
8	Dr. Jaiswal	SA (Forest)	Forest Dept.	9826114500	[Signature]
9	Dr. Jaiswal	SA (Forest)	Forest Dept.	9826114500	[Signature]
10	Dr. Jaiswal	SA (Forest)	Forest Dept.	9826114500	[Signature]
11	Dr. Jaiswal	SA (Forest)	Forest Dept.	9826114500	[Signature]
12	Dr. Jaiswal	SA (Forest)	Forest Dept.	9826114500	[Signature]
13	Dr. Jaiswal	SA (Forest)	Forest Dept.	9826114500	[Signature]
14	Dr. Jaiswal	SA (Forest)	Forest Dept.	9826114500	[Signature]
15	Dr. Jaiswal	SA (Forest)	Forest Dept.	9826114500	[Signature]
16	Dr. Jaiswal	SA (Forest)	Forest Dept.	9826114500	[Signature]
17	Dr. Jaiswal	SA (Forest)	Forest Dept.	9826114500	[Signature]
18	Dr. Jaiswal	SA (Forest)	Forest Dept.	9826114500	[Signature]
19	Dr. Jaiswal	SA (Forest)	Forest Dept.	9826114500	[Signature]
20	Dr. Jaiswal	SA (Forest)	Forest Dept.	9826114500	[Signature]

During discussion with the representatives of the applicant, it was informed that process of bunding and destruction of mangrove has taken place at two places, namely 1) the area where DPT has given lease for salt work and 2) near Jangi area.


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 Kachchh East Division, Bhuj



APPLICANT BEING HEARD IN THE MATTER BEFORE SITE VISIT

After meeting, site visit of the Deendayal Port Trust area was carried out by the above officials and observations were as under:

3.0 SITE VISIT ON 10-12-2019

OBSERVATIONS:

Committee visited the area on 10th December 2019 allotted by DPT on lease for the salt pan work to Shri Jyoti salt industries and Shri Ram salt supplies. It was not possible to approach the exact location due to inaccessibility of that area. Members were able to approach the nearest possible point and from there members observed the affected area. The corresponding site visit photographs are as following:

PLOTS LEASED BY DPT FOR SALT PANS LEADING TO DESTRUCTION OF MANGROVES

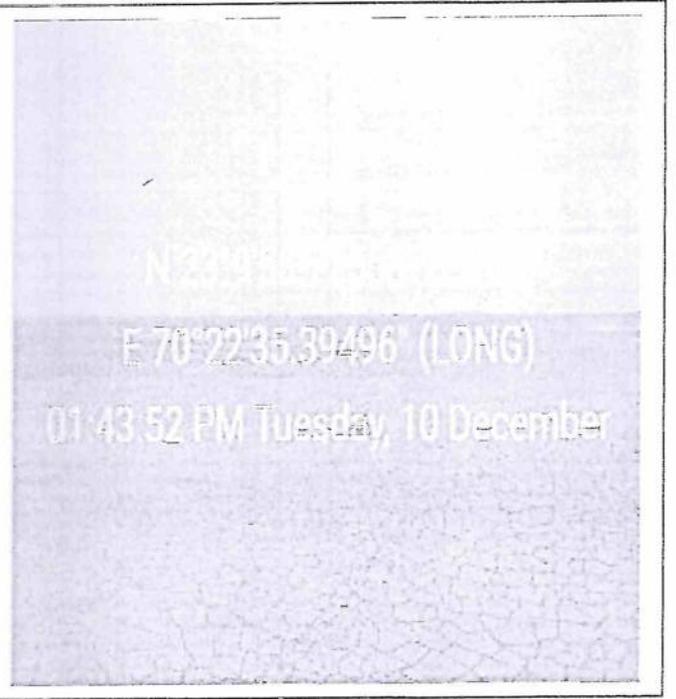
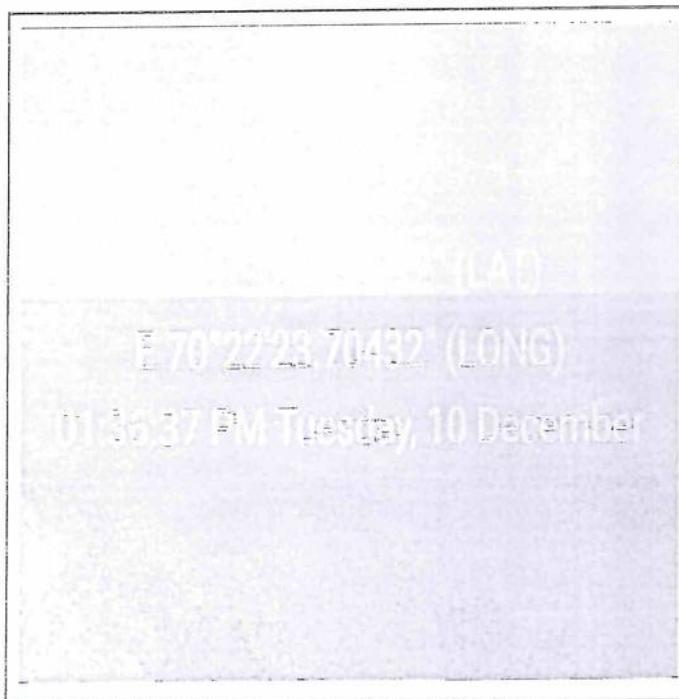
Allotment of 06 nos. of plot of various sizes admeasuring a total area of 4000 acres between village Bhachau and village Jangi were leased by DPT for production of salt on 30 years lease.


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Kachchh East Division, Bhuj

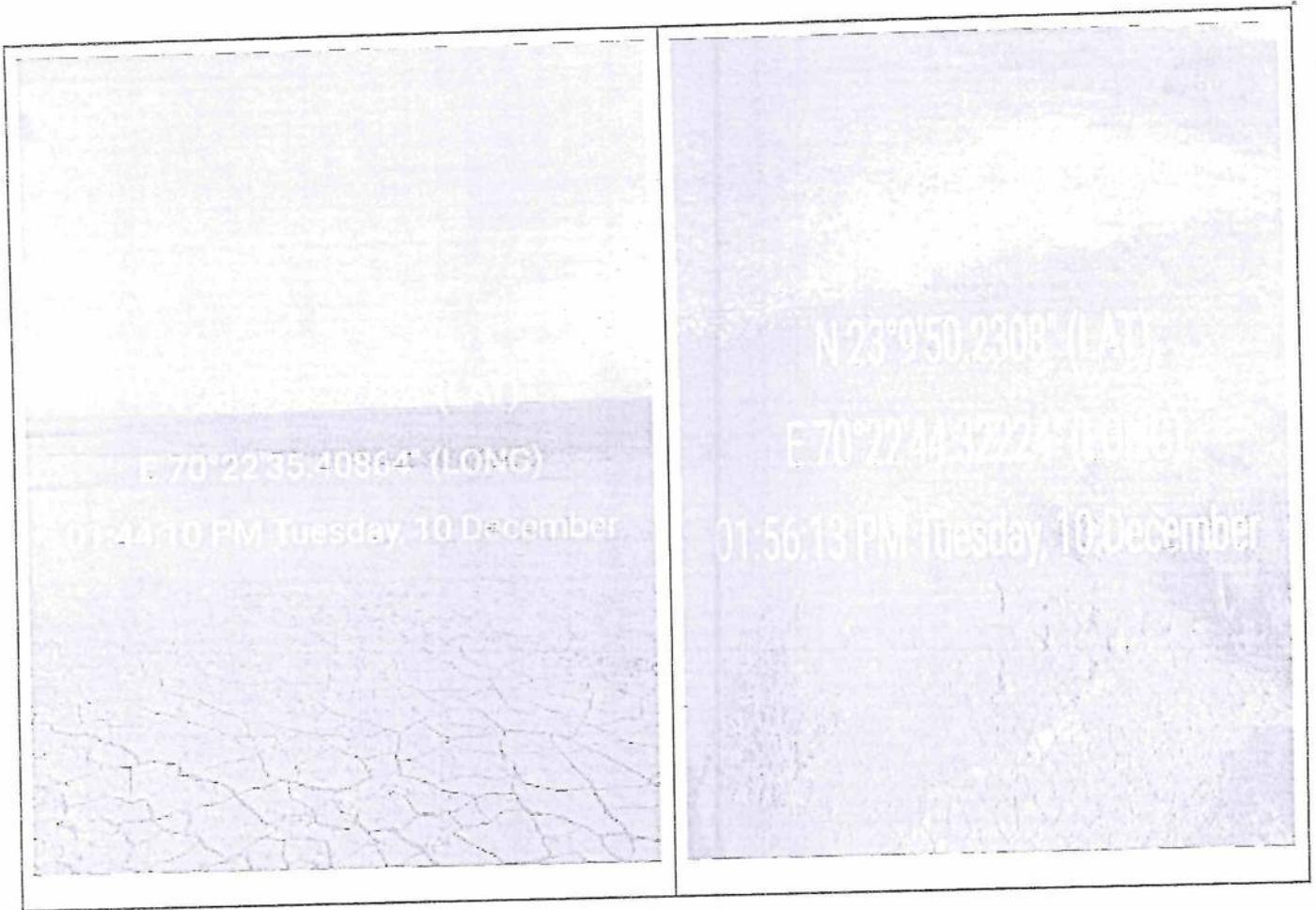


SITE VISIT PHOTOGRAPHS




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DRYING OF ENTIRE AREA DUE TO BLOCKAGE OF CREEKS FOR SALT PRODUCTION

4.0 SITE VISIT ON 11-12-2019

OBSERVATIONS

On 11th December 2019, committee visited the Jangi area, at this place also it was not possible to reach the exact location due to inaccessibility of the area, committee members observed the location from the nearest point at bank of the creek. After visiting the place, all present stake holders had put their views to the committee.


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Kachchh East Division, Bhuj

List of Committee Members and other designated officials present during site visit in compliance with
 OIA No. 111/2018 (I. A. No. 20/2019) passed by Hon. NGT on Dtd. 11/09/2019; Bhachau - Kachchh
 Dt: 11-12-2019

No.	Name	Designation	Organization	Contact No.	Sign.
1	Dr. Harshad S. Chaudhari	Member	ISRO	912741767	[Signature]
2	[Faint Name]	[Faint Designation]	[Faint Organization]	[Faint Contact No.]	[Faint Sign.]
3	[Faint Name]	[Faint Designation]	[Faint Organization]	[Faint Contact No.]	[Faint Sign.]
4	[Faint Name]	[Faint Designation]	[Faint Organization]	[Faint Contact No.]	[Faint Sign.]
5	[Faint Name]	[Faint Designation]	[Faint Organization]	[Faint Contact No.]	[Faint Sign.]
6	[Faint Name]	[Faint Designation]	[Faint Organization]	[Faint Contact No.]	[Faint Sign.]
7	[Faint Name]	[Faint Designation]	[Faint Organization]	[Faint Contact No.]	[Faint Sign.]
8	[Faint Name]	[Faint Designation]	[Faint Organization]	[Faint Contact No.]	[Faint Sign.]
9	[Faint Name]	[Faint Designation]	[Faint Organization]	[Faint Contact No.]	[Faint Sign.]
10	[Faint Name]	[Faint Designation]	[Faint Organization]	[Faint Contact No.]	[Faint Sign.]
11	[Faint Name]	[Faint Designation]	[Faint Organization]	[Faint Contact No.]	[Faint Sign.]
12	[Faint Name]	[Faint Designation]	[Faint Organization]	[Faint Contact No.]	[Faint Sign.]
13	[Faint Name]	[Faint Designation]	[Faint Organization]	[Faint Contact No.]	[Faint Sign.]
14	[Faint Name]	[Faint Designation]	[Faint Organization]	[Faint Contact No.]	[Faint Sign.]
15	[Faint Name]	[Faint Designation]	[Faint Organization]	[Faint Contact No.]	[Faint Sign.]

MEETING HELD WITH APPLICANT AFTER SITE VISIT ON 11-12-2019


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5.0 OBSERVATIONS OF THE FIELD VISIT Dated 10th December-2019

Following observations made by the committee during the field visit :

1. Bunds in intertidal areas were observed in the areas leased by DPT.
2. It was also informed by the GPCB & Forest Department officers that Mangroves were destructed in this area, however due to inaccessibility of areas the committee was not in position to reach the mangrove destructed areas.
3. One of the petitioners has showed another area [near *Khersa Pir* mosque, Ambaliyara] in which bunds are created about 1 KM length by some unknown persons, however it was confirmed by the DDP/T officers that this land belongs to DPT. Committee observed the bunds created and also saw that due to that mangroves destruction took place.

OBSERVATIONS OF THE FIELD VISIT Dated 11th December-2019

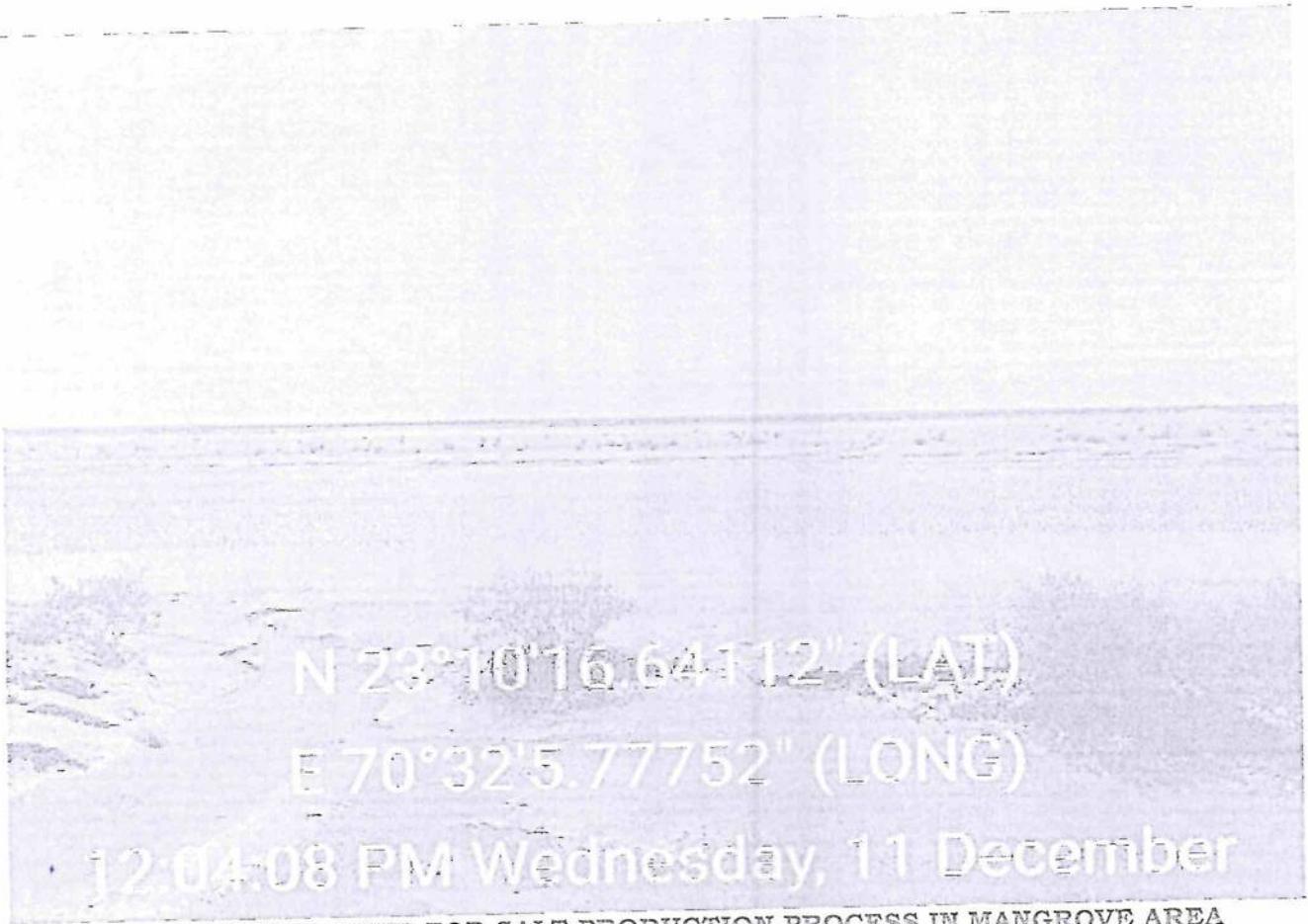
1. The sites under question are inaccessible hence; the committee was not able to observe any destruction during site visit. Therefore, the committee has decided to review the site using satellite images to find the period of bund construction activities and destruction of mangroves, if any. It was also decided to use time series satellite data for the same.

The Detailed satellite images after duly superimposition of the sites in questions

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are received from BISAG on 13th July, 2020.



NANI CHIRAI & MOTI CHIRAI AREA - SATELLITE IMAGERY SHOWING PRE (2016) & POST (2020) CONDITIONS DUE TO BUND FORMATION IN THE AREA FOR SALT PRODUCTION


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6.0 Findings of the Committee:

Followings are the findings of the Committee:

- Representative of Deendayal Port Trust (DPT) informed that the said area near by Nani Chirai & Moti Chirai villages contains of total five plots admeasuring an


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 Dy. Conservator of Forests
 Kachchh East Division, Bhuj

- area of 3500 acres, is leased out for salt production activity to M/S. Shree Jyoti Salt Industries and M/S Shri Ram Salt Supply
- It was observed that obstructions are created along the creeks by way of constructing earthen bunds/roads which is in due course of time, affects the survival of mangroves
 - Total Mangrove area is **159.26 Hectares** as per the satellite imagery of year 2016 before allocation by DPT for salt pan work
 - The same area satellite imagery of year 2020 shows creation of bunds all around and reduction in mangrove area to **127.34 Hectares**
 - The total length of the bunds is 4240 Rmt for Nani Chirai – Moti Chirai area. Based on the study of the satellite imageries, the approximate destruction of the mangrove in Jangi area is 32 Ha and the total length of the bund is about 5271 Rmt.
 - Along the way of the site visit, it was found that Mangroves are withered and dried due to bund construction due to the salt pans activities
 - No construction activities noticed which affects the minor creek system within area
 - It was found that long earthen bund has been constructed near *Khershah Pir* Mosque and the same has been impacted over the Mangroves growth in the particular area. It is estimated that a total of 85 Ha. Mangroves area is impacted. It was also confirmed that the area belongs to the DPT.
 - The earthen bunds are created in CRZ –1A area
 - Study of Satellite imageries shows that destruction of Mangroves and constructions of earthen bunds are currently existed in Jangi disputed area. The area at Jangi is disputed with respect to ownership between DPT & Revenue Department; Hence, actual ownership is not able to confirmed by the Committee

7.0 CONCLUSION :

- It was concluded that the destruction of the mangrove at Nani & Moti Chirai villages area is about 31.92 ha, the area of Jangi where the mangroves have been destructed is about 32 Ha. And another 85 Ha area has been destructed near *Khershah Pir* mosque


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

- The land in which mangroves destructions happened near Moti Chirai & Nani Chirai as well as near *Kher Shah Pir* belongs to the DPT. However, DPT has leased out to third party. Hence, it is concluded that DPT is the preliminary responsible for above stated destructions
- DPT was not able to provide the details of culprit therefore, it was difficult for the committee to identify the exact name of the culprit
- As far as the Jangi area is concerned, there is dispute between DPT and Revenue Department regarding ownership of the land
- DPT and Revenue Department should immediately carry out exercise of land demarcation for this area and based on the decision they may share the cost or recover from the culprit to be incurred for restoration of mangroves and clearing the bunds
- The Committee concluded that per Ha cost for mangroves plantation is Rs.45000 considering the prevailing plantation model of GEC and the Forest Department. Whereas the cost of demolition of bund is approximately Rs.2000/rmt. However, it may be depending upon the site conditions and the approach

8.0 RECOMMENDATIONS :

In view of the NGT order, the committee recommendations are as follows:

1. It is recommended that three times of total mangrove destruction as reported above should be carried out by DPT.
2. It is recommended that DPT should immediately remove the bund at Mota Chirai and Nani Chirai to ensure the free flow of water.
3. GCZMA may direct DPT and Revenue department to identify the real culprit and recover the cost of Mangrove destruction and bund removal.
4. GCZMA may direct the Revenue Department and DPT jointly to take the actions for removal of bunds at Jhangi site immediately for ensuring free flow of water.
5. GCZMA may also issue suitable directions to DPT and Revenue Department as well as to the Forest Department to initiate immediate actions for removal of bunds at all the disputed sites.

9.0 Way Forward :

Honorable National Green Tribunal order dated September 16th,2020 :


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Dy. Conservator of Forests
Kachohh East Division, Bhui

Learned counsel for the State of Gujarat and GCZMA submitted that in compliance with orders of Hon'ble NGT, a joint committee was constituted which gave its report that has been approved by the GCZMA on 05/09/2020.

Hon'ble NGT passed an order in Execution Application No.12/2020 In Original Application No.111/2018 on 16/09/2020 stating,

- blocking/bunds to be removed on priority, so that mangrove areas get water and survive. There shall be no obstruction of any kind in the creeks and free and continuous flow of estuarine water in the creeks will be ensured.

-The amount determined be recovered expeditiously and restoration work be executed which may be overseen by a joint Committee comprising Forest Department and GCZMA. The joint Committee may ensure compliance of directions, including stopping and remedying violation of CRZ Notification, including any salt manufacturing activity and Forest Conservation Act, 1980.

- The Forest Dept; Govt.of Gujarat will take immediate action to restore the mangroves. Forest Dept will be the nodal agency for compliance.

Constitution of Committee :

-Director (Environment) & Additional Secretary, Forest & Environment Dept. Govt. of Gujarat constituted a committee for implementation of Hon'ble NGT order in E.A.No.12/2020 in O.A.No.111/2018 on 09-10-2020. (Annexure-i)

-Committee comprises of members of Forest Dept; GCZMA, Gujarat Ecology Commission, GPCB and a representative of District Collector, Kachchh with condition that the committee may file its report to Hon'ble Chief Secretary, Govt.of Gujarat before 06th December,2020.

Directions under Section 5 of the Environment (Protection) Act,1986:

Director (Environment) and Member Secretary, GCZMA issued directions under Section 5 of the Environment (Protection) Act,1986 to DPT dated 05/11/2020. (Annexure-ii)

- To stop all activities immediately in the said area. To restore the free flow water in the creeks.
- To restore the free flow of water in the creeks lets by removing all the earthen bunds


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhui

through Forest Dept and deposit the amount to the Forest Dept as per the committee report.

- Carry out mangrove plantation three times of the mangrove destructed in the area as reported by the Committee through Forest Department as per the findings of the committee report, and Deendayal Pon Trust is directed to deposit the amount to Forest Department as per committee report.

Detailed Action Taken Report

KACHCHH CAMEL BREEDERS ASSOCIATION V/S UNION OF INDIA & OTHERS [O.A. NO. 111/2018]		
O.A.No. 111/2018	KACHCHH CAMEL BREEDERS ASSOCIATION V/S UNION OF INDIA & OTHERS	Alleged violation of provisions of Coastal Regulation Zone Notification, 2011 (CRZ Notification) and Forest Conservation Act, 1980 by clearing of the mangroves by Deen Dayal Port Trust (DPT) in Nani Chirai and Moti Chirai areas of Bhachau Taluka in District Kutch, Gujarat.
14.03.2018	Sub Committee headed by DCF Kachchh East	Sub-committee headed by the DCF, Kutch (east) and comprised of representative from DILR, GPCB, GUIDE, Fisheries Department, Mamlatdar - Bhachau and NGO, etc visited the site on 14-03-2018


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Kachchh (East)-2


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	Forest Div	
19.03.2018	Ordered by Hon.NGT	To maintain status quo and to carry out joint inspections by GPCB and CPCB and a report to be filed in this regard.
28.03.2018	District Level CRZ Committee	Collector and District Magistrate & Chairman of the District Level CRZ Committee has issued Advisory letter to M/S Deendayal Port Trust
27.04.2018	Joint Inspection Report	As the possession letters are not yet given by the DPT to allottees (salt industries), it is opined that the responsibilities lie with DPT for such activities and violations. Gujarat Coastal Zone Management Authority (GCZMA) should take appropriate action.
12.06.2019	Hon.NGT order	Directions Under Section 5 of Environment Protection Act, 1986 were issued to Deendayal Port Trust, to remove all the bunds and prepare mangrove restoration plan
03.07.2019	Affidavit filed by GPCB	Regarding compliance wrt Hon.NGT order dated 24.05.2019 stating that with the assistance of the Collector and District Magistrate, Kachchh completed the work of demolition of bunds and removal of all obstructions to the satisfaction of the complainant.
11.09.2019	Hon. National Green Tribunal has passed an order	The Forest Department, Government of Gujarat, GCZMA and Revenue Officials will jointly inspect the area to find out the persons who were responsible for obstruction of creeks and take action in accordance with law including recovery of environmental damage and cost of restoration of mangrove damage.
04.10.2019	45th meeting of Gujarat Coastal Zone Management Authority	It was decided that to constitute committee of following members from GCZMA along with other members from Forests and Revenue Department for compliance of Hon.NGT order dated 11.09.2019
09.11.2019	Collector Kachchh to Forest Dept	Has directed the Dy. Conservator of Forests, Kutch(East) along with other members of the District Level Committee to carry out site visit of the areas as alleged in the petition and submit a report within three days.
10.12.2019	District Level Committee	Site visit was carried out on 10-12-2019 and on 11-12-2019
09.10.2020	Implementation Committee	Director (Environment) & Additional Secretary, Govt.of Gujarat constituted a committee for implementation of Hon'ble NGT order dated 16-09-2020
05.11.2020	Member Secretary,GCZMA	To stop all activities immediately in the said area. To restore the free flow water in the creeks. Carry out mangrove plantation three times of the mangrove destroyed in the area as reported by the Committee through Forest Department as per the findings of the committee report, and Deendayal Pon Trust is directed to deposit the amount to the Forest Department as per committee report.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

12.11.2020	DCF, Kachchh East to DPT	Demand note by Forest Dept to destruct bunds and restore mangrove area
16.11.2020	Chairman DPT to Member Secretary, GCZMA	DPT submission regarding compliance to directions given by GCZMA
01.12.2020	Chairman DPT to DCF Kachchh East	Submission of details about amount deposited by DPT to Forest Dept reg.
03.12.2020	Site Visit by DPT and Forest	Site visit was carried out to identify bund destruction locations precisely for which order was passed by Hon. NGT on 16/09/2020. So that illegal earth bunds can be removed immediately and forest dept. can proceed with mangrove plantations in the said creek area.
14.12.2020	Bund Destruction	Actual bund destruction work has been started in presence of Range Forest Officer-Bhachau and Forester Bhachau. Photographs with GPS coordinates are attached in the Detailed Action Taken Report submitted by RFO-Bhachau to Kachchh East Division.
27.01.2021	RFO Bhachau to Chief Engineer DPT	Range Forest Officer intimated in written to Chief Engineer-Deendayal Port Trust regarding completion of illegal bund destruction work and to carry out joint inspection to assess the work done.
09.02.2021	Joint inspection of bund removal work	Joint inspection of illegal earth bund removal work has been carried out by Engineers-Deendayal Port Trust and ACF Kachchh East Division and RFO Bhachau.
20.07.2021	RFO Bhachau to DCF Kachchh East	Treatment map prepared and sent for approval to DCF Kachchh East Forest Division to carry out mangrove plantation in 350 Ha area.
July-August 2021	Seed Collection Season	Seed collection season and raised bed creation on Khersapir - Moti Chirai creek area to restore mangroves as per Direct Seed Sowing-Raised Bed plantation profile.
27.08.2021	DCF Kachchh East to RFO Bhachau	Treatment maps were approved to carry out mangrove plantation in 350 Ha area.
September 2021	Seed sowing	Direct seed sowing on the raised bed created on Mangrove Restoration Site and carried out mangrove plantation. Photographs with GPS coordinates are attached in the report.
04.09.2021	RFO Bhachau to DCF Kachchh East	RFO Bhachau sought approval from DCF Kachchh East Forest Division to carry out 145 Ha additional mangrove plantation from the available fund.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

23.09.2021	RFO Bhachau to DCF Kachchh East	Treatment map prepared and sent for approval to DCF Kachchh East Forest Division to carry out mangrove plantation in an additional 145 Ha area.
24.09.2021	DCF Kachchh East to RFO Bhachau	DCF Kachchh East has given written consent to RFO Bhachau to carry out mangrove plantation in limit of allocated budget by DPT for Mangrove Restoration.
29.09.2021	DCF Kachchh East to RFO Bhachau	Treatment maps were approved to carry out mangrove plantation in an additional 145 Ha area.
Oct-Nov 2021	Additional 145 Ha Mangrove Plantation	Forester Bhachau-RFO Bhachau-Forest Dept carry out additional 145 Ha mangrove plantation at Khersapir - Moti Chirai creek area as per approval from DCF Kachchh East Forest Division.
10.12.2021	Submission of Action Taken Report by RFO	RFO Bhachau submitted a Detailed Action Taken Report with Annexures to DCF-Kachchh East Forest Division.
02.03.2022	DCF, Kachchh East to DPT	Demand note sent to Executive Engineer (Land) Deendayal Port Trust by DCF Kachchh East Div to carry out mangrove restoration work in remaining area of Jangi Round-Bhachau Range.
30.03.2022	DCF, Kachchh East to RFO Bhachau	Instructions given by DCF to RFO Bhachau to carry out casualty replacement work at Nani Chirai-Moti Chirai creek area where mangrove restoration has been done in 2021-22.

Demand note for compliance work :

Demand note prepared by DCF Kachchh East Div; Forest Dept to destruct bunds and restore mangrove area as per the findings of the committee report and sent the same to Deendayal Port Trust. (Annexure - iii)

Sr. No.	WORK	AREA	RATE	TOTAL AMOUNT
(A)	Restoration mangrove plantation (in Ha)	447	45000	2,01,15,000/-
(B)	Removing of soil bund (in RMT)	8000	2000	1,60,00,000/-
Total Amount				3,61,15,000/-


Assistant Conservator of Forests,
Kachchh (East)-2


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Kachchh East Division, Bhuj

Submission by Deendayal Port Trust in compliance of the directions issued to the DPT dated 05/11/2020 :

Chief Engineer DPT made a submission as approved by Chairman DPT regarding compliance to directions given by GCZMA on 16/11/2020. (Annexure - iv)

- To Stop all activities immediately in the said area and "Status quo shall be maintained till further orders." Since then, it is once again confirmed that there is no activity going on in the said area allotted by the DPT.
- DPT has already taken action to comply with the order of Hon'ble NGT dated 16/09/2020 with regard to the area under jurisdiction of DPT.

Submission of details about amount deposited by DPT to Forest Dept reg.:

DPT has deposited an amount of Rs.2,42,64,200/- to Forest Dept account for bund removal and mangrove plantation with regard to the area (Nani Chirai and Moti Chirai only) under jurisdiction of DPT. (Annexure - v)

However, As far as the Jangi area is concerned, there is a dispute between DPT and Revenue Department regarding ownership of the land. DPT and Revenue Department should immediately carry out an exercise of land demarcation for this area and based on the decision they may share the cost.

Therefore, for this particular parcel of land/area (Jangi), after the demarcation of land and ownership of land thereof (DPT or Revenue Dept), further steps would be taken accordingly for removal of bund and mangrove restoration.

Direction from district Collector-Kachchh Bhuj has been issued to DILR for survey of disputed land in Jungi area. (Annexure - vi)

Site visit to mark exact location for bund removal :

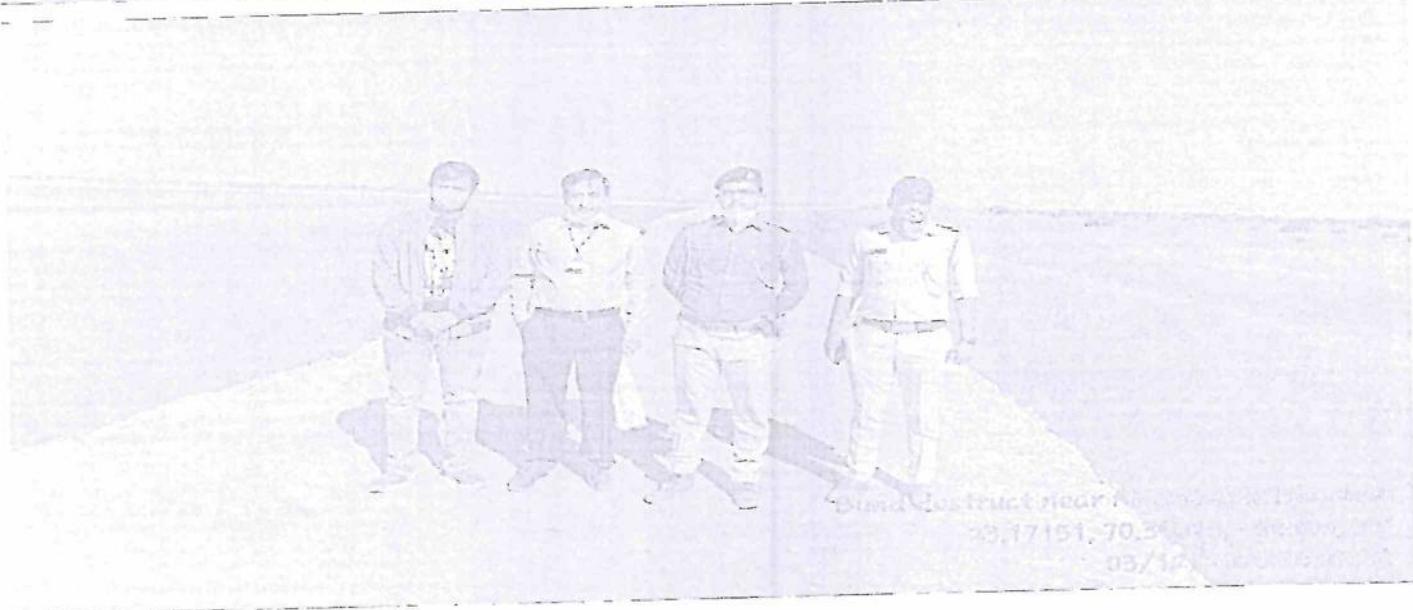
Site visit by Range Forest Officer Bhachau and Engineers of Land Section Deendayal Port Trust was carried out on 03-12-2020 to mark the exact location/area with GPS where bund removal work needed to be carried out and prepared staff rojakam of the same.

According to joint visit and based on committee reports, a site has been selected where


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Kachchh (East)-2


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bunds are to be removed and mangrove restoration can be done.



Site Visit By Forest Dept And DPT Engineers on 03-12-2020

Bund removal work started on 14-12-2020 :

Bund removal work started on 14-12-2020 at the location suggested by the Joint Inspection Committee and based on site visit with engineers from Land Section DPT on 03-12-2020.

Illegal earth bund approx 1 metre height has been destructed and available soil has been spread and leveled on both sides of bund in approx 10-12 meter width to allow tidal water to flush the

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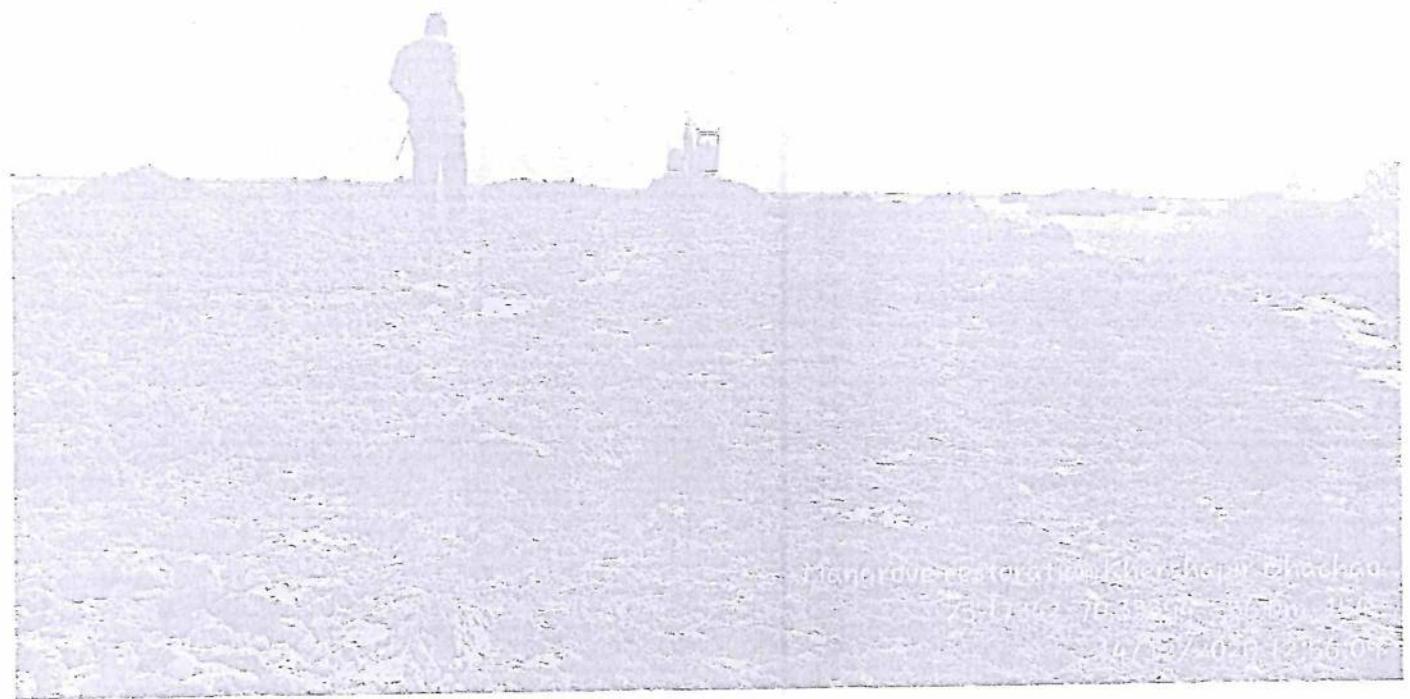
area.



Bund Destruction Started on ground by Forest Dept. on 14-12-2020

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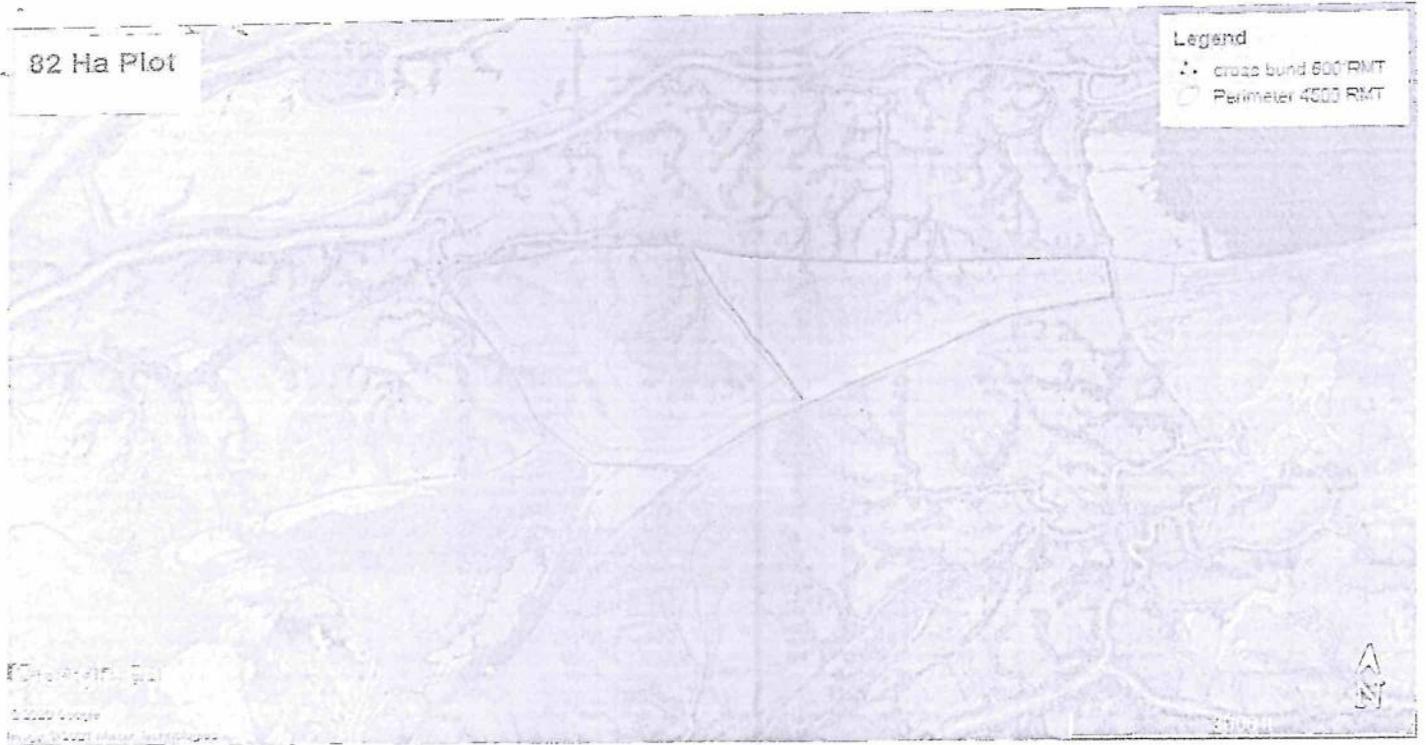
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Illegal earth bund removal and spreading and leveling of soil on both sides to allow tidal water


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Approximately 4000 Running Meter bund has been destructed till the end of January 2021

Joint Visit of Forest Dept and DPT Engineers on 09-02-2021:

Site visit by ACF Kachchh East Division-2 and RFO Bhachau with Engineers of Land Section Deendayal Port Trust to inspect the work done so far.

Bund removal work at pre-decided locations has been done and monitored by Forest Dept and DPT engineers jointly. Peripheral work of about 4000 running meter (RMT) bund removal has been done and available soil has been spread and leveled on both sides of bund in approx 10-12 meter width to allow tidal water to flush the area on selected site that is significant to allow tidal water to flush the area and make it suitable for mangrove restoration.


Assistant Conservator of Forests,
Kachchh (East)-2


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Joint Visit of bund removal site and monitoring by Forest Dept and DPT engineers on
09-02-2021

Second Demand Note by Forest Department:

DCF Kachchh East Forest Division sent a second demand note for further bund removal work as per joint site visit on 03-12-2020 by RFO Bhachau and Engineers DPT. (Annexure - vii)

According to this ground truthing done with engineers DPT by RFO Bhachau, it can be concluded that the total length of the bund to be removed is 13098 rmt out of which amount has been deposited by DPT for 4240 running meter of length (Letter from DPT office no. LW/PL/3361-IV/84, Dt.01/12/2020.). Thus, for the remaining 8858 rmt (13098 - 4240) of soil bund, the amount is yet to be deposited.


Assistant Conservator of Forests,
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Demand note				
Hon'ble National Green Tribunal Order in E.A. no. 12/2020 O.A.no.111/2018 related.				
Removing Soil bund work in compliance with Hon. NGT order dated 16/09/2020.				
For, Deputy Conservator of Forest, Kachchh East Forest Divison , Gujarat State, Account No. 920010034396773 , CUST ID. 896822433SBGOS			Axis Bank,	
Sr. No.	Work	Quantity	Rate	Total Amount
(A)	Removing of soil bund (in RMT)	8858	2000	1,77,16,000/-
Total Amount				1,77,16,000/-

Planning of plantation of mangrove species:

According to seed availability, plantation of mangrove will be carried out on a selected site at Nani Chirai-Moti Chirai creek area.

Species	Months of Seed availability	Seed storage periods
Avicennia marina	July - October	Maximum 10 days
Ceriops tagal	March -May	Maximum 10 days
Rhizophora mucronata	June - October	Maximum 10 days

So, according to the above seed availability periode, propagules of Ceriops tagal will be


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

available during the months of March - May. So plantation of *C.tagal* will be done in the month of April-May on site on approx 10 Ha area to check the result of plantation.

Because as far as mangroves in the Gulf of Kachchh region is concerned, *A.marina* is the dominant species. Therefore to check site suitability for *C.tagal*, plantation on a pilot plot of 10 Ha will be done and the result will be assessed.

Mangrove plantation profiles which are available and practiced by the Forest Dept. are as under:

- (1) Raised Bed plantation and (2) Direct Seed Sowing plantation

Raised Bed Plantation (<i>A.marina</i>) Plantation Profile
No. of Raised Bed 400/Ha
Size of Bed 1.00 Mtr*1.00 Mtr*0.30 Mtr
No. of Seeds 40/Bed
Space 5 Mtr * 5 Mtr


Assistant Conservator of Forests,
Kachchh (East)-2


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Kachchh East Division, Bh.

Sr.No.	Item of Work	Unit	Unit Rate As per Daily Wage Rate 340.20	Cost/Ha
1	Preparation of bed 1Mtr * 1Mtr * 0.30Mtr	No.	34.66/- (Per Bed)	13864
2	Collection of Seed	No.	17.89/- (Per Bed)	7156
3	Alignment	No.	6.93/- (Per Bed)	2772
4	Seed Sowing	No.	2.90/- (Per Bed)	1160
5	Miscellaneous Expenditure including transportation of labours etc.	No.	8.66/- (Per Bed)	3464
6	Protection / Maintenance Removal of algae, Repairing of Raised Bed and Protection	Ha.	3355/- (per Ha.)	3355
				31771


 Assistant Conservator of Forests,
 Kachhin (200)-2


 Dy. Conservator of Forests
 Kachhin East Division, Bhu

Marine National Park Jamnagar
Mangrove Plantation Through Direct Seed Sowing
Model : DSS

Spacing :- 2 mt x 2 mt.

Nos. of Propegules :- (1) Ceriops 1750 Propegules / ha.
(2) Rhizophora 750 Propegules / ha.

Mangrove Associates (1) Salvadora Persica (Pilu) 500 gm. / ha.
(2) Suaeda Nudiflora (Unt Morad) 1 kg. / ha.

Items	Qty	Rate
Ceriops		
(1) Collection, transport with handling charge	1750	1.00
(2) Sowing of seeds on mudflat with alignment	1750	2.00
(A) Total :-	1750	3.00
Rhizophora		
(1) Collection, transport with handling charge	750	1.5
(2) Sowing of Propegules on mudflat with alignment	750	2.5
(B) Total :-	750	4.00
Mangrove Associates Salvadora Persica (Pilu) & Suaeda Nudiflora (Unt Morad)		
(1) Collection & transport of seeds with handling charge	-	-
(2) Sowing of seeds on mudflat	-	-
(C) Total :-	-	-
Grand Total :- (A+B+C)	2500	-

Direct Seed Sowing Scheme (C.tagal) Plantation Profile


Assistant Conservator of Forests,
Kachchh (East)-2

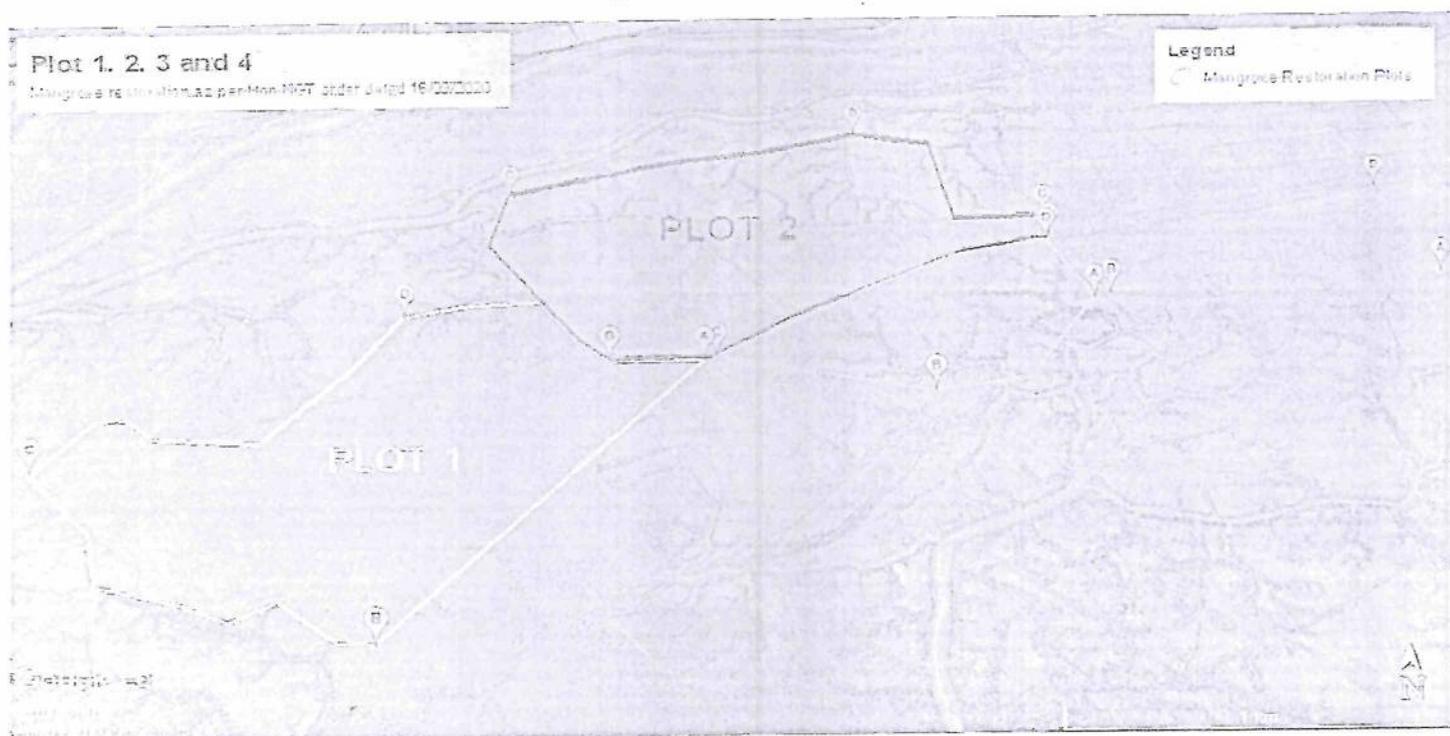

Dy. Conservator of Forests
Kachchh East Division, Bhuj

Mangrove Restoration:

Treatment map prepared and sent for approval to DCF Kachchh East Forest Division to carry out mangrove plantation in 350 Ha area and treatment maps were approved by DCF Kachchh East to carry out mangrove plantation in 350 Ha area (Annexure - viii). Plantation of mangrove has been carried out by forest department at the said location where illegal earth bund was removed previously at Khersapir Creek, Nani Chirai and Moti Chirai area - lands under ownership of Deendayal Port Trust.

Total of 350 hectare area covered under mangrove plantation as per raised bed model for *Avicennia marina* spp. This is in compliance with Hon.NGT order dated 16/09/2020, as the order stated that three times the total area of mangrove destruction can be restored by the forest department as nodal agency.

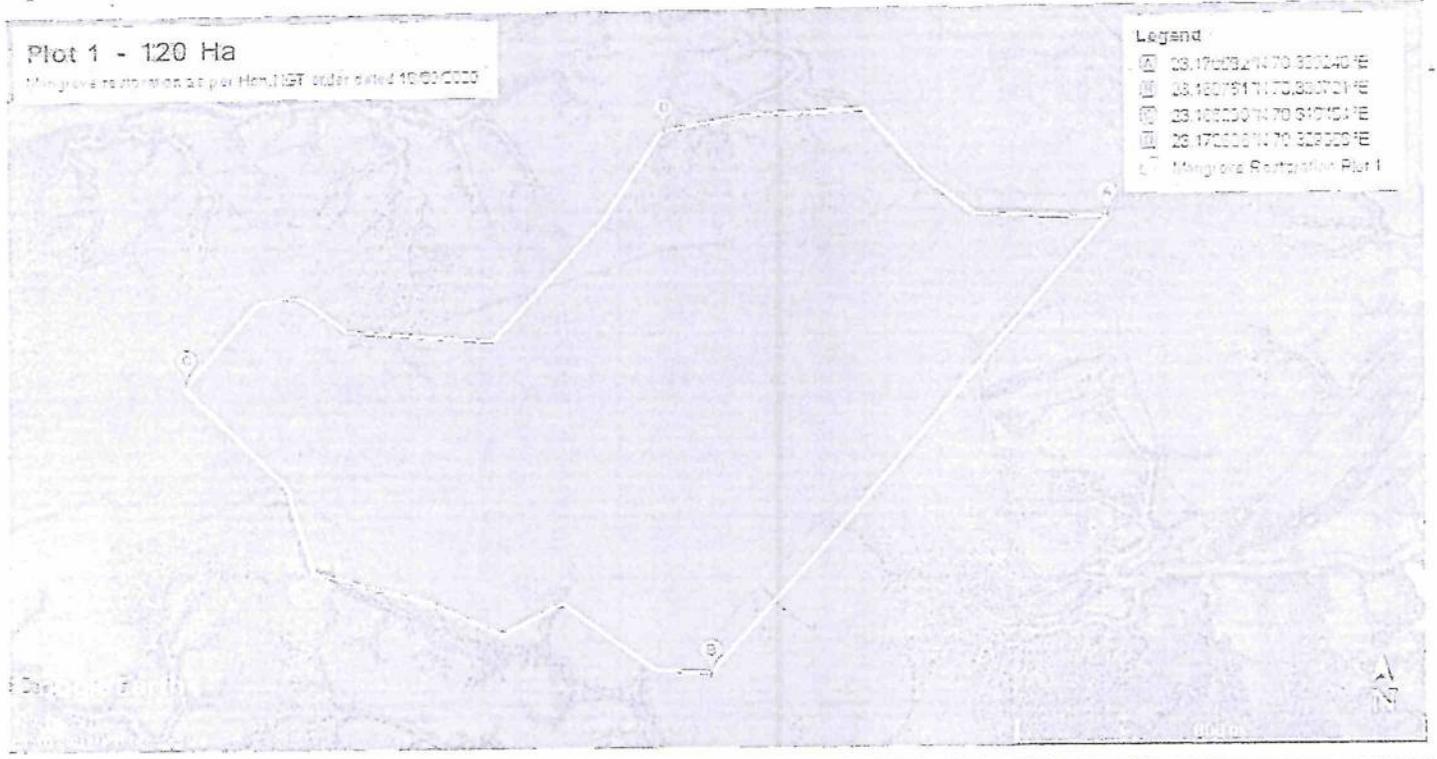
Sr.No.	Plantation Plots	Area (Ha)	Mangrove Species	Model
1	Plot 1	120	<i>Avicennia marina</i>	Raised Bed Plantation
2	Plot 2	120	<i>Avicennia marina</i>	Raised Bed Plantation
3	Plot 3	60	<i>Avicennia marina</i>	Raised Bed Plantation
4	Plot 4	50	<i>Avicennia marina</i>	Raised Bed Plantation



350 Hectare Mangrove Plantation across four plots: Plot1, 2, 3 and 4


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests,
Kachchh East Division, Bha.

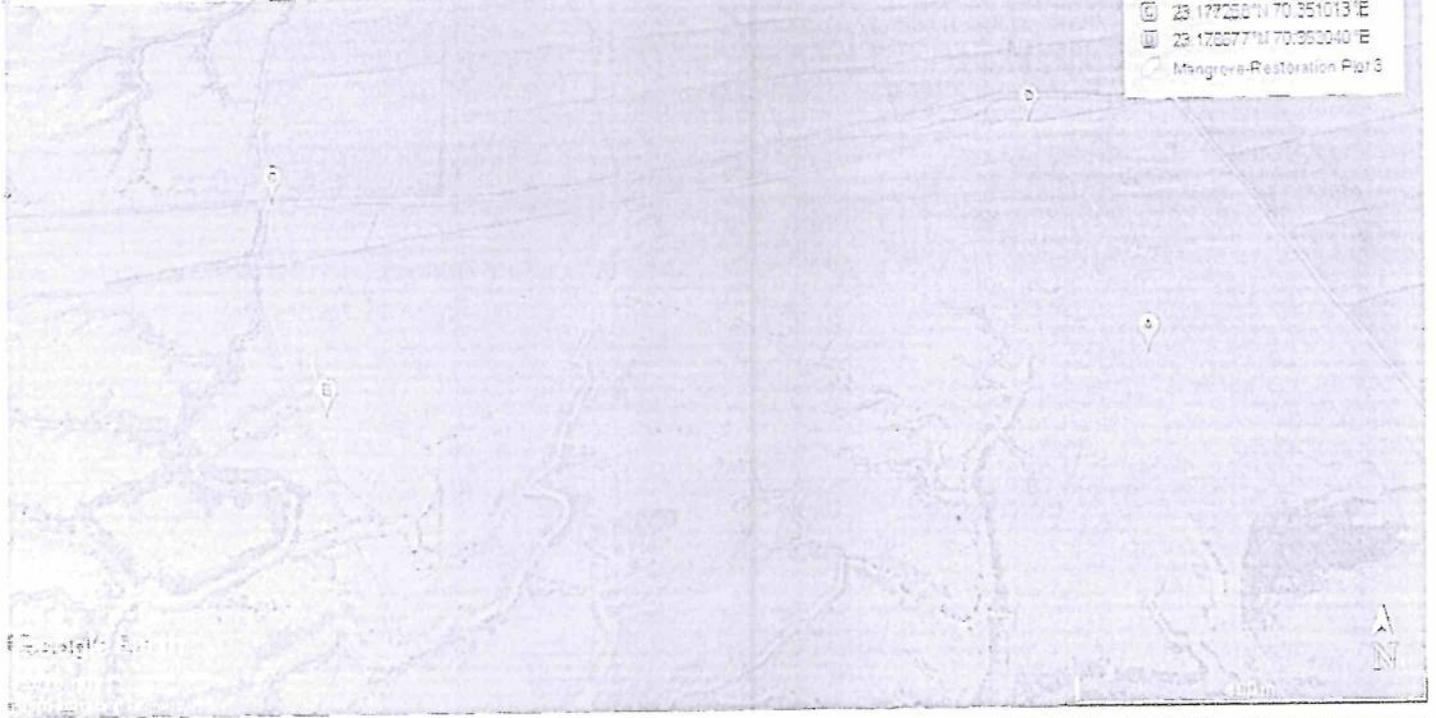



Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhol

Plot 3 - 60 Ha
Mangrove restoration as per Hon NCT order dated 18/09/2020 -

- Legend
- ① 23 173459'N 70 35204'E
 - ② 23 174358'N 70 36360'E
 - ③ 23 177258'N 70 35103'E
 - ④ 23 170077'N 70 35004'E
 - Mangrove Restoration Plot 3



Plot 4 - 50 Ha
Mangrove restoration as per Hon NCT order dated 18/09/2020 -

- Legend
- ① 23 160009'N 70 376413'E
 - ② 23 170036'N 70 304660'E
 - ③ 23 173000'N 70 350002'E
 - ④ 25 175332'N 70 350002'E
 - Mangrove Restoration Plot 4

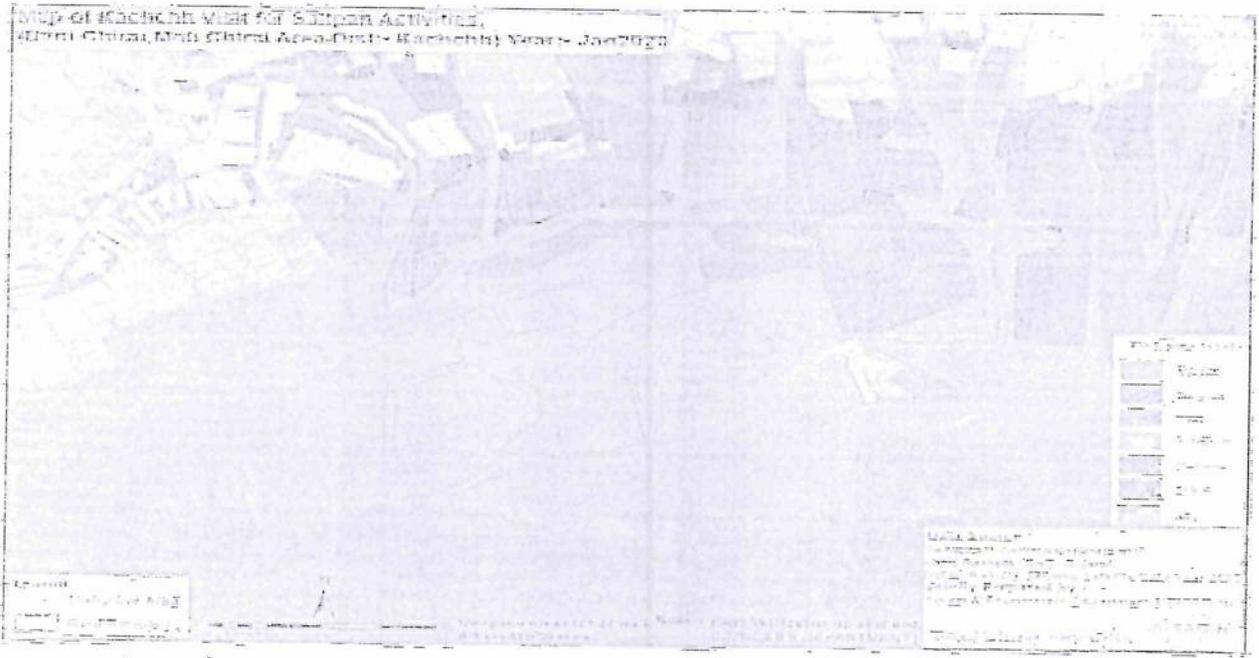


The area targeted to restore mangrove species was destroyed due to illegal earth bund during the


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhut

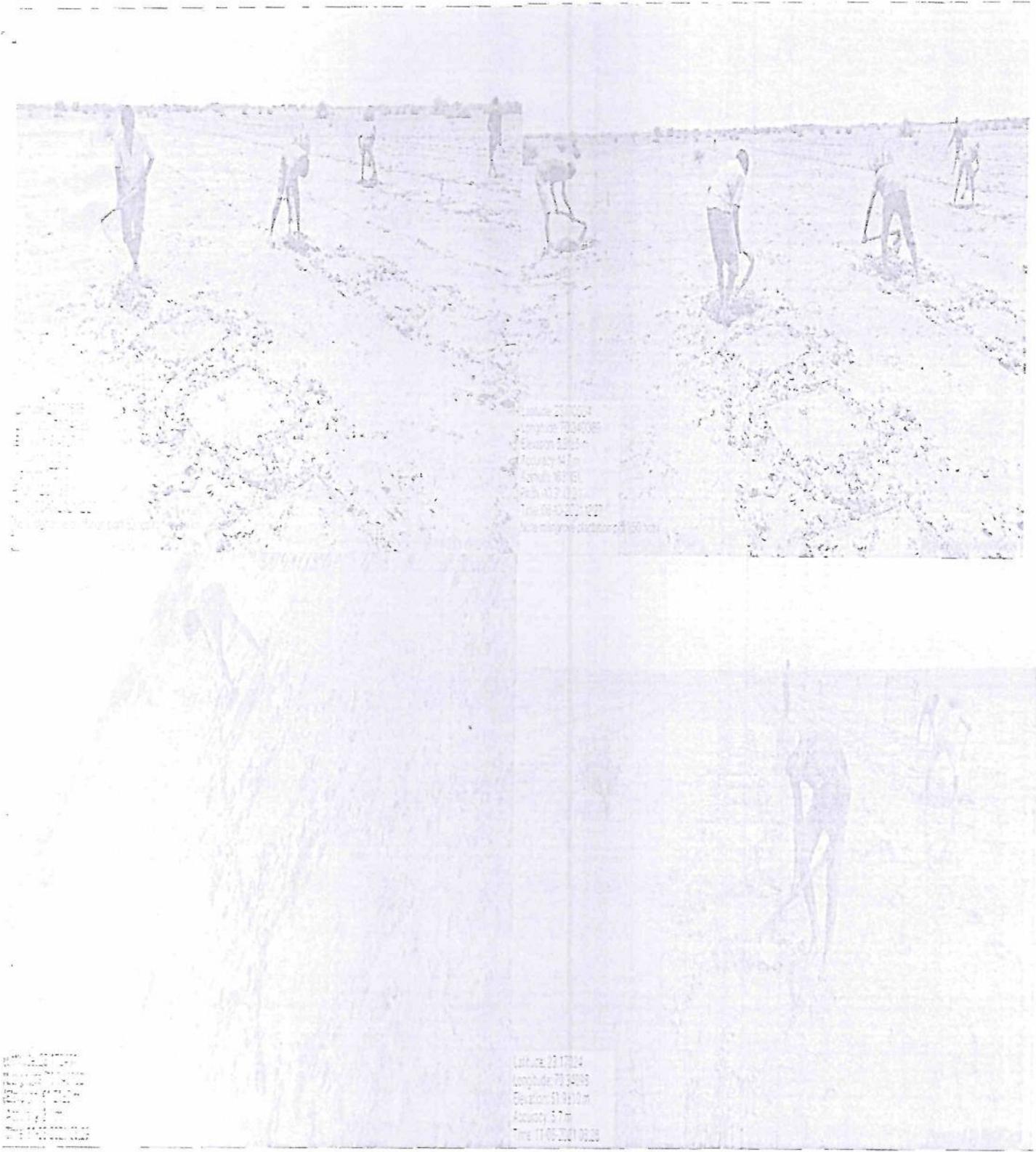
visit of Joint Inspection Committee. Satellite imagery has been shown in the below picture of said location: Nani Chirai, Moti Chirai and Khersapir creek area of Deendayal Port Trust.



NANI CHIRAI & MOTI CHIRAI AREA – SATELLITE IMAGERY


Assistant Conservator of Forests,
Kachchh (East)-2

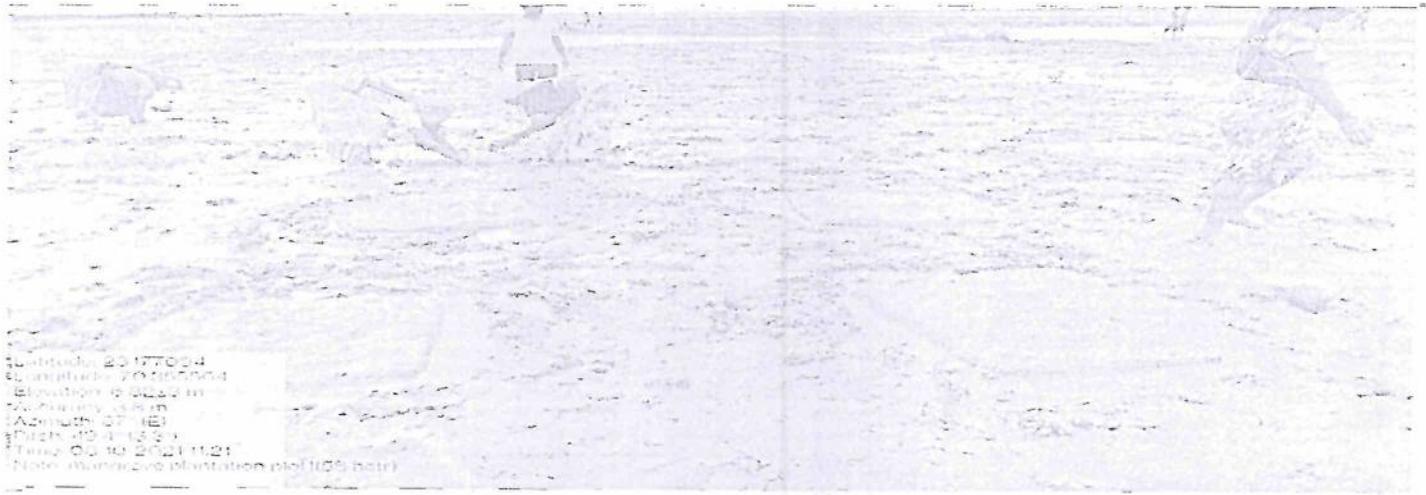

Dy. Conservator of Forests
Kachchh East Division, Bhuj



Preparation of Raised Bed at the site for Mangrove Restoration


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bha



Raised Bed Prepared for Direct Seed Sowing to Restore Mangroves

Assistant Conservator of Forests,
Kachchh (East)-2

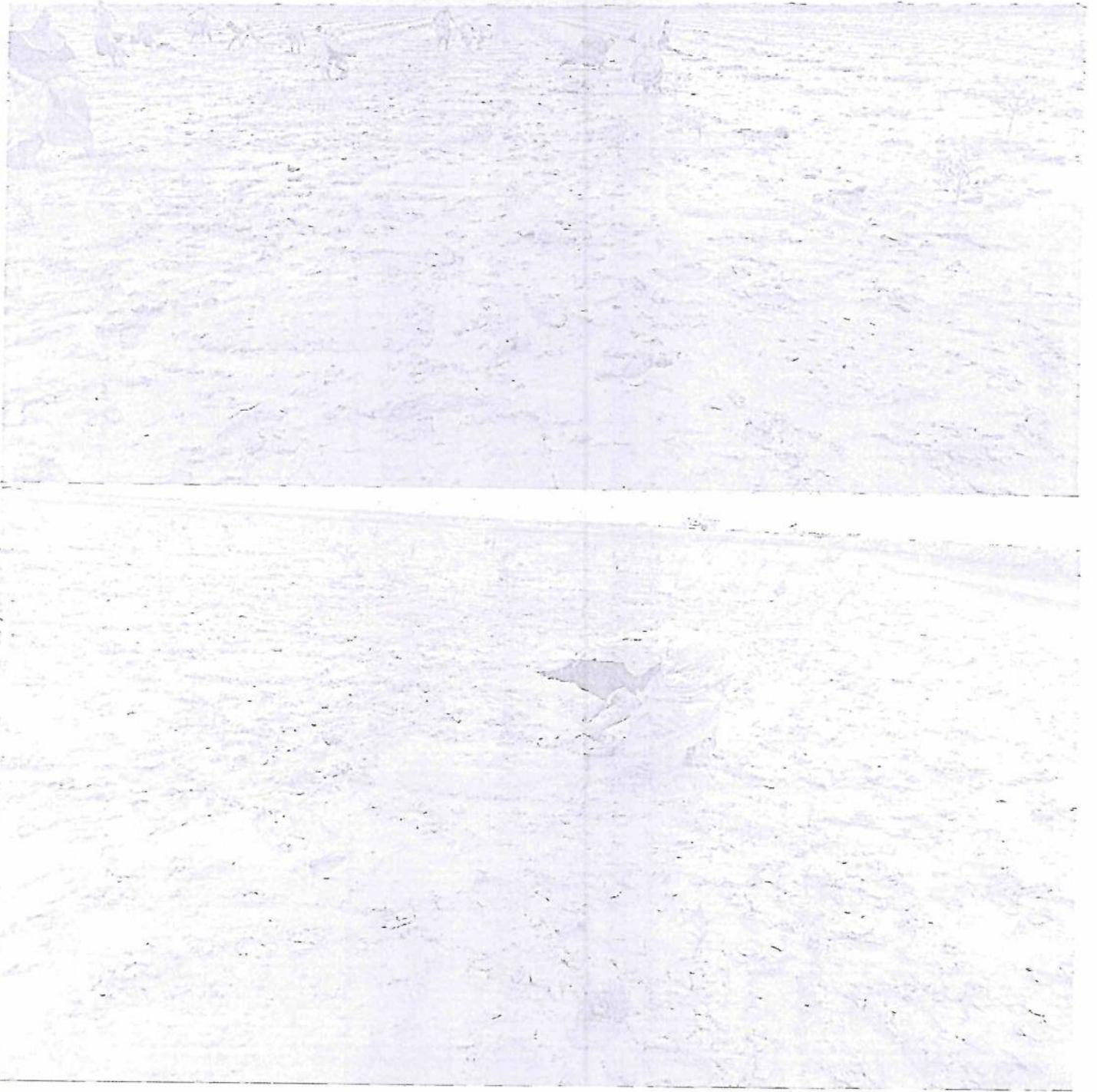
Dy. Conservator of Forests
Kachchh East Division, Bhu



Seeds Sowing on previously made Raised Beds

Assistant Conservator of Forests,
Kachchh (East)-2

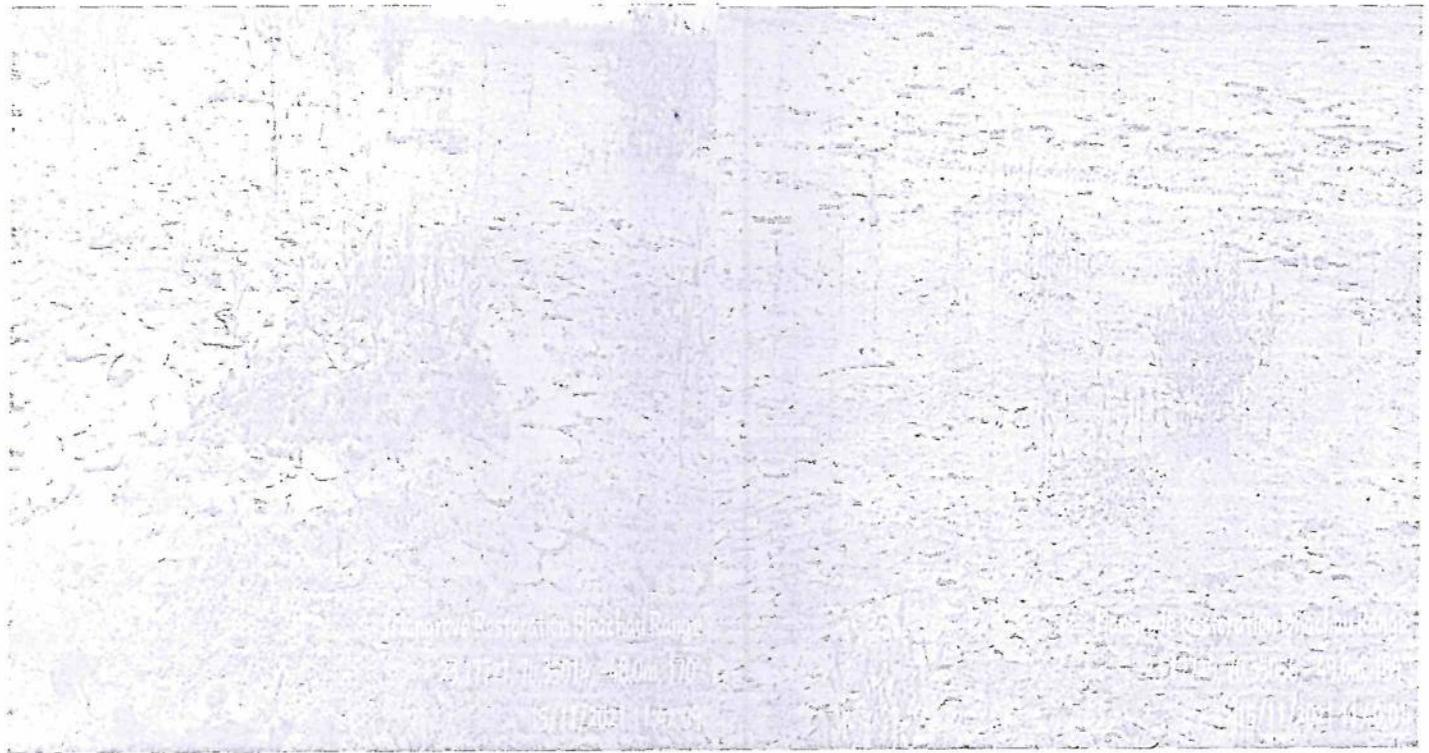
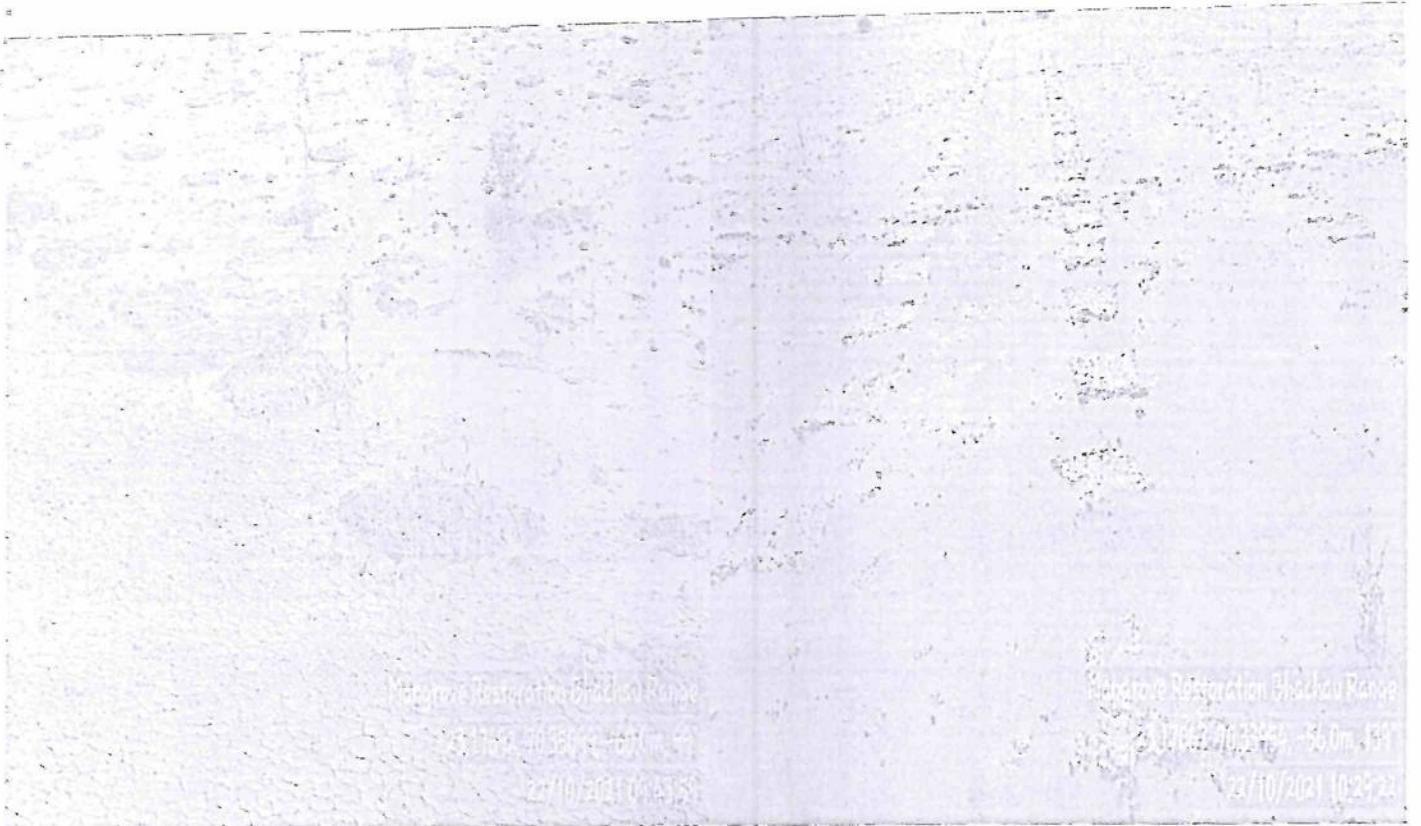
Dy. Conservator of Forests
Kachchh East Division, Bhuj



Mangrove Seeds Sowing (*Avicennia marina* spp.) which were collected from the local creek area

Assistant Conservator of Forests,
Kachchh (East)-2

Dy. Conservator of Forests
Kachchh East Division, Bhu.

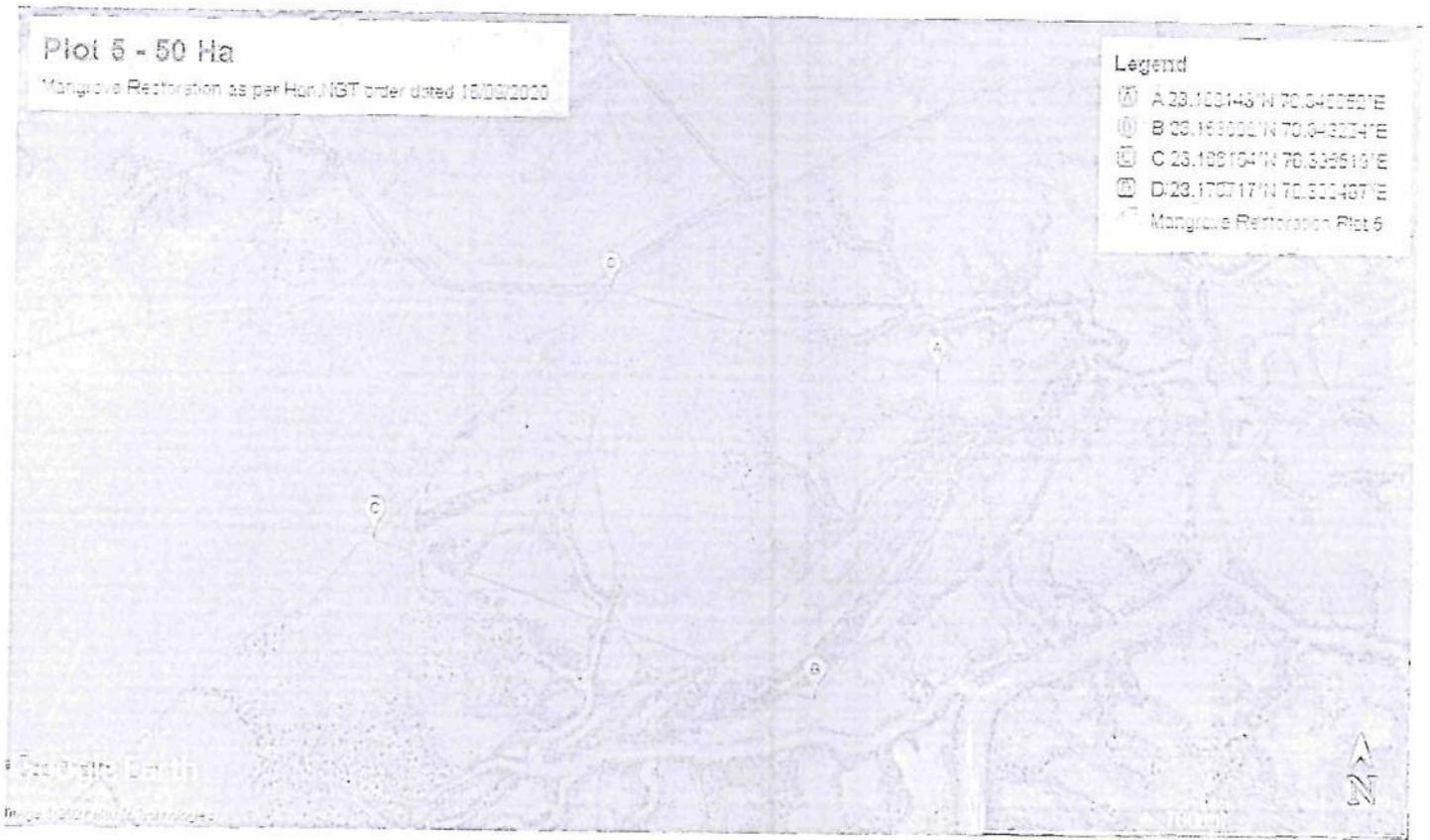


Additional Mangrove Plantation on 145 Ha land:


Assistant Conservator of Forests,
Kachchh (East)-2

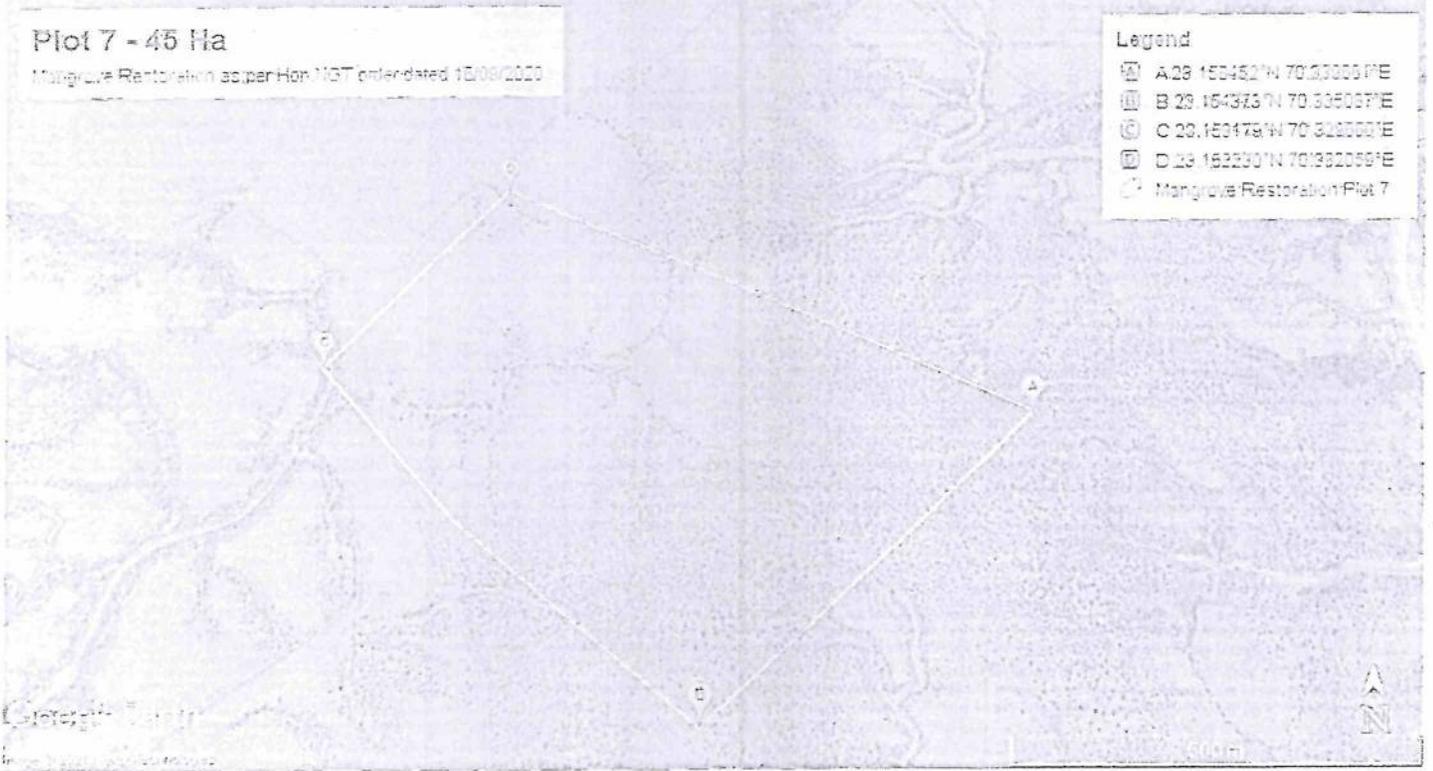

Dy. Conservator of Forests,
Kachchh East Division, B...

Treatment map prepared by RFO Bhachau and sent for approval to DCF Kachchh East Forest Division to carry out mangrove plantation in an additional 145 Ha area. Treatment maps were approved by DCF Kachchh East Forest Division to carry out mangrove plantation in additional 145 Ha area. (Annexure - ix)



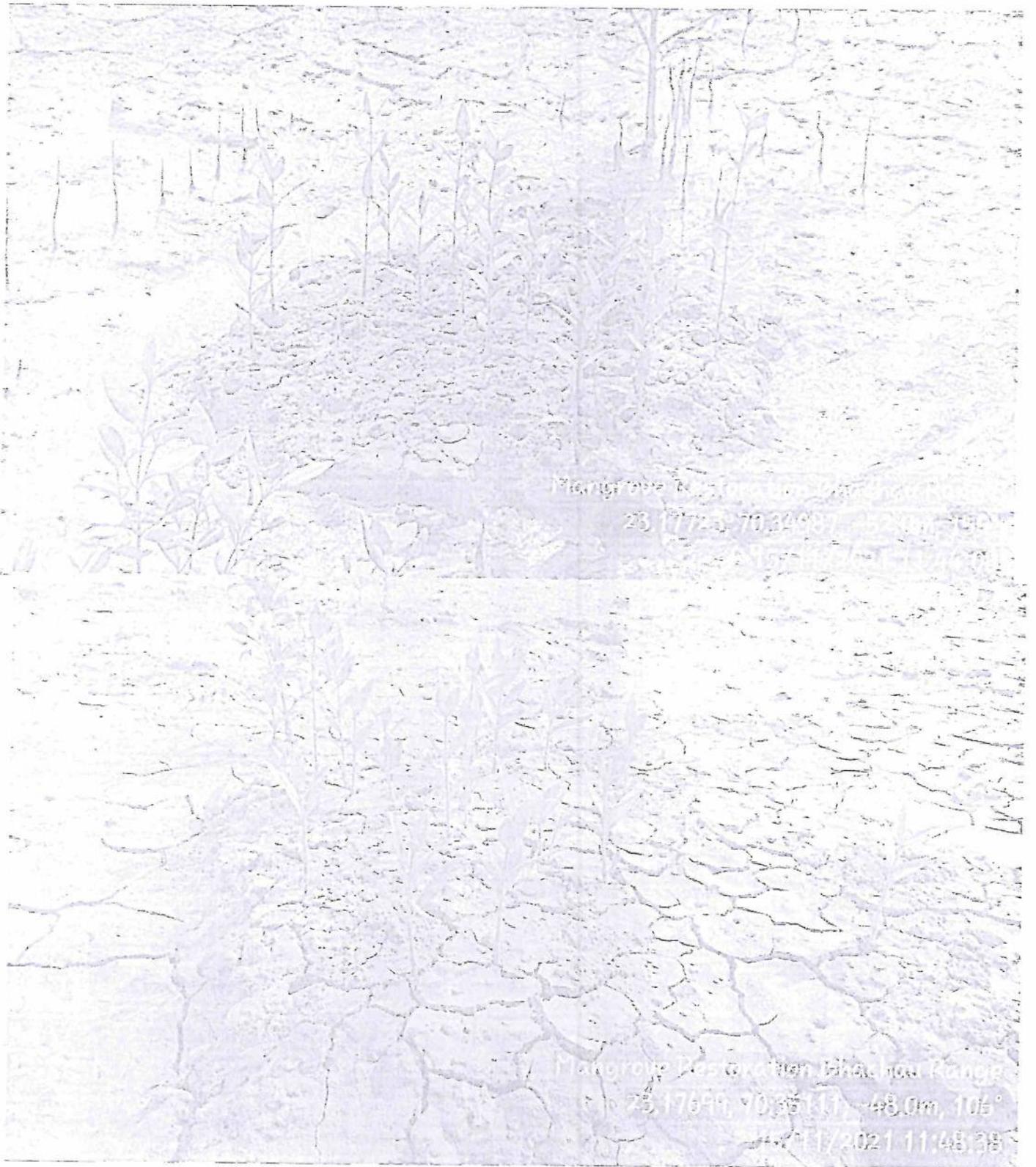

Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests,
Kachchh East Division, Bhau




Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Banni



Regeneration of Mangroves observed on raised bed during site visit


Assistant Conservator of Forests,
Kachohh (East)-2


Dy. Conservator of Forests
Kachohh East Division, Bhu

Casualty Replacement Work:

Casualty replacement work has been carried out in September-2022 at Nani Chirai, Moti Chirai, Khershapir creek area where mangrove restoration work has already been carried out in the year 2021-22 as instructions received from Dy. Conservator of Forest-Kachchh East Division to complete the work urgently vide letter dated 30/08/2022.



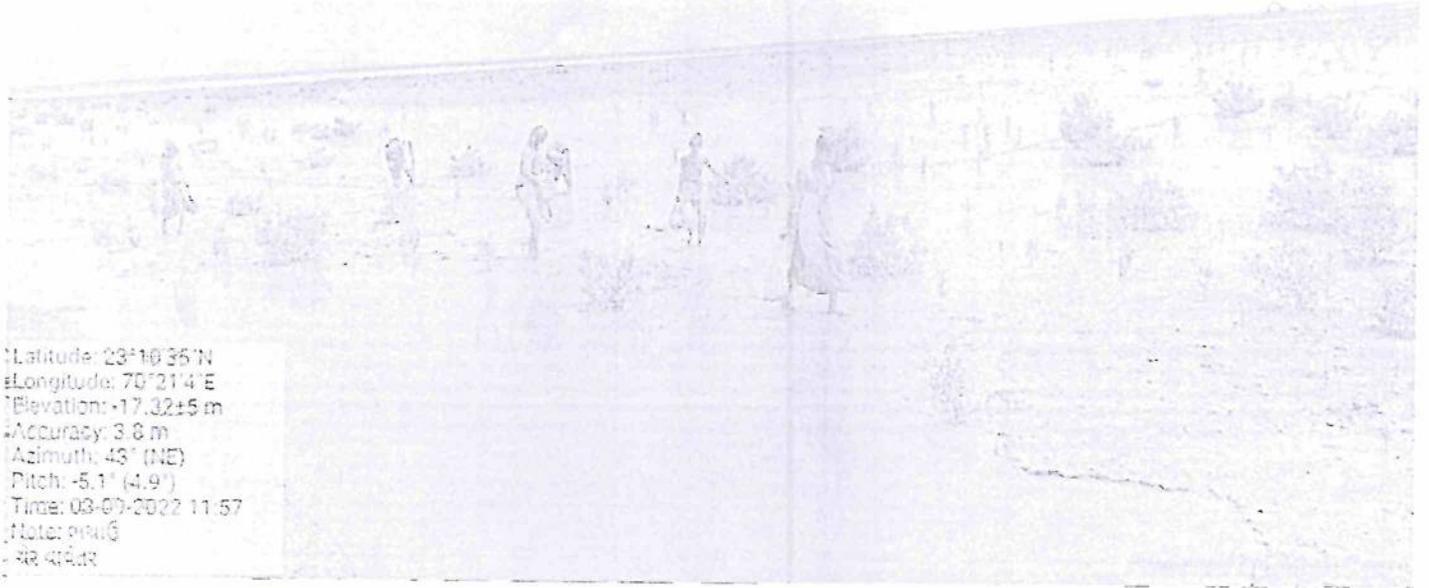
Latitude: 23°10'43"N
 Longitude: 70°21'57"E
 Elevation: 9.9134 m
 Accuracy: 3.8 m
 Azimuth: 230° (SW)
 Pitch: -16.8° (S 3°)
 Time: 03-09-2022 10:55
 Note: 9x10
 2x 2x 10x 10x



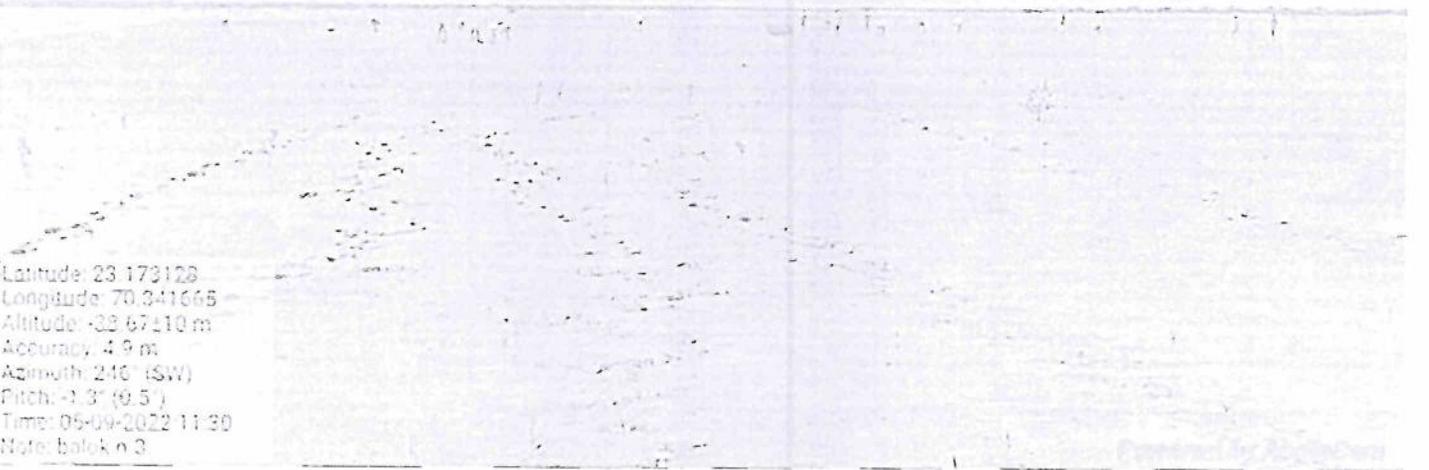
Latitude: 23°10'43"N
 Longitude: 70°21'57"E
 Elevation: -1.1923 m
 Accuracy: 3.8 m
 Azimuth: 222° (SW)
 Pitch: -23.7° (16.5°)
 Time: 03-09-2022 10:51
 Note: 9x10
 2x 2x 10x 10x

Assistant Conservator of Forests,
 Kachchh (East)-2

Dy. Conservator of Forests,
 Kachchh East Division, Bhuj



Latitude: 23°10'35" N
Longitude: 70°21'4" E
Elevation: +17.32±5 m
Accuracy: 3.8 m
Azimuth: 43° (NE)
Pitch: -5.1° (-4.9°)
Time: 03-09-2022 11:57
Note: 01/01/0
- 02 01/01/0



Latitude: 23°17'31.22"
Longitude: 70°34'16.65"
Altitude: +32.67±10 m
Accuracy: 4.9 m
Azimuth: 210° (SW)
Pitch: -1.3° (-0.5°)
Time: 05-09-2022 11:30
Note: balok n 3


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj



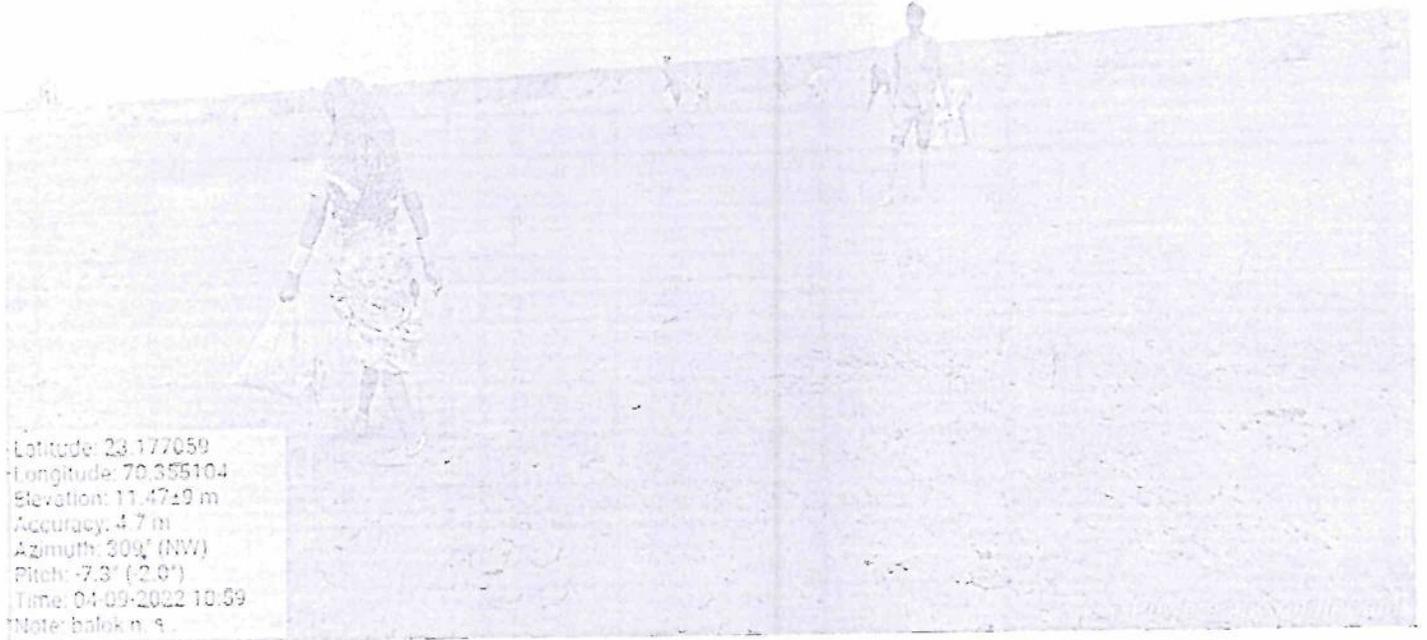
Latitude: 23°10'34"N
Longitude: 70°21'3"E
Elevation: -21 25±3 m
Accuracy: 3.5 m
Azimuth: 313° (NW)
Pitch: -1.9° (6.3°)
Time: 03-09-2022 11:45
Note: 0010
SR 0010



Latitude: 23°10'34"N
Longitude: 70°21'4"E
Elevation: -22 47±3 m
Accuracy: 3.5 m
Azimuth: 176° (S)
Pitch: -3.6° (17.0°)
Time: 03-09-2022 11:38
Note: 0010
SR 0010


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj



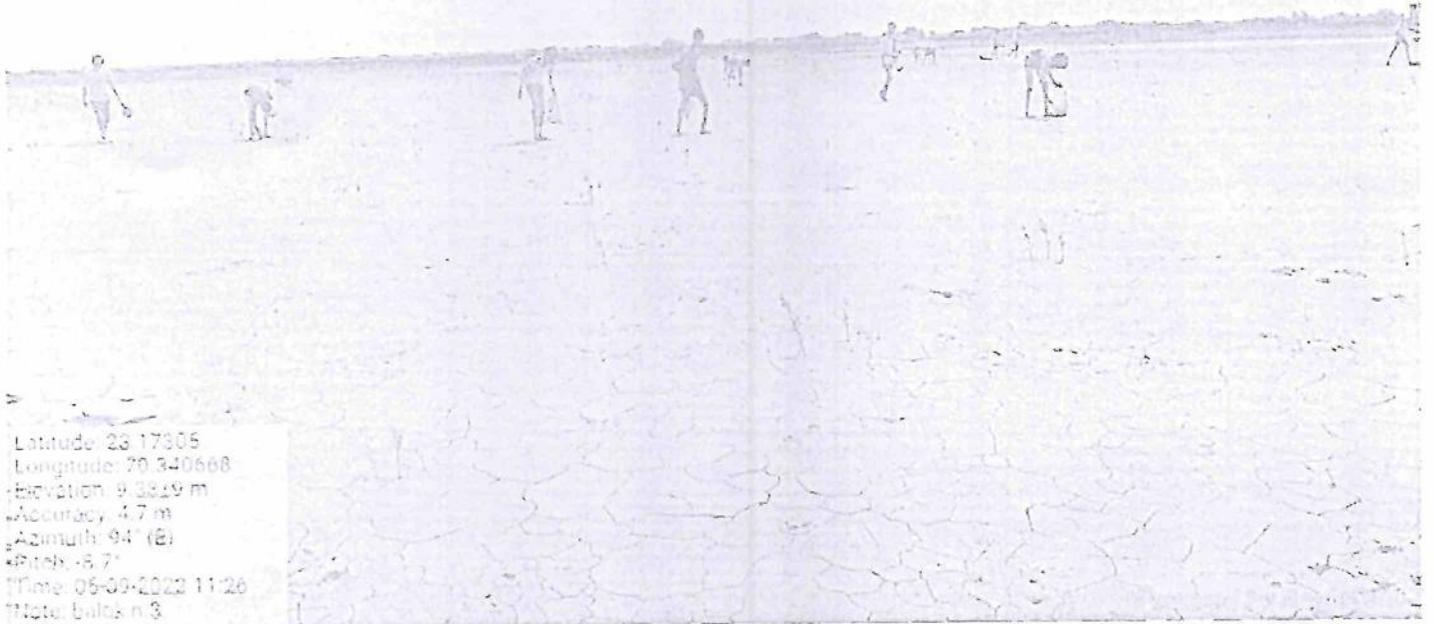
Latitude: 23.177059
Longitude: 70.355104
Elevation: 11.47±0 m
Accuracy: 4.7 m
Azimuth: 309° (NW)
Pitch: -7.3° (-2.0°)
Time: 04-09-2022 10:59
Note: balok n. 9.



Latitude: 23.219168
Longitude: 70.262960
Elevation: 14.61±9 m
Accuracy: 2500.0 m
Azimuth: 337° (NW)
Pitch: -6.2° (-1.7°)
Time: 04-09-2022 10:58
Note: balok n. 9.

Assistant Conservator of Forests,
Kachchh (East)-2

Uy. Conservator of Forests,
Kachchh East Division, Bhuj



Latitude: 23.17305
Longitude: 70.340668
Elevation: 9.3319 m
Accuracy: 4.7 m
Azimuth: 94° (E)
Pitch: -6.7°
Time: 05-09-2022 11:26
Note: block n 3



Azimuth: 143° (SE)
Pitch: -3.4° (2.3°)
Time: 05-09-2022 11:25
Note: block n 3


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, D-1



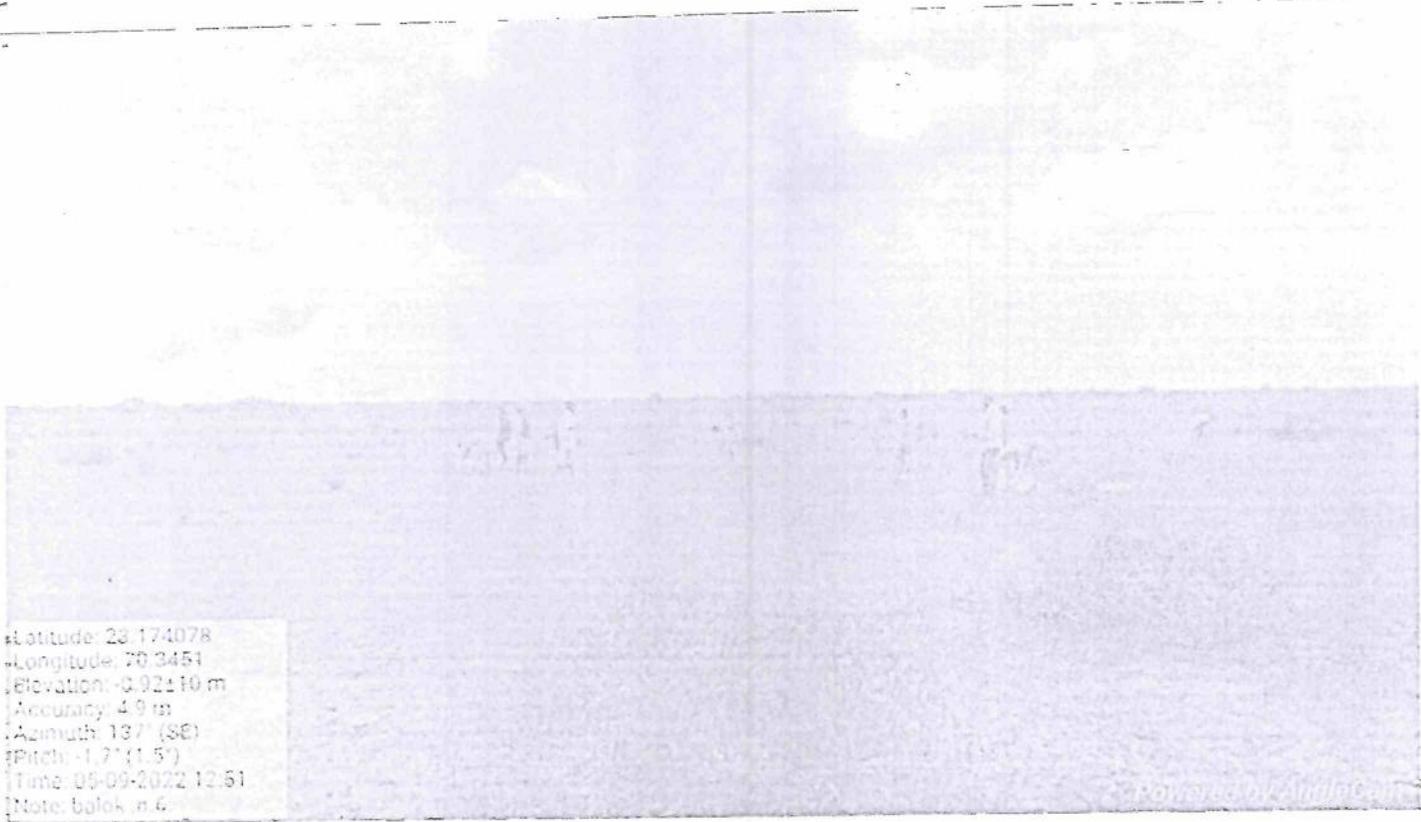
Latitude: 23.170651
Longitude: 70.338003
Elevation: 8.019 m
Accuracy: 4.7 m
Azimuth: 160° (S)
Pitch: 31.1° (-7.5°)
Time: 05-09-2022 11:44
Note: block n 4



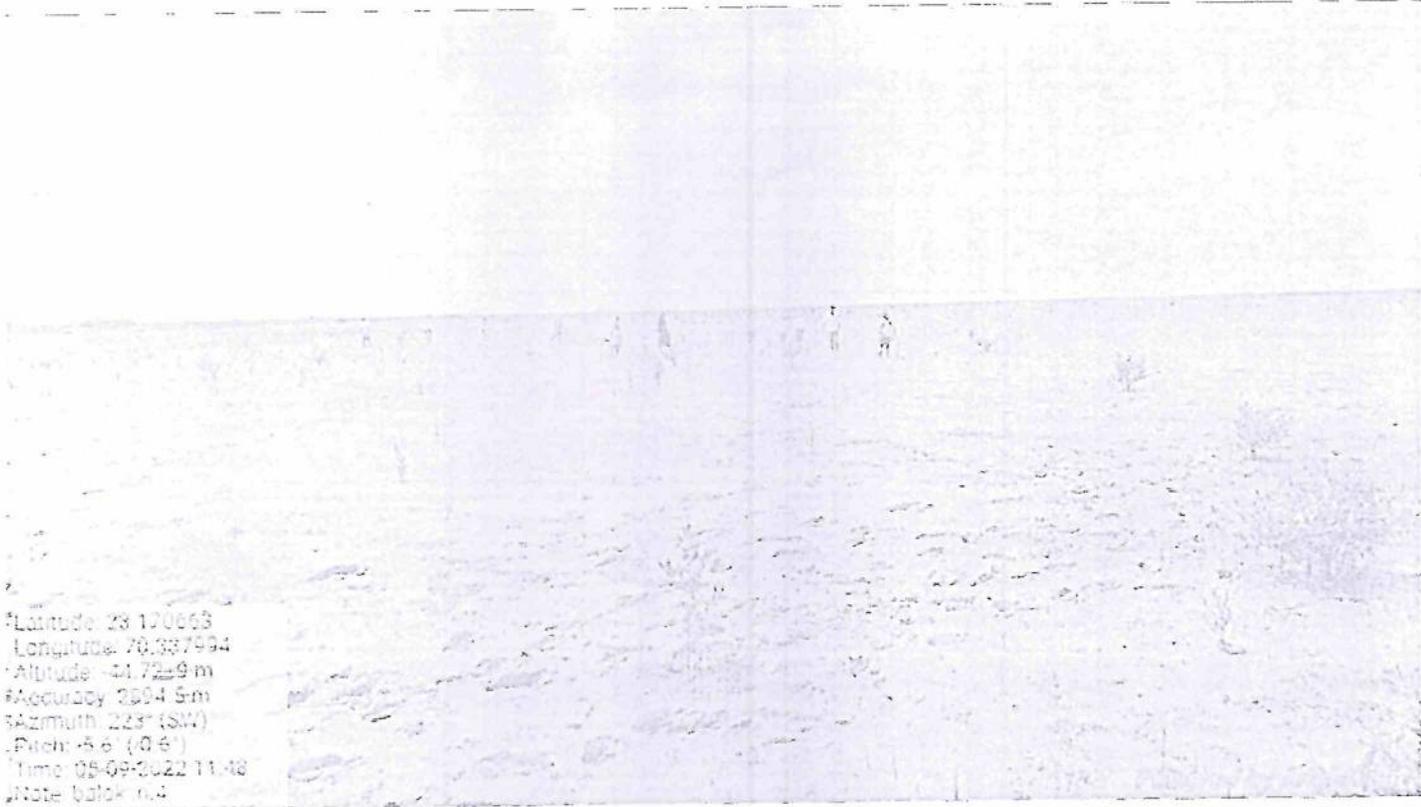
Latitude: 23.17066
Longitude: 70.33799
Elevation: 8.97110 m
Accuracy: 4.9 m
Azimuth: 140° (SE)
Pitch: -14.4° (-4.9°)
Time: 05-09-2022 11:45
Note: block n 4


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhavn



Latitude: 23.174078
Longitude: 70.3451
Elevation: -0.92±10 m
Accuracy: 4.9 m
Azimuth: 137° (SE)
Pitch: -1.7° (1.5°)
Time: 05-09-2022 12:51
Note: batch n.6



Latitude: 23.170663
Longitude: 70.337994
Altitude: -41.72±9 m
Accuracy: 2.94 5m
Azimuth: 223° (SW)
Pitch: 8.6° (0.6°)
Time: 05-09-2022 11:48
Note: batch n.4



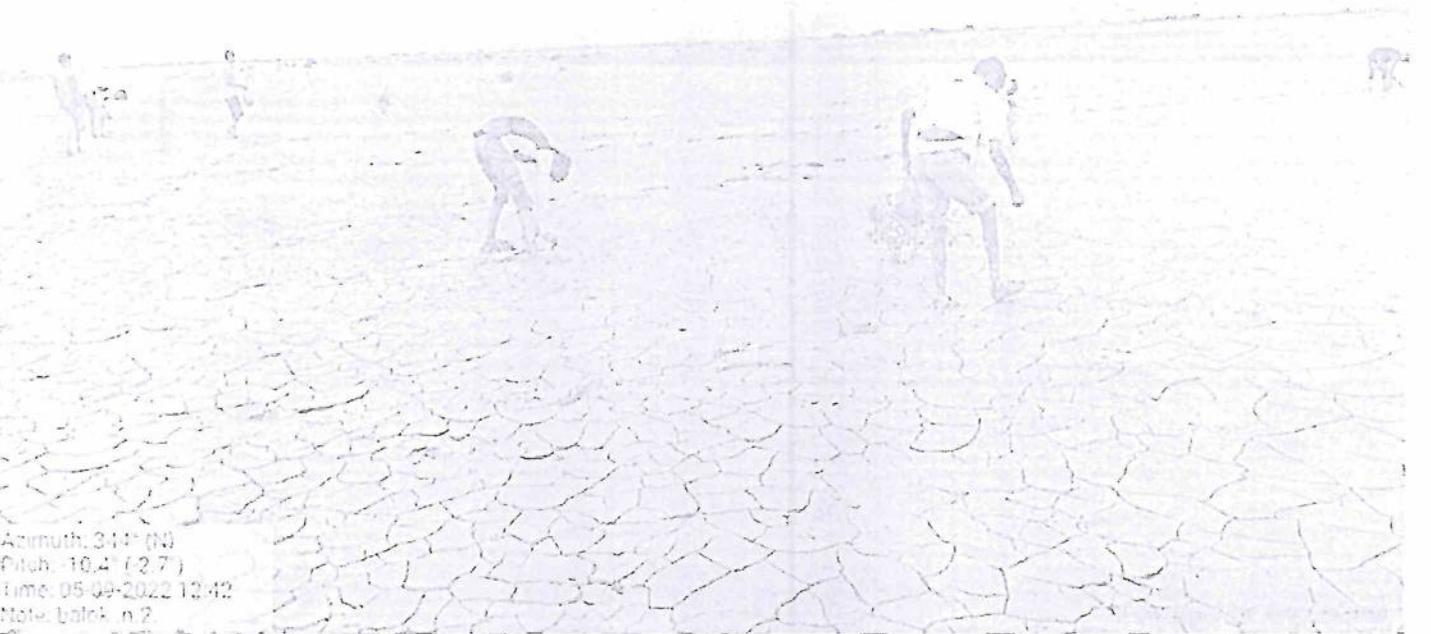
Assistant Conservator of Forests,
Kachchh (East)-2



By. Conservator of Forests,
Kachchh East Division, Bhut



Latitude: 23.174073
 Longitude: 70.3451
 Elevation: -0.92±10 m
 Accuracy: 4.9 m
 Azimuth: 117° (SE)
 Pitch: -3.9°
 Time: 05-09-2022 12:51
 Note: Batch n. 4



Azimuth: 311° (NW)
 Pitch: -10.4° (-2.7°)
 Time: 05-09-2022 12:42
 Note: Batch n. 2

Assistant Conservator of Forests,
 Kachchh (East)-2

Dy. Conservator of Forests,
 Kachchh (East) Division, Bhuj



S.M. Safiyad, IES
Director (Environment) &
Additional Secretary

Government of Gujarat
Forest & Environment Department
BLOCK NO, 14, 8TH FLOOR, SACHIVALAYA
GANDHINAGAR - 382 010

Ph : (079) 23252060
Fax : (079) 23252156
E-mail : direnv@gujarat.gov.in

File No. ENV-10-2020-NGT-4-T

Date: 09-10-2020

To,
The Principal Chief Conservator of Forest and
Head of Forest Force,
Aranya-Bhavan,
Sector - 10/A, Gandhinagar.

Subj- Constitution of Committee for implementation of Hon'ble National Green Tribunal
Order in E.A. no. 12/2020 in O.A. no. 111/2018
Ref:- This Department email dated 19/09/2020.

Respected Sir,

An application was registered in the Hon'ble National Green Tribunal, Principal Bench, New Delhi in Execution Application No. 12/2020 in Original Application No. 111 / 2018 - Kachchh Canal Breeders Association Vs. Union of India & Ors. Issued order dated 16/09/2020. The Original Application alleged violation of provisions of Coastal Regulation Zone Notification, 2011 (CRZ Notification) and Forest Conservation Act, 1980 by clearing of the mangroves by Deen Dayal Port Trust ('DPT') in Nani Chirai and Moti Chirai areas of Bhachau Taluka in District Kutch, Gujarat.

Hon. NGT for enforcement of order of the Tribunal dated 11.09.2019, ordered on 16/09/2020 that the amount determined be recovered expeditiously and restoration work be executed which may be overseen by a joint Committee comprising Forest Department and GCZMA. Forest Department will be the nodal agency for compliance. The Joint Committee may ensure compliance of directions, including stopping and remedying violation of CRZ Notification, including any salt manufacturing activity and Forest Conservation Act, 1980. The joint Committee may file a compliance report with the Chief Secretary, Gujarat within three months.

In pursuant to the directions by the Hon. National Green Tribunal Principal Bench, New Delhi vide the order stated above, This Department hereby constitute a committee for execution and / or implementation of Hon. National Green Tribunal order as under:

Assistant Conservator of Forests,
Kachchh (East)-2

Dy. Conservator of Forests
Kachchh East Division, Bhui

Sr. No.	Details	Designation
1.	Additional Principal Chief Conservator of Forest (Land), Aranya Bhavan, Sector -10/A, Gandhinagar.	Chairman
2.	Director (Environment) and Member Secretary, Gujarat Coastal Zone Management Authority, Department of Forests & Environment, Govt. of Gujarat	Member
3.	Representative of Member Secretary, Gujarat Ecology Commission, Udayog Bhavan, Sector -11, Gandhinagar.	Member
4.	Dr. H. B. Chauhan, Retd. Scientist, Space Application Centre and Member of GCZMA.	Member
5.	Representative of District Collector, Kutch	Member
6.	Regional Officer, Gujarat Pollution Control Board, Kutch-East	Member
7.	Chief Conservator of Forest, Kutch	Member - Convener

The Terms and Conditions shall be as follows :

- 1) The Committee shall meet as and when required.
- 2) This Committee will also be the Monitoring Committee for execution of the action plans and for compliance of the directions by the Hon. National Green Tribunal in the said order.
- 3) The Chairman shall co-opt the members and the subject experts as per the requirements.
- 4) The committee may file its report to Hon'ble Chief Secretary before 06th December, 2020.

This is for your information and necessary action at your level.

Thanking You,

o/c
gbl
09/10/2020

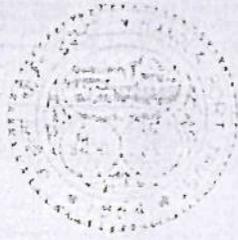
Yours sincerely,


(S. M. Salyad)

Copy to :- All committee members


Assistant Conservator of Forests,
Kachchh (East)-2


Ly. Conservator of Forests
Kachchh East Division, Bhuj

DEENDAYAL PORT TRUST

Administrative Office Building
Post Box NO-50
GANDHIDHAM (Kutch)
Gujarat 370 201
Fax: (02828) 220000
Ph: (02828) 233112

www.deendayalport.gov.in

No. LW/PL/3361-IV/2020

Dated: 7/11/2020

To
The Deputy Conservator of Forests,
Office of the Deputy Conservator of Forests,
Kachchh East Forest Division,
Bhuj-Kachchh- 370001.

Subj: Hon'ble National Green Tribunal Order in E.A. No. 12/2020 in O.A. No. 111/2018 - Submission of Details about amount deposited by DPT to Forest Department reg.

- Ref: 1) Directions issued by the Director (Environment) & Member Secretary, GCZMA vide no. ENV-10-2020-NGT-4-T dated 5/11/2020.
2) DPT submission vide letter No.LW/PL/3361-IV/72 dated 10/11/2020 w.r.t. directions issued dated 5/11/2020.
3) Deputy Conservator of Forests, Kachchh East Forest Division, Bhuj-Kachchh letter no. 6/JMN/T.9/26463-64/2020-21 dated 12/11/2020.

Kindly refer to the above cited references for the subject mentioned above.

In this regard, it is to inform that, with reference to the directions issued by the Director (Environment) & Member Secretary, GCZMA dated 05/11/2020 & subsequent letter no. 6/JMN/T.9/26463-64/2020-21 dated 12/11/2020 of Dy. Conservator of Forests, Kachchh East Forest Division, Bhuj as mentioned in above reference at Sr.No.3, DPT has already deposited an amount of Rs. 2,42,64,200 (Two Crores Forty Two Lacs and Sixty Four Thousand Two Hundred) (Transaction details attached - Annexure A) in the Bank Account No. 420614934396773 (Axis Bank) for bund removal and mangrove plantation w.r.t. area under jurisdiction of DPT (Calculation Sheet attached - Annexure B).

However, the committee in report dated 10-11/12/2019 has concluded that as far as the Jangi area is concerned, there is dispute between DPT and Revenue Department regarding ownership of the land. DPT and Revenue Department should immediately carry out exercise of land demarcation for this area and based on the decision they may share the cost.

.....CONT.....


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests,
Kachchh East Div.

Therefore, for this particular parcel of land/area (Jungi area), after demarcation of land & ownership of land thereof (DPT or Revenue Department), further steps would be taken accordingly for restoration of mangroves & removal of bund.

This is for kind information & taking further necessary action, please

Yours faithfully,

Executive Engineer (KL)
Deendayal Port Trust

Copy for kind information also to :

1) Sri S.M. Saiyad, IFS,
Director (Environment) & Member Secretary, GCZMA,
Government of Gujarat,
Forest & Environment Department,
Block No.14, 8th Floor, New Sachivsiaya,
Gandhinagar-382 010.

2) Chief Conservator of Forests, Kachchh,
Chief Conservator of Forests, Kutch Circle,
B/H. DIC Office, near Mom's school,
Bhuj-Kutch (pin 370 001)
Email ID: ccf_kachchh@gmail.com

Member Convener of the Committee
constituted vide order no
ENV-10-2020-NST-4-7 dt. 2.11.2020


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests,
Kachchh East Division, Bhuj

CALCULATION SHEETCOMMITTEE REPORT FINDINGS:

(A) Mangrove Area destruction mentioned in report

Nani and Moti Chiral	31.92 Ha
Kher Shah Pir Mosque area	85 Ha
Jungi Area	32 Ha
Total	: 148.92 Ha .

(B) Bund at Nani & Moti Chiral : 4240 Rmt. And Bund At Jungi area 5271 Rmt

Cost Calculation With Regard to Area Pertains to DPT :(Mangrove area : 31.92 + 85 = 116.92 Ha & Bund 4240 Rmt)

Three times mangrove plantation & Bund removal cost :

Mangrove Plantation three times : 116.92 Ha. X 3 times = 350.76 Ha. X Rs. 5000/Ha = Rs. 1,75,38,000/-

Bund Removal : 4240 Rmt X Rs. 200/Rmt

Total = Rs. 2,13,67,000/-

For Disputed Area (GoG/DPT) :

Mangrove plantation three times 32 Ha. X 3 times = 96 Ha. X Rs. 15000/Ha = Rs. 1,44,00,000/-

Bund Removal : 5271 Rmt X Rs. 200/Rmt = Rs. 1,05,42,000/-

Total = Rs. 1,48,67,000/-


Assistant Conservator of Forests,
Kachchh (Eco)-2


Dy. Conservator of Forests
Kachchh East Division, Bhui

942

No. B/JMN/T.9/34396-97/2020-21:

Office of the Deputy Conservator of Forests,
Kachchh East forest Division,
Bhuj- Kutch. Dt. 31/12/2020

To,
Executive Engineer (KL),
M/s Deendayal Port Trust,
P.O.Box. No. 50, Admin Office Building,
Tagor Road, Gandhidham,
Dist. Kutch.

Sub: - Hon'ble National Green Tribunal Order in E.A. no. 12/2020 O.A. no. 111/2018 reg.

Ref.: (1) This office letter no. B/JMN/T.9/26463-64/2020-21, Dt. 12/11/2020.

(2) Letter from your office no. LW/PL/3361-IV/84, Dt. 01/12/2020.

(3) Letter of RFO Bhachau no. A/PVY/Fa.No./419-23, Dt. 08/12/2020.

Sir,

With reference to above cited subject and letter at ref. no. (1), a demand note has been issued to the DPT (Deendayal Port Trust) on 12/11/2020 in which 'Removing of soil bund' (in rmt.) was calculated for 8000 rmt for 148 ha. area. It was also mentioned in that letter that the total length of the soil bund to be destructed is approximate and it may vary after ground truthing. In response to the demand note, your office has deposited an amount of Rs.2,42,64,200/- for bund removal and mangrove plantation w.r.t. area under jurisdiction of DPT. As per the Annexure B - Calculation sheet of that letter total length of the bund was calculated as 4240 rmt to be removed which excludes the area of Jungi of which the ownership is in dispute.

Please refer the letter of RFO Bhachau (ref.no.(3) attached herewith) to your office which states that RFO Bhachau, Forester Bhachau and engineers of Land section of DPT have visited the area on 03/12/2020 and done the Rojkam accordingly for the area of which the bund has to be removed under the jurisdiction of DPT. According to this ground truthing done with your engineers by RFO Bhachau, it can be concluded that the total length of the bund to be removed is 13098 rmt out of which amount has been deposited by DPT for 4240 rmt of length (ref. no.(2)). Thus, for the remaining 8858 rmt (13098 - 4240) of soil bund the amount is yet to be deposited.


Assistant Conservator of Forests,
Kachchh (East)-2

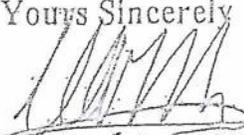

Dy. Conservator of Forests,
Kachchh East Division, Bhuj
(P.T.O.)

943

It is requested to deposit the remaining amount for bund destruction in the area under jurisdiction of DPT i.e. $8858 \times 2000 = 1,77,16,000/-$ (One Crore Seventy Seven Lakh Sixteen Thousands only) in following bank account (as per Demand note attached herewith).

Attachment :- As above

Yours Sincerely


Deputy Conservator of Forests,
Kachchh East forest Division,
Bhuj- Kutch.

Copy respectfully submitted to : Chief Conservator of Forests, Kachchh Circle, Bhuj
and Member/Convener of the Committee.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bh

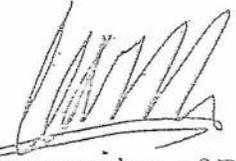
Demand note

Hon'ble National Green Tribunal Oder in E.A. no. 12/2020
O.A.no.111/2018 related,

Removing Soil bund work in compliance with Hon. NGT order dated 16/09/2020.

For, Deputy Conservator of Forest, Kachchh East Forest Divison, Gujarat State,
Axis Bank,
Account No. 920010034396773,
CUST ID. 896822433SBGOS

Sr. No.	Work	Area	Rate	Total Amount
(A)	Removing of soil bund (in rmt)	8858	2000	1,77,16,000/-
Total Amount				1,77,16,000/-


Dy. Conservator of Forests
Kachchh East Division, Bhuj.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj.

Office of the Range Forest Officer
Bhachau Normal Range
Opposite Customs Check Post, beside Blind School
Bhachau – Kachchh
Phone: 02837-224044
Email: rfobhachaunormal@gmail.com

Ref No.: A/Akshhep/F.No.56/4788-84 /2024-25

Date: 03/12/2024

To,
Deputy Conservator of Forests
Kachchh East Forest Division
Bhuj – Kachchh

Subject: Regarding mangrove degradation and illegal soil bunds in the coastal creek area

Sir,

With reference to the above subject, it is respectfully submitted that on 27/11/2024, a joint meeting was held at DPT under the chairmanship of the Regional Officer of Gujarat Pollution Control Board. I also remained present in this meeting.

As per the decision taken in the meeting, action were initiated from 29/11/2024 to remove mangrove obstructions and illegal soil bunds in the coastal creek area under the jurisdiction of Deendayal Port Trust and The Forest Department. DPT and GPCB were to work jointly and DPT was responsible for arranging necessary machinery and vehicles.

The following officers and staff were present and participated in bund removal work in the area of DPT jurisdiction.

On 29/11/2024:

1. Shri Harshal Patel – Assistant Environmental Engineer, GPCB East Kachchh, Gandhidham
2. Shri Manoj T. Gohil – Executive Engineer (Civil), DPT Gandhidham
3. Shri A.V. Bhatia – Forester, Bhachau
4. Shri R.V. Meriya – Forester, Bhachau
5. Shri M.V. Koli – Forester, Shikarpur
6. Shri A.H. Chaudhary – Forester, Jangi

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Assistant Conservator of Forests,
Kachchh (East) - 2


Dy. Conservator of Forests
Kachchh East Division, Bhuj



Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


 Assistant Conservator of Forests,
 Kachchh (East)-2


 Dy. Conservator of Forests
 Kachchh East Division, Bhui

On 30/11/2024:

1. Shri Harshal Patel – Assistant Environmental Engineer, GPCB East Kachchh, Gandhidham
2. Shri Manoj T. Gohil – Executive Engineer (Civil), DPT Gandhidham
3. Shri S.B. Jetha – In-charge Range Forest Officer, Bhachau
4. Shri A.V. Bhatia – Forester, Bhachau



Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj



During the site visit, it was observed that anti-social elements had illegally constructed soil bunds on DPT-owned land in the Bhachau coastal creek area. These bunds obstructed tidal water flow, adversely affecting the mangrove ecosystem.

Photographic evidence and field observations revealed that over 1 km of mangrove area was drying due to water blockage caused by the bunds. It is recommended that to protect the mangroves further operations need to be conducted which requires additional machinery and staff.

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Assistant Conservator of Forests
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhui

It is our suggestion that a comprehensive assessment of the bunds will require more time and coordinated combing operations with DPT officials and machinery.

This is submitted for your kind information and necessary action.

Yours faithfully,
(S.B. Jetha)
In-charge Range Forest Officer
Bhachau Range

Copies submitted to:

1. Chief Engineer, Land Section, DPT Gandhidham – for necessary action
2. Sub-Divisional Magistrate, Bhachau – for information
3. Regional Officer, GPCB East Kachchh, Gandhidham – for information
4. Regional Officer, GPCB West Kachchh, Bhuj – for information
5. Mamlatdar, Bhachau – for information

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Office of the Range Forest Officer

Kutch East Forest Division,

Next to Rotary Bhavan,

Anjar – Kutch, 370110

Email: rfoanjar@gmail.com

Phone: 02836-242487

No.: A/JMN/403/2024-25 Date: 15/01/2025

To,
The Deputy Conservator of Forests,
Kutch East Forest Division,
Bhuj – Kutch.

Subject: Coastal Regulation Zone Notification 2019 – DLCRZ related matter.

Reference: Your office letter No. V/JMN/T9/5554-59/2024-25 dated 18/10/2024.

With due respect, in connection with the above subject and reference letter, it is submitted that during the CRZ-related video conference held on 17/10/2024, necessary guidance and instructions were issued. As per the DLCRZ resolution dated 11/06/2024, action is to be taken against those responsible for damage caused to the mangrove area. Based on the telephonic instructions received from the District Collector and the guidance issued during the video conference of 17/10/2024, it has been directed that if, during patrolling in your jurisdiction, any damage to mangroves is observed, then the machinery, equipment, and property used in such activities must be seized. The seized materials and machinery should be kept in the custody of the Forest Department, and a detailed report should be prepared immediately. The same should be communicated to the Deputy Collector and Mamlatdar so that it can be placed before the DLCRZ Committee and further action may be initiated for registering an offence against the responsible parties. Further, if during patrolling any mangrove damage is noticed but no machinery or equipment is found at the site, then the Deputy Collector and Mamlatdar should be informed accordingly.

In this regard, a site visit was conducted by the Committee of this Range on 02/01/2025. Officers/staff from the Forest Department and GPCB were present. The site inspection report is enclosed herewith. At the site, it was observed that illegal embankments had been constructed in the said area, which falls within the land of Deendayal Port. Shri Manojbhai Gohil, Engineer and representative of Kandla Port Trust, initiated the work of removing the embankments using a Hitachi machine, and around 5 to 10 feet of the embankments were removed. Thereafter, the work had to be stopped due to sunset. No other machinery or equipment was found at the site.

This is submitted for your kind information.

Enclosure: As above.

(S.A. Gadhvi)
Range Forest Officer,
Anjar Range.

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Office of the Deputy Conservator of Forests
Kutch East Forest Division, Forest Complex
Behind District Industries Centre, Bhuj-Kutch – 370001
Email: dcfkachcheast@gmail.com
Phone: 02832-250227

Letter No.: B/JMN/T9/ 8206/2024-25
Date: 27/01/2025

To,
The Collector, Kutch
Chairman, District Level CRZ Committee (DLCRZ)

Subject: Regarding implementation of Coastal Regulation Zone Notification-2011
and action taken in agenda of the meeting
Reference: Letter No. GPCB/R.O./Kutch(West) CRZ/T-19(I)/55 dated
27/01/2025 from Gujarat Pollution Control Board, Regional Office,
Kutch (West), Bhuj

Sir,

With reference to the above subject and letter, it is hereby informed that a meeting was held on 24/09/2024 under the chairmanship of the Collector regarding the implementation of CRZ Notification-2011. As per proceedings actions taken by the Forest Department are as enclosed below.

Enclosed : As above

G D sarvaiya
Deputy Conservator of Forests
Kutch East Forest Division, Bhuj

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Action taken report

<u>1</u>	On 29/11/2024 and 30/11/2024, staff from Bhachau Range, GPCB, and DPT carried out bund-removal operations near Gulamshapur. Additional machinery was required for the task, as noted by the RFO Bhachau in reference letter A/Akshhep/F.No.56/479-84/2024-25 dated 03/12/2024.
<u>2</u>	On 02/01/2025, Assistant Conservator of Forests Kutch East-1, staff from Anjar Range, GPCB officials, and DPT officer Manoj Gohil conducted bund-removal operations in Tuna area. One Hitachi machine arrived at 3 PM and bund-removal was started at 4 PM due to travel time. Reference: A/JMN/403/2024-25 dated 15/01/2025 from the Anjar Range Forest Officer.
<u>3</u>	On 03/01/2025, a meeting was held at Bhachau Sub-Divisional Office regarding removal of salt bunds. Attendees included: Sub-Divisional Officer Bhachau, ACF-2 Kutch East Forest Division, GPCB officers Falgun Modi and Harsh Patel, Mamlatdar Bhachau, and DPT officer Manoj Gohil. DPT officer informed that DPT has requested police protection for the operation and DPT has to allot fund to police department for this operation.

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Minutes of the Meeting of the District CRZ Level Committee (DLCRZ) to assist the GCZMA for enforcement and monitoring of the Coastal Regulation Zone Notification, 2011, held on date 29/01/2025 at 03:30 hrs under the chairmanship of District Collector and District Magistrate, Kutch.

As per Forest and Environment Department G.R.No.ENV-10-2011-800-E dated 14th October, 2013; District Level CRZ Committee (DLCRZ) has been constituted for District Kutch vide order no. GPCB/CRZ/310/2015 dated 01.05.2015. DLCRZ Committee meetings are conducted regularly in matter of representations/complaint received about violation of CRZ notification. The meeting of DLCRZ committee was held on 29.01.2025, 03.30 pm under the chairmanship of District Collector and District Magistrate, Kutch. List of members attended the meeting is attached as Annexure-A. Discussion of agenda and decision taken in the meeting for each agenda is mentioned herewith;

Sr. No.	Agenda of meeting	Detail	Action decided by the Committee
I.	<p>a) Further action on representation received from Kutch, Camel Breeders Association & Deendayal Port Authority (DPA) regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau (Same matter represented in CAG Report no. 3 - point 3.4)</p> <p>b) Representation received from Insaf Sangathan Kutch dated 12.02.2024 regarding non-removal of encroachment of land by DPT in the area from Kandla to Chirai</p> <p>c) Representation received by RO, Kutch (East) regarding complaint</p>	<p>Forest Dept. gave presentation on work completed w.r.t mangrove plantation in reference to Hon'ble NGT order in O.A. No. 111/2018 & E.A. No. 12/2020.</p> <p>Letters were submitted by DCF, Kutch (East) regarding Sandesh newspaper cutting.</p> <p>Letter was issued to Chairman, DPT vide no. GPCB/RO/Kutch-West/CRZ/T-19(1)/14/501 dated 02.08.2024 to submit CAG audit compliance status report.</p> <p>Letter received from DPA dated 23.09.2024 stating that DPA has removed some bunds which were disturbing the natural tidal flow of water.</p> <p>Letter was issued to DCF, Kutch (E) vide no.</p>	<p>All violations are in DPA land, DPA is primarily responsible for protection of mangroves and compliance of NGT order O.A.NO:-111/2018 and E.A.NO:-12/2020.</p> <p>Executive engineer Mr. Manoj Gohil present in meeting strictly instructed to take action to prevent violation of CRZ Notification and comply with Hon'ble NGT orders and CAG audit report.</p> <p>Police department to be instructed to provide their support for removal of illegal encroachment.</p> <p>GPCB, Forest and DPA shall jointly carry out activity to remove</p>


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhut

<p>from Mr. Neel Vijhoda regarding destruction of mangroves from Surajbari to Chirai</p> <p>d) Letter received from DoEF dated 26.12.2023 regarding no action taken by DLC for violation cases mentioned in Report No-3 by CAG and requested to initiate legal action against the responsible firm/person</p> <p>e) Sandesh newspaper cutting dated 20.07.2024 regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area</p> <p>f) Further action on representation received from Department of Environment and Forest w.r.t CAG Report mentioning mangrove destruction in Ta: Bhachau Point no. 3.4 of CAG Report)</p>	<p>GPCB/RO/Kutch-West/CRZ/T-19(1)/14/473 dated 25.09.2024 to submit action taken report regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area</p> <p>Letter was issued to chief engineer, DPT and DFC (E) vide no. GPCB/RO/Kutch-West/CRZ/T-19(1)/14/687 dated 04.10.2024 to submit action taken report</p> <p>Letter was issued to Chairman, DPT vide no. GPCB/RO/Kutch-West/CRZ/T-19(1)/14/722 dated 15.10.2024 to submit CAG audit compliance status report.</p>	<p>encroachment and prevent further distraction as decided in previous meeting</p>
<p>2.</p>	<p>Letter was issued to Managing Director, TCGL, vide no. GPCB/RO/Kutch-West/CRZ/T-19(1)/18/500 dated 02.08.2024. No action taken report received by the committee.</p> <p>Letter was issued to secretary, TCGL, vide no.</p>	<p>As per committee's decision, reminder letter to be issued to Hon'ble Principal Secretary, Tourism Department to submit compliance of CAG report against the non-compliance observed in the matter of M/s. TCGL Resort</p>


 Assistant Conservator of Forests,
 Kachchh (East)-2


 Dy. Conservator of Forests
 Kachchh East Division, Bhuj

3.	Complaint vide e-mail dated 30.09.2024 regarding complaint by Akhil Kutch Vagher Machimar Seva Trust related to destruction of mangroves	<p>GPCB/RO/Kutch-West/CRZ/T-19 (I)/18/721 dated 15.10.2024. No action taken report received by the committee</p> <p>As per complaint, unit named M/s. Jinam Company Radheshyam Handling, Vill: Tuna, Ta: Anjar has destroyed mangrove plantation in 300 acres of land from Sea Bridge to Creek Bridge and have made salt bunds in the said area. They have destroyed mangroves with the help of JCB, Hitachi affecting the livelihood of sea living organisms & fishermen. Complainer has submitted GPS images showing the destroyed mangrove area.</p> <p>Joint inspection is carried out dated 16.10.2024 and inspection report states:</p> <ol style="list-style-type: none"> 1) Mangroves are observed dead near salt pan bunds 2) It seems that mangroves have been destroyed due to construction of bunds 3) Mentioned land falls under DPA <p>Letter was issued to DCF (East) and GPCB RO (East) vide letter no:- GPCB/RO-KUTCH-WEST/CRZ/T-19 (I)/24/702 at dated 11/10/2024 for removal of bunds and forfeit materials</p> <p>Construction of roads and blockage of creek by DP World, Vill: Tuna-Rampar, Ta: Anjar in CRZ area affecting ecology.</p>	DCF Kutch (E) and GPCB Kutch (E) and DPA jointly take action for bund removal and material/assets forfeit and submit action taken report within 15 days.
4.	Representation received from Shri Ilyas Alibhai Juneja dated 16.04.2024 regarding destruction of forest and mangroves by unit	<p>Remainder letter to be issued DPA to submit action taken report to committee within 15 days.</p>	


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

	M/s. DP World in Vill: Tuna-Rampar, Ta: Anjar	Letter was issued in the said matter to DPA vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/18/409 dated 08.07.2024 for clarification from DPA regarding said representation. No report received by the committee.	Reminder letter to be issued DPA to submit action taken report to committee within 15 days.
5.	18.03.2024 regarding mangrove destruction and violation of CRZ by DPA	DPA port area in the Khorri Creek area starting from DPA Jetty no 16 to Container Terminal (A6T Infra godown) has destroyed mangroves by filling the soil/ other materials and constructing the wall over it by reclaiming the CRZ1A and 1B areas and has dumped construction waste. Letter was issued in the said matter to DPA vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/18/409 dated 08.07.2024 for clarification from DPA regarding said representation. No report received by the committee.	
6.	Representation received from Shri Ibrahim A Kadar Turk dated 26.04.2024 regarding illegal construction of M/s. Sea leaf Resort and violation of CRZ notification in Vill:Maska, Ta: Mandvi	Illegal construction of Sea leaf Resort without prior CRZ clearance and unit has constructed in NDZ area. As per representation, construction area seems more than 20,000 sq.m which might attract EC. Inspection conducted by GPCB, Kutch (West) and Town Planning Officer on 18.06.2024. Following observations were made: 1) Resort has constructed 500 sq.m of administrative building and 01 no. of retaining wall in No Development Zone (NDZ) area. Some portion of villa is also observed in NDZ.	SDM Mundra shall remove the encroachment in No Development Zone (NDZ) and submit action taken report to the committee within 15 days.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

<p>2) Retaining wall which is under construction was observed as encroachment.</p>	<p>Letter issued to SDM, Mundra dated 11.07.2024 for removal of encroachments and unauthorized structures violating CRZ Notification. Show Cause Notice issued to Sea Leaf Resort dated 19.07.2024.</p> <p>Letter was issued to SDM, vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/18/22/689 dated 04.10.2024 for Mundra to submit compliance status report in said matter.</p>	<p>SDM, Mundra and GPCB Kutch (E) shall take action and submit action taken report to committee within 15 days.</p>
<p>7.</p> <p>a) Representation received from Shri Usmangani Sherasiya regarding violation of CRZ norms, destruction of mangroves and obstruction of tide flow in Village: Luni, Ta: Mundra</p> <p>b) Representation received from Brackish Water Research Centre regarding 1.25 km construction of illegal bunds, destruction of CRZ land, mangroves and creek in Village: Luni, Ta: Mundra.</p> <p>c) Representation received from Shri Rejiya Altaf Junas regarding illegal cutting of mangroves, construction of embankments and</p>	<p>As per inspection report dated 25.06.2022, following observations has been made for agenda a&b:</p> <ol style="list-style-type: none"> 1) Soil bund (@ 10 m wide x @ 691 m length - North to South and 690 m length West to East) has been made which includes salt kyari. Mangroves are observed towards West side. 2) As per DILR, soil bunds in @ 50 hectares have been made. The land has been allotted to 05 applicants consisting of 05 plots. 3) As per Fisheries Dept., as per prima facie, @ 1.25 km bunds has laid to obstruct in flow of seawater thereby affecting fishermen financially. 4) As per GPCB, CRZ applicability can be defined only after superimposing defined area onto approved CZMP map. 5) Mentioned land is @ 200 metres away from 	


 Assistant Conservator of Forests,
 Kachchh (East)-2


 Dy. Conservator of Forests
 Kachchh East Division, Bhui

<p>bunds in CRZ area of Village: Luni, Ta: Mundra by salt company</p>	<p>Lunibet Reserve Forest Area. Representation received from Reliya Altaf Junas is as follows:</p> <ul style="list-style-type: none"> • Illegal clearing of mangroves & construction of bunds in CRZ-IA area by Vijay Salt Works • Construction of bunds has encroached inter-tidal area and restricted access to fishermen community to inter-tidal area and sea where fishing takes place <p>Bunds have adversely affected Garudia Bandar, which is next to lease area and used by fishermen for fishing activity.</p> <p>Letter was issued in the said matter vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/410 dated 08.07.2024 to SDM-Mundra for clearing illegal encroachments after verification of illegal possession and GPCB to file legal prosecution, if CRZ norms are violated. No action taken report received by the committee.</p>	
<p>8. Further action on representation received from RO, Kutch (East) vide e-mail dated 12.04.2023 w.r.t complaint received from Mr. Siddiq Osman Sama regarding illegal construction of bunds obstructing flow in creeks and Banas River</p>	<p>Construction of bunds, obstruction of flow in Sama, Katiya, Bhatti creek & illegal construction in Surajbari & Banas River area, Ta: Bhachau creating obstruction in flow of water.</p> <p>As per the committee's decision dated 24.05.2023 01.11.2023 & 11.06.2024, Mamlatdar, Bhachau was required to carry out inspection. Visit still pending</p>	<p>Reminder letter to be issued Mamlatdar, Bhachau and GPCB (E) to submit action taken report to committee within 15 days.</p>


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

	<p>9. Further action on representation received by RO, Kutch (East) regarding Complaint received from Mr. Hasam Aamad Sotha regarding destruction of mangroves in Virasim Sea, Ta: Anjar</p>	<p>and report yet not submitted.</p> <p>Letter was issued to Mamlatdar, Bhachau and GPCB (E) vide no. GPCB/RO/Kutch-West/CRZ/IT-19(I)/24/58 dated 25.01.2025 for to submit compliance status report in said matter.</p> <p>Encroachment by salt unit of Mr. Sama Pancha Aayar & Mr. Khima Pancha Aayar in fishing area of fishermen, cutting & destruction of mangroves, affecting fish lives, illegal filling in sea & damaging sea life in Virasim Sea, Ta: Anjar</p> <p>As per the committee's decision dated 24.05.2023 and 01.11.2023, SDM, Anjar was required to carry out inspection. As per report, DILR was required to verify the encroachment made by Samaji Pacha Aayar and Khima Pancha Aayar Salt lease Virasim Sea, Ta: Anjar. Report yet not received from DILR.</p>	<p>SDM Anjar should verify the encroachment and take action accordingly</p>	<p>GPCB Kutch (E) and Mamlatdar, Mundra shall submit action taken report to committee within 15 days</p>
<p>10. E-mail received from DoEF regarding representation received from Altaf Reliya in context of backfilling of Sea by Adami Port Authority, Ta: Mundra</p>	<p>Letter was issued to DILR vide no. GPCB/RO/Kutch-West/CRZ/IT-19(I)/08/688 dated 04.10.2024 for submit compliance status report in said matter.</p> <p>Backfilling of sea by Adami Port Authority, Ta: Mundra.</p> <p>GPCB, Regional Office, Kutch (East) instructed to carry out inspection but report was not received.</p> <p>Letter received from GPCB Kutch (E) vide no. જી.પી.સી.બી./પી.કે.સ.કચ્છ(પૂ)સીઆર/સીઆર/૩૬૫૧</p>			


Assistant Conservator of Forests,
Kachchh (East)-2


Uy. Conservator of Forests
Kachchh East Division, Bhui

<p>Representation received from DoEF dated 06.03.2024 regarding complaint received from Shri Naran Gadhvi regarding stopping of work of oil storage tanks constructed by IOCL without EC/CRZ clearance in Ta: Mundra</p>	<p>dated 19.12.2024 for inspection to DLCRZ comity member for this place</p>	<p>Letter received from DoEF regarding stopping of work of oil storage tanks constructed by IOCL without EC/CRZ clearance in Ta: Mundra</p>	<p>Inspection report submitted on 27/09/2024 by Mamlatdar Mundra and Gujarat maritime board. As no remarks related to CRZ violation in report. Para wise Compliance shall be asks from IOCL.</p>
<p>As per the committee's decision dated 11.06.2024, a joint committee was constituted for verification of above representation consisting of Mamlatdar-Mundra, GPCB Regional Office, (Kutch - East) and Port Officer, GMB to carry out inspection. No inspection report received by the committee. Letter was issued to Mamlatdar, Mundra and Port Officer vide no. GPCB/RO/Kutch-West/CRZ/IT-19(I)/407 dated 08.07.2024 for submit compliance status report in said matter.</p>	<p>GPCB Regional office should write reminder letter to all department, whose action taken report pending in their respective jurisdictions in every 15 days</p>		

The meeting ended with vote of thanks to the chair.

Place: Bhuj-Kutch

Date: 29/01/2025

Regional Officer

&

Member Secretary of DLCRZ Committee

District Collector and District Magistrate,
Kutch

Chairman of DLCRZ Committee

Assistant Conservator of Forests,
Kachchh (East)-2

Uy. Conservator of Forests
Kachchh East Division, Bhuj

Letter No: B/JMN/ 311-314/2024-25
Assistant conservator of forests,
Office of the deputy conservator of forests,
Kachchh east forest division.
Phone no 02832-250227
Date: 21/02/2025

To,
The Chief Engineer
Engineering Department,
Deendayal Port Trust,
Gandhidham-Kutch.

Subject: Regarding the provision of machinery for encroachment removal.

Reference: Letter No. G.P.C.B./R.O/ Kutch (West)/ CRZ/ T-19(I)/ 14/87 dated
06/02/2025 from the Gujarat Pollution Control Board, Bhuj.

With regards to the reference letter from the Gujarat Pollution Control Board, Bhuj, it is stated that, as per the minutes of the District Level CRZ Committee meeting held on 29/01/2025, work must be done to remove encroachments in accordance with the Coastal Regulation Zone Notification-2011. The necessary machinery for this work is to be provided by you. You are requested to make the necessary machinery available immediately so that the encroachment removal work can be carried out.

(B.P. Chaudhary)
Assistant Conservator of Forests,
Kutch East-2
Kutch East Forest Division, Bhuj

Copy to:

- (1) Deputy Conservator of Forests, Kutch East Forest Division, Bhuj, for information in accordance with your letter No. B/ JMN /T-9/8891/2024-25/ dated 19/02/2025.
- (2) Regional Officer, Gujarat Pollution Control Board, Regional Office Kutch East, Room No. 215-217, Administrative Office Building Kandla Port Trust, for information.
- (3) Prant Officer, Prant Officer's Office, Bachau, for information.

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


Assistant Conservator of Forests,
Kachchh (East)-2


Dy. Conservator of Forests
Kachchh East Division, Bhuj

Letter No: B/JMN/ 77-80/2025-26
Assistant conservator of forests,
Office of the deputy conservator of forests,
Kachchh east forest division.
Phone no 02832-250227
Date: 31/05/2025

To,
The Chief Engineer
Engineering Department,
Deendayal Port Trust,
Gandhidham-Kutch.³

Subject: Regarding the provision of machinery for encroachment removal

References: (1) Letter No. G.P.C.B./R.O/ Kutch (West)/ CRZ/ T-19(I)/ 14/87 dated
06/02/2025 from the Gujarat Pollution Control Board, Bhuj

(2) Letter No. B/ JMN /T-9/1268-77/2025-26/ dated 27/05/2025 from
the Deputy Conservator of Forests, Kutch East Forest Division, Bhuj.

(3) Our letter No. A/ JMN /311-314/2024-25/ dated 21/02/20257.

With regards to the above references, it is stated that, as per the Gujarat Pollution Control Board, Bhuj's letter of reference (1), and as mentioned in the minutes of the District Level CRZ Committee meeting held on 29/01/2025, for the execution of CRZ notification-2011 it is necessary to remove encroachment. We had previously requested you to provide the necessary machinery for this matter through our letter of reference (3). However, the required machinery has not been provided by you yet, due to which the encroachment removal work could not be carried out. Since the necessary machinery is to be provided by you, you are requested to make it available immediately so that the encroachment removal work can be done.

(B.P. Chaudhary)
Assistant Conservator of Forests,
Kutch East-2
Kutch East Forest Division, Bhuj

Copy to:

(1) Deputy Conservator of Forests, Kutch East Forest Division, Bhuj, for information in accordance with your letter No. B/ JMN /T-9/8891/2024-25/ dated 19/02/2025 and letter No. B/ JMN /T-9/1268-77/2025-26/ dated 27/05/202514.

(2) Regional Officer, Gujarat Pollution Control Board, Regional Office Kutch East, Room No. 215-217, Administrative Office Building Kandla Port Trust, for information15.

(3) Prant Officer, Prant Officer's Office, Bachau, for information16.

Please Note : Original Letters are in Gujarati. This is a manual attempt to translate them in English.


**Assistant Conservator of Forests,
Kachchh (East)-2**


**Dy. Conservator of Forests
Kachchh East Division, Bhuj**